CONTINUED FROM PART- 1

Publication After 18 Months:

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(12) PATENT APPLICATION PUBLICATION

(21) Application No.202411029820 A

(19) INDIA

(22) Date of filing of Application :12/07/2024

(43) Publication Date : 16/01/2026

(54) Title of the invention : INTERRUPTED SUTURING DEVICE FOR MINIMALLY INVASIVE SURGERY

(51) International classification	:A61B0017040000, A61B0017000000, A61B0017060000, A61B0034300000, A61B0017062000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A suturing device and system for robotic-assisted minimally invasive surgery is disclosed. The device comprises a needle 502 for tissue penetration, a suture 504 operatively coupled to the needle, and a double barrel assembly 506 at the suture's distal end. The double barrel assembly includes a first barrel 602 with a pre-crimped through passage and a second barrel 604 with a cinching slot for suture threading. The suture is sequentially threaded through the barrels to form an adjustable loop for tissue anastomosis. A robotic surgical instrument applies a compressive force to cinch and crimp the second barrel about the suture, securing an interrupted suture. This configuration enables precise, reliable, and adaptable suture placement, reducing slippage and accommodating varying tissue dimensions. The device is suitable for use in complex surgical procedures requiring high precision, such as vascular or organ repairs. FIG. 5

No. of Pages : 30 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/07/2024

(21) Application No.202411052167 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD AND APPARATUS FOR CORRECTING DISTORTION IN IMAGES CAPTURED THROUGH FISHEYE LENS

(51) International classification	:G06T3/00, H04N5/21
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The invention relates to a method and an apparatus for correcting distortion in images captured through a fisheye lens. The method involves identifying the centre of the input image based on the intensity of the distortion, dividing the input image into sections along a longitudinal axis, generating ellipses in each section, converting non-linear pixels to linear pixels, combining rectilinear images, identifying highly distorted regions, performing further distortion correction, and obtaining a final output image.

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411052217 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PASSENGER SEAT ASSEMBLY FOR A VEHICLE

(51) International classification	:B60N0002680000, B60N0002420000, B60N0002020000, B60N0002225000, B60N0002230000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Santosh Joshi

(57) Abstract :
A seat assembly (100) for a vehicle includes a seat structure (102) having a seat lower portion (104) and a seat back portion (106). The seat back portion (106) may be rigidly fixed to a seat lower portion (104). The seat structure (102) is configured for a pivotal movement about a front end (104A) of the seat lower portion (104). The seat assembly (100) in addition includes a lifting and lowering mechanism (110) coupled with a rear end (104B) of the seat lower portion (104) to facilitate lifting and lowering of the rear end (104B) of the seat lower portion (104). The lowering of the rear end (104B) of the seat lower portion (104) by the lifting and lowering mechanism (110) results in a reclined position of the seat assembly (100).

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411052250 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD AND SYSTEM FOR AUTOMATIC CLIMATE CONTROL IN VEHICLES

(51) International classification	:B60H0001000000, B60H0001320000, G01C0021360000, G08G0001096700, G05D0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
Disclosed herein is a method and system for automatic climate control in vehicles. In one embodiment, the method (300) comprises determining (302), by an automatic climate control system (102), the current location of the vehicle. Furthermore, the method comprises retrieving (304), by the automatic climate control system (102), weather information, related to the current location of the vehicle, from an external data source (106). Furthermore, the method comprises corelating (306), by the automatic climate control system (102), the weather information with one or more weather parameters received from one or more sensors (108) associated with the vehicle. Furthermore, the method comprises estimating (308), by the automatic climate control system (102), an ambient temperature around the vehicle based on the correlation. Finally, the method comprises controlling (310), by the automatic climate control system (102), an air conditioning system (110) of the vehicle according to the estimated ambient temperature. FIG. 1

No. of Pages : 25 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411052257 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRO-PNEUMATIC MULTICOLOUR PAD PRINTING MACHINE

(51) International classification	:B41F0017000000, B41J0003407000, B41J0025340000, B41J0002165000, B41J0002170000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
Disclosed is a pad printing machine including a base, a platform, and a plurality of pad printing units. The platform is disposed on the base and is adapted to hold an article for printing. Further, the plurality of pad printing units is disposed on the base at a predetermined orientation with respect to each other. Each of the pad printing units includes a cliché plate, an ink cup, a sliding carriage and a silicon pad assembly. The cliché plate includes a pattern to print on the article. Further, the ink cup is adapted to provide ink to the cliché plate during a sliding operation thereof. Moreover, the sliding carriage is positioned above the cliché plate. Furthermore, the silicon pad assembly is slidably mounted on the sliding carriage and is adapted to slide between a home position and the platform.

No. of Pages : 34 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411052292 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A MANDREL ASSEMBLY FOR CASTING UNDERCUT FINOCYL GRAIN AND A METHOD THEREOF

(51) International classification	:B29L0031300000, E21B0034100000, B31B0050000000, E21B0049000000, B23B0051040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DineshSingh Gulabsingh Thakur

(57) Abstract :
Present disclosure discloses a mandrel assembly (100) for casting undercut finocyl grains (151) in a solid propellant rocket motor case (101). The mandrel assembly (100) comprises of a core mandrel (110) and a plurality of screw actuated mating wedge pairs (115, 116, 127) defined on the core mandrel. A plurality of fin mandrels (120) extends from and is releasably connected to the core mandrel (110) by the plurality of screw actuated mating wedge-pairs. Each fin mandrel of the plurality of fin mandrels (120) is defined with a compressed sandwich seal (129) and a compression spring (133) for securing the plurality of fin mandrels (120) around the core mandrel. An adjustable fin jig assembly (142, 146, 157) is mounted on the rocket motor case (101) to adjust the plurality of first fin mandrels (120) within the rocket motor case (101).

No. of Pages : 46 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052336 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FLUORESCENT NANO ADSORBENT FILM FOR SIMULTANEOUS DETECTION AND REMOVAL OF TARTRAZINE FROM ENVIRONMENTAL AND FOOD SAMPLES

(51) International classification	:G01N0021640000, C02F0001280000, C09K0011060000, B01J0020200000, B01J0020220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention describes the development of nanocomposite film with novel fluorescent sensing and adsorption properties which can be used for highly specific detection and removal of TZ dye from water/food samples. The present invention also discloses a novel and rapid method for simultaneous detection and removal of tartrazine in food and environment waste using fluorescent adsorbent material (Zr-MOFs-CDs nano composite). The highly fluorescent properties of carbon dots derived from aloe vera when combined with adsorptive properties of Zr- MOFs (i.e., UiO-66) give rise to fluorescent nano adsorbent with enhanced sensor performance. The instantly developed nanocomposite film holds potential as an economically viable alternative for dye sensing and sequestration from aqueous solutions.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202411052373 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : CENTERING SLEEVE, CENTERING FASTENER, ROTOR BLADE OF A WIND TURBINE, AND METHOD OF MOUNTING A ROTOR BLADE TO A HUB OF A WIND TURBINE

(51) International classification	:F03D0001060000, F03D0013100000, B66C0001100000, F03D0080500000, F16C0019540000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Peter Bækhøj Schandel

(57) Abstract :
The present invention generally relates to a centering sleeve, a centering fastener with such a centering sleeve, a rotor blade of a wind turbine, and a method of mounting a rotor blade to a hub of a wind turbine using at least one such centering fastener. In some illustrative embodiments herein, a centering sleeve 100 for a stud bolt of a rotor blade of a wind turbine is provided, wherein the centering 10 sleeve comprises a cylindrically shaped sleeve body 101 formed of a material being softer than the stud bolt it is intended for use with.

No. of Pages : 30 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052621 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HIGH-STRENGTH AND CORROSION-RESISTANT ALLOY FOR REACTOR VESSELS OF A FISSION MICROSTRUCTURE

(51) International classification	:C22C0019050000, C22C0038440000, C22C0001040000, C22C0038500000, B01D0039200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHOOR, Varun Dev

(57) Abstract :
The present invention relates to a process of making a corrosion resistant, aluminium-deposited nickel-based superalloy super alloy for fission microstructures. The alloy comprises a nickel-based substrate (10) containing nickel, chromium, molybdenum, and titanium, with an aluminium layer (20) deposited on the substrate using vacuum plasma deposition. The substrate contains 80-88% nickel, 4-7% chromium, 6-9% molybdenum, and 1-3% titanium by weight. The aluminium layer have a thickness between 50-200µm, and acts as a barrier against fluoride salt attacks, reducing degradation rates and ensuring better structural integrity of the fission microstructure. The aluminium-deposited nickel-based superalloy can be used in various components of fission microstructures, including fuel cladding, heat exchangers, and reactor vessels, to improve the efficiency, longevity, and safety in nuclear environments. Figure 1

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052722 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Biomarker-based assay for intraoperative detection of nodal metastasis in head and neck squamous cell carcinoma

(51) International classification	:A61P0035040000, G01N0033574000, C12Q0001688600, A61P0019020000, A61P0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)DOKHE, Yogesh

(57) Abstract :
The present invention discloses a panel of biomarkers for assessment of a squamous cell carcinoma and in vitro assay for intraoperative assessment of squamous cell carcinoma, particularly nodal metastasis in head and neck squamous cell carcinoma. The panel of identified markers comprising DUSP10, ATF3, ITGA5 CK19, DSG3, MMP1, MMP3, MMP7, MMP10, MMP12, and MMP13 showed over expression metastatic positive state as compared to corresponding expression levels in a metastatic negative or a non-metastatic state. Integration of the molecular markers with the frozen section analysis will improve the accuracy of the frozen sections for intra-operative detection of nodal metastasis in patients with head and neck cancer.

No. of Pages : 38 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052790 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR DETERGENT POWDER DISPENSING AND WASHING IN A WASHING MACHINE

(51) International classification	:A47L0015000000, D06F0039020000, D06F0105520000, C11D0003000000, D06F0039080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A system 100 for detergent powder dispensing and washing in a washing machine is disclosed. A dispensing unit 102 for dispensing a pre-determined amount of detergent powder upon determining an amount of water in a tub of the washing machine and initiating a wash cycle. A plurality of sensors 104 for detecting a luminosity value of water filed in the tub before initiating a rinse cycle and upon a pre-determined time interval of initiation of the rinse cycle, collect an another luminosity value of water. A control unit 106 for comparing a drop in the luminosity value collected before initiating a rinse cycle and upon a pre-determined time interval of initiation of the rinse cycle with a threshold value wherein, the rinse cycle convert into an additional wash cycle in an event if the drop in the luminosity value exceeds the threshold value. Fig. 2

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052791 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A DISPENSING UNIT

(51) International classification	:E03D0009030000, A47K0010320000, B65D0047200000, B65D0075580000, G01N0035020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A dispensing unit 106 is disclosed. A container 202 for storing a pre-defined amount of cleaning agent. An elongated tube 204 provided beneath the container 202 to facilitate dispensing of the cleaning agent from the container 202 to a cleaning machine. A disc assembly 206 provided under the elongated tube 204 to facilitate dispensing a pre-determined amount of the cleaning agent. At least two discs having at least one through hole are pivotally joint via a hub 208 from a central axis of the at least two discs to facilitate synchronized rotation of the at least two discs. An extraction chamber 210 is provided between the at least two disc to align with the at least one through hole for ensuring a measured dispensing of the pre-determined amount of the cleaning agent. Figure 2(a)

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053067 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ONE POT CASCADE OXIDATIVE C-3 CHALCOGENATION OF INDOLINES ENABLED BY POTASSIUM-TERT-BUTOXIDE FOR BIOLOGICAL RELEVENCE

(51) International classification	:C07D0403060000, C07D0209080000, C07D0401040000, C07F0007080000, C07D0209140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)Subhash Chandra Ghosh
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(57) Abstract :
The present invention discloses a transition metal-free and additive-free method for the regioselective C-3 chalcogenation of indolines. The method involves reacting an indoline derivative with potassium tert-butoxide (tBuOK) in dimethyl sulfoxide (DMSO) under ambient air at room temperature, followed by the addition of a diarylselenide or diarylsulphide. The process affords C-3 selenylated or sulfenylated indole derivatives in good yields and is scalable to gram quantities. Indoline derivatives include substituted variants such as 5-methoxyindoline, 5-bromoindoline, and 5-fluoroindoline. The chalcogen sources include various diaryl diselenides and disulfides. The reaction proceeds efficiently under mild conditions without the need for transition metals or additional reagents. The invention provides a practical and environmentally benign approach to access a wide range of biologically relevant C-3 chalcogenated indole compounds with potential applications in pharmaceuticals and organic synthesis. Accompanied Drawings [Figure 1-4]

No. of Pages : 28 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053077 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOCKING SYSTEM, HOSE END FITTINGS IN DYNAMIC CONDITION

(51) International classification	:G01F0023292000, F16M0013020000, B27B0005290000, E05B0065080000, B23D0045040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CORT, AXEL DE

(57) Abstract :
The present invention describes locking system 200B for hose end fitting comprising hose 206 having first end and second end. Further, the locking system 200B includes fastening component 208 attached to any one of first end and second end of hose 206 for securing hose 206 to structure 210. The fastening component 208 includes engagement surface. The locking system 200B further includes locking mechanism 200A comprising slot 202 and plurality of serrations 204. The plurality of serrations 204 formed on inner surface of locking mechanism 200A. The plurality of serrations 204 is configured to securely lock onto engagement surface of fastening component 208. The locking mechanism 200A dynamically adjusts its grip on the engagement surface in response to variations in pressure or tension applied to hose 206, thereby ensuring reliable attachment under operating condition. [To be published with Fig. 2A]

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053103 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A NON-ISOLATED INVERTER FOR TRANSFORMERLESS PHOTOVOLTAIC SYSTEMS

(51) International classification	:H02M7/48, H02M3/155, H02J3/38, H02J3/01, H02M1/12, H02M1/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHAUDHURY, Abhrodip

(57) Abstract :
The present disclosure provides an inverter (100) for a transformer less photovoltaic (PV) system connected to a single-phase grid (102). The inverter (100) includes a PV panel (102) generating a voltage, a parallel buffer capacitor (104) (CPV) connected across the PV panel (106), and a converter (108) connected between the PV panel (102) and the grid (102). The seven switches having three high-frequency switches (SHF1, SHF2, SHF3) and four low-frequency switches (SLF1, SLF2, SLF3, SLF4), two inductors (L1, L2), two capacitors (C1, Co), and a small inductor filter (Lf) connected to the grid (102) at a voltage level. The grid (102) is grounded through a resistance (Rg) and the converter (108) operates in two modes corresponding to positive and negative half cycles of an output voltage.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053106 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DESIGN OF COUPLINGS ON HAA, HFE ACTUATORS OF QUADRUPED LEG ROBOT

(51) International classification	:F16H0001280000, B25J0009100000, F01K0013020000, B25J0018060000, B62D0057032000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BHASHKAR, Avinash
2)GUPTA, Shakti S.
3)RAJAWAT, Aditya Pratap Singh

(57) Abstract :
The present disclosure provides a system for a quadruped leg robot, comprising multiple integrated assemblies to enable efficient motion and stability. The system includes an assembly (100) of a hip flexion joint mechanism with a hip flexion extension (HFE) actuator (108) for controlling forward and backward leg movement, along with a hip and knee actuator coupler (106) connected to the HFE actuator. Furthermore, an assembly (200) of a hip abduction joint mechanism includes an abduction coupler (102) and a hip abduction adduction (HAA) actuator (104) for controlled abduction and adduction. An assembly (300) integrates the torso (112) with a thigh abduction actuator joint mechanism, utilizing a thigh coupler (114) for secure attachment and alignment. The system optimizes synchronization, stability, and adaptability, ensuring robust integration and efficient locomotion across diverse terrains and interactions, thereby enhancing overall performance, reliability, and functionality of the robotic system.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052404 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEAT SUSPENSION SYSTEM (E RICKSHAW & 3 WHEELERS & LOADERS)

(51) International classification	:B60N0002500000, B60N0002520000, B60N0002540000, B60N0002700000, G01L0001220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LALIT KUMAR

(57) Abstract :
It is the world 1st Seat suspension technology for E Rickshaw and 3 wheelers and others vehicles Riding on rough terrain can be exhausting, both physically and mentally. Our seat suspension acts as a shock absorber, reducing rider fatigue by absorbing much of the vibrations and shocks that would otherwise be transmitted to the body. This increased comfort allows for longer, more enjoyable riding sessions as you can focus on enjoying the scenery and the thrill of the adventure without worrying about discomfort

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202411052444 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTI-LAYER DIELECTRIC MIRROR COATING PROCESS OPTIMIZATION AND MANUFACTURING OF ULTRA HIGH REFLECTIVITY MIRRORS WITH DUAL ION BEAM SPUTTERING COATING SYSTEM

(51) International classification	:G21K1/06, G02B5/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Kanakam Radhika

3)Varadharajula Atchaiah

4)Gunturi Dundi Purnachander

(57) Abstract :

The present disclosure provides a process for fabricating ultra high reflectivity mirrors. The resultant mirrors exhibit a reflectivity of about 99.99% and a total optical loss of about 99 ppm at a wavelength of about 633 nm on substrates like super smooth fused silica (FS), making them suitable for use in square geometrical Ring Laser Gyroscopes.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052486 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A BIODEGRADABLE PAPER BASED DEVICE AND PROCESS FOR PREPARATION THEREOF

(51) International classification	:B01L0003000000, E21B0043260000, H01L0029660000, H01L0029786000, C10M0169040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BORAH, Madhurima
4)BORUAH, Ankur Dip
5)HATI BORUAH, Jyoti Lakshmi
6)NEOG, Dipankar
7)DAS, Manash Ranjan

(57) Abstract :
The present invention relates to microfluidic devices useful for diagnostic and bioanalytical techniques. Particularly, the present invention provides a biodegradable paper-based device and a process for preparation thereof. The biodegradable paper-based device comprising a patterned substrate (100) comprising a coating of a hydrophobic polymer component, wherein the coating of hydrophobic polymer is configured to define hydrophilic wells (102), and wherein the device comprises coating of hydrophobic polymer forming lateral hydrophobic barriers (101) and hydrophobic backing (103).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052504 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SOLAR-POWERED AUTOMATIC MOVABLE VACUUM CLEANER DUSTBIN FOR INDOOR AND OUTDOOR CLEANING

(51) International classification	:B65F0001140000, B25J0009000000, F21S0009030000, B65F0001000000, G01N0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Pooja Singh
3)Murari Lal Azad
4)Anshikha Nautiyal

(57) Abstract :
The present invention discloses a solar-powered, automatic, movable vacuum cleaner dustbin assembly designed for efficient indoor and outdoor cleaning. The assembly comprises a solar panel (1) mounted atop the housing to supply renewable energy, a mechanical vacuum cleaner broom (2) for sweeping debris, a vacuum suction unit coupled via a conduit to collect waste, and segregation bins (5) for categorizing waste into recyclable, non-recyclable, and organic compartments. The assembly includes automatic movable wheels (4) for navigation and a control interface (3) for manual override and diagnostics. An embedded AI module enables autonomous cleaning, obstacle detection, and path optimization. The system operates without external power supply, adapts to various surfaces, and enhances waste management through smart segregation and energy-efficient operation, making it suitable for homes, institutions, and public facilities. Accompanied Drawing [Figure 1]

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052510 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SCALABLE SYSTEM FOR PARSING AND DECODING LARGE VOLUME OF DLT LOGS AND METHOD THEREOF

(51) International classification	:G06F0003060000, H04N0019597000, H04L0067109700, H04N0019463000, H04N0013161000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Sarath Sugathakumari
3)Shubham Shakya
4)Srinivasa Prasad Anakutti

(57) Abstract :
The present disclosure provides a system (100) and a method (600) for parsing and decoding large volume of diagnostic, log, and trace (DLT) data. The system (100) includes a splitter module (108) and a parser module (112). The splitter module (108) receives a stream of a plurality of DLT files (102) from a storage system (104), processes each of the plurality of DLT files (102) via a predetermined number of cores of memory node, and splits each of the plurality of DLT files (102) into a plurality of DLT messages (110). The parser module (112) receives the plurality of DLT messages (110) from the splitter module (108) via the storage system (104), decodes, via the memory nodes, the plurality of DLT messages (110) into human-readable format (114), and stores the decoded DLT messages (114) at the storage system (104).

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052804 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MAINTAINING DRIVING POSITION OF VEHICLE

(51) International classification	:G06F0011140000, F16H0063480000, G06F0021570000, H04L0007040000, F16H0059040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)David Hackspacher

(57) Abstract :
A shift by wire system (102) and method (300) for maintaining driving position of vehicle is disclosed. The method (300) includes receiving, by the shift by wire system (102), input data in real-time pertaining to a current driving position of the vehicle. Further, the method (300) includes validating, by the shift by wire system (102), the received input data based on comparing the current driving position and a last valid driving position. Finally, method (300) includes dynamically restoring, by the shift by wire system (102), the last valid driving position based on an occurrence of plausibilization error, and determining a target driving position of the vehicle both for driver-operated and autonomous driving during a current system state based on the validation.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052809 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A COMPOSITION COMPRISING EXTRUDED PROTEIN

(51) International classification	:A23L0019000000, A23K0020158000, A23K0020147000, A23K0020163000, A61K0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JALNAWALLA, Diyaan Khushru

(57) Abstract :
The present disclosure provides an extruded protein composition, particularly derived from soy, comprising protein (45-56%), crude fiber (1-2.5%), and sodium (20 mg/100g). The composition exhibits enhanced surface porosity, superior water absorption capacity, improved masala absorption capacity, reduced bulk density, and softer texture with average hardness of 1250-2600g and chewiness of 8500-20000 g.sec, synergistically delivering a well-rounded sensorial profile. The disclosure also provides a chemical-free extrusion method for preparation. The present disclosure eliminates the bland core and undesirable chewy texture of conventional soy chunks by arriving at a novel composition rather than using chemical additives, providing consumers with organoleptically superior, nutritionally beneficial plant-based protein.

No. of Pages : 26 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052810 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITION AND METHOD FOR INHIBITING CORROSION IN STEEL IN ETHANOL BLENDED FUEL ENVIRONMENT

(51) International classification	:E04C0005010000, C23F0011040000, C04B0111260000, C04B0028020000, C09D0005080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ATAL, Siddharth
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5)MANI, Gajendiran
6)VELLAICHAMY, Ramesh Prabu
7)MELCURERAJ, Lavanya

(57) Abstract :
The present invention relates to a series of compositions and a method to inhibit corrosion of a steel surface. Specifically, present invention relates to a waste oil-based inhibitor composition for steel in ethanol blended fuel environment, a method for preparing the same, and a method to inhibit corrosion of a steel surface.

No. of Pages : 40 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052822 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR EMISSION CONTROL IN SPENT WASH BOILERS

(51) International classification	:C02F0001440000, G06Q0030020000, C02F0001040000, C05F0005000000, C02F0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)VERMA, Rajesh

(57) Abstract :
The present invention provides a system for controlling emissions and generating revenue from spent wash boilers in molasses-based distillery plants. The system comprises a slop fired boiler (102) generating flue gas, a pre-dust collector (104) for initial particulate removal, a bagasse dryer (106) utilizing waste heat, a polishing tower (108) with a desulfurization unit and wet electrostatic precipitator, a stack (112) for releasing cleaned flue gas, and a potash recovery system (120). The potash recovery system (120) includes multiple effect evaporators (120a, 120b, 120c), a crystallizer (122), and a centrifugal mechanical classifier (124) for producing muriate of potash. The system enables efficient emission control while generating revenue through potash recovery and fuel savings. Figure 1

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052823 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNERGISTIC PESTICIDAL COMPOSITION COMPRISING INSECTICIDE, DINOTEFURAN AND ISOPROTHIOLANE

(51) International classification	:A01N43/28, A01N43/707, C07D307/14, A01N47/24, A01P7/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention, in particular relates to stable synergistic pesticidal composition which provides effective control of various pests including fungal and insect pests.

No. of Pages : 77 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052513 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLAMPING DEVICE FOR SECURING CABLES TO A STRUCTURAL MEMBER

(51) International classification	:A61B0017072000, B23B0027040000, H02G0003320000, F16D0121040000, G01N0003040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Prahlad Bangera
5)Shrikant Nyamagouda
6)Rini Reginald
7)Sathish Kumar Emarose

(57) Abstract :
A clamping device (100) for securing cables (102) to a structural member is disclosed. The clamping device (100) comprises a lower clamp member (104) comprising at least one mounting surface (108) for installation on the structural member, and lower curved pockets (110) for accommodating a portion of the cables (102) thereon. An upper clamp member (106) is adapted to be coupled to the lower clamp member (104). The upper clamp member (106) comprises upper curved pockets (112), the lower curved pockets (110) and the upper curved pockets (112) together defining cable seating regions for securing the cables (102) therebetween. The clamping device (100) comprises a cable size adjuster such that, when the upper clamp member (106) is coupled to the lower clamp member (104), position of the cable size adjuster determines a distance between the upper clamp member (106) and the lower clamp member (104).

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052526 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM FOR MEASURING A BITE FORCE

(51) International classification :G01L0001220000, A61B0005000000, A01K0097120000, B29C0065000000, G01N0021310000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)MURALI, Patla Shivarama
4)BOMMEGOWDA, Kabbala Basavarajappa
5)PRADYUMNA, Rukmini Gopalakrishna
6)SHETTY, Prakyath

(57) Abstract :
The present disclosure is related to a system (100) for bite force measurement and a method for calibrating a bite force sensor. The system (100) includes a data acquisition unit (104) adapted to receive the bite force. The data acquisition unit (104) includes a sensing unit (106) adapted to detect a first set of parameters and generate a first output voltage. An amplifier circuit (108) configured to amplify the first output voltage to a second output voltage. A control unit (110) is configured to receive the second output voltage from the amplifier circuit (108), determine a drive voltage range for the sensing unit (106). Calibrate the sensing unit (106) by applying the determined drive voltage for the sensing unit (106). Measure a second set of parameters based on the generated second output voltage from the amplifier circuit (108).

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052529 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PROCESS FOR DEVELOPING ANTICANCER MOLECULES FROM SNAKE VENOM

(51) International classification	:B01D0015340000, A61K0035580000, C07K0014460000, C07K0019000000, G01N0030880000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Angshuman Sarkar
3)Sukanta Mondal
4)Nivedita Kolvekar
5)Navodipa Bhattacharya

(57) Abstract :
The present invention generally relates to a process for developing anticancer molecules from snake venom. The process comprises reconstituting 50mg of crude snake venom in 1mL of 20mM potassium phosphate buffer having a user-defined pH, preferably about 7.4 and incubating overnight at 4°C; removing insoluble cell debris from reconstituted snake venom by centrifugation; fractionating supernatant using a cation-exchange chromatography (CEC) with a user-defined column pre-equilibrated with the 0-0.5 M NaCl in the buffer solution, to obtain a first enriched fraction; concentrating the first enriched fraction; purifying the concentrated fraction using a size-exclusion high-pressure liquid chromatography, to obtain a second enriched fraction containing a potential anti-cancer molecule; and identifying the anti-cancer molecule in the second enriched fraction using Orbitrap-High Resolution Liquid Chromatography and Mass Spectrometry (O-HRLCMS) analysis.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052550 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Method of proactive failure detection for a tipper mechanism of a tipper truck

(51) International classification	:G01S0013931000, F02D0041220000, F02D0041000000, G05B0009020000, F01D0021000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DESINGH, Umanath

(57) Abstract :
Abstract The present invention proposes a method a method of proactive failure detection for a tipper mechanism of a tipper truck, wherein the tipper truck is equipped with sev-eral sensors which are adapted to monitor predefined components of the tipper mechanism, the method comprising the steps of: Step S1: collect actual sensor data from the sensors, Step S2: analyzing the sensor data by utilizing at least one ma-chine learning algorithm, wherein the result is a probability of anomalies or deviations from normal operating conditions, Step S3: performing one or more operations based on the result of the analysis in Step S2. Fig. 2

No. of Pages : 13 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053486 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A sensor for the detection of Amikacin and process of fabrication thereof

(51) International classification	:A61K0031703600, G01N0027300000, A61K0038000000, B01D0067000000, C08G0083000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MALPURE, Shweta Girish
3)THAKUR, Amarsingh Vikramsingh

(57) Abstract :
The present invention relates to a sensor development for detection of Amikacin. The present invention relates to a process of synthesis of ZIF-67/ZIF-8 nanoleafs. The present invention finally relates to a sensor development for the detection of Amikacin with an glassy carbon electrode coated with a ZIF-67/ZIF-8 nanoleafs.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053490 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR UNDERWATER IMAGE ENHANCEMENT

(51) International classification	:G06T0005000000, F21Y0115100000, G06T0003400000, G06T0007000000, F21V0023040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Dakshi Goel
4)Badri Narayan Subudhi
5)Vinit Jakhetiya
6)V. V. R. Suresh
7)Santanu Chaudhury

(57) Abstract :
Disclosed is a system (100) for underwater image enhancement. The system (100) includes an imaging unit (102) and processing circuitry (106). The imaging unit (102) is configured to capture one or more images. The processing circuitry (106) is configured to extract one or more feature maps from the one or more images from which one or more illumination maps are generated. Further, the one or more features of the one or more images are combined to generate one or more combined features. Further, the one or more combined features are down-sampled. Further, the processing circuitry (106) selects one or more enhanced features of the one or more features from the one or more down-sampled features which are then up-sampled. The one or more up-sampled features are then back-projected the one or more enhanced features in the one or more up-sampled images to generate one or more enhanced images. FIG. 1 is the reference figure.

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053494 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC FUNGICIDAL COMPOSITION

(51) International classification	:A01N43/40, A01N43/653, A01N43/90, C07C69/734, A61P25/04, A61K31/519, C07D487/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KANIKA KHURANA

(57) Abstract :
The present invention relates to a stable synergistic fungicidal composition comprising fungicidal effective compounds.

No. of Pages : 72 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053495 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC FUNGICIDAL COMPOSITION

(51) International classification	:A61P25/04, A01N43/653, A01N57/12, C07D495/14, C07D249/12, C07C69/734, C07D487/04, A61K31/519
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to a stable synergistic fungicidal composition comprising fungicidal effective compounds for synergistic and effective control of various fungal infections.

No. of Pages : 71 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053508 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION FOR EFFECTIVE INSECT-PESTS CONTROL AND ENHANCED CROP HEALTH

(51) International classification	:C07D401/04, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12, C07C41/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition provides effective control of diverse insect pests, including entire sucking pest complex. The present invention also relates to a process for preparation thereof.

No. of Pages : 57 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053530 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : 5G COMPUTE, STORAGE, AND NETWORK MANAGEMENT OFFLOAD TO DPU

(51) International classification	:G06F0009500000, H04L0067109700, H04L0067100000, H04L0041120000, G06F0015173000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ZIA, Osama Bin

(57) Abstract :
A digital processing unit (DPU) is configured to disaggregate computing service provider functions of a cloud service provider from hosts of an edge computing network. The hosts are implemented on servers hosting a plurality of virtual machines or containers. The edge computing network comprises computing and storage devices configured to extend computing resources of the cloud service provider to remote users of the cloud service provider at a location remote from the cloud service provider. The DPU executes a computing service provider function that is disaggregated from processing cores of the server.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053531 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS FOR A DEVICE FOR A WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04W0072040000, H05B0006680000, B60P0001360000, H04W0008000000, H04L0001180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Karakaari 7, Espoo, 02610, Finland Finland
(72)**Name of Inventor :**
1)ADURU, Vinod
2)KUMAR, M Deepak

(57) Abstract :
An apparatus for a device for a wireless communication system, the apparatus comprising at least one processor, and at least one memory storing instructions that, when executed by the at least one processor, cause the device to: allocate resources for sensing based on a guard time between resources for downlink and uplink transmissions, perform sensing using the resources allocated for the sensing.

No. of Pages : 44 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053131 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRIC VEHICLE SUPPLY EQUIPMENT WITH SINGLE CONTROL CARD FOR MULTIPLE CHARGING PROTOCOLS

(51) International classification	:H02J0007000000, B60L0053300000, B60L0053160000, B60L0053660000, B60L0053630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DEEP, Akash
2)GOEL, Vasu
3)KUMAR, Pradeep

(57) Abstract :
The present disclosure relates to an electric vehicle (EV) power supply equipment (EVSE) [102] simultaneously charging multiple EVs [112, 114]. The EVSE [102] comprises an input cable, a plurality of charging guns [106c, 106d], a plurality of charging sockets [106a, 106b], a set of contactors [212a, 212b], and a single control card [110]. The single control card [110] comprises a communication module [214a] configured to allow communication between one or more components of the EVSE [102] and a central management system (CMS) [230]. The single control card [110] also comprises a microcontroller [214b] configured to manage logic operations for controlling the electrical supply to the plurality of charging guns [106c, 106d] and the plurality of charging sockets [106a, 106b] based on a command received by the communication module [214a]. The EVSE [102] is controlled using a single control card [110] that supports charging of multiple EVs [112, 114] simultaneously. [FIG. 2]

No. of Pages : 39 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053148 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/54, A01N35/10, A01N37/22, A01N43/80, A01N25/22, A01N47/36, C07C311/54, C07D413/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present invention relates to a stable synergistic herbicidal composition for the protection of wide range of weeds or undesired vegetation in various crops.

No. of Pages : 84 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053160 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/56, A01N35/10, A01N37/22, A01N43/48, A01N43/653, A01N43/80, A01N41/10	(71)**Name of Applicant :** **1)SUNITA MALHOTRA** Address of Applicant :House No. 1989, Sector-1, Housing Board Rohtak, Rohtak, Haryana-124001, India Rohtak Haryana India (72)**Name of Inventor :** **1)SUNITA MALHOTRA**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to stable synergistic herbicidal composition for the protection of wide range of weeds or undesired vegetation in various crops.

No. of Pages : 65 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053162 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/80, A01N41/10, A01N43/40, A01P13/00, A01N43/90, A01N25/02, A01N25/22, A01N31/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to synergistic herbicidal composition for the protection of wide range of weeds or undesired vegetation in various crops.

No. of Pages : 63 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053173 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N43/40, A01N47/40, A01N43/22, A01P7/04, C07D213/26, A01N57/12, A01N43/36, A01N57/26
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pests complex. The present invention also relates to a process for preparation thereof.

No. of Pages : 60 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053195 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HEALTH CONDITION-SPECIFIC EMERGENCY MEDICAL RESPONSE SYSTEM AND METHOD

(51) International classification	:H04B0007185000, A61B0005000000, G16H0040670000, A61G0003000000, A61G0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A health condition-specific emergency medical response system (100) and method (200-500) based thereon provides specialized emergency healthcare vehicles (102) for patients requiring emergency health condition-specific medical services. The system comprises a smart connectivity system (104) enabling real-time communication between vehicles, hospitals, and specialists; condition-specific vehicles (102) with tailored supplies including medicine and equipment (106) and trained medical staff (108); a dispatch server (110); a traffic management module (116); and integration with healthcare insurance companies (118). The method involves receiving requests via an application (112), dispatching appropriate health condition-specific vehicles, establishing hospital connections, coordinating transfers, and managing traffic. A central patient health server (114) stores and updates critical information. This system improves response times and patient outcomes through efficient, specialized emergency care, addressing challenges in current services such as traffic congestion and limited real-time communication. Figure 1A

No. of Pages : 32 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052828 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/56, A01N39/04, A01N43/32, A01P13/00, A01N47/36, A01N43/68, A01N41/10, C07D251/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RIYA NAGPAL

(57) Abstract :
The present invention, in particular relates to stable synergistic herbicidal composition which provides effective control of wide range of weeds or undesired vegetation in various crops.

No. of Pages : 75 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052832 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/80, A01N57/20, A01N37/02, A01N39/02, A01N43/54, A01N35/10, C07D239/28, C07C303/40
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KANIKA KHURANA

(57) Abstract :
The present invention relates to stable synergistic herbicidal composition for the protection of various weeds including broadleaf weeds, grassy weeds and sedges. In various crops.

No. of Pages : 60 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052836 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:A01N43/828, A01N37/36, A01N37/50, A01P3/00, A01N47/24, A01N43/653, A01N43/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Vimal Kumar

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against insects-pests and wide range of fungal diseases and process of preparation and use thereof.

No. of Pages : 70 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052837 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR PREPARATION OF BROFLANILIDE

	:	(71)**Name of Applicant :**
(51) International classification	C07C237/42, A01N37/46	**1)BEST AGROLIFE LIMITED** Address of Applicant :B-4, Bhagwan Dass Nagar, East Punjabi Bagh, West Delhi, New Delhi, Delhi, India- 110026 Delhi Delhi India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Surendra Sai Nallamalli**
(33) Name of priority country	:NA	**2)Pramod N. Karlekar**
(86) International Application No	:NA	**3)Dr. Suresh Iyyer**
Filing Date	:NA	**4)Dr. Rajendra Kharul**
(87) International Publication No	: NA	**5)Deepak Ranjane**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an improved process for the preparation of m-diamide compound. More particularly, the present invention relates to an improved process for preparation of Broflanilide of Formula (I). Further, the present invention relates to an agrochemical composition, wherein the composition comprises at least a bio-active effective amount of Broflanilide of formula (I) as obtained by the process disclosed in present invention. Furthermore, the present invention also relates to a process for preparing the agrochemical composition comprising Broflanilide of formula (I) of the present invention.

No. of Pages : 45 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052839 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR PREPARATION OF OPTICALLY ACTIVE FLUXAMETAMIDE

(51) International classification	:A01N43/40, A01N37/00, A01N47/02, A01N51/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Pramod N. Karlekar
3)Dr. Suresh Iyyer
4)Dr. Rajendra Kharul
5)Deepak Ranjane

(57) Abstract :
The present invention relates to a process for the preparation of an optically active Fluxametamide of Formula (I). Further, the present invention relates to an agrochemical composition, wherein the composition comprises at least a bio-active effective amount of an optically active Fluxametamide of formula (I) as obtained by the process disclosed in present invention. Furthermore, the present invention also relates to a process for preparing the agrochemical composition comprising an optically active Fluxametamide of formula (I) of the present invention.

No. of Pages : 49 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052841 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR PREPARATION OF FLUXAMETAMIDE

(51) International classification	: A61K9/00, A01N43/56, A01N43/80, A01N43/90, A01P21/00	(71)**Name of Applicant :** **1)BEST AGROLIFE LIMITED** Address of Applicant :B-4, Bhagwan Dass Nagar, East Punjabi Bagh, West Delhi, New Delhi, Delhi, India- 110026 Delhi Delhi India (72)**Name of Inventor :** **1)Surendra Sai Nallamalli** **2)Pramod N. Karlekar** **3)Dr. Suresh Iyyer** **4)Dr. Rajendra Kharul** **5)Deepak Ranjane**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an improved process for the preparation of isoxazoline-substituted benzamide compound. More particularly, the present invention relates to process for the preparation of Fluxametamide of Formula (I), by readily available reagents. Further, the present invention relates to an agrochemical composition, wherein the composition comprises at least a bio-active effective amount of Fluxametamide of formula (I) as obtained by the process disclosed in present invention. Furthermore, the present invention also relates to a process for preparing the agrochemical composition comprising Fluxametamide of formula (I) of the present invention. Formula (I)

No. of Pages : 40 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052843 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR PREPARATION OF FLUXAMETAMIDE

(51) International classification	: A61K9/00, A01N43/56, A01N43/80, A01N43/90, A01P21/00	(71)**Name of Applicant :** **1)BEST AGROLIFE LIMITED** Address of Applicant :B-4, Bhagwan Dass Nagar, East Punjabi Bagh, West Delhi, New Delhi, Delhi, India, 110026 Delhi Delhi India (72)**Name of Inventor :** **1)Surendra Sai Nallamalli** **2)Pramod N. Karlekar** **3)Dr. Suresh Iyyer** **4)Dr. Rajendra Kharul** **5)Deepak Ranjane**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an improved process for the preparation of isoxazoline-substituted benzamide compound. More particularly, the present invention relates to process for the preparation of Fluxametamide of Formula (I). Further, the present invention relates to an agrochemical composition, wherein the composition comprises at least a bio-active effective amount of Fluxametamide of formula (I) as obtained by the process disclosed in present invention. Furthermore, the present invention also relates to a process for preparing the agrochemical composition comprising Fluxametamide of formula (I) of the present invention.

No. of Pages : 48 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202411052559 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : WATER DISTRIBUTOR FOR TOILET.

(51) International classification	:E21B0043200000, E03D0011080000, E03D0009030000, F24D0003100000, E03D0011060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Sumit Sharma

(57) Abstract :
Described herein is a flush water distributor [100] for a toilet [200]. The distributor [100] is configured to be positioned with an inlet passage [202] of the toilet [200] to enable transfer of flush water from an inlet source into a toilet bowl [201]. The flush water distributor [100] comprises of an inlet end [11] and an outlet end [12]. The inlet end [11] comprises of a fastening section [103] and the outlet end comprises of a distributor section [101]. An intermediate section [102] is positioned within the distributor section [101] and the fastening section [103] which supports a water channel [1022]. A plurality of openings [1011, 1012, 1013, 1014] are located on the distributor section [101] to direct flush water into a toilet bowl [201] at an angular orientation. The distributor section, [101], the intermediate section [102] and the fastening section [103] are fluidly connected by means of an inlet pipe [1021] and channel [1022]. Preferably, the flush water distributor [100] is made of a flexible plastic material.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052573 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A CLIMBING SYSTEM FOR A FORMWORK

(51) International classification	:E04G0011280000, E04G0003280000, E04G0005000000, E04G0021320000, G01C0021200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ROUTH, Anibrata
3)KS, Arun
4)DONGARE, Mahesh
5)RASANE, Nitin

(57) Abstract :
The present disclosure relates to a climbing system (100) for a formwork. The climbing system (100) may include a plurality of slab shoes (104), a plurality of climbing rails (106) and a lifting mechanism (102, 102', 102"). The plurality of slab shoes (104) may be anchored on a slab of at least two successive levels (L1, L2) from among a plurality of levels (L1-Ln) to construct a subsequent level (L3) of a building. The plurality of climbing rails (106) may be adapted to detachably couple with the plurality of slab shoes (104). The lifting mechanism (102, 102', 102") may be adapted to be attached to each climbing rail (106) and may be mounted on one of the slab and the plurality of slab shoes (104). Herein, the lifting mechanism (102, 102', 102") may be adapted to be operated to lift the plurality of climbing rails (106) to a predefined height.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052594 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR WATER FILTRATION WITH REAL-TIME ANALYSIS AND ADAPTIVE FILTRATION

(51) International classification	:C02F0001000000, G01N0033180000, C02F0001440000, C02F0009000000, C02F0103000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)CHHATRAPATI A.K.
4)RAJ AAYUSH
5)ADITYA CHALLA
6)SNEHANSHU SAHA
7)SANTONU SARKAR

(57) Abstract :
The present invention relates to a system and method for water filtration using image processing for real-time monitoring and analysis of water quality and a switching circuit for dynamically controlling the water flow to the appropriate channel. The system integrates advanced components and intelligent control mechanisms to achieve a dynamic and efficient water purification process. The turbidity analysis of ESP32 CAM and adaptive valve control contribute to the overall effectiveness of the system, ensuring that water is treated precisely and channeled efficiently based on its quality without unnecessary filtration. The ability to adaptively filter water based on real-time turbidity assessments makes the system a valuable tool for ensuring clean and safe water in diverse settings. This use of the present application includes applications in municipal water treatment plants, industrial water processes, agricultural irrigation, aquaculture, pond and lake water monitoring, and emergency response scenarios. Figure 3

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052607 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EMBEDDED 3D PRINTING PROCESS USING SOLVENT-WATER INTERACTION

(51) International classification	:B33Y0080000000, B33Y0010000000, B33Y0070000000, B29C0064106000, B29C0064400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Shubham Shankar Mohol

(57) Abstract :
The present invention relates to a 3D printing method for fabricating freeform structures, specifically tailored for creating tracheal scaffolds. The method involves preparing a polymer ink from a PLA/PPC blend dissolved in 1,4 dioxane and formulating a supporting matrix with Laponite RD in deionized water. Customized 3D models are converted into geometric codes using slicing process and printed within the supporting matrix via embedded 3D printing. Solidification occurs through solvent-water miscibility driven by hydrogen bonding. This method allows the creation of complex geometries, including overhangs, without additional supports. The resulting scaffolds exhibit enhanced mechanical properties, biocompatibility, and high precision. The method supports scalable and versatile material options, reducing post-processing requirements and costs. This method promises significant advancements in medical scaffold fabrication, enabling the production of patient-specific, durable, and functional implants.

No. of Pages : 40 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053200 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC HERBICIDAL COMPOSITION

(51) International classification	:A01N43/54, A01N35/10, A01N47/36, A01N43/707, A01N47/38, A01N43/90, A01N43/80, A01N41/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SUNITA MALHOTRA

(57) Abstract :
The present invention relates to stable synergistic herbicidal composition for the protection of wide range of weeds or undesired vegetation in various crops.

No. of Pages : 63 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053207 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A non-invasive magneto-acoustic apparatus for healthy tissue healing, regeneration and cancer regression

(51) International classification	:A61P0035000000, A61B0005000000, A61N0002000000, A61B0008080000, A61N0005060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Siddik Sarkar
5)Rahaman Shaikh Hasanur
6)Shaw Sweta
7)Saha Debolina

(57) Abstract :
The present invention relates to a non-invasive magneto-acoustic apparatus for healthy tissue healing and cancer regression comprises at least one pulsed ultrasound unit (LIPUS), at least one permanent magnet, at least one module housing, at least one permanent magnets, at least one control system for controlling pulsed ultrasound unit to energize the unit with desired pulse duration, intensity and active/ON time. The invention is to synchronously uses the low intensity pulsed ultrasound (LIPUS) and static magnetic field (SMF), to selectively activate cellular activities specific to cartilage, bone, skin leading to accelerated tissue healing, regeneration. The invention apparatus is to inhibit cancer cellular activities specific to cancers of breast, skin, bone leading to enhanced cancer regression, while leaving the healthy cells unaffected using magneto-acoustic apparatus appropriately. The apparatus exhibit no toxicity to healthy cells and can reduce overall treatment time and costs due to accelerated tissue repair and tumor regression.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053208 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOOSE NANOFILTRATION MEMBRANE AND A METHOD OF PREPARATION THEREOF

(51) International classification	:B01D0069120000, B01D0067000000, B01D0061020000, C02F0001440000, B01D0071560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(57) Abstract :
The present invention discloses a loose nanofiltration thin film composite membrane and its method of preparation for selective separation of salt and dye from aqueous solution. The process involves the preparation of polysulfone support ultrafiltration membrane by phase inversion method and then interfacial polymerization between a mixture of piperazine and resorcinol or a mixture of piperazine and phloroglucinol and trimesoyl chloride on top of the support membrane to obtain the polyamide-polyester thin film composite nanofiltration membrane. In the next step, the membranes were treated with NaOH solution of pH 10-12 to strategically degrade the ester linkages and to obtain the loose nanofiltration membranes. The loose nanofiltration membranes show high water permeance (35-80 L m-2 h-1 bar -1) with an excellent salt-to-dye separation factor (965-988) which is beneficial for textile wastewater treatment and resource recovery.

No. of Pages : 27 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024

(21) Application No.202411053209 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUNCTIONALIZED TRIAZINES AS ANTI-CANCER AGENTS AND PROCESS FOR THE PREPARATION THEREOF

(51) International classification	:C07D251/18, C07D401/04, C07D401/14, C07D413/14, A61K31/53, A61P35/00, A61K31/444
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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9)Rayees Ahmad Naikoo
10)Mir Owais Ayaz
11)Ghulam Mustafa
12)Ashiya Jamwal
13)Ramajayan Pandian
14)Utpal Nandi
15)Zabeer Ahmed
16)Mohd Jamal Dar
17)Parvinder Pal Singh

(57) Abstract :
The present invention relates to the functionalized tri-substituted s-triazine compounds as inhibitors of phosphoinositide-3-kinase (PI3K) and the methods for preparation thereof. The present invention describe functionalized tri-substituted s-triazine compounds which can be used as anticancer agents.

No. of Pages : 53 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :11/07/2024

(21) Application No.202411053210 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : NICKEL OXIDE ANCHORED GRAPHITIC CARBON NANOFIBER FOR EMBEDDED SENSING, FABRICATION AND APPLICATION THEREOF

(51) International classification	:G01N0027327000, G01N0027300000, B82Y0025000000, H01M0004900000, G01N0027416000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)Mohammed Akram Khan

(57) Abstract :
The present invention relates to the fabrication of an electrochemical sensor utilizing nickel oxide anchored graphitic carbon nanofiber-based electrode for embedded sensing of antibiotics and pesticides. more particularly, the present invention an electrochemical sensor using nickel oxide dispersed graphitic carbon nanofiber-based electrodes for the detection of antibiotics, chloramphenicol and ampicillin trihydrate simultaneously. Nickel oxide act as an electrocatalyst for detecting the antibiotics, chloramphenicol and ampicillin trihydrate. The sensor's construction and operational process are tailored to achieve accurate and efficient detection of antibiotics and pesticides through electrochemical means, highlighting its applicability in environmental monitoring and analytical chemistry domains.

No. of Pages : 33 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052844 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FOOTREST OF A VEHICLE

(51) International classification	:B62J0025000000, B32B0005240000, H02G0003080000, B32B0007060000, A63B0031110000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KUMAR, Parveen

(57) Abstract :
The present invention discloses a footrest (132) of a vehicle (100). The footrest (132) includes a base member (304), a main body (350), and one or more ribs (358; 360). The base member (304) is coupled to a body frame (201) of the vehicle (100). The main body (350) extends from the base member (304) and is adapted to facilitate the resting of a user's foot. The one or more ribs (358; 360) extend from the base member (304). The one or more ribs (358; 360) are adapted to extend at least partially along the main body (350).

No. of Pages : 53 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052868 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD FOR CONFIGURING A MEMORY POOL SHARED ACROSS A SET OF USER EQUIPMENT

(51) International classification :G11C0011560000, G06F0012020000, G06F0016245500, H01L0029780000, H04W0028020000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present disclosure relates to method for configuring a memory pool shared across a set of user equipment and user equipment thereof. The method comprises generating, by the first UE, a UE group based on identified successful connection from a plurality of UE(s) with an access point, wherein the UE group comprises the set of UE from the plurality of UE(s). The method further comprises retrieving, at the first UE, a set of device state information associated with each UE from the UE group. The method further comprises configuring, by the first UE, the shared memory pool associated with the UE group based on the set of device state information. The method further comprises masking, by the first UE at each UE from the UE group, a memory map associated with the shared memory pool. [Figure 3]

No. of Pages : 53 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202411052882 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PASSIVE NEEDLE SAFETY DEVICE AND METHOD THEREOF

(51) International classification	:A61M0005320000, A61M0025060000, A61B0017340000, A61M0039060000, A61M0025000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mr. Nitin Gupta
3)Dr. Kush Gupta
4)Mr. Love Gupta

(57) Abstract :
A passive needle safety device having cannula IV with extension tube comprising of: a housing / casing being an outer cover structure adapted to encapsulate parts namely - a catheter hub assembly including a catheter body having a proximal end, a distal end, a shaft, catheter extension line and y-connector; a plurality of actuators configured to secure the tip of said needle during withdraw of needle from catheter body (after needle distal end enter the housing entry hole); a plurality of washers made from metal configured to restrict the needle withdraw movement at a needle crimp position; a plurality of springs configured to provide adequate force on actuator to move upward and secure the said needle tip; a needle hub assembly consist of needle, needle hub and flash back chamber molded from polymer configured for insertion of said cannula into subject vein and provide indication on successful insertion; and a safety device / safety housing (100) including a housing, actuator, washer, and spring configured to be slidably mounted on to the said needle (108) and removably secured within the needle hub (109) at holding groove (109a) in its distal end; wherein said safety device (100) is temporarily attached to catheter hub end cap (5) and gets detached during needle withdraw.

No. of Pages : 37 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411052957 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNERGISTIC AGROCHEMICAL COMPOSITION

(51) International classification	:A01N43/80, A01N43/40, A01N57/20, A01P13/02, A01N51/00, A01N43/707, A01P7/00, A01N63/50
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RIYA NAGPAL

(57) Abstract :
The present invention relates to a stable synergistic agrochemical composition comprising insecticidal compounds and an elemental sulphur as a metabolic modulator and pest control agent/active. The invention also provides a method of controlling insect pests, fungal diseases and improving plant health using the said composition. The composition is suitable for use in foliar spray or soil application and exhibits improved stability, bio-efficacy, and reduced phytotoxicity under variable environmental conditions. Dated this 11th day of July, 2025

No. of Pages : 71 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053243 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN APPARATUS FOR DEHULLING HEMPSEEDS AND METHOD THEREOF

(51) International classification	:A23N0005000000, A23C0011100000, H04N0007160000, A23N0015100000, A01F0011060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PANGHAL, Anil

(57) Abstract :
The present invention relates to an improved hempseed dehuller, capable of efficiently dehulling whole hempseeds and segregating kernels according to their weight, with minimal damage. Accordingly, the apparatus (100) for dehulling hempseeds mainly comprises, a feeding unit (10) adapted to receive, store and transfer required feed-flow of whole hempseeds; a dehulling unit (20) adapted to dehull whole hempseeds and discharge a mixture containing hulls, whole seeds, and kernels; a cleaning unit (30) adapted to separate hulls, whole seeds, and kernels from the obtained mixture; a sieving unit (40) adapted to sieve and separate the hulls, whole seeds, and kernels; and a power unit (50) configured to supply power to said dehuller unit (20), cleaning unit (30), and sieving unit (40).

No. of Pages : 37 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/07/2024

(21) Application No.202411053319 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : Weed Detection and Control System for Precision Agriculture

(51) International classification	:A01M0021040000, H04W0088040000, A01M0007000000, G06T0007700000, G05B0015020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Priyansu Bhandari
2)Mrs Swati Arya
3)Shreshth Sharma

(57) Abstract :
The invention presents a cutting-edge weed identification and precision herbicide delivery system that aims to revolutionize agricultural weed control procedures. The system recognizes and classifies broadleaf weeds correctly using advanced computer vision techniques and the YOLOv5s algorithm, providing extensive information on their location and density. The system determines the precise quantity of herbicide necessary for each weed, taking into account weed density and appropriate doses, to ensure focused and efficient administration. This strategy eliminates herbicide wastage, minimizes environmental effect, and promotes sustainable agriculture, eventually increasing crop yields and efficiency.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053328 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Vehicle

(51) International classification	:B60N0002020000, F16M0011040000, H01M0010655600, B60P0003070000, B60R0009060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Hero MotoCorp Limited
Address of Applicant :The Grand Plaza, Plot No.2, Nelson Mandela Road, Vasant Kunj- Phase -II, Delhi, New Delhi, India, 110 070 Delhi India
(72)**Name of Inventor :**
1)BARTHWAL, Paras
2)MISHRA, Abhishek

(57) Abstract :
VEHICLE A vehicle (100) comprising at least one seat unit (40) supported on a left seat frame member (106a) and a right seat frame member (106b), a carrier frame member (103) coupled to the left seat frame member (106a) and the right seat frame member (106b), a supply port (51) communicatively coupled to energy source of the vehicle (100) and disposed below the carrier frame member (103), the carrier frame member (103) comprising a rear grip member (109), at least a first support rail (118) and at least a second support rail (119) coupled to and extended from the rear grip member (109), a slider support tube (115) coupled to the rear grip member (109), a support plate (129) adapted to receive an article (130) and slide on any of the first support rail (118) and the second support rail (119) to adopt plurality of positions relative to the supply port (51). To be published with figure 4

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053335 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N43/00, A01N51/00, A01N47/40, A01N43/22, A01P7/04, C07C241/04, C07D213/26, C07H17/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 61 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053341 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N43/56, A01N43/80, A61K31/4439, A01N51/00, C07C243/38, A01P7/04, A01N43/54
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pests complex. The present invention also relates to a process for preparation thereof.

No. of Pages : 58 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053400 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : An injectable composition for sustained release of ocular therapeutics

(51) International classification	: A61K9/00, A61F9/00, A61K31/495, A61K31/498, A61K31/56, A61K31/565, A61P27/02	(71)**Name of Applicant :** **1)Indian Council of Medical Research** Address of Applicant :Indian Council of Medical Research, V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi - 110029, India New Delhi Delhi India **2)Birla Institute of Technology & Science (BITS), Pilani**
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)JAYABALAN, Nirmal** **2)CHERUVU, Sai Shreya**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
The present invention relates to an injectable composition for sustained release of a drug. More particularly, the present invention provides an injectable composition which is capable of forming a gelling depot and provides sustained delivery of drug. The injectable composition of the present invention is useful for the treatment of diabetic retinopathy.

No. of Pages : 37 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411051997 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Spider Serving Robot for Autonomous Navigation and Item Delivery

(51) International classification	:G05D0001020000, B62D0057032000, B25J0005000000, H04L0009320000, G01C0021200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)arvind agarwal
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3)Arya College of Engineering
4)Dekho Infotech

(57) Abstract :
The spider serving robot is an innovative multi-legged robot designed for autonomous navigation and item delivery in various environments. It features advanced navigation systems, obstacle detection, and a serving mechanism, making it ideal for use in hospitality, home service, and event management sectors. This content provides a comprehensive description for a patent application on a spider serving robot, covering the background, detailed description, and claims of the invention.

No. of Pages : 6 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202411052008 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WEARABLE SENSOR ASSEMBLY AND A METHOD OF FABRICATION THEREOF

(51) International classification	:A61B0005000000, A61B0005110000, A61B0005291000, G06N0003040000, H01L0029778000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)AGRAWAL, Ashwini Kumar
2)JASSAL, Manjeet
3)SINGH, Suraj

(57) Abstract :
The present disclosure discloses a textile-based capacitive sensor (100) includes a first electrode layer (102), a second electrode layer (106), and one or more dielectric layers (104) made of one of a fabric and a non-woven material. The second electrode layer (106) is disposed in alignment with and spaced apart from the first electrode layer (102). The one or more dielectric layers (104) are positioned between the first electrode layer (102) and the second electrode layer (106). The one or more dielectric layers (104) are impregnated with a polymer using a polymeric solution. The polymer penetrates at least a portion of the first electrode layer (102) and the second electrode layer (106) from a surface in contact with the one or more dielectric layers (104) to form a cohesive bond between the one or more dielectric layers (104) and the first and second electrode layers (102, 106).

No. of Pages : 49 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/07/2024

(21) Application No.202411052030 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE, METHOD, AND COMPUTER-READABLE STORAGE MEDIUM FOR PROCESSING IMAGE INCLUDING CHARACTERS

(51) International classification	:H04L0009080000, G06F0003035400, G06K0007140000, G06F0003048170, H04N0021658000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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7)Jehan YOON
8)Dattanand Arun RAYKAR
9)Saptarshi MANNA
10)Apil THAPA
11)Yeonoh CHOI
12)Hyunjin KIM
13)Youngjun PARK
14)Hyunsuk WON

(57) Abstract :
An electronic device includes memory, comprising one or more storage mediums, storing instructions, a display, and at least one processor comprising processing circuitry, wherein the instructions, when executed by the at least one processor individually or collectively, cause the electronic device to according to the OCR, obtain a block including first characters in a first language located in a plurality of lines in the image, identify whether an arrangement of the first characters meets a reference condition, obtain second characters in a second language based on the arrangement meeting the reference condition, display the second characters overlaid on the first characters by performing paragraph-based rendering on the second characters, obtain third characters in the second language based on the arrangement that does not meet the reference condition, and display the third characters overlaid on the first characters by performing linebased rendering on the third characters.

No. of Pages : 67 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/12/2024
(21) Application No.202414101614 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTACT LENSES FORMING MOLD

(51) International classification	:H01L0021020000, B23Q0005020000, F16L0023032000, A01G0031000000, C23C0016455000
(31) Priority Document No	:113207481
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Chiang-Chuan WANG

(57) Abstract :
A contact lenses molding tool includes an upper die (10) and a lower die (20). The upper die (10) is provided with a first bowl part (11), a ring wall (12), a first horizontal part (131), a vertical part (132), and a second horizontal part (133). An outer wall of the vertical part (132) is a guiding slope (134), and the guiding slope (134) is provided with plural air permeation slots (135). The lower die (20) is provided with a second bowl part (21), a second flange (22), and an assembly hole (221). The rim of assembly hole (221) is expanded gradually from top to bottom, so that a jamming edge (222) which is contracted relatively can be formed above the assembly hole (221).

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411052985 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF A COPPER-POLYMER COMPOSITE FOR 3D PRINTING

(51) International classification	:B29C0064118000, B33Y0010000000, B33Y0070000000, A61K0009480000, B29C0048050000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Director General, Centre for Materials for Electronics Technology (C-MET)
(72)**Name of Inventor :**
1)Shinde, Manish
2)Jash, Chitradeep
3)Mali, Dhananjay
4)Umarji, Govind
5)Rane, Sunit
6)Das, Sankha Dip

(57) Abstract :
The present invention relates to a process for the preparation of a copper-polymer compo-site through chemical mixing process. The produced composite is further extruded to pro-duce filaments where copper powder is uniformly dispersed on the polymer matrix. The copper-polymer filamentexhibits good tensile behavior and mechanical properties, while the composites show good thermal stability and good thermal conductivity while increasing filler contents. The filaments are further used for fused filament fabrication (FFF) 3D print-ing.

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202411053050 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ASSIGNING PRIORITY FOR PROCESSING OF MESSAGES DURING VEHICLE-TO-VEHICLE COMMUNICATIONS

(51) International classification	:G08G0001160000, G06Q0010080000, G05D0001000000, H04W0056000000, H04L0067610000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SINGH Kuldeep

(57) Abstract :
A system (100) to assign priority for processing of messages received by a host vehicle (102) during vehicle-to-vehicle communications. The system (100) includes a receiving module (106) to obtain parameters associated with remote vehicles (104) based on messages received from the vehicles (104) and to obtain parameters associated with the host vehicle (102). The system (100) further includes a priority assigner (108) to determine remote vehicle (104) to host vehicle (102) position angle, movement beam angle and host vehicle's (102) critical geographical area based on the obtained parameters associated with the host vehicle (102) and remote vehicle (104) and to assign a priority level to each of the received messages based on the determined remote vehicle (104) to host vehicle (102) position angle, movement beam angle and host vehicle's critical geographical area for processing the messages. Figure 1

No. of Pages : 32 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/05/2025
(21) Application No.202514051993 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER TRANSMISSION DEVICE FOR HYBRID VEHICLE

(51) International classification	:B60W0010060000, B60W0010080000, B60K0006547000, B60K0006387000, B60K0006480000
(31) Priority Document No	:2024-111770
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Daisuke NAKA
2)Yuya IKUTA
3)Hideto ANDO

(57) Abstract :
[Problem to be solved] There is provided a power transmission device (4) for a hybrid vehicle that can restrain thickness of a case body accommodating a clutch (26), a release member (36), and a reduction gear pair (28, 35) from increasing and restrain the power transmission device (4)from increasing in size. [Solution] A case member (21) of a power transmission device (4) has a case body portion (21A) that accommodates a damper (22), a wet clutch (26), a drive gear (35), a driven gear (28), and a release mechanism (36), and a bulge portion (21B) that bulges outward in a radial direction from the case body portion (21A) and accommodates a driven plate (37A) that constitutes a part of the release mechanism (36), and an actuator (motor (41)) is disposed on a transmission (3) side with respect to the bulge portion (21B) outside the case member (21). [Selected Figure] Figure 8

No. of Pages : 44 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/05/2025
(21) Application No.202514052056 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HANDLING OF DATAGRAMS WITH UNKNOWN IDENTITIES

(51) International classification :H04W0076150000, H04W0076120000, H04W0012080000, H04W0076220000, H04W0076110000
(31) Priority Document No :18/771,619
(32) Priority Date :12/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Roozbeh ATARIUS

(57) Abstract :
Various aspects of the present disclosure provide mechanisms for handling datagrams, such as datagrams having unknown context IDs, by UEs and/or network entities of a 3GPP network that employ a multi-path QUIC (MPQUIC) functionality during packet data unit (PDU) sessions. For example, the 3GPP network, via a policy control function (PCF) of the network, may predetermine a transport mode for datagrams transmitted within a PDU session and communicate the transport mode to the UE and network entity that established the PDU session.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/05/2025
(21) Application No.202514052780 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VEHICLE FRONT-PORTION STRUCTURE

(51) International classification :B62D0025080000, B60S0001340000, B60S0001040000, B60S0001280000, B62D0021110000
(31) Priority Document No :2024-112853
(32) Priority Date :12/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MURATA, Soshiro
2)SAEKI, Koji
3)SHIOTA, Yuzuru
4)NIWATA, Shuhei
5)FUKUI, Ryosuke

(57) Abstract :
A vehicle front-portion structure includes: a framework portion (12) including a pair of member portions (20) extending in a front-rear direction at both side 5 portions in a vehicle width direction in a front portion (10) of a vehicle, each of the member portions (20) having a part including a through-hole (48), and a suspension tower portion (24). The vehicle front-portion structure includes a front windshield glass (14) that separates an inside of a vehicle cabin and an outside of the vehicle cabin, and a wiper device (16) fixed to the member portion (20) in a state in which 10 a part of the wiper device (16) is disposed inside of the through-hole (48). The wiper device (16) includes a wiper (54), and a wiper arm (56) that supports the wiper (54) and has a pivoting position positioned on an inner side in the vehicle width direction from the through-hole (48). 15 Selected drawing: FIG. 1 18

No. of Pages : 22 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051584 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : READY TO DRINK ELECTROLYTE SOLUTION

(51) International classification	:A61P0003100000, A61K0045060000, A23L0002520000, G01N0033660000, A61P0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MEER, Tarique Ali
2)Gogia, Atul

(57) Abstract :
The disclosure generally relates to ready to drink electrolyte solution. In particular the disclosure relates to a ready to drink electrolyte solution comprising isomaltulose, glucose, sodium ions, chromium ions and water; wherein the glucose concentration is less than 0.9g/100ml, and wherein the theoretical glycemic index of the solution is equal to or less than The disclosure also relates to a method of manufacturing said ready to drink electrolyte solution. The disclosure also relates to a method of rehydrating a patient suffering from cancer, diabetes, acute or chronic illness, or a gastrointestinal disorder by using said ready to drink electrolyte solution.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/06/2025
(21) Application No.202514054651 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER TRANSMISSION DEVICE FOR HYBRID VEHICLE

(51) International classification	:B60W0010080000, B60W0010060000, B60K0006547000, B60K0006480000, B60K0006387000
(31) Priority Document No	:2024-111772
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
There is provided a power transmission device (4) for a hybrid vehicle that can restrain thickness of a case body accommodating a clutch (26), a release member (36), and a reduction gear pair (28, 35) from increasing and restrain the power transmission device (4) from increasing in size. [Solution] A case member (21) of a power transmission device (4) has a case body portion (21A) that accommodates a damper (22), a wet clutch (26), a drive gear (35), a driven gear (28), and a release mechanism (36), and a bulge portion (21B) that bulges outward in a radial direction from the case body portion (21A) and accommodates a driven plate (37A) that is a part of the release mechanism (36), a motor generator (2) is disposed on one side of the bulge portion (21B) outside the case member (21), and an actuator (motor (41)) is disposed on the other side of the bulge portion (21B) on an opposite side to the motor generator (2). [Selected Figure] Figure 8

No. of Pages : 46 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/06/2025
(21) Application No.202514054812 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : “POWER TRANSMISSION DEVICE FOR HYBRID VEHICLE”

(51) International classification	:B60K0006547000, B60K0006365000, B60W0010080000, B60K0006445000, B60W0020000000	(71)**Name of Applicant :** **1)SUZUKI MOTOR CORPORATION** Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Japan
(31) Priority Document No	:2024-111771	(72)**Name of Inventor :** **1)Daisuke NAKA**
(32) Priority Date	:11/07/2024	**2)Yoshiki YAKUMARU**
(33) Name of priority country	:Japan	**3)Yudai NAKANE**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
There is provided a power transmission device (4) for a hybrid vehicle capable of restraining thickness of a case body accommodating a clutch (26), a release member (36), and a reduction gear pair (28, 35) from increasing, and restraining the power transmission device (4) from increasing in size. [Solution] A case member (21) of a power transmission device (4) has a case body portion (21A) that accommodates a damper (22), a wet clutch (26), a drive gear (35), a driven gear (28), and a release mechanism (36), and a bulge portion (21B) that bulges outward in a radial direction from the case body portion (21A) and accommodates the drive gear (35) constituting a part of a reduction gear pair (28, 35). A motor shaft (2A) of a motor generator (2) is disposed on a same axis as a rotating shaft (35A) of the drive gear (35), and the motor generator (2) is disposed on an internal combustion engine (1) side with respect to the bulge portion (21B) outside the case member (21). [Selected Figure] Figure 8

No. of Pages : 46 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025
(21) Application No.202514055450 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AUTOSTEREOSCOPY WITH FOCUS DEPTH GUIDANCE BASED ON EYE DOMINANCE

(51) International classification	:G06F0003010000, G02B0027010000, G02B0030270000, G02B0027000000, G06F0003034600
(31) Priority Document No	:18/769,611
(32) Priority Date	:11/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Mikko Strandborg

(57) Abstract :
Light field images are displayed via a light field display unit (106) to produce a synthetic light field (122) presenting at least one virtual object (124) to a given user (120). When it is detected that a difference between a focus depth at which the given user is gazing and a given optical depth at which the at least one virtual object is being presented is more than a predefined threshold difference, at least one of: dimming, blurring, is performed on a virtual image to be presented to a non-dominant eye (118b) of the given user. A current light field image is generated by utilising this virtual image and another virtual image to be presented to a dominant eye (118a). The current light field image is displayed via the light field display unit to produce a current synthetic light field presenting the at least one virtual object. FIG. 1

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2024
(21) Application No.202417080205 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MEMORY AND ELECTRONIC DEVICE

(51) International classification :H10B 12/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2024/104531
Filing Date :09/07/2024
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIN, CHAO

(57) Abstract :
A memory and an electronic device are provided. The memory includes a plurality of bit line functional groups, a plurality of memory cells, a first staircase structure, and a second staircase structure located on a base substrate; the plurality of bit line function groups are spaced apart along a first direction perpendicular to the base substrate, each bit line function group includes a first bit line, a second bit line coupled to the first bit line, and a third bit line coupled to the first bit line, the first bit line extending along a second direction parallel to the base substrate, the second bit line and the third bit line extending along a third direction parallel to the base substrate, and the second direction intersecting with the third direction; the second bit line and the plurality of memory cells are located on one side of the first bit line in the third direction, the third bit line, the first staircase structure, and the second staircase structure are located on the other side of the first bit line in the third direction, and the first staircase structure and the second staircase structure are located on opposite sides of the third bit line in the second direction. The stack structure in the memory is compact, which is beneficial to increasing the number of dies that can be cut out from each wafer.

No. of Pages : 34 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/03/2025
(21) Application No.202514020496 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROTARY ELECTRIC MACHINE

(51) International classification	:F16C0033100000, F16H0045020000, F01D0005040000, F04D0029620000, B29C0045260000
(31) Priority Document No	:2024-110378
(32) Priority Date	:09/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)FURUKAWA, Hayato

(57) Abstract :
An outer fan of a rotary electric machine includes a base and nine blades, and generates an airflow in a 5 direction opposite to a first direction by being rotated integrally with a shaft regardless of a rotation direction of the shaft. The base has an outer peripheral surface that is annular around a rotation center axis and has a diameter decreasing in the first direction, 10 and is coupled to the shaft. The nine blades each protruding from the outer peripheral surface of the base are arranged at intervals in the circumferential direction of the rotation center axis, and are connected to each other only by the base. 15 27

No. of Pages : 35 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/04/2025
(21) Application No.202514039480 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS FOR CONTROLLING A MATERIAL PRODUCTION FURNACE AND APPARATUSES FOR IMPLEMENTING THE SAME

(51) International classification	:C09C0001500000, G06N0020000000, G02C0007100000, B60W0050000000, G05B0013020000
(31) Priority Document No	:EP24306184.3
(32) Priority Date	:12/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)VITTÉ, Eric
2)BOUTIN, Véronique
3)MEULEMAN, René

(57) Abstract :
A method for controlling a material production furnace of a material production furnace system is provided, which comprises, the material production furnace being configured for using electric power for heating, the method being performed by a furnace controller of the material production furnace system configured for controlling operations of the material production furnace: generating, by a machine learning engine of the furnace controller, prediction data related to operations of the material production furnace, generating, based on the prediction data, a control command usable for driving operations of the material production furnace, and transmitting the control command to the material production furnace for driving operations of the material production furnace. Fig. 2

No. of Pages : 35 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025
(21) Application No.202514060267 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELEVATOR CONTROL DEVICE AND ELEVATOR CONTROL METHOD

(51) International classification	:B66B0001340000, B66B0005000000, B66B0001460000, B66B0001300000, B66B0011020000
(31) Priority Document No	:2024-108025
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Yahiro Hara

(57) Abstract :
An elevator control device according to one embodiment includes an information managing unit (52) configured to manage, for each user, information indicating whether an elevator assigned to a user who has performed call registration of a destination floor in a security gate has already responded or has not responded; and a control executing unit (54) configured to invalidate call registration of a destination floor performed by a user in an elevator hall if there is already a call registration of a destination floor by the user performing the call registration of a destination floor in the elevator hall and the elevator assigned to the user is in a not responding state.

No. of Pages : 28 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025
(21) Application No.202514058448 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RESIN-BASED FLOORING PRODUCT, PROCESS, AND COMPOSITION

(51) International classification	:B29C0070080000, B29C0070540000, C08K0003340000, C08K0003013000, B29C0070340000
(31) Priority Document No	:2410189.1
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Lionweld Kennedy Flooring Limited
Address of Applicant :Westhaven House Arleston Way Shirley Solihull West Midlands United Kingdom B90 4LH U.K.
(72)**Name of Inventor :**
1)Reece Thompson

(57) Abstract :
A resin composition for forming a structural element such as a flooring 5 panel comprises a resin system comprising: 45-60 wt % of a plant-derived polyfurfuryl alcohol resin; up to 15 wt % of a non-structural filler such as talc or jute fibre; and 35-40 wt % of a glass fibre. A method of making the structural element comprises mixing the resin and filler to produce the resin system; laying up multiple layers of the resin system and the glass 10 fibre in a mould; subjecting the mould to an initial heating profile in an initial resin curing step so that the resin system undergoes a condensation reaction and such that substantially all of the water produced in the condensation reaction has been removed, wherein the heating profile comprises a first, an intermediate, and a final temperature. The product is subsequently subjected to a post-curing step comprising a Diels-Alder 15 reaction.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025
(21) Application No.202514058659 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FIBER BUNDLE CONDENSING DEVICE

(51) International classification :D01H0005720000, B01D0063020000, G02B0006040000, H01M0008040000, D06F0058240000
(31) Priority Document No :2024-111687
(32) Priority Date :11/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)Motohiro KAWAI
3)Yasuhiro UTO
4)Takenao AOKI
5)Yohei NAKADA

(57) Abstract :
A fiber bundle condensing device (20) includes: a plurality of countershafts (30); a plurality of holding portions (502b); and a coupling (70). The countershafts (30) are disposed adjacent to each other in axial directions of the countershafts (30). The holding portions (502b) are disposed adjacent to each other in the axial directions of the countershafts (30) and each rotatably support the countershaft (30) via a bearing (52). The coupling (70) is disposed between the adjacent holding portions (502b). The coupling (70) couples the adjacent countershafts (30) and rotates together with the adjacent countershafts (30). Each of the adjacent holding portions (502b) has an opposing surface (502c). The opposing surface (502c) of one of the adjacent holding portions (502b) faces the opposing surface (502c) of the other of the adjacent holding portions (502b) in the axial directions of the countershafts (30). A dimension (L) of each of the countershafts (30) in the axial direction of the countershaft (30) is equal to or shorter than a distance (P1) between the opposing surfaces (502c) of the adjacent holding portions (502b).

No. of Pages : 38 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/06/2025
(21) Application No.202514059260 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTILAYER CERAMIC ELECTRONIC DEVICE AND MANUFACTURING METHOD OF THE SAME

(51) International classification :H01G0004300000, H01G0004232000, H01G0004120000, H01G0004012000, H01G0004005000
(31) Priority Document No :2024-109816
(32) Priority Date :08/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)NAKAMURA, Tomoaki
2)HIRAOKA, Kenichi
3)TOMIKAWA, Chizuru
4)SHINOZAKI, Junichi
5)TERAOKA, Hideya

(57) Abstract :
A multilayer ceramic electronic device includes an element body in which a plurality of internal electrodes and a plurality of dielectric are alternately stacked in a first direction, each of the plurality of internal electrodes being alternately exposed to each of a pair of end faces of the element body, the pair of end faces facing each other in a second direction, and a pair of external electrodes each contacting each of the plurality of internal electrodes exposed from each of the pair of end faces and having a layer in contact with each of the plurality of internal electrodes, and of which a main component is copper. A molar ratio of copper to nickel in the first internal electrode in the end margin section is greater than the molar ratio in the first internal electrode in a capacity section.

No. of Pages : 47 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202514059805 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-CD79B ANTIBODY DRUG CONJUGATES

(51) International classification	:A61K0047680000, A61P0035000000, C07K0016280000, A61K0039000000, A61P0035020000
(31) Priority Document No	:63/663844
(32) Priority Date	:25/06/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)JI, Cheng
4)MCCLUSKEY, Andrew Jeffrey
5)REILLY, Regina M.
6)REN, Siyuan
7)TOUW, Debra S.
8)WOLKE, Malerie
9)XIAO, Yu

(57) Abstract :
The present disclosure relates to anti-CD79b antibodies and anti-CD79b antibody drug conjugates (anti-CD79b ADCs) comprising thereof, where the anti-CD79b ADCs further comprise a topoisomerase 1 inhibitor (Top1i) drug as a payload. The present disclosure further relates to methods of using such anti-CD79b ADCs for treating B-cell non-Hodgkin lymphoma (B-NHL), diffuse large B cell lymphoma (DLBCL), Burkitt's lymphoma, mantle cell lymphoma, and follicular lymphoma.

No. of Pages : 187 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/07/2024

(21) Application No.202411053407 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A STRUCTURE FOR LIQUID ELECTROLYTIC DISTRIBUTION FOR FLOW BATTERY AND A METHOD THEREOF

(51) International classification	:H01M8/0258, H01M8/04, H01M8/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)AASH MOHAMMAD
2)MILAN KUMAR

(57) Abstract :
A structure (100) of liquid electrolytic distribution for flow battery is disclosed. The structure includes an engraved split serpentine channel (110) arranged on a plate (120) of a flow battery. The engraved split serpentine channel provides a flow path for a liquid electrolyte. Further, the engraved split serpentine channel includes an inlet hole (130) or an outlet hole (140) positioned at center of top-portion of the plate. A plurality of trapezoidal shaped ribs (150) on the plate and arranged in between the engraved split serpentine channel, wherein the plurality of trapezoidal shaped ribs provide an electrical contact between an electrode and the plate, facilitating electron transfer during electrochemical reactions. The plate is split into at least two flow channels, each of the flow channels are equipped with the plurality of trapezoidal shaped ribs to reduce pressure drop for the flow path of the liquid electrolyte. FIG. 1

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053444 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Herbal Formulation for Management of Hepatitis B Virus Infection and its Associated Complications

(51) International classification :A61P0031200000, A61P0001160000, A61K0036232000, C12N0009120000, C12Q0001700000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PATIL, Vishal Shivalingappa
3)GUJARATHI, Swarup Sanjay
4)HEGDE, Harsha Vasudev
5)ROY, Subarna

(57) Abstract :
The present invention relates to formulations and compositions for management and treatment of viral infectious diseases. More particularly, the present invention relates to herbal formulation for the management of hepatitis B virus infection. The present invention also provides a process for preparation of the herbal composition and develop suitable orally administered formulation.

No. of Pages : 38 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/06/2025
(21) Application No.202514061921 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SIMULTANEOUS HYBRID EXECUTION

(51) International classification	:G06F0009500000, G06F0009455000, G06F0009480000, G06N0020000000, G06N0003080000
(31) Priority Document No	:24186224.2
(32) Priority Date	:03/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)KLEIN, Markus

(57) Abstract :
The invention relates to a computer-implemented method for managing execution of a task on a trained machine learning model configured on one or more compute instances in a distributed computing network. The invention also relates to an apparatus comprising means for carrying out the method and a computer program comprising instructions which, when executed by a processor, cause the processor to perform the method. The method comprises obtaining task-specific information about the task, including data sensitivity information of the task and task complexity information, obtaining one or more compute instance characteristics associated with each of the one or more compute instances, the compute instance characteristics including a data sensitivity capability and a task complexity capability of the compute instance, selecting a compute instance of the one or more compute instances for executing the task based on the task-specific information about the task and on the one or more compute instance characteristics, and executing at least part of the task on the selected compute instance.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202514062300 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR CALCULATING DECISION VARIABLES

(51) International classification :G06N0020000000, G06N0003080000, G06N0003040000, G06N0003045000, G06N0003063000
(31) Priority Document No :113124938
(32) Priority Date :03/07/2024
(33) Name of priority country :Taiwan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SUN, Tzu-Lung
3)LIN, Yeong-Sung
4)CHEN, Tsung-Chi

(57) Abstract :
The present invention provides a method for calculating decision variables. A dummy layer is added at an input layer of a trained neural network predictive model. The dummy layer includes a plurality of artificial neurons respectively connected to a corresponding input terminal of the input layer for the trained predictive model by a newly established link. The input value of each artificial neuron is set to 1, the bias value of the activation function is set to 0, and the output of the activation function is set to 1 when the input of the activation function is 1. The initial weight value of the newly established link is selected and set, and the weight values can be considered as decision variables, wherein the weight values can have ranges or other inter-conditional restrictions. The optimal solution is obtained using the optimizer built in a general machine-learning platform when the parameters of the trained predictive model are frozen, and only the weight values of the newly established links are adjusted. The training objective is set so that the output of the parameter predictive model matches the desired target result. At the end of the training, the weight values of the newly established link new are the feasible input decision variables. This invention allows the effective use of the general machine learning platforms and the built-in methods to find the optimal input parameters that achieve the expected results.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025
(21) Application No.202514060392 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GESTURE DETECTION BASED ON ANTENNA IMPEDANCE MEASUREMENTS

(51) International classification	:G06F0003010000, H04R0001100000, H04B0001040000, G16H0040670000, H04M0001020000
(31) Priority Document No	:18/762,542
(32) Priority Date	:02/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GUTERMAN, Jerzy S
2)MARCU, Cristian
3)ERGUN, Ali N
4)WANG, Jue
5)BARBIERI, Travis A

(57) Abstract :
A wireless earbud may have a head and a stalk. A speaker may be disposed in the head. An antenna may be disposed in the stalk. One or more radios may 5 transmit a radio-frequency signal in high and low bands over high and low band arms of the antenna. A signal coupler may be coupled to the antenna. The signal may include scheduled transmission blocks and optionally unscheduled transmission blocks. A processor may measure impedance of the antenna in the high and low bands using the signal coupler and the transmitted signal. The 10 processor may detect a gesture based on an order of changes in the impedance in the high and low bands. The processor may take suitable action based on the detected gesture. The gesture may include, for example, a volume up or down gesture in implementations where the high and low band arms extend parallel to the stalk

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060657 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SUPPORT PLATE HAVING PLATE LATTICE, DISPLAY DEVICE INCLUDING THE SAME, AND MANUFACTURING METHOD THEREOF

(51) International classification	:G06F0001160000, A61M0031000000, A61K0009000000, A61F0013840000, B41F0027120000
(31) Priority Document No	:10-2024-0091799
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SUNGWOO EO
2)YONGHYUCK LEE

(57) Abstract :
Disclosed is a display device (DD) which includes a display module (DM) 5 including a non-folding area (NFA1, NFA2) and a folding area (FA) arranged in a first direction (DR1) and a support plate (PLT1) including a folding part (FP) that overlaps the folding area (FA). An opening (OP) extending in a second direction (DR2) crossing the first direction (DR1) is defined in the folding part (FP), and the opening (OP) includes a first opening (OP1) defined in a lower surface (LS) of the folding part (FP) 10 and a second opening (OP2) defined above the first opening (OP1). In the second direction (DR2), a first length (LT1) of the first opening (OP1) and a second length (LT2) of the second opening (OP2) are different from each other

No. of Pages : 130 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060676 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE AND DISPLAY APPARATUS

(51) International classification :G09G0003200000, H10K0059121000, H04N0021422000, H10K0050160000, H10K0071000000
(31) Priority Document No :10-2024-0086414
(32) Priority Date :01/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Youngjoo Nam
2)Jooyoung Kim

(57) Abstract :
A display apparatus (1) is provided. The display apparatus (1) includes a display panel (50) including a first surface on which a display area (DA) is disposed, and a second surface different from the first surface, a protective member (70) disposed on the second surface and directly contacting the display panel (50), a display controller (40, 41) disposed such that at least a portion of the display controller (40, 41) is inserted into the protective member (70), and a connection member (30) electrically connecting the display panel (50) to the display controller (40, 41)

No. of Pages : 66 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060761 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMMUNICATION APPARATUS, AND CONTROL METHOD

(51) International classification	:H04W48/16, H04W80/02, H04W84/12, H04W8/00, H04W76/14
(31) Priority Document No	:2024-106883
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YOSHIKAWA, Yuki

(57) Abstract :
A communication apparatus that communicates a wireless frame compliant with a Wi-Fi Direct (WFD) standard, performs a first detection of another communication apparatus according to a first method of searching for a partner apparatus for communication using a first wireless frame defined by the WFD standard, performs a second detection of another communication apparatus according to a second method of searching for the partner apparatus using a second wireless frame that is defined by the WFD standard and is not used in the first method, determines whether the same apparatus has been detected in the first detection and the second detection by analyzing the first wireless frame and the second wireless frame, outputs information indicating the apparatus as a single apparatus in a case where the same apparatus has been detected in the first detection and the second detection. Figure 13

No. of Pages : 64 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514061027 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS FOR CONFIGURING AN EDGE COMPUTING PLATFORM AND APPARATUSES FOR IMPLEMENTING THE SAME

(51) International classification	:G06F0008610000, G06F0009445000, G06F0011360000, G06F0009500000, G06F0008410000
(31) Priority Document No	:EP24306148.8
(32) Priority Date	:08/07/2024
(33) Name of priority country	:EUROPEAN UNION
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEFORT, Stéphane
2)GENSAYA, Philip
3)MORAND, Denis

(57) Abstract :
A method for configuring a computing platform for edge computing with a software is provided, which comprises: receiving as input data software code; parsing the software code for identifying in the software code dependency data to be customized for execution of the software on the computing platform; customizing the software code dependency data for execution of the software on the computing platform; generating the software based on the software code and the customized software code dependency data; and loading the software onto the computing platform for execution. Fig. 3

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/08/2024
(21) Application No.202417065377 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POLARIZER AND DISPLAY PANEL

(51) International classification :G02B 5/30, G02B 5/02, G02F 1/1335
(31) Priority Document No :202410816228.1
(32) Priority Date :21/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/104674
Filing Date :10/07/2024
(87) International Publication No :WO 2025/260425
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)WANG, Yue
2)LI, Ji
3)CHEN, Kai
4)YU, Lesheng
5)LI, Hanming
6)TAO, Jin

(57) Abstract :
The present application discloses a polarizer and a display panel. Diffusion particles are distributed in a diffusion layer. When the included angle between the extension direction of a first stretched side edge of the diffusion layer and the light absorption axis direction of a polarizing layer is a first angle or a second angle, a functional film layer correspondingly has a first haze or a second haze. The first angle is greater than or equal to 0° and less than 45°, the second angle is greater than 45° and less than or equal to 90°, and the first haze is greater than or equal to the second haze.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064536 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LITHIUM ION SECONDARY BATTERY ELECTROLYTE AND APPLICATION THEREOF

(51) International classification :H01M10/0525, H01M10/052, H01M10/0569, H01M4/525
(31) Priority Document No :202410909975.X
(32) Priority Date :08/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)YU, Le
2)WANG, Ziyuan

(57) Abstract :
A lithium ion secondary battery electrolyte and an application thereof are provided. The electrolyte includes a non-aqueous solvent, a lithium salt, and an additive including a compound represented by any one of Formulas (I)-(III): Formula (I), Formula (II), or Formula (III), where R1, R2, R3, R4, R5, R6, and R7 are each substituents with 1-3 carbon atoms, 0-3 heteroatoms, and unsaturation of 0-4, R8 is a cyclic substituent with unsaturation of 0-4, and with 0-5 heteroatoms, R9 is vinyl, allyl, butenyl, 1,3-butadienyl, ethynyl, propynyl when the unsaturation of R8 is 0, the R9 substituent does not exist when the unsaturation of R8 is 1-4, the heteroatoms are selected from at least one of nitrogen, fluorine, and oxygen, and n is 0-2. The lithium ion secondary battery electrolyte and the application may prevent the dissolution of transition metal ions on the positive electrode, improve initial kinetics and gas generation issues, and enhance performance.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064538 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LITHIUM-ION BATTERY ELECTROLYTE AND APPLICATION THEREOF

(51) International classification	:H01M0010052500, H01M0010056700, H01M0010056900, H01M0004587000, H01M0010056800
(31) Priority Document No	:202410913638.8
(32) Priority Date	:08/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YU, Le
2)WANG, Ziyuanchin

(57) Abstract :
The invention provides a lithium-ion battery electrolyte and an application thereof, wherein the lithium-ion battery electrolyte includes at least: a non-aqueous solvent; a lithium salt; an additive; and hydrogen fluoride, wherein the additive includes a substance represented by a following general formula (I): formula (I), wherein R1, R2, and R3 are respectively substituents with 1 to 6 carbon atoms, 0 to 4 unsaturation, and 0 to 3 heteroatoms; the heteroatoms are selected from at least one of nitrogen or oxygen; and n is 0 to 2; a content of the additive in the lithium-ion battery electrolyte is 0.05 wt% to 3 wt%; and a content of the hydrogen fluoride in the lithium-ion battery electrolyte is 30 ppm to 200 ppm. The lithium-ion battery electrolyte and the application thereof proposed in the invention may improve the high temperature performance of the battery and effectively inhibit the increase of acidity.

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064547 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ADDITIVE FOR REDUCING THE STABILIZATION TIME IN THE PREPARATION OF CARBON FIBERS, AND RELATIVE PROCESSES FOR THE PREPARATION OF ACRYLIC FIBER PRECURSORS AND THE RELATIVE CARBON FIBERS

(51) International classification	:D01F0009220000, D01F0006380000, D01F0006180000, D01D0005060000, D01D0001020000
(31) Priority Document No	:102024000016198
(32) Priority Date	:12/07/2024
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FRANCALANCI, Franco
2)CASSI, Giulia
3)CORREIA, Paulo
4)LESMO, Alessia

(57) Abstract :
An additive is described, to be introduced in the production of acrylic fiber precursors of carbon fibers for reducing the stabilization time in the preparation of carbon fibers, together with the relative processes for the preparation of acrylic fiber precursors and the relative carbon fibers.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :07/07/2025

(21) Application No.202514064554 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : ORGANIC LIGHT-EMITTING ELEMENT, AND DISPLAY APPARATUS AND ELECTRONIC APPARATUS EACH INCLUDING THE SAME

(51) International classification	:C09K0011060000, H10K0050110000, H10K0085600000, H10K0085300000, H10K0059121000
(31) Priority Document No	:10-2024-0090670
(32) Priority Date	:09/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Sungsoo Bae
5)Byeongwook Yoo
6)Daewoong Lee
7)Byungseok Lee
8)Youngeun Choi
9)Jiyong Choi
10)Hyewon Choi

(57) Abstract :
An organic light-emitting element (200, 200', 200", 200"') includes a first electrode (210), a hole injection layer (HIL) on the first electrode (210), a hole transport layer (HTL) on the hole injection layer (HIL), an emission layer (222) on the hole transport layer (HTL) and including an organic material, an electron transport layer (ETL) on the emission layer (222), and a second electrode (230) directly on the electron transport layer (ETL) and including a conductive material other than alkali metal and about 3 vol% to about 30 vol% of an alkali metal based on a total volume of 100 vol% of the second electrode (230).

No. of Pages : 91 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202514062353 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FRAME

(51) International classification	:A61B0017000000, A61B0090000000, A61P0035000000, G01N0035000000, A61B0017020000
(31) Priority Document No	:GB2409502.8
(32) Priority Date	:01/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Angela Helene Spang

(57) Abstract :
Abstract Frame The present invention provides a frame (21) for elevating and supporting two digits during surgery. The frame has a plate (24) with two wings (22, 23) which define a plane and a space (25) therebetween, a support surface (32) between the wings to support two digits, and engaging features (28) on each wing for removable engagement with retaining ties to hold digits in place on the frame. The frame provides a platform for securely supporting digits during hand surgery. Figure 10

No. of Pages : 34 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202514062363 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL UNIT AND MOTOR SYSTEM

(51) International classification	:H01L0029100000, H01L0021823400, H01L0029780000, G09G0005120000, H01L0029423000
(31) Priority Document No	:202410891368.5
(32) Priority Date	:03/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHI, Zhiguo
3)YU, Yihao

(57) Abstract :
Implementations of the present disclosure provide a control unit (10) and a motor system (1). The control unit (10) comprises: a first housing (100) comprising 5 a bottom (140), a first sidewall (110), a second sidewall (120), and a third sidewall (130), wherein the second sidewall (120) and the third sidewall (130) extend from the first sidewall (110) in parallel, a second top edge (121) of the second sidewall (120) and a third top edge (131) of the third sidewall (130) are connected between a first top edge (111) of the first sidewall (110) and a first abutting portion (141), 10 and the second top edge (121) and the third top edge (131) respectively extend from the first top edge (111) of the first sidewall (110) to the first abutting portion (141) along an inclined direction towards the bottom (140); at least one circuit board fixed to the bottom (140). To be Published with Figure 1A

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202514062626 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEVICE AND METHOD FOR SEPARATING NON-TOBACCO RELATED MATERIALS FROM A MASS FLOW OF SMALL PARTS AND USE OF THE DEVICE

(51) International classification	:A24B3/00, A24B3/18, B07C5/36, B07C5/38, A24C5/39
(31) Priority Document No	:10 2024 118 769.7
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Olaf BÖSE
3)Markus KLEINFELD

(57) Abstract :
The invention relates to a device 2 and a method for separating non-tobacco related materials from a mass flow M of small parts. The device 2 has: a feed device 4 which is designed to guide the mass flow M in a transport area 6 and to convey it in a transport direction T, a detection device 8 which is designed to detect a non-tobacco related material F in the mass flow M, a rejection device 12 which is designed to remove the non-tobacco related material F pneumatically from the mass flow M by applying a pulse directed transversely to the transport direction T of the mass flow M in a rejection direction R to the non-tobacco related material F and deflecting the latter as a result, a discharge device 10 which is designed to receive and to provide the mass flow purified of the non-tobacco related material F, a nontobacco related material receiving device 14 which is designed and arranged to receive the deflected non-tobacco related material F. The non-tobacco related material receiving device 14 has a retaining device 20 in the form of a chute, having at least one deflecting member 26, wherein chute walls 24a, 24b of the retaining device 20 delimit a retaining volume V and the deflecting member 26, inclined by an angle α lying in a rejection plane E, in which the transport direction and the rejection direction T, R lie, extends with its free end 30 into the retaining volume V, starting from a fastening position 28 on one of the chute walls 24a, 24b, so that the free end 30 is arranged downstream of the fastening position 28 in the rejection direction R.

No. of Pages : 50 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202514062652 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PRESSURE ACTIVATED DIVERTER

(51) International classification	:B05B1/16, B05B1/18, B05B12/02, F16K11/00
(31) Priority Document No	:63/667,193
(32) Priority Date	:03/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEA, Ben
2)PLACENCIA, Adolfo
3)JONES, Oliver
4)WESTGATE, Simon

(57) Abstract :
[0001] Diverters may be useful in directing and controlling water flow in a showerhead. Diverters may be configured and designed in many ways as discussed herein. As one example, a showerhead may incorporate a diverter. The diverter may incorporate an inlet for receiving water, a flow regulator for maintaining a flow of the water at a set flow rate, a piston connected to a rotatable plate comprising a plurality of ports, and a piston activator. When a pressure of the water flowing through the diverter reaches a certain level, the piston activator may cause the piston to extend, which may cause the rotatable plate to rotate and open at least one of the plurality of ports. [[To be published with Fig. 1]]

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514061260 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPINNING MACHINE

(51) International classification	:D01F0001100000, D01H0013320000, B21D0022160000, B21D0022140000, D01H0001244000
(31) Priority Document No	:2024-108827
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MEKATA, Tsutomu

(57) Abstract :
A spinning machine includes a spinning apparatus, a yarn storage apparatus, a winding apparatus, a yarn splicing apparatus, a suction pipe, a second catching apparatus 24, and a moving portion 67. When the yarn 15 is broken, the suction pipe catches the yarn 15 on the spinning apparatus side and guides the yarn 15 on the spinning apparatus side toward the yarn splicing apparatus. The second catching apparatus 24 facing a yarn path catches the yarn 15 on the package side facing the second catching apparatus 24, when the yarn 15 is broken. The acting portion is arranged between the second catching apparatus 24 and the yarn splicing apparatus in the yarn path, and separates the yarn 15 on the spinning apparatus side and the yarn 15 on the package side, when the yarn 15 is broken. The yarn splicing apparatus starts yarn splicing while the acting portion separates the yarn 15 on the spinning apparatus side and the yarn 15 on the package side.

No. of Pages : 36 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514061270 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL SYSTEM OF A MOTOR FOR A ROOF ASSEMBLY AND METHOD THEREFOR

(51) International classification	:H02P0021220000, H01L0021660000, H02M0001420000, G05B0017020000, H03F0003450000
(31) Priority Document No	:24186220.0
(32) Priority Date	:03/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MERKS, Martinus Hendrikus Maria

(57) Abstract :
The invention relates to a control system for a motor operating a roof assembly, including a speed controller, a current controller, a motor and a performance feed forward module. The control system is configured for receiving a speed setpoint as input, feeding back a speed signal, and determining a speed error. Providing a current setpoint and feeding 10 back a current output to the current setpoint, and providing a current error signal to the current controller. Feeding back a relative position signal and feeding forward, based on at least one performance profile determined from an absolute position signal, a current feed forward signal to the current setpoint. And generating, based on the current error signal and the relative position signal, a drive signal for driving a motor. The current error signal is based 15 on the current setpoint, the current feedback and the current feed forward.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202514061396 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Housing and method for producing a housing

(51) International classification :H01Q0001220000, H01Q0001420000, B60R0021217000, H01Q0001320000, B29C0070540000
(31) Priority Document No :102024118515.5
(32) Priority Date :01/07/2024
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Timo RAISER

(57) Abstract :
A housing comprising a base component (100) made of a non-deformable material and a lid component (200) is disclosed. The base component (100) comprises one or more fastening openings (110). The lid component (200) comprises one or more latching elements (210). The latching elements (210) are engageable in the fastening openings (110), in order to securely close the base component (100) with the lid component (200). The latching elements (210) form tabs (215) that point away from the housing once closed.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202514061516 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification :G06F0001160000, H01Q0001240000, H04M0001020000, G06F0001200000, G06F0003041000
(31) Priority Document No :10-2024-0089793
(32) Priority Date :08/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HYUNGBAE KIM
2)KANGWON LEE
3)Hyunjee JEON

(57) Abstract :
An electronic device (1000) includes a plurality of first electrodes (210), a plurality of second electrodes (220), a plurality of third electrodes (230), a plurality of first type pads (PDT1) electrically connected to the plurality of first electrodes (210) and the plurality of second electrodes (220), and a plurality of second type pads (PDT2) electrically connected to the plurality of third electrodes (230), wherein at least one of the plurality of first type pads (PDT1) is located between two adjacent second type pads (PDT2) from among the plurality of second type pads (PDT2).

No. of Pages : 133 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202514061554 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SODIUM ELECTROCHEMICAL CELL FOR RECHARGEABLE HIGH ENERGY AND HIGH POWER BATTERIES AND METHODS OF MAKING THEREOF

(51) International classification	:H01M0004040000, H01M0004380000, H01M0010052500, H01M0004580000, H01M0004660000
(31) Priority Document No	:63/666,273
(32) Priority Date	:01/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MAYANK SHARMA
3)CHAITANYA SHARMA

(57) Abstract :
The present disclosure relates to a secondary sodium-based battery that can achieve energy densities comparable to state-of-the art lithium-ion batteries. The battery disclosed herein is designed to maximize energy density for a given sodium-based cathode and ease of manufacturing while minimizing cost. The battery can be constructed with any cathode that has sodium within its active material structure and a bare metal current collector to form the anode in-situ upon first charge cycle. The concepts of the present disclosure allow for ease of manufacturing as it reduces the required steps for anode processing as well as provide the energy density benefits of a sodium-metal anode without the requisite processing conditions.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064582 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PNEUMATIC TYRE AND PNEUMATIC TYRE AND RIM ASSEMBLY

(51) International classification :B60C23/04, B29D30/00, B60C15/06
(31) Priority Document No :LU507696
(32) Priority Date :08/07/2024
(33) Name of priority country :Luxembourg
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DRUMMOND, Paulo
2)ARORA, Himanshu

(57) Abstract :
It is provided a relates to a tyre comprising a RFID device where a transponder (14) having a radially outer end (17) facing the tread (7) and a radially inner end (18) facing the bead core (5) and an axially inner surface facing the body ply (3) and an axially outer surface facing the sidewall (11) or the rim cushion (12) in radial tyre direction is located between the end (15) of the body ply (3) and the bead core (5) and in tyre axial direction is arranged between the turned-up portion (3a) of the body ply (3) and the sidewall (11) or the rim cushion (12), wherein a first radial distance (D1) of more than 3 mm is provided between the radially outer end (17) of the transponder (14) and the end (15) of the body ply (3), and a second radial distance (D2T) of at least 14.1 mm is provided between the radially inner end (18) of the transponder (14) and a radial height (H) corresponding to the radial innermost portion of a rim seating of the tyre. Further is provided a pneumatic tyre and rim assembly. (Fig. 2)

No. of Pages : 24 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :07/07/2025

(21) Application No.202514064619 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : Agitator, in particular a submersible agitator

(51) International classification	:F16J15/184, F16J15/24, B01F27/71, B01F27/91, B01F27/92
(31) Priority Document No	:24 187 161.5
(32) Priority Date	:08/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Kay Rostalski
2)Sascha Urban
3)Michael Becker
4)Detlef Klatt

(57) Abstract :
The subject matter of the invention is an agitator, in particular a submersible agitator, and preferably a side-entry submersible agitator as a component of a fermenter of a biogas plant. The agitator is, in its basic design, equipped with an agitator shaft (3) with at least one agitator propeller (4) attached to one end. Further, it has a drive (5) for the agitator shaft (3) at its other end. Further, a flange (2) is foreseen that surrounds and supports the agitator shaft (3) with the interposition of a mechanical seal (7). According to the invention, a sealing ring (8) is additionally provided on the propeller side, enclosing the agitator shaft (3) and radially overlapping the mechanical seal (7), which has at least one operating position axially spaced from the flange (2) and a replacement position for the mechanical seal (8) in contact with the flange (2).

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/07/2025

(21) Application No.202514065001 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY AND ELECTRONIC APPARATUS

(51) International classification	:H01L0029423000, F04D0029420000, H01M0050103000, H01M0010040000, H10K0059120000
(31) Priority Document No	:202421648666.3
(32) Priority Date	:11/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHEN, Xiu

(57) Abstract :
A battery (100) and an electronic apparatus are provided. The battery (100) includes an outer casing (1) including an opening and a cover plate (2) closing the opening. A portion of the cover plate (2) adjacent to an edge protrudes toward an inner cavity of the outer casing (1) to form a boss (21) embedded into the opening. A side of the boss (21) away from the inner cavity of the outer casing (1) includes a groove (22), and a portion of the cover plate (2) located at a radial outer side of the boss (21) forms a connecting edge (24) overlapping an end portion of the outer casing (1). An inner wall of the groove (22) includes a bottom wall (222) and an outer groove wall (223) surrounding the bottom wall (222). A stamped groove (23) is provided between the bottom wall (222) and the outer groove wall (223).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514065013 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GEARBOX, CORRESPONDING USE AND VEHICLE

(51) International classification	:F16H57/04, F16N39/00, F16N39/06
(31) Priority Document No	:24306143.9
(32) Priority Date	:08/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SEMERAD Horst
2)KUBIS Marek

(57) Abstract :
A gearbox configured to be used in the transmission of a rail vehicle, the gearbox configured to be a plunge-lubricated gearbox using oil as lubricant, the gearbox comprising at least one filter element, wherein the gearbox is configured to be a gearbox with a shaft for distributing the oil to different bearings of the gearbox, and characterized in that the at least one filter element is configured to be placed in the shaft and through which the oil is transported. Figure: Figure 3

No. of Pages : 16 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514065034 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Rotary press

(51) International classification	:B30B11/08, B30B15/00
(31) Priority Document No	:10 2024 119 455.3
(32) Priority Date	:09/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Sven KOLBE
2)Andreas ARNING

(57) Abstract :
The invention relates to a rotary press comprising a rotor rotatable by means of a rotary drive, wherein the rotor has an upper punch guide for upper pressing punches and a lower punch guide for lower pressing punches as well as a die plate arranged between the punch guides, wherein the pressing punches interact with cavities of the die plate, wherein the rotary press further comprises a filling apparatus, by means of which powder material to be pressed is filled into the cavities of the die plate, and wherein the rotary press comprises a pressure apparatus with an upper pressure unit and a lower pressure unit, which, during operation, interact with the upper pressing punches and with the lower pressing punches to press the powder material in the cavities of the die plate to form pellets, and wherein the rotary press comprises a removal apparatus for removing pellets ejected onto the upper side of the die plate by the lower pressing punches after pressing, wherein the removal apparatus has a removal channel arranged at least in portions above the die plate, so that pellets ejected from the cavities onto the upper side of the die plate by the lower pressing punches are conducted along the removal channel from the die plate to a first pellet outlet.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202514062702 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NON-HALOGEN FLAME-RETARDANT RESIN COMPOSITE, ELECTRIC WIRE AND CABLE

(51) International classification	:H01B0003440000, C08L0023080000, H01B0007295000, H01B0007180000, H01B0009020000
(31) Priority Document No	:2024-110309
(32) Priority Date	:09/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)TADOKORO, Shuichi

(57) Abstract :
A non-halogen flame-retardant resin composite, an electric wire and a cable are provided, the non-halogen flame-retardant resin composite having excellent high flexibility, excellent oil resistance and excellent processability. The non-halogen flame-retardant resin composite includes: a base polymer including (a) an ethylene-vinyl acetate copolymer, an amount of vinyl acetate of which is 60% by mass or more, (b) an ethylene-based copolymer having a melting point of 115°C or higher and a specific gravity of 0.9 or lower, and (c) an acid-modified ethylene-based copolymer; a metal hydroxide; an acrylic plasticizer; a metal chelator; and an antioxidant.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202514062895 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOW-PASS FILTER CIRCUITRY

(51) International classification	:H03H11/12, H03H11/04, H03K17/687, H03H7/06
(31) Priority Document No	:63/667,925
(32) Priority Date	:05/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DARVISHI, Milad

(57) Abstract :
Filter circuitry is provided that includes a resistor having a first terminal coupled to an input of the filter circuitry and having a second terminal coupled to an output of the filter circuitry, a capacitor having a first terminal coupled to the second terminal of the resistor and having a second terminal coupled to a power supply line, and a transistor coupled to the first terminal of the resistor or the second terminal of the resistor. The transistor can be coupled to a bias current and additional capacitors. A switch can be coupled between the transistor and the first terminal of the resistor. A switch can be coupled between the transistor and the second terminal of the resistor. The filter circuitry can be configured to provide a low-pass filter response with a reduced in-band droop when the switch and the bias current are activated.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202514062897 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STIFFNESS REDUCTION HINGES FOR AUDIO SPEAKERS

(51) International classification	:H04R0009060000, H04R0001020000, H04R0009020000, H04R0001280000, H04R0009040000
(31) Priority Document No	:63/667,123
(32) Priority Date	:02/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)ROUSSEAU, Martial A.
3)ILKORUR, Onur I.
4)TOM, Bonnie W.

(57) Abstract :
Audio speakers include one or more hinges designed to provide stiffness cancellation and offset air trapped in a back volume of the audio speakers. The hinges are connected to a rear 5 suspension of the audio speaker, including a voice coil, while allowing the voice coil to acoustically drive a diaphragm. The hinges are manufactured to imitate a resting position in the audio speaker when the hinges are connected installed in the audio speaker. As a result, the hinges undergo less stress. Alternatively, hinges may be connected to a front suspension of an audio 10 speaker. 32

No. of Pages : 44 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202514063111 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEPOSITION APPARATUS AND DEPOSITION METHOD USING THE SAME

(51) International classification	:H01L0021670000, H01L0021683000, H01L0021687000, H10K0050840000, H10K0102000000
(31) Priority Document No	:10-2024-0088312
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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4)BYUNGHUN SUNG
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6)SEUNG GEUN YUN
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8)YONGWOO JEONG

(57) Abstract :
A deposition apparatus includes: a support, which is disposed on a bottom surface of a substrate to overlap an edge of the substrate in a plan view; a clamp disposed on the support and the edge of the substrate; and an electrostatic chuck including a flat part and a plurality of protrusions, where the flat part is configured to be disposed on a top surface of the substrate and the plurality of protrusions protrude from an edge of the flat part. A part of the clamp is disposed between protrusions adjacent to each other among the plurality of protrusions, and a groove is defined in a bottom surface of each of the plurality of protrusions and configured to overlap the edge of the substrate in the plan view. [Fig 1]

No. of Pages : 55 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202514063122 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELEVATOR DOOR EQUIPMENT

(51) International classification	:B66B13/30, B66B13/26
(31) Priority Document No	:2024-107992
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Yukio Ishii

(57) Abstract :
Elevator door equipment (10) includes: a door panel (11) provided for a car (1) of an elevator and configured to be openable and closable; and a safety shoe (30) provided for the door panel (11) in such a form as to project from an end of the door panel (11) in an opening and closing direction, the safety shoe (30) being configured to detect that an object gets caught in the door panel (11). The door panel (11) includes a front surface (11A) facing an inside of the car (1), a back surface (11C) facing a hall, and a side surface (11B) between the front surface (11A) and the back surface (11C). The side surface (11B) is inclined to form an obtuse angle with the front surface (11A). The safety shoe (30) projects beyond an extension line of the side surface (11B).

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514065088 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CRYSTAL FORMS OF SULFOXAFLOR

(51) International classification :A01P7/04, A01N47/40, A01P7/02
(31) Priority Document No :63/668,446
(32) Priority Date :08/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)Robert Dinnebier
3)Marijana Pavišic
4)Michael Grabarnick

(57) Abstract :
A composition of stereoisomers of sulfoxaflor, where these stereoisomers are selected from diastereomers A and B at a selected A:B ratio, are provided as a mixture of crystal structures, and are water soluble with water solubility of at least about 0.7 ± 0.07 mg/ml, methods for preparing them and insecticides and/or pesticides preparations comprising them.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065202 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SENSOR DEVICE FOR MONITORING A LASER MACHINING PROCESS AND LASER MACHINING SYSTEM WITH SENSOR DEVICE

(51) International classification	:B23K0026030000, B23K0031120000, B23K0026080000, B23K0026060000, B23K0026700000
(31) Priority Document No	:10 2024 119 604.1
(32) Priority Date	:10/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)Kraft, Rainer
3)Bobrowski, Andreas
4)Burkart, Martin

(57) Abstract :
The present application discloses a sensor device for monitoring a laser machining process by means of a laser beam by sensing an intensity of a process beam generated during the laser machining process, the sensor device comprising: an optical input for introducing the process beam; a beam splitter arrangement configured to couple out a plurality of visible partial beams with a respective visible wavelength range from the 10 process beam; a first photosensor arrangement for sensing the intensity of the process beam in the visible wavelength range with a plurality of photosensors arranged to respectively sense an intensity of one of the visible partial beams, wherein the beam splitter arrangement is configured to couple out a first visible partial beam with a first visible wavelength range, a second visible partial beam with a second visible wavelength 15 range, a third visible partial beam with a third visible wavelength range, and a fourth visible partial beam with a fourth visible wavelength range to one photosensor of the first photosensor arrangement, respectively, and wherein the first photosensor arrangement comprises: a first photosensor arranged to sense an intensity of the first visible partial beam, a second photosensor arranged to sense an intensity of the second visible partial 20 beam, a third photosensor arranged to sense an intensity of the third visible partial beam (40a), and a fourth photosensor arranged to sense an intensity of the fourth visible partial beam. Furthermore, a laser machining system comprising the sensor device is disclosed.

No. of Pages : 43 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065491 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SECONDARY BATTERY, BATTERY ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification	:H01M0010052500, H01M0004620000, H01M0010040000, H01M0010058700, H01M0004020000
(31) Priority Document No	:202410934378.2
(32) Priority Date	:11/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ZHANG, Wenjing

(57) Abstract :
A secondary battery, a battery assembly and an electronic device are provided. The secondary battery includes a negative electrode sheet (20), a positive electrode sheet (10), and a separator (122). The negative electrode sheet includes the negative active material layer (26) includes a negative straight region (24) and a negative thinned region (22) located at one end of the negative straight region in a first direction. The positive electrode sheet (10) includes the positive active material layer (16) includes a positive straight region (14) and a positive thinned region (12) located at one end of the positive straight region away from the first direction. In the first direction, the positive active material layer includes a protruding portion (162) that extends beyond the negative straight region. The protruding portion overlaps with an orthogonal projection of the negative thinned region in a second direction perpendicular to the first direction.

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065511 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CURRENT COLLECTOR, SECONDARY BATTERY AND ELECTRONIC DEVICE

(51) International classification	:H01M0010040000, H01M0050103000, H01M0050538000, H01M0050533000, H01M0050550000
(31) Priority Document No	:202421636673.1
(32) Priority Date	:10/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JI, Peng

(57) Abstract :
The present disclosure provides a current collector (150), configured to electrically connect an electrode assembly (120) and a terminal (140), and including: a terminal fixing part (10) and an electrode assembly connecting part (20) disposed around the terminal fixing part (10); and a first transition part (22), connected between the terminal fixing part (10) and the electrode assembly connecting part (20). The current collector (150) has an electrode assembly connecting side and a terminal connecting side distributed in opposite directions. The first transition part (22) and the terminal fixing part (10) respectively include a first surface (221) and a first end surface (101) located on the terminal connecting side, as well as a second surface (222) and a second end surface (102) located on the electrode assembly connecting side. The second surface (222) protrudes in a direction away from the terminal connecting side compared with the second end surface (102).

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2025

(21) Application No.202514063142 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : STRADDLED VEHICLE

(51) International classification	:B62K11/04
(31) Priority Document No	:2024-107492
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**

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(72)**Name of Inventor :**

1)Michiharu HASEGAWA

(57) Abstract :

A straddled vehicle (1) includes a vehicle body frame (2), a pivot shaft (P), and a rear arm (9). The pivot shaft (P) is supported by the vehicle body frame (2). The rear arm (9) is connected to the vehicle body frame (2) via the pivot shaft (P). The rear arm (9) rotates around the pivot shaft (P) relative to the vehicle body frame (2). The rear arm (9) supports a rear wheel (11) via a rear axle (R). The rear arm (9) includes at least a first arm (9A), a rotary shaft (M), and a second arm (9B). The first arm (9A) is connected to the vehicle body frame (2). The first arm (9A) rotates around the pivot shaft (P) relative to the vehicle body frame (2). The rotary shaft (M) is provided at a rear end portion of the first arm (9A). The second arm (9B) is connected to the first arm (9A) via the rotary shaft (M). The second arm (9B) rotates around the rotary shaft (M) relative to the first arm (9A). The second arm (9B) supports the rear wheel (11) via the rear axle (R). FIG.1

No. of Pages : 71 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063311 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISPLAY PANEL AND ELECTRONIC DEVICE

(51) International classification :H10K0059122000, H10K0059120000, H10K0071000000, H10K0059131000, H10K0050824000
(31) Priority Document No :10-2024-0088559
(32) Priority Date :05/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SUNHO KIM
2)KYUNGHO KIM
3)YOOMIN KO
4)JUCHAN PARK
5)CHUNG SOCK CHOI

(57) Abstract :
Disclosed is a display panel including a driving element layer including a pixel driving portion, a first electrode disposed on the driving element layer, a pixel 5 definition layer disposed on the driving element layer, and in which an opening exposing at least a portion of the first electrode is defined, an intermediate layer disposed on the first electrode, and including at least one light emission layer, a second electrode disposed on the intermediate layer, a lower adhesive layer disposed on the second electrode, a capping electrode disposed on the second 10 electrode, and a separator disposed on the pixel definition layer. At least a portion of the lower adhesive layer overlaps the opening of the pixel definition layer. The capping electrode contacts a portion of the second electrode in an area spaced apart from the opening of the pixel definition layer. 15 Fig. 5

No. of Pages : 129 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063621 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISPLAY DEVICE AND OPERATING METHOD THEREOF

(51) International classification	:H02J0007000000, H01R0013240000, H02J0050100000, H01R0012710000, G06F0001160000
(31) Priority Document No	:10-2024-0088974
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Taekeun Jeoung

(57) Abstract :
A display device according to an embodiment of the present disclosure may comprise a stand and a head supported by the stand, including a display and a battery, wherein the head is electrically connected through a pogo pin provided in a connector of the stand, wherein the head further comprises a main board configured to obtain an operating state of the head and an input voltage input to the head through the pogo pin, and determine whether an error has occurred in the pogo pin based on the operating state of the head and the input voltage.

No. of Pages : 66 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063648 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Trustworthiness of a video data stream

(51) International classification	:H04L0009400000, H04L0009320000, H04N0007173000, H04N0021478800, H04N0019300000
(31) Priority Document No	:24186914.8
(32) Priority Date	:05/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)PFAFF, Jonathan
2)HINZ, Tobias
3)SÜHRING, Karsten
4)SCHWARZ, Heiko
5)GRÜNEBERG, Karsten
6)SKUPIN, Robert
7)SÁNCHEZ DE LA FUENTE, Yago
8)HELLGE, Cornelius
9)SCHIERL, Thomas
10)MARPE, Detlev
11)WIEGAND, Thomas

(57) Abstract :
Aspects of a trustworthiness check of a video data stream are described. According to a first aspect, a unique identifier which identifies a media asset to which a portion of a video data stream to be checked on trustworthiness belongs, is included into the trustworthiness check. According to a second aspect, a certificate of a content provider for performing the trustworthiness check is retrieved from a track of editors stored at an external resource. A third aspect provides a method for identifying a portion of a video data stream to be checked on trustworthiness using a digital signature. According to a fourth aspect, a digital signature for checking a portion of a video data stream is retrieved from an external resource.

No. of Pages : 225 No. of Claims : 154

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063690 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AIRBAG SPOT BLAST CONTROL METHOD, DEVICE, STORAGE MEDIA, CONTROLLER, AND VEHICLE

(51) International classification	:B60R0021013200, B60R0021010000, B60T0008175500, B60R0021013600, B60W0040109000
(31) Priority Document No	:202410902760.5
(32) Priority Date	:05/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LI, Xiao
2)WU, Weiwei

(57) Abstract :
The present subject matter provides a method of airbag spot blast control, device, storage media, vehicle controller 5 and vehicle, according to method of airbag spot blast control, obtaining (S102) first transverse acceleration signal detected in real time by the first collision sensor and the second transverse acceleration signal detected in real time by the second collision sensor, and based on the first transverse acceleration signal and the second transverse acceleration signal, determine (S104) 10 whether the collision to the vehicle is a frontal pole collision. When the collision is determined (S106) as frontal pole collision, the airbag spot blast threshold of the vehicle is lowered according to the preset threshold adjustment method. Then, based on the adjusted airbag spot blast threshold, airbag spot blast control is performed (S108) on vehicle. This present subject matter can solve problem of 15 airbag not spot-blasting in time during frontal pole collision, thereby improving safety. To be Published with Figure 1 23

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065550 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ADAPTATIVE POWER CAPPING IN A HIGH-PERFORMANCE COMPUTER

(51) International classification	:G06F0011200000, H04L0009060000, G06F0009500000, G06N0003082000, G06F0003060000
(31) Priority Document No	:24306169.4
(32) Priority Date	:11/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)STOFFEL Mathieu

(57) Abstract :
According to an aspect of the invention, it is provided a computer implemented method for capping the power consumption of a high-performance computer comprising a plurality of nodes, the plurality of nodes comprising a first group of nodes of which each node is allocated to a first job, the power capping of each node of the first group of nodes being enforced to a first capping value being dependent on the type of the first job.

No. of Pages : 45 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065601 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RADIO TRANSMITTER TEST SYSTEM

(51) International classification	:H03F0003600000, H04B0001040000, G01M0011000000, G01R0027060000, H01J0037320000
(31) Priority Document No	:2024-111760
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ICHINOMIYA, Masayuki
2)KITAGAWA, Show
3)NAKAYAMA, Shinichiro

(57) Abstract :
Provided is a radio transmitter test system that enables accurate measurement of reflected wave power of an antenna. A radio transmitter test system 100 includes: a power amplifier 136 that amplifies power of a high-frequency signal from a signal generator 134; a simulative antenna 130 for which a voltage standing wave ratio is variable and that is connected to a coaxial cable 112 in place of an antenna 102; a directional coupler 138 that is connected between the power amplifier and the simulative antenna, couples the high-frequency signal to the simulative antenna, and outputs traveling wave power and reflected wave power between the power amplifier and the simulative antenna; a power meter 140 connected downstream of the directional coupler; and a control device 110, wherein the control device calculates, for each voltage standing wave ratio of the simulative antenna, a correlation coefficient indicating a correlation between traveling wave power and reflected wave power of the simulative antenna and traveling wave power and reflected wave power measured by the power meter, and calculates reflected wave power of the antenna by correcting, with the correlation coefficient, the traveling wave power and the reflected wave power measured by the power meter in a state where the simulative antenna is replaced by the antenna.

No. of Pages : 31 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2025

(21) Application No.202514065636 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : DETERMINATION OF NOX-CONCENTRATION DOWNSTREAM OF AT LEAST ONE CATALYTIC CONVERTER OF H2-INTERNAL COMBUSTION ENGINE

(51) International classification	:F01N11/00, F01N3/10
(31) Priority Document No	:102024206604.4
(32) Priority Date	:12/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ROBERT BOSCH GMBH
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(72)**Name of Inventor :**
1)HANDLER, Torsten
2)RAEDER, Johannes
3)PFISTER, Tobias

(57) Abstract :
A method for correcting a first NOx concentration (rNOx,ds) of an internal combustion engine (10), wherein the first NOx concentration (rNOx,ds) is determined by means of a NOx sensor (32) arranged downstream of a catalytic converter (22), in particular at an outlet of an exhaust system, wherein the NOx sensor (42) determines an oxygen concentration (rO_2,ds) in the exhaust gas, wherein a water concentration (rH2O,ds) in the exhaust gas is determined as a function of the oxygen concentration (rO2,ds), wherein a correction of the first NOx concentration (rNOx,ds) is performed as a function of the determined water concentration (rH2O,ds) in the exhaust gas. To be Published with Figure 3

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065641 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IN SYSTEM MAGNETIC COUPLING MEASUREMENTS FOR WIRELESS POWER TRANSFER

(51) International classification	:H02J0050120000, H02J0050800000, H02J0007000000, H01F0038140000, H02J0050100000
(31) Priority Document No	:63/669,517
(32) Priority Date	:10/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ABDOLKHANI, Ali
2)MALAN, Wynand
3)TERRY, Stephen C.

(57) Abstract :
Determining an indication of coupling between a wireless power transmitting coil of a wireless power transmitter and a wireless power receiving coil of a wireless power receiver can include 5 measuring one or more circuit parameters of the wireless power transmitter with the wireless power receiving coil effectively short circuited; measuring one or more circuit parameters of the wireless power transmitter with the wireless power receiver coil open circuited; and combining the one or more circuit parameters of the wireless power transmitter measured with the wireless power receiving coil effectively short circuited with the one or more circuit 10 parameters of the wireless power transmitter measured with the wireless power receiver coil open circuited.

No. of Pages : 51 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202514063907 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTEXT PROVISIONING SYSTEM FOR LARGE LANGUAGE MODEL APPLICATIONS

(51) International classification	:G06F0009480000, H02P0025060000, G06F0016330000, G06F0040560000, G06F0003048200
(31) Priority Document No	:18/766,338
(32) Priority Date	:08/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)David Kunz

(57) Abstract :
In an example embodiment, an iterative tools-based solution is utilized wherein a listing of possible tools for context gathering may be provided as input to an LLM along with a user prompt, by a host program. The LLM then generates text that invokes one or more of the tools when executed by the host program. When the host program executes the generated text from the LLM, context is gathered in accordance with the tool or tools selected by the LLM. This context can then be fed back into the LLM. This process can continuously iterate until the LLM has enough context to generate a response to the initial user prompt itself.

No. of Pages : 39 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202514064172 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VISUAL REPRESENTATIONS OF USERS IN MULTI-USER COMMUNICATION SESSIONS AND AUDIO EXPERIENCES IN MULTI-USER COMMUNICATION SESSIONS

(51) International classification	:H04M0003560000, G06F0003160000, A63F0013213000, A63F0013560000, H04S0007000000
(31) Priority Document No	:63/667,978
(32) Priority Date	:05/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CERRA, Joseph P.
2)BARSOTTI, Hayden James
3)SMITH, Connor A.
4)PIEMONTE, Patrick
5)ROCHETTE, Tommy
6)PICCOLO, Jacob A.

(57) Abstract :
This includes example systems and methods for changing a visual appearance of a user in a multi-user communication session in response to detecting that the user transitions from being a non-collocated user (e.g., a remote user) within the multi- user communication session to being a collocated user within the multi-user 10 communication session and/or vice versa. This also includes example systems and methods for determining a mode of visual representation of a user of an electronic device that is joined into a multi-user communication session that is already active between users of other electronic devices. This also includes example systems and methods for enhancing audio experiences of collocated users of electronic devices 15 in a multi-user communication session.

No. of Pages : 126 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202514064251 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SCREW ANCHOR

(51) International classification	:F16B13/12, F16B13/06
(31) Priority Document No	:FR 2407478
(32) Priority Date	:09/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)RODRIGUES, Philippe

(57) Abstract :
The invention relates to a screw anchor (1) comprising a body (2) forming a hole (3) extending along an axis (A) and a head (4) at one 5 end of the body (2), the anchor (1) being rotatable around the axis (A) from an insertion position, in which the body (2) can be inserted into a non-circular hole (10) in a piece of metal sheeting (11) and set to a locked position in which the sheeting (11) is caught between the head (4) and a stop (5) protruding from the body (2).

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202514064252 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ACOUSTIC ABSORBERS FOR AUDIO SPEAKERS

(51) International classification	:H04R0001280000, H01L0023660000, H04R0001020000, H01Q0001520000, H01Q0001240000
(31) Priority Document No	:63/670,090
(32) Priority Date	:11/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)COLTON, Joshua A.
3)BARATELLI, Marco
4)DONARSKI, Matthew A.
5)ILKORUR, Onur I.

(57) Abstract :
An absorber is positioned in a front volume of an audio speaker to minimize standing waves. An absorber may include a component that includes a channel with a length selected based on a characteristic (e.g., frequency) of the acoustical output of the audio speaker. 5 Additionally, an absorber may include a resistive element to dampen the acoustical output of the acoustical output. Absorbers may be oriented horizontally or vertically in a front volume, and may be in a folded or fractal configuration.

No. of Pages : 26 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064495 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTIMEDIA CONFERENCING PLATFORM, AND SYSTEM AND METHOD FOR PRESENTING MEDIA ARTIFACTS

(51) International classification	:G06Q0020100000, H04L0009400000, H04L0009320000, G05B0015020000, G11B0027031000
(31) Priority Document No	:18/765,258
(32) Priority Date	:06/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHAFFER, Jon Frank
2)SMITH, Gary

(57) Abstract :
The present disclosure relates to a system and a method for a multimodal media interface that enables the display of and interaction between multiple media files. The system uses a multimodal format/interface in which media files are displayed in one or more tiles. The system also allows for communication and interaction between the tiles, enabling the exchange of data therebetween. The system is also configured to retrieve data from external entities, such as search engines or application servers, which are then displayed on the tile. The multimodal interface provides a means for the users to view, compare, and interact with various types of media files concurrently, and allow data/content of the media files to be modified/updated based on internal and external information, thereby improving the user experience.

No. of Pages : 66 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065644 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR MOUNTING A VALVE AND A VALVE

(51) International classification :F16K31/08, F16K31/06
(31) Priority Document No :102024206602.8
(32) Priority Date :12/07/2024
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MUEHLHOFF, Holger

(57) Abstract :
The present disclosure relates to a method for mounting a valve (1) with a housing (2), a valve seat (3), a valve body (4), and a lifting magnet (5), comprising: • pressing the valve seat (3) into 5 housing (2) in the direction of the valve body (4) arranged in the housing (2), in particular by means of a preferably hydraulic press, during which, on one hand, a hydraulic fluid (7) is continuously supplied to a valve chamber (6) formed between the valve seat (3) and the valve body (4), and on other hand, an electric current is applied to the lifting magnet (5) provided for generating 10 a force (F) on the valve body (4) in the direction of the valve seat (3), • terminating the pressing of the valve seat (3) into the housing (2) when a specific pressure (bP) of the hydraulic fluid (7) within the valve chamber (6) is reached. To be Published with Figure 1 17

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202514065805 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISPLAY APPARATUS, METHOD OF MANUFACTURING THE SAME, AND ELECTRONIC APPARATUS INCLUDING DISPLAY APPARATUS

(51) International classification	:H10K0059131000, H10K0071000000, H10K0059121000, H04N0021482000, G03F0007038000
(31) Priority Document No	:10-2024-0091820
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Wooyong Sung
2)Seungyong Song

(57) Abstract :
A display apparatus (10) includes a light-emitting element (LED) disposed on a substrate (100). An inorganic layer (IL) is disposed on the light-emitting element (LED). An antireflection layer (500) disposed on the inorganic layer (IL). A compressive stress of at least a portion of the inorganic layer (IL) is about 200 MPa or greater.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202514065979 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PV MICRO-INVERTERS WITH ROBUST OFF-GRID OPERATION

(51) International classification	:H02J0003380000, G05F0001670000, H02J0003460000, H02J0003480000, H02M0003000000
(31) Priority Document No	:18/770,872
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KALATHY, Abirami
3)PAHLEVANINEZHAD, Majid
4)JAIN, Praveen K.

(57) Abstract :
Systems and methods relating to control systems for DC/AC inverters that receive power from photovoltaic based renewable energy resources. When the DC/AC inverters are operated in on-grid mode, the DC/AC inverters and the DC/DC control system operate to provide on-grid functions such as maximum power point tracking (MPPT) and DC-bus voltage regulation. When in off-grid mode, the DC/AC inverter and the off-grid control system regulates the resulting AC voltage from the DC/AC inverter to be within a pre-set range. The off-grid control system is based on differential geometry and uses a Lie Group controller for setting a frequency reference signal. The frequency and current amplitude reference are used to generate a sinusoidal current reference signal which is then tracked by a current controller. The current controller controls the switches in the DC/AC inverter to regulate the AC voltage.

No. of Pages : 44 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066312 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SCOOTER-TYPE VEHICLE

(51) International classification :B62J6/04
(31) Priority Document No :EP24188202.6
(32) Priority Date :12/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HSIEH, CHIN-YU
2)HUANG, SHIH-MING

(57) Abstract :
The present invention provides a sporty scooter-type vehicle which can restrain a rear portion of the vehicle from increase in size while ensuring a visual recognition of a stop light at the rear portion of the vehicle. The scooter-type vehicle of the present invention includes a rear cover including a left side cover and a right side cover respectively disposed on a left side of the vehicle and a right side in a rear view and a taillight unit disposed between the left side cover and the right side cover in a rear view; wherein The taillight unit includes a housing forming an internal space with the translucent cover, a taillight including a taillight source and a light guide member having a light guide which guides light emitted from the taillight source, a stop light including a stop light source, and a partition member. The translucent cover includes an upper light-emitting surface extending upward and forward from a rear edge of the translucent cover and a lower light-emitting surface extending downward and forward from the rear edge of the translucent cover. At least a portion of the light guide overlaps the upper light-emitting surface in the rear view. the stop light source overlaps the lower light-emitting surface in the rear view. The taillight unit is formed so that at least a portion of the light, which is emitted from the stop light source, is not blocked by the partition member and is emitted to the outside through the light guide member. FIG. 15B

No. of Pages : 63 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/08/2024
(21) Application No.202417065712 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DATA ENCODING METHOD AND CHIP, DATA DECODING METHOD AND CHIP, AND DISPLAY APPARATUS

(51) International classification :H04N 19/184
(31) Priority Document No :202410896662.5
(32) Priority Date :05/07/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/104681
Filing Date :10/07/2024
(87) International Publication No :WO 2026/007160
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LAN, Qingsheng
2)CHEN, Weifeng

(57) Abstract :
Disclosed in the present application are a data encoding method and chip, a data decoding method and chip, and a display apparatus. Second bit data is added after first bit data in first image sub-data so as to obtain second image sub-data; address information and numerical information of a first piece of consecutive bit data in the second image sub-data are written into predetermined bits of row configuration information of the second image sub-data; and address information and numerical information of an (N+1)th piece of consecutive bit data in the second image sub-data are written into bits where an N-th piece of consecutive bit data in the second image sub-data is located, thereby reducing extra overheads.

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025
(21) Application No.202514056711 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY ASSEMBLY FOR A TRANSPORTATION VEHICLE

(51) International classification	:H01M0010052000, B60L0050600000, G09B0023340000, H01M0050209000, D06F0039080000
(31) Priority Document No	:18/766,141
(32) Priority Date	:08/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Roger A. Brewer
3)Yifan Li

(57) Abstract :
The disclosure provides a battery assembly. The battery assembly includes an intersection node assembly. The intersection node assembly includes an intersection node body, an inner surface of the intersection node body that forms a hollow interior, and a plurality of openings in the intersection node body, where the plurality of openings are in fluid communication with the hollow interior. The battery assembly includes a plurality of stiffener assemblies. The stiffener assemblies include a stiffener body, an inner surface of the stiffener body that forms a hollow channel through the stiffener body, wherein the hollow channel is in fluid communication with a respective opening in the plurality of openings of the intersection node body, and at least one battery. Fig. 1

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/06/2025
(21) Application No.202514058055 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY ASSEMBLY AND PUMP FOR A TRANSPORTATION VEHICLE

(51) International classification :B64C11/00, B64C11/06
(31) Priority Document No :18/765,926
(32) Priority Date :08/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The disclosure provides a battery assembly. The battery assembly includes a plurality of stiffener assemblies. Each stiffener assembly in the plurality of stiffener assemblies comprises a stiffener body, an inner surface of the stiffener body that forms a hollow channel through the stiffener body, a cathode assembly, and an anode assembly. The battery assembly further includes a pump in fluid communication with the hollow channel of the stiffener bodies, where the pump is configured to circulate an electrolyte through the hollow channels. Fig. 1

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/06/2025

(21) Application No.202514058210 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : ARMORED SECURITY ROLLER SHUTTER

(51) International classification	:E06B9/11, E06B9/15
(31) Priority Document No	:314030
(32) Priority Date	:30/06/2024
(33) Name of priority country	:Israel
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A slat for use in a roller shutter has an elongated body. The elongated body has an upper engaging arrangement in an upper portion thereof, and, a lower engaging arrangement in a lower portion thereof. The body is provided with at least one chamber having at least one bar. The at least one bar of a given slat has a vertical overlap with the at least one bar of the slat that is engaged with the given slat and upwardly therefrom. When the slat has a first bar within an upper chamber and a second bar within a lower chamber, the first bar overlaps with the second bar in a lengthwise direction along an internal overlap.

No. of Pages : 20 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/05/2025
(21) Application No.202517046899 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GENETICALLY ENGINEERED PLACENTAL MUCOSAL-ASSOCIATED INVARIANT T (MAIT) CELLS AND USES THEREOF

(51) International classification	:A61K 39/00, C07K 14/705, A61K 35/17, A61P 35/00, A61P 43/00
(31) Priority Document No	:63/525836
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IL2024/050675 :09/07/2024
(87) International Publication No	:WO 2025/012904
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHARBI-YUNGER, Adi
3)ISH SHALOM, Eliran
4)SHAKED, Helena Lea

(57) Abstract :
This invention is directed in one main aspect to a cell composition comprising a population of engineered mucosal-associated invariant T (MAIT) cells derived from placental tissue expressing an exogenous chimeric antigen receptor (CAR). The invention further discloses a unique placental MAIT cell population, cell compositions comprising the MAIT cell population, and methods of use.

No. of Pages : 59 No. of Claims : 58

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025
(21) Application No.202514055588 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONSOLE STRUCTURE FOR VEHICLE

(51) International classification	:B60R0007040000, B60R0011000000, B60K0011040000, A24F0040200000, H05B0006100000
(31) Priority Document No	:2024-111141
(32) Priority Date	:10/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
[Problem to be Solved] To reduce the chance of an article in a console box hitting an electronic device while preventing visual recognition of the electronic device and an inserted article inserted thereinto. [Solution] A console structure 1 for a vehicle includes a console main body portion 2 and an electronic device 3 that is disposed in the console main body portion 2. The console main body portion 2 is provided with an accommodating space 5 that accommodates an article 40. The console main body portion 2 includes a wall 61 with an inner surface 61a that defines the accommodating space 5 on one side of a vehicle front side and a vehicle rear side, and an upper inner surface 61b that is an upper portion of the inner surface 61a is disposed at a position offset to the one side with respect to a lower inner surface 61c that is a lower portion of the inner surface 61a. The electronic device 3 is disposed on the one side of an upper portion of the wall 61 with an insertion port 8, into which an inserted article is inserted, facing a side of the accommodating space 5, and the upper portion of the wall 61 includes an open portion 6b from which the insertion port 8 is caused to face the accommodating space 5. [Selected Drawing] Figure 2

No. of Pages : 27 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/04/2025
(21) Application No.202517032693 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRODE LEAD WELDING METHOD

(51) International classification	:H01M 50/516, B23K 26/21, H01M 50/503, H01M 50/531
(31) Priority Document No	:10-2023-0088782
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009801 :09/07/2024
(87) International Publication No	:WO 2025/014261
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LEE, Jung Woo
3)LEE, Jae Chul

(57) Abstract :
The present invention relates to an electrode lead welding method for welding an electrode lead of a cell assembly including a plurality of cells. The electrode lead welding method comprises the steps of: preparing a cell stack in which a plurality of cells from which electrode leads are derived are stacked; preparing a bus bar frame having a lead connection unit including a pair of lead slits spaced a predetermined interval apart from each other; coupling the cell stack and the bus bar frame so that the electrode leads of the cell stack are inserted through the lead slits; bending the electrode leads having passed through the lead slits of the lead connection unit to be overlapped facing each other; and welding the overlapped pair of electrode leads, wherein the lead connection unit includes an insertion groove between the pair of lead slits, a step of inserting a welding prevention bar into the insertion groove before the welding step is further included, and the welding prevention bar is inserted into the insertion groove to be spaced a predetermined interval apart from the rear surface of the electrode lead.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/06/2025
(21) Application No.202517058885 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR RECYCLING POSITIVE ELECTRODE ACTIVE MATERIAL, RECYCLED POSITIVE ELECTRODE ACTIVE MATERIAL MANUFACTURED THEREBY, AND SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 10/54, H01M 4/525, H01M 4/36, C01G 53/00, H01M 4/02
(31) Priority Document No	:10-2023-0094928
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009959 :11/07/2024
(87) International Publication No	:WO 2025/018710
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KWON, Ohsung
3)CHOI, Jeong Mi
4)LEE, Jeongbae

(57) Abstract :
The present invention relates to a method for recycling a positive electrode active material, a recycled positive electrode active material manufactured thereby, and a secondary battery comprising same and, more specifically, to a method for recycling a positive electrode active material, a recycled positive electrode active material manufactured thereby, and a secondary battery comprising same, the method comprising the steps of: heat-treating a waste positive electrode having a positive electrode active material layer formed on a current collector at 300°C to 650°C and thermally decomposing a binder and a conductive material in the positive electrode active material layer so as to recover a positive electrode active material in the positive electrode active material layer; adding a lithium precursor to the recovered positive electrode active material and annealing same at 400°C to 1000°C under an oxygen atmosphere; and washing the annealed positive electrode active material. According to the present invention, the positive electrode active material results in significantly reduced waste water and reduced residual lithium on the surface of the positive electrode active material and has excellent resistance characteristics and lifespan characteristics. Also, the method for recycling a positive electrode active material is eco-friendly because no acid is used in recovery and recycling processes, and thus does not require neutralization and waste water treatment, thereby reducing processing costs, the method directly recycles the positive electrode active material without decomposition such that no metal elements are discarded, the method does not use an organic solvent such that there is no risk of toxic gas generation or explosion, and in particular, the method omits a washing step such that economic feasibility and productivity are greatly improved.

No. of Pages : 84 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/06/2025

(21) Application No.202517053937 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : NEGATIVE ELECTRODE ACTIVE MATERIAL, METHOD FOR PREPARING NEGATIVE ELECTRODE ACTIVE MATERIAL, NEGATIVE ELECTRODE COMPOSITION, NEGATIVE ELECTRODE COMPRISING SAME FOR LITHIUM SECONDARY BATTERY, AND LITHIUM SECONDARY BATTERY COMPRISING NEGATIVE ELECTRODE

(51) International classification	:H01M 4/38, H01M 4/62, H01M 4/131, H01M 10/052, H01M 4/134
(31) Priority Document No	:10-2023-0091763
(32) Priority Date	:14/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009931 :11/07/2024
(87) International Publication No	:WO 2025/018702
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KIM, Dohyeun
3)KIM, Donghyuk
4)LEE, Yong Ju
5)JUN, Hyunmin

(57) Abstract :
The present application relates to a negative electrode active material, a method for preparing a negative electrode active material, a negative electrode composition, a negative electrode comprising same for a lithium secondary battery, and a lithium secondary battery comprising the negative electrode, the negative electrode active material comprising a silicon-based active material, which is a mixture of silicon-based particles and a binder, wherein the silicon-based particles have a grain size of 100 nm or less, the particle size (D50) of the silicon-based active material is 1 to 20 μm, and the binder is contained in a content of 1 to 15 parts by weight relative to 100 parts by weight of the silicon-based active material.

No. of Pages : 60 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025
(21) Application No.202517058660 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD, RECORDING MEDIUM STORING BITSTREAM, AND METHOD OF TRANSMITTING BITSTREAM

(51) International classification	:H04N 19/117, H04N 19/70, H04N 19/85, G06N 3/02
(31) Priority Document No	:63/525146
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009604 :05/07/2024
(87) International Publication No	:WO 2025/009938
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TAN, Hendry

(57) Abstract :
An image decoding method according to the present disclosure may comprise the steps of: obtaining a neural-network post-filter (NNPF) supplemental enhancement information (SEI) message, the NNPF SEI message including an NNPF characteristics (NNPFC) SEI message and an NNPF activation (NNPFA) SEI message, and determining a neural network that can be used as a post-processing filter on the basis of the NNPFC SEI message; and determining whether to activate a target NNPF applicable to a current picture on the basis of the NNPFA SEI message, wherein, until a picture of a current layer related to an NNPFA SEI message having the same target NNPF identification information as the current SEI message is output after the current picture in an output order, the target NNPF is used to perform post-processing filtering for the current picture and subsequent pictures in the current layer in the output order.

No. of Pages : 90 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2025

(21) Application No.202517068783 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD, RECORDING MEDIUM HAVING BITSTREAM STORED THEREIN, AND METHOD FOR TRANSMITTING BITSTREAM

(51) International classification	:H04N 19/117, H04N 19/70, H04N 19/85, G06N 3/02
(31) Priority Document No	:63/525151
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009606 :05/07/2024
(87) International Publication No	:WO 2025/009940
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TAN, Hendry

(57) Abstract :
An image decoding method performed by an image decoding apparatus, according to the present disclosure, comprises the steps of: acquiring a neural-network post-filter characteristics (NNPFC) SEI message and a neural-network post-filter activation (NNPFA) SEI message; on the basis of the NNPFC SEI message, determining at least one neural network which may be used as a neural-network post-processing filter; and on the basis of the NNPFA SEI message, determining whether or not to activate a target neural-network post-processing filter that may be applied to the current picture, wherein the NNPFA SEI message includes target identification information and target basic flag information of the target neural-network post-processing filter, the target neural-network post-processing filter is determined on the basis of the target identification information and the target basic flag information, and on the basis that the target basic flag information does not indicate that the target neural-network post-processing filter is a basic neural-network post-processing filter, at least one NNPFC SEI message, which has the same identification information as the target identification information and basic flag information having the same value as a value of the target basic flag information, is present before the NNPFA SEI in decoding order.

No. of Pages : 83 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2025
(21) Application No.202517070900 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY PACK

(51) International classification	:H01M 50/383, H01M 50/289, H01M 50/271, H01M 50/249
(31) Priority Document No	:10-2023-0090616
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009880 :10/07/2024
(87) International Publication No	:WO 2025/014285
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHANG, Hyuk-Kyun

(57) Abstract :
A battery pack is disclosed. The battery pack according to one embodiment of the present invention comprises: a case having a base plate and providing an inner space; a battery module located inside the case; and a venting cover, which is coupled to the case, covers at least one surface of the battery module, and has at least one portion that can be moved in the outward direction of the battery module.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053535 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : UNDERCARRIAGE ASSEMBLY FOR A WORKING MACHINE

(51) International classification	:B62D0055150000, B62D0055140000, B62D0055100000, B62D0055320000, F04D0029420000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PATIL, Mahesh
3)JONES, Stuart

(57) Abstract :
The undercarriage assembly (108) for a working machine (100) is disclosed. The undercarriage assembly (108) includes an idler assembly (202), a stationary mounting bracket (210), a lubrication network, and an ingress barrier component (318). The idler assembly includes a shaft (204), a rotatable idler wheel (206), and a radially extending mating surface (308). The rotatable idler wheel (206) is mounted onto the shaft (204) and rotatable with respect to the stationary mounting bracket (210). The stationary mounting bracket (210) includes a complementary radially extending surface (310) facing the radially extending mating surface (308) of the idler assembly (202) to form a mating junction (312) therebetween. The ingress barrier component (318) is disposed radially outward and concentric with 15 respect to the mating junction (312) between the idler assembly (202) and the stationary mounting bracket (210) to create a barrier to inflow of external particles towards the mating junction (312). To be published with Figure 3C 20

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053655 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COATED ELECTROMAGNETIC INTERFERENCE (EMI) SHIELDING MESH, METHOD OF PRODUCING THE SAME, AND APPLICATIONS THEREOF

(51) International classification	:H05K0009000000, H01L0023552000, D06M0011830000, D06N0003140000, D04B0021120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to metal coated electromagnetic interference (EMI) shields and specifically the present invention relates to a mesh or cloth coated with metal plating solution for use in shielding from EMI and wireless communication signals, and a method of producing the same.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202411053656 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NICKEL SULPHIDE SUPPORTED ON MOF-BASED ELECTROCATALYST FOR LARGER ACTIVE AREA AEM WATER ELECTROLYSER

(51) International classification	:C25B0001040000, C02F0001461000, B01J0035000000, H01L0031180000, C25B0011091000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Sonu Kumar

(57) Abstract :
The present disclosure relates to a nickel sulphide supported on MOF-based electrocatalyst for electrochemical water splitting. The present disclosure also relates to a method for the synthesis of nickel sulphide supported on MOF-based electrocatalyst for electrochemical water splitting. The present disclosure has an application in large active surface area AEM electrochemical water splitting. The electrocatalyst of the present disclosure has an excellent performance (1 Acm-2 of current densities) at larger areas of active electrodes (10 cm2) and for a longer period of operation (100h) at elevated temperatures that are attractive to industries.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025
(21) Application No.202517060255 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRODE ASSEMBLY AND SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 10/04, H01M 10/0587, H01M 10/052, H01M 4/02
(31) Priority Document No	:10-2023-0088068
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009619 :07/07/2024
(87) International Publication No	:WO 2025/014207
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Jungyeon

(57) Abstract :
The present invention relates to an electrode assembly and a secondary battery comprising same. Specifically, in a core part of the electrode assembly in which a negative electrode, a separator, and a positive electrode are sequentially stacked and wound, the negative electrode includes: a negative electrode coated part including a negative electrode current collector and a negative electrode active material layer provided on at least one surface of the negative electrode current collector; and a negative electrode uncoated part including the negative electrode current collector on which the negative electrode active material layer is not provided, wherein the negative electrode uncoated part does not include a negative electrode tab, and the longitudinal length of the negative electrode coated part extending from the longitudinal end of the positive electrode is adjusted to a specific range.

No. of Pages : 54 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/08/2025
(21) Application No.202517080784 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FLEXIBLE CIRCUIT BOARD, DISPLAY MODULE AND DISPLAY APPARATUS

(51) International classification :H05K 1/02
(31) Priority Document No :202311116787.3
(32) Priority Date :31/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/104244
Filing Date :08/07/2024
(87) International Publication No :WO 2025/044523
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ZHANG, Yi
5)YANG, Peng
6)XIANG, Lian
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8)FANG, Yuan
9)ZHANG, Jiaxiang

(57) Abstract :
A flexible circuit board. The flexible circuit board comprises a connecting portion (2), wherein the connecting portion (2) comprises a first wiring layer (212), a first insulating layer (23) and an electromagnetic shielding layer (24) which are arranged in a stacked manner, and the part of the first wiring layer (212) between grounding units (2122) is removed, such that the thickness of the connecting portion (2) in the region can be reduced, thereby reducing the bending rebound force of the connecting portion (2). The first insulating layer (23) has an exposure region (232); the electromagnetic shielding layer (24) is connected to the grounding units (2122) via the exposure region (232); at least part of at least one first grounding line is exposed from the first insulating layer (23), and the electromagnetic shielding layer (24) is connected to the exposed part of the first grounding line; and the grounding units (2122) and the first grounding line can ensure the grounding effect of the electromagnetic shielding layer (24). Therefore, the flexible circuit board can ensure the grounding effect of the electromagnetic shielding layer (24) of the connecting portion (2), and can also ensure the bending performance of the connecting part (2). Further provided are a display module comprising the flexible circuit board, and a display apparatus comprising the display module.

No. of Pages : 23 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202514059868 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification	:G06F0001160000, H01Q0001240000, H04M0001020000, G06F0001200000, G06F0003041000
(31) Priority Document No	:10-2024-0086001
(32) Priority Date	:01/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SUNHO KIM
3)YOOMIN KO
4)CHUNG SOCK CHOI

(57) Abstract :
An electronic device (DD) includes a pixel driving circuit (PDC) including a transistor (TR), a light emitting element (LD) including a first electrode (EL1), an intermediate layer (IML) disposed on the first electrode (EL1), and a second electrode (EL2) disposed on the intermediate layer (IML), a connection electrode (CNE) electrically connecting the light emitting element (LD) and the pixel driving circuit (PDC) and including a light emitting connection portion connected to the light emitting element (LD) and a driving connection portion (CD3) connected to the pixel driving circuit (PDC), a pixel definition layer (PDL) including a light emitting opening (OP-PDL) defined therethrough and overlapping a portion of the first electrode (EL1), and a protruding pattern (SPR) disposed on the pixel definition layer (PDL). The protruding pattern (SPR) includes a groove (GV) that extends from its upper surface in a thickness direction

No. of Pages : 83 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202514059946 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR CUTTING CLOSURES FOR CONTAINERS

(51) International classification	:B26D5/20, B65D41/34
(31) Priority Document No	:102024000015628
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Italy
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)VENTURINI, Matteo
3)MENZOLINI, Ruggero

(57) Abstract :
ABSTRACT Herein described is a cutting method for closure of the “tethered” type, wherein a spindle which carries a closure is moved towards a cutting device with one or more horizontal blades and at least one vertical or oblique blade. When cutting, the spindle rotates and the closure rolls on the cutting device. The spindle, which is fed several times to the cutting device each time carrying a different closure comprising a portion made of a material softer than the blades, therefore when cutting the blades penetrate into the closure material and therefore sink into the softer portion of the spindle. The spindle feed which carries the closure towards the cutting device is coordinated with the rotation of the spindle so that the vertical or oblique blade, each time the spindle is fed to the cutting device, always encounters the same area of the softer portion of the spindle. The method provides for a preliminary step in which the blades are moved in such a way as to gradually increase the depth with which they sink into the soft portion starting from an initial position distant from a nominal working position and reaching a final position in which the blades sink into the soft portion with a greater depth than the depth with which they sink when they are in the nominal working position.

No. of Pages : 25 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202517071537 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE INCLUDING SAME

(51) International classification	:H01M 50/24, H01M 50/325, H01M 50/30, H01M 50/211, H01M 50/249
(31) Priority Document No	:10-2023-0087250
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009425 :03/07/2024
(87) International Publication No	:WO 2025/009896
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JUNG, Ki-Taek

(57) Abstract :
A battery pack according to the present invention includes: a plurality of battery modules; and a pack case having an accommodation space in which the plurality of battery modules are accommodated, wherein the pack case may be configured such that at least one surface of the pack case is deformed when the internal pressure increases due to a venting gas and flame generated by a thermal event in the battery modules.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :28/08/2025

(21) Application No.202517081726 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS FOR ELECTRODE WINDING AND BATTERY CELL COMPRISING ELECTRODES PRODUCED THEREBY, AND BATTERY PACK AND VEHICLE COMPRISING BATTERY CELLS

(51) International classification	:H01M 4/04, B65H 18/02, B65H 19/30
(31) Priority Document No	:10-2023-0108274
(32) Priority Date	:18/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2024/009224
Filing Date	:01/07/2024
(87) International Publication No	:WO 2025/042025
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)JI, Seung-Hyun

(57) Abstract :
Disclosed are an apparatus for electrode winding, a battery cell including electrodes produced by using same, and a battery pack and a vehicle, each including the battery cell. The apparatus for electrode winding, according to an embodiment of the present invention, comprises: a winding member on which an electrode is wound; a rotary shaft coupled to the winding member to be rotated; a fastening chuck coupled to the rotary shaft and fastening the winding member; a support member supporting the rotary shaft; a power source providing power to the rotary shaft; and a discharge member coupled to the winding member to discharge the winding member.

No. of Pages : 20 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066411 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DIGITAL SELF-INTERFERENCE CANCELLATION FOR MIMO REPEATER

(51) International classification	:H04B0001525000, H04B0007041300, H04B0007155000, H04L0005140000, H04B0007041700
(31) Priority Document No	:63/670,662
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Chance Anthony TARVER
3)Matthew TONNEMACHER
4)Gang XU

(57) Abstract :
The present disclosure relates to a 5G communication system or a 6G communication system for supporting higher data rates beyond a 4G communication system such as long term evolution (LTE). A multiple-input, multiple-output (MIMO) repeater includes a plurality of transceiver pairs. Each transceiver pair includes a first transceiver configured to transmit and receive radio frequency (RF) signals to and from a base station (BS) via a first antenna, and a second transceiver configured to transmit and receive RF signals to and from at least one user equipment (UE) via a second antenna. The MIMO repeater also includes a processor operatively coupled to each transceiver of the plurality of transceiver pairs. The processor is configured to, for each transceiver pair: filter, via a self-interference cancellation (SIC) filter, an RF signal received from one of the first antenna or the second antenna; subtract an output of the SIC filter from the RF signal to generate a filtered RF signal; and transmit, via the other of the first antenna or the second antenna, the filtered RF signal.

No. of Pages : 73 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202517063039 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRODE PRODUCTION DEVICE AND BATTERY CELL INCLUDING ELECTRODE PRODUCED USING SAME, AND BATTERY PACK AND VEHICLE INCLUDING BATTERY CELL

(51) International classification	:H01M 4/04, B30B 3/04, B30B 15/34
(31) Priority Document No	:10-2023-0127428
(32) Priority Date	:22/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2024/009693
Filing Date	:08/07/2024
(87) International Publication No	:WO 2025/063449
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)KIM, Yu-Bin

(57) Abstract :
Disclosed are an electrode production device and a battery cell including an electrode produced using same, and a battery pack and a vehicle including a battery cell. An electrode production device according to an embodiment of the present invention is an electrode production device which produces an electrode by transferring an electrode foil having a coated part of a coating layer and a non-coated part of a non-coating layer which are formed thereon, the electrode production device including: a transfer unit for transferring the electrode foil; a coated part pressing unit for pressing the coated part of the electrode foil transferred by the transfer unit; and a non-coated part pressing unit which is spaced apart from the coated part pressing unit and presses the non-coated part, wherein a heat supply member for supplying heat to the non-coated part is provided in the non-coated part pressing unit.

No. of Pages : 19 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/08/2025
(21) Application No.202517075517 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL HANDLE FOR A TETHERED MODEL AIRCRAFT

(51) International classification	:A63H 27/04, A63H 30/02
(31) Priority Document No	:61745
(32) Priority Date	:15/08/2023
(33) Name of priority country	:MORACCO
(86) International Application No Filing Date	:PCT/MA2024/000009 :01/07/2024
(87) International Publication No	:WO 2025/037968
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SIMMOU, Brahim

(57) Abstract :
The invention relates to tethered-flight model airplanes, i.e. model airplanes which are self-propelled or motorised but are kept tethered by the control lines operated by the pilot. The invention specifically relates to F2B category airplanes. One difficulty in operating such airplanes is the problem of fragmentation in the actions of controlling and monitoring these airplanes. The present invention proposes electronic control for either operating the elevator or for controlling and activating the motor. The invention proposes control by means of a pair of servo testers. The two actions for controlling the aircraft are assembled in a combined mode and set up on a slide rail that serves as the control handle for the aircraft.

No. of Pages : 5 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/09/2025
(21) Application No.202517090254 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY PACK AND ESS COMPRISING BATTERY PACK

(51) International classification	:H01M 50/367, H01M 50/251, H01M 10/04, H01M 50/271, H01M 50/342
(31) Priority Document No	:10-2023-0119306
(32) Priority Date	:07/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010001 :12/07/2024
(87) International Publication No	:WO 2025/053415
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)OK, Seung-Min
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5)JO, Sang-Hyun
6)CHOI, Yeo-Joo

(57) Abstract :
The present invention relates to a battery pack comprising: multiple battery cells; and a pack case provided with multiple unit plates to accommodate the multiple battery cells, and provided with a venting part which is provided through at least one of the multiple unit plates to discharge gas discharged from the battery cells to the outside, wherein venting spaces are formed in at least some unit plates to extend toward the venting part so as to enable the gas to flow therein.

No. of Pages : 36 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202514061701 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INFORMATION PROCESSING DEVICE, CONSUMABLES AND COMMUNICATION METHOD

(51) International classification	:G01R0031383500, G06F0013420000, H04L0012400000, H02J0007000000, H04L0061503800
(31) Priority Document No	:202410873951.3
(32) Priority Date	:30/06/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)LI, Haixiong

(57) Abstract :
The present disclosure provides an information processing device, consumables and a communication method. In an embodiment of the present disclosure, the host device sends a setting instruction comprising a common communication address through a preset communication address of a communication bus, and obtain comprehensive response information based on an information acquisition request sent on the communication bus toward the common communication address. According to the comprehensive response information, the installation status of at least two slave devices connected to the communication bus may be determined, thereby shortening the detection time and improving the response speed of the host device. FIG. 4

No. of Pages : 70 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :27/06/2025

(21) Application No.202514061719 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : DRAIN VALVE

(51) International classification	:F16K5/04, F16K5/18
(31) Priority Document No	:2409488.0
(32) Priority Date	:01/07/2024
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)OUINE, Emmanuel
3)HUET, Laurent

(57) Abstract :
The application relates to a drain valve comprising a cap (102) and a cage (106). The cap (102) comprises at least one lock (302) arranged to cooperate with the cage (106) to place the cap (102) in a locking engagement with 5 the cage (106). A keeper (304) is provided to cooperate with the lock (302) of the cap (102) to hold the cap (102) in a locking engagement with the cage (106). One or more grips (204) are arranged to secure the cage (106) to a panel (202). One or more lips (208) are arranged to resist the passage of the cage (106) through a panel 10 (202) aperture. The drain valve (104) further comprises at least one resilient seal. To Be Published with Figure. 1 17

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202517063233 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IRAK DEGRADERS AND USES THEREOF

(51) International classification	:A61K 31/506, A61K 31/4155, A61K 31/416, A61K 31/4162, A61K 31/4184
(31) Priority Document No	:63/510011
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035160 :23/06/2024
(87) International Publication No	:WO 2024/264017
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ZHENG, Xiaozhang
2)MAINOLFI, Nello
3)WEISS, Matthew M.

(57) Abstract :
The present invention provides compounds, compositions thereof, and methods of using the same.

No. of Pages : 280 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202517065809 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POUCH FILM LAMINATE AND POUCH-TYPE SECONDARY BATTERY

(51) International classification	:H01M 50/131, H01M 50/126, H01M 50/133, H01M 50/119, H01M 50/121
(31) Priority Document No	:10-2023-0090095
(32) Priority Date	:11/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009891 :10/07/2024
(87) International Publication No	:WO 2025/014291
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SONG, Dae Woong
2)HWANG, Soo Ji
3)YU, Hyung Kyun
4)KANG, Min Hyeong
5)SHIN, Ji Hyun
6)KIM, Gi Woung

(57) Abstract :
The present invention relates to a pouch-type film laminate in which a base layer, a gas barrier layer, and a sealant layer are sequentially laminated, wherein the base layer includes a polyamide-based film. Regarding a melting peak of the polyamide-based film obtained from a differential scanning calorimeter (DSC), a ratio (H/A) of the height (W/g) (H) of the peak to the melting enthalpy (W·sec/g) (A) of the polyamide-based film may be 0.03sec-1 or more.

No. of Pages : 47 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202517065814 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY PACK

(51) International classification	:H01M 50/383, H01M 50/271, H01M 50/317, H01M 50/289, H01M 50/211
(31) Priority Document No	:10-2023-0137992
(32) Priority Date	:16/10/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010020 :12/07/2024
(87) International Publication No	:WO 2025/084547
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Kwang-Mo
2)JUNG, Hye-Mi

(57) Abstract :
A battery pack is disclosed. The battery pack according to an embodiment of the present invention comprises: a case having an open upper surface and providing an inner space; battery cells accommodated in the case; a pack cover coupled to the upper surface of the case and covering the battery cells; and venting guides opening and closing gaps between the pack cover and the battery cells.

No. of Pages : 20 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/09/2025
(21) Application No.202517092773 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TWT OPERATION IN WIRELESS NETWORKS

(51) International classification :H04W 52/02, H04W 76/15, H04W 84/12
(31) Priority Document No :63/524803
(32) Priority Date :03/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/KR2024/009249
Filing Date :02/07/2024
(87) International Publication No :WO 2025/009831
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SHAFIN, Rubayet
2)NG, Boon Loong
3)NAYAK, Peshal
4)RATNAM, Vishnu Vardhan
5)QI, Yue
6)JEN, Elliot

(57) Abstract :
An access point (AP) affiliated with a non-simultaneous transmit and receive (NSTR) mobile AP multi-link device (MLD) and operating on a primary link may advertise a broadcast target wake time (TWT) schedule for the other AP affiliated with the same NSTR mobile AP MLD and operating on a nonprimary link by including a TWT element comprising a corresponding broadcast TWT parameter set field in the STA profile field of the Per-STA profile subelement of the basic multi-link element corresponding to the AP operating on the nonprimary link carried in beacon frames and/or probe response frame that it transmits on the primary link.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/09/2025
(21) Application No.202517086380 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PHYSICAL SIDELINK FEEDBACK CHANNEL MAPPING

(51) International classification	:H04L 5/00, H04L 1/1812, H04L 1/1829, H04W 72/0446, H04W 72/25
(31) Priority Document No	:63/526382
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/010048 :12/07/2024
(87) International Publication No	:WO 2025/014331
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SI, Hongbo

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. A method performed by a user equipment (UE) in a wireless communication system in provided, the method comprising: receiving, from a base station, configuration information including first information on a first resource block (RB) set for a physical feedback channel (PSFCH) transmission, second information on a second RB set for the PSFCH transmission with conflict information, and PSFCH transmission type information associated with an interlace within a RB set for the PSFCH transmission; and transmitting a PSFCH based on the configuration information, wherein in case that the PSFCH transmission type information indicates a first type: all RBs of interlace for the PSFCH transmission with hybrid automatic repeat request acknowledgement (HARQ-ACK) information is identified based on the first information, and all RBs of interlace for the PSFCH transmission with the conflict information is identified based on the second information.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/09/2025
(21) Application No.202517086482 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WINDOW SHADE AND ACTUATING SYSTEM THEREOF

(51) International classification :E06B 9/322
(31) Priority Document No :63/525530
(32) Priority Date :07/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036673
Filing Date :03/07/2024
(87) International Publication No :WO 2025/014729
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)HUANG, Chin-Tien
2)WU, Wen-Chin

(57) Abstract :
An actuating system for a window shade includes a transmission axle rotatable about a longitudinal axis thereof, and a speed stabilizer including a housing having an inner wall, and a rotary plate disposed inside the housing and configured to rotationally couple to the transmission axle, the rotary plate carrying a plurality of friction elements angularly spaced apart from one another about the longitudinal axis of the transmission axis, the rotary plate being rotatable along with the transmission axle with the friction elements rubbing against the inner wall of the housing.

No. of Pages : 11 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/09/2025
(21) Application No.202517088851 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPTICAL MEMBER AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification :G02B 13/00, G02B 26/08, G02B 17/08
(31) Priority Document No :10-2023-0087208
(32) Priority Date :05/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009603
Filing Date :05/07/2024
(87) International Publication No :WO 2025/009937
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SHIN, Jeongkil
2)KIM, Haneung
3)SHIM, Jaekyu
4)LEE, Kihuk

(57) Abstract :
An electronic device, according to one embodiment, may comprise: at least one lens; an image sensor aligned along an optical axis from the at least one lens; and an optical member disposed between the at least one lens and the image sensor on the optical axis. The optical member may comprise: a first optical member including a first surface on which light passing through the at least one lens is incident, a second surface inclined with respect to the first surface, and a third surface (413) inclined with respect to the first surface and the second surface; and a second optical member including a fourth surface from which light is emitted, a fifth surface inclined with respect to the fourth surface, and a sixth surface inclined with respect to the fourth surface and the fifth surface and configured to face the third surface. Various other embodiments are possible.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/10/2025
(21) Application No.202517103252 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STEEL SHEET AND METHOD FOR PRODUCING SAME

(51) International classification	:C22C 38/00, B22D 11/124, C21D 8/02, C21D 9/46, C22C 38/58
(31) Priority Document No	:2023-120650
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024022 :03/07/2024
(87) International Publication No	:WO 2025/022955
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KAIDO, Hiroshi
2)SAKURADA, Eisaku

(57) Abstract :
Provided is a steel sheet which is characterized by having a specific chemical composition, wherein: the metal structure contains, in terms of percentage by area, 90.0% or more of martensite and 3.0% or less of retained austenite; the average grain size of the prior austenite grains is 30.0 μm or less; the standard deviation of the grain size of the prior austenite grains is less than 4.0 μm; and the standard deviation of the dislocation density at seven positions corresponding to 5%, 10%, 15%, 20%, 25%, 30%, and 50% of the entire width of the steel sheet from an end in the width direction to the center in the width direction at a position corresponding to 1/4 the sheet thickness is 1.50 × 1015/m2 or less. Also provided is a method for producing the steel sheet.

No. of Pages : 35 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/08/2025
(21) Application No.202517078847 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR IDENTIFYING UNMANNED AERIAL VEHICLES AT LOW ALTITUDE

(51) International classification	:B64U 10/00, G01S 3/781, G01S 3/782, G01S 3/801, G01S 3/802
(31) Priority Document No	:23183694.1
(32) Priority Date	:05/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IB2024/056463 :02/07/2024
(87) International Publication No	:WO 2025/008747
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ANTSELEVICH, Mikhail Aleksandrovich

(57) Abstract :
A method and a device for detecting unmanned aerial vehicles (UAVs) at low altitude are described. The method comprises recording their acoustic signals caused by mechanical vibrations of electric motors and the rotation of propellers. The method is distinguished by the fact that - an optical signal in both the visible (0.4... 0.76 μm) and/or infrared (0.76 μm... 1 mm) ranges of the UAVs is additionally recorded, - the occurrence of a parametric modulation of the optical signal caused by these identical mechanical vibrations is detected, and - a correlation between acoustic and optical signals of the UAV is logged, the presence of which indicates identification of the UAVs. The device (1) comprises: - a passive acoustic sensor (2), - a passive optical sensor (4), and - a correlometer (3), and also - an active acoustic sensor (5), which is set such that it operates at a wavelength of the resonant scatter of acoustic waves at UAVs in the frequency range from 10...20 kHz, and - an active radar sensor (6), which operates at a wavelength that matches the wavelength of a resonant absorption of the signal in the atmosphere in the range (1 mm...15 mm) and detects UAVs at altitudes of 5 m...50 m.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/09/2025
(21) Application No.202517088260 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MONITORING SYSTEM, OPERATION METHOD THEREOF, AND FOREIGN SUBSTANCE FILTERING SYSTEM

(51) International classification :H01M 10/42, H01M 10/04, G01N 21/94
(31) Priority Document No :10-2023-0089716
(32) Priority Date :11/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009457
Filing Date :04/07/2024
(87) International Publication No :WO 2025/014178
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LEE, Sang Mu
2)LEE, Yong Gu
3)LEE, Joon Suk
4)YU, Seung Yeon
5)KIM, Guk Tae

(57) Abstract :
According to some embodiments disclosed in the present document, the monitoring system comprises: a filter configured to collect foreign substances from a manufacturing component; a laser irradiator configured to irradiate, with a visible light laser, the foreign substances collected on the surface of the filter; an image sensor configured to generate a laser irradiation image by photographing a foreign substance exposed to the visible light laser; and a processor configured to acquire detection information of the foreign substance detected from the manufacturing component by performing image processing on the laser irradiation image.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/10/2025
(21) Application No.202517102753 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NEGATIVE ELECTRODE FOR LITHIUM SECONDARY BATTERY, AND LITHIUM SECONDARY BATTERY

(51) International classification	:H01M 4/134, H01M 4/40, H01M 4/66, H01M 10/052, H01M 50/449
(31) Priority Document No	:2023-073629
(32) Priority Date	:27/04/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/015310 :17/04/2024
(87) International Publication No	:WO 2024/225140
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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Address of Inventor : NA

(57) Abstract :
The disclosed negative electrode (12) for a lithium secondary battery includes: a current collector (12a) containing copper; and an Mg-containing lithium alloy layer (12b) disposed on the current collector (12a). An intermetallic compound of copper and magnesium is present at the interface between the current collector (12a) and the Mg-containing lithium alloy layer (12b).

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/10/2025
(21) Application No.202517105441 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR BENCHMARKING DATA CONNECTIONS BASED ON CONGESTION CONTROL

(51) International classification	:H04L 43/0829, H04L 43/0864, H04L 43/0894, H04L 43/50, H04L 47/12
(31) Priority Document No	:18/365861
(32) Priority Date	:04/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037189 :09/07/2024
(87) International Publication No	:WO 2025/034338
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SMITH, Brennen

(57) Abstract :
Methods and systems are described for benchmarking a data connection based on congestion control. In one embodiment, a request is received by a first device to perform a performance test of a first data connection between the first device and a second device. The first device transmits, via the first data connection and to the second device, test data according to a congestion window. The first device receives feedback based on at least a portion of the transmitted test data, and determines a bandwidth or data transfer rate of the first data connection based on the feedback and on the congestion window. The first device transmits, over a second data connection, the bandwidth or data transfer rate to the second device for presentation by the device.

No. of Pages : 25 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/10/2025

(21) Application No.202517105542 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MEASUREMENT REPORT INDICATING ONGOING MEASUREMENTS

(51) International classification :H04W 36/00
(31) Priority Document No :63/511554
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/056430
Filing Date :01/07/2024
(87) International Publication No :WO 2024/236555
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)BASU MALLICK, Prateek
2)LÖHR, Joachim

(57) Abstract :
Various aspects of the present disclosure relate to receiving (1002) a first message comprising a measurement configuration, where the measurement configuration comprises a plurality of measurement identities and determining (1004), based on measurements associated with at least a first measurement identity in the plurality of measurement identities, that a measurement reporting criterion for at least one cell is satisfied. Aspects of the present disclosure relate to generating (1006) a measurement report based on the measurements associated with at least the first measurement identity and determining (1008) whether a radio quality of a respective cell satisfies a preliminary radio threshold. Aspects of the present disclosure relate to adding (1010), to the measurement report, an indication that another measurement is in progress and the radio quality of the respective cell satisfies the preliminary radio threshold and transmitting (1012) a second message comprising the measurement report.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/09/2025
(21) Application No.202517086730 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRODE PRODUCTION APPARATUS AND BATTERY CELL COMPRISING ELECTRODES PRODUCED BY USING SAME, AND BATTERY PACK AND VEHICLE COMPRISING BATTERY CELLS

(51) International classification :H01M 4/04, B05C 11/10
(31) Priority Document No :10-2023-0105892
(32) Priority Date :11/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009791
Filing Date :09/07/2024
(87) International Publication No :WO 2025/037760
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HAN, Yoon-ju
2)AHN, Byoung-Hoon

(57) Abstract :
Disclosed are an electrode production device, a battery cell comprising electrodes produced by using same, and a battery pack and vehicle comprising battery cells. An electrode production device according to an embodiment of the present invention, which produces electrodes by transferring an electrode foil having a coating layer formed thereon, comprises: a transfer member for transferring an electrode foil having a coating layer formed thereon; a fluid spray member for spraying a fluid toward the electrode foil to prevent wrinkles from being generated on the electrode foil; and a fluid supply member coupled to the fluid spray member and supplying a fluid to the fluid spray member.

No. of Pages : 20 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/10/2025
(21) Application No.202517097884 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification :H04B 1/3883, H01M 50/247, H01M 10/54
(31) Priority Document No :10-2023-0089139
(32) Priority Date :10/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009787
Filing Date :09/07/2024
(87) International Publication No :WO 2025/014258
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)JUNG, Dae Ho
2)JANG, Ji Uk

(57) Abstract :
The present invention relates to an electronic device comprising: a body in which an accommodation unit having an indented shape is formed; a secondary battery accommodated in the accommodation unit; and an insert unit of which at least a part is bonded to the secondary battery and which is provided to separate the secondary battery from the accommodation unit as the insert unit is deformed, wherein the insert unit comprises an operation unit, and a deformation unit connected to the operation unit and provided to be deformed via operation of the operation unit.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/10/2025
(21) Application No.202517103551 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Mechanical seal arrangement

(51) International classification :F16J 15/34, F16J 15/38
(31) Priority Document No :10 2023 118 523.3
(32) Priority Date :13/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/069295
Filing Date :09/07/2024
(87) International Publication No :WO 2025/012250
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)OTSCHIK, Joachim
4)SCHOLZ, Carsten
5)LAXANDER, Armin
6)EISFELD, Christian

(57) Abstract :
The invention relates to a slide-ring seal assembly, comprising: a slide-ring seal (2) with a rotating slide ring (3) and a stationary slide ring (4) which define a sealing gap (5) between their sliding faces, and a component with a face (14), wherein the component is arranged on a rear side (30, 40) of one of the slide rings (3, 4), wherein the one slide ring (3, 4) has a radial contact face (31, 41) on the rear side (30, 40), which is in direct contact with the face (14) of the component directed towards the slide ring and forms a radial contact region (6), and wherein a torque-neutral point (7) of a cross section of the one slide ring (3, 4) and the radial contact region (6) lie in a common plane (11, 12), wherein the plane (11, 12) is perpendicular to an axial direction X-X of the slide-ring seal (2).

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/11/2025

(21) Application No.202517109506 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLOSURE FOR A CONTAINER, METHOD AND DOSE FOR FORMING THE CLOSURE

(51) International classification :B65D 47/08
(31) Priority Document No :102023000014715
(32) Priority Date :13/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/056805
Filing Date :12/07/2024
(87) International Publication No :WO 2025/012872
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)BALDUCCI, Eleonora

(57) Abstract :
A closure for a container comprises a base (5; 105; 205; 305; 405), a lid (9; 209; 409) and at least one connecting band (10) which connects the base (5; 105; 205; 305; 405) to the lid (9; 209; 409), the closure (3; 103; 203; 303; 403; 503; 603) having a dispensing hole (21; 521) for dispensing a product contained in the container. The connecting band (10) is flexible for allowing the lid (9; 209; 409) to be displaced between an open configuration and a closed configuration so as to selectively open or close the dispensing hole (21; 521). The lid (9; 209; 409), the connecting band (10) and the base (5; 105; 205; 305; 405) are formed as a single component (1; 101; 201; 501; 601) made with a natural fibre-based material.

No. of Pages : 23 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/11/2025
(21) Application No.202517109541 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR GENERATING ROLL MAP

(51) International classification	:H01M 4/04, B65H 43/04, G06Q 50/04, G06Q 50/10, H01M 10/04
(31) Priority Document No	:10-2023-0088294
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009436 :04/07/2024
(87) International Publication No	:WO 2025/014176
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SIM, Min Kyu
4)BAE, In Bong
5)KIM, Min Su
6)PARK, Jong Seok

(57) Abstract :
According to exemplary embodiments, a method for generating a roll map is provided. The method comprises the steps of: unwinding an electrode sheet from a first electrode roll and winding the electrode sheet into a second electrode roll; collecting unwinding direction data of the first electrode roll; and generating a second roll map of the second electrode roll on the basis of a first roll map of the first electrode roll and the unwinding direction data of the first electrode roll.

No. of Pages : 67 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/10/2025
(21) Application No.202517096634 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLOTHES TREATMENT APPARATUS

(51) International classification	:D06F 39/10, D06F 58/22, D06F 39/02, D06F 39/08, D06F 37/04
(31) Priority Document No	:10-2023-0114168
(32) Priority Date	:30/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/095911 :10/07/2024
(87) International Publication No	:WO 2025/048599
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)PARK, Bio
3)AHN, Seungphyo
4)JUNG, Joosik

(57) Abstract :
A clothes treatment apparatus is disclosed. The clothes treatment apparatus according to one embodiment of the present invention comprises a cabinet, a drum, an air circulation part and a filter part. A filter chamber includes a chamber inlet part in through which air flows in a first direction, and a chamber outlet part through which the air is discharged in a second direction, which intersects the first direction. A filter member includes: an inlet surface which faces the chamber inlet part, and through which the air flows in the first direction into a filter space formed inside the filter member; a first filter surface which is connected to the inlet surface and faces the chamber outlet part, and through which the air in the filter space passes in the second direction and is filtered; and a second filter surface which is connected to the inlet surface, and through which the air in the filter space passes and is filtered, wherein the distance between one surface of the filter chamber facing the second filter surface and the second filter surface decreases as the distance from the inlet surface increases.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/10/2025
(21) Application No.202517102540 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROTECTIVE FENCE DEVICE

(51) International classification	:B22D 46/00, B22D 11/10, C21B 7/00, C21B 7/12, C21B 7/14
(31) Priority Document No	:2023-110520
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024330 :04/07/2024
(87) International Publication No	:WO 2025/009601
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)SHIMAMURA Tsuyoshi

(57) Abstract :
This protective fence device is installed so as to surround a manufacturing facility comprising: a first device movable along a first movement path between a first position and a second position; and a second device movable along a second movement path between a third position and a fourth position. The protective fence device is provided with a movable fence part which is configured to surround, when the first device is in motion, the first device and a first region including the first movement path. The protective fence device is configured to surround, when the second device is in motion, the second device and a second region including the second movement path.

No. of Pages : 43 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/11/2025
(21) Application No.202517107773 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR DETERMINING A FLUX OF AERIAL PARTICULATES AND ASSOCIATE ELECTRONIC DEVICE

(51) International classification	:G01S 7/481, G01S 17/95, G01S 7/497, G01S 7/483
(31) Priority Document No	:PCT/IB2023/056980
(32) Priority Date	:06/07/2023
(33) Name of priority country	:International Bureau of the World Intellectual
(86) International Application No Filing Date	:PCT/IB2024/056449 :02/07/2024
(87) International Publication No	:WO 2025/008741
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GONZALEZ FERNANDEZ, Beatriz
3)PEREZ ORDIERES, Jaime

(57) Abstract :
A method for determining a flux of aerial particulates, the method comprising: - s1) controlling a steerable lidar device (2) so that the lidar device (2) scans a control surface (S), by emitting several laser pulses directed along different emission axis and acquiring corresponding back-scattered optical signals; - s2) processing the back-scattered optical signals to determine, along each emission axis, values of a particulate density and of a colinear wind speed at different distances from the lidar device, - s3) computing a particulates flux through the control surface (S) based on said values of the particulate density and of the colinear wind speed.

No. of Pages : 16 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202517110589 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FEEDBACK UNIT, WEARABLE DEVICE COMPRISING THE FEEDBACK UNIT AND METHODS FOR VISUAL GUIDING THE MOVEMENT OF A VISUALLY IMPAIRED USER HAVING MODERATE IMPAIRMENT

(51) International classification	:G01C 21/20, A61H 3/061
(31) Priority Document No	:23188524.5
(32) Priority Date	:28/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/069193
Filing Date	:08/07/2024
(87) International Publication No	:WO 2025/026656
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)AMARIEI, Cornel-Marian

(57) Abstract :
This patent relates to a feedback unit for visual guiding the movement of a visually impaired user having moderate impairment, comprising means to receive navigation information from an environment processing unit; a processing module for processing the navigation information and outputting visual guidance instructions to the user; a visual representation module displaying the visual guidance instructions to the user, which include: visual guiding modes along the path: light guiding strip, visual cues signalling the direction, milestones visual, tunnel; and visual guiding modes in respect to a selected obstacle or point of interest: contour highlight, surface highlight, object trajectory visual mode. The patent further relates to a wearable device comprising the feedback unit and three alternative methods for visual guiding.

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/09/2025
(21) Application No.202517093658 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MOTION CODING FOR VERTICES IN INTER-CODED BASEMESH FRAME FOR DYNAMIC MESH CODING

(51) International classification	:H04N 19/423, H04N 19/70, H04N 19/597, H04N 19/54, H04N 19/184
(31) Priority Document No	:63/526361
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009773 :09/07/2024
(87) International Publication No	:WO 2025/014254
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BUDAGAVI, Madhukar

(57) Abstract :
An apparatus directed to improvements to motion coding for vertices in an inter-coded basemesh frame is provided. The apparatus receives a compressed bitstream including deduplicate method information and a syntax element, wherein the deduplicate method information indicates whether duplicate vertex information for identifying duplicate vertices is present in the compressed bitstream, the syntax element indicates whether a flag for a duplicate vertex in a submesh frame is present in the compressed bitstream, and the flag indicates whether motion information for the duplicate vertex in the submesh frame is present in the compressed bitstream. If the syntax element indicates that the flag is present in the compressed bitstream, the deduplicate method information indicates that duplicate vertex information for identifying duplicate vertices is not present in the compressed bitstream.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/11/2025
(21) Application No.202517108349 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY DIAGNOSIS DEVICE AND OPERATION METHOD THEREOF

(51) International classification	:G01R 31/392, G01R 31/382, G01R 31/396, G01R 31/36, H02J 7/00
(31) Priority Document No	:10-2023-0097073
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009824 :10/07/2024
(87) International Publication No	:WO 2025/023572
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIM, Young Min
2)PARK, Jung Uk

(57) Abstract :
The present technology relates to diagnosing a battery by using a state of health (SOH) to diagnose an anomaly of a battery cell. An anomaly of a battery cell is diagnosed on the basis of a deviation value obtained by calculating the difference between an SOH value of a target battery cell and an average value of SOH values of a plurality of battery cells of the battery.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111404 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR EFFICIENT RECOVERY OF PRODUCTS FROM FCC & STEAM CRACKER COMBINED EFFLUENT

(51) International classification :C10G 69/04, C10G 11/18
(31) Priority Document No :202321044815
(32) Priority Date :04/07/2023
(33) Name of priority country :India
(86) International Application No :PCT/US2024/036555
Filing Date :02/07/2024
(87) International Publication No :WO 2025/010269
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)GHOSH, Srikanta, Kumar
7)AGRAWAL, Amit, Kumar
8)BANERJEE, Abhik
9)GUNDALE, Mangesh, M.

(57) Abstract :
Embodiments herein relate to solutions to maximize the recovery of ethylene, propylene and aromatics rich naphtha from crude oil processing. The schemes involve treating the effluent from Fluid Catalytic Cracking (FCC) to remove metals like AsH3, PH3, Hg, as well as impurities such as NOx and oxygen, before mixing it with the steam cracker effluent. The combined effluent is then cooled in a cold box and sent to various fractionators for separating the ethylene, propylene, and aromatics rich naphtha.

No. of Pages : 14 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111477 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR STRIPPING NOX, OXYGEN, CO, AND CO2 FROM FCC REGENERATED CATALYST FOR IMPROVING THE SAFETY AND RELIABILITY OF PRODUCT RECOVERY SECTION

(51) International classification :C10G 11/18, B01J 38/06, B01D 53/86, B01D 53/88
(31) Priority Document No :202321044813
(32) Priority Date :04/07/2023
(33) Name of priority country :India
(86) International Application No :PCT/US2024/036554
Filing Date :02/07/2024
(87) International Publication No :WO 2025/010268
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ROY SOM, Manoj

(57) Abstract :
Processes for cracking hydrocarbons include contacting hydrocarbon feedstocks with conditioned cracking catalyst in a riser reactor to recover an effluent. The effluent is separated to recover a cracked hydrocarbon stream and a spent catalyst. The spent catalyst is contacted with steam, stripping residual hydrocarbons from the spent catalyst, and the stripped catalyst is fed to a catalyst regenerator and regenerated via combustion of coke contained in the spent catalyst, forming a regenerated catalyst and combustion products. The regenerated catalyst, containing entrained combustion products (e.g., NOx, SOx, and COx) including nitrogen from the regenerator, is fed to a catalyst standpipe hopper. The regenerated catalyst containing entrained combustion products is conditioned in the catalyst standpipe hopper by contacting the regenerated catalyst with steam to recover the conditioned catalyst and a vapor stream comprising steam and the combustion products. The conditioned catalyst, depleted of combustion products, is then fed to the riser reactor.

No. of Pages : 11 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111536 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLOTHES TREATMENT APPARATUS

(51) International classification	:D06F 39/10, D06F 39/12, D06F 39/02, D06F 34/28, D06F 37/04
(31) Priority Document No	:10-2023-0114168
(32) Priority Date	:30/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009833 :10/07/2024
(87) International Publication No	:WO 2025/048239
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AHN, Seungphyo
3)PARK, Bio
4)JUNG, Joosik

(57) Abstract :
A clothes treatment apparatus is disclosed. The clothes treatment apparatus according to one embodiment of the present invention comprises: a cabinet; a tub; a drum; and an air circulation part disposed above the tub so as to circulate air inside the tub, wherein the air circulation part includes: a circulation flow path positioned above the tub; a heat exchanger; and a filter member, the filter member includes a filter space into which the air flows, at least one surface of the filter member is formed as a filter surface through which the air in the filter space passes toward the outside of the filter member and is filtered, and the filter member is positioned in the front side of an inlet part, and is inserted into or withdrawn from the circulation flow path through the upper surface of the cabinet.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202517062248 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY PACK MOISTURE SENSING MODULE, MOISTURE SENSING DEVICE USING SAME, AND BATTERY PACK PROTECTION METHOD

(51) International classification	:G01M 3/16, G01M 3/40, H01M 10/48, H01M 10/42, G06Q 50/10
(31) Priority Document No	:10-2023-0160742
(32) Priority Date	:20/11/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009884 :10/07/2024
(87) International Publication No	:WO 2025/110390
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention provides a battery pack moisture sensing module, a moisture sensing device using same, and a battery pack protection method. The battery pack moisture sensing module comprises: a case having a predetermined space therein; a first dielectric formed on at least a portion of the inner surface of the case; a second dielectric formed, to a predetermined height from the lower surface of the case, inside the case; and a moisture sensing unit that is connected to the second dielectric and detects moisture that penetrates into the case.

No. of Pages : 28 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202517062380 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROLL MAP GENERATION SYSTEM AND METHOD FOR GENERATING ROLL MAP

(51) International classification :H01M 4/04, G01N 21/88, G01B 11/06
(31) Priority Document No :10-2023-0088071
(32) Priority Date :07/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009337
Filing Date :03/07/2024
(87) International Publication No :WO 2025/014164
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)PARK, Su Wan
6)KIM, June Hee
7)SHIN, Jong Kwon

(57) Abstract :
According to exemplary embodiments, provided is a method for generating a roll map. The method comprises the steps of: transmitting process information about an electrode sheet to a processor; updating a measurement condition of the processor on the basis of the process information; and collecting measurement data including measurement values on the basis of a measurement signal generated by measuring the electrode sheet, wherein the electrode sheet includes a plurality of coated part lanes and a plurality of non-coated parts; and processing the measurement data on the basis of the measurement condition updated on the basis of the process information.

No. of Pages : 50 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/08/2025
(21) Application No.202517082104 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITE NON-WOVEN FABRIC AND ARTICLE COMPRISING SAME

(51) International classification	:D04H 3/018, D04H 13/00, D04H 3/007, D04H 3/009
(31) Priority Document No	:10-2023-0128492
(32) Priority Date	:25/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009313 :02/07/2024
(87) International Publication No	:WO 2025/070948
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)JEONG, Geung Sik

(57) Abstract :
Disclosed are a composite non-woven fabric and an article comprising same. The disclosed composite non-woven fabric comprises a first spunbond non-woven fabric, a second spunbond non-woven fabric, and a third spunbond non-woven fabric, in said order, wherein the second spunbond non-woven fabric comprises 80-99.9 parts by weight of an elastic raw material and 0.1-20 parts by weight of a non-elastic raw material.

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/09/2025
(21) Application No.202517092424 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HOT-MELT ADHESIVES WITH PROPERTIES OPTIMISED FOR THE APPLICATION BY EXTRUSION

(51) International classification	:C09J 123/00, C09J 153/02, C09J 123/14, C09J 123/20
(31) Priority Document No	:102023000015129
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056475 :03/07/2024
(87) International Publication No	:WO 2025/017406
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention discloses new hot-melt adhesive formulations which, besides exhibiting excellent properties in use, such as an optimum adhesion and cohesion, have also an unexpected and strongly improved processability, that allows to apply them without any problem even on lines running at high speed, such as 200 m/minute or more In particular, the present hot-melt adhesive formulations do not show in extrusion, and especially in slot-die extrusion, the highly negative phenomenon known as "die drool" or "die build- up" or "blobbing", and other similar phenomena that cause in extrusion an uneven and inhomogeneous flow of the adhesive. The inventors have surprisingly found that hot-melt adhesive formulations which have a rheological Relaxation Time tr, measured at 150°C according to the herein described method, that is not lower than 0.5 ms, show, even in slot-die extrusion, an optimum processability that is completely free of any die build-up phenomenon, even under the most severe operating conditions of application lines, running at high speed.

No. of Pages : 45 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/11/2025
(21) Application No.202517113532 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EXTENDED WIRELESS SIGNAL PROCESSING

(51) International classification	:H04L 5/00, H04W 72/0446, H04W 72/23, H04W 72/51, H04L 1/18
(31) Priority Document No	:18/365801
(32) Priority Date	:04/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036549 :02/07/2024
(87) International Publication No	:WO 2025/034320
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LANDIS, Shay
3)ZILBERMAN, Gennady
4)MAROCK, Meir

(57) Abstract :
Aspects of the disclosure are directed to methods for improving data reliability in a wireless network. In some examples, a wireless node may obtain a wireless signal. In some examples, a wireless node may filter the wireless signal via an iterative interference cancelation process. In some examples, a wireless node may decode the filtered wireless signal, wherein the filtering and decoding are performed within a first time window indicated by a non-legacy signal processing requirement.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/10/2025

(21) Application No.202517096082 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : WIRING SUBSTRATE AND MANUFACTURING METHOD THEREFOR, AND DISPLAY DEVICE

(51) International classification	:H01L 33/62, H01L 27/15, G09F 9/33
(31) Priority Document No	:202311021470.1
(32) Priority Date	:14/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/104991 :11/07/2024
(87) International Publication No	:WO 2025/036040
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIU, Chao
3)WANG, Lili
4)FENG, Shanshan
5)ZHAO, Jingping
6)JIA, Mingming
7)WANG, Jing
8)LIU, Mengqing
9)FENG, Sha
10)ZHAI, Ming
11)QI, Qi

(57) Abstract :
A wiring substrate, comprising a base, a plurality of electrodes, and a plurality of leads. The base has a first surface and a second surface arranged opposite to each other, and a plurality of side surfaces connecting the first surface and the second surface, wherein at least one of the plurality of side surfaces is a selected side surface. The plurality of electrodes are arranged on the first surface of the base at intervals in a first direction, and/or are arranged on the second surface of the base at intervals in the first direction. The plurality of leads are arranged at intervals in the first direction. The plurality of leads comprise a plurality of first leads and a plurality of second leads, at least one electrode is connected to at least two first leads, and the plurality of second leads are insulated from the electrodes. Moreover, on the first surface or the second surface of the base, at least one second lead is arranged between two first leads which are connected to different electrodes and are adjacent to each other.

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/10/2025
(21) Application No.202517099514 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ADENO-ASSOCIATED VIRUS-BASED EXPRESSION VECTORS

(51) International classification :C12N 15/86, A61K 48/00, A61P 5/38
(31) Priority Document No :2023120008
(32) Priority Date :29/07/2023
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2024/050143
Filing Date :01/07/2024
(87) International Publication No :WO 2025/029171
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SHEVKOVA, Ludmila Vladimirovna
3)SAKR, Navar
4)VORONTSOVA, Mariya Vladimirovna
5)VOLCHKOV, Pavel Yurievich

(57) Abstract :
The group of inventions relates to biotechnology and medicine, and more particularly to expression vectors for producing proteins in mammalian cells, a combination of said expression vectors for treating congenital adrenal hyperplasia, as well as a method envisaging the use of said combination, and a set of expression vectors based on an adeno-associated virus (AAV) virion, for use in medicine, and in particular for treating congenital adrenal hyperplasia.

No. of Pages : 19 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202517110305 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VAPOUR NOZZLE FOR JVD

(51) International classification :C23C 14/16, C23C 14/24, C23C 14/26, C23C 14/56
(31) Priority Document No :PCT/IB2023/057278
(32) Priority Date :17/07/2023
(33) Name of priority country :International Bureau of the World Intellectual
(86) International Application No :PCT/IB2024/056476
Filing Date :03/07/2024
(87) International Publication No :WO 2025/017407
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PACE, Sergio
3)GILLET, Océane
4)CORBEAU, Romain
5)BANASZAK, Pierre

(57) Abstract :
The invention relates to a sonic vapour jet coater, for depositing coatings formed of metal or metal alloy on a metallic running substrate, comprising : - a repartition chamber, - a vapour outlet duct, connected to said repartition chamber and able to spray a metal alloy vapour along a main ejection direction, formed by - an adjustable jet width system comprising a separator wall, a rod, and a displacement system wherein - said separator wall being in said duct, configured to closely fit said top wall and bottom wall, and extending essentially from the entry opening to the exit opening, - said rod linking said separator wall to said displacement system, and configured to closely fits said top wall and bottom wall and passing through a lateral wall, - said displacement system being able to displace said rod along the length of the exit opening.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202517110315 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CRYSTALLINE FORM

(51) International classification	:C07D 487/18, A61P 29/00, A61K 31/5517
(31) Priority Document No	:23183371.6
(32) Priority Date	:04/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068730 :03/07/2024
(87) International Publication No	:WO 2025/008402
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)FLASZ, Jakub Tadeusz
5)GRAFFEO, Sabrina Raymonde Sophie
6)ROUGEOT, Céline

(57) Abstract :
Provided herein is a crystalline form of a compound of Formula (I): i.e. (7R,14R)-11-[2-(1-aminocyclobutyl)pyrimidin-5-yl]-1-(difluoromethoxy)-6-methyl-6,7-dihydro-7,14-methanobenzimidazo[1,2-b][2,5]benzodiazocin-5(14H)-one. A pharmaceutical composition comprising the crystalline form, and medical uses of the crystalline form and pharmaceutical composition are also described.

No. of Pages : 22 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114239 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A MOLTEN SALT NUCLEAR REACTOR WITH GAS SYSTEM AND METHOD OF OPERATING SUCH A REACTOR

(51) International classification	:G21C 3/54, G21C 19/30, G21F 9/02
(31) Priority Document No	:PA202370188
(32) Priority Date	:21/04/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/DK2024/050093 :19/04/2024
(87) International Publication No	:WO 2024/217652
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)STUBSGAARD, Aslak

(57) Abstract :
A molten salt nuclear reactor and method of operating such a reactor. The molten salt reactor comprises a closed and leaktight vessel (1,40) containing at least one molten salt loop (3,13), and a gas system for receiving gas originating from the at least one molten salt loop (3,13), the gas system comprises at least one gas-holder (30,34) of variable capacity configured for holding gas originating from the molten salt loop (3,13).

No. of Pages : 20 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/05/2025
(21) Application No.202517052545 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DIMMING MODULE AND DIMMING GLASS

(51) International classification :G02F 1/13
(31) Priority Document No :202410871305.3
(32) Priority Date :01/07/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103334
Filing Date :03/07/2024
(87) International Publication No :WO 2026/007023
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)XIANG, Changming

(57) Abstract :
The present application provides a dimming module and a dimming glass. The dimming module comprises a first substrate and a second substrate which are opposite to each other, and a first dimming unit and a second dimming unit which are arranged between the first substrate and the second substrate. The first dimming unit can achieve the purpose of adjusting the light transmittance, and the second dimming unit can achieve the purpose of adjusting the haze, so that the dimming module can adjust the haze while adjusting the light transmittance.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202517110177 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD TO PROVIDE A SET OF RANDOMLY ORDERED CARDS

(51) International classification :A63F 1/12, A63F 9/24
(31) Priority Document No :23185219.5
(32) Priority Date :13/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068595
Filing Date :02/07/2024
(87) International Publication No :WO 2025/012026
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)VERHEYEN, Tom Astrid Louis
2)NIETVELT, Steven Karel Maria
3)VAN DEUN, Jasper

(57) Abstract :
A method to provide a set of randomly ordered cards is provided, the method, comprising • providing of a device for providing sets of cards, • Distributing cards from N card delivery units to M card storage means, each having P compartments, whereby in each of the M card storage means, sets of randomly ordered cards are provided by a sequence of steps by providing a number of identified cards from the N card receiving points to each of the randomly selected P compartments.

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202517110248 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COOKING APPARATUS

(51) International classification	:F24C 7/08, F24C 3/12, G05G 1/08, G05G 1/10, H01H 25/06
(31) Priority Document No	:10-2023-0123501
(32) Priority Date	:15/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009537 :05/07/2024
(87) International Publication No	:WO 2025/058199
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LEE, Junyoung
3)KANG, Sungwook
4)KIM, Moonkyu
5)PARK, Geunyong
6)LEE, Jonghoon
7)CHANG, Hongman

(57) Abstract :
A cooking apparatus according to an embodiment comprises: a housing; a heating source provided on one side of the housing; a control panel coupled to the housing; a knob which is rotatably attached to the control panel so as to operate the heating source and is movable backward; a stopper which is arranged between the control panel and the knob and comprises a rotation prevention portion preventing the rotation of the knob; a button coupled to the knob to be movable in left and right directions; and a locking pin which is accommodated in the rotation prevention portion and fixed to the button to be movable along with the button, wherein, as the button moves, the locking pin is separated from the rotation prevention portion, and while the knob is moved backward and the locking pin is separated from the rotation prevention portion, the knob is rotatable and the heating source can be operated due to the rotation of the knob.

No. of Pages : 61 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114586 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MGAT1 DEFICIENT CELLS AND USES THEREOF

(51) International classification	:C12N 9/10, C07K 14/165, C12N 5/071, C12N 15/85, A61K 39/215
(31) Priority Document No	:63/502866
(32) Priority Date	:17/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029595 :16/05/2024
(87) International Publication No	:WO 2024/238734
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHEN, Ming-Wei
4)LEE, Jeng-Shin

(57) Abstract :
A method for producing a modified cell deficient in mannosy 1 (alpha-l,3-)-glycoprotein beta-l,2-N-acetylglucosaminyltransferase 1 ("MGAT1") activity. Also provided is a CHO cell line deficient in MGAT1 activity produced by the method. Further disclosed are methods for producing a glycoprotein.

No. of Pages : 24 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114603 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUNCTIONALIZED IMPLANT-DELIVERY FUNNELS AND METHODS

(51) International classification :A61F 2/12
(31) Priority Document No :63/461861
(32) Priority Date :25/04/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/000204
Filing Date :25/04/2024
(87) International Publication No :WO 2024/224163
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)FARIAS DOS SANTOS, Jeniffer

(57) Abstract :
An implant-delivery funnel can include a funnel body, a funnel opening, and a funnel exit, the funnel opening and exit at opposite ends the funnel body. The funnel body can include an outer base layer and an inner coating layer anchored to a functionalized mating face of the outer base layer. The inner coating layer can be hydrophilic so as to form a lubricious coating with retained water. The funnel opening can be sized to receive an implant therethrough without any permanent deformation of the implant. The funnel exit can be adjustably sized to deliver the implant squeezed therethrough with a temporary reduction in size of the implant. A method of making an implant-delivery funnel can include functionalizing the outer base layer and applying the inner coating layer over a functionalized mating face of the outer base layer, thereby anchoring the inner coating layer to the outer base layer.

No. of Pages : 20 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202517113860 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INDUCTION WELDING METHOD FOR JOINING FIBER-REINFORCED PLASTIC (FRP) COMPONENTS, AND FRP COMPOSITE PART

(51) International classification	:B29C 65/36, B29C 65/00, B29C 70/88, B29L 31/30
(31) Priority Document No	:23185350.8
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069896 :12/07/2024
(87) International Publication No	:WO 2025/012451
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GÜROCAK, Maximilian
3)ADAM, Rene Christian
4)LAUBER, Wolfgang

(57) Abstract :
The invention relates to an induction welding method for joining fiber-reinforced plastic (FRP) components, having the following steps: - arranging a first FRP component (27) and a second FRP component (28), with a first FRP component section (33) of the first FRP component (27) overlapping with a second FRP component section (34) of the second FRP component (28) so as to define an overlap region (32), and the first FRP component section (33) being an edge section (25) of the first FRP component (27); - inductively heating the first FRP component (27) and/or the second FRP component (28) in the overlap region (32) using an electromagnetic field, in particular the electromagnetic field of an inductor (2); and - welding the first FRP component (27) to the second FRP component (28) in the overlap region (32). A specific electrical resistance of the first FRP component section (33) and/or the second FRP component section (34) is adjusted in-plane so that when the welding process is carried out in the first FRP component section (33) and/or in the second FRP component section (34) an edge effect is reduced or prevented, and a specified temperature distribution (5) is created.

No. of Pages : 32 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202517113914 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPUTER IMPLEMENTED METHOD DETERMINING A VALUE OF ALLOSTATIC LOAD OF A HUMAN BEING

(51) International classification	:G16B 20/00, G16B 20/30
(31) Priority Document No	:23179588.1
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/066814
Filing Date	:17/06/2024
(87) International Publication No	:WO 2024/256726
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GONSETH NUSSLÉ, Semira
3)CHAMBERLAIN-CETTOU, Jonviea Danielle

(57) Abstract :
The method according to the invention determines a value of allostatic load for a human being on the basis of the determination of some CpG levels of a cell sample of this human being with knowledge about CpG levels of a reference population, especially without having discussed with this human subject allostatic load issues or tested him about cardio values or his blood on diabetes, cholesterol issues etc.

No. of Pages : 22 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202517113952 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING LATERAL ANTENNA STRUCTURE

(51) International classification	:H01Q 1/24, H01Q 1/52, H05K 1/11, H04M 1/02
(31) Priority Document No	:10-2023-0094013
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009873 :10/07/2024
(87) International Publication No	:WO 2025/018690
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LIM, Hyungseok

(57) Abstract :
An electronic device according to one embodiment of the present disclosure comprises: a housing at least partially formed of a conductive material; a side member separated from a side surface of the housing to surround the side surface of the housing, formed of a conductive material, and including a feeding part; a printed circuit board which is disposed in the housing and on which a communication module is disposed; a circuit member electrically connecting the feeding part of the side member and the printed circuit board such that a communication signal generated by the communication module is transmitted to the side member; and a conductive connection member electrically connecting the side member and the housing and including a current control element controlling a current applied from the housing to the side member.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202517118231 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LIGHT EMITTING MODULE AND LIGHT EMITTING SYSTEM INCLUDING THE SAME

(51) International classification	:H01L 25/075, H01L 33/58, H01L 33/62, H01L 33/52, G09F 9/33
(31) Priority Document No	:63/526732
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009930 :11/07/2024
(87) International Publication No	:WO 2025/018701
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PARK, Inheum

(57) Abstract :
A light emitting module is disclosed. The light emitting module includes: a light transmissive layer transmitting light; and a film disposed on at least one surface of the light transmissive layer, an electrode layer disposed on the film; and a plurality of light emitting devices disposed on the film and electrically connected to the electrode layer, where in the electrode layer cover 50% or less of an extent of the base film.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/12/2025
(21) Application No.202517121865 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR THE MANUFACTURING OF PROTECTIVE ELEMENTS FOR CHLOR-ALKALI AND ALKALINE WATER ELECTROLYSIS CELLS

(51) International classification	:C25B 1/04, C25B 1/34, C25B 9/65
(31) Priority Document No	:IT102023000014220
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Italy
(86) International Application No	:PCT/EP2024/069088
Filing Date	:05/07/2024
(87) International Publication No	:WO 2025/012153
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)CARRETTIN, Leonello
3)MAGGIO, Giorgio
4)FIORUCCI, Alessandro

(57) Abstract :
The present invention relates to an article for electrolytic cells, especially Chlor-Alkali and Alkaline Water Electrolysis cells, comprising a nickel-based protective element and an electrically conductive pocket, wherein said pocket substantially encloses said protective element on all sides, a batch of two or more such articles and a process for the preparation of these batches.

No. of Pages : 12 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114643 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PRODUCING A CARBON ENRICHED MATERIAL FROM HEAT TREATED LIGNIN

(51) International classification	:C08H 7/00, B29B 9/08, B29B 13/02, C01B 32/05, C01B 32/312
(31) Priority Document No	:2330273-0
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/IB2024/055251 :30/05/2024
(87) International Publication No	:WO 2024/252233
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)OLSSON, Vilhelm
3)SHETTY, Abhishek

(57) Abstract :
The present invention relates to a method for producing completely thermally stabilized agglomerated lignin, the method comprising the steps of a) providing agglomerated lignin having an average particle size in the range of from 50 to 500 µm; and b) heating the agglomerated lignin to a temperature in the range of from 140 to 300°C for a time period of at least 30 minutes, so as to obtain completely thermally stabilized agglomerated lignin. The present invention also relates to completely thermally stabilized agglomerated lignin and a method for producing a carbon enriched material obtained by subjecting the completely thermally stabilized agglomerated lignin to heat treatment.

No. of Pages : 27 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/11/2025
(21) Application No.202517118853 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMMUNICATING INFORMATION REGARDING AN INDUSTRIAL MACHINE TO AN OPERATOR BY USING A COMMUNICATION ASSISTANT THAT IS SPECIFIC TO OPERATOR CONTEXT

(51) International classification :G05B 23/02
(31) Priority Document No :LU504692
(32) Priority Date :07/07/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/068891
Filing Date :04/07/2024
(87) International Publication No :WO 2025/012084
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SCHOCKAERT, Cédric

(57) Abstract :
A computer provides communication assistance to communicate information regarding an industrial machine to an operator. The computer detects (413) an operator context of the operator from context data that it receives from the industrial machine. The computer has a plurality of data modules are adapted to process (443) a query to obtain a response. The computer activates (423-A, 423-B) at least one data module from the plurality of data modules, according to the detected operator context. When the computer receives (433-1) a question from the operator, it translates (433-2) the question to the query (340-Q) and directs (433-3) the query (340- Q) to one of the activated data modules. The computer also translates (453-1) the response (340-R) to an answer (350-A) and forwards (453-2) the answer (350-A) to the operator.

No. of Pages : 40 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/11/2025
(21) Application No.202517118993 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COKE DRY QUENCHING PLANT AND METHOD FOR COKE DRY QUENCHING AND GAS TREATING

(51) International classification	:C10B 39/02, F23G 7/06
(31) Priority Document No	:LU504708
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Luxembourg
(86) International Application No Filing Date	:PCT/EP2024/068557 :02/07/2024
(87) International Publication No	:WO 2025/012017
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)CALCAGNO, Riccardo
3)GIOVANNINI, Matteo

(57) Abstract :
A coke dry quenching plant (10) and a method for coke dry quenching and off-gas treating, wherein the coke dry quenching plant (10) comprises: a cooling chamber (12) for cooling hot coke down to a predefined temperature; an off-gas conduct (15) for conducting the gas from an off-gas outlet (14) of the cooling chamber (12) to a heat recovery apparatus (18); a first dedusting unit (16) for dedusting the gas, wherein the first dedusting unit (16) is arranged in the off-gas conduct (15) downstream of the cooling chamber (12) and upstream of the heat recovery apparatus (18); the heat recovery apparatus (18) being configured to cool the gas down to a predefined first temperature range; a first fan unit (20) arranged downstream of the heat recovery apparatus; wherein the coke dry quenching plant further comprises a sub- economizer unit (24) arranged downstream of the first fan unit (20) and connected to the cooling chamber (12) via a process cooling gas conduct (26) and wherein the sub-economizer unit (24) is connected to a regenerative thermal oxidizer (40) via an excess gas conduct (30); wherein the sub-economizer unit (24) and/or the process cooling gas conduct and/or the excess gas conduct is/are configured to distribute or split the gas into the process cooling gas conduct (26) and/or the excess gas conduct (30); and feeding gas exiting the regenerative thermal oxidizer (40) as a recirculation gas through a recirculation conduct (46) into the off-gas conduct (15).

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/12/2025
(21) Application No.202517122746 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DUAL-POLARIZED DUAL-BAND USER EQUIPMENT ANTENNA ARRAY

(51) International classification	:H01Q 1/38, H01Q 9/04, H01Q 1/24, H01Q 21/06, H01Q 21/30
(31) Priority Document No	:63/526889
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/010046 :12/07/2024
(87) International Publication No	:WO 2025/018729
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Sungchul
3)MO, Jianhua
4)DAVE, Aditya Manoj
5)NAM, Younghan
6)CHOI, Wonsuk
7)XU, Gang

(57) Abstract :
An apparatus includes a first, second and third substrate. The first substrate includes a first antenna element supporting a first frequency band and a second frequency band higher than the first frequency band. The first substrate includes a first dielectric material having a first dielectric constant. The second substrate includes a second antenna element supporting the first frequency band and the second frequency band. The second substrate includes the first dielectric material. The third substrate is disposed between the first substrate and the second substrate and includes a third antenna element supporting the second frequency band. The third substrate includes a second dielectric material having a second dielectric constant lower than a first dielectric constant. The first and second antenna elements form a first beam in the first frequency band. The first, second, and third antenna elements form a second beam in the second frequency band.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/11/2025
(21) Application No.202517110933 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : USE OF AMPHOTERIC EMULSION POLYMERS WITH STRENGTH RESINS AS RETENTION AND DRAINAGE AIDS

(51) International classification	:D21C 5/02, D21H 11/14, D21H 17/28, D21H 21/10, D21H 21/20
(31) Priority Document No	:63/510759
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035812 :27/06/2024
(87) International Publication No	:WO 2025/006743
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHEN, Junhua
3)LUO, Yuping

(57) Abstract :
The present invention generally relates to methods and compositions for manufacture of tissue, paper, or board and for enhancing retention and drainage thereof. In particular, the disclosure provides methods for enhancing retention and drainage by addition of a retention and drainage aid comprising reactive cationic polymers (e.g., cationic strength resins), water-soluble amphoteric terpolymers, and optionally anionic organic or inorganic microparticles. Preparation of paper sheets under these conditions provides improved retention, drainage time, STFI and burst strength, and improved hydrophobic particle control.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/11/2025
(21) Application No.202517110942 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WAVEFORM DESIGNS FOR HALF-DUPLEX MONOSTATIC SENSING

(51) International classification :H04L 27/26, G01S 13/02
(31) Priority Document No :18/359058
(32) Priority Date :26/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036392
Filing Date :01/07/2024
(87) International Publication No :WO 2025/024095
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LIU, Kangqi

(57) Abstract :
Techniques are provided for defining waveforms for half-duplex monostatic radio frequency (RF) sensing. An example method for performing RF sensing operations includes receiving assistance data for radio frequency sensing operations including at least a waveform time domain parameter and a waveform periodicity parameter, and performing radio frequency sensing operations utilizing the waveform time domain parameter and the waveform periodicity parameter.

No. of Pages : 50 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/11/2025
(21) Application No.202517115000 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS OF TREATMENT USING ANTI-C-MET ANTIBODY DRUG CONJUGATES

(51) International classification	:A61K 47/68, C07K 16/18
(31) Priority Document No	:63/503929
(32) Priority Date	:23/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/030863
Filing Date	:23/05/2024
(87) International Publication No	:WO 2024/243450
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)PARIKH, Apurvasena, Shailesh
4)MORRISON-THIELE, Gladys, Dufuah
5)LI, Rui
6)FREISE, Kevin
7)ARISTIDE, Martha, Neagu
8)BIESDORF DE ALMEIDA, Carla

(57) Abstract :
The present application pertains to, among other things, improved methods of treating solid tumors, including, but not limited to, non-small cell lung cancer ("NSCLC") tumors, gastroesophageal adenocarcinoma ("GEA") tumors, colorectal cancer ("CRC") tumors, and MET gene amplified advanced solid tumors, using an anti-c-Met antibody drug conjugate ("anti-c-Met ADC"). In specific embodiments, the anti-c-Met ADC consists of a c-Met- targeting antibody telisotuzumab conjugated to a potent topoisomerase 1 inhibitor (Topli) payload.

No. of Pages : 121 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/11/2025
(21) Application No.202517115006 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ACTIVATION OF MINERAL BINDERS COMPRISING IRONMAKING AND/OR STEELMAKING SLAG AND BUILDING MATERIALS COMPRISING THEM

(51) International classification	:C04B 28/08, C04B 40/00
(31) Priority Document No	:23187844.8
(32) Priority Date	:26/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/069412
Filing Date	:09/07/2024
(87) International Publication No	:WO 2025/021502
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)LEVESQUE, Olivier
3)MARTIN, Charlene
4)SOUDIER, Jerome

(57) Abstract :
The present invention relates to methods for the activation by an activator comprising precipitated calcium carbonate and at least one alkanolamine of mineral binders comprising ironmaking and/or steelmaking slag. The present invention also relates to building materials comprising an activated mineral binder obtained by such methods and uses thereof.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/11/2025
(21) Application No.202517119071 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FRAMEWORKS FOR TIMING INFORMATION SETUP AND EXCHANGE IN WIRELESS NETWORKS

(51) International classification :H04W 28/02, H04W 76/15, H04W 84/12
(31) Priority Document No :63/524996
(32) Priority Date :05/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/KR2024/009348
Filing Date :03/07/2024
(87) International Publication No :WO 2025/009866
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)NG, Boon Loong
3)SHAFIN, Rubayet
4)RATNAM, Vishnu Vardhan
5)QI, Yue
6)JEN, Elliot

(57) Abstract :
A first device associated with a second device in a wireless network, the first device comprising at least one station (STA) affiliated with the first device and a processor coupled to the at least one STA, the processor configured to transmit a request frame to the second device, wherein the request frame requests permission from the second device in order for the first device to provide to the second device timing information for packets transmitted to the second device, receive a response frame from the second device indicating acceptance to receive the timing information from the first device, and transmit the timing information to the second device.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025
(21) Application No.202517123611 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : USE OF UROLITHIN DERIVATIVES IN THE TREATMENT OF AMYOTROPHIC LATERAL SCLEROSIS

(51) International classification	:A61K 31/343, A61K 31/37, A61K 31/473, A61K 31/55, A61P 25/28
(31) Priority Document No	:63/467507
(32) Priority Date	:18/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000400 :17/05/2024
(87) International Publication No	:WO 2024/236367
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DUGI, Klaus, Andreas

(57) Abstract :
Disclosed are methods of treating amyotrophic lateral sclerosis (ALS). Also disclosed are methods of treating C9orf72 amyotrophic lateral sclerosis (C9-ALS).

No. of Pages : 224 No. of Claims : 145

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025
(21) Application No.202517109031 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SERIAL CONNECTION APPRATUS, AND BATTERY CHARGE/DISCHARGE SYSTEM INCLUDING SAME

(51) International classification	:H01M 50/51, H01M 10/44, H02J 7/00, H01M 50/289
(31) Priority Document No	:10-2023-0089289
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009695 :08/07/2024
(87) International Publication No	:WO 2025/014228
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RYU, Jeong-Hun
2)KIM, Duk-You

(57) Abstract :
Provided are a series connection apparatus and a battery charging/discharging system including same. The serial connection apparatus comprises: a connector group including first to mth connector modules; and a wiring bundle. A first connector of the first connector module is connected to a first power terminal. A second connector of the mth connector module is connected to a second power terminal. A second connector of a jth connector module (j is a natural number less than m) is connected to a first connector of a (j+1) th connector module by means of the wiring bundle. When an ith cell slot (i is a natural number of m or less) is empty, a first connector of an ith connector module is connected to a second connector of the ith connector module by means of the wiring bundle. When the ith cell slot is occupied, the first connector of the ith connector module is connected to a first electrode terminal of a battery cell disposed in the ith cell slot, and the second connector of the ith connector module is connected to a second electrode terminal of the battery cell.

No. of Pages : 37 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/11/2025

(21) Application No.202517112858 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : PURIFICATION PROCESS COMPRISING ONE OR MORE COSMETIC INGREDIENTS WITH AT LEAST ONE ELECTRODIALYSIS

(51) International classification	:C07D 309/10, B01D 61/42
(31) Priority Document No	:FR2307134
(32) Priority Date	:04/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/068727 :03/07/2024
(87) International Publication No	:WO 2025/008399
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KOSTELITZ, Olivier
3)PARLY, Florence

(57) Abstract :
The present invention relates to a process for the purification (PU) of at least one aqueous medium based on at least one C-glycoside derivative corresponding to the formula (I), preferably corresponding to the formula (I') or (I''), and the optical isomers or geometrical isomers thereof, and/or the solvates thereof, such as the hydrates, and at least one salt, comprising at least one step of electrodialysis (PU1) of said aqueous medium. The invention also relates to a process for the preparation (PR) of at least one C-glycoside derivative, as described herein, comprising at least one step of purification (PU) by electrodialysis of at least one aqueous medium comprising at least said C- glycoside derivative and at least one salt.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202517116432 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR THE PREPARATION OF ONE OR MORE C-GLYCOSIDE DERIVATIVES COMPRISING A CATALYTIC REDUCTION STAGE

(51) International classification :C07D 309/10, C07C 49/14, B01D 15/36
(31) Priority Document No :FR2307135
(32) Priority Date :04/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/068701
Filing Date :03/07/2024
(87) International Publication No :WO 2025/008384
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SCHOONJANS, Jean-jacques
4)GUERREIRO, Patricio
5)LE GOFF, Guillaume
6)TROUILLE, Simon

(57) Abstract :
The present invention relates to a process for the preparation of one or more C-glycoside derivatives corresponding to the formula (I), preferably corresponding to the formula (I'), and to their optical isomers, geometrical isomers and/or solvates, such as the hydrates, comprising at least one purification stage carried out in an aqueous medium. The invention also relates to a process for the preparation of one or more C-glycoside derivatives corresponding to the formula (I'B), comprising a stage of reduction, carried out in an aqueous medium, of at least one compound of formula (I), preferably of formula (I').

No. of Pages : 42 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025
(21) Application No.202517124247 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND DEVICE, AND RECORDING MEDIUM STORING BITSTREAM

(51) International classification	:H04N 19/105, H04N 19/176, H04N 19/513, H04N 19/52, H04N 19/139
(31) Priority Document No	:10-2023-0091805
(32) Priority Date	:14/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009777 :09/07/2024
(87) International Publication No	:WO 2025/018679
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HEO, Jin
3)PARK, Seung Wook

(57) Abstract :
An image encoding/decoding method and device, a recording medium storing a bitstream, and a transmission method are provided. The image decoding method may comprise the steps of: deriving an AMVP motion vector of a current block; generating an AMVP prediction block of the current block on the basis of the AMVP motion vector; deriving a merge motion vector of the current block; generating a merge prediction block of the current block on the basis of the merge motion vector; and generating a prediction block of the current block by weighted-summing the AMVP prediction block and the merge prediction block, wherein the merge motion vector is derived by correcting an initial merge motion vector derived on the basis of a merge candidate list.

No. of Pages : 87 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114415 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS APPARATUS FOR AND METHOD OF HETEROAZEOTROPIC EXTRACTIVE DISTILLATION PROCESS

(51) International classification	:B01D 3/36, B01D 3/40, B01D 3/42, C07C 51/46
(31) Priority Document No	:20235566
(32) Priority Date	:22/05/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050247 :21/05/2024
(87) International Publication No	:WO 2024/240988
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KANTOMAA, Juhani

(57) Abstract :
A process apparatus for a distillation process comprises a distillation column (100) that processes material (104) of a mixture of water, at least acetic acid and formic acid and furfural, furfural being used as a former of azeotrope and an extractant in the mixture. A flowing material channel (102) is located between a lower section (106) of the column (100) and an upper section (108) of the column (100), the flowing material channel (102) comprising a solid material remover (110). A feed arrangement (112) is connected with the flowing material channel (102) between the lower section of the column (100) and the solid material remover (110). The flowing material channel (102) receives a stream of the processed material (104) from the lower section (106) of the column (100), a stream of precipitant from the feed arrangement (112), precipitation effect of the precipitant being based on water, and directs the mixture of the streams of precipitant and processed material (104) to the solid material remover (110), which removes solid material caused by the precipitant from the mixture. The flowing material channel (102) feeds a stream of the mixture, from which the solid material has been at least partly removed, to the upper section (108) of the column (100).

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202517121355 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MACHINING SYSTEM AND METHOD FOR MANUFACTURING PRODUCT

(51) International classification	:B24B 49/04, B23C 3/12, B23Q 17/09, B23Q 17/20, B24B 9/00
(31) Priority Document No	:2023-121090
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025374 :12/07/2024
(87) International Publication No	:WO 2025/023082
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YAMASHITA Koji
3)OHARA Yuji

(57) Abstract :
This machining system performs machining on an subject-material being conveyed, the system comprising: a shape measurement device (4) that is provided in a conveyance path of the subject-material and that measures the shape of the subject-material; a processing device (7) that is provided on the downstream side of the conveyance path from the shape measurement device and that uses a processing member (10) to perform the machining on the subject-material; and a control device (6) that adjusts the position of the processing member in advance on the basis of the measurement result of the shape measurement device.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/12/2025
(21) Application No.202517121710 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ABS DEVICE FOR A HYDRAULIC BRAKING SYSTEM OF A CYCLE OR A MOTORCYCLE, PARTICULARLY FOR A BICYCLE

(51) International classification	:B60T 8/17, B60T 8/32, B60T 8/36, B60T 8/42, B62L 3/02
(31) Priority Document No	:102023000014319
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056617 :08/07/2024
(87) International Publication No	:WO 2025/012785
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)TODESCHINI, Fabio
2)BERRETTA, Daniele
3)VERZAGLIA, Andrea

(57) Abstract :
An ABS device for a hydraulic braking system of a cycle or motorcycle includes an inlet (4) connected to a master cylinder (2) associated with a brake lever, an outlet (5), connected to an actuator cylinder (3) associated with a brake device, a first hydraulic line (6) connecting the inlet (4) to the outlet (5), an electrically operated valve (8), which is normally open, interposed in the first hydraulic line (6), a fluid accumulator (9) and a second hydraulic line (7) connecting an accumulation chamber (11) of the fluid accumulator to the outlet (5). No electrically operated valve is interposed in the second hydraulic line (7). The fluid accumulator (9) is an active accumulator, having a movable member (10) positively controlled by an electric actuator (15) both when the ABS function is activated, so as to cause a progressive and continuous, substantially linear, decrease of the pressure in the actuator cylinder (3) of the brake device, and also when the ABS function is no longer required, so as to cause a progressive and continuous, substantially linear, increase of the pressure in the actuator cylinder (3) of the brake device.

No. of Pages : 22 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025

(21) Application No.202517125049 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS, METHODS AND COMPUTER PROGRAMS FOR POSITIONING USER EQUIPMENT

(51) International classification :H04W 64/00
(31) Priority Document No :20235831
(32) Priority Date :19/07/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/EP2024/068531
Filing Date :02/07/2024
(87) International Publication No :WO 2025/016718
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)REZAIE, Sajad

(57) Abstract :
Examples of the disclosure relate to positioning User Equipment (UE) using machine learning models. In examples of the disclosure a UE can be configured to transmit an indication of a capability for supporting a positioning signal transmission scheme (PSTS) and receive and store a PSTS that conforms to the indicated capability. The PSTS indicates timings for transmission by the UE of uplink reference signals and timings for reception by the UE of downlink reference signals. The UE can also be configured to transmit uplink reference signals with timings in accordance with the stored PSTS for generating data samples for training a reference model. The UE can also be configured to receive and store a reference model and receive downlink reference signals with timings in accordance with the stored PSTS for supervised training of the reference model to position the UE.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202517120889 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROTOR AND SLIDER INTEGRATED LINEAR MOTOR

(51) International classification :H02K 41/02
(31) Priority Document No :202410429461.4
(32) Priority Date :10/04/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102972
Filing Date :01/07/2024
(87) International Publication No :WO 2025/213593
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KE, Yuli
3)LI, Qingguang
4)DAI, Dishui
5)LIU, Ziwen

(57) Abstract :
The present application discloses a rotor and slider integrated linear motor, comprising: a sliding assembly, a base, a magnetic track, sliding structures, and guide rails. The magnetic track is connected to the base, and the sliding assembly is provided with a rotor. The base has a first surface facing the sliding assembly, the base has a groove having an opening in the first surface, the groove is filled with the magnetic track, the magnetic track has a second surface facing the sliding assembly, and the second surface is flush with the first surface; the guide rails are arranged on the outer side walls of the base, and the guide rails are located on the side of the first surface away from the sliding assembly.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202517121103 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DRIED REAGENTS

(51) International classification :B01L 3/00, C12Q 1/6806, G01N 33/536
(31) Priority Document No :23184876.3
(32) Priority Date :11/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069721
Filing Date :11/07/2024
(87) International Publication No :WO 2025/012398
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CAMSUND, Daniel
4)LUNDBERG, Martin
5)XU, Bo

(57) Abstract :
The present invention relates to a device comprising at least one reaction space with a single pre-dispensed dried reagent composition suitable for performing an assay method for detecting at least one analyte in a sample to be added to the reaction space, wherein the reagent composition comprises at least one set of analyte-specific proximity probes and a drying stabiliser, wherein the proximity probes in the set each comprise a binding domain for binding directly or indirectly to the analyte and a nucleic acid domain. The invention further relates to a method of performing a detection assay with use of the device, as well as a method of preparing the device.

No. of Pages : 38 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202517121161 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WORK SYSTEM AND METHOD FOR MANUFACTURING PRODUCT

(51) International classification	:B24B 41/06, B23C 3/14, B23Q 17/24, B24B 27/00, B24B 49/12
(31) Priority Document No	:2023-121092
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025371 :12/07/2024
(87) International Publication No	:WO 2025/023081
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This work system comprises: a traveling carriage (5) provided with a work tool, the traveling carriage performing prescribed work on an object material (1) being transported while traveling on the object material; a detection device (6) that detects the position and the transport speed of the object material being transported; a handling device (7) that executes at least one of placement of the traveling carriage on the object material being transported and recovery of the traveling carriage from the object material during transport; and a control device (10) that controls the operation of the handling device on the basis of the detected position and transport speed of the object material.

No. of Pages : 19 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/12/2025

(21) Application No.202517124786 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : STRAND GENERATOR FOR GENERATING MATERIAL STRANDS, AND METHOD FOR PRODUCING A STRAND GENERATOR OF THIS KIND

(51) International classification	:B23K 1/00, B29B 9/06, B29B 9/12, B29C 48/345, B23K 101/20
(31) Priority Document No	:10 2023 206 824.9
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/069211 :08/07/2024
(87) International Publication No	:WO 2025/016779
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ULLRICH, Marco
4)POLZER, Karl-Conrad

(57) Abstract :
The application relates to a strand generator for generating material strands, comprising a main body (2) and at least one wear-protection element (3) which is secured to the main body (2) by means of at least one layer (10, 12) of at least one hard solder material (WH1, WH2). The strand generator has high wear resistance and a long service life. The application also relates to a method for producing a strand generator for generating material strands.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202517124814 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR MEASURING GAS REDUCTION RATE, METHOD FOR OPERATING BLAST FURNACE, METHOD FOR OPERATING DIRECT REDUCTION SHAFT FURNACE, AND IRON RAW MATERIAL

(51) International classification	:C21B 5/00, C21B 13/02
(31) Priority Document No	:2023-120548
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/025173
Filing Date	:11/07/2024
(87) International Publication No	:WO 2025/023053
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)IKEDA Kohei
5)SAEKI Michitoshi

(57) Abstract :
Provided are: a method for measuring a gas reduction rate, with which it is a possible to properly measure a gas reduction rate, including influence of the stagnation of a reduction reaction, of an iron raw material for use in an iron production process; a method for operating a blast furnace; a method for operating a direct reduction shaft furnace; and an iron raw material. The method for measuring a gas reduction rate is for measuring a gas reduction rate of an iron raw material to be used in an iron production process by a gas reducing material. The measurement time t (min) for measuring the gas reduction rate of the iron raw material is set to a time that is equal to or more than 0.9 time a tret value calculated in accordance with formula (1). (1): tret = 5×d/(XCO-2×XCO2+2×XH2-4×XH2O)×exp(6000/T) In the formula, T represents a reduction temperature K, d represents an average particle diameter mm of the iron raw material, XCO represents a CO concentration % of the gas reducing material, XCO2 represents a CO2 concentration % in the gas reducing material, XH2 represents a H2 concentration % in the gas reducing material, and XH2O represents a H2O concentration % in the gas reducing material.

No. of Pages : 44 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202517125376 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LIGHT-EMITTING ELEMENT AND METHOD FOR MANUFACTURING SAME

(51) International classification	:H01L 33/38, H01L 33/36, H01L 33/40, H01L 33/00, H01L 33/62
(31) Priority Document No	:63/525997
(32) Priority Date	:11/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009852 :10/07/2024
(87) International Publication No	:WO 2025/014274
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to a light-emitting element and a method for manufacturing same. According to an embodiment, the light-emitting element may comprise a second electrode pad, a second semiconductor layer, an active layer, a first semiconductor layer, a first contact layer, and a first electrode pad. The second semiconductor layer may be formed on the second electrode pad and electrically connected to the second electrode pad. The active layer may be formed on the second semiconductor layer so as to generate and emit light. The first semiconductor layer may be formed on the active layer. The first contact layer may be formed on the first semiconductor layer. In addition, the first electrode pad may be formed on the first contact layer and electrically connected to the first semiconductor layer through the first contact layer. In addition, the upper surface of the first semiconductor layer located in a non-light emitting region may be located higher than the upper surface of the first semiconductor layer located in a light-emitting region which is a light-emitting surface.

No. of Pages : 31 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202517125432 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SUPPORT TRAY AND CORRESPONDING PRODUCTION METHOD

(51) International classification	:B65D 5/50, B65D 71/72
(31) Priority Document No	:102023000013233
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Italy
(86) International Application No	:PCT/IT2024/050136
Filing Date	:02/07/2024
(87) International Publication No	:WO 2025/009003
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CAPORALE, Antonio

(57) Abstract :
Support tray (10) for elongated elements (200) obtained from a single blank (110). The support tray (10) comprises: an upper transverse wall (11) provided with a plurality of first holes (25) for positioning the elongated elements (200), a lower transverse wall (12) parallel to the upper transverse wall (11) and provided with a plurality of second holes (26) axially aligned with the first holes (25), each of the second holes (26) being encircled by deformable flaps (28) configured to be bent, and at least a first side wall (13) and a second side wall (15) opposite each other, perpendicular to the upper (11) and lower (12) transverse wall, and extending from said upper transverse wall (11) beyond the lower transverse wall (12) so as to define respective support legs (19, 20).

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202517125449 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : KEY MISMATCH AFTER SECURITY MODE REJECTION MESSAGE

(51) International classification	:H04W 12/04, H04W 12/041, H04W 12/0433, H04W 12/06
(31) Priority Document No	:202311046227
(32) Priority Date	:10/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/056679 :09/07/2024
(87) International Publication No	:WO 2025/012815
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)WIEHE, Ulrich
3)MAVUREDDI DHANASEKARAN, Ranganathan

(57) Abstract :
A first device for an authentication server function (AUSF), including: at least one processor; and at least one memory storing instructions, that when executed by the at least one processor, cause the device at least to: carry out a first authentication procedure between a user equipment (UE) and a home network to produce a first cryptographic key KAUSF1; store the first cryptographic key KAUSF1 at the first device; carry out a second authentication procedure between the user equipment (UE) and the home network to produce a second cryptographic key KAUSF2; temporarily store the second cryptographic key KAUSF2 at the first device; receive a Nausf-UE Authentication message from an access and mobility management function (AMF); store the second cryptographic key KAUSF2 at the first device; and delete the first cryptographic key KAUSF1 from the first device when the Nausf_UE Authorization message indicates that the second authentication procedure is successful.

No. of Pages : 16 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202517125450 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPLEMENTATION OF USER EQUIPMENT MOBILITY BASED ON NON-SEAMLESS WLAN OFFLOAD AUTHENTICATION

(51) International classification	:H04W 12/041, H04W 12/06, H04W 12/062
(31) Priority Document No	:202311046564
(32) Priority Date	:11/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/056739 :10/07/2024
(87) International Publication No	:WO 2025/012842
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)MAVUREDDI DHANASEKARAN, Ranganathan

(57) Abstract :
Methods and apparatus are provided for enabling mobility a user equipment (UE) that has been previously authenticated to a 5G wireless network through a selected wireless local area network (WLAN) access network (AN) based upon non-seamless WLAN offload (NSWO). Methods and apparatus are presented that create a temporary NSWO-UE identification that is stored in NSWO UE context at both the UE and the network entity supporting mobility (NSWO function, or authentication service function), where upon movement of a UE from a first WLAN AN (used to establish NSWO authentication) to a second WLAN AN, the authentication process need not be repeated. The UE instead presents the NSWO UE temporary ID to the network entity for confirmation of previous authentication.

No. of Pages : 28 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111554 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POINT CLOUD DATA TRANSMISSION DEVICE, POINT CLOUD DATA TRANSMISSION METHOD, POINT CLOUD DATA RECEPTION DEVICE, AND POINT CLOUD DATA RECEPTION METHOD

(51) International classification	:H04N 19/597, H04N 19/119, H04N 19/70, H04N 19/423, H04N 19/184
(31) Priority Document No	:63/524914
(32) Priority Date	:04/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009449 :04/07/2024
(87) International Publication No	:WO 2025/009902
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A point cloud data decoding method according to embodiments may comprise the steps of: receiving a bitstream including point cloud data; and decoding the point cloud data. A point cloud data encoding method according to embodiments may comprise the steps of: encoding point cloud data; and transmitting a bitstream including the point cloud data.

No. of Pages : 77 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/11/2025

(21) Application No.202517116845 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : USER EQUIPMENT AND METHOD FOR SELECTING AMONG MORE THAN ONE TRIGGERED PCELLS AND PSCELLS FOR CONDITIONAL HANDOVER

(51) International classification	:H04W 36/36, H04W 36/00
(31) Priority Document No	:63/513126
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/SE2024/050682 :11/07/2024
(87) International Publication No	:WO 2025/014421
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DA SILVA, Icaro Leonardo
3)BERGQVIST, Jens
4)CHEN LARSSON, Maomao

(57) Abstract :
A method for operating a user equipment, UE, for conditional handover, CHO. The method includes receiving a conditional reconfiguration message, where the conditional reconfiguration message configures the UE with a plurality of candidate target PCells and their associated candidate PSCells, and, in response to there being more than one triggered PCell having at least one associated triggered PSCell, selecting one of the triggered PCells and the least one of the associated triggered PSCells as the selected cells for conditional reconfiguration execution, where the selected cells are selected based on one or more rules. Related UEs are also disclosed.

No. of Pages : 93 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025
(21) Application No.202517117238 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLOTHES CARE APPARATUS AND CONTROLLING METHOD THEREFOR

(51) International classification :D06F 39/08, D06F 33/74, D06F 58/26, D06F 33/69, D06F 34/20
(31) Priority Document No :10-2023-0115797
(32) Priority Date :31/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009189
Filing Date :01/07/2024
(87) International Publication No :WO 2025/048204
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Younghyun
3)KIM, Shinmyoung
4)PARK, Sukwoo
5)PARK, Jongwon
6)SEO, Wonyoung
7)LIM, Seungil
8)YIM, Yonggyun

(57) Abstract :
A clothes care apparatus according to an embodiment comprises: a tub; a water level sensor detecting a water level in the tub; a heat exchanger arranged on the tub; a nozzle provided to spray water to the heat exchanger; a water supply valve for opening or closing a water supply flow path for supplying water to the nozzle; a drain line for guiding, to the tub, condensed water generated by the heat exchanger or water sprayed by the nozzle; and a controller.

No. of Pages : 68 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202517120846 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR THE SEPARATION OF PHOSPHORUS STEREOISOMERS OF REMDESIVIR USING LIQUID-LIQUID CHROMATOGRAPHY

(51) International classification	:B01D 15/18, B01D 11/04, A61P 31/14, C07D 487/04
(31) Priority Document No	:P2300153
(32) Priority Date	:09/05/2023
(33) Name of priority country	:Hungary
(86) International Application No Filing Date	:PCT/HU2024/050006 :31/01/2024
(87) International Publication No	:WO 2024/231704
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DARGÓ, Gergo
2)RUTTERSCHMID, Dóra
3)KÖNCZÖL, Árpád
4)KOVÁCS, Zsolt
5)ÓVÁRI, László Tamás

(57) Abstract :
The invention relates to a method for the separation of RP and/or SP remdesivir from a RP-SP isomeric mixture by liquid-liquid chromatography (LLC) using a two-phase, binary, ternary or quaternary solvent system. Binary solvent systems consist of an alkanoate ester with 3-6 carbon atoms and an aqueous solution containing a water solubility-enhancing additive and a pH-regulating excipient. The ternary solvent systems consist of an alkane with 5-8 carbon atoms, a furane-type aromatic heterocyclic compound or an alkanoate ester with 3-6 carbon atoms, and an aqueous solution containing a water-solubility-enhancing additive and/or a pH-value regulating excipient. The quaternary solvent systems consist of an alkane with 5-8 carbon atoms, a furane-type aromatic heterocyclic compound and an additional third organic co- solvent component. The ternary solvent systems may contain an aqueous solution containing a water- solubility-enhancing additive and/or a pH-regulating excipient, or may consist of pure water alone without any additives.

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127709 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PIXEL DRIVING CIRCUIT AND DRIVING METHOD THEREFOR, AND DISPLAY PANEL

(51) International classification	:G09G 3/34, G09G 3/32, G09F 9/33, G02F 1/13357
(31) Priority Document No	:202311101816.9
(32) Priority Date	:29/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/103891 :05/07/2024
(87) International Publication No	:WO 2025/044507
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BOE TECHNOLOGY GROUP CO., LTD.
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1)ZHANG, Hao
2)FENG, Yu
3)HSIEH, Mingche
4)LIU, Hao
5)LIU, Libin

(57) Abstract :
Disclosed are a pixel driving circuit and a driving method therefor, and a display panel. The pixel driving circuit comprises a drive transistor, a first reset sub-circuit, a second reset sub-circuit, a light emission control sub-circuit, a data writing sub-circuit, a gating sub-circuit and an energy storage element. The first reset sub-circuit is configured to, in response to a first reset signal, write a first initialization voltage signal to a control electrode of the driving transistor. The second reset sub-circuit is configured to, in response to a second reset signal, write a second initialization voltage signal to a first electrode of at least one of a plurality of light-emitting devices. The light emission control sub-circuit is configured to, in response to one of a first light emission control signal and a second light emission control signal, electrically connect a first power line and a first electrode of the driving transistor. The gating sub-circuit is configured to, in response to different light emission control signals, electrically connect a second electrode of the driving transistor and different light-emitting devices.

No. of Pages : 68 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025

(21) Application No.202517126887 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SHIELD POSITIONING MECHANISM

(51) International classification	:D21J 3/10, D21J 7/00	(71)**Name of Applicant :**
(31) Priority Document No	:2310462.3	**1)PULPEX LIMITED**
(32) Priority Date	:07/07/2023	Address of Applicant :Unit 1 Cambridge South West Way Sawston Cambridgeshire CB22 3FG U.K.
(33) Name of priority country	:U.K.	
(86) International Application No	:PCT/GB2024/051778	(72)**Name of Inventor :**
Filing Date	:08/07/2024	**1)PROZESKY, Daniel George**
(87) International Publication No	:WO 2025/012627	**2)ASHCROFT, Theo Richard**
(61) Patent of Addition to Application Number	:NA	**3)TURNER, Adam Richard**
Filing Date	:NA	**4)BEESLEY, Robert Cecil**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A shield positioning mechanism is provided. The shield positioning mechanism is configured to insert a shield at least partially into a cavity of a mould, whereby in use the shield protects at least part of a product contained within the cavity from contacting an expandable member during insertion of the expandable member into the cavity through the shield. The expandable member is expandable to urge the product against an inner surface of the cavity.

No. of Pages : 40 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517127047 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR CONDITIONING AND MAINTAINING POWER TRANSMITTED TO A CUSTOMER LOAD FROM AT LEAST ONE OF A PRIMARY POWER SUPPLY AND A SECONDARY POWER SUPPLY

(51) International classification	:H02J 3/00, H02J 9/06, H02J 3/32
(31) Priority Document No	:18/358822
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037404 :10/07/2024
(87) International Publication No	:WO 2025/024132
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RICHMOND, Timothy

(57) Abstract :
A method for conditioning and maintaining power transmitted to a customer load from a primary or secondary power supply is disclosed. The method includes receiving a first input from the power supply, converting the first input using a converter, and continuously adjusting at least one converter power parameter to satisfy at least one inverter power parameter. The method determines whether the first output transmitted from the converter to an inverter satisfies the at least one inverter power parameter. If the output satisfies the inverter power parameter, then power is supplied to the customer load without charging or discharging a high discharge battery stack. The method also includes monitoring primary power supply parameters and switching to the secondary power supply if the primary power supply parameter fails to satisfy the respective primary power supply parameter threshold.

No. of Pages : 67 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517127069 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS DATA EDITING METHOD, PROCESS ABNORMALITY DETECTION METHOD, PROCESS DATA EDITING DEVICE, AND PROCESS ABNORMALITY DETECTION DEVICE

(51) International classification	:G05B 19/418, C22B 1/20
(31) Priority Document No	:2023-110832
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/023935
Filing Date	:02/07/2024
(87) International Publication No	:WO 2025/009529
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)MATSUSHITA, Masafumi
2)GION, Hiroki
3)BANBA, Haruhisa

(57) Abstract :
A process data editing method according to the present invention is for a production line composed of a plurality of pieces of equipment that include a plurality of apparatuses that perform prescribed processing on a starting material and a transport device that links the plurality of apparatuses and transports the starting material. The process data editing method includes a collection step in which a collection means of a computer collects process data that indicates the operating state of the plurality of pieces of equipment and an editing step in which an editing means of the computer corrects a time delay in accordance with the type of equipment through which the starting material is passing on the production line and associates the process data.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517127122 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INSPECTION ARRANGEMENT AND METHOD FOR ANALYSING ITEMS

(51) International classification	:G01N 21/27, B07C 5/342, G01N 21/64, G01N 21/85, G01N 21/84
(31) Priority Document No	:2350918-5
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/EP2024/069890 :12/07/2024
(87) International Publication No	:WO 2025/021562
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BALTHASAR, Dirk

(57) Abstract :
An method and inspection arrangement for detecting and analysing ia. EM- excitable items (102) present in an ispection zone (104), by irradiating the items with exciting optical radiation (151) and illuminating optical radiation (152), while substantially blocking (128) a range of the generated optical radiation from reaching the items to be inspected; where optical radiation within this blocked wavelength range (152,154) is used for calibrating the inspection system.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517127142 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRANSGENIC LEPIDOPTERA INSECT

(51) International classification	:A01K 67/033, A01K 67/04, C07K 19/00, C12N 15/09, C12N 15/12
(31) Priority Document No	:2023-114712
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/080106 :04/07/2024
(87) International Publication No	:WO 2025/013948
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)TATEMATSU Kenichiro

(57) Abstract :
The present invention addresses the problem of providing a novel expression system for stably mass-producing a target protein in a Lepidoptera insect such as the silkworm. The present invention further addresses the problem of providing a novel method for producing functional silk that includes a silk protein fused with the target protein. The present invention provides a transgenic Lepidoptera insect that includes a target gene sequence coding for a target protein or a fragment thereof in an exon sequence coding for a signal peptide of an endogenous gene or a functional fragment thereof, wherein the target protein or fragment thereof is fused to the C-terminal side of the signal peptide or functional fragment thereof. The present invention also provides a transgenic Lepidoptera insect that includes a target gene sequence coding for a target protein or a fragment thereof in an exon sequence coding for a signal peptide of an endogenous gene or a functional fragment thereof, wherein the target protein or fragment thereof is fused between the signal peptide or functional fragment thereof and a mature protein, obtained by cleaving the signal peptide from a precursor protein encoded by the endogenous gene, or the C-terminal fragment thereof.

No. of Pages : 62 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202517124847 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SRS SENDING METHOD AND APPARATUS, TERMINAL, NETWORK SIDE DEVICE, AND STORAGE MEDIUM

(51) International classification :H04L 5/00
(31) Priority Document No :202311017443.7
(32) Priority Date :11/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103379
Filing Date :03/07/2024
(87) International Publication No :WO 2025/035993
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SHI, Kong
2)HUANG, Qiuping
3)GAO, Qiubin

(57) Abstract :
Embodiments of the present disclosure provide an SRS sending method and apparatus, a terminal, a network side device, and a storage medium. The method comprises: receiving configuration information sent by a network side device; on the basis of the configuration information, determining and configuring a subset of comb offset hopping and/or cyclic shift hopping, wherein the subset of comb offset hopping and/or cyclic shift hopping is dedicated to transmission of an SRS using comb offset hopping and/or cyclic shift hopping; and within the subset of comb offset hopping and/or cyclic shift hopping, sending the SRS using comb offset hopping and/or cyclic shift hopping.

No. of Pages : 64 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202517124875 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR ASSESSING SLAB, SLAB MANUFACTURING METHOD, AND STEEL SHEET MANUFACTURING METHOD

(51) International classification	:B22D 46/00, B22D 11/128, B22D 11/16
(31) Priority Document No	:2023-140790
(32) Priority Date	:31/08/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/024427
Filing Date	:05/07/2024
(87) International Publication No	:WO 2025/047124
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)AOKI Hodaka
4)MOCHIDA Tetsuo
5)KANEKO Yohei

(57) Abstract :
To provide a method for assessing a slab with which it is possible to assess, from the component concentration of molten steel manufactured by a continuous casting apparatus, the risk of a slab manufactured using the molten steel cracking into two pieces. This method for assessing a slab that contains Ti, C, Si, and Mn as components and that is manufactured using a continuous casting apparatus comprises: a first step for obtaining, using the component concentration of molten steel injected into the mold of the continuous casting apparatus, an index for the liquid phase rate of scale produced in the slab; and a second step for determining, if the index for the liquid phase rate of the scale is equal to or greater than a predetermined threshold value, that the slab has a risk of cracking into two pieces.

No. of Pages : 35 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025

(21) Application No.202517128223 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SORTING WITH AUTOMATIC LEARNING

(51) International classification :B07C 5/342
(31) Priority Document No :2350914-4
(32) Priority Date :24/07/2023
(33) Name of priority country :Sweden
(86) International Application No :PCT/EP2024/069798
Filing Date :12/07/2024
(87) International Publication No :WO 2025/021551
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BALTHASAR, Dirk

(57) Abstract :
The invention concerns a method of sorting items in a plurality of sorting arrangements, and a computer readable storage medium having stored thereon instructions for implementing the method, wherein the method comprises the steps of: sorting (S1) at a first sorting arrangement (1) a stream of items (2) into at least one sorted fraction (3) and optionally at least one unsorted fraction (4); capturing (S2) a set of fraction images; labeling (S3) the fraction images with fraction labels; constructing (S4) at least one classifier configured to correlate items with fractions, the at least one classifier being a machine learning model. Further, at a second sorting arrangement (10), capturing (S5) images of items in a stream of items (12); controlling (S6) sorting of items in the stream of items (12) into at least one sorted fraction (13) and optionally at least one unsorted fraction (14) using the images captured at the second sorting arrangement (10) and the at least one classifier.

No. of Pages : 29 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128298 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SLURRY FEEDING ARRANGEMENT, FLOTATION UNIT, FLOTATION PLANT AND METHOD

(51) International classification	:B03D 1/14, B03D 1/24
(31) Priority Document No	:20235823
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050376 :04/07/2024
(87) International Publication No	:WO 2025/012513
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BOURKE, Peter
2)RINNE, Antti
3)YANEZ, Alejandro

(57) Abstract :
This disclosure relates to a slurry feeding arrangement, a flotation unit, a flotation plant, and a method. The slurry feeding arrangement (100) comprises a plurality of downcomers for mixing flotation gas (230) with slurry from an input slurry stream (200) to form a slurry-flotation gas mixture and for feeding the slurry-flotation gas mixture (240) into a tank of a flotation unit. The plurality of downcomers are positioned in sectors (130) around a centre (202), each of the sectors comprising two or more downcomers (110, 120) of the plurality of downcomers positioned at different distances from the centre.

No. of Pages : 26 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128299 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CELLULAR SERVICES SWITCHING SYSTEM FOR WIRELESS DEVICES

(51) International classification	:H04W 48/18, H04W 8/18, H04W 36/14, H04W 36/00, H04W 88/06
(31) Priority Document No	:63/514551
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036775 :03/07/2024
(87) International Publication No	:WO 2025/019162
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :One Apple Park Way Cupertino, California 95014 U.S.A.
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1)MOSTAFA, Amr Abdelrahman Yousef A.
2)CHAUGULE, Raj S.
3)JIN, Sherman X.
4)LOVLEKAR, Srirang A.

(57) Abstract :
This Application sets forth techniques for cellular service management of cellular wireless service subscriptions for a set of wireless devices, including switching one or more cellular wireless service subscription among different wireless devices in the set of mobile wireless devices based on user-initiated triggers and/or autonomously when one or more cellular service switching criteria are satisfied.

No. of Pages : 58 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128496 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TIMING ERROR GROUP, TEG, ASSISTANCE DATA, REPORTING, AND CAPABILITY FRAMEWORK FOR JOINT DOWNLINK AND SIDELINK POSITIONING

(51) International classification	:H04W 64/00, H04L 5/00, H04W 72/04, H04W 24/10, H04W 72/12
(31) Priority Document No	:20230100715
(32) Priority Date	:07/09/2023
(33) Name of priority country	:Greece
(86) International Application No Filing Date	:PCT/US2024/037237 :09/07/2024
(87) International Publication No	:WO 2025/053902
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)KUMAR, Mukesh

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a user equipment (UE) receives or transmitting one or more sidelink positioning reference signal (SL-PRS) resources for a joint sidelink-based and downlink-based positioning procedure, and transmits a measurement report including one or more timing error group (TEG) identifiers and one or more timing error margins associated with the one or more TEG identifiers, wherein the one or more TEG identifiers and the one or more timing error margins are associated with at least the one or more SL-PRS resources.

No. of Pages : 72 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128500 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VERTICAL REACTOR

(51) International classification :C10J 3/54, B09B 3/45, B09B 3/70, C01B 33/18, C10J 3/00
(31) Priority Document No :2023-116526
(32) Priority Date :18/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/024579
Filing Date :08/07/2024
(87) International Publication No :WO 2025/018205
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TOMIOKA Yusuke
3)SUGISAWA Taihei
4)SUKAWA Toru
5)KAGEYAMA Shiori

(57) Abstract :
[Problem] To provide a vertical reactor capable of gasifying biomass in a temperature range lower than a phase transition temperature range of silica even while using inexpensive equipment. [Solution] The present invention provides a vertical reactor in which silicicolous plant-derived biomass, which is a raw material, is brought into contact with oxygen and water vapor for combustion and gasification. The vertical reactor comprises: a fluidized bed provided at the bottom of the reactor; a gas supply mechanism for supplying an oxygen-containing gas to the fluidized bed to form an entrained bed; a raw material supply mechanism for supplying the raw material to the entrained bed; and an upper water supply mechanism for spraying water into a space above the entrained bed.

No. of Pages : 33 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128512 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PAGING FOR NETWORK-BASED USER EQUIPMENT (UE)-TO-UE COMMUNICATION

(51) International classification :H04W 68/00, H04W 84/04
(31) Priority Document No :18/463098
(32) Priority Date :07/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036348
Filing Date :01/07/2024
(87) International Publication No :WO 2025/053899
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)CHENG, Hong
3)BALASUBRAMANIAN, Anantharaman
4)LI, Qing

(57) Abstract :
This disclosure provides systems, methods, and devices for wireless communication that support paging for network-based user equipment (UE)-to-UE communication. In a first aspect, a method of wireless communication performed at a network entity includes identifying a UE-to-UE paging request condition originating at a source UE. The method also includes identifying one or more other network entities within a paging area relative to a location of the source UE. The method further includes transmitting, to the one or more other network entities, one or more paging messages in accordance with the UE-to-UE paging request condition. Other aspects and features are also claimed and described.

No. of Pages : 54 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128650 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITIONS FOR DELIVERY OF NICOTINE

(51) International classification	:A24B 15/167, A24B 15/24, A24F 40/10, A61K 31/465, C12P 7/56
(31) Priority Document No	:63/470254
(32) Priority Date	:01/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031401 :29/05/2024
(87) International Publication No	:WO 2024/249477
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CULPEPPER, Matthew

(57) Abstract :
Embodiments of the present disclosure provide compositions and methods for administering nicotine to the respiratory system of a subject. Accordingly, embodiments herein include compositions comprising nicotine that includes nicotine in combination with L-lactic acid and water. Embodiments herein also include methods of making compositions herein, methods of delivering compositions herein, and methods of treating a subject by administering one or more compositions herein.

No. of Pages : 21 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128652 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METAL NONWOVEN FABRIC FOR WATER ELECTROLYSIS ELECTRODE

(51) International classification	:C25B 11/031, C25B 11/052, C25B 11/061, C25B 11/077, C25B 11/091
(31) Priority Document No	:2023-113836
(32) Priority Date	:11/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024858 :09/07/2024
(87) International Publication No	:WO 2025/013883
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SATO, Jun
3)KITABATAKE, Takuya
4)MOGI, Satoshi
5)SHIBATA, Yasuhiro
6)YAMAGUCHI, Takeo
7)GANGADHARAN, Pranav Kanjirathingal
8)KUROKI, Hidenori

(57) Abstract :
This metal nonwoven fabric for a water electrolysis electrode contains a metal fiber. The metal fiber has: a core part including a first metal; and a coating part disposed on the surface of the core part and including a second metal and/or a compound of said metal. The first metal comprises one or more metal elements. The second metal and/or the compound of said metal comprises a metal composed of one or more metal elements and/or a compound including one or more metal elements. The second metal and/or the compound of said metal has catalytic activity and corrosion resistance in a water electrolysis reaction environment. A ratio M2/S of the sum M2 of the masses of the second metal present in the coating part and the metal element present as the compound of said metal to the geometric area S of the surface of the core part per unit mass of the metal nonwoven fabric is 0.01 g/m2 to 20.0 g/m2.

No. of Pages : 40 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517126006 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MOLD POWDER FOR CONTINUOUS CASTING AND METHOD FOR PRODUCING STEEL

(51) International classification	:B22D 11/108, C21C 7/076
(31) Priority Document No	:2023-136459
(32) Priority Date	:24/08/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/024327
Filing Date	:04/07/2024
(87) International Publication No	:WO 2025/041457
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)ODAGAKI Tomoya
3)ICHISEKI Shosei
4)TODO Wataru
5)KISHIMOTO Ryusuke
6)FUJIMURA Makoto
7)ONO Shohei

(57) Abstract :
Provided is a mold powder for continuous casting, with which it is possible to produce a high-quality cast slab and to prevent operational troubles when a high-Al steel is continuously cast. This mold powder for continuous casting has a component composition consisting of at least one oxide that is selected from the group consisting of CaO, BaO, MgO, La2O3, and ZrO2, aggregate carbon, Al2O3, a fluorine compound, Li2O, and the balance made up of unavoidable impurities, wherein: the Al2O3 content is 25 to 35% by mass; the total content of Ca, Ba, Mg, La, and Zr in terms of oxides is 40 to 60% by mass; the F content is 3 to 10% by mass; the Li content in terms of Li2O is 6 to 12% by mass; the total content of the unavoidable impurities is 0 to 2.0% by mass; and Y represented by -12.7 × (%C) + 51.8 is 5 to 35 inclusive.

No. of Pages : 25 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517126047 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR MAKING A SUPPORT TRAY

(51) International classification :B65D 5/50, B65D 71/72
(31) Priority Document No :102023000013242
(32) Priority Date :04/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IT2024/050134
Filing Date :02/07/2024
(87) International Publication No :WO 2025/009002
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CAPORALE, Antonio
2)GALLETTI, Luca

(57) Abstract :
Method for making a support tray (10) for elongated products (200), in particular smoking articles, which provides to make available a support tray (10) provided with a plurality of first holes (25) for positioning the elongated products (200) and a plurality of foldable diaphragms (24), respectively distributed on an upper (11) and lower (12) transverse wall of the support tray (10) which are facing each other. The support tray (10) is also provided with a first (13) and a second (15) side wall opposite each other and perpendicular to the upper (11) and lower (12) transverse wall.

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128719 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTINUOUS PURIFICATION DEVICE

(51) International classification	:B01D 15/08, B01J 20/283, B01D 15/26, B01J 20/28
(31) Priority Document No	:63/503384
(32) Priority Date	:19/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029965 :17/05/2024
(87) International Publication No	:WO 2024/243043
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)BERALDI, Agustina María
4)LLAMAZARES VEGH, Juan Francisco
5)PAES DE LIMA, Victoria Soledad Scordo
6)PORTILLA ZUÑIGA, Omar Miguel
7)RODRIGUEZ, Pablo

(57) Abstract :
Provided herein are apparatuses, systems, and methods for purification of biological products. The purification apparatus can comprise a mixing module, a wash module, a separation module, an elution module, and an additional separation module.

No. of Pages : 56 No. of Claims : 73

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128741 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BINDER IN POWDER FORM FOR THE PREPARATION OF AN ELECTRODE IN A SOLVENT-FREE PROCESS

(51) International classification	:H01M 4/04, H01M 4/131, H01M 4/1391, H01M 4/62, H01M 10/0525
(31) Priority Document No	:FR2307205
(32) Priority Date	:06/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050914 :05/07/2024
(87) International Publication No	:WO 2025/008597
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MARCHAL, Lauréline
2)BIZET, Stéphane
3)DEVISME, Samuel

(57) Abstract :
The present invention relates to an electrode binder comprising a polymer P1 and a polymer P2 that form an interpenetrating or semi-interpenetrating polymer network.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128796 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR FLIGHT CONTROL OF AIRCRAFT

(51) International classification :G05D 1/24
(31) Priority Document No :63/512784
(32) Priority Date :10/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037419
Filing Date :10/07/2024
(87) International Publication No :WO 2025/015071
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)DEPENBUSCH, Nathan Thomas
2)DUNAVAN, Marcus Aaron
3)HOLUP, Andrew Ging Wei
4)HAAS, Alexander Oliver

(57) Abstract :
Aspects of the present disclosure generally relate to systems and methods for flight control of aircrafts driven by electric propulsion systems and in other types of vehicles. In one embodiment, a computer-implemented method is disclosed, comprising: measuring one or more state variables of the aircraft; inputting the one or more measured state variables to a prioritization scheme configured to determine an optimized actuator setting; determining one or more actuator commands based at least in part on inputting the one or more measured state variables to the prioritization scheme; and automatically controlling at least one actuator of the aircraft based on the determined one or more actuator commands.

No. of Pages : 49 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128807 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DOSING SYSTEM FOR LIQUID CHEMICALS

(51) International classification :D06F 33/37, D06F 39/02, D06F 105/42
(31) Priority Document No :102023000013833
(32) Priority Date :03/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/056489
Filing Date :03/07/2024
(87) International Publication No :WO 2025/008761
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LOMBARDINILO, Antonello
3)SEBASTIANI, Piero
4)CATTANI, Davide

(57) Abstract :
Dosing system configured to dose one or more liquid chemical products in one or more washing devices (60A-60D), which includes at least one hydraulic input pipe (1500, 2500) connectable to the water mains (1200) and at least one hydraulic pipe (1600, 2600) outlet, one or more hydraulic mixing ducts connected between said at least one inlet hydraulic duct (1500, 2500) and said at least one outlet hydraulic duct (1600, 2600) and on each of which there is a respective solenoid valve (1230A-1230F, 2230G-2230J) downstream of which a respective dosing device (1240A-1240F, 2240G-2240J) of said one or more liquid chemical products is arranged, in which said at least one hydraulic conduit (1600, 2600) of the outlet is in turn connected to an inlet hydraulic duct (3500) of a distribution unit (3000), in which the distribution unit (3000) includes one or more distribution solenoid valves (3230A-3230D), each of which is arranged on a respective hydraulic distribution duct connected to a corresponding washing apparatus, in which the dosing system also includes an electronic processing unit (1130) configured to be operationally connected to said one or more washing apparatus (60A-60D), an input flow meter (1220) arranged on said at least one hydraulic duct (1500, 2500) and an output flow meter (2260) arranged on said at least one output hydraulic duct (1600, 2600), in which the electronic unit (1130) of processing is operationally connected to the input flow meter (1220), to the one or more solenoid valves (1230A-1230F, 2230G-2230J) of said one or more hydraulic mixing ducts, to the output flow meter (2260), and to said one or more distribution solenoid valves (3230A-3230D), in which the electronic processing unit (1130) is configured to receive flow rate values measured from the output flow meter (2260) and from the input flow meter (1220) and to measure and control a quantity of said one or more liquid chemical products dosed in said one or more washing apparatus (60A-60D) on the basis of said measured flow rate values.

No. of Pages : 12 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517125558 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPTIMIZING CHANNEL ACCESS FOR IMPROVED LATENCY IN WI-FI

(51) International classification	:H04L 47/2416, H04L 47/24, H04L 47/2475, H04L 47/28, H04L 47/32
(31) Priority Document No	:18/449560
(32) Priority Date	:14/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037799 :12/07/2024
(87) International Publication No	:WO 2025/038210
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HART, Brian, Donald
2)SILVERMAN, Matthew, A.
3)SMITH, Malcolm

(57) Abstract :
The present disclosure is directed to determining a first radio as a downlink for transmitting data frames from a first wireless endpoint device to second wireless endpoint devices, determining a second radio as an uplink for transmitting data frames from the second wireless endpoint devices to the first wireless endpoint device, enabling transmissions of data frames from the second wireless endpoint devices to the first wireless endpoint device on the uplink, detecting a first data frame with a latency requirement to be transmitted from the first wireless endpoint device to a targeted second wireless endpoint device, replacing any data frame not associated with a latency requirement in an aggregated MAC protocol data unit with the first data frame, and transmitting the first data frame to the targeted second wireless endpoint device on the downlink.

No. of Pages : 17 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517125653 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONDITIONAL LAYER 1/LAYER 2 TRIGGERED MOBILITY IN WIRELESS SYSTEMS

(51) International classification	:H04W 36/36, H04W 36/08, H04W 36/00, H04W 56/00
(31) Priority Document No	:63/527260
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/009927 :11/07/2024
(87) International Publication No	:WO 2025/018700
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LENG, Shiyang

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. Techniques for performing a conditional low-layer triggered mobility (CLTM) are disclosed. A user equipment (UE), comprising: a transceiver configured to: receive, from a serving cell, for one or more candidate target cells, a cell configuration, a physical layer (L1) measurement configuration, and at least one execution condition; and a processor operably coupled to the transceiver and configured to: perform, based on the L1 measurement configuration, L1 measurement for the one or more candidate target cells; and evaluate, based on the L1 measurement, the at least one execution condition corresponding to the one or more candidate target cells; in case that the at least one execution condition corresponding to a candidate target cell is met, determine the candidate target cell as a new serving cell; select a beam for the new serving cell based on the L1 measurement; and detach from the serving cell and apply the cell configuration corresponding to the new serving cell; wherein the transceiver is further configured to transmit, to the new serving cell, an uplink (UL) message using the selected beam.

No. of Pages : 53 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129088 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FASTENING DEVICE AND BATTERY PACK COMPRISING FASTENING DEVICE

(51) International classification :H01M 50/262, H01M 50/204, H01M 50/271
(31) Priority Document No :10-2023-0088453
(32) Priority Date :07/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009610
Filing Date :05/07/2024
(87) International Publication No :WO 2025/014202
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KANG, Da Hoon

(57) Abstract :
A fastening device, according to one embodiment of the present invention, may comprise: a head part; a screw part that is provided to be fastened to the head part; and an elastic member that elastically connects the head part and the screw part in an internal accommodation space defined when the head part and the screw part are fastened.

No. of Pages : 10 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/12/2025

(21) Application No.202517129140 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : T CELL RECEPTORS GENERATED AS A RESULT OF HPV VACCINE THERAPY AND METHODS OF TREATING PATIENTS WITH SAME

(51) International classification	:A61K 39/00, A61K 35/17, A61K 39/12, C12N 5/0783, A61P 31/12
(31) Priority Document No	:63/503578
(32) Priority Date	:22/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030357 :21/05/2024
(87) International Publication No	:WO 2024/243200
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ALLEN, Clint
3)ETTYREDDY, Damodar
4)YANG, Qi
5)WANG, Chen

(57) Abstract :
T cell receptors (TCRs) generated as a result of HPV vaccine therapy, including TCRs generated from any known HPV vaccines (e.g., HPV6/11 vaccines), engineered cells comprising such TCRs, and methods of treating patients with the same.

No. of Pages : 94 No. of Claims : 62

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129184 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CABLE BANDWIDTH EXTENDER

(51) International classification :G06F 13/16, G06F 12/0897, G06F 13/42
(31) Priority Document No :63/468477
(32) Priority Date :23/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030634
Filing Date :22/05/2024
(87) International Publication No :WO 2024/243352
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SUTARDJA, Sehat

(57) Abstract :
A cable for use between a host and an external memory. The cable has a first and second ends and two or more electrically conductive conductors, surrounded by an insulator, extending from the first to the second end. At the first end is a first cable connector that is electrically connected to the conductors and physically connected to the insulator. The first cable connector connects to an external memory. A second cable connector, at the second end, is electrically connected to the conductors and physically connected to the insulator. The second cable connector connects to a host. A final level cache (FLC) system, in the second cable connector, comprises a connector memory with associated controller configured to store data, and a FLC controller with memory. The FLC controller stores memory addresses that correspond to data stored in the connector memory and operates the connector memory as a cache memory.

No. of Pages : 103 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517126083 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STEAM TURBINE AND METHOD FOR ASSEMBLING STEAM TURBINE

(51) International classification	:F01D 25/24, F01D 25/00, F01D 25/26
(31) Priority Document No	:2023-126005
(32) Priority Date	:02/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024926 :10/07/2024
(87) International Publication No	:WO 2025/028196
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)YOSHIFUJI, Takakazu
5)DANNO, Shohei
6)MATSUO, Takaaki
7)YAMASHITA, Shoki

(57) Abstract :
A steam turbine according to one embodiment comprises: an inner casing; a first annular portion which is connected to the inner casing or is formed integrally with the inner casing, defines at least a portion of a steam inlet flow passage, and holds a first sealing device disposed on an outer peripheral surface of a rotor; a plurality of first stage stationary blades which are arranged at intervals in the circumferential direction of the rotor and which include an airfoil portion and an inner shroud positioned radially inward of the airfoil portion; a blade ring which is connected to the inner casing or is formed integrally with the inner casing and which holds at least the plurality of first stage stationary blades; a second annular portion which is attached to the inner shrouds of the plurality of first stage stationary blades; and a second sealing device which is provided between the first annular portion and the second annular portion.

No. of Pages : 67 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025

(21) Application No.202517126111 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SWARF ELECTRODE

(51) International classification	:C25B 1/04, C25B 9/75, C25B 11/031, C25B 15/08
(31) Priority Document No	:2310119.9
(32) Priority Date	:03/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051708 :01/07/2024
(87) International Publication No	:WO 2025/008614
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)GEARY, Paul, Francis

(57) Abstract :
An electrode assembly (100) for the electrolysis of water, said electrode assembly comprising: a first flow-through electrode (102), said first flow-through electrode (102) being permeable to electrolyte water and/or gases produced by the decomposition of electrolyte water; and a first support structure (104), said first support structure (104) being wrapped around the first flow-through electrode, preferably in multiple layers.

No. of Pages : 27 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/12/2025
(21) Application No.202517126450 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DECODING BROADCAST CHANNEL SIGNALING USING MULTIPLE BEAMS

(51) International classification	:H04B 17/318, H04B 7/06, H04W 72/04, H04W 48/16, H04B 7/0408
(31) Priority Document No	:18/359196
(32) Priority Date	:26/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036327 :01/07/2024
(87) International Publication No	:WO 2025/024093
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HE, Ruhua
2)GAO, Kang
3)CHALLA, Raghu Narayan

(57) Abstract :
Methods, systems, and devices for wireless communication are described. A user equipment (UE) may measure a signal strength for each beam of a set of multiple beams. The UE may select, from the set of multiple beams, a set of two or more beams each having a respective signal strength satisfying a threshold. The UE may attempt to decode a first broadcast channel signal of a first beam of the set of two or more beams in a single broadcast channel period. The UE may decode, after failing to decode the first broadcast channel signal of the first beam, a second broadcast channel signal of a second beam of the set of two or more beams in the single broadcast channel period.

No. of Pages : 51 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517126678 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEPARATOR FOR ELECTROCHEMICAL DEVICE AND ELECTROCHEMICAL DEVICE COMPRISING SAME

(51) International classification	:H01M 50/446, H01M 50/449, H01M 50/431, H01M 10/052
(31) Priority Document No	:10-2023-0088117
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009386 :03/07/2024
(87) International Publication No	:WO 2025/014170
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEE, Yong Hee
2)SUNG, Dong Wook
3)KA, Kyung Ryun
4)KWON, Su Jee
5)KIM, Min Ji
6)HWANG, Seon Woo

(57) Abstract :
The present invention relates to a separator for an electrochemical device and an electrochemical device comprising same and, specifically, to a separator for an electrochemical device and an electrochemical device comprising same wherein the separator is capable of improving the dispersibility of a slurry for a coating layer and improving the uniformity of the coating layer by containing a plate-shaped silicate-based composition in the coating layer.

No. of Pages : 64 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129448 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD OF TREATING CANCER WITH INDOLINE INHIBITORS OF KIF18A

(51) International classification :A61K 31/404, A61P 35/00
(31) Priority Document No :63/508233
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033876
Filing Date :13/06/2024
(87) International Publication No :WO 2024/259146
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)DRUTMAN, Scott
2)BETTIGOLE, Sarah
3)ENG, Christina

(57) Abstract :
The present disclosure relates to a series of indoline inhibitors of KIF18A, and methods of their use for treating disease mediated by KIF18A, such as cancer.

No. of Pages : 48 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025
(21) Application No.202517129527 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISC BRAKE

(51) International classification :F16D 65/00, F16D 65/02, F16D 65/18, F16D 125/06, F16D 125/08
(31) Priority Document No :2023-112784
(32) Priority Date :10/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023706
Filing Date :01/07/2024
(87) International Publication No :WO 2025/013668
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ENDOU Takafumi
3)UEHARA Kazumasa
4)MACHIDA Yuji
5)ENOKIMOTO Yu
6)HATAKOSHI Genichi

(57) Abstract :
This disc brake makes it possible to stabilize the position of a dust seal in a dust seal mounting groove and stabilize the roll-back amount of a piston while minimizing costs. A dust seal mounting groove 8 has: a cylinder hole opening-side surface 8a and a cylinder hole bottom-side surface 8b formed in a direction intersecting a cylinder axis CL1; and a mounting groove bottom surface 8c formed between the cylinder hole bottom-side surface 8b and the cylinder hole opening-side surface 8a. The mounting groove bottom surface 8c constitutes a regulating section and is formed as a conical surface in which the inner diameter around the cylinder axis CL1 of the dust seal mounting groove 8 gradually decreases toward the cylinder hole opening-side surface 8a. A separation section E1 in which a tip surface 10b and the cylinder hole opening-side surface 8a do not abut each other when not operating is provided between the tip surface 10b and the cylinder hole opening-side surface 8a.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130051 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INTRA BLOCK COPY VARIANT TOOLS AND DEBLOCKING FILTERING

(51) International classification	:H04N 19/117, H04N 19/86, H04N 19/82, H04N 19/176, H04N 19/159
(31) Priority Document No	:23306152.2
(32) Priority Date	:07/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068803 :04/07/2024
(87) International Publication No	:WO 2025/012060
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PURI, Saurabh
3)NASER, Karam
4)BOSSEN, Frank
5)UTIDA BARBOSA FERREIRA, Renan

(57) Abstract :
Systems, methods, and instrumentalities described herein may be associated with harmonizing intra block copy variant tools on a deblocking filter. A device (e.g., a video encoder and/or decoder) may determine that a coding mode of an adjacent block of a boundary is associated with intra block copy (IBC). The device may determine a boundary strength for deblock filtering based on determining that the coding mode of the adjacent block is associated with IBC. The device may perform deblock filtering based on the determined boundary strength.

No. of Pages : 34 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130067 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EVOLVED AND ENGINEERED PRIME EDITORS WITH IMPROVED EDITING EFFICIENCY

(51) International classification	:C12N 9/22, C12N 15/62
(31) Priority Document No	:63/503892
(32) Priority Date	:23/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/030786
Filing Date	:23/05/2024
(87) International Publication No	:WO 2024/243415
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LIU, David, R.
2)DOMAN, Jordan, Leigh
3)PANDEY, Smriti

(57) Abstract :
The present disclosure provides evolved and engineered reverse transcriptase variants and Cas9 variants with improved properties (e.g., improved editing efficiency when used in the context of a prime editor). Fusion proteins, including for example prime editors, comprising the reverse transcriptase variants and Cas9 variants described herein are also provided by the present disclosure. The present disclosure also provides polynucleotides encoding the reverse transcriptase variants, Cas9 variants, and prime editors provided herein, as well as vectors comprising such polynucleotides. Pharmaceutical compositions and cells comprising the reverse transcriptase variants, Cas9 variants, and prime editors described herein are also provided by the present disclosure. The present disclosure also provides methods and uses involving the reverse transcriptase variants, Cas9 variants, and prime editors described herein.

No. of Pages : 259 No. of Claims : 96

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR PROPELLER THRUST PROTECTION

(51) International classification	:G05D 1/485, G05D 1/24, G05D 1/82, B64C 29/00, B64U 50/19
(31) Priority Document No	:63/512784
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037414 :10/07/2024
(87) International Publication No	:WO 2025/015067
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DROANDI, Giovanni
2)DEPENBUSCH, Nathan Thomas

(57) Abstract :
The present disclosure relates generally to flight control of electric aircraft and other powered aerial vehicles. In one embodiment, a method is disclosed, comprising: receiving a descent rate command from a pilot input device, determining a proximity of each propeller of at least two propellers to a vortex ring state; and controlling the aircraft's descent rate to be less than the commanded descent rate when at least one of the at least two propellers is within a first threshold proximity to the vortex ring state.

No. of Pages : 65 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130080 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR FLIGHT CONTROL OF AIRCRAFT

(51) International classification :G05D 1/24
(31) Priority Document No :63/512784
(32) Priority Date :10/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036864
Filing Date :05/07/2024
(87) International Publication No :WO 2025/014793
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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5)TEPE, Alan D.
6)TULSYAN, Bharat
7)DE PAIVA, Fernanda Aline Matta
8)SCHWEKUTSCH, Michael

(57) Abstract :
Aspects of the present disclosure generally relate to systems and methods for flight control of aircrafts driven by electric propulsion systems and in other types of vehicles. In some embodiments, a flight control system of an aircraft is disclosed, configured to determine one or more desired commands for the electric aircraft, determine at least one reference command based on the desired commands and one or more aircraft conditions, monitor energy states of the plurality of battery packs, wherein at least a first battery pack of the plurality of battery packs is electrically isolated from at least a second battery pack of the plurality of battery packs, adjust the at least one reference command based on the monitored energy states of the plurality of battery packs, generate control commands for the plurality of effectors based on the adjusted at least one reference command, and control the plurality of effectors according to the generated control commands to meet the one or more desired commands of the electric aircraft.

No. of Pages : 90 No. of Claims : 60

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130118 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TEMPERATURE-RESISTANT STRUCTURING SHEATH FOR CLADDING PIPELINES

(51) International classification :B29C 63/36, B29C 63/00
(31) Priority Document No :2023/5603
(32) Priority Date :20/07/2023
(33) Name of priority country :Belgium
(86) International Application No :PCT/EP2024/069732
Filing Date :11/07/2024
(87) International Publication No :WO 2025/016883
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PIROTTE, Fabrice
2)GOOSSENS, Lysiane
3)MEINERTZHAGEN, Loïc
4)BOHEUR, Gregory

(57) Abstract :
A method for renovating a water pipe, in particular an urban heating pipe, by placing a liner inside the pipe, wherein said liner comprises at least one tubular sheath impregnated with a curable resin or a tubular sheath and a calibration sheath both impregnated with a curable resin.

No. of Pages : 25 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127854 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ARTIFICIAL INTELLIGENCE/MACHINE LEARNING (AI/ML)-BASED POSITIONING MEASUREMENT PREDICTION

(51) International classification	:H04W 64/00, G01S 5/02, G06N 20/00
(31) Priority Document No	:18/356764
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/037030
Filing Date	:08/07/2024
(87) International Publication No	:WO 2025/024115
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)HIRZALLAH, Mohammed Ali Mohammed
2)ZORGUI, Marwen
3)YERRAMALLI, Srinivas

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a user equipment (UE) obtains, during a positioning procedure with a. location server, one or more positioning measurements of one or more positioning reference signal (PRS) resources transmitted by one or more network nodes, applies a machine learning model to at least the one or more positioning measurements to obtain one or more predicted future positioning measurements associated with the one or more network nodes, and transmits positioning information to the location server, wherein the positioning information comprises the one or more positioning measurements and the one or more predicted future positioning measurements, a current position of the UE determined based, at least in part, on the one or more positioning measurements and a predicted future position of the UE determined based, at least in part, on the one or more predicted future positioning measurements, or both.

No. of Pages : 95 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517127942 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HEAT ABSORBER AND SECONDARY BATTERY MODULE PROVIDED WITH HEAT ABSORBER

(51) International classification	:F16L 59/02, H01M 10/651, H01M 10/653, H01M 10/658, H01M 10/6551
(31) Priority Document No	:2023-109644
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024117 :03/07/2024
(87) International Publication No	:WO 2025/009568
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The purpose of the present disclosure is to provide: a heat absorber that has an excellent heat absorption property, heat insulation property, and pressure resistance and can change to a heat insulator in a high temperature range; and a secondary battery module provided with the heat absorber. The present disclosure comprises: a heat absorber having a bag body that can be filled with a content, a water-based solvent and a water-soluble inorganic powder that fill the bag body as the content; and a secondary battery module provided with the heat absorber.

No. of Pages : 54 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130763 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CROSS COMPONENT RESIDUAL PREDICTION

(51) International classification :H04N 19/103, H04N 19/186, H04N 19/82
(31) Priority Document No :23306151.4
(32) Priority Date :07/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068438
Filing Date :01/07/2024
(87) International Publication No :WO 2025/011995
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)BORDES, Philippe
3)NASER, Karam
4)LO BIANCO, Federico

(57) Abstract :
Systems, devices, and methods are described herein for cross component residual prediction. An example method may include estimating a relationship between residual of a first chrominance component of a block and residual of a second chrominance component of the block based on a prediction of the first chrominance component and a prediction of the second chrominance component. The method may include predicting the residual of the first chrominance component based on the estimated relationship and the residual of the second chrominance component. The method may include decoding the block based on the predicted residual of the first chrominance component.

No. of Pages : 40 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130826 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OVERLAY-BASED OAM FOR BGP FAULT DETECTION

(51) International classification :H04L45/28,H04L45/64
(31) Priority Document No :63/525238
(32) Priority Date :06/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036500
Filing Date :02/07/2024
(87) International Publication No :WO 2025/010246
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)KRATTIGER, Lukas
3)BROCKNERS, Frank
4)KUMAR, Nitin

(57) Abstract :
Techniques for generating and utilizing overlay-based Border Gateway Protocol (BGP) Operations, Administration, and Maintenance (OAM) packets to detect issues with an underlay network. The techniques may include receiving, from a BGP peer device via a control plane path, an OAM probe indicating a forwarding path to be used for sending the traffic to a destination associated with a prefix. The techniques may also include determining, based at least in part on the OAM probe, that a next-hop device is incapable of being utilized to forward the traffic to the destination, the next-hop device determined based on an origination of the prefix. The techniques may further include performing a policy-based action based at least in part on determining that the next-hop device is incapable of being utilized to forward the traffic to the destination.

No. of Pages : 23 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130901 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEFLECTING PIPE PIECE

(51) International classification	:E03C 1/12, E03C 1/122, E03D 11/18, F15D 1/04, E03D 11/17
(31) Priority Document No	:23185277.3
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068973 :05/07/2024
(87) International Publication No	:WO 2025/012110
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIECHTI, Dario

(57) Abstract :
The invention relates to a deflecting pipe piece (1) for discharging a multi-phase flow medium, in particular consisting of water, solids, and air, comprising a first pipe section (2) that extends along a first central axis (M1), a deflecting section (3) that adjoins the first pipe section (1) and comprises a deflecting outer side (4) and a deflecting inner side (5), said deflecting section (3) deflecting the flow medium with respect to the first pipe section (3), a second pipe section (6) that adjoins the deflecting section (3) and extends along a second central axis (M2), and a guide structure (7), which is arranged in the interior of the deflecting section (3) on the deflecting outer side (5), for guiding the flow medium in the deflecting section (3), wherein the first pipe section (2) has a discharge edge (8), from which the flow medium is released during the flow process, and the discharge edge (8) lies relative to the guide structure (7) such that the flow medium can be guided onto the guide structure (7).

No. of Pages : 18 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025

(21) Application No.202517128316 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AVATAR AUTHENTICATION WITH 5G TRUST

(51) International classification	:H04L 9/40, G06F 3/01, H04L 9/32, H04W 12/06
(31) Priority Document No	:202311046525
(32) Priority Date	:11/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/056737 :10/07/2024
(87) International Publication No	:WO 2025/012840
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)TIRUMALESWAR REDDY, K
4)AGGARWAL, Chaitanya
5)MAVUREDDI DHANASEKARAN, Ranganathan

(57) Abstract :
There is provided an apparatus comprising means for receiving, at an entity of a network from a user equipment, an indication of an identity associated with an avatar for use in an application function, wherein the user equipment is authenticated with the network and the application function has a trust relationship with the entity, determining, based on the identity associated with avatar, a digital signature and providing the digital signature to at least one of the user equipment and the application function for use in validating the avatar from the user equipment for use in the application function.

No. of Pages : 26 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130976 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TASTE COMPOSITION FOR ENHANCING SALTY TASTE AND SALT-REDUCED SEASONING AND SALT-REDUCED FOODS OR BEVERAGES PRODUCED USING THE SAME

(51) International classification	:A23L 27/40, A23B 7/10, A23G 3/36, A23L 2/00, A23L 2/52
(31) Priority Document No	:2023-113308
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024551 :08/07/2024
(87) International Publication No	:WO 2025/013813
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ASAKURA Tomiko
3)ABE Keiko

(57) Abstract :
The present invention provides a taste composition for reducing sodium content in foods or beverages without compromising a salty taste, salt-reduced seasoning or salt-reduced foods or beverages produced using the taste composition, and a method for producing the salt-reduced seasoning or salt-reduced foods or beverages.

No. of Pages : 57 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131247 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COATED METAL PLATE

(51) International classification	:B32B 15/08, B32B 7/022, B32B 7/027, B32B 15/18, B32B 27/20
(31) Priority Document No	:2023-109650
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024080 :03/07/2024
(87) International Publication No	:WO 2025/009556
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SHIBAO, Fumio
2)KAWAMURA, Yasuaki
3)FUJII, Takashi

(57) Abstract :
[Problem] To further improve designability and productivity of a coated metal plate. [Solution] The present invention relates to a coated metal plate having a metal plate, an organic resin film layer located on the surface of the metal plate, and organic resin particles dispersed in the organic resin film layer. The content of the organic resin particles in the organic resin film layer is 1.0-16.6 volume% per one surface with respect to the total solid content volume of the organic resin film layer. When the organic resin film layer is viewed in a plan view from above, the organic resin particles are dispersed in the organic resin film layer at a surface density of 30-120 particles/mm2. In a cross section obtained by cutting the organic resin film layer in the thickness direction at an arbitrary position, a relationship represented by formulas (1) to (4) is established.

No. of Pages : 67 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131277 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPLEMENT ANTIBODY-DRUG CONJUGATES

(51) International classification	:A61K 31/395, A61K 31/445, A61K 31/167, A61K 31/505, A61K 31/33
(31) Priority Document No	:63/469775
(32) Priority Date	:30/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031591 :30/05/2024
(87) International Publication No	:WO 2024/249583
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :8921 Research Drive Irvine, California 92618 U.S.A.
(72)**Name of Inventor :**
1)ABRAHAM, Abu
2)FANG, Wenkui Ken
3)NI, Jinsong
4)YANG, Rong

(57) Abstract :
The present application provides Antibody-Drug Synergism compounds, compositions, and methods for treating ocular diseases such as dry AMD, GA secondary to AMD, and exudative AMD. The Antibody-Drug Synergism compounds can comprise an antibody, such as an anti-angiogenesis or anti-VEGF antibody connected by a linker to a small molecule complement inhibitor; or an anti-complement antibody connected by a linker to a small molecule inhibitor of VEGF, VEGFR, PDGF, PDGFR, FGF, or FGFR. The linker connecting the antibody and the drug is hydrolysable over time in the eye pf a subject, so that both the antibody and the drug exert their functions in the subject's eye. The compounds and compositions can confer better efficacy than either the antibody or the drug alone due to a synergism of the ADS compound. Methods of treating age-related macular degeneration using the ADS compounds and compositions are also provided.

No. of Pages : 25 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131278 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : 2,8-DIHYDROXYQUINOLINE GLUCURONIDE DERIVATIVES WITH ENHANCED PROPERTIES FOR USE AS ANTICANCER, ANTIVIRAL, ANTIMICROBIAL, AND OTHER THERAPEUTIC APPLICATIONS

(51) International classification	:A61K 31/4709, A61K 31/4704, A61P 11/06, A61P 25/28, A61P 31/04
(31) Priority Document No	:63/505847
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032216 :03/06/2024
(87) International Publication No	:WO 2024/249983
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :1777 Union Avenue Niceville, FL 32578 U.S.A.
(72)**Name of Inventor :**
1)CARTER, Daniel, C.
2)WEST, Gary, E.

(57) Abstract :
In accordance with the disclosure, 2,8-Dihydroxyquinoline-beta-D-glucuronide and other related compounds are provided for use in methods of treating cancer and other ailments such as antiviral and antimicrobial methods. One such compound is the intermediate metabolic breakdown product 8-Hydroxy-2-quinolinyl beta-D-glucopyranosiduronic acid (or G2-8HQ). The compound G2-8HQ and other similar compounds are used in compositions and methods for the treatment of cancer and other conditions including antiviral, antimicrobial, and other therapeutic applications. Other hydroxyquinoline compounds are provided for use in treating cancer and other conditions, including 2,8-quinolinediol (2-8HQ), and further compounds including those glucose or carbohydrate derivatives at the hydroxyquinoline substituted at positions 3-7 of the hydroxyquinoline ring. These compounds can be used individually or in combinations with other moieties including other hydroxyquinolines and omega fatty acids, and the therapeutic effectiveness of these compounds can be amplified in the presence of a chelating metal such as copper or other metal chelates.

No. of Pages : 97 No. of Claims : 64

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130902 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEFLECTING PIPE PIECE

(51) International classification	:E03C 1/12, E03C 1/122, E03D 11/18, F15D 1/04, E03D 11/17
(31) Priority Document No	:23185277.3
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068972 :05/07/2024
(87) International Publication No	:WO 2025/012109
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIECHTI, Dario

(57) Abstract :
The invention relates to a deflecting pipe piece for discharging a multi-phase flow medium, in particular consisting of water, solids, and air, comprising a first pipe section (1) that extends along a first central axis (M1), a deflecting section (3) that adjoins the first pipe section (1) and comprises a deflecting outer side (4) and a deflecting inner side (5), said deflecting section (3) deflecting the flow medium with respect to the first pipe section (1), a second pipe section (2) that adjoins the deflecting section (3) and extends along a second central axis (M2), and a guide structure (6), which is arranged in the interior of the deflecting section (3) on the deflecting outer side (5), for guiding the flow medium in the deflecting section (3), wherein the guide structure (6) has a constriction (7) on the deflecting outer side (5), said constriction decreasing the pipe cross-section of the deflecting section, and two surface sections (8) which lie opposite each other with respect to the central axis (M3) of the deflecting section (3) are formed by the constriction (7). When viewed on a sectional plane (S) which runs transversely to the central axis (M3) of the deflecting section (3), each of the surface sections (8) extends along a straight line (G) at the location at which the pipe cross-section surface area is minimal, said straight lines (G) running in an inclined manner relative to one another at an angle (a, alpha).

No. of Pages : 12 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130904 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NUCLEAR REACTOR FUEL AND ASSOCIATED SYSTEMS AND METHODS

(51) International classification	:G21C 3/52, G21C 3/58, G21C 3/26, G21C 3/28, G21C 3/326
(31) Priority Document No	:63/510362
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033643 :12/06/2024
(87) International Publication No	:WO 2025/006190
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)REED, Mark, Wilbert

(57) Abstract :
Disclosed are embodiments of a nuclear fuel element for use in various types of nuclear reactors. One embodiment of the nuclear fuel element comprises a plurality of solid nuclear fuel particles, such as tristructural-isotropic (TRISO) fuel particles, intermixed in a non-solid matrix that is substantially stagnant relative to the plurality of solid nuclear fuel particles. The non-solid matrix may comprise a liquid metal, a liquid metal alloy, and a liquid salt. Various embodiments of the non-solid matrix include tin, lead, sodium, aluminum, bismuth, and alloys thereof. A method of manufacturing a nuclear fuel and embodiments of a nuclear fuel core comprising the nuclear fuel element are also disclosed.

No. of Pages : 27 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130908 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OUTLET BEND ASSEMBLY

(51) International classification	:E03C 1/12, E03C 1/122, E03D 11/18, F15D 1/04, E03D 11/17
(31) Priority Document No	:23185277.3
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068970 :05/07/2024
(87) International Publication No	:WO 2025/012107
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GEBERIT INTERNATIONAL AG
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(72)**Name of Inventor :**
1)LIECHTI, Dario
2)MAHLER, Alfred

(57) Abstract :
The invention relates to an outlet bend assembly (100) for discharging a multi-phase flow medium, in particular consisting of water, solids, and air, wherein the outlet bend assembly comprises a pipeline (101) that has a first horizontal line section (102) which extends along a first central line (M102) that runs in the horizontal (H) in the installed position, a fall pipe section (103) which adjoins the first horizontal line section (102) and extends along a fall pipe line (F) that runs downwards in the installed position, and a second horizontal line section (104) which adjoins the fall pipe section (103) and extends along a second central line (M104) that runs in the horizontal (H) in the installed position. The second central line (M104) lies below the first central line (M102) in the installed position, and the flow medium is guided through the pipeline (101) along a flow direction (A) in the direction of the first central line (M102), the fall pipe line (F), and the second central line (M104). The fall pipe section (103) and/or the second horizontal line section (104) is equipped with at least one guide element (105, 307, 406) which is designed and arranged such that the flow medium can be guided substantially in the flow direction (A) and a movement transverse to the flow direction (A) is partly suppressed.

No. of Pages : 45 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129197 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GRAIN-ORIENTED ELECTROMAGNETIC STEEL SHEET AND METHOD FOR MANUFACTURING SAME

(51) International classification	:C22C 38/00, C21D 8/12, C21D 9/46, C22C 38/60, C23C 22/00
(31) Priority Document No	:2023-111726
(32) Priority Date	:06/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024295 :04/07/2024
(87) International Publication No	:WO 2025/009598
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)WADA Naoki
2)HAMAMURA Hideyuki
3)TAKAHASHI Masaru

(57) Abstract :
This grain-oriented electromagnetic steel sheet comprises a base material steel sheet, a forsterite film that is optionally formed on the base material steel sheet, and an insulating film that is formed on the base material steel sheet or the forsterite film. The base material steel sheet has a plurality of grooves extending in a direction intersecting a rolling direction. A groove depth and a groove width at a plurality of positions on groove edge parts satisfy a prescribed relationship, where: the groove depth is a distance within the grooves, on a straight line that extends along a plate thickness direction of the base material steel sheet from a virtual line obtained by extending the surface of the base material steel sheet, from the virtual line to the grooves; the groove width is the rolling-direction width of the grooves; and the groove edge parts are regions within 5 mm from groove edges toward groove-longitudinal-direction central parts, the groove longitudinal direction being the direction in which the grooves extend, and the groove edges being positions at which the groove depth is 0.0 μm.

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/12/2025
(21) Application No.202517131756 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PREDICTION DEVICE, ENCODING DEVICE, DECODING DEVICE, AND PROGRAM

(51) International classification	:H04N 19/11, H04N 19/182, H04N 19/186, H04N 19/593
(31) Priority Document No	:2023-109566
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023865 :02/07/2024
(87) International Publication No	:WO 2025/009513
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)IWAMURA, Shunsuke
2)NEMOTO, Shimpei
3)KONDO, Yuichi
4)ARAI, Daichi

(57) Abstract :
This prediction device for performing prediction in units of blocks obtained by dividing an image comprises: a generation part for generating, at every prediction target region in the blocks, prediction regions by selecting a prediction process to be applied by threshold determination from among a plurality of prediction processes; a determination part for estimating or specifying, among the prediction regions generated by the generation part in the blocks, a specific region that has applied thereto a prediction process different from the prediction process applied to prediction regions therearound; and a correction part for performing a correction process, in which another region is used, with respect to the specific region estimated or specified by the determination part.

No. of Pages : 39 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132049 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PYRROLOPYRIDINE COMPOUNDS FOR THE TREATMENT OF MENTAL ILLNESSES

(51) International classification	:C07D 471/04, A61K 31/437, A61K 31/4545, A61K 31/5377, A61P 25/00
(31) Priority Document No	:2023902053
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050706 :28/06/2024
(87) International Publication No	:WO 2025/000051
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JORGENSEN, William
3)TAN, Jinlong
4)WHISH, Lachlan

(57) Abstract :
The present disclosure relates generally to compounds, their methods of synthesis, and their use in the treatment of mental illness or central nervous system disorders.

No. of Pages : 207 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132055 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HERBICIDE SAFENER COMBINATIONS AND COMPOSITIONS

(51) International classification	:A01N 43/40, A01N 25/32, A01P 13/00, A01N 43/90, A01
(31) Priority Document No	:23382708.8
(32) Priority Date	:11/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IB2024/056707 :10/07/2024
(87) International Publication No	:WO 2025/012825
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LENZ, Giuvan
2)ALBA, Humberto Merayo

(57) Abstract :
The present invention relates to herbicide safener combinations for effective control of weeds and reduction of phytotoxicity in crops. The present invention further relates to a method of controlling weeds and reducing phytotoxicity in crops.

No. of Pages : 33 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132114 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER GENERATOR

(51) International classification	:B64U 10/20, E05C 17/56, F03D 9/11, F03D 9/20, F03D 9/25
(31) Priority Document No	:63/505567
(32) Priority Date	:01/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032130 :31/05/2024
(87) International Publication No	:WO 2025/111025
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DEVERICKS, James

(57) Abstract :
The present invention combines at least one power pod having at least one Permanent Magnet Power Generator in combination with the wind, water turbines/generators and solar panels into a self-sustaining package to provide enhanced power output with little impact on the environment. In alternative embodiments, a single electric motor having an internal dynamo powered by permanent magnets, whereby operation of the motor causes the dynamo to produce power. Alternatively, the pod may include a motor having an internal alternator having rotating field coils which are rotated as the motor rotates. In addition, a small direct current dynamo may be operated by rotation of the motor to supply the DC current to the rotating field coils. This construction allows the rotating motor to produce output energy in addition to providing the rotational horsepower to rotate a gen-set or the like.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131480 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REFERENCE SAMPLE INTERPOLATION FOR INTRA PREDICTION

(51) International classification :H04N19/593,H04N19/82,H04N19/105
(31) Priority Document No :23306037.5
(32) Priority Date :28/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065883
Filing Date :10/06/2024
(87) International Publication No :WO 2025/002766
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LE LEANNEC, Fabrice
3)URBAN, Fabrice
4)RACAPE, Fabien

(57) Abstract :
A method and an apparatus for encoding or decoding a video are provided. For at least one pixel of a block of a picture, a predictor sample is determined based on an intra prediction along a non-diagonal direction, and at least four reference samples of the predictor sample are obtained from among a plurality of decoded pixels neighboring the block. A value for the predictor sample is obtained based on an interpolation that uses the at least four reference samples, and the block is encoded or decoded based on the value. In some embodiments, the interpolation is based on a linear interpolation and an update term that can be computed on the fly.

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131515 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HARDWARE-BASED ACCELERATOR SIGNALING

(51) International classification	:G06F 9/30, G06F 9/48, G06F 9/38, G06F 9/28
(31) Priority Document No	:18/216314
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/025140 :18/04/2024
(87) International Publication No	:WO 2025/006039
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)BLINZER, Paul
4)BAYLISS, Samuel Richard

(57) Abstract :
A processor [102] employs a hardware signal monitor [110] to manage signaling for accelerators [103, 104]. The hardware signal monitor monitors designated memory addresses assigned to accelerator signals. In response to a memory write [112] to one of the designated memory addresses, the hardware signal monitor executes a set of one or more operations (referred to as a callback). The hardware signal monitor thereby enables improved and enhanced signaling features, such as asynchronous signaling between agents, inter-accelerator signaling, and inter-process signaling.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131522 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MODELS OF CONE PHOTORECEPTOR DEGENERATION.

(51) International classification	:A61K 31/198, A61K 31/437, A61K 9/00, A61K 31/517, A61P 27/02
(31) Priority Document No	:PCT/IB2023/000406
(32) Priority Date	:07/07/2023
(33) Name of priority country	:International Bureau of the World Intellectual
(86) International Application No Filing Date	:PCT/EP2024/069055 :05/07/2024
(87) International Publication No	:WO 2025/012134
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)CENTRE NATIONAL DE LA RECHERCHE SCIENTIFIQUE (CNRS)
(72)**Name of Inventor :**
1)PICAUD, Serge
2)SAHEL, José Alain
3)FRADOT, Valérie
4)LECLERCQ, Manon
5)DENTEL, Alexandre

(57) Abstract :
The present invention provides a method for preparing a model of cone degeneration, comprising a step of activating a specific cell death in at least one cone photoreceptor. Also provided are methods for isolating compounds capable of protecting conae photoreceptors from degeneration.

No. of Pages : 63 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131526 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BACKFILL MATERIAL

(51) International classification :C04B 28/04, C04B 28/14, C04B 28/16
(31) Priority Document No :23189067.4
(32) Priority Date :01/08/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068659
Filing Date :03/07/2024
(87) International Publication No :WO 2025/026633
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)FREIMUT, Dominik
3)MARTIC, Zlatko
4)MORATTI, Francesca
5)NEGRO, Alessio
6)AYKAN, Gulnihal
7)GOWDA, Sridhara

(57) Abstract :
A backfill material useful in mining and tunneling applications comprises a) tailings, b) a binder component, c) water, and d) a dispersant comprising a phosphorylated polycondensate being obtainable by a condensation reaction of (i) an aromatic compound having a phosphate moiety, (ii) an alkoxylated hydroxyaryl compound having a polyoxyalkylene chain with 3 to 130 oxyalkylene units, and (iii) formaldehyde, in a weight ratio of (i) : (ii) of 2 : 98 to 40 : 60. The backfill material, besides a well-defined yield point, maintains a high Unconfined Compressive Strength in the long term so that the strength of the formed backfill is not compromised.

No. of Pages : 24 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131553 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LIPID NANOPARTICLE FORMULATIONS FOR CELL THERAPY AND RELATED METHODS

(51) International classification	:A61K 9/00, A61K 9/51, A61K 9/127, A61K 47/24, A61P 31/16
(31) Priority Document No	:PCT/US2023/069303
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2023/085852 :22/12/2023
(87) International Publication No	:WO 2025/005991
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JEFFS, Lloyd Brian
3)ZHANG, Ruo Yu
4)KAZEMIAN, Mohammadreza
5)CHAKRAPANI, Harish
6)JAIN, Nikita
7)THOMAS, Anitha
8)KONDRATOWICZ, Andrew

(57) Abstract :
Provided is a lipid formulation which includes cholesteryl hemisuccinate as a cholesterol substitute and which is mixed with nucleic acid to form lipid nucleic acid nanoparticles which are capable of transfecting cells of the immune system.

No. of Pages : 68 No. of Claims : 80

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131567 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BIO-BASED BETA-ETHER PROPIONAMIDE COMPOUNDS AS SOLVENTS

(51) International classification :C07D 307/12, A01N 25/02, C07D 309/12, C07D 317/22, C07D 319/06
(31) Priority Document No :23185438.1
(32) Priority Date :13/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069729
Filing Date :11/07/2024
(87) International Publication No :WO 2025/012401
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)BACK, Olivier
2)TADMOURI, Rawad

(57) Abstract :
The present invention relates to beta-ether propionamide compounds of formula (I) suitable as eco-friendly solvents.

No. of Pages : 37 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131571 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS, APPARATUS AND SYSTEMS FOR SCENE BASED AUDIO MONO DECODING

(51) International classification :G10L 19/008, G10L 19/20
(31) Priority Document No :63/511786
(32) Priority Date :03/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036799
Filing Date :03/07/2024
(87) International Publication No :WO 2025/010368
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MILLS, Adam John
2)TYAGI, Rishabh
3)TORRES, Juan Felix

(57) Abstract :
Audio signal encoding and decoding methods are disclosed herein. Some disclosed methods for encoding an audio signal involve obtaining an audio signal that represents an input audio scene with a primary channel and side channels, analyzing the power of the primary channel and analyzing the powers of the side channels. Some such methods involve detecting a mono mode for encoding the audio signal based on analyzing the power of the primary channel and the powers of the side channels and computing one or more downmix channels and spatial metadata from the audio signal for a detected mono mode. Some such methods involve encoding the one or more downmix channels and spatial metadata in a bitstream for the detected mono mode and indicating the mono mode in the bitstream.

No. of Pages : 59 No. of Claims : 46

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025
(21) Application No.202517129568 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BEAM INDICATION FOR L1/2 TRIGGERED MOBILITY PROCEDURE

(51) International classification :H04W 36/08, H04W 36/00
(31) Priority Document No :63/524961
(32) Priority Date :05/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036894
Filing Date :05/07/2024
(87) International Publication No :WO 2025/010408
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)CIRIK, Ali Cagatay
3)DINAN, Esmael Hejazi
4)JEON, Hyoungsuk
5)KIM, Taehun
6)PRASAD, Gautham

(57) Abstract :
A method includes receiving, by a wireless device from a first, source, cell, one or more radio resource control (RRC) messages. The messages includes first parameters of a first list of transmission configuration indicator (TCI) states of a second, candidate cell and second parameters of a second list of TCI states of the candidate cell. The method includes receiving from the first, source, cell a medium access control control element (MAC CE) triggering a layer 1 and/or layer 2 triggered mobility (LTM) cell switch to the second, candidate cell. The MAC CE includes a first field indicating the cell from a plurality of LTM candidate cells and a second field indicating a first TCI state of the first list. The method includes communicating with a base station of the candidate cell, using the first TCI state indicated in the MAC CE.

No. of Pages : 107 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517129875 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PRODUCING AROMATIC NITRILE COMPOUND AND METHOD FOR PRODUCING CARBONIC ACID ESTER

(51) International classification	:C07C 253/30, C07C 255/50, C07B 61/00, C07C 255/58, C07C 255/51
(31) Priority Document No	:2023-110314
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024147 :03/07/2024
(87) International Publication No	:WO 2025/009574
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SHINKAI Yousuke
4)HARADA Hidefumi
5)ISOBE Takehiko

(57) Abstract :
A method for producing an aromatic nitrile compound is provided by which the aromatic nitrile compound can be selectively obtained in high yield in a shortened reaction time using an aromatic amide compound and which can inhibit the formation of by-products. The above-mentioned problem was solved by the following method for producing an aromatic nitrile compound. The method for producing an aromatic nitrile compound includes a dehydration reaction in which an aromatic amide compound is dehydrated. The dehydration reaction includes a contact step in which the aromatic amide compound and a diluent are brought into contact with a catalyst in a gas phase. In the contact step, the temperature at which the aromatic amide compound and the diluent are brought into contact with the catalyst is 300°C or higher.

No. of Pages : 29 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130002 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEPARATING DEVICE ASSEMBLY AND ROOT CROP HARVESTER

(51) International classification :A01D 33/02, A01D 33/04, A01D 33/08
(31) Priority Document No :20 2023 103 583.3
(32) Priority Date :28/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/066983
Filing Date :18/06/2024
(87) International Publication No :WO 2025/002919
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DETTMER, Franz-Josef
2)KOLBECK, Ludger

(57) Abstract :
The invention relates to a separating device assembly for a root crop harvester, in particular for a potato or onion lifter, comprising at least one circulating conveyor element, via which the harvested crops are to be transported, and a first separating device which is provided with a first separating device frame and which is arranged over the conveyor element such that the harvested crops to be transported are processed in a working zone on the conveyor element. The invention is characterized in that the separating device assembly has at least one first adjusting device which is arranged on the first separating device frame, at least one second separating device which is provided with an additional second separating device frame, and at least one second adjusting device which is arranged on the second separating device frame, wherein the first separating device can be removed from the working zone by means of the first adjusting device, and the second separating device can be transferred to the working zone by means of the second adjusting device.

No. of Pages : 20 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132658 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DPP1 INHIBITOR INTERMEDIATE, AND PREPARATION METHOD THEREFOR AND USE THEREOF IN MEDICINES

(51) International classification :C07C 269/04
(31) Priority Document No :202310763816.9
(32) Priority Date :27/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101177
Filing Date :25/06/2024
(87) International Publication No :WO 2025/002093
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHU, Fengfei
3)DOU, Ying

(57) Abstract :
The present invention relates to a compound as represented by formula (I) and a method for preparing an intermediate thereof. The method uses inexpensive starting materials and multi-step telescoping reactions, is simple and convenient in terms of post-treatment operation, achieves a high yield, is high in terms of the chemical and chiral purity of a product, and is suitable for large-scale industrial production.

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128857 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONNECTOR MODIFIED SYNTHETIC RIG-I AGONISTS AND METHODS OF USING THE SAME

(51) International classification	:A61K 31/7125, A61K 31/713, A61P 31/12, A61P 37/04
(31) Priority Document No	:63/468612
(32) Priority Date	:24/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030546 :22/05/2024
(87) International Publication No	:WO 2024/243293
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)IYER, Radhakrishnan, P.

(57) Abstract :
The present invention provides a composition comprising a nucleic acid compound capable of inducing interferon production wherein the nucleic acid compound comprises a first nucleic acid sequence and a second nucleic acid sequence, wherein the first nucleic acid sequence and the second nucleic acid sequence are complementary to each other and hybridize to form a double-stranded section of 8 or more base pairs and less than 20 base pairs; and wherein the two nucleic acid molecules are connected through a connector element that binds to a nucleotide of the first nucleic acid sequence and to a nucleotide of the second nucleic acid sequence.

No. of Pages : 96 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025

(21) Application No.202517129052 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SURGICAL INSTRUMENT FOR ELECTROCAUTERY

(51) International classification	:A61B 18/14, A61B 17/29, A61B 34/30, A61B 18/00, A61B 17/00
(31) Priority Document No	:10-2023-0080329
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008582 :21/06/2024
(87) International Publication No	:WO 2024/262979
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIM, Tae Hyun
3)CHOI, Mi Ryoung
4)LEE, Jae Yeong
5)PARK, Tae Jin
6)LEE, Dong San

(57) Abstract :
The present disclosure is directed to providing a surgical instrument for electrocautery, and more particularly, to a surgical instrument for electrocautery, which may be mounted on a robotic arm or operable manually to be used in laparoscopic surgery or various other surgeries and has improved insulating performance.

No. of Pages : 73 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132213 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : KV7 MODULATORS

(51) International classification	:C07D 213/61, C07D 213/63, C07C 237/20, C07D 277/24, C07D 401/12
(31) Priority Document No	:23181831.1
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068157 :27/06/2024
(87) International Publication No	:WO 2025/003343
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)DYHRING, Tino
5)CHRISTOPHERSEN, Palle
6)JACOBSEN, Thomas Amos
7)POULSEN, Pernille Hartveit
8)STRØBÆK, Dorte
9)BODDUM, Jessica Klein

(57) Abstract :
The present invention provides novel compounds (I) which modulate the Kv7 potassium channels. Separate aspects of the invention are directed to pharmaceutical compositions comprising said compounds and uses of the compounds to treat disorders responsive to the activation of Kv7 potassium channels.

No. of Pages : 156 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132230 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM FOR RECOVERING VOLATILE PT AND/OR RH AND METHOD THEREOF

(51) International classification	:C22B 7/00, C01B 21/26, C04B 35/50, C22B 11/02, B01J 23/10
(31) Priority Document No	:23183867.3
(32) Priority Date	:06/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068982 :05/07/2024
(87) International Publication No	:WO 2025/008502
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WALLER, David

(57) Abstract :
The present disclosure discloses a catalytic system comprising a Pt-containing and/or Rh- containing catalyst, and a recovery system downstream of the catalyst, wherein the recovery system comprises one or more oxide of a rare earth metal selected from the group consisting of Er2O3, Sm2O3 and Yb2O3. The present disclosure further relates to the use of one or more oxides of a rare earth metal selected from the group consisting of Er2O3, Sm2O3, and Yb2O3 for recovering volatile Pt and/or Rh, and to a method for recovering volatile Pt and/or Rh.

No. of Pages : 17 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132287 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : 6-(6-(((1 R,2R,3S,5S)-2-FLUORO-9-AZABICYCLO[3.3.1]NONAN-3-YL)(METHYL)AMINO)PYRIDA ZIN-3- YL)-2-METHYLBENZO[D]OXAZOL-5-OL AS A SPLICING MODULATOR FOR THE TREATMENT OF NEUROLOGICAL DISEASES

(51) International classification	:C07D 451/14, A61K 31/439, A61P 25/00, A61P 25/28, A61P 35/00
(31) Priority Document No	:63/511248
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036007 :28/06/2024
(87) International Publication No	:WO 2025/006878
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LUCAS, Brian

(57) Abstract :
Described herein is 6-(6-(((lR,2R,3S,5S)-2-fluoro-9- aza bicyclo[3.3.1]nonan-3-y l)(methyl)a mino) pyridazin-3-y l)-2- methylbenzo[d]oxazol-5-ol (structure B) as a small molecule splicing modulator (SMSM) of mRNA, such as pre-mRNA, encoded by genes, for the treatment of neurological and neurodegenerative diseases, such as e.g. Huntigton's disease, and brain cancer.

No. of Pages : 34 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132289 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NETWORK PERFORMANCE DETECTION

(51) International classification	:H04L 43/065, H04L 43/0829, H04L 43/16
(31) Priority Document No	:2310669.3
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/US2024/037301 :10/07/2024
(87) International Publication No	:WO 2025/014997
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)HARTMAN, James Paul

(57) Abstract :
A method of determining network performance of metering devices in communication with a root node (200), comprising exchanging messages (300) between the root node (200) and the metering devices; storing (302), in a live log memory (210), log entries indicative of the messages exchanged; continuously copying (306) the log entries to a back-up log memory (212), when the log entries stored in the live log memory reach a storage threshold; deleting (308) the log entries stored in the live log memory (210) once they have been copied to the back-up log memory (212); continuously determining, using the log entries stored in the back-up log memory (212), a frequency of messages exchanged; continuously storing, in a performance summary memory (214), data indicative of the determined frequency of messages exchanged and using that data to determine whether one or more of the metering devices are experiencing network performance issues.

No. of Pages : 27 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130451 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR DYNAMIC PROTECTIONS OF POWER CHANNELS

(51) International classification	:G05D 1/82, G05D 1/24, G05D 1/485, B64C 29/00, B64U 50/19
(31) Priority Document No	:63/512784
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037420 :10/07/2024
(87) International Publication No	:WO 2025/015072
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DEPENBUSCH, Nathan Thomas
2)CARNO, Alessandra
3)BENEKE, Alfonso Noriega

(57) Abstract :
Systems and methods for flight control of aircrafts driven by electric propulsion systems and other types of vehicles are disclosed, including method for allocating power to components of a high-voltage bus of an aircraft. The method comprises receiving an input indicative of an operation command; calculating, based on the received input, a total power demand associated with a plurality of components connected to the high-voltage bus, each component having a respective component power demand; comparing the total power demand to a high-voltage bus power limit assigned to the high-voltage bus to determine a difference between the high-voltage bus power limit and the total power demand; determining power allocation to each of the components connected to the high-voltage bus based on the difference between the high-voltage bus power limit and the total power demand; and allocating power to each component connected to the high-voltage bus using the determined power allocation.

No. of Pages : 58 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130563 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITIONS

(51) International classification	:A61K 9/20, A61K 47/02, A61K 47/38
(31) Priority Document No	:23175788.1
(32) Priority Date	:26/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064426 :24/05/2024
(87) International Publication No	:WO 2024/245953
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AL HUSBAN, Farhan Abdel Karim Mohammad
2)MORGAN, Tomos Rees

(57) Abstract :
The present specification relates to pharmaceutical compositions comprising Compound [I] ((S)-4- amino-N-(1-(4-chlorophenyl)-3-hydroxypropyl)-1-(7H-pyrrolo[2,3-d]pyrimidin-4-yl)piperidine-4- carboxamide), microcrystalline cellulose (MCC) and dicalcium phosphate anhydrous (DCPA), for example tablets with immediate release properties.

No. of Pages : 37 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130610 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MAGNETIC DRIVE APPARATUS FOR TRANSLATING ROTATIONAL MOTION TO NUTATIONAL MOTION

(51) International classification	:A61M 60/20, A61M 60/205, A61M 60/443, A61M 60/459, A61M 60/462
(31) Priority Document No	:18/332940
(32) Priority Date	:12/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032244 :03/06/2024
(87) International Publication No	:WO 2024/258663
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)WAMPLER, Richard
2)LANCISI, David
3)MASTROMATTEI, Robert

(57) Abstract :
A magnetic driver generates a magnetic field that rotates about an axis and induces nutation in a disc with an array of magnets (wobble plate). The magnetic driver can be a drive disc with an array of magnets and rotated by a drive motor, or can be electromagnetic coils sequentially energized, to provide the rotating magnetic field. The wobble plate nutates about the axis of the rotating magnetic field but is constrained from rotating about the axis. The wobble plate can be enclosed in a pump housing where nutation of the wobble plate causes pumping of a fluid to occur, such as in an implanted Left Ventricular Assist Device (LVAD) or a Total Artificial Heart (TAH). Driven in reverse, an input pumping fluid may induce nutation of the wobble plate which in turn induces rotary motion of a drive disc that drives a generator or a motor/generator.

No. of Pages : 31 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202517130613 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CARBON CAPTURE

(51) International classification :B01D 53/14
(31) Priority Document No :23185040.5
(32) Priority Date :12/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069539
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012335
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HOLLINGSWORTH, Nathan
3)GREER, Adam
4)COULTAS, David Robert

(57) Abstract :
Methods, processes, compositions, systems and uses for separating acidic gases such as carbon dioxide from a gaseous mixture containing such acidic gases, utilising a dispersion of at least one organic base and a base oil, the dispersion further comprising at least one surfactant.

No. of Pages : 33 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517133058 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HETEROARYL DERIVATIVES AS DDRS INHIBITORS

(51) International classification :C07D471/04,C07D487/04,C07D498/04
(31) Priority Document No :23177905.9
(32) Priority Date :07/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065550
Filing Date :06/06/2024
(87) International Publication No :WO 2024/251855
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SPENCER, Jonathan Andrew
4)WHITTAKER, Benjamin Paul
5)HAMASOVA, Zuzana
6)RIZZI, Andrea
7)MAZZUCATO, Roberta
8)LEVANTO, Stefano
9)CHAPMAN, Robert Stuart Laurie
10)FUMAGALLI, Gabriele
11)IOTTI, Nicolò
12)GIULIANI, Marta
13)STIMPSON, Dean Alfie

(57) Abstract :
The present invention relates to compounds of formula (I) inhibiting Discoidin Domain Receptors (DDR inhibitors), methods of preparing such compounds, intermediate compounds useful in such preparations, pharmaceutical compositions containing them and therapeutic use thereof. The compounds of the invention may be useful for instance in the treatment of many disorders associated with DDR mechanisms.

No. of Pages : 222 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517133061 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOWER NOZZLE ATTACHMENT/DETACHMENT DEVICE

(51) International classification :B22D 41/34
(31) Priority Document No :2023-092600
(32) Priority Date :05/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/019481
Filing Date :28/05/2024
(87) International Publication No :WO 2024/252976
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)NIMURA, Asaki
4)YOSHIMURA, Mamoru

(57) Abstract :
Provided is a lower nozzle attachment/detachment device capable of reliably attaching and detaching a lower nozzle. The present invention provides a lower nozzle attachment/detachment device A for attaching and detaching a lower nozzle 72 made of refractory to or from a lower plate which is made of refractory and which is attached to a sliding nozzle device 7, the lower nozzle attachment/detachment device A including: a holding tool 1 that can be attached to and removed from a holding metal frame for holding the lower nozzle 72; a robot arm 2 having the holding tool 1 at a tip end thereof; a force sensor 3 for detecting a reaction force in a front-back direction and a reaction force in a rotation direction received by the holding tool 1 from the holding metal frame in conjunction with the operation of the robot arm 2; and a control unit 21 for monitoring and controlling the operation of the robot arm 2. The control unit 21 executes attachment/detachment of the lower nozzle 72 by controlling the operation of the robot arm 2 while monitoring each reaction force detected by the force sensor 3, and operating amounts of the robot arm in the front-back direction and the rotation direction.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPROVED PROCESS FOR SYNTHESIZING THIOPHENE FROM BUTADIENE AND SULFUR

(51) International classification :C07D333/08,C07D333/10,C07D333/28
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098813
Filing Date :07/06/2023
(87) International Publication No :WO 2024/250191
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YANG, Shunli

(57) Abstract :
The present invention belongs to the technical field of chemical synthesis, and provides an improved process for synthesizing thiophene from butadiene and sulfur, which solves an environmental protection problem in existing production apparatuses, and improves yield. An existing process is changed from having excess feed sulfur to having excess butadiene, and the amount of byproduct tar generated is reduced by 2/3. Reaction tail gas is pressurized, distilled and separated, which not only solves the problem of recycling excess butadiene, but also solves the problem of purifying a byproduct hydrogen sulfide, a byproduct sodium hydrosulfide having no odor. Before leaving the reaction system, crude thiophene and yellow water enter a product degassing tower and a yellow water degassing tower, respectively, and are heated to evaporate hydrogen sulfide and thiol, solving the problem of pollution during distillation and treatment of yellow water. With a cooling tower of the reaction apparatus, reflux liquid enters the bottom of the cooling tower, and no longer returns to a tar kettle as before, preventing the formation of a sulfur wall, such that the reaction apparatus can operate for a long time.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133074 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HOLDING APPARATUS, MACHINE TOOL AND MACHINING SYSTEM

(51) International classification	:B24B 33/02, B24B 33/10
(31) Priority Document No	:10 2023 116 737.5
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067588 :24/06/2024
(87) International Publication No	:WO 2025/003028
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KEUERLEBER, Jan

(57) Abstract :
The invention relates to a holding apparatus (1) by means of which at least one gearwheel (30) having an axial bore (31) is held in such a manner that the axial bore (31) can be honed along a machining axis (B) of the holding apparatus (1), wherein the holding apparatus (1) has at least one receiving device (2) for receiving a gearwheel (30) and also has a housing (3), relative to which the receiving device (2) is movably mounted in floating fashion, and/or such that it can be tilted to a limited extent, in a direction transverse to the machining axis (B), wherein the receiving device (2) has a supporting base (4) for axially supporting a gearwheel (30) to be received, wherein the receiving device (2) has a stop device (5), against which a gearwheel (30) placed axially on the supporting base (4) can be positioned radially in order for its radial position to be defined relative to the receiving device (2), wherein the receiving device (2) has at least one catch (6), which is biased counter to the stop device (5), wherein the catch (6) can be automatically latched into an external toothing formation (32) of a gearwheel (30) positioned radially against the stop device (5) in order to arrest the gearwheel with respect to an arresting direction of rotation (D) of the catch (6), to prevent the gearwheel from being able to rotate relative to the receiving device (2) receiving it.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133080 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISPLAY SUBSTRATE AND MANUFACTURING METHOD THEREFOR, AND DISPLAY DEVICE

(51) International classification :H10K 59/12
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/107719
Filing Date :17/07/2023
(87) International Publication No :WO 2025/015498
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LI, Yongqian
3)YUAN, Zhidong
4)DING, Luke
5)WU, Liu

(57) Abstract :
A display substrate and a manufacturing method therefor, and a display device. The display substrate comprises a plurality of repeating units (100); a repeating unit (100) comprises a display area (110) and a light-transmissive area (120); the display area (110) comprises a plurality of sub-pixels; a sub-pixel comprises a pixel driving circuit and a light emitting device; the pixel driving circuit comprises a first electrode plate (11), and the light emitting device comprises a first electrode (61); the display substrate comprises a plurality of conductive layers; the first electrode plate (11), an electrode plate connection electrode (50), and a first electrode (61) are arranged in different conductive layers; the first electrode plate (11) is connected to the electrode plate connection electrode (50) by means of a first electrode plate via hole (BV), and the first electrode (61) is connected to the electrode plate connection electrode (50) by means of a second electrode plate via hole (YV); the second electrode plate via hole (YV) is arranged on the side of the first electrode plate via hole (BV) close to the light-transmissive area (120).

No. of Pages : 64 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132793 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PLANT AND METHOD FOR CONVERTING MELTED PLASTICS INTO PETROCHEMICAL PRODUCTS

(51) International classification :C10G1/10,C10G9/28,C08J11/12
(31) Priority Document No :23176477.0
(32) Priority Date :31/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065113
Filing Date :31/05/2024
(87) International Publication No :WO 2024/246341
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MASTELLONE, Maria Laura

(57) Abstract :
Plant for converting a plastic melt into hydrocarbons comprising a moving bed cracking reactor for an oxygen-free plastic pyrolysis reaction to produce gaseous and liquid hydrocarbons and solid carbon-rich residues. A separate bubbling fluidized combustion bed reactor is connected to the cracking reactor through a loop of solid particles. Particles are cycled from the cracking reactor to the combustion reactor with a controlled mass rate and controlled temperature at the cracking reactor inlet. Particles and solid pyrolysis products leaving the cracking reactor outlet are discharged via a non-mechanical valve at a desired rate into the combustion reactor inlet. Particles and combustion products are pneumatically transported in a vertical transportation riser, separated from gas in a gas-solid separator, sent into a bubbling fluidized bed buffer for adjusting their temperature and sent into to the cracking reactor inlet via a non-mechanical valve at a desired rate.

No. of Pages : 20 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517132798 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AQUEOUS COMPOSITION COMPRISING AVERMECTINS

(51) International classification :A61K9/00,A61K9/10,A61K31/365
(31) Priority Document No :23183012.6
(32) Priority Date :03/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067326
Filing Date :20/06/2024
(87) International Publication No :WO 2025/008199
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RISCHER, Matthias
3)WISSEL, Philipp
4)HÄBERLEIN, Felix

(57) Abstract :
An aqueous composition is provided which comprises at least one surface modifier selected from a group consisting of cellulose derivatives, in particular hydroxypropylmethyl cellulose, methylcellulose and hydroxypropylcellulose, polyvinylpyrrolidones and derivatives thereof, alginates, carrageenan, collagens, polyoxyethylene-polyoxypropylene copolymers, polyalkylene glycols, lecithins, phospholipids, pegylated phospholipids, gelatine, cholesterol, casein, tragacanth, pectins, gums, especially gum arabic, dextran, polyoxyethylen stearates, polyvinyl alcohol, polyethylene glycols, triethanolamine, tocopherol-polyethylene glycols and combinations thereof in an amount from 0.05% by weight to 15% by weight, based on the total weight of the composition, at least one active pharmaceutical ingredient selected from the group of avermectins in an amount from 2% by weight to 15% by weight, based on the total weight of the composition, having a mean particle size of 0.01 µm to 20 µm, and water in an amount from 70% by weight to 97.9% by weight, based on the total weight of the composition. Preferably, the at least one active pharmaceutical ingredient selected from the group of avermectins is ivermectin. Further, the aqueous composition is preferably for use in a pharmaceutical composition or medicament, wherein preferably for the use in the prevention or treatment of viral diseases, in particular for use in the prevention or treatment of a SARS-Covid-2 infection or of a HIV infection.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132866 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHODS FOR MULTIPLEXING WITH MODULATION ON ZEROS

(51) International classification :H04L 27/26
(31) Priority Document No :23183462.3
(32) Priority Date :04/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068916
Filing Date :04/07/2024
(87) International Publication No :WO 2025/008475
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JUNG, Peter
3)WALK, Philipp
4)HEUERMANN, Kai
5)WIERUCH, Dennis

(57) Abstract :
A first aspect of the present disclosure is related to a device for providing a communication signal, configured to: - provide a base signal, wherein the base signal is based on modulation on zeros, MOZ, wherein a zero-vector is chosen from a zero-constellation vector-set, to encode data into a data zero-vector, and in particular a guard zero-vector, to provide control information or to shape properties of the base signal.

No. of Pages : 34 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132867 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STEEL SHEET, PLATED STEEL SHEET, AND AUTOMOBILE MEMBER

(51) International classification	:C22C 38/00, C21D 9/46, C22C 38/58, B23K 11/16
(31) Priority Document No	:2023-116860
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025302 :12/07/2024
(87) International Publication No	:WO 2025/018302
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)URANAKA, Masaaki
4)TAKEBAYASHI, Hiroshi

(57) Abstract :
The present invention addresses the problem of providing a steel sheet and a plated steel sheet having high LME resistance. The steel sheet according to the present invention has a tensile strength of 780 MPa or more, includes a predetermined chemical component, and has a surface roughness of 3.0 μm or less in Ra, wherein the depth having a C concentration of 0.02% or less as measured by GDS in a thickness direction from the surface of the steel sheet is 3 μm or more, and the thickness of a layer having an area ratio of ferrite of 90% or more in the sheet thickness direction from the surface of the steel sheet is 3 μm or more, the steel sheet satisfying 0.45 = I(110) / (I(110) + I(200) + I(211)) = 0.90, where I(110) is the diffraction intensity corresponding to the (110) plane, I(200) is the diffraction intensity corresponding to the (200) plane, and I(211) is the diffraction intensity corresponding to the (211) plane, in oblique incident X-ray diffraction at an incident angle of 1° with respect to the surface of the steel sheet.

No. of Pages : 32 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130311 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MITOCHONDRIA SPECIFIC TRANSCRIPTION INHIBITOR COMPOUNDS

(51) International classification	:C07F 9/6558, A61K 31/655, A61K 31/675, A61P 35/00, C07F 9/655
(31) Priority Document No	:63/524820
(32) Priority Date	:03/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056519 :03/07/2024
(87) International Publication No	:WO 2025/008773
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KANGASMETSA, Jussi
4)DIPISA, Filippo

(57) Abstract :
Mitochondria specific transcription inhibitors may be used to target and eliminate cancer stem cells and may be used as therapeutic agents for the treatment of cancer, including reducing the likelihood of and/or preventing tumor recurrence and metastasis. The mitochondria specific transcription inhibitor compounds disclosed herein have demonstrated inhibition of tumorsphere forming capacity, migration and stemness-related signaling in cancer stem cells. These properties result from selective inhibiting of mitochondrial transcription targeting mitochondrial RNA polymerase (POLRMT) in cancer cells.

No. of Pages : 56 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133458 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EXTRAPOLATION FOR INTRA PREDICTION

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/117, H04N 19/159, H04N 19/176
(31) Priority Document No	:23306090.4
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066555 :14/06/2024
(87) International Publication No	:WO 2025/002851
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)DUMAS, Thierry

(57) Abstract :
Disclosed herein are systems, methods, and instrumentalities associated with applying extrapolation to intra prediction. A video coding device (e.g., a video encoder or a video decoder) as described herein may obtain a first set of reconstructed samples associated with a current block based on a determination that the current block may be coded (e.g., encoded or decoded) using an intra template matching prediction (IntraTMP) mode or an intra block copy (IBC) mode. The video coding device may be further configured to determine one or more block vectors associated with the current block or a neighboring block of the current block, and obtain a second set of reconstructed samples based on the one or more block vectors. The video coding device may code (e.g., encode or decode) the current block based on the first set of reconstructed samples and the second set of reconstructed samples.

No. of Pages : 31 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133459 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EXTENDED NSPT USAGE FOR ENLARGED BLOCK SIZES

(51) International classification	:H04N 19/12, H04N 19/122, H04N 19/129, H04N 19/132, H04N 19/176
(31) Priority Document No	:23306116.7
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066293 :12/06/2024
(87) International Publication No	:WO 2025/002817
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)GALPIN, Franck
4)BORDES, Philippe

(57) Abstract :
Systems, methods, and instrumentalities are disclosed herein for the field of video compression. In examples, a video encoding device may identify a residual block. The residual block may be associated with a primary transform index and a secondary transform index. The video encoding device may determine whether the secondary transform index is non-zero and an enlarged non-separable primary transform (NSPT) is allowed. Based on the secondary transform being non-zero and the enlarged NSPT being allowed, the video encoder may derive a reduced residual block size from a residual block size associated with the residual block, down-sample the residual block to the reduced residual block size, apply NSPT to the reduced residual block to obtain a transformed reduced block, perform quantization, transformation, and entropy coding of the transformed reduced block. The primary transform index and the secondary transform index may be encoded.

No. of Pages : 31 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133545 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENHANCED OBJECT MASK SEI MESSAGE

(51) International classification	:H04N 19/17, H04N 19/46, H04N 19/70, H04N 21/431
(31) Priority Document No	:23306115.9
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066075 :11/06/2024
(87) International Publication No	:WO 2025/002790
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)DE LAGRANGE, Philippe
4)SALMON-LEGAGNEUR, Charles

(57) Abstract :
Systems, methods, and instrumentalities are disclosed herein associated with enhanced object mask SEI messages. In examples, a video device may obtain one or more syntax elements associated with video data. The one or more syntax elements may specify parameters (e.g., location parameters) associated with an object mask associated with a picture. The parameters may be related at least to a sample range of object mask samples around an object mask ID value. In examples, the parameters associated with the object mask may include a maximum sample value of the object mask and a minimum sample value defining the range of the object mask samples around the object mask ID value. In examples, the parameters associated with the object mask may be bounding box parameters associated with the object mask.

No. of Pages : 37 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133081 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NON-ORIENTED MAGNETIC STEEL SHEET AND METHOD FOR MANUFACTURING SAME

(51) International classification	:C22C 38/00, C21D 8/12, C21D 9/00, C21D 9/46, C22C 38/60
(31) Priority Document No	:2023-093004
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/013541 :27/05/2024
(87) International Publication No	:WO 2024/252769
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)OKUBO Tomoyuki
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4)SUEHIRO Ryuichi

(57) Abstract :
The objective of the present invention is to inexpensively provide an excellent non-oriented magnetic steel sheet achieving both punching workability and low iron loss. Provided is a non-oriented magnetic steel sheet having a component composition of C, Si, Mn, P, S, Al, N, Pb, and Ca, and including no more than 100 pieces/mm2 of Pb precipitates having a particle diameter of 10-100 nm, and between 0.1 pieces/mm2 and 1,000 pieces/mm2 (both inclusive) of Pb-Ca composite precipitates having a particle diameter of 0.5-5.0 μm. Also provided is a method for manufacturing a non-oriented magnetic steel sheet, the method comprising a hot rolling step, a hot-rolled sheet annealing step, a cold rolling step, and a finish annealing step. In the hot rolling step, a steel slab is heated at between 460°C and 540°C (both inclusive) for 5 min or more in a first phase, and at between 1,060°C and 1,140°C (both inclusive) for 20 min or more in a second phase. In the finish rolling, the steel sheet temperature FET on the inlet side of a first pass is set to between 940°C and 1100°C (both inclusive), and the reduction rate of the first pass is set to 40% or more. In the hot-rolled sheet annealing step, the annealing temperature is set to between 900°C and 1100°C (both inclusive).

No. of Pages : 45 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517133085 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOUNDS COMPRISING A NAPHTHYRIDINE OR PYRIDOPYRIMIDINE CORE AS PTC READ-THROUGH AGENTS

(51) International classification :C07D471/04,C07D519/00,A61P35/00
(31) Priority Document No :2310623.0
(32) Priority Date :11/07/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051804
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012643
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)BELL, Mark
3)FOLEY, David

(57) Abstract :
Disclosed are compounds of the formula (I), or a tautomeric form thereof, or a pharmaceutically acceptable salt or N-oxide thereof: (I) wherein R1, R2a, R2b, R3, R4, R5, and X are as defined herein. Compounds of the invention may be suitable for use in treating diseases/conditions which are associated with PTC mutations. Also disclosed are pharmaceutical compositions comprising the compounds; and the compounds for use in treating conditions or disorders which are associated with PTC mutations in a subject.

No. of Pages : 340 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133122 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BI-PREDICTION INTRA BLOCK COPY WITH LOCAL ILLUMINATION COMPENSATION

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/176, H04N 19/46, H04N 19/52
(31) Priority Document No	:23306079.7
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065675 :06/06/2024
(87) International Publication No	:WO 2025/002756
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHEN, Ya
3)NASER, Karam
4)POIRIER, Tangi

(57) Abstract :
Video coding may be performed using intra block copy (IBC) bi-prediction with bi-predictive local Illumination compensation (LIC). A bi-predictive LIC model may be derived for a CU coded in IBC mode. A bi-predictive LIC mode may be derived/signaled at CU-level, based on whether the CU is in BVP-merge mode or bi-predictive IBC merge mode. A bi-predictive LIC IBC mode may be controlled with high-level control(s). A decoder may determine a current block is coded using IBC mode; obtain first and second LIC parameters based on first and second block vectors associated with the current block; and decode the current block based on the first and second LIC parameters. An encoder may code the current block using IBC mode; obtain first and second LIC parameters based on first and second block vectors associated with the current block; and encode the current block based on the first and second LIC parameters.

No. of Pages : 46 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133128 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ARRAY SUBSTRATE AND DISPLAY APPARATUS

(51) International classification :G09G 3/3225
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/121348
Filing Date :26/09/2023
(87) International Publication No :WO 2025/065209
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GAO, Wenhui
3)JIANG, Zhiliang
4)WU, Jianpeng
5)HU, Ming

(57) Abstract :
An array substrate. The array substrate includes a plurality of pixel driving circuits; wherein a respective pixel driving circuit (PDC) of the plurality of pixel driving circuits comprises a driving transistor (Td), a first light emitting control transistor (T3), and a third reset transistor (Tr3); active layers (ACTd,ACT3,ACTr3) of the driving transistor (Td), the first light emitting control transistor (T3), and the third reset transistor (Tr3) are in a first semiconductor material layer (SML1); a first electrode (Sd) of the driving transistor (Td), a second electrode (D3) of the first light emitting control transistor (T3), and a second electrode (Dr3) of the third reset transistor (Tr3) are in the first semiconductor material layer (SML1); the first electrode (Sd) of the driving transistor (Td), the second electrode (D3) of the first light emitting control transistor (T3), and the second electrode (Dr3) of the third reset transistor (Tr3) are parts of a unitary structure; and the first electrode (Sd) of the driving transistor (Td), the second electrode (D3) of the first light emitting control transistor (T3), and the second electrode (Dr3) of the third reset transistor (Tr3) are connected to each other by one or more portions of the first semiconductor material layer (SML1).

No. of Pages : 42 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131283 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "COUPLING MECHANISM AND BATTERY PACK INCLUDING THE SAME"

(51) International classification	:H01M 50/262, H01M 50/204, H01M 50/271
(31) Priority Document No	:10-2023-0088509
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009609 :05/07/2024
(87) International Publication No	:WO 2025/014201
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KANG, Da Hoon

(57) Abstract :
A fastening mechanism according to an embodiment of the present invention may comprise: a head portion; a threaded portion fastened to the head portion; and a joining member that is formed along the outer circumference of the head portion on the threaded portion and melts when the temperature reaches at least a certain temperature.

No. of Pages : 11 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131375 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING TEST MATERIAL, METHOD FOR MEASURING DIFFUSIBLE HYDROGEN CONTENT, METHOD FOR EVALUATING DELAYED FRACTURE CHARACTERISTIC, METHOD FOR SELECTING METAL MATERIAL, AND METHOD FOR MANUFACTURING MEMBER

(51) International classification :G01N 33/207, G01N 33/2025
(31) Priority Document No :2023-140082
(32) Priority Date :30/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/024016
Filing Date :03/07/2024
(87) International Publication No :WO 2025/047109
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)MATSUDA Hiroshi

(57) Abstract :
Provided is a method for manufacturing a test material with which it is possible for the diffusible hydrogen content of a metal material having a welded portion to be measured accurately. The method for manufacturing a test material for measuring the diffusible hydrogen content of a metal material including a welded portion includes: a blow hole position identification step for identifying a blow hole position in a test material, which is a metal material having a welded portion; and a machining step for machining the blow hole identified in the blow hole position identification step so as not to have a closed structure, or for removing the blow hole.

No. of Pages : 30 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133802 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METADATA FOR SIGNALING SOURCE PICTURE TIMING INFORMATION

(51) International classification :H04N 19/172, H04N 19/31, H04N 19/70
(31) Priority Document No :63/511150
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034292
Filing Date :17/06/2024
(87) International Publication No :WO 2025/006241
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)YIN, Peng
3)SULLIVAN, Gary J.

(57) Abstract :
Methods, systems, and bitstream syntax are described for video coding and decoding using source picture timing information which is captured by an encoder and is signaled as metadata to a decoder to assist in decoding. The proposed methods include example syntax for signaling source picture timing metadata as supplemental enhancement information (SEI) messaging for both single-layer and multi-layer video sequences.

No. of Pages : 38 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133812 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : 5,6 UNSATURATED BICYCLIC HETEROCYLES USEFUL AS INHIBITORS OF NOD-LIKE RECEPTOR PROTEIN 3

(51) International classification	:A61P 29/00, A61P 37/00, C07D 487/04, C07D 519/00, A61K 31/5025
(31) Priority Document No	:63/505807
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031528 :30/05/2024
(87) International Publication No	:WO 2024/249539
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)HAYES, Donna A. A. W.
4)MCCLYMONT, Kyle S.
5)MERCHANT, Rohan Rajiv
6)TIAN, Maoqun

(57) Abstract :
Novel compounds of the structural formula (I), and pharmaceutically acceptable salts, hydrates and solvates thereof, are inhibitors of NLRP3 and may be useful in the treatment, prevention, management, amelioration, control and suppression of diseases mediated by NLPR3. The compounds of structural formula I may be useful in the treatment, prevention or management of diseases, disorders and conditions mediated by NLRP3 such as, but not limited to, gout, pseudogout, CAPS, NASH fibrosis, heart failure, idiophathic pericarditis, atopic dermatitis, inflammatory bowel disease, Alzheimer's Disease, Parkinson's Disease and traumatic brain injury.

No. of Pages : 85 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133813 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PUMP UNIT AND FLUID DISPENSER COMPRISING A PUMP UNIT OF THIS TYPE

(51) International classification :B05B 11/10
(31) Priority Document No :23177045.4
(32) Priority Date :02/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065139
Filing Date :02/06/2024
(87) International Publication No :WO 2024/246355
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)GREINER-PERTH, Jürgen

(57) Abstract :
The invention relates to a pump unit (10) for a fluid dispenser (100). A pump unit (10) of this type has a pump cylinder (30) and a pump piston (50), which can be moved relative to the pump cylinder (30) between an unactuated end position and an actuated end position. The pump unit (10) also has an inlet valve (16) at a fluid inlet (14) and an outlet valve (20) at a fluid outlet (18), as well as a return spring (70) with which the pump piston (50) is force-actuated in the direction of the unactuated end position. According to the invention, the return spring (70) is in the form of a tension spring and arranged in such a way that a cylinder-side end (72) of the return spring (70) and a piston-side end (74) of the return spring (70) are spaced apart from one another in a longitudinal direction when the pump chamber (12) reduces in size, thereby generating or reinforcing a state of tension in the return spring (70). At least sections of the return spring (70) are in the form of a cage spring, which has a wall (77) with a cylindrical or conical basic shape. The wall (77) of the cage spring has a structure formed by perforations (78), with node pieces (82) and spring bars (79) connecting the node pieces (82).

No. of Pages : 22 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132868 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FILLING A GROOVE WITH DUROMER IN AN ELECTRIC MACHINE

(51) International classification	:H02K 15/12, H02K 3/493, H02K 15/00
(31) Priority Document No	:23182126.5
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065912 :10/06/2024
(87) International Publication No	:WO 2025/002771
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)KIRCHNER, Klaus
5)PLOCHMANN, Bastian
6)WARMUTH, Matthias

(57) Abstract :
A groove closure of a winding groove of an electric machine is to be efficiently produced. For this purpose, a viscous duromer emulsion is provided, the duromer matrix of which is mixed with solid particles as a curing agent and magnetizable particles. The viscous duromer emulsion is introduced into the groove (1) of the electric machine in the form of a bead (10) for example. The viscous duromer emulsion is then heated so that the solid particles melt and react with the duromer matrix. Finally, the heated duromer emulsion is cured.

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132872 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EPINEPHRINE LIQUID FORMULATIONS

(51) International classification :A61K31/13,A61K31/135,A61K31/137
(31) Priority Document No :63/506780
(32) Priority Date :07/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033103
Filing Date :07/06/2024
(87) International Publication No :WO 2024/254522
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CALA, Christopher, Kegan
4)GEHLE-NOVAK, Jennifer
5)ROZEMBERG, Jessica

(57) Abstract :
The invention provides a liquid formulation comprising epinephrine or a pharmaceutically acceptable salt thereof. The formulation invention includes ascorbic acid and/or a pharmaceutically acceptable salt thereof, an isotonicity agent, and has a pH of about 3.0-5.0. The liquid formulation according to the invention is stable and ready-to-administer.

No. of Pages : 35 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132897 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FEDERATED LEARNING HYPERPARAMETER OPTIMIZATION

(51) International classification :G06N 3/098, G06N 3/0985
(31) Priority Document No :63/510298
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035584
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006581
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)AYDIN, Charles
3)SEED, Dale
4)LIU, Lu

(57) Abstract :
Described herein are methods for advanced federated learning hyperparameter optimization. Federated learning hyperparameter optimization presents challenges to machine-learning training that do not exist in centralize hyperparameter optimization. Issues such as lack of data visibility, model parameter aggregation strategies, communications overhead between federated learning servers and federated learning clients, federated learning training round schedules, and availability of federated learning clients need to be addressed. Certain enhancements may be made to federated learning training to improve the federated learning hyperparameter optimization process. This disclosure proposes the following enhancements: a method for configuring hyperparameters for federated learning training; a method for requesting federated learning hyperparameter optimization search space reduction; and a method for configuring federated learning hyperparameter optimization training rounds.

No. of Pages : 62 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517132898 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MARIBAVIR COMPOSITIONS AND USES THEREOF

(51) International classification :A61K9/00,A61K9/16,A61K31/7056
(31) Priority Document No :63/470161
(32) Priority Date :31/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055318
Filing Date :30/05/2024
(87) International Publication No :WO 2024/246841
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SUEDA, Katsuhiko

(57) Abstract :
The present disclosure provides novel methods and compositions for using maribavir in the treatment of pediatric and adolescent patient populations. The present disclosure also provides compositions of maribavir in the form of a powder for oral suspension, which are useful for patients with difficulty swallowing pills, including pediatric and adolescent patient populations.

No. of Pages : 81 No. of Claims : 71

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132899 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INFERENCING MODEL SELECTION AND MANAGEMENT

(51) International classification	:G06N 20/00, G06F 16/9035, G06N 3/082, G06N 3/096
(31) Priority Document No	:63/508432
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033978 :14/06/2024
(87) International Publication No	:WO 2024/259213
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)LY, Quang
4)MLADIN, Catalina

(57) Abstract :
Methods, apparatuses, and systems for inferencing model selection and management are described herein. In one aspect, a method can include sending, by a model selection and management client (MSMC) and to a model selection and management service (MSMS), a management service request; receiving, by the MSMC and from the MSMS, a notification indicating a request for a model selection by the MSMC; and sending, by the MSMC and to the MSMS, a model selection message indicative of a machine learning model selected by the MSMC.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132935 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FORCE MEASUREMENT DURING CAN END SHELL FORMING

(51) International classification :B21D 37/00, B21D 51/38
(31) Priority Document No :63/508157
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033899
Filing Date :13/06/2024
(87) International Publication No :WO 2024/259162
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)NOBREGA, Carlos
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4)HICKEY, Stewart Edward

(57) Abstract :
A tooling assembly (102) for forming a can end shell includes an upper tool assembly (104), a lower tool assembly (106), and at least one force measurement device (132) within at least one of the upper tool assembly (104) or the lower tool assembly (106). The upper tool assembly (104) and the lower tool assembly (106) cooperate to form a can end shell from a metal blank in a can end shell forming process. The force measurement device (132) measure loads in the upper tool assembly (104) and/or the lower tool assembly (106). A method of forming the can end shell includes receiving the metal blank between the upper tool assembly (104) and the lower tool assembly (106), causing the upper tool assembly (104) to cooperate with the lower tool assembly (106) such that at least one upper forming surface and at least one lower forming surface form the metal blank into the can end shell, and measuring a load using the force measurement device (132).

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130909 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OUTLET PIPE BEND

(51) International classification	:E03C 1/12, E03C 1/122, E03D 11/18, F15D 1/04, E03D 11/17
(31) Priority Document No	:23185277.3
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068971 :05/07/2024
(87) International Publication No	:WO 2025/012108
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MAHLER, Alfred

(57) Abstract :
The invention relates to an outlet pipe bend (1) for discharging a multi-phase flow medium, in particular consisting of water, solids, and air, comprising a first pipe section (2) which extends along a first central axis (M1), an offset section (3) which adjoins the first pipe section (2) and has an offset section outer side (4) and an offset section inner side (5), said offset section (3) extending along an offset axis (U) and changing the direction of the flow medium with respect to the first pipe section (2), and a second pipe section (6) which adjoins the offset section (3) and extends along a second central axis (M2), wherein the first central axis (M1) and the second central axis (M2) form an angle between 80° and 100°, in particular an angle of 90°, and in the installed position the first central axis (M1) runs perpendicularly to the vertical direction (L). The outlet pipe bend (1) additionally has at least one guide wall (7) which extends into the cross-section of the outlet pipe bend (1) and comprises a first lateral surface (8) and a second lateral surface (9), and the guide wall (7) is arranged in the offset section (3) on the offset section outer side (4) and/or in the second pipe section (6).

No. of Pages : 16 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130947 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRANSDERMAL DRUG DELIVERY SYSTEM AND USES THEREOF

(51) International classification :G16H 20/10, G16H 10/60, G16H 50/30
(31) Priority Document No :63/504475
(32) Priority Date :26/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/031005
Filing Date :24/05/2024
(87) International Publication No :WO 2024/249305
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)DEGOLYER, Donald
3)MILLER, Darren Leo

(57) Abstract :
The present disclosure provides transdermal drug delivery systems, methods, and platforms. In one example, the smart patch includes a drug-containing layer, a communication interface, and one or more sensors configured to detect a status change of the smart patch to the smart patch, the status change of the smart patch including one or more of removing a packaging from the smart patch and applying the smart patch to skin of the patient. The smart patch further includes a processor communicatively coupled to the one or more sensors and the communication interface, wherein the processor is configured to perform operations including automatically transiting between a plurality of working conditions based on the status change of the smart patch, the plurality of working conditions of the smart patch comprising a hibernation mode, a sleep mode, and a work mode and transmitting smart patch usage data via the communication interface.

No. of Pages : 87 No. of Claims : 103

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134469 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SECONDARY BATTERY AND ELECTRONIC DEVICE

(51) International classification	:H01M 10/0525, H01M 4/13, H01M 50/186
(31) Priority Document No	:202310773706.0
(32) Priority Date	:28/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100143 :19/06/2024
(87) International Publication No	:WO 2025/001946
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YAN, Dongyang
2)JIANG, Nan
3)ZENG, Qiao

(57) Abstract :
A secondary battery and an electronic device. The secondary battery comprises a housing, an electrode assembly disposed in the housing, and a first conductive plate. The electrode assembly is of a stack structure, and comprises first electrode sheets, separators, and second electrode sheets which are sequentially stacked in a first direction. The first conductive plate is connected to the first electrode sheets, and extends out of the housing in a second direction perpendicular to the first direction. The first electrode sheets comprise a first outer electrode sheet located on the outermost layer in the electrode assembly, and when viewed from a third direction perpendicular to both the first direction and the second direction, the first outer electrode sheet comprises a first area and a second area connected in the second direction. When viewed from the third direction, the first area comprises a first end connected to the second area and a second end disposed opposite to the first end in the second direction. The first area extends from the first end in a direction deviating from the second direction, and the second end is farther away from the second electrode sheet in the first direction than the first end. The secondary battery can improve the overcharge resistance.

No. of Pages : 34 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134488 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ZERO DIFFUSION BREAK BETWEEN STANDARD CELLS USING THREE- DIMENSIONAL CROSS FIELD EFFECT SELF-ALIGNED TRANSISTORS

(51) International classification	:H01L 27/02, H01L 21/822, H01L 27/06, H01L 29/423, H01L 29/786
(31) Priority Document No	:18/326835
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030234 :20/05/2024
(87) International Publication No	:WO 2024/249160
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SCHULTZ, Richard
2)ROWHANI, Omid

(57) Abstract :
An apparatus and method for efficiently creating layout of standard cells to improve floor planning of a chip. In various implementations, an integrated circuit uses multiple standard cells with an absence of diffusion breaks at cell boundaries. The standard cells use vertically stacked non-planer transistors. Multiple transistors are formed with an active region having a length between a source region and a drain region of a single transistor. Therefore, the active regions of these transistors are not formed across multiple gate terminals. By having active regions of these transistors formed across a single gate terminal of a single transistor, there is sufficient spacing to provide electrical isolation between two active regions of the two adjoining standard cells. This is true even when the two adjoining standard cells share a source/drain region at the cell boundaries. Accordingly, forming diffusion breaks at the edges of these standard cells can be skipped.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133135 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NOVEL FORMULATIONS

(51) International classification :A61K9/113,A61K31/7088,A61K47/10
(31) Priority Document No :63/510985
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035999
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006870
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SHUR, Jagdeep
3)RAPEPORT, William Garth
4)IYER, Radhakrishnan P.
5)SOBOLOV, Susan

(57) Abstract :
The present invention provides inter alia aqueous liquid pharmaceutical formulations comprising a surfactant component and a polynucleotide molecule. The formulations of the present invention are for use as medicaments, for example for use in the treatment or prevention of viral infection and disease associated with viral infection.

No. of Pages : 131 No. of Claims : 63

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133161 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REFRIGERATOR

(51) International classification	:F25D 17/06, F25D 17/04, F25D 17/08, F25D 29/00, F25D 11/02
(31) Priority Document No	:10-2023-0092449
(32) Priority Date	:17/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/006766 :20/05/2024
(87) International Publication No	:WO 2025/018548
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)CHO, Yongbum
3)PARK, Dohyun
4)KIM, Kihwang

(57) Abstract :
The present invention relates to a refrigerator comprising: a cabinet; a first switchable chamber which is provided at one side of the cabinet, and which can be switched to freezing temperature or refrigeration temperature; a second switchable chamber which is provided at the other side of the cabinet, and which can be switched to refrigeration temperature or room temperature; an evaporator which is provided in the cabinet, and which produces cold air; and a first grill pan assembly disposed at the rear of the first switchable chamber, wherein the first grill pan assembly includes: a first grill pan; a shroud which is disposed at the rear of the first grill pan, and which includes a first flow path part for supplying the cold air to the first switchable chamber and a second flow path part that is formed on the opposite side of the first flow path part and that supplies the cold air to the second switchable chamber; a shroud cover disposed at the rear of the shroud; a first fan which is provided in the first flow path part, and which causes the cold air of the evaporator to flow in the first flow path part; a second fan which is provided in the second flow path part, and which causes the cold air of the evaporator to flow in the second flow path part; and a damper which is provided in the second flow path part, and which causes the cold air moved by the second fan to selectively flow to the second switchable chamber, and the shroud cover covers the second fan and the damper at the rear thereof.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133169 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BIOREACTOR SYSTEM AND METHODS

(51) International classification	:C12M 1/00, C12M 1/12, C12M 1/04
(31) Priority Document No	:2309777.7
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/068398
Filing Date	:28/06/2024
(87) International Publication No	:WO 2025/003498
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KEGLER, Ian Ross
3)SRIDHARA, Pruthvi Kumar Bangalore

(57) Abstract :
A bioreactor systems and processes for the production of biomass are provided. The systems comprise: at least one bioreactor unit which comprises at least one liquid-containable compartment. The liquid- containable compartment comprises, (i) a first wall, wherein the first wall comprises a composite membrane that is permissible to transfer of gases therethrough, wherein the composite membrane comprises at least one barrier layer and at least one reinforcement layer; and (ii) a second wall, wherein the second wall comprises material that is optically transmissible to visible light and that is substantially less gas permeable than the first wall, wherein the first and second walls cooperate to define the liquid-containable compartment within the bioreactor unit.

No. of Pages : 109 No. of Claims : 57

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133195 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BONDED ASSEMBLY AND METHOD FOR THIS ASSEMBLY

(51) International classification :F16B 47/00, B29C 65/00, B32B 7/12
(31) Priority Document No :FR2306806
(32) Priority Date :28/06/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/050857
Filing Date :28/06/2024
(87) International Publication No :WO 2025/003617
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)DOUXCHAMPS, Gaspard

(57) Abstract :
The invention relates to a bonded assembly comprising a first element (4; 24) having a first bonding surface (4a; 24a) and a bearing region (4b; 24b) surrounding the first bonding surface, a second element (6; 26) having a second bonding surface (6a; 26a), a non-crosslinked mastic bead (12) surrounding the first and second bonding surfaces (4a, 6a; 24a, 26a) and squashed between the bearing region (4b; 24b) and the second element (6; 26), and a cured adhesive (8) in contact with the first and second bonding surfaces and isolated from the outside by a seal comprising the non-crosslinked mastic bead (12).

No. of Pages : 14 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133196 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL DEVICE AND CONTROL METHOD FOR RIDER ASSISTANCE SYSTEM

(51) International classification	:B60W 30/14, B60W 30/16, B60W 30/17, B60W 30/18, B60W 50/10
(31) Priority Document No	:2023-105364
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/IB2024/055423 :04/06/2024
(87) International Publication No	:WO 2025/003800
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PFAU, Lars

(57) Abstract :
The present invention provides a control device and control method capable of improving rider assistance performance. Specifically provided is a control device for a rider assistance system, said device comprising an execution unit for executing at least one action among a first automatic action for automatically stopping a leaning vehicle and a second automatic action for automatically starting or accelerating the leaning vehicle on the basis of operation state information indicating the state of an operation by a rider when an accelerator grip (120), which changes the drive power generated in the leaning vehicle by being rotated so that a reference section (P0) that is positioned at a reference angle (A0) when not subjected to a load by the rider of the leaning vehicle is positioned in a first angle range (?1), is in a second state in which the reference section (P0) is positioned in a second angle range (?2).

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134539 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHANE FERMENTATION METHOD AND METHOD FOR PRODUCING METHANE FERMENTATION ACCELERATOR

(51) International classification :C02F 11/00, C02F 11/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/021180
Filing Date :07/06/2023
(87) International Publication No :WO 2024/252565
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)KAJIMA Hiroshi
2)TACHIBANA Mineo
3)ABE Takeshi
4)JONO Koji

(57) Abstract :
This methane fermentation method comprises adding organic waste to a methane fermentation system to produce biogas containing methane, the method being characterized in that: a methane fermentation accelerator is used in combination with organic waste; the methane fermentation accelerator contains glycerin; and the content of an n-hexane extract is at most 10,000 mg/kg. The present invention provides: a methane fermentation method by which biogas containing methane can be efficiently produced from organic waste while utilizing glycerin; and a method for producing a methane fermentation accelerator which can accelerate methane fermentation.

No. of Pages : 37 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134566 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HIGH THROUGHPUT SCREEN FOR GENETIC VARIANTS ASSOCIATED WITH SHORT STATURE

(51) International classification	:C12Q 1/6897, C12N 15/10, C12Q 1/6883, A61K 38/00, A61K 38/18
(31) Priority Document No	:63/471634
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032942 :07/06/2024
(87) International Publication No	:WO 2024/254405
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHANGHAVI, Devanshi

(57) Abstract :
The present disclosure, relates, in general, to use of a high throughput screening method for identifying genetic mutations in genes, e.g., the natriuretic peptide receptor 2 (NPR2) gene, associated with CNP dysfunction and short stature disorders, and methods of treatment of short stature disorders.

No. of Pages : 49 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134571 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NUTRITIONAL COMPOSITION COMPRISING UREA, NON-DIGESTIBLE OLIGOSACCHARIDE, AND BIFIDOBACTERIA

(51) International classification	:A23L 33/135, A23L 33/10, A23L 33/21, A23L 33/00, A61K 35/745
(31) Priority Document No	:23182145.5
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068162 :27/06/2024
(87) International Publication No	:WO 2025/003346
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)BONGERS, Roger

(57) Abstract :
The invention relates to nutritional compositions for infants and in particular formulae for infants comprising human milk oligosaccharides, specific bifidobacteria, and urea as non-protein nitrogen source for improving the intestinal microbiota.

No. of Pages : 39 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134573 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CARRYING OUT A MEASURE ON A HYDRAULIC DEVICE

(51) International classification	:G05B 19/042, G05D 7/06, F15B 19/00
(31) Priority Document No	:10 2023 206 224.0
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067640 :24/06/2024
(87) International Publication No	:WO 2025/003051
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)FELLA, Jessica
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5)BUBLITZ, Kai
6)KLOR, Daniel
7)FUNSCH, Joachim
8)SERR, Christopher
9)ULLRICH, Daniel

(57) Abstract :
The invention relates to a method for controlledly carrying out a measure on a hydraulic device (1), in particular a hydraulic valve, having a hydraulic unit (1a), a control unit (1b) and a data-storage unit (1c), by a user, wherein the control unit (1b) of the hydraulic device (1) is connected to a computing unit (3) via a connector (2). In the method, which is being performed by the computing unit (3), the type of the hydraulic device (1) is first determined (S100) on the basis of identification data stored in the data-storage unit (1c) of the hydraulic device. Subsequently, on the basis of the measure and the type of the hydraulic device (1) that has been determined, at least one action is ascertained (S110) that has to be performed in order to carry out the measure. Information regarding the at least one action is displayed (S120) on a display of an I/O device (4) which is connected to the computing unit (3). The computing unit (3) determines (S130) whether the at least one action has been performed, and, if it is determined that the at least one action has been performed, a result of the action is determined (S140). Subsequently, it is determined (S150), on the basis of the result of the at least one action that has been performed, whether at least one further action has to be performed and, if it is determined that no further action is required to carry out the measure, the result of the actions performed is stored (S160) in the data-storage unit (1c). The invention also relates to a system for performing the method.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134574 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GENERATION AND APPLICATION OF EMBEDDINGS FOR LODGING ITEMS

(51) International classification	:G06N 20/00, G06Q 30/02, G06Q 50/12, G06Q 10/10, G06F 16/33
(31) Priority Document No	:18/221730
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:18/221730 :13/07/2023
(87) International Publication No	:WO 2025/014657
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PARTALAS, Ioannis

(57) Abstract :
Systems and methods of generating a set of vectors or embeddings that represent concepts and/or lodging items identified from review data (e.g., user reviews). Concepts and associated sentiments are identified within each review of the review data to generate labeled review data that is provided to a machine learning model that is programmed to iterate through each mention of each concept in each review of the labeled review data to update one or more embeddings corresponding to concepts and/or lodging items mentioned in each of the reviews. A multi-dimensional embedding space comprising embeddings or vectors for concepts and/or lodging items is then queried to provide results (e.g., to a user device).

No. of Pages : 54 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133197 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DUAL TRANSPORTERS AND METHODS OF USE

(51) International classification	:C07K 14/79, A61K 39/395, A61K 47/42, A61P 25/00, C12N 15/62
(31) Priority Document No	:63/509148
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034457 :18/06/2024
(87) International Publication No	:WO 2024/263558
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHAN, Darren
3)CHERF, Gerald Maxwell
4)CHEW, Kylie S.
5)DENNIS, Mark S.
6)KARIOLIS, Mihalis S.
7)MOSHKFOROUSH, Arash
8)THORNE, Robert G.
9)WELLS, Robert C.
10)ZUCHERO, Joy Yu

(57) Abstract :
Described are dual transporters and methods of making and using the dual transporters. The dual transporters bind to a blood brain barrier transport protein and a second protein that is expressed on the luminal surface of the blood brain barrier or is a brain retention protein. The dual transporters improve delivery to the central nervous system.

No. of Pages : 129 No. of Claims : 147

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133199 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR DETECTING AN INCREASED HYDROGEN CONCENTRATION IN A LIQUID AND/OR A GAS-LIQUID MIXTURE

(51) International classification	:C12M 1/00, G01N 21/31, G01N 21/78, G01N 33/00, G05D 11/13
(31) Priority Document No	:10 2023 205 706.9
(32) Priority Date	:19/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067057 :19/06/2024
(87) International Publication No	:WO 2024/261036
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MARKSTEINER, Markus

(57) Abstract :
The invention relates to a method for detecting an increased hydrogen concentration in a liquid (2), preferably in water, and/or in a gas-liquid mixture (3), which preferably contains water, comprising the steps: a) cleaving the hydrogen molecules contained in the liquid (2) and/or in the gas-liquid mixture (3) into two H+ protons each, b) measuring the pH in the region of the cleaved hydrogen molecules and c) comparing the measured pH with a pH of the liquid (2) and/or of the gas-liquid mixture (3) measured at an earlier point in time. The invention also relates to an apparatus (1) for implementing the method and to an electrochemical system comprising an apparatus (1) according to the invention.

No. of Pages : 8 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133205 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WATER BOTTLE HAVING VENTILATION AND PRESSURE RELIEF FUNCTION

(51) International classification :A47G 19/22
(31) Priority Document No :202310740165.1
(32) Priority Date :20/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/102760
Filing Date :27/06/2023
(87) International Publication No :WO 2024/259738
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LIANG, Huiwu
2)LIN, Jiachong

(57) Abstract :
A water bottle (100) having a ventilation and pressure relief function, comprising a bottle body (10) and a bottle cover (20) mounted at the upper end of the bottle body (10), wherein a vent hole (21) and a water through hole (22) which are communicated with the interior of the bottle body (10) are formed in the bottle cover (20); the water bottle (100) further comprises a water drinking tube (30), and the water drinking tube (30) is movably arranged on the bottle cover (20); when the water drinking tube (30) is at a first position, the vent hole (21) and the water through hole (22) are in a sealed state; when the water drinking tube (30) moves from the first position to a second position, the vent hole (21) is in an open state; when the water drinking tube (30) moves from the second position to a third position, the water drinking tube (30) is communicated with the water through hole (22). When a user needs to drink water, the user can first move the water drinking tube (30) from the first position to the second position to open the vent hole (21) for pressure relief and ventilation, and then move the water drinking tube (30) from the second position to the third position so that the water drinking tube (30) is communicated with the water through hole (22). In this way, accidental injuries to users due to spouting of hot water can be avoided, and a user can move the water drinking tube (30) to the first position at any time, so that the vent hole (21) and the water through hole (22) are sealed at the same time, thereby avoiding water leakage and facilitating carrying by the user.

No. of Pages : 12 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133206 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DELTA PATCHING FOR SHARED LIBRARIES

(51) International classification :G06F 8/65, G06F 8/71, G06F 9/445
(31) Priority Document No :18/353009
(32) Priority Date :14/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036724
Filing Date :03/07/2024
(87) International Publication No :WO 2025/019161
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LEI, Chon Fong
3)CHIKVINIDZE, Sopio
4)LI, Tianran
5)JI, Haifeng
6)HUGH, Eamon Dominic
7)SILVA VARGAS, Luis Ernesto

(57) Abstract :
A computing device may select, out of a plurality of versions of the shared library installed at the computing device, a most recent version of a shared library installed at the computing device that precedes a target version of the shared library as a baseline version of the shared library. The computing device may send, to a computing system, an update request that includes an indication of the baseline version of the shared library. The computing device may, in response to sending the update request, receive, from the computing system, a patch for patching the baseline version of the shared library to the target version of the shared library. The computing device may apply the patch to the baseline version of the shared library to generate the target version of the shared library.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133546 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MASTER MOLD FOR MANUFACTURING RETRO-REFLECTIVE SHEET MOLD AND MANUFACTURING METHOD THEREFOR

(51) International classification	:B29C 33/38, B29C 33/42, G02B 5/124
(31) Priority Document No	:10-2023-0075071
(32) Priority Date	:12/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2024/008090
Filing Date	:12/06/2024
(87) International Publication No	:WO 2024/258194
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KIM, Tae Hong

(57) Abstract :
Disclosed are a master mold for manufacturing a retro-reflective sheet mold and a manufacturing method therefor. The disclosed master mold used for manufacturing a mold for a retro-reflective sheet comprises: a lower layer; an upper layer provided on the lower layer; and a plurality of unit master molds provided on the upper layer. The plurality of unit master molds are continuously aligned without being spaced apart from each other in horizontal and vertical directions. Each unit master mold comprises: first and second surfaces in contact with each other to form a first angle; and third and fourth surfaces spaced apart from each other with the first and second surfaces interposed therebetween, wherein the third and fourth surfaces are surfaces inclined with respect to each other, and the first and second surfaces are in contact with the third and fourth surfaces.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133552 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CAMERA MODULE AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification	:H04N 23/68, H04N 23/54, H04N 23/55, G03B 3/10, G03B 13/36
(31) Priority Document No	:10-2023-0081717
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007978 :11/06/2024
(87) International Publication No	:WO 2025/005543
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHIM, Jaekyu
3)LEE, Kihuk

(57) Abstract :
This camera module comprises: a lens assembly including a lens; an optical refractive member for refracting the path of light that has passed through a part of the lens; an image sensor for converting received light into an electrical signal; a housing for accommodating the optical refractive member and the image sensor; a first driving unit for moving the image sensor in a first direction in which the distance between the optical refractive member and the image sensor is changed; and a second driving unit for moving the image sensor in a second direction and/or a third direction with respect to the housing, wherein the first driving unit can include: a first carrier for transferring, in the first direction, at least a part of the second driving unit, which accommodates the image sensor; and at least one first sphere disposed between the first carrier and the housing, and disposed such that the first carrier moves in the first direction with respect to the housing.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133572 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AIR-PERMEABLE PACKAGING MATERIAL FOR OXYGEN SCAVENGER AND METHOD FOR MANUFACTURING SAME

(51) International classification	:B65D 65/40, B65D 81/26
(31) Priority Document No	:2023-111440
(32) Priority Date	:06/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/023343
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/009462
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)MASUYAMA Tomohiro
3)WATANABE Risa

(57) Abstract :
This air-permeable packaging material for an oxygen scavenger includes, in the order given, the following: an outer layer containing a thermoplastic resin; an intermediate layer containing at least one selected from paper and nonwoven fabric; and an inner layer containing linear low-density polyethylene. The inner layer has a through hole H1, and the diameter f1 of the through hole H1 is 150-3000 μm. When differential scanning calorimetry is performed in a nitrogen atmosphere with the inner layer as a measurement sample, and under a condition in which the temperature is raised from 50°C to 200°C at 10°C per minute (temperature increase 1), then lowered from 200°C to 50°C at 10°C per minute (temperature decrease 1), and subsequently, raised again from 50°C to 200°C at 10°C per minute (temperature increase 2), during the process (temperature increase 2), the maximum heat absorption peak is at least 120°C.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133573 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VEHICLE BEHAVIOR CONTROL DEVICE, VEHICLE BEHAVIOR CONTROL METHOD, AND VEHICLE BEHAVIOR CONTROL PROGRAM

(51) International classification :B60G 17/015
(31) Priority Document No :2023-125689
(32) Priority Date :01/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020014
Filing Date :31/05/2024
(87) International Publication No :WO 2025/028001
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present disclosure provides a technology that makes it possible to reduce costs relating to a vehicle behavior control device. A vehicle behavior control device according to the present disclosure comprises: an i-th suspension that is provided to an i-th wheel (i = 1, 2, 3) among four wheels of the vehicle; a fourth suspension that is provided to the fourth wheel, which is not an i-th wheel; and a controller. The i-th suspension includes an i-th actuator, the position of which is controlled by the controller. The controller is configured so as to acquire a requested value of a behavior parameter for determining the behavior of the vehicle, convert the requested value of the behavior parameter into an i-th requested control force for the i-th wheel; calculate an i-th position control quantity of the i-th actuator, said i-th position control quantity being based on the i-th requested control force; and control the position of the i-th actuator in accordance with the i-th position control quantity.

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133877 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR RECOVERY OF A POLYALKYLENE TEREPHTHALATE BASED POLYMER FROM A COLORED POLYMERIC MATERIAL

(51) International classification :C08J11/08
(31) Priority Document No :23180073.1
(32) Priority Date :19/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066927
Filing Date :18/06/2024
(87) International Publication No :WO 2024/260969
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MANGOLD, Hannah Stephanie
3)THIEL, Indre
4)GARCIA ROMERO, Ivan

(57) Abstract :
The present invention relates in a first aspect to a process for recovery of a polyalkylene terephthalate based polymer from a colored polymeric material comprising polyalkylene terephthalate based polymer. A second aspect is related to polyalkylene terephthalate based polymer, which is depleted in colorant, obtained or obtainable from the process of the first aspect. A third aspect is related to the use of the polyalkylene terephthalate based polymer, which is depleted in colorant of the second aspect for textile applications, fiber applications, packaging applications or plastic applications, preferably for the production of food packaging, beverage packaging, clothing and foot wear, as well as to a method for preparing a textile from the polyalkylene terephthalate based polymer of the second aspect. A fourth aspect of the invention relates to a process comprising conversion of re-obtained polyalkylene terephthalate based polymer, and a fifth aspect is directed to a process comprising converting the residue.

No. of Pages : 64 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133878 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR RECYCLING OF A COLORED POLYMERIC MATERIAL INCLUDING DISCOLORATION AND CHEMICAL PROCESSING

(51) International classification	:C08J 11/08, C08J 11/14, C08J 11/24, C08J 11/28
(31) Priority Document No	:23180067.3
(32) Priority Date	:19/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066966 :18/06/2024
(87) International Publication No	:WO 2024/260990
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)TRAUT, Alexander
6)STAMMER, Achim

(57) Abstract :
A first aspect of the invention relates to a process for recycling of a colored polymeric material, wherein the colored polymeric material comprises (i) a polyalkylene terephthalate based polymer, (ii) a colorant and optionally (iii) a second polymer different from the polyalkylene terephthalate based polymer of (i) and optionally (iv) a third polymer different from the polyalkylene terephthalate based polymer of (i) and different from the second polymer of (iii), the process comprising (a) providing a colored polymeric material and a solvent system comprising gamma valerolactone (GVL); (b) contacting the colored polymeric material provided in (a) with the solvent system comprising GVL provided in (a) under conditions allowing for colorant removal but not allowing for dissolution of the polyalkylene terephthalate based polymer, thereby obtaining a solvent system, which is enriched in colorant compared to the solvent system provided, and a polymeric material, which is depleted in colorant compared to the colored polymeric material provided in (a); (c) depolymerisation or transesterification of the polymeric material, which is depleted in colorant obtained in (b); thereby obtaining monomers and/or oligomers or transesterification products. In a second aspect, the invention relates to a monomer, oligomer or transesterification product of a polyalkylene terephthalate based polymer obtained or obtainable by the process of the first aspect. A third aspect relates to a process comprising converting, preferably polymerizing, the monomers, oligomers or transesterification products of a polyalkylene terephthalate based polymer obtained from the process of the first aspect to obtain one or more polymer or polymer product. A fourth aspect relates to a process comprising converting the separated second polymer (iii) and/or the separated third polymer (iv) obtainable by or obtained from the process of the first aspect to obtain one or more monomer, polymer or polymer product.

No. of Pages : 60 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133879 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR REMOVAL OF ADDITIVES FROM A POLYMERIC MATERIAL

(51) International classification :C08J 11/08
(31) Priority Document No :23180065.7
(32) Priority Date :19/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066928
Filing Date :18/06/2024
(87) International Publication No :WO 2024/260970
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)THIEL, Indre
4)FERNANDEZ, Hector Alonso
5)PENA, Felix Poza

(57) Abstract :
A second aspect is related to polyalkylene terephthalate based polymer obtained or obtainable from the method of the first aspect. A third aspect relates to the use of the polyalkylene terephthalate based polymer of the second aspect for textile applications, fiber applications, packaging applications, plastic applications, automotive applications, electronic applications, whereas a fourth aspect is directed to a method for preparing a product comprising (I) providing polyalkylene terephthalate based polymer of the second aspect; (II) preparing a textile, a fiber, a packaging, a plastic, an automotive part, an electronic part from the polyalkylene terephthalate based polymer provided in (I). In a fifth aspect, the invention relates to a method comprising the further step of converting the re-obtained polyalkylene terephthalate based polymer obtained by the method according to the first aspect to obtain a polymer product. A sixth aspect is related to a method comprising the further step of converting a residue obtainable by or obtained by the method of the first aspect, and/or of converting an elastic fiber residue obtainable by or obtained by the method of the first aspect to obtain one or more monomer, polymer or polymer product.

No. of Pages : 54 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132936 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR OBTAINING FORMING FORCES OF CAN END FEATURES

(51) International classification	:B21D 37/00, B21D 51/38, B21J 15/00
(31) Priority Document No	:63/508136
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033900 :13/06/2024
(87) International Publication No	:WO 2024/259163
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JONES, Candice
3)NOBREGA, Carlos

(57) Abstract :
A can end conversion system (100) for forming features in a can end shell (103) includes a tooling station (102) with a tool assembly (112). The tool assembly (112) may at least partially form a can end feature in the can end shell (103) during a feature forming process. The tooling station (102) additionally includes a force measurement device (124) within the tooling station (102) for measuring loads in the tool assembly (112) during the feature forming process. A method of forming features in a can end shell (103) with a can end conversion system includes receiving the can end shell (103) at the tooling station (102), causing the tool assembly (112) to at least partially form a can end feature in the can end shell (103), and measuring a load in the tool assembly (112) of the tooling station (102) while at least partially forming the can end feature.

No. of Pages : 15 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132952 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FOLDABLE ELECTRONIC DEVICE

(51) International classification :G06F 1/16, H04M 1/02
(31) Priority Document No :10-2023-0085185
(32) Priority Date :30/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008986
Filing Date :27/06/2024
(87) International Publication No :WO 2025/005687
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)PARK, Changhee
2)RYU, Yeonhun
3)HA, Seonwoo

(57) Abstract :
An electronic device according to one embodiment of the present disclosure comprises: a foldable display; a first hinge assembly for folding the foldable display along a folding axis; and a housing (410) for accommodating at least a portion of the first hinge assembly, wherein the first hinge assembly includes a protrusion (432) protruding from a terminal surface of the first hinge assembly toward a first inner surface of the housing (410), and the terminal surface of the first hinge assembly and the first inner surface of the housing (410) may be formed in a direction perpendicular to the folding axis direction.

No. of Pages : 72 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133018 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STEEL SHEET, PLATED STEEL SHEET, AND AUTOMOBILE MEMBER

(51) International classification	:C22C 38/00, C21D 9/46, C22C 38/58, B23K 11/16
(31) Priority Document No	:2023-116836
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025321 :12/07/2024
(87) International Publication No	:WO 2025/018309
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)OKE, Takashi

(57) Abstract :
The present invention addresses the problem of providing a steel sheet and a plated steel sheet that have high LME resistance. This steel sheet has a prescribed chemical composition, a tensile strength of at least 780 MPa, and a surface roughness Ra of greater than 3.0 μm. The depth in the thickness direction from the surface of the steel sheet to which the C concentration is no more than 0.02% is at least 8 μm, the thickness in the sheet thickness direction from the surface of the steel sheet of a layer that has a ferrite area percentage of at least 90% is greater than 3.0 μm, and when I(110), I(200), and I(211) are the diffraction intensities that respectively correspond to the (110) plane, the (200) plane, and the (211) plane from grazing incidence x-ray diffraction at an incidence angle of 1° to the surface of the steel sheet, 0.45=I(110)/(I(110)+I(200)+I(211))=0.90.

No. of Pages : 32 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133020 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL OF A CONVERTER IN AN AC GRID SUPPLIED BY RENEWABLE ENERGY SOURCES

(51) International classification	:H02M 1/00, H02J 3/12, H02M 7/162, H02M 7/17, H02M 7/219
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/064378 :30/05/2023
(87) International Publication No	:WO 2024/245533
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CANALES, Francisco

(57) Abstract :
A method for controlling a converter (20) supplying a load (16) connected to an AC grid (12) supplied by at least one renewable energy source (14) comprises: receiving a measured AC grid voltage (vabc) measured in the AC grid (12) and a measured load voltage (vdc) measured at an output of the converter (20); determining a magnitude (vpk) of a fundamental positive-sequence component (vxy,1+) of the measured AC grid voltage (vabc); determining a load voltage reference (vdc*) from the magnitude (vpk) and from a nominal load voltage reference (Vdc*), wherein the load voltage reference (vdc*) decreases, when the magnitude (vpk) decreases; determining a voltage error (e) by subtracting the measured load voltage (vdc) from the load voltage reference (vdc*); and controlling an output power of the converter (20) with the voltage error (e).

No. of Pages : 13 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132130 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PARAMETER OPTIMIZATION METHOD, APPARATUS, MEDICAL DEVICE, MEDIUM AND PRODUCT

(51) International classification :A61B 6/00
(31) Priority Document No :202310820091.2
(32) Priority Date :05/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/EP2024/068680
Filing Date :03/07/2024
(87) International Publication No :WO 2025/008380
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present disclosure relates to a parameter optimization method, an apparatus, a medical device, a medium and a product. The parameter optimization method comprises: obtaining a distance from a radiation source of the medical device to a test target; obtaining an initial exposure parameter used for initial exposure performed by the medical device; according to a first association, determining an initial incident dose that is associated with the initial exposure parameter and the distance; according to a second association, determining an initial image parameter that is associated with the initial exposure parameter and the initial incident dose; and on the basis of at least two of the initial incident dose, the initial image parameter and the initial exposure parameter, determining at least one optimized exposure parameter for the medical device according to the first association and the second association. Embodiments of the present disclosure can save on the time for adjusting an exposure parameter, and improve an operation procedure and efficiency.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132146 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOUNDS

(51) International classification :C07D231/56,A61K31/416,A61P25/00
(31) Priority Document No :2023902054
(32) Priority Date :28/06/2023
(33) Name of priority country :Australia
(86) International Application No :PCT/AU2024/050708
Filing Date :28/06/2024
(87) International Publication No :WO 2025/000053
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JORGENSEN, William
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4)WHISH, Lachlan

(57) Abstract :
The present disclosure relates generally to compounds, their methods of synthesis, and their use in the treatment of mental illness or central nervous system disorders.

No. of Pages : 384 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202518133194 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SHARED-CONTENT SESSION USER INTERFACES

(51) International classification	:H04N 21/414, H04N 21/43, H04N 21/4788, G06F 3/048
(31) Priority Document No	:63/189,156
(32) Priority Date	:15/05/2021
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2022/029261 :13/05/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317077450 :14/11/2023

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8)DENG, Jiaying
9)ESTES, Andrew S.
10)FEDERIGHI, Craig M.
11)HORN, Kyle William
12)LEWISON, Jed
13)SEPULVEDA, Raymond S.
14)STETTIN, Elana L.
15)VAN OS, Marcel
16)WESKAMP, Marcos
17)WONG, Chun Kin Minor
18)YOUNG, Brandon O.
19)COON, Kaely

(57) Abstract :
The present disclosure generally relates to user interfaces for managing shared-content sessions. In some embodiments, content is shared with a group of users participating in a shared-content session. In some embodiments, the content is 5 screen-share content that is shared from one device to other participants of the shared-content session. In some embodiments, the content is synchronized content for which output of the content is synchronized across the participants of the shared-content session. To Be Published with Figure 6AS 10 451

No. of Pages : 669 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202518133200 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PLANT PROPAGATION SYSTEMS, DEVICES AND METHODS

(51) International classification	:A01H 4/00, A01G 2/10
(31) Priority Document No	:2018902543
(32) Priority Date	:13/07/2018
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2019/050740 :12/07/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202117002319 :18/01/2021

(71)**Name of Applicant :**
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1)LOWE, Greg

(57) Abstract :
A plant propagation system is provided that includes a holder for holding at least two plants in relative spaced apart relation to enable a predetermined operation 5 (such as, for example, a cutting operation) to be performed on each of the plants within the holder during a single pass. To Be Published with Figure 1A-1C

No. of Pages : 75 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202518133793 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE DATA ENCODING/DECODING METHOD AND APPARATUS

(51) International classification	:H04N 19/119, H04N 19/103, H04N 19/124, H04N 19/129, H04N 19/176
(31) Priority Document No	:10-2016-0127883
(32) Priority Date	:04/10/2016
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2017/011144 :10/10/2017
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202218039136 :07/07/2022

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(72)**Name of Inventor :**
1)KIM, Ki Baek

(57) Abstract :
Disclosed is an image data encoding/decoding method and apparatus. A method for decoding a 360-degree image comprises the steps of: receiving a bitstream obtained by encoding a 360-degree image; 5 generating a prediction image by making reference to syntax information obtained from the received bitstream; combining the generated prediction image with a residual image obtained by dequantizing and inVerse-transforming the bitstream, so as to obtain a decoded image; and reconstructing the decoded image into a 360-degree image according to a 10 projection format, wherein the step of generating the prediction image comprises the steps of: performing image extension of a reference picture obtained by reconstructing the bitstream; and generating a prediction image by making reference to the reference picture extended by the image extension. 15 180

No. of Pages : 209 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202518133794 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE DATA ENCODING/DECODING METHOD AND APPARATUS

(51) International classification	:H04N 19/119, H04N 19/103, H04N 19/124, H04N 19/129, H04N 19/176
(31) Priority Document No	:10-2016-0127883
(32) Priority Date	:04/10/2016
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2017/011144 :10/10/2017
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202218039136 :07/07/2022

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1)KIM, Ki Baek

(57) Abstract :
Disclosed is an image data encoding/decoding method and apparatus. A method for decoding a 360-degree image comprises the 5 steps of: receiving a bitstream obtained by encoding a 360-degree image; generating a prediction image by making reference to syntax information obtained from the received bitstream; combining the generated prediction image with a residual image obtained by dequantizing and inVerse-transforming the bitstream, so as to obtain a decoded image; and 10 reconstructing the decoded image into a 360-degree image according to a projection format, wherein the step of generating the prediction image comprises the steps of: performing image extension of a reference picture obtained by reconstructing the bitstream; and generating a prediction image by making reference to the reference picture extended by the image 15 extension.

No. of Pages : 209 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133207 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR RENDERING VIDEO IMAGES IN VR SCENES

(51) International classification :H04N 21/44, H04L 67/131
(31) Priority Document No :202311048685.2
(32) Priority Date :18/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/IB2024/055190
Filing Date :29/05/2024
(87) International Publication No :WO 2025/040960
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LI, Jichun
3)WANG, Mengze
4)CHEN, Youxin

(57) Abstract :
A method and a system for rendering video images in virtual reality (VR) scenes are provided. The method includes providing a video image at a current time point, dividing the video image at the current time point into a plurality of sub-regions, inputting image feature information of the sub-regions and acquired user viewpoint feature information into a trained attention model for processing to obtain attention coefficients of the sub-regions indicating probability values at which user viewpoints at a next time point fall into the sub-regions, rendering the sub-regions based on the attention coefficients of the sub-regions to obtain a rendered video image at the current time point, inputting the attention coefficients of the sub-regions and the image feature information of the sub-regions into a trained user eyes trajectory prediction model for processing, obtaining user eyes trajectory information in a current time period, dividing, for video images at subsequent time points within the current time period, the video images at the subsequent time points into a plurality of sub-regions, calculating attention coefficients of the sub-regions in a video image at each of the subsequent time points within the current time period respectively based on the user eyes trajectory information in the current time period, and rendering the corresponding sub-regions based on the attention coefficients of the sub-regions to obtain a rendered video image at each of the subsequent time points.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133218 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REAL-TIME PROXIMITY OPERATION AND OBJECT HANDOFF IN A RIDE/SHOW ENVIRONMENT

(51) International classification :A63G 31/00
(31) Priority Document No :63/506330
(32) Priority Date :05/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/027516
Filing Date :02/05/2024
(87) International Publication No :WO 2024/253780
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)VANCE, Eric A.

(57) Abstract :
A show-ride system includes a first moveable component configured to couple with and support a show structure; a second moveable component configured to couple with and support the show structure; and a manipulator of the first moveable component, wherein the manipulator transfers the show structure from the first movable component to the second moveable component. The show-ride system also includes detection circuitry to determine an initial position of the first moveable component and an initial position of the second moveable component. The show-ride system also includes a positional controller configured to determine adjustments to the initial position of the first moveable component and/or the initial position of the second moveable component and provide instructions regarding the adjustments to the first moveable component and/or the second moveable component for a transfer of the show structure while the first moveable component, the second moveable component, or both are in motion.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133220 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROUND RIDE SYSTEMS AND METHODS

(51) International classification :A63G 1/10, A63G 1/24, A63G 1/30
(31) Priority Document No :63/471452
(32) Priority Date :06/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/031208
Filing Date :28/05/2024
(87) International Publication No :WO 2024/253892
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)MCVEEN, Keith Michael
2)VANCE, Eric Allan
3)PARR, Eric Rae

(57) Abstract :
A round ride system includes a center wheel, a first drive system configured to drive rotation of the center wheel, and multiple spokes coupled to the center wheel. The round ride system also includes multiple ride vehicles, wherein each ride vehicle of the multiple ride vehicles is coupled to a respective spoke of the multiple spokes. The round ride system further includes a second drive system configured to independently drive each spoke of the multiple spokes in a circumferential direction relative to the center wheel to adjust respective angles defined between respective pairs of adjacent spokes of the multiple spokes.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133221 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR OPERATIONAL MANAGEMENT OF WIRELESS DEVICE

(51) International classification	:A63F 13/219, A63F 13/235, A63F 13/27, A63F 13/428, A63F 13/837
(31) Priority Document No	:63/472147
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033060 :07/06/2024
(87) International Publication No	:WO 2024/254486
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)RODGERS, Rachel Elise
3)LEE, Christina Corrine

(57) Abstract :
A portable device aim identification system includes a display screen, a transceiver, a portable device, and an interactive device system. The portable device includes multiple antennas. The transceiver, which is separate from the portable device, is configured coordinate with the multiple antennas of the portable device to generate data based on signals communicated between the transceiver and the multiple antennas. The interactive device system functions to track position and/or orientation of the portable device based on the data, identify an aim location of the portable device based on the position and/or orientation of the portable device, and control the display screen to present a graphic at the aim location in response to the aim location being on the display screen.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134598 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS, METHODS, AND COMPUTER PROGRAM PRODUCTS FOR PROVIDING IMMUTABLE DIGITAL TESTIMONY

(51) International classification	:H04L 9/40, H04L 9/00
(31) Priority Document No	:63/506185
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032437 :04/06/2024
(87) International Publication No	:WO 2024/254084
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)FERNANDEZ CHIQUES, Carlos Damian

(57) Abstract :
Methods, systems and computer program products are provided for creating and retrieving an immutable digital testimony involving activating a process on a device with a unique identifier and authenticating the creator of an immutable digital testimony using a unique user ID registered with a testimony network. The device activates associated cameras to generate a media stream. Frames are hashed using a selected scheme to create stream hashes, forming a live stream hash, and capturing metadata to be recorded on a blockchain. The stream media and hashing scheme are transmitted to a cloud server for storage, with cloud or distributed file system (DFS) addresses retrieved to determine where the media is saved. The live stream media is encrypted and sent to the DFS, encrypted media addresses are received, and the stream media is saved locally on the device.

No. of Pages : 46 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134599 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TWO-STEP PROCESS FOR FIXING A CARE AND/OR MAKEUP PRODUCT FOR KERATIN MATERIALS; FIXING COMPOSITION

(51) International classification	:A61Q 1/02, A61Q 19/00, A61K 8/04, A61K 8/33, A61K 8/34
(31) Priority Document No	:FR2308818
(32) Priority Date	:21/08/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/066657 :14/06/2024
(87) International Publication No	:WO 2025/040281
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AUBERT, Lionel
3)SMAIL, Nadia

(57) Abstract :
The present invention relates to a process for fixing a care and/or makeup product for keratin materials such as the skin, comprising at least the following steps: 1) applying, to the surface of the keratin material, a first layer constituted of a care and/or makeup composition (B); 2) applying, to the first layer thus formed, a second fixing layer by spraying with an aerosol device containing a composition (A) comprising, in particular in a physiologically acceptable medium: (a) at least one anionic fixing polymer of crotonic acid copolymer type; (b) at least one amphoteric fixing polymer chosen from polymers comprising units deriving: i) from at least one monomer chosen from acrylamides or methacrylamides substituted on the nitrogen atom with an alkyl group, ii) from at least one acidic comonomer containing one or more reactive carboxylic groups, and iii) from at least one basic comonomer; (c) at least one C2-C4 monoalcohol; (d) at least one plasticizer; and (e) at least one propellant.

No. of Pages : 32 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134600 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GAS INJECTOR, IN PARTICULAR FOR HIGH COMBUSTION CHAMBER PRESSURES

(51) International classification :F02M 21/02
(31) Priority Document No :10 2023 206 305.0
(32) Priority Date :04/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/063397
Filing Date :15/05/2024
(87) International Publication No :WO 2025/008103
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)KOENINGER, Andreas

(57) Abstract :
The present invention relates to a gas injector for injecting a gaseous medium, said gas injector comprising: an outwardly open valve needle (2); a valve body (3); a sealing seat (4) on the valve body (3), against which sealing seat the valve needle (2) forms a seal when the gas injector is in the closed state, the valve body (3) being hollow-cylindrical with a combustion-chamber-side end face (30), an outer lateral region (31), and an inner lateral region (32), the sealing seat (4) being arranged on the end surface (30) of the valve body (3), the valve body (3) having a combustion-chamber-side end region (33) on the outer lateral region (31), and a first recess (5) being formed in the outer lateral region (31) of the combustion-chamber-side end region (33) so that a wall thickness of the valve body (3) in the region of the first recess (5) is reduced to a first wall thickness (W1) which is the smallest wall thickness of the combustion-chamber-side end region (33).

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134609 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SIGNALING OF PROCESSING ORDER FOR METADATA MESSAGING IN VIDEO CODING

(51) International classification :H04N 19/46, H04N 19/70, H04N 19/85
(31) Priority Document No :63/511800
(32) Priority Date :03/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036717
Filing Date :03/07/2024
(87) International Publication No :WO 2025/010337
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SULLIVAN, Gary J.

(57) Abstract :
Methods, systems, and bitstream syntax are described for determining a preferred processing order of metadata messaging, such as supplemental enhancement information (SEI) messaging in MPEG video coding. Examples are provided to address issues related to backwards compatibility with legacy systems. For example, proposed messaging allows encoders to isolate messages critical to a decoder's implementation and assign importance to each SEI message so that backwards compatibility is preserved.

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133574 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR FOUNDATION MAPPING AND REMEDIATION

(51) International classification	:G06Q 10/0637, G06F 30/13, G06Q 50/08, G06T 7/00
(31) Priority Document No	:18/208038
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033167 :08/06/2024
(87) International Publication No	:WO 2024/254571
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JENSEN, Soren

(57) Abstract :
In a large construction site, it can be very challenging to maintain precise installation for multiple piles. If the piles are not installed accurately, subsequent installation process may have to be changed, adjusted, or adapted due to the actual pile construction. Validating installed piles accurately is a very complex and laborious process. System and method embodiments of pile mapping and remediation are disclosed. Three dimensional scanning is used to establish a point cloud for each pile. The point cloud is used for calculating pile installation parameters, which are compared to designed parameters to determine parameter deviations and to generate remediation schemes, which may involve adjust subsequent installation markings or pile re-installation. The implementation of pile mapping and remediation facilitates an on-site installation process with improved efficiency.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133585 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GPM WITH INTER AND IBC PREDICTION

(51) International classification	:H04N 19/119, H04N 19/157, H04N 19/159, H04N 19/176, H04N 19/463
(31) Priority Document No	:23306094.6
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067612 :24/06/2024
(87) International Publication No	:WO 2025/003041
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)URBAN, Fabrice
3)FRANCOIS, Edouard
4)REUZE, Kevin

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for performing geometric partition mode (GPM) with Inter and intra block copy (IBC) prediction. For example, inter prediction may be combined with IBC prediction. For example, GPM may be combined with IBC. GPM with inter prediction and IBC prediction may be supported by constructing an alternative IBC merge candidate list. GPM with inter prediction and IBC prediction may use alternative geometry partitioning modes.

No. of Pages : 41 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133589 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INTRA SUB-PARTITIONS (ISP) COMBINATION WITH INTRA BLOCK COPY (IBC)

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/119, H04N 19/176, H04N 19/593
(31) Priority Document No	:23306093.8
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067599 :24/06/2024
(87) International Publication No	:WO 2025/003032
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Systems, methods, and instrumentalities are disclosed for performing video encoding and/or decoding may be used. One or more intra block copy (IBC) block vectors may be determined. The one or more IBC block vectors may be associated with a current coding block. The coding block may include multiple sub-partitions. For a sub-partition, the block vector may be refined based on a template associated with the sub-partition. The refinement may be performed using a refinement window. The current coding block may be encoded and/or decoded based on the refined block vector.

No. of Pages : 37 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133613 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPLICIT MULTIPLE TRANSFORM SELECTION USING INTRA PREDICTION MODE

(51) International classification	:H04N 19/12, H04N 19/136, H04N 19/159, H04N 19/176, H04N 19/46
(31) Priority Document No	:23306074.8
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065719 :07/06/2024
(87) International Publication No	:WO 2025/002759
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)NASER, Karam
3)PURI, Saurabh
4)BOSSEN, Frank
5)MARZUKI, Ismail

(57) Abstract :
Systems, methods, and instrumentalities are disclosed herein for video encoding/decoding associated with a transform unit (TU). For example, a device (e.g., a video encoding device, such as a video encoder and/or a video decoding device, such as a video decoder) may obtain a TU associated with a video content. Based on the obtained TU, the device may determine a size of the TU. The device may determine that the TU is associated with an intra prediction mode. Based on the size of the TU and based on the determination that the TU is associated with the intra prediction mode, the device may determine the best transform type associated with the TU. Based on the best transform type, the device may perform an inverse transform.

No. of Pages : 31 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133620 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BLOCK VECTOR GUIDED CHROMA DIRECT MODE

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/159, H04N 19/176, H04N 19/186
(31) Priority Document No	:23306108.4
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067613 :24/06/2024
(87) International Publication No	:WO 2025/003042
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHEN, Ya
4)RATH, Gagan Bihari

(57) Abstract :
An apparatus, which may be, for example, an encoder or decoder, may be configured to determine direct mode (DM) prediction applies to a first chroma block. The apparatus determines for the first chroma block that an associated first luma block is coded with one of intra block copy (IBC) or Intra template matching (IntraTMP). The apparatus determines a reference block associated with the first luma block and Intra information associated with the reference block. The reference block associated with the first luma block may have been used for processing the first luma block. The apparatus determines vectors associated with the first luma block and determines, based on the vectors, the reference block and Intra information associated with the reference block. The apparatus determines a first intra mode associated with the reference block and performs prediction for the first chroma block using the first intra mode associated with the reference block.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133257 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : KRAS MODULATING COMPOUNDS

(51) International classification :C07D487/04,C07D519/00,A61P35/00
(31) Priority Document No :63/511496
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035775
Filing Date :27/06/2024
(87) International Publication No :WO 2025/006720
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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8)KIBURU, Irene N.
9)LAZERWITH, Scott E.
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14)MEDLEY, Jonathan William
15)PYUN, Hyung-Jung
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20)XU, Jie
21)ZHANG, Jennifer R.

(57) Abstract :
Provided herein are compounds, and pharmaceutically acceptable salts thereof, useful as KRAS inhibitors, methods of making and using the same (singly or in combination with additional agents), and pharmaceutical compositions thereof.

No. of Pages : 277 No. of Claims : 116

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133308 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SURFACE DEFECT DETECTION SYSTEM

(51) International classification	:G01N 21/898, D03J 1/00, D06H 3/08, G01N 33/36, D04B 35/20
(31) Priority Document No	:2023/006658
(32) Priority Date	:07/06/2023
(33) Name of priority country	:Turkey
(86) International Application No Filing Date	:PCT/TR2024/050594 :04/06/2024
(87) International Publication No	:WO 2024/253623
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention provides a system for actively detecting defects on the surface of an object (1) with a surface area. The system comprises a calibratable image capturing unit configured to capture images from at least one target area of the object, the image capturing unit comprising an image capturing device (6) and optionally a first mirror (7) configured to transmit images from at least one target area (4) to the image capturing device; an image sensor (8) converting the images taken by the image capturing unit into data; a processor communicating with the image sensor to analyze the data received from the image sensor; and at least one light source, characterized in that at least the image capturing device or the optional first mirror is configured to perform a rotational oscillation.

No. of Pages : 23 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133387 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPRESSING A SCENE INTO A GENERATIVE NEURAL NETWORK FOR UAV SCENE ANALYSIS APPLICATIONS

(51) International classification	:G06T 17/05, G06V 20/17, G06V 20/56, G06V 10/82, G06T 7/593
(31) Priority Document No	:18/229512
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033865 :13/06/2024
(87) International Publication No	:WO 2025/071705
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(57) Abstract :
A technique performed by UAV delivery system includes: arriving by a UAV of over a destination area; capturing a plurality of aerial images of a scene at the destination area with an onboard camera system of the UAV while flying above the destination area, wherein the aerial images capture the scene from a plurality of UAV vantage points offset from each other; optimizing weights of a generative neural network (GNN) using at least some of the aerial images as a training dataset to encode a volumetric representation of the scene into the GNN, wherein the weights are optimized by an onboard processing system of the UAV; and communicating the GNN with the weights optimized to a backend datacenter in communication with the UAV to transmit the volumetric representation of the scene over which the UAV flew without transmitting the aerial images themselves to the backend datacenter.

No. of Pages : 18 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133393 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LIGHT-EMITTING DEVICE, SEALING SHEET, SURFACE LIGHT SOURCE DEVICE, AND LIQUID CRYSTAL DISPLAY DEVICE

(51) International classification	:H10K 50/842, B32B 7/023, B32B 27/32, F21S 2/00, G02F 1/13357
(31) Priority Document No	:2023-090313
(32) Priority Date	:31/05/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/019824 :30/05/2024
(87) International Publication No	:WO 2024/248077
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SEKIDO Masayuki

(57) Abstract :
This light-emitting device includes a light-emitting substrate and a sealing sheet that is stacked onto the light-emitting substrate in a first direction. The light-emitting substrate includes a wiring substrate and a plurality of light-emitting elements that are supported by the wiring substrate. The light-emitting elements are located between the wiring substrate and the sealing sheet. The sealing sheet includes a light-incident-side surface and a light-exiting-side surface that are on opposite sides from one another in the first direction. The light-emitting elements each include a light-emitting surface that faces the light-incident-side surface. The proportion of luminance at the light-exiting-side surface above one light-emitting element relative to the luminance at the light-emitting surface of said light-emitting element is 90% or more.

No. of Pages : 81 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133396 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTI-LAYER BITSTREAM CONFORMANCE CHECKING AND CORRESPONDING APPARATUS

(51) International classification	:H04N 19/172, H04N 19/187, H04N 19/30, H04N 19/46, H04N 19/70
(31) Priority Document No	:23306126.6
(32) Priority Date	:04/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067735 :25/06/2024
(87) International Publication No	:WO 2025/008222
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SALMON-LEGAGNEUR, Charles

(57) Abstract :
A method for bitstream conformance checking is disclosed. Information representative of a size of pictures contained in a same access unit and associated with a current output layer set is obtained (S500). For a level signaled for the current output layer set, a size of a decoded picture buffer is determined (S502) responsive to the obtained information. Bitstream conformance for the current output layer set is then checked (S504) by comparing the determined size of the decoded picture buffer with a size of the decoded picture buffer required for decoding the current output layer set.

No. of Pages : 66 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133629 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VALUABLE METAL RECOVERY COMPOSITION, AND METHOD FOR RECOVERING VALUABLE METAL

(51) International classification	:C22B 7/00, C22B 26/12, C22B 1/00, C22B 21/00, H01M 10/54
(31) Priority Document No	:10-2023-0079136
(32) Priority Date	:20/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008565 :20/06/2024
(87) International Publication No	:WO 2024/262972
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)HAN, Sangwoo
5)KIM, Wanyi

(57) Abstract :
The present embodiment relates to a valuable metal recovery composition comprising at least one unit valuable metal recovery composition. The unit valuable metal recovery composition comprises: a core part comprising a valuable metal; and a shell part disposed on at least a portion of the core part, wherein the shell part comprises an oxide comprising lithium, and the proportion of the unit valuable metal recovery compositions having an average particle diameter (D50) of greater than 4000 ? in the valuable metal recovery composition is 70% or less of the total valuable metal recovery composition.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133640 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS FOR CONVERTING ALKANES TO ALKENES AND STEAM TOLERANT PROMOTED DEHYDROGENATION CATALYSTS

(51) International classification :C07C 5/32, C07C 5/48, C07C 11/04
(31) Priority Document No :63/511263
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035547
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006556
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)DINH, Kimberly
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7)MALEK, Andrzej

(57) Abstract :
A method for converting alkanes to alkenes may include contacting a feed stream comprising alkanes with a promoted dehydrogenation catalyst in a reaction zone in the presence of steam, the promoted dehydrogenation catalyst comprising: zirconia and a metal, wherein the metal is selected from the group consisting of chromium, gallium, iron, and combinations thereof, and silicon. The method further includes converting at least a portion of the alkanes to alkenes, thereby yielding a product stream comprising alkanes, alkenes, and hydrogen, wherein the promoted dehydrogenation catalyst does not require a gaseous oxidant in the feed steam or as a co-feed to catalyze conversion of alkanes to alkenes.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133650 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENHANCED RELAXED MEASUREMENT

(51) International classification :H04W 36/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/105143
Filing Date :30/06/2023
(87) International Publication No :WO 2024/093327
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HAN, Jing
3)WU, Lianhai

(57) Abstract :
Various aspects of the present disclosure relate to a UE, a base station, processors for wireless communication, methods, and computer readable medium for enhanced relaxed measurement. In an aspect, a UE receives from a base station a first configuration for relaxed measurement evaluation and a second configuration for neighbour cell measurement, wherein the second configuration includes an indication associated with the neighbour cell measurement triggering or a supplementary configuration for the relaxed measurement evaluation. The UE performs the relaxed measurement evaluation based on the first configuration and the second configuration. In this way, the UE may avoid unnecessary evaluation and ensure accurate evaluation for relaxed measurement considering network characteristics.

No. of Pages : 73 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133651 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BI-PREDICTION BLENDING USING NON-SCALAR TEMPLATE-BASED BLENDING PARAMETERS

(51) International classification	:H04N 19/117, H04N 19/136, H04N 19/176
(31) Priority Document No	:23306083.9
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/068115
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/003319
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)URBAN, Fabrice
4)DOYEN, Didier

(57) Abstract :
Systems, methods, and instrumentalities described herein may involve bi-prediction blending using non- scalar template-based blending parameters. In examples, a device (e.g., a video encoding and/or decoding device may) receive a block. The device may determine one or more reference blocks. The device may determine one or more linear spatial convolutional filters. The device may derive one or more prediction samples of the block by applying the one or more linear spatial convolutional filters to the one or more prediction samples or the one or more reference blocks.

No. of Pages : 34 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133656 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CROSS COMPONENT RESIDUAL MODEL FOR INTRATMP

(51) International classification	:H04N 19/11, H04N 19/117, H04N 19/186, H04N 19/593
(31) Priority Document No	:23306107.6
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065718 :07/06/2024
(87) International Publication No	:WO 2025/002758
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ROBERT, Antoine
3)POIRIER, Tangi
4)LE LEANNEC, Fabrice

(57) Abstract :
Video coding may be performed using a cross component residual model (CCRM) for Intra template matching (IntraTMP). Chroma components may be predicted with IntraTMP. Chroma residuals may be predicted by the CCRM. Chroma intra template matching prediction (IntraTMP) parameters associated with a chroma component may be derived using luma IntraTMP parameters associated with a luma component. A filter associated with a chroma component may be learned using the generated first chroma prediction signal and a luma prediction signal. The learned filter may be applied to a plurality of reconstructed luma samples to predict a second chroma signal to predict a chroma residual. The luma residual may be mapped to predicted chroma residuals. The chroma residual may be signaled.

No. of Pages : 31 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133880 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR RECOVERY OF A POLYETHYLENE TEREPHTHALATE BASED POLYMER FROM A POLYMERIC MATERIAL

(51) International classification :C08J 11/08
(31) Priority Document No :23180063.2
(32) Priority Date :19/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066968
Filing Date :18/06/2024
(87) International Publication No :WO 2024/260991
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)THIEL, Indre
4)VON VACANO, Bernhard Ulrich
5)GARCIA ROMERO, Ivan

(57) Abstract :
The present invention relates in a first aspect to a process for recovery of a polyethylene terephthalate (based polymer from a polymeric material. A second aspect of the invention is directed to polyalkylene terephthalate based polymer obtained or obtainable from the process of the first aspect, and a third aspect relates to the use of the polyalkylene terephthalate based polymer of the second aspect for textile applications, fiber applications, packaging applications, plastic applications, automotive applications, electronic applications, preferably for the production of food packaging, beverage packaging, clothing, foot wear, wire, cable, wherein preferably for textile applications, fiber applications, packaging applications, plastic applications, more preferably for the production of food packaging, beverage packaging, clothing and foot wear. A fourth aspect of the invention is related to a method for preparing a product comprising (I) providing polyalkylene terephthalate based polymer of the second aspect; and (II) preparing a textile, a fiber, a packaging, a plastic, an automotive part, an electronic part from the polyalkylene terephthalate based polymer provided in (I). A fifth aspect is related to a process, preferably according to the first aspect, comprising the further step of converting a residue obtainable by or obtained by the process according to the first aspect to obtain one or more monomer(s). In a sixth aspect, the invention is related to a process comprising conversion of a residue obtainable by or obtained by the process according to the first aspect to obtain one or more monomer, polymer or polymer product.

No. of Pages : 51 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133881 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR RECYCLING OF A COLORED POLYMERIC MATERIAL AND EXTRUSION PRODUCT OBTAINED THEREFROM

(51) International classification :C08J 11/08
(31) Priority Document No :23180070.7
(32) Priority Date :19/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066943
Filing Date :18/06/2024
(87) International Publication No :WO 2024/260976
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)KUNST, Andreas
5)TRAUT, Alexander
6)STAMMER, Achim

(57) Abstract :
A first aspect of the invention is related to a process for recycling of a colored polymeric material, which comprises (i) a polyalkylene terephthalate based polymer, and (ii) a colorant. A second aspect of the invention is related to an extrusion product, obtained or obtainable from the process of the first aspect. A third aspect relates to a process comprising the converting of a separated further polymer (iii) obtainable by or obtained by the process of the first aspect to obtain one or more monomer, polymer or polymer product.

No. of Pages : 52 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133882 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENVIRONMENTAL ATTRIBUTES FOR AROMA CHEMICAL

(51) International classification	:G06Q 10/06, G06Q 10/087, G06Q 10/30, G06Q 10/0833, H04L 9/00
(31) Priority Document No	:23180033.5
(32) Priority Date	:19/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066777 :17/06/2024
(87) International Publication No	:WO 2024/260908
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RADDATZ, Aline
4)HUNDEMER, Fabian
5)TUECKING, Katrin-Stephanie
6)SIQUEIRA CAIXETA, Thiago
7)MOCK-KNOBLAUCH, Cordula
8)GARD, Felix
9)GARLICHS, Florian

(57) Abstract :
Disclosed are systems for producing an aroma chemical associated with a digital asset, methods for producing an aroma chemical associated with a digital asset, apparatuses for generating a digital asset, computer-implemented methods for generating a chemical passport, computer program elements for generating a digital asset, uses of an aroma chemical associated with a digital asset, uses of a digital asset, products produced from the aroma chemical and associated with a digital asset, a digital asset including one or more decentral identifier(s) and data related to the environmental impact data, apparatuses for producing a product associated with the digital asset and methods for producing a product associated with the digital asset.

No. of Pages : 44 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133883 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ADHESION PROMOTER FOR POLYSULFIDE- AND POLYTHIOETHER-BASED SEALANTS

(51) International classification	:C08J 7/04, C09D 181/02, C09D 181/04, C09J 5/02, C09J 183/04
(31) Priority Document No	:23179829.9
(32) Priority Date	:16/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066584 :14/06/2024
(87) International Publication No	:WO 2024/256647
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NEUSCHAEFER, Nadine

(57) Abstract :
The present invention relates to a method of sealing a substrate comprising at least steps 1) and 3), namely applying a solventborne composition at least in portion onto a surface of a substrate to form a film at least in portion on said surface (1)), applying a sealant composition at least in portion onto the film obtained after step 1) to form a sealant film (3)), wherein the sealant composition is obtainable by mixing at least two separately present components A) and B) of a sealing system with each other, wherein the solventborne composition applied in step 1) comprises at least two different alcohols as organic solvents as constituent a1) in an amount of at least 85.0 wt.-%, based on the total weight of the composition, at least one organic metalate as constituent a2), the metal of the metalate being selected from Ti and Zr, and at least one organosilane as constituent a3) in an amount of at most 10.0 wt.-%, based on the total weight of the composition, a sealed substrate obtainable by the method, a use of the solventborne composition as adhesion promoting composition, the solventborne composition per se, and a kit-of-parts comprising said solventborne composition.

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133400 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PLASTICIZER COMPOSITION

(51) International classification	:C08L 101/00, C08K 5/12, C08K 5/1535, C08L 27/04, C09K 3/00
(31) Priority Document No	:2023-110579
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023852 :02/07/2024
(87) International Publication No	:WO 2025/009512
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)OSHIRO Kojun

(57) Abstract :
The present invention relates to a plasticizer composition comprising: a plasticizer A comprising a phthalate diester represented by general formula (I); and a plasticizer B containing an isosorbide diester (b1) represented by general formula (II). (In general formula (I), R1 and R2 may be the same or different and respectively are a linear or branched alkyl group having 8-14 inclusive carbon atoms.) (In general formula (II), R3 and R4 are linear or branched alkyl groups having mutually different numbers of carbon atoms.)

No. of Pages : 56 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133401 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ACTIVATED CARBON ADSORBENT

(51) International classification :B01J 20/20, A61K 33/44, A61P 1/16, A61P 13/12, B82Y 5/00
(31) Priority Document No :2023-126911
(32) Priority Date :03/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/019235
Filing Date :24/05/2024
(87) International Publication No :WO 2025/027992
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ASAHARA Ryosuke

(57) Abstract :
[Problem] To provide an activated carbon adsorbent capable of maintaining the adsorption performance of a low-molecular compound at a high level even when a low-molecular compound and a high-molecular compound coexist. [Solution] Provided is an activated carbon adsorbent in which: the pore diameter peak (Wp) in terms of the pore volume, as calculated by a GCMC method based on the CO2 adsorption, is 0.52-0.70 nm; the pore volume (VSN) of subnanopores having a pore diameter of 1.0 nm or less, as calculated by the GCMC method, is 0.45-0.55 cm3/g; and the pore volume (VME) of the pores having a pore diameter of 3-50 nm, as calculated by a DH method based on the N2 adsorption, is 0.01-1.00 cm3/g; and the average pore diameter as measured by the BET method is 1.7-5.0 nm.

No. of Pages : 35 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133405 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COLD ROLLED STEEL SHEET

(51) International classification :C22C 38/00, C21D 8/12, C22C 38/60, H01F 1/147
(31) Priority Document No :2023-106555
(32) Priority Date :29/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023290
Filing Date :27/06/2024
(87) International Publication No :WO 2025/005169
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NAKAMURA Shuichi
2)TAKAHASHI Fumiaki

(57) Abstract :
In this cold-rolled steel sheet for grain-oriented electromagnetic steel sheets, when a region of 100 mm × 100 mm on the plate surface has been defined into divided sections and it has been confirmed for at least 100 of the divided sections whether Goss-oriented grains are included in the divided sections, divided sections that contain at least one Goss-oriented grain having a grain diameter of 5 μm or more constitute 30 area% or more with respect to all of the divided sections.

No. of Pages : 73 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133406 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STATE SYNCHRONIZATION METHOD, APPARATUS AND SYSTEM FOR DIGITAL TWIN, AND DEVICE AND MEDIUM

(51) International classification :G05B 19/418
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/104156
Filing Date :29/06/2023
(87) International Publication No :WO 2025/000384
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)YU, Yanbin
2)ZHENG, Jie
3)FU, Ling

(57) Abstract :
Disclosed in the embodiments of the present invention are a state synchronization method, apparatus and system for a digital twin, and a device and a medium. The method comprises: acquiring a first state sequence and a second state sequence, wherein the first state sequence represents the state of a virtual control system for a digital twin, and the second state sequence represents the state of a control system for a mapping object of the digital twin; when the first state sequence is inconsistent with the second state sequence, determining an expected state of the digital twin on the basis of the second state sequence; and updating the state of the digital twin to the expected state. The efficiency of state synchronization is improved, the implementation cost and the workload are reduced, the normal operation of a mapping object is ensured, and the operation efficiency of the mapping object is improved.

No. of Pages : 21 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133418 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PARTICULATE COMPOSITION COMPRISING ENSIFETRINE

(51) International classification	:A61K 9/00, A61K 9/14, A61K 31/495, A61P 11/00, C07D 471/04
(31) Priority Document No	:2309605.0
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051613 :25/06/2024
(87) International Publication No	:WO 2025/003643
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SPARGO, Peter Lionel
2)TURNER, Kevin Stephen

(57) Abstract :
The invention relates to a particulate composition comprising ensifentrine, wherein the particulate composition further comprises: from greater than 0.00 wt% to 0.60 wt% of 1,3-bis(2-(2-(mesitylimino)-9, 10-dimethoxy-4-oxo-6,7-dihydro-2H- pyrimido[6,1-a]isoquinolin-3(4H)-yl)ethyl)urea (BMIQU) relative to the total weight of ensifentrine; and from 0.00 wt% to 0.50 wt% of a biuret impurity of formula (A) relative to the total weight of ensifentrine. A liquid pharmaceutical composition comprising the particulate composition, and a process for producing the particulate composition are also described.

No. of Pages : 40 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202518134376 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOCAL INTERACTION SYSTEMS AND METHODS

(51) International classification	:A63G 31/00, A63G 33/00
(31) Priority Document No	:62/617,508
(32) Priority Date	:15/01/2018
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2018/060826 :13/11/2018
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202017027849 :30/06/2020

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(72)**Name of Inventor :**
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2)COSSAIRT, Travis Jon

(57) Abstract :
An interaction point includes a hardware-based processor, a local cache data store that stores attraction data pertaining to an entertainment attraction, and a radiofrequency identification (RFID) reader that receives electromagnetic radiation of a wearable electronic device indicative of an interaction with the interaction point. The hardware-based processor, based upon the interaction with the interaction point: causes feedback to be rendered by the wearable electronic device, causes modification to at least a portion of the attraction data, or both.

No. of Pages : 59 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202518134569 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SCALABLE CACHE COHERENCY PROTOCOL

(51) International classification :G06F 12/0817
(31) Priority Document No :63/077,371
(32) Priority Date :11/09/2020
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2021/049777
Filing Date :10/09/2021
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202317012417
Filed on :23/02/2023

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3)LILLY, Brian P.
4)GUNNA, Ramesh B.
5)HUTSELL, Steven R.
6)LEVY-RUBIN, Lital
7)HAMMARLUND, Per H.
8)KAUSHIKKAR, Harshavardhan

(57) Abstract :
A scalable cache coherency protocol for system including a plurality of coherent agents coupled to one or more memory controllers is described. The memory controller may implement a precise directory for cache blocks from the memory to 5 which the memory controller is coupled. Multiple requests to a cache block may be outstanding, and snoops and completions for requests may include an expected cache state at the receiving agent, as indicated by a directory in the memory controller when the request was processed, to allow the receiving agent to detect race conditions. In an embodiment, the cache states may include a primary shared 10 and a secondary shared state. The primary shared state may apply to a coherent agent that bears responsibility for transmitting a copy of the cache block to a requesting agent. In an embodiment, at least two types of snoops may be supported: snoop forward and snoop back. 15 63

No. of Pages : 79 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026

(21) Application No.202617000142 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BROADCAST SERVICES IN NTN

(51) International classification :H04W 4/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/111542
Filing Date :07/08/2023
(87) International Publication No :WO 2024/109165
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)XU, Min

(57) Abstract :
Various aspects of the present disclosure relate to devices and methods for broadcast services in a non-terrestrial network (NTN). In an aspect, a UE receives, from a base station, a first configuration for a broadcast service in an NTN. The UE performs broadcast service management based on the first configuration. In this way, the UE in an NTN cell can efficiently determine whether to receive a broadcast service, so as to avoid unnecessary cell reselection and to enable/disable MCCH monitoring when necessary.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000143 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SIDELINK-BASED INTEGRATED SENSING AND POSITIONING

(51) International classification :H04W 72/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113902
Filing Date :18/08/2023
(87) International Publication No :WO 2024/119888
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIU, Luning
2)WANG, Haiming
3)WU, Lianhai
4)WANG, Jianfeng

(57) Abstract :
Various aspects of the present disclosure relate to sidelink communication, positioning and sensing. In a solution of the disclosure, a first user equipment (UE) receives, from a server device, a request for discovering a candidate sensing device associated with the first user equipment. Then, based on the request, the first UE performs i) a transmission of first information on a first set of candidate sensing devices discovered by the first user equipment to the server device or a second user equipment, or ii) a determination of at least one sensing device of a second set of candidate sensing devices that is indicated by the server device or the second user equipment. In this way, the performance of the sidelink communication system can be enhanced.

No. of Pages : 75 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000144 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DELAY REPORT

(51) International classification :H04W 56/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/114800
Filing Date :24/08/2023
(87) International Publication No :WO 2024/119900
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)XU, Xiaoying
2)DAI, Mingzeng
3)HAN, Jing
4)ZHANG, Congchi

(57) Abstract :
Various aspects of the present disclosure relate to delay report. In one aspect, a UE determines remaining time of a first timer for a first packet in a synchronization transmission set based on a value of the first timer and time of an initial transmission of a delay report. The synchronization transmission set comprising packets associated with multiple Quality of Service (QoS) flows. In turn, the UE transmits, to a base station, the delay report comprising information about the remaining time.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134639 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MODELING A USER PREDISPOSITION BASED ON LOCATION DATA

(51) International classification	:G06N 5/04, G06N 3/088, G06N 3/09, G06Q 10/063, G06Q 30/0251
(31) Priority Document No	:63/523874
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029384 :15/05/2024
(87) International Publication No	:WO 2025/006073
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MACHA, Meghanath
2)LI, Beibei
3)HASHIM, Naseer

(57) Abstract :
A method and system for modeling a user predisposition based on location data are provided. The method involves training at least one model to determine a user's predisposition for a particular behavior using location data for multiple users, inferring activity data from location data, and translating activity data and location data into time- varying and static behavior attributes for each user. The trained model is then used to predict predisposition for a particular behavior for an individual user by obtaining their location data, inputting it into the trained model, and receiving an assigned quantified predisposition for the particular behavior. The method can be applied to various behaviors such as purchase intent, hospitalization risk, job participation, job change, travel intent, residential relocation intent, and healthcare risk.

No. of Pages : 32 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001010 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTI-WINDOW PROCESSING METHOD AND SYSTEM IN THREE-DIMENSIONAL SPACE, AND DEVICE

(51) International classification :G06F 3/01
(31) Priority Document No :202310659375.8
(32) Priority Date :05/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/097580
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251162
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)YUE, Yating
2)FAN, Shunhao

(57) Abstract :
The present invention relates to the field of computer systems. Provided are a multi-window processing method and system in a three-dimensional space, and a device. The method comprises: receiving attribute information of one or more windows, wherein the windows comprise a two-dimensional window and/or a three-dimensional window; generating a corresponding transformation matrix according to the attribute information of the one or more windows; and processing the one or more windows on the basis of the transformation matrix, wherein processing the one or more windows on the basis of the transformation matrix comprises: displaying the one or more windows on the basis of the transformation matrix, and transforming an event from a three-dimensional space to a target window on the basis of the transformation matrix and sending same to the target window. By means of the present invention, one or more two-dimensional windows and one and more three-dimensional windows can be simultaneously displayed in a three-dimensional environment, such that a user simultaneously performs interaction on the windows, thereby increasing the application scenarios of an extended-reality device, and improving the user experience.

No. of Pages : 43 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001011 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR COATING SEED, AND COATED SEED

(51) International classification :A01C 1/06, C09D 189/06
(31) Priority Document No :10 2023 119 222.1
(32) Priority Date :20/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/061860
Filing Date :30/04/2024
(87) International Publication No :WO 2025/016576
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)BECKER, Holger
2)MACH, Ulrich
3)KÖHLER, Berthold
4)SCHÄFER, Catharina

(57) Abstract :
The invention relates to a method for coating seed, comprising the steps of: - providing an aqueous coating solution comprising a gelatine having a Bloom value of approximately 150 g or less and a viscosity of approximately 2.5 mPa·s or less, the viscosity in a 6.67% gelatine solution being measured at 60°C; and - applying the coating solution to the surface of the seed and letting the coating solution dry in order to obtain a gelatine-based coating on the seed.

No. of Pages : 13 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001019 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENVIRONMENT MANAGEMENT METHOD FOR THREE-DIMENSIONAL SCENE

(51) International classification	:G06F 3/01, G06T 19/00
(31) Priority Document No	:202310659492.4
(32) Priority Date	:05/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/097602
Filing Date	:05/06/2024
(87) International Publication No	:WO 2024/251166
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)YUE, Yating
2)ZHANG, Chi
3)FAN, Shunhao

(57) Abstract :
Provided in the present invention is an environment management method for a three-dimensional scene. The method comprises: acquiring environment information of a scene, wherein the environment information comprises information of the scene, a user and an application; performing unified format definition on the environment information; and performing unified distribution management on the environment information which has been subjected to format definition. The present invention can achieve seamless switching between AR, VR and XR by means of performing unified distribution management on environment information, and provides the possibility for an application to interact with a scene environment, the other applications and even other users, thereby improving the experience of a user in a virtual, real or mixed scene.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000520 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM FOR CONTROLLING THE FIBRE MIXTURE AND METHOD FOR SAME

(51) International classification :D01G 13/00
(31) Priority Document No :CH000597/2023
(32) Priority Date :06/06/2023
(33) Name of priority country :Switzerland
(86) International Application No :PCT/EP2024/063199
Filing Date :14/05/2024
(87) International Publication No :WO 2024/251469
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)BROSE, Thomas
5)JUCHLI, Lukas
6)EBERLE, Patric

(57) Abstract :
The present invention relates to a system (100) for controlling the fibre mixture of a fibre preparation machine. The fibre preparation machine combines the fibres of different raw materials, length, thickness or colour to form yarn, such as flock mixture or sliver mixture. The system (100) comprises a sensor (110) which is configured to detect the fibre mixture, and an evaluation unit (120) which is connected to the sensor (110). The evaluation unit (120) is configured such that it collects all images and parameters of the fibre preparation machine and for setting the fibre preparation machine.

No. of Pages : 7 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000521 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROLLER TEMPERATURE MONITORING

(51) International classification :B62D 55/092, B62D 55/15
(31) Priority Document No :18/207049
(32) Priority Date :07/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029054
Filing Date :13/05/2024
(87) International Publication No :WO 2024/253808
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)TETZLOFF, Aaron M.
2)JOHANNSEN, Eric J.
3)HAKES, David J.

(57) Abstract :
Overheating of the rollers in a track on mobile equipment can result in failure of the track. Accordingly, embodiments are disclosed for a temperature monitoring device (300) that can be installed within an oil fill hole (214) of each roller (200). Each temperature monitoring device (300) may monitor the oil temperature within a respective roller (200), and communicate that oil temperature or other temperature indication to a controller (130). The controller (130) may alert a human operator or another system when the temperature of a roller (200) exceeds a predefined threshold that is indicative of overheating.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000526 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROLLER FOR A SPINNING MACHINE AND METHOD FOR CONTROLLING A SPINNING MACHINE

(51) International classification :D01H 1/20
(31) Priority Document No :23178119.6
(32) Priority Date :07/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065593
Filing Date :06/06/2024
(87) International Publication No :WO 2024/251875
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PATIL, Nitin Tukaram
2)DALITZ, Dieter
3)INGOLD, Benedikt
4)RENGEL, Marcel

(57) Abstract :
A spinning controller (c1) for a spinning machine (1) and a method for controlling a spinning machine (1) for producing a cop (C) with wound yarn from a roving (R) are configured to: access a quality curve (qu) of a reference cop (rC) with wound yarn, the quality curve (qu) defining a quality of the wound reference yarn depending on a position (y) of the wound reference yarn relative to the cop (C), the quality curve (cu) having been determined with the reference cop (rC) being unwound at a winding machine (2), determine based on the quality curve (qu) a spinning curve (sp) which defines a spindle speed of a spindle (10) of the spinning machine (1) for producing the cop (C) depending on a position (y) of the yarn being wound relative to the cop (C), control the spinning machine (1) for producing the cop (C) according to the spinning curve (sp).

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/01/2026
(21) Application No.202617000553 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POLYISOCYANATE COMPOSITION, TWO-COMPONENT CURABLE COMPOSITION, TWO-COMPONENT CURABLE COATING AGENT, TWO-COMPONENT CURABLE ADHESIVE, LAMINATE, AND PACKAGING MATERIAL

(51) International classification	:C09J 175/04, C08G 18/79, C08G 18/76, C09J 175/06, C08G 18/72
(31) Priority Document No	:2023-109969
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022334 :20/06/2024
(87) International Publication No	:WO 2025/009399
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ARAI Masamitsu
3)TERAMURA Misato
4)CRISTIAN Chiappa
5)MARCO Demartini

(57) Abstract :
To provide a new polyisocyanate composition suitable for a two-component curable composition such as a two-component curable adhesive or a two-component curable coating agent. Provided is a polyisocyanate composition (X) containing a polyurethane polyisocyanate (A1), which is a reaction product of a xylylene diisocyanate (a) and a diol (b) having a molecular weight of 65-300. Also provided are: a two-component curable composition containing the polyisocyanate composition (X) and an isocyanate-reactive composition (Y); a coating agent; and an adhesive.

No. of Pages : 52 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/01/2026

(21) Application No.202617000621 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HINTS IN A DATA PROCESSING APPARATUS

(51) International classification :G06F 9/30
(31) Priority Document No :2310363.3
(32) Priority Date :06/07/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051360
Filing Date :28/05/2024
(87) International Publication No :WO 2025/008601
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)GROCUTT, Thomas Christopher

(57) Abstract :
An apparatus is described having decoding circuitry that is responsive to a sequence of instructions to generate control signals, data processing circuitry comprising data processing functional hardware, and a plurality of registers. The data processing circuitry is responsive to the control signals to operate the data processing functional hardware in an operating procedure to perform data processing operations defined by the sequence of instructions, using data stored in the plurality of registers, to produce data processing results. The decoding circuitry is responsive to a register identifying hint instruction preceding the sequence of instructions to generate hint metadata in dependence on at least one register identified by the register identifying hint instruction. The data processing circuitry is arranged, when the hint metadata is present, to be responsive to the control signals to operate the data processing functional hardware in a modified operating procedure to perform the data processing operations defined by the sequence of instructions to produce the data processing results, where the modified operating procedure differs from the operating procedure by implementing one or more performance measures in dependence on the hint metadata.

No. of Pages : 30 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132296 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONSTRAINED SIMULTANEOUS SOURCE SHOOTING

(51) International classification :G01V 1/38
(31) Priority Document No :63/511996
(32) Priority Date :05/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036380
Filing Date :01/07/2024
(87) International Publication No :WO 2025/010226
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)ETGEN, John Theodore
2)FU, Kang

(57) Abstract :
System and techniques to fire a first source array at a first time of a first shot timing distribution comprising first time values according to a firing schedule and fire a second source array at a second time of a second shot timing distribution comprising second time values subsequent to firing the first source array and prior to another firing of the first source array according to the firing schedule. Additionally, at least a portion of the second shot timing distribution overlaps with the first shot timing distribution or the at least a portion of the second shot timing distribution is separated from the first shot timing distribution by less than a predetermined period of time and the first time and the second time of the firing schedule are separated by at least the predetermined period of time.

No. of Pages : 33 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132298 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRACE CACHE TECHNIQUES BASED ON BIASED CONTROL TRANSFER INSTRUCTIONS

(51) International classification :G06F 9/38
(31) Priority Document No :18/352309
(32) Priority Date :14/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036352
Filing Date :01/07/2024
(87) International Publication No :WO 2025/019148
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)AL-OTOOM, Muawya M.
3)VUYYURU, Pruthivi
4)LIN, Andrew H.
5)KIM, Ilhyun
6)HOLMAN, Douglas C.
7)DUTT, Samir
8)HALL, Ronald P.

(57) Abstract :
Disclosed techniques relate to trace cache circuitry configured to identify and cache traces that satisfy certain criteria. Prediction circuitry may track directions of executed control transfer instructions, including a first category of control transfer instructions that meet a first threshold bias level toward a given direction (which may be referred to as "stable") and a second category of control transfer instructions that do not meet the first threshold bias level (which may be referred to as "unstable"). Trace cache circuitry may identify traces of instructions that satisfy a set of criteria, including: only control transfer instructions of the first category are allowed as internal control transfer instructions and a control transfer instruction in the second category is allowed only at an end of a given trace. Disclosed techniques may advantageously provide performance and power advantages of trace caching with reduced complexity, relative to certain traditional trace caches.

No. of Pages : 55 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202615001055 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LASER-BASED ROTATION SENSOR FOR A CROWN OF AN ELECTRONIC WATCH

(51) International classification	:G04C 3/14, G04C 3/00, G04G 21/02, G04B 47/06, G04G 21/00
(31) Priority Document No	:17/377,482
(32) Priority Date	:16/07/2021
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202214039844 :11/07/2022

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1)HERRERA, Antonio F.
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3)LIANG, Jiahui

(57) Abstract :
An electronic watch includes a housing and a crown assembly including a rotatable actuation member. The rotatable actuation member includes a knob external to the housing and configured 5 to receive a rotational input and a shaft assembly coupled to the knob and positioned at least partially within the housing, the shaft assembly defining a sensing surface configured to rotate in response to the rotational input. The electronic watch further includes an optical sensing system configured to detect the rotational input, the detecting including directing light onto the sensing surface, receiving reflected light from the sensing surface, and producing a signal corresponding 10 to a rotational motion of the sensing surface, the signal based at least in part on an interference between the light directed onto the sensing surface and the reflected light.

No. of Pages : 55 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000041 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A WET READY MIX

(51) International classification	:C04B 26/04, C04B 28/02, C04B 111/10, C04B 111/28, C04B 111/34
(31) Priority Document No	:23180377.6
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064929 :30/05/2024
(87) International Publication No	:WO 2024/260701
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DOMINGUEZ MARTINEZ, Alejandro
3)PARDO COBO, Fernando

(57) Abstract :
A wet ready mix comprising relative to its weight - 35-75 wt% of a mineral filler comprising a metal carbonate, - 7-12 wt% of a binder - 25-40 wt% of water, and - stone wool objects comprising stone wool fibres, wherein a portion of said stone wool fibres have a longest dimension greater than 250 pm. A cementitious product comprising a coating layer formed from a wet ready mix. In this way, there is provided a wet ready mix with improved fire performance, which results from a combination of both, a better insulation performance and a better resistance to cracking and shrinkage in a fire.

No. of Pages : 20 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131573 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEVICE FOR CONTROLLING A BLOOD-TREATMENT APPARATUS

(51) International classification	:A61M 1/16, A61M 1/34, A61M 1/36, G16H 20/40, G16H 40/60
(31) Priority Document No	:23176418.4
(32) Priority Date	:31/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065080 :31/05/2024
(87) International Publication No	:WO 2024/246317
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)VON SEGGERN, Michael
2)WAGNER, Philipp
3)IRRGANG, Tobias

(57) Abstract :
The invention relates to a device for controlling a blood-treatment apparatus, in particular a dialysis apparatus, the device comprising a controller and a component of the blood-treatment apparatus in the form of an input and output means, wherein the blood treatment apparatus is designed to perform, in a manner controlled by the controller and in at least partially automated manner, a blood-treatment process using at least one single-use item and at least one value of at least one operating parameter of the blood-treatment apparatus, wherein: the device, in particular the input and output means, is designed to detect an assignment rule in which at least one property, in particular a physical property, of at least one single-use article that can be used for blood treatment, is assigned to at least one value of at least one operating parameter, in particular of the blood-treatment apparatus, that can be used when performing the blood treatment, and the controller is designed to control at least one component, in particular the input and output means, of the blood-treatment apparatus, based on the assignment rule.

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001305 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GRAIN-ORIENTED ELECTRICAL STEEL SHEET

(51) International classification	:C22C 38/00, C21D 8/12, C22C 38/60
(31) Priority Document No	:2023-106861
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023292 :27/06/2024
(87) International Publication No	:WO 2025/005170
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)NAKAMURA Shuichi
2)KAWAMURA Yusuke

(57) Abstract :
This grain-oriented electrical steel sheet has a magnetic flux density B8 of 1.940 T or more in the rolling direction, an iron loss W17/50 of 0.670 W/kg or less, and a magnetostriction velocity level Lva200@1.7T of 46.0 dB or less.

No. of Pages : 76 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001306 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POSITIONAL MISALIGNMENT PREVENTION TOOL AND NEEDLELESS SYRINGE

(51) International classification :A61M 5/303, A61F 9/007, A61M 5/32
(31) Priority Document No :2023-110824
(32) Priority Date :05/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/024043
Filing Date :03/07/2024
(87) International Publication No :WO 2025/009547
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YAMAMOTO, Yuzo

(57) Abstract :
This positional misalignment prevention tool for inhibiting misalignment between a target region of an eyeball into which a substance is to be injected and a syringe for injecting a substance to be injected from an injection part port into the target region comprises: a base body that is disposed around an axis following the direction of injection of the substance to be injected, such that the base body surrounds the periphery of an injection part; and an uneven part that is provided to the target-region side of the base body.

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001309 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MODIFIED POLYOLEFIN RESIN COMPOSITION AND USE FOR SAID RESIN COMPOSITION

(51) International classification	:C08F 255/00, C08F 2/44, C08L 23/26, C08L 101/00, C09D 5/00
(31) Priority Document No	:2023-108495
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021938 :17/06/2024
(87) International Publication No	:WO 2025/004895
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)YAMASAKI, Hokuto
2)KASHIHARA, Kenji

(57) Abstract :
The present invention provides a modified polyolefin resin composition which has excellent water resistance and excellent flex resistance and has sufficient flowability within a specific temperature range and which has excellent adhesiveness to polyolefin bases. Specifically, provided is a modified polyolefin resin composition that comprises an acid-modified polyolefin resin (A) and a compound (B) having a polymerizable unsaturated group, wherein the compound (B) having a polymerizable unsaturated group includes a compound (B-1) having a polymerizable unsaturated group which has a degree of elongation at break of 30% or higher.

No. of Pages : 79 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001310 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER STORAGE DEVICE, EXTERIOR FILM, AND METHOD FOR MANUFACTURING POWER STORAGE DEVICE

(51) International classification	:H01M 50/169, H01G 11/80, H01M 50/105, H01M 50/119, H01M 50/15
(31) Priority Document No	:2023-106543
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023658 :28/06/2024
(87) International Publication No	:WO 2025/005294
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MIYASHIRO, Kae
3)URIU, Toshibumi
4)SASAKI, Miho

(57) Abstract :
This electric power storage device comprises an electrode body and an exterior body that seals the electrode body. The exterior body has: an exterior film that wraps the electrode body; and a lid body that seals the electrode body together with the exterior film. The exterior film includes a barrier layer including a metal material. The lid body includes a portion including a metal material. The barrier layer of the exterior film and the portion including the metal material of the lid body are directly bonded to each other.

No. of Pages : 23 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001315 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ULTRAFINE BUBBLE PRODUCTION DEVICE

(51) International classification :B01F 23/2375, B01F 33/71
(31) Priority Document No :2023-110917
(32) Priority Date :05/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020315
Filing Date :04/06/2024
(87) International Publication No :WO 2025/009303
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KAWAI, Tsuyoshi

(57) Abstract :
The present invention improves the performance of an ultrafine bubble production device. This ultrafine bubble production device comprises: a storage part that has one end closed and that has formed therein a storage space in which a liquid and a gas are stored; a drive part that compresses the storage space and generates energy for pressurizing and dissolving the gas in the liquid; and a plunger part that closes the one end of the storage part and compresses the storage space by sliding inside of the storage part by means of the energy, and that decompresses the storage space, after compressing the storage space, to generate ultrafine bubbles.

No. of Pages : 15 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001319 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEODORANT COMPOSITION

(51) International classification :A61F 13/15, A61F 13/53
(31) Priority Document No :2023-100620
(32) Priority Date :20/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022474
Filing Date :20/06/2024
(87) International Publication No :WO 2024/262592
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YAMAMOTO, Tomoe

(57) Abstract :
Provided is a deodorant composition having an excellent deodorizing effect against methyl mercaptan. This deodorant composition comprises: a porous deodorant containing a halogen; and water-absorbing resin particles. The contained amount of the halogen is 0.0030 mass% or more.

No. of Pages : 46 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001321 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER STORAGE UNIT

(51) International classification	:H01G 11/78, H01G 2/02, H01G 2/10, H01G 2/22, H01G 11/82
(31) Priority Document No	:2023-111592
(32) Priority Date	:06/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022910 :24/06/2024
(87) International Publication No	:WO 2025/009434
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YAMAGUCHI, Takuma

(57) Abstract :
This power storage unit comprises: a plurality of power storage elements; a holder that holds the plurality of power storage elements side by side; a first cover that covers the holder from the side where the power storage elements are installed; and a second cover that is integrated with the first cover and accommodates the holder between the first cover and the second cover. The holder has a plurality of elastically deformable holding parts that sandwich the power storage elements, and a first seat that is positioned between the holding parts sandwiching the power storage elements and that contacts the power storage elements. The first cover has a second seat which, in a state in which the first cover covers the holder, is positioned opposite the first seat and can be brought into or is in contact with the power storage elements.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/01/2026

(21) Application No.202617001325 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD, METHOD FOR TRANSMITTING BITSTREAM, AND RECORDING MEDIUM ON WHICH BITSTREAM IS STORED

(51) International classification	:H04N 19/85, H04N 19/132, H04N 19/70, H04N 19/117, G06N 3/02
(31) Priority Document No	:63/523354
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/008860 :26/06/2024
(87) International Publication No	:WO 2025/005640
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TAN, Hendry
2)NAM, Jung Hak
3)LIM, Jaehyun
4)JANG, Hyeong Moon
5)KIM, Seung Hwan

(57) Abstract :
An image encoding/decoding method, a bitstream transmission method, and a computer-readable recording medium on which a bitstream is stored are provided. The image decoding method, according to the present disclosure, is a method by which an image decoding device decodes an image, and comprises the steps of: acquiring, from a neural-network post-filter characteristics (NNPFC) supplemental enhancement information (SEI) message, first information indicating whether at least one output picture corresponding to at least one input picture is generated; and acquiring, from a neural-network post-filter activation (NNPFA) SEI message, second information indicating whether the generated output picture is output, wherein the value of the second information is determined on the basis of whether the objective of the neural-network post-filter (NNPF) is picture rate upsampling or whether the input picture is plural in number.

No. of Pages : 53 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001328 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR PERFORMING SENSING PROCEDURE IN WIRELESS LAN SYSTEM

(51) International classification	:H04W 24/08, H04W 74/00, H04W 74/08, H04W 84/12
(31) Priority Document No	:63/521101
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2023/017340 :02/11/2023
(87) International Publication No	:WO 2024/257961
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)JANG, Insun

(57) Abstract :
A method and an apparatus for operating in a wireless LAN system are disclosed. The method performed by a first STA in a wireless LAN system, according to one embodiment of the present disclosure, comprises the steps of: transmitting, to a second STA, a first frame for requesting a sensing by proxy (SBP) procedure; receiving, from the second STA, a second frame responding to the first frame; and receiving, from the second STA, a third frame related to a sensing measurement report on the basis of the first frame, wherein the first frame can include first information related to a sensing responder to sensing responder (SR2SR) sounding procedure, and second information indicating whether the first STA participates in the SR2SR sounding procedure.

No. of Pages : 71 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000145 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS, SYSTEM AND METHOD USING MAGNETIC NERVE MODULATION FOR TREATMENT OF REDUCED CARDIAC OUTPUT IN THE HUMAN AND METHODS RELATED THERETO

(51) International classification	:A61N 2/02, A61N 2/08
(31) Priority Document No	:63/628007
(32) Priority Date	:13/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033335 :11/06/2024
(87) International Publication No	:WO 2024/258812
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MCLEOD, Kenneth

(57) Abstract :
An apparatus is provided for a non-invasive medical intervention for a user with reduced cardiac output. The medical device includes at least one electrical coil and power control circuitry. The power control circuitry is configured to provide an electrical output supplied to the at least one electrical coil at a voltage and frequency selected to drive current through the at least one electrical coil to generate a time varying magnetic field having a frequency and an intensity that triggers a response that activates a skeletal muscle to increase a venous return of blood and a lymphatic return of interstitial fluid to improve a resting cardiac output of the user.

No. of Pages : 33 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000239 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POLE ADAPTER, HIGH-CAPACITY BATTERY, AND ENERGY STORAGE DEVICE

(51) International classification :H01M 50/502, H01M 10/613, H01M 10/615
(31) Priority Document No :202321424460.8
(32) Priority Date :06/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/096995
Filing Date :03/06/2024
(87) International Publication No :WO 2024/251070
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHEN, Mengqi
2)LEI, Zhengjun

(57) Abstract :
A pole adapter, a high-capacity battery (2, 4), and an energy storage device. The pole adapter is adapted to be connected to poles of battery cells (21) and used for heating or cooling the poles. The high-capacity battery (2, 4) comprises a plurality of battery cells (21) having the pole adapters. The energy storage device comprises a plurality of said high-capacity batteries (2, 4). The pole adapter can overcome the problem of excessive heat, that may cause thermal runaway, at the poles of battery cells (21) in existing high-capacity batteries (2, 4).

No. of Pages : 82 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000298 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TUBE BUNDLE HEAT EXCHANGER WITH MULTI-LEVEL SPRAYING SYSTEM

(51) International classification	:F28D 3/02, F28D 7/16, F28D 21/00, F28F 9/22, F28F 25/06
(31) Priority Document No	:102023000013905
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056158 :25/06/2024
(87) International Publication No	:WO 2025/008710
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)PITRELLI, Paolo
3)DONELLO, Paolo
4)PAGANO, Luca

(57) Abstract :
The present invention relates to a heat exchanger configured with a distribution device of the cooling fluid at several vertical levels into a tube bundle suitably organized in groups of tubes insisting on such vertical levels.

No. of Pages : 26 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000308 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POLYISOCYANATE COMPOSITION, TWO-COMPONENT CURABLE COMPOSITION, TWO-COMPONENT CURABLE COATING AGENT, TWO-COMPONENT CURABLE ADHESIVE, LAMINATE, AND PACKAGING MATERIAL

(51) International classification	:C08G 18/10, B32B 27/40, C08G 18/76, C09D 175/14, C09J 175/14
(31) Priority Document No	:2023-109968
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023270 :27/06/2024
(87) International Publication No	:WO 2025/009458
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ARAI Masamitsu
3)TERAMURA Misato
4)CRISTIAN Chiappa
5)MARCO Demartini

(57) Abstract :
To provide a new polyisocyanate composition suitable for a two-component curable composition such as a two-component curable adhesive or a two-component curable coating agent. Provided is a polyisocyanate composition (X) containing a polyisocyanate compound (A) having a plurality of isocyanate groups, the polyisocyanate compound (A) containing a polyurethane polyisocyanate (A1) which is a reaction product of a toluene diisocyanate (a) and a diol (b) having a molecular weight of 65-300. Also provided are: a two-component curable composition containing the polyisocyanate composition (X) and an isocyanate-reactive composition (Y); a coating agent; and an adhesive.

No. of Pages : 56 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000322 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS FOR HYDROPROCESSING A BIORENEWABLE FEEDSTOCK

(51) International classification	:C10G 3/00, C10G 65/02, C10G 45/02, C10G 45/58
(31) Priority Document No	:63/512085
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036398 :01/07/2024
(87) International Publication No	:WO 2025/010227
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SRIVASTAVA, Gaurav
3)BOSE, Arunim
4)FREY, Stanley Joseph
5)JERORO, Eseoghene

(57) Abstract :
A process for hydroprocessing a biorenewable feedstock is disclosed. The process comprises hydrotreating the biorenewable feed stream in a hydrotreating reactor to hydrodeoxygenate the biorenewable feed stream to provide a hydrotreated stream. A hydrocracking feed stream taken from the hydrotreated stream is hydrocracked in a hydrocracking reactor to provide a hydrocracked stream. A hydroisomerization feed stream taken from the hydrotreated stream is hydroisomerized in a hydroisomerization reactor to provide a hydroisomerized stream. The hydroisomerized stream is separated to provide a jet fuel stream and a diesel stream. The diesel stream is separated into a first recycle diesel stream and a second recycle diesel stream. The first recycle diesel stream is passed to the hydrocracking reactor and the second recycle diesel stream is passed to the hydroisomerization reactor.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133040 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITION AND METHOD FOR PRETREATING CANCER

(51) International classification :A61K9/16,A61K9/50,A61K45/06
(31) Priority Document No :23182485.5
(32) Priority Date :29/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068370
Filing Date :28/06/2024
(87) International Publication No :WO 2025/003475
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)DROTT, Johan
2)NICKLASSON, Fredrik
3)HORLER, Andrew Nicholas
4)PANCHOLI, Mehul

(57) Abstract :
The present invention relates to a pharmaceutical composition for oral administration, the pharmaceutical composition comprising a) immediate release granules comprising i. an active ingredient selected from the group consisting of valproic acid, valproate semisodium, sodium valproate and magnesium valproate, and ii. a filler, and b) sustained release pellets comprising: i. pellet cores comprising: (1) an active ingredient selected from the group consisting of valproic acid, valproate semisodium, sodium valproate, and magnesium valproate, and (2) a filler, ii. a subcoat provided on the pellet cores, the content of the subcoat being 10-20 wt% based on the weight of the pellet cores, and the subcoat comprising a film forming agent, and iii. a sustained release coating provided on the subcoat, the content of the sustained release coating being 25-100 wt% based on the weight of the pellet cores coated with the subcoat, and the sustained release coating comprising a film forming agent, wherein the amount of active ingredient in the immediate release granules makes up 70-80 wt% of the total weight of active ingredient in the pharmaceutical composition, and the amount of active ingredient in the sustained release pellets makes up 20-30 wt% of the total weight of active ingredient in the pharmaceutical composition. In further aspects the present invention relates to a method of producing the pharmaceutical composition and the pharmaceutical composition for use in a method of pretreating cancer.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133041 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STORING SAMPLE-ADAPTIVE OFFSET AND CROSS-COMPONENT SAMPLE-ADAPTIVE OFFSET OFFSETS AND PARAMETERS IN DEDICATED ADAPTIVE PARAMETER SETS

(51) International classification	:H04N 19/117, H04N 19/176, H04N 19/70
(31) Priority Document No	:23306063.1
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067842
Filing Date	:25/06/2024
(87) International Publication No	:WO 2025/003153
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)BOISSON, Guillaume
2)LEFEBVRE, Frederic
3)URBAN, Fabrice
4)BORDES, Philippe

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for defining and using an offset-based post-filter with an adaptation parameter set (APS) type configured to store corresponding parameter sets. For example, a device may determine an offset-based post-filter for a slice based on reference to an adaptation parameter set (APS) ID list. The device may decode each coding tree unit (CTU) of the slice based on the determined offset-based post-filter and the APS ID list. The device may parse an APS of the slice and may decode one or more parameter sets for the APS.

No. of Pages : 44 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/12/2025

(21) Application No.202517133051 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : EARPHONES

(51) International classification :H04R 1/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/143681
Filing Date :29/12/2023
(87) International Publication No :WO 2025/138287
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HUANG, Yujia
3)KE, Hao
4)ZHANG, Henghao
5)LIAO, Fengyun
6)QI, Xin

(57) Abstract :
The present application relates to the technical field of electronic devices, and provides earphones (01). Each earphone (01) comprises a housing (10) and at least one waterproof acoustic module (20); at least one accommodating cavity (130) and at least one sound through hole (140) are formed in the inner wall of the housing (10), and the at least one sound through hole (140) passes through the housing (10) and is communicated with the at least one accommodating cavity (130); the waterproof acoustic module (20) comprises a communication hole (240) and a waterproof assembly (220), the waterproof assembly (220) is configured to prevent liquid from entering the interior of the waterproof acoustic module (20) via the communication hole (240), and the at least one waterproof acoustic module (20) is arranged in the at least one accommodating cavity (130) and covers the at least one sound through hole (140), so as to prevent the liquid from entering the internal space of the housing (10) through the at least one sound through hole (140). By using the waterproof acoustic modules (20), the sensitivity difference of acoustic sensors installed in the earphones (01) can be controlled, ensuring that the sensitivity difference between different earphones (01) is within a deviation range, ensuring the consistency of different earphones (01).

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133669 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMBINATION CONTAINING AN MRNA VACCINE OR AN MRNA ENCODED THERAPEUTIC PROTEIN AND AN IMMUNE MODULATING MRNA FOR IMPROVED OR REDUCED IMMUNOGENICITY TO INCREASE EFFICACY

(51) International classification	:A61K 39/12, A61K 39/39, A61P 31/20, C07K 16/28
(31) Priority Document No	:23177053.8
(32) Priority Date	:02/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065209 :03/06/2024
(87) International Publication No	:WO 2024/246364
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SASSO, Emanuele
2)NICOSIA, Alfredo

(57) Abstract :
The present invention pertains to a combination comprising two or more mRNA molecules, or a single mRNA molecule encoding a first molecule, which is a therapeutic or immunogenic protein or peptide, and a second molecule, which is a protein or a peptide having the ability to modulate an immune response against the first molecule and/or the translation product of the first molecule, wherein the combination comprises at least one first mRNA molecule encoding a first molecule, which is a therapeutic or immunogenic protein or peptide, and at least one second mRNA molecule encoding a second molecule, which is a protein or a peptide having the ability to modulate an immune response against the first molecule and/or the translation product of the first molecule. The invention also relates to a host cell comprising a combination or the single mRNA molecule according to the present invention, a pharmaceutical composition comprising the combination, the single mRNA molecule, or the host cell of the present invention, and a vaccine comprising the combination, the single mRNA molecule, the host cell, or the pharmaceutical composition according to the present invention. Further provided is a kit comprising the combination, the single mRNA molecule, the host cell, the pharmaceutical composition, or the vaccine according to the present invention. The invention also pertains to the combination, the single mRNA molecule, the host cell, the pharmaceutical composition, the vaccine, or the kit according to the present invention, for use in medicine. Finally, the invention also relates to the combination, the single mRNA molecule, the host cell, the pharmaceutical composition, the vaccine, or the kit according to the present invention, for use in a method of prevention, and/or treatment of an infectious, a genetic, or a proliferative disease.

No. of Pages : 38 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133672 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMIDAZO[1,2-A]PYRAZIN DERIVATIVES AND THEIR USE IN THE TREATMENT OF A HELMINTH INFECTION

(51) International classification	:C07D 487/04, A61P 33/12, A61K 31/4985
(31) Priority Document No	:63/509325
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/066890 :18/06/2024
(87) International Publication No	:WO 2024/260951
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SPANGENBERG, Thomas

(57) Abstract :
This invention relates to compounds of formula (I), (II) and (III) and pharmaceutically acceptable salts or solvates thereof which impair viability of Schistosoma and Fasciola parasites. The invention also relates to pharmaceutical compositions comprising such compounds, salts or solvates thereof and to the use of such compounds as medicaments, in particular in the treatment or prevention of a helminth infection such as in particular schistosomiasis, also known as bilharzia, and/or fascioliasis.

No. of Pages : 64 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :30/12/2025

(21) Application No.202517133673 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR ESTIMATING LOCATION OF USER EQUIPMENT IN WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04W 64/00, G01S 5/00, H04W 48/14, H04W 56/00, H04W 88/04
(31) Priority Document No	:10-2023-0084382
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008077 :12/06/2024
(87) International Publication No	:WO 2025/005549
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KANG, Hyunjeong
3)YU, Jeongseok

(57) Abstract :
The present disclosure relates to a 5G or 6G communication system for supporting higher data transmission rate. The present disclosure relates to positioning of a user equipment in a wireless communication system and, more particularly, to a method and an apparatus for servicing positioning of the user equipment, which operates as a L2 UE-to-network remote UE.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133743 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENHANCED RAT-DEPENDENT POSITIONING

(51) International classification :H04W 64/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/110839
Filing Date :02/08/2023
(87) International Publication No :WO 2024/119856
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)HU, Jie
3)HAN, Jing
4)WANG, Haiming
5)LIU, Luning

(57) Abstract :
Various aspects of the present disclosure relate to an apparatus for performing a LMF, a base station, a UE, processors for wireless communication, methods, and a computer readable medium for enhanced radio access technology (RAT) -dependent positioning. In an aspect, the LMF receives an update of available TRP information from a base station, determine a TRP-related error bound based on the update of the available TRP information, and transmit the TRP-related error bound to UE. In this way, integrity for RAT-dependent positioning can be improved.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133884 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ADHESION PROMOTER FOR POLYSULFIDE- AND POLYTHIOETHER-BASED SEALANTS

(51) International classification	:C08J 7/04, C09D 181/02, C09D 181/04, C09J 5/02, C09J 183/04
(31) Priority Document No	:23179828.1
(32) Priority Date	:16/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066581 :14/06/2024
(87) International Publication No	:WO 2024/256645
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SIEVERS, Bjoern

(57) Abstract :
The present invention relates to a method of sealing a substrate comprising at least steps 1) and 3), namely applying a solventborne composition at least in portion onto a surface of a substrate to form a film at least in portion on said surface (1)), applying a sealant composition at least in portion onto the film obtained after step 1) to form a sealant film (3)), wherein the sealant composition is obtainable by mixing at least two separately present components A) and B) of a sealing system with each other, wherein the solventborne composition applied in step 1) comprises at least one aliphatic hydrocarbon as organic solvent constituent a1) in an amount of at least 70.0 wt.-%, based on the total weight of the composition, at least one organic metalate as constituent a2), the metal of the metalate being selected from Ti and Zr, and at least one organosilane as constituent a3), a sealed substrate obtainable by the method, a use of the solventborne composition as adhesion promoting composition, the solventborne composition per se, and a kit-of-parts comprising said solventborne composition.

No. of Pages : 53 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133885 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTROLYTIC TREATMENT OF SUBSTRATES CONTAINING COPPER AND/OR ALLOYS THEREOF

(51) International classification	:C25D 3/54, C25D 7/06, H01M 4/66
(31) Priority Document No	:23180317.2
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067097
Filing Date	:19/06/2024
(87) International Publication No	:WO 2024/261058
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)HERASIMTSCHUK, Joerg
4)WALTER, Manfred
5)STEINBACH, Joerg

(57) Abstract :
The present invention relates to a method for pretreatment of substrates containing copper and/or alloys thereof, the method comprising at least step 1), namely contacting at least one surface of the at least one substrate, said surface being made of copper and/or at least one alloy thereof, at least in portion with an aqueous composition and thereby forming a film at least in portion on said surface, wherein the aqueous composition comprises, besides water, at least one of constituents a1) and a2), namely at least one of zirconium, titanium and hafnium cations as constituent(s) a1) in an amount in a range of from 5 to 2000 mg/L, and/or at least one organosilane and/or a hydrolysis and/or condensation product thereof as constituent(s) a2), wherein contacting step 1) is performed in an electrolytic cell arrangement with the substrate made of copper and/or alloys thereof being the cathode during performance of step 1), a method of applying at least one coating film onto the surface of the pretreated substrate, a substrate obtainable by one of these methods, current collectors, conductors, copper clad laminates, anode materials and battery cells obtainable therefrom, and to a use of aforementioned aqueous composition for electrolytically forming films on substrates made of copper and/or alloys thereof.

No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133886 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : USE OF DIHYDROPYRAN DERIVATIVES AS AROMA CHEMICALS

(51) International classification	:C07D 309/04, C07D 309/12, A23L 27/20, C11B 9/00, A61Q 13/00
(31) Priority Document No	:23180211.7
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065915 :10/06/2024
(87) International Publication No	:WO 2024/260772
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)VIJAYANAND, Chandrasekaran
2)PELZER, Ralf

(57) Abstract :
The present invention relates to the use of compound of formula (I) as an aroma chemical to impart a fresh note, citrus note, white floral note, fruity note, herbal note, rose leaf note, steamy green note, carrot route note, woody note, pencil shaving note, remains of rose oxide note or any combination of two or more of these impressions to composition and also for enhancing and/or modifying the aroma of a composition. The present invention is further directed to a composition comprising at least one compound of formula (I) and (i) at least one aroma chemical different from the compound of formula (I) or (ii) at least one non-aroma chemical carrier, or (iii) both (i) and (ii).

No. of Pages : 46 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517133998 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY MANAGEMENT SYSTEM FOR DETECTING ABNORMAL BATTERY CONDITIONS

(51) International classification	:G01R 19/165, G01R 31/371, G01R 31/3835, E03D 9/00
(31) Priority Document No	:63/521899
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034738 :20/06/2024
(87) International Publication No	:WO 2024/263719
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HERBERT, Kay
2)PATEL, Hemant
3)DENG, Sheng
4)CHEN, Qiaohong
5)WANG, Xu

(57) Abstract :
The present disclosure describes a system that monitors an alkaline battery pack to detect low voltage batteries before the low voltage batteries can leak. Battery packs may comprise an even number of batteries, operating in series. The system monitors a voltage over each pair of batteries in a battery pack. For example, a first voltage (V1) may be measured between a first battery and a second battery. The first voltage may be measured between ground and the middle of the battery pack. The second voltage (V2) may be measured between a third battery and a fourth battery (i.e., between the middle of the pack and the terminal). The system then estimates the lowest battery voltage (Vtest) by subtracting the higher voltage divided by two from the lower voltage. The resultant voltage (Vtest) is then compared to a threshold voltage (e.g., between 0.85-1.2 volts). If the resultant voltage (Vtest) is greater than the threshold voltage, then the device is allowed to continue operating. However, if the resultant voltage (Vtest) is lower than the threshold voltage, the system detects an abnormal battery and stops operation of the device to prevent the battery from leaking and/or corroding the device.

No. of Pages : 16 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001329 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BINDING CONSTRUCTS

(51) International classification	:C07K 16/28, C07K 16/46, A61K 39/00, A61P 35/00
(31) Priority Document No	:23184306.1
(32) Priority Date	:07/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/GB2024/051762 :05/07/2024
(87) International Publication No	:WO 2025/012620
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JUPP, Ray
2)LEGG, James

(57) Abstract :
The invention provides inter alia a construct comprising an LTBR binding agent and a PD-1 binding agent or a PD-L1 binding agent.

No. of Pages : 59 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001346 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DUAL PHASE TIALSIBN COATING FOR CUTTING APPLICATIONS

(51) International classification	:C23C 28/04, C23C 14/06, C23C 14/32, C23C 30/00
(31) Priority Document No	:10 2023 002 527.5
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067545 :21/06/2024
(87) International Publication No	:WO 2024/261309
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KURAPOV, Denis

(57) Abstract :
The present invention relates to a TiAlBSiN coating deposited on a surface of a substrate (1), the coating (100) comprising three different coating sections along its coating thickness, a first section (5), a second section (10) and a third section (50), said first section (5) deposited closer to said surface of the substrate (1) than the second and third sections, said second section (10) deposited directly on the outermost surface of said first section (5), and a third section (50) deposited directly on the outermost surface of said second section (10), wherein said first section (5) formed of one or more layers, in any case formed by at least one adhesion layer, wherein the first section (5) exhibiting fully crystalline cubic phase, or exhibiting a mixture of crystalline phases comprising crystalline cubic phase, and crystalline hexagonal wurtzite phase, wherein if a mixture of crystalline phases, exhibiting mainly cubic phase, and the at least one adhesion layer comprising titanium and nitrogen; and wherein said second section (10) formed of one or more layers, in any case formed by at least one support layer, wherein the second section (10) exhibiting fully crystalline hexagonal wurtzite phase, or exhibiting a mixture of crystalline phases comprising crystalline cubic phase and crystalline hexagonal wurtzite phase, wherein if a mixture of crystalline phases, exhibiting mainly wurtzite phase, and the at least one support layer being comprising titanium, aluminum, nitrogen, and at least one chemical element selected from boron and silicon; and wherein said third section (50) formed of one or more layers, in any case formed by at least one functional layer, wherein the third section (50) exhibiting fully crystalline cubic phase, or exhibiting a mixture of crystalline phases comprising crystalline cubic phase and crystalline hexagonal wurtzite phase, wherein if a mixture of crystalline phases, exhibiting mainly cubic phase, and wherein the at least one functional layer comprising titanium, silicon and nitrogen.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001349 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BUILDING COVERING SYSTEM COMPRISING A STRUCTURE FOR ATTACHING A POSITION-ADJUSTABLE PANEL, AND METHOD FOR INSTALLING SUCH A COVERING SYSTEM ON A BUILDING

(51) International classification :E04F 13/08
(31) Priority Document No :FR2305711
(32) Priority Date :07/06/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/065386
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251762
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GRANGER, Christian
3)BAQUET, Erwan
4)GERAEDTS, Igor
5)SEIJMONSBERGEN, Raymond

(57) Abstract :
The invention relates to a covering system (1000) for cladding a building (2000) by means of a panel (22), comprising a lower rail (201A) and an upper rail (201B) that are attached to the building (2000) and form channels, a first portion (200) and a second portion (300) comprising a panel rail bearing the panel (22) and bearing a lower support that co-operates with the lower rail, and bearing an upper hook assembly that is translatably movable, via adjustment means (6) that are accessible to the user, between an insertion position and a holding position in which the panel rail is vertically supported, and to a method for mounting the covering system (1000) by first pressing the lower support onto the lower rail and then positioning the upper hook assembly on the upper rail and adjusting and locking it into position.

No. of Pages : 32 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001378 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRANSFORMER FOR CONTROLLING INDEPENDENT ACTIVE AND REACTIVE POWER FLOWS IN A TRANSMISSION LINE

(51) International classification	:H02J 3/18, G05F 1/14
(31) Priority Document No	:63/509113
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034576 :19/06/2024
(87) International Publication No	:WO 2024/263618
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SEN, Mey Ling

(57) Abstract :
An exemplary transformer includes an exciter unit (EU) and a compensating voltage unit (CVU). The EU including a three-phase transformer with shunt Y-connected primary windings. The CVU includes plural series-connected secondary windings having one secondary winding from each phase of the EU, and plural load tap changers. Each load tap changer is associated with a group of secondary windings that includes one secondary winding from each phase of the EU. Each secondary winding in a group of secondary windings is located at a same distance from an associated primary winding of the EU. All secondary windings, sub-windings between two consecutive taps, and primary windings have similar heights. Sub-windings may or may not be interleaved. Each load tap changer can vary an effective number of turns of the associated group of secondary windings by connecting to one of plural taps associated with each secondary winding according to a selected operating point.

No. of Pages : 38 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/01/2026
(21) Application No.202617000623 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEMI-RIGID POLYURETHANE POTTANT COMPOSITIONS AND METHODS FOR PREPARING SAME

(51) International classification	:C08G 18/48, C08G 18/76, C08G 18/66, C08L 75/08, C08G 18/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/105070 :30/06/2023
(87) International Publication No	:WO 2025/000500
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)FENG, Yanli
3)ZHANG, Ping

(57) Abstract :
Polyurethane compositions include a reaction product of: an isocyanate component comprising one or more isocyanate compounds; and an isocyanate-reactive component including: one or more polyether polyols comprising at least one capped polyether polyol having an OH functionality of 3 to 6, and an EO content of 10 wt%to 25 wt%; one or more polyol crosslinkers having a hydroxyl functionality of 2 or more; and one or more solid flame resistance (FR) additives in at least one of the isocyanate component, the isocyanate-reactive component, or a third component; wherein the polyurethane composition has a hardness of 20 Shore A or more. Methods include preparing polyurethane compositions that include combining the isocyanate component and the isocyanate-reactive component to form a mixture; and reacting the mixture to form the polyurethane composition.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/01/2026
(21) Application No.202617000631 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD, USER EQUIPMENT, ACCESS NETWORK NODE AND CORE NETWORK NODE

(51) International classification	:H04W 24/10, H04W 36/02
(31) Priority Document No	:2310198.3
(32) Priority Date	:03/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/JP2024/021879 :17/06/2024
(87) International Publication No	:WO 2025/009372
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GUPTA Neeraj

(57) Abstract :
An example of the object of the present disclosure is to provide a method, a user equipment, an access network node and a core network node capable of improving AI/ML data acquisition and/or transmission. In a first example aspect, a method performed by a user equipment, UE, the method includes: transmitting, to a first access network node, a first part of measurement result for Artificial Intelligence / Machine Learning, AI/ML, model training; and transmitting, to a second access network node, a second part of the measurement result for the AI/ML model training, wherein at least one of the first part of the measurement result or the second part of the measurement result includes information indicating a model or function for the AI/ML model training.

No. of Pages : 65 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/01/2026

(21) Application No.202617000794 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : HIGH-STRENGTH, HIGH-TOUGHNESS AND HIGH-HARDENABILITY GEAR SHAFT STEEL, AND MANUFACTURING METHOD THEREFOR

(51) International classification	:C22C 38/18, C22C 38/12, C21D 7/13
(31) Priority Document No	:202310723459.3
(32) Priority Date	:19/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/099794
Filing Date	:18/06/2024
(87) International Publication No	:WO 2024/260333
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GAO, Jiaqiang
3)HUANG, Zongze

(57) Abstract :
Disclosed in the present invention is a high-strength, high-toughness and high-hardenability gear shaft steel. The steel contains Fe and inevitable impurities, and the following chemical elements in percentage by mass: C: 0.16%-0.22%, Si: 0.10%-0.40%, Mn: 0.86%-1.24%, Cr: 0.95%-1.44%, Al: 0.02%-0.05%, Ti: 0.015%-0.039%, Nb: 0.001%-0.034%, N: 0.006%-0.015%, and B: 0.0006%-0.0034%, wherein a microalloying element coefficient rM/N of the steel ranges from 1.5 to 5.0, and rM/N=(10*[Nb]/93+[Ti]/480+[Al]/27)/([N]/14). In addition, further disclosed in the present invention is a manufacturing method for the high-strength, high-toughness and high-hardenability gear shaft steel. The high-strength, high-toughness and high-hardenability gear shaft steel of the present invention has high hardenability, narrow hardenability bandwidth, and good high-temperature grain stability.

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000812 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPROXIMATING IMPLICIT NEURAL REPRESENTATION THROUGH LEARNT DICTIONARY ATOMS

(51) International classification	:H04N 19/94, G06N 3/045, G06N 3/0495, G06T 9/00
(31) Priority Document No	:23306188.6
(32) Priority Date	:11/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067650 :24/06/2024
(87) International Publication No	:WO 2025/011935
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)HELLIER, Pierre
3)SCHNITZLER, Francois
4)LAMBERT, Anne

(57) Abstract :
In one implementation, we model the information content in the signal as a composition of the global and local information. The global information is common and shared for all the natural signals, and this can be learned from a large collection of data. However, the local information is specific to each signal. By leveraging the compositional properties of neural networks, we propose to decompose the INR network into head and tail layers, where the head layers are responsible for the global information and tail for the local information. The weights of the head layers are approximated through the dictionary basis, and this dictionary is learnt from a large collection of the data and known to both encoder and decoder. Thus, we need to transmit only the weights of the tail layers plus some extra information about the head layers.

No. of Pages : 16 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000337 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AMBROXOL LIQUID FORMULATION

(51) International classification	:A61K 47/14, A61K 47/24, A61K 9/08, A61P 11/12, A61K 31/133
(31) Priority Document No	:63/471352
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032391 :04/06/2024
(87) International Publication No	:WO 2024/254058
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HILBOLD, Benoit
2)GOCKER, Mathias
3)SCHIEBER, Laura
4)ENDERLIN, Guillaume

(57) Abstract :
Disclosed in certain embodiments is a liquid formulation for oral administration comprising an amphiphilic material and ambroxol or a pharmaceutically acceptable salt thereof.

No. of Pages : 35 No. of Claims : 92

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000340 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : THERMAL ENERGY STORAGE SYSTEMS AND METHODS

(51) International classification	:F24S 60/00, F24S 20/20, F24S 23/00, F24S 23/79
(31) Priority Document No	:63/523267
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035449 :25/06/2024
(87) International Publication No	:WO 2025/006489
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)FOURGUETTE, Dominique, Claire
3)GOORSKEY, David, John

(57) Abstract :
Thermal energy storage systems and methods that include near-black body concentrated sunlight receivers disposed in thermal storage media for storing sunlight and extracting thermal energy for multiple end-use applications. Said thermal energy storage system includes: a concentrated sunlight receiver (202) disposed in thermal contact with thermal energy storage media (203); a first chamber (201) configured to house the concentrated sunlight receiver and the thermal energy storage media; a second chamber (204) substantially encapsulating the first chamber and separated from the first chamber by an insulation assembly (205); and a light duct (206) disposed between a thermal energy storage system inlet (209) and a concentrated sunlight receiver inlet (210). The concentrated sunlight receivers are characterized by absorption of sunlight of at least 95%. The thermal energy storage systems are modular and transportable and can be scaled-up in capacity. Solar concentrators may be integrated with the thermal energy storage systems.

No. of Pages : 40 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000345 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPRAYING MEANS IMPROVED FOR TUBE BUNDLE HEAT EXCHANGER

(51) International classification	:B05B 1/04, F28D 3/02, F28D 7/16, F28D 21/00, F28F 25/06
(31) Priority Document No	:102023000013911
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056190 :26/06/2024
(87) International Publication No	:WO 2025/008713
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)PROVENZIANI, Franco
2)PITRELLI, Paolo
3)PAGANO, Luca

(57) Abstract :
The present invention relates to a nozzle suitable to be used in a tube bundle heat exchanger to spray uniformly a cooling fluid on such bundle.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000354 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TUBE BUNDLE HEAT EXCHANGER WITH OUTLET DRYING SYSTEM

(51) International classification	:F28D 3/02, F25B 39/02, F28D 3/04, F28F 25/06, F28D 7/16
(31) Priority Document No	:102023000013893
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056152 :25/06/2024
(87) International Publication No	:WO 2025/008709
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PITRELLI, Paolo
3)DONELLO, Paolo

(57) Abstract :
The present invention relates to a heat exchanger configured so that the fluid circulating in the chamber containing the tube bundle performs a first heat exchange with said tube bundle and a second heat exchange with the distribution means of said fluid in the chamber. The present invention also relates to a method of drying a fluid in a tube bundle heat exchanger.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000361 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WATER DISPENSING DEVICE

(51) International classification :B67D 1/07
(31) Priority Document No :10-2023-0076870
(32) Priority Date :15/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/001786
Filing Date :07/02/2024
(87) International Publication No :WO 2024/257986
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Youngjin
3)MOON, Sunyoung

(57) Abstract :
A water dispensing device according to an embodiment of the present disclosure comprises: a filter for filtering raw water to generate purified water; a water outlet through which the purified water is discharged; a water outlet sterilization module including a light source for irradiating ultraviolet light to the water outlet; and a control unit for controlling the light source, the control unit being capable of preventing the growth of harmful bacteria in the water outlet by continuously applying pulses at a preset reference frequency to drive the light source.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000362 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BIOREACTORS PROVIDING CERIUM OXIDE AND ZIRCONIUM DIOXIDE

(51) International classification	:C12N 5/00, C01F 17/235, A61K 33/244, C12M 1/00
(31) Priority Document No	:63/507312
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032944 :07/06/2024
(87) International Publication No	:WO 2024/254407
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHALLA, Siva Sai Ramana Kumar

(57) Abstract :
Cerium oxide and zirconium dioxide for biomanufacturing. More specifically, cerium oxide nanoparticles and/or nanoporous cerium oxide nanoparticle macro-structures and/or zirconium dioxide nanoparticles are provided in a bioreactor for biomanufacturing and/or to promote cellular growth/expansion.

No. of Pages : 25 No. of Claims : 55

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000363 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER STORAGE DEVICE

(51) International classification	:H01M 4/66, H01G 11/12, H01G 11/68, H01G 11/70, H01M 4/02
(31) Priority Document No	:2023-094625
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016333 :25/04/2024
(87) International Publication No	:WO 2024/252821
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)NAKAMURA Tomohiro
3)HIROSE Takayuki

(57) Abstract :
This power storage device comprises a plurality of bipolar electrodes. Each of the plurality of bipolar electrodes comprises: a first current collector foil and a second current collector foil that overlap each other; a conductive adhesive layer that is located between the first current collector foil and the second current collector foil and is bonded to the first current collector foil and the second current collector foil; a first active material layer that is located on the surface of the first current collector foil; and a second active material layer that is located on the surface of the second current collector foil. The conductive adhesive layer includes an adhesive agent and a conductive auxiliary agent dispersed in the adhesive agent. The conductive auxiliary agent is composed of spherical particles each having a spherical core and a conductive film covering the core. The addition ratio of the conductive auxiliary agent in the conductive adhesive layer is 0.1 vol% to 1.0 vol%, inclusive, and a first value obtained by adding twice the standard deviation of the particle diameter of the conductive auxiliary agent to the average particle diameter of the conductive auxiliary agent is equal to or greater than the thickness of the conductive adhesive layer.

No. of Pages : 48 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133744 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOW POWER SYNCHRONIZATION SIGNAL TRANSMISSION AND CONFIGURATION

(51) International classification :H04W 56/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/111397
Filing Date :07/08/2023
(87) International Publication No :WO 2024/098855
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)LIU, Hongmei
3)MA, Ruixiang

(57) Abstract :
Various aspects of the present disclosure relate to methods, apparatuses, and systems that support lower power synchronization signal transmission and configuration. Some implementations of the method and apparatuses described herein may further include a user equipment (UE) for wireless communication, comprising: at least one memory; and at least one processor coupled with the at least one memory and configured to cause the UE to:receive a first synchronization signal (SS) in a first frequency band; and receive a second SS in a second frequency band, wherein the second SS is associated with a second period and an offset.

No. of Pages : 33 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133752 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BIPOLAR PLATE FOR A FUEL CELL STACK OR ELECTROLYSER STACK, AND METHOD FOR PRODUCTION THEREOF

(51) International classification	:H01M 8/0228, C25B 1/04, C25B 9/65, H01M 8/10
(31) Priority Document No	:10 2023 205 856.1
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/063132 :14/05/2024
(87) International Publication No	:WO 2024/260637
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MANDL, Bernhard

(57) Abstract :
The invention relates to a cell-stack transport layer (130) for an electrochemical cell stack, in particular a fuel cell stack or an electrolysis cell stack, having an anode-side or cathode-side transport layer element (131) for transporting a medium of the cell stack, wherein the transport layer element (131) has a diffusion barrier (140) on its membrane side (134), which can face or faces a membrane (110) of the cell stack.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133753 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUNCTIONALIZED TETRAHYDROFURAN INTERMEDIATE AND SYNTHESIS THEREOF

(51) International classification	:C07H 15/20, C07H 3/02
(31) Priority Document No	:63/470639
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/032038
Filing Date	:31/05/2024
(87) International Publication No	:WO 2024/249886
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)ELBAUM, Daniel
2)LARIVÉE, Alexandre
3)SUNCHU, Prabhakar
4)LEFORT, François Michel

(57) Abstract :
Disclosed herein are compounds and compositions useful for synthesizing splice-switching oligonucleotides comprising one or more spacers, and methods of preparing thereof.

No. of Pages : 109 No. of Claims : 163

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133755 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITIONS FOR ENHANCED MUCOSAL PENETRATION

(51) International classification	:A61K 47/38, A61K 31/137, A61K 31/197, A61K 31/7088, A61K 38/13	(71)**Name of Applicant :** **1)SHIN NIPPON BIOMEDICAL LABORATORIES, LTD.** Address of Applicant :2438 Miyanoura, Kagoshima, Kagoshima, 891-1394 Japan (72)**Name of Inventor :** **1)HARUTA, Shunji**
(31) Priority Document No	:63/505344	
(32) Priority Date	:31/05/2023	
(33) Name of priority country	:U.S.A.	
(86) International Application No Filing Date	:PCT/IB2024/000291 :30/05/2024	
(87) International Publication No	:WO 2024/246607	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
Provided herein are compositions and methods related to a solid dosage form comprising an absorption enhancer. The composition enhances the mucosal penetration and absorption of active ingredients.

No. of Pages : 60 No. of Claims : 96

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133759 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : C-RING FORM FACTOR FOR WEARABLE RING DEVICE WITH ADJUSTABLE SIZE

(51) International classification :A61B 5/00
(31) Priority Document No :63/512486
(32) Priority Date :07/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029287
Filing Date :14/05/2024
(87) International Publication No :WO 2025/014567
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SAIKKONEN, Antti Pekka
4)KELLONIEMI, Marko
5)IHME, Sami Sakari
6)HAVERINEN, Teemu Juhani
7)LÄMSÄ, Antti Kalevi

(57) Abstract :
A wearable device, such as a wearable ring device, configured to transition between multiple discrete ring sizes is disclosed. The wearable ring device may include a discontinuous ring-shaped housing that extends radially around at least a portion of a circumference of the wearable ring device, where a first end and a second end of the discontinuous ring-shaped housing are separated from one another by a radial distance and configured to move relative to one another. The wearable ring device may further include one or more sensors positioned at least partially within an inner circumferential surface of the discontinuous ring-shaped housing, and one or more mechanical components configured to transition the wearable ring device between the multiple discrete ring sizes.

No. of Pages : 47 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133792 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EFFICIENT EXPLOITATION OF SPECTRUM EXTENSION RESOURCES

(51) International classification	:H04L 5/00, H04L 27/26
(31) Priority Document No	:23183956.4
(32) Priority Date	:06/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/066216
Filing Date	:12/06/2024
(87) International Publication No	:WO 2025/008144
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)TERVO, Oskari
2)LEHTI, Arto
3)SAAD, Majed

(57) Abstract :
There are provided measures for efficient exploitation of spectrum extension resources. Such measures exemplarily comprise generating an uplink signal, wherein said uplink signal is a signal which is subjected to spectrum extension and which corresponds to a total band allocation including an in-band portion and at least one excess-band portion, wherein said at least one excess-band portion corresponds to said spectrum extension, and transmitting said uplink signal, and in relation to said generating, such measures exemplarily comprise dividing a data stream to be transmitted into a first data sub-stream and a second data sub-stream, modulating symbols of said uplink signal based on said first data sub-stream, arranging said symbols in said in-band portion, copying said symbols arranged in at least one predetermined sub- portion of said in-band portion to said at least one excess-band portion, determining, based on said second data sub-stream, first state subcarriers of said total band allocation and second state subcarriers of said total band allocation, wherein a first subset of said second state subcarriers is located in said at least one excess-band portion, and modifying said symbols arranged on said second state subcarriers.

No. of Pages : 40 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/01/2026

(21) Application No.202617001025 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : BRAKE ACTUATOR, COMPUTER-IMPLEMENTED METHOD, COMPUTER PROGRAM, NON-VOLATILE DATA CARRIER AND BRAKE SYSTEM FOR A RAIL VEHICLE

(51) International classification	:B60T 13/74, B60T 8/17, B60T 8/171, B60T 8/172, B60T 17/22
(31) Priority Document No	:23178362.2
(32) Priority Date	:09/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/060215 :16/04/2024
(87) International Publication No	:WO 2024/251420
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PRIM, Viktor

(57) Abstract :
In a rail vehicle (100), a brake actuator (120) receives a brake command (BC) specifying a target force. In response to the brake command (BC), the brake actuator (120) control an electrically operated brake unit (130) to perform a braking operation. The brake actuator contains a control unit that generates a brake control signal (BS) based on the brake command (BC). The brake control signal (BS), in turn, controls an electric motor (131) in the electrically operated brake unit (130), such that an output shaft of the electric motor (131) attains a specified angular position (P) in which at least one pressing member (135) is caused to apply a force against a rotating member (136) being mechanically connected to a wheel axle (141) of the rail vehicle (100). The control unit also obtains first and second sensor signals (Pm, FS). The first sensor signal (Pm) reflects a measured position of the output shaft of the electric motor (131), which measured position constitutes an indication of the specified angular position (P). The second sensor signal (FS) reflects a magnitude of the applied force. The control unit checks the second sensor signal (FS) against a force- to-position mapping describing a linear relationship between the specified angular position (P) and an estimated magnitude of the applied force. Thus, the control unit may verify the relationship between the specified angular position (P) and the estimated magnitude.

No. of Pages : 25 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001028 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND APPARATUS FOR ENABLING WTRU COLLABORATION AND AGGREGATION OF PREPROCESSED MEASUREMENTS

(51) International classification	:H04W 24/10, H04W 36/00, H04W 36/08, H04W 48/20, H04W 84/04
(31) Priority Document No	:63/506262
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032236 :03/06/2024
(87) International Publication No	:WO 2024/253997
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PRAGADA, Ravikumar
4)SALIM, Umer
5)ZHANG, Guodong
6)PAN, Kyle Jung-Lin
7)LI, Yifan

(57) Abstract :
A first WTRU may receive, from a second WTRU, measurement configuration information and a request to report preprocessed measurement results. The first WTRU may determine, based on the measurement configuration information, one or more preprocessed measurement results. The preprocessed measurement results may include at least one of a Layer 1 filtered reference signal receive power (RSRP) or a Layer 1 filtered reference signal receive quality (RSRQ). The first WTRU may select at least one of the one or more preprocessed measurement results to send to the second WTRU. The first WTRU may receive, from the second WTRU, and in response to sending the preprocessed measurement results, an aggregated measurement result. The aggregated measurement results may be the result of applying a Layer 3 filter to at least the preprocessed measurement results determined by the first WTRU. The Layer 3 aggregated filter coefficients may be configured by RRC.

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001030 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNCHRONOUS SLIDING MECHANISM AND FURNITURE POCKET DOOR

(51) International classification	:E06B 5/00, E06B 3/46, E05D 13/00, E05D 15/06, A47B 97/00
(31) Priority Document No	:202311103786.5
(32) Priority Date	:29/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/070037 :02/01/2024
(87) International Publication No	:WO 2025/044020
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)XU, Jiangde

(57) Abstract :
The present invention relates to a synchronous sliding mechanism and a furniture pocket door. The synchronous sliding mechanism comprises two rope guide wheel groups, two rope connection members and a sliding rope member, wherein the sliding rope member is wound around the two rope guide wheel groups, and the sliding rope member itself is provided with two codirectional sliding rope sections, which are arranged in parallel up and down and synchronously move in the same direction; the two rope connection members are correspondingly arranged on the two codirectional sliding rope sections on an one-to-one basis; and one of the codirectional sliding rope sections of the sliding rope member is at least part of a sliding rope section formed by the sliding rope member wound around one of the rope guide wheel groups to make a complete circle. In the synchronous sliding mechanism of the present embodiment, the sliding rope member as a whole can form a winding rope structure shaped like a square, and in comparison with an X-shaped winding rope in the prior art, an angle formed by the sliding rope member being wound in and out of a guide wheel cannot change with the dimensions of cabinet bodies; therefore, the synchronous sliding mechanism can adapt to cabinet bodies of various dimensions, and ensures the smooth sliding of cabinet doors, thereby improving the smoothness of sliding.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SOLAR POWER GENERATION SYSTEM

(51) International classification	:F24S 10/20, F24S 10/30, F24S 10/50, F24S 10/70, F24S 20/20
(31) Priority Document No	:63/507467
(32) Priority Date	:11/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032921 :07/06/2024
(87) International Publication No	:WO 2024/258737
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SINGH, Krishna P.
2)GOSWAMI, Dharendra Yogi
3)RAMPALL, Indresh

(57) Abstract :
A solar power generation system includes a thermal energy storage vessel containing a thermal mass composition operable to store thermal energy, solar energy collection system, and power generation system. The collection system comprises a first closed flow loop including a solar collector which absorbs solar energy and heats a first working fluid. The heated first working fluid recirculates through a first closed flow loop through and heats the thermal mass composition. The generation system comprises a second closed flow loop including a turbine-generator. The second closed flow loop recirculates a second working fluid through the thermal mass composition to absorb thermal energy and heat the second working fluid which flows to the turbine and the generator produces electricity. The second working fluid may be water/steam or a compressible gas. The thermal mass composition comprises a mixture of a phase change material such as salt and a metallic material.

No. of Pages : 35 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134084 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CAN SUPPORT MEMBER, AND SEAMLESS CAN MANUFACTURING METHOD AND MANUFACTURING DEVICE

(51) International classification	:B21D 51/26, B21D 45/08
(31) Priority Document No	:2023-109509
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/020899
Filing Date	:07/06/2024
(87) International Publication No	:WO 2025/009331
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)MIYAMOTO, Takeshi

(57) Abstract :
Provided is a can support member for supporting and securing a can body in a can-making process. The can body is a seamless can including a body part and a bottom part. The bottom part has a bottom shape and includes at least a ground-contacting section, and a tapered chime section which is continuous from the ground-contacting section to a lower end of the body part and has an outer diameter that increases with progression upward in a can axis direction. The can body can be supported and secured without causing deformation of the chime section by supporting the ground-contacting section and the chime section from the outer side of the can.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134085 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CAMERA MODULE AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification	:H04N 23/57, H04N 23/54, H04N 23/55, H05K 1/02
(31) Priority Document No	:10-2023-0098906
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/095843 :22/05/2024
(87) International Publication No	:WO 2025/029112
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)KIM, Bongchan

(57) Abstract :
Disclosed is a camera module comprising: a lens including an optical axis; a lens housing configured to accommodate the lens; an image sensor configured to receive light passing through the lens; a connector configured to receive an electrical signal from the image sensor; and a flexible printed circuit board (FPCB) configured to connect the image sensor and the connector to each other. The FPCB may be configured to change between a first shape in which the FPCB extends substantially linearly between the image sensor and the connector and a second shape in which the FPCB has at least three bending areas, at least two folding areas, and at least two side areas along the circumference of the image sensor.

No. of Pages : 61 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :31/12/2025

(21) Application No.202517134098 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : TROP2 ANTIBODIES

(51) International classification :A61K 39/395, A61P 35/00
(31) Priority Document No :63/506268
(32) Priority Date :05/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036023
Filing Date :28/06/2024
(87) International Publication No :WO 2024/234019
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SCHWARTZ, Cory
3)GREVING, Matthew, P.
4)MOORE, Cody, A.
5)PHUONG, Tam, Thi Thanh
6)DENT, Matthew
7)TAGUCHI, Alexander, T.
8)CHEN, Jiang
9)HSU, Tom, Sih-yuan
10)KIM, Domyoung
11)BRENNER, Martin

(57) Abstract :
Provided herein are anti-Trop 2 antibodies or binding fragments thereof that bind Trop 2, e.g., human Trop 2. The anti-Trop 2 antibodies of the disclosure are useful for the treatment of proliferative disorders or cells that express Trop 2 or mutant Trop 2. Also provided herein are methods of use for the anti-Trop 2 antibodies or binding fragments thereof, as well as bi-valent or multi-valent anti-Trop 2 antibodies or binding fragments thereof that may form complexes that attract immune effectors or binding to other cells, such as, a second antibody, antigen-binding of the second antibody or fragment thereof; a target-binding protein, a cytokine; a lectin; or a toxin.

No. of Pages : 54 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025

(21) Application No.202517134119 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SULFUR DIOXIDE DOSING APPARATUS AND METHOD

(51) International classification	:C12G 1/00, C12G 1/02, C12G 1/04, C12H 1/00, C12H 1/14
(31) Priority Document No	:202301638
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Chile
(86) International Application No Filing Date	:PCT/CL2024/050053 :03/06/2024
(87) International Publication No	:WO 2024/250125
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The invention relates to an apparatus and method for dosing sulfur dioxide gas (SO2) into wine contained in wooden barrels, which comprises: an application lance comprising a nozzle with larger holes that allow wine into the nozzle and SO2 out of the nozzle, generating a sufficient gas flow to evenly distribute the gas inside the barrel; and a support comprising a base and feet that support the application lance on the upper wall of the barrel, near to the area containing the stopper, wherein the support for the application lance comprises a base that, in a use position, is horizontal to the barrel wall, elevated only a few centimetres from the barrel wall.

No. of Pages : 28 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001390 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PREDICTING SPLASH DEFECT OF HOT-DIP METAL-PLATED STEEL STRIP, METHOD FOR PRODUCING HOT-DIP METAL-PLATED STEEL STRIP, DEVICE FOR PREDICTING SPLASH DEFECT OF HOT-DIP METAL-PLATED STEEL STRIP, AND EQUIPMENT FOR PRODUCING HOT-DIP METAL-PLATED STEEL STRIP

(51) International classification :C23C 2/20, C23C 2/40
(31) Priority Document No :2023-114924
(32) Priority Date :13/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/019523
Filing Date :28/05/2024
(87) International Publication No :WO 2025/013447
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YAMASHIRO Kenji
2)TAKEDA Gentaro
3)TAKAHASHI Hideyuki

(57) Abstract :
A purpose of the present invention is to provide a method for predicting a splash defect of a hot-dip metal-plated steel strip in a production method for the hot-dip metal-plated steel strip in which plating amount is regulated using gas wiping nozzles. The method for predicting a splash defect of a hot-dip metal-plated steel strip is for use in equipment for producing a hot-dip metal-plated steel strip in which a gas is blown from a pair of opposed gas wiping nozzles against both surfaces of a steel strip being continuously pulled up from a molten-metal plating bath, to regulate the plating amount. The method comprises a reference frequency band setting step, a power spectrum determination step, a spectral intensity determination step, and a defect prediction step for predicting the occurrence of a splash defect.

No. of Pages : 38 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001395 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-PVRIG ANTIBODIES AND USES THEREOF

(51) International classification	:C07K 16/28, A61P 35/00
(31) Priority Document No	:PCT/CN2023/098601
(32) Priority Date	:06/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/097578
Filing Date	:05/06/2024
(87) International Publication No	:WO 2024/251160
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)ZHENG, Yong
3)KONG, Cong
4)YAO, Zhili
5)NIE, Siwei
6)GU, Jijie

(57) Abstract :
Provided in the present disclosure are anti-PVRIG antibodies, the nucleic acid molecules encoding the anti-PVRIG antibodies, expression vectors and host cells used for the expression of anti-PVRIG antibodies. The disclosure further provides the methods for preventing and treating cancers and immune disorders by administering the anti-PVRIG antibodies.

No. of Pages : 47 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001397 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PAGING FOR SENSING UE

(51) International classification :H04W 68/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113898
Filing Date :18/08/2023
(87) International Publication No :WO 2024/148819
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LUO, Haiyan
2)DAI, Mingzeng
3)VELEV, Genadi

(57) Abstract :
Various aspects of the present disclosure relate to apparatuses and methods for paging for sensing UEs. In one aspect, a first apparatus determines to trigger paging for sensing UEs in a first target sensing area. The first apparatus transmits, to a second apparatus or a base station, first information about the paging for sensing UEs.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001400 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SIDELINK WAKE UP SIGNAL RESOURCE (PRE) CONFIGURATION

(51) International classification	:H04W 72/0446, H04W 52/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/113465 :17/08/2023
(87) International Publication No	:WO 2024/124936
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)YU, Xiaodong
2)YAN, Zhi
3)SUN, Zhennian
4)LEI, Haipeng
5)GUO, Xin

(57) Abstract :
Various aspects of the present disclosure relate to sidelink (SL) wake up signal (WUS) resource (pre) configuration. In an aspect, a user equipment receives, from a base station, first configuration information indicative of one of a first time domain resource, a second time domain resource or a third time domain resource. Here, the first time domain resource is separate from a physical sidelink control channel (PSCCH) /physical sidelink shared channel (PSSCH) resource, the second time domain resource is within a PSCCH/PSSCH resource, and the third time domain resource is on a guard period (GP) symbol. Then, based on the first configuration information, the user equipment performs SL WUS transmission or reception on the one of the first time domain resource, the second time domain resource, or the third time domain resource. In this way, potential SL WUS resource collision can be eliminated and communication efficiency and quality can be improved.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001401 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SHARED EVENT-BASED UPDATE IN SCENE DESCRIPTION

(51) International classification	:H04N 21/234, G06F 3/01, G06T 13/40, G06T 19/00, H04N 21/81
(31) Priority Document No	:23306138.1
(32) Priority Date	:06/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068100 :27/06/2024
(87) International Publication No	:WO 2025/008261
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)FAIVRE D'ARCIER, Etienne
5)FONTAINE, Loic

(57) Abstract :
Some embodiments of a method may include: obtaining scene description data for a three- dimensional (3D) scene, wherein the scene description data comprises behavior information comprising: trigger information describing at least one trigger condition, action information describing an action to perform on a scene element in the 3D scene, and a parameter indicating whether a behavior is to be shared with at least one other device; and responsive to determining that: (i) the parameter indicates that the behavior is to be shared with at least one other user device, (ii) a trigger condition of the at least one trigger condition has occurred, performing a trigger process comprising: performing the action locally on the scene element; and communicating, to the at least one other device, the behavior information describing the behavior. and may perform additional changes according to scene updates.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000813 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COATED STEEL SHEET

(51) International classification :B32B 15/08, B32B 15/18, C23C 26/00
(31) Priority Document No :2023-109649
(32) Priority Date :03/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/024107
Filing Date :03/07/2024
(87) International Publication No :WO 2025/009563
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KAWAMURA, Yasuaki
2)FUJII, Takashi
3)SHIBAO, Fumio

(57) Abstract :
[Problem] To provide a coated steel sheet that is capable of, while having a low gloss coating film layer having particles or a thin film portion, further improving corrosion resistance and productivity. [Solution] Provided is a coated steel sheet having two or more coating film layers including an anti-corrosion coating film layer on at least one surface of a Zn-containing plating layer. The 60° specular gloss GS (60°) defined in JIS Z 8741:1997 of the coating film layers on at least one surface of the steel sheet is at most 20%. The average film thickness of the anti-corrosion coating film layer is 5-15 μm. The anti-corrosion coating film layer contains a binder resin, a crosslinking agent, and an anti-corrosion pigment. In a cross-section of the coating film layer taken along the thickness direction at any position, the presence ratio of the anti-corrosion pigment with respect to the total area of the anti-corrosion coating film layer is 30-60% in terms of area ratio.

No. of Pages : 58 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000866 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DORSAL SURFACE DEVEINING SYSTEMS AND METHODS

(51) International classification :A22C 29/02, B23D 61/02
(31) Priority Document No :63/524444
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035725
Filing Date :27/06/2024
(87) International Publication No :WO 2025/006685
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)EID, Elliot D.
2)REMMEL, Shaun
3)DEMING, Jeff
4)O'LEARY, Brian
5)LAMBERT, Michael

(57) Abstract :
Systems and methods for dorsal surface deveining of shrimp are described herein. The deveining performed using the systems and methods involves aligning the abdomen of the shrimp and slitting or cutting the dorsal surface of the abdominal segments along a selected length of the abdomen (e.g., along a superior-inferior axis extending between the head and the tail of the shrimp) using a rotating blade to cut into the dorsal surface of the abdomen and remove the mud vein of shrimp.

No. of Pages : 49 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000867 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPENING FOR MOBILE BACKSCATTER SYSTEM

(51) International classification :G01V 5/222
(31) Priority Document No :2308755.4
(32) Priority Date :12/06/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/EP2024/065752
Filing Date :07/06/2024
(87) International Publication No :WO 2024/256289
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MENIVAL, Winfried
3)BRABANT, Agathe
4)GASOWSKI, Pierre

(57) Abstract :
In some examples, it is disclosed a backscatter detection system configured to be mounted on a vehicle, comprising: a source of ionizing radiation for irradiating cargo to inspect; at least one detector for detecting radiation backscattered by the inspected cargo; and a casing configured to contain the source and the at least one detector, wherein the backscatter detection system is configured to be mobile between inspection sites where inspections of the cargo take place, wherein the backscatter detection system is configured to be operated in at least two modes comprising: an inspection mode, wherein the backscatter detection system is configured to operate to inspect the cargo at an inspection site; and a transportation mode, wherein the backscatter detection system is configured to be transported between inspection sites, wherein the backscatter detection system is further configured such that, in the inspection mode, the casing is open, such that at least one of the ionizing radiation and the backscattered radiation does not substantially cross the casing, in an area of the system facing the cargo.

No. of Pages : 11 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000909 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AIR PURIFICATION DEVICE

(51) International classification	:F24F 8/108, F24F 11/56, F24F 11/64, F24F 11/77
(31) Priority Document No	:2308427.0
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/065501 :05/06/2024
(87) International Publication No	:WO 2024/251836
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PORTER, Patrick

(57) Abstract :
An air purification device including a housing, an electric fan included with the housing for passing air through an air purification filter, and a sensor included with the housing for detecting environmental data. A computer processor is included with the housing. A communications module is included with the housing that is operably connected to the computer processor and configured to report the environmental data over a network.

No. of Pages : 16 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000912 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD OF TREATING A REGENERATION SOLUTION OF A PROCESS OF PRODUCING REGENERATED CELLULOSIC MATERIAL

(51) International classification :D21H 13/08
(31) Priority Document No :20235730
(32) Priority Date :22/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/FI2024/050290
Filing Date :05/06/2024
(87) International Publication No :WO 2024/261385
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RISTOLAINEN, Matti

(57) Abstract :
This specification relates to method of treating a regeneration solution (102, 202a, 202b, 302, 402, 402c) of a process of producing regenerated cellulosic material (103, 203, 303, 403) in such a way that the recirculation of the regeneration solution (102, 202a, 202b, 302, 402, 402c) and its components and/or other chemicals is enabled. The process of producing regenerated cellulosic material comprises extruding a suspension (101, 201, 301, 401) comprising cellulose material and an alkaline solution into the regeneration solution (102, 202a, 202b, 302, 402). The method comprises providing alcohol (104, 204, 304, 404) into the regeneration solution (102, 202a, 202b, 302, 402c) so as to precipitate salt(s) (105, 205, 305, 405).

No. of Pages : 13 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000051 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRODE MIXTURE SHEET, ELECTRODE, SECONDARY BATTERY, AND METHOD FOR PRODUCING ELECTRODE MIXTURE SHEET

(51) International classification	:H01M 4/13, H01M 4/36, H01M 4/62, H01M 4/139
(31) Priority Document No	:2023-097002
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021514 :13/06/2024
(87) International Publication No	:WO 2024/257832
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YAMADA, Takaya
3)ISHINO, Yuta
4)TOKUDA, Masato

(57) Abstract :
Provided are: an electrode mixture sheet that exhibits a high tensile strength and a low resistance; an electrode and secondary battery that use this electrode mixture sheet; and a method for producing the electrode mixture sheet. The electrode mixture sheet contains polytetrafluoroethylene, a carbon material, and an electrode active material other than the carbon material and/or a fluororesin other than the polytetrafluoroethylene. In an image with a 2,000× visual field of the carbon composition distribution obtained by SEM-EDX analysis, the value X given by interface length/detected amount of carbon is not greater than 2300 for the electrode mixture sheet.

No. of Pages : 58 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000052 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PANEL-SHAPED WORKPIECE WITH EDGE DECOR MATCHING MAIN SURFACE DECOR

(51) International classification :A47B 96/20
(31) Priority Document No :63/509533
(32) Priority Date :22/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055681
Filing Date :11/06/2024
(87) International Publication No :WO 2024/261589
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DERUYTER, Thomas
2)CLEMENT, Benjamin

(57) Abstract :
A panel-shaped workpiece (10) and a method for manufacturing such panel-shaped workpiece (10), comprises providing a panel unit (1) comprising two opposing main surfaces and side edges (3a, 3b, 3c, 3d), wherein at least one of said main surfaces is a decorative main surface (5) comprising a first decor and wherein the method comprises a decoration step in which side edges (3a, 3b, 3c, 3d) are provided with a decoration comprising a second decor, wherein the second decor matches the first decor, said decoration step comprising -a first partial step wherein an inspection device (6) acquires data of said panel unit (1); -a second partial step wherein said second decor is derived from said data.

No. of Pages : 34 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000071 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RETENTION MEANS

(51) International classification	:E05B 41/00, E05C 3/04
(31) Priority Document No	:2308664.8
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/GB2024/051471
Filing Date	:07/06/2024
(87) International Publication No	:WO 2024/252152
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A retention means (100) for inhibiting access to a radiator, the retention means comprising a housing (110) and a locking arm (120) mounted on the housing for rotation relative to the housing, in which the housing has a bore (111) therein and comprises a shaft (112) passing through the bore and coupled to the locking arm, the shaft being mounted in the bore so as to be able to rotate in the bore about an axis (A), the shaft comprising an elongate member (113) having a cross section perpendicular to the axis having a shape that is curved and eccentric and an end face (115) in which the shaft and locking arm are coupled such that rotation of the shaft around a longitudinal axis extending therethrough results in rotation of the locking arm between a locked position and an unlocked position; and in which the housing comprises a depressible member (116) in the bore (111) and having an aperture (117) through which the elongate member (113) passes, the depressible member being able to slide in the bore along the axis, and having an extended position in which the depressible member is flush with the end face of the elongate member and a depressed position in which the depressible member is depressed into the bore away from the end face.

No. of Pages : 8 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COVER ARRANGEMENT WITH PREFABRICATED TERMINAL GROUP AND PRODUCTION METHOD

(51) International classification	:H01M 50/148, H01M 50/176, H01M 50/548, H01M 50/553, H01M 50/564
(31) Priority Document No	:23183140.5
(32) Priority Date	:03/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068699 :03/07/2024
(87) International Publication No	:WO 2025/008383
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GRÄF, Jürgen

(57) Abstract :
The invention relates to a cover arrangement for covering a cell housing of a battery cell at least in some regions, having at least one prefabricated terminal group with at least one collector and at least one battery pole, wherein along a vertical direction between the at least one battery pole and the collector, at least one connection portion is arranged, having a cell cover with at least one opening, wherein the at least one opening has a cross-section shape such that the at least one battery pole of the terminal group projects beyond the opening, at least in some regions, along a width direction and/or along a longitudinal direction and forms a protrusion, and having at least one insulator which is designed to electrically insulate the at least one terminal group with respect to the cell cover. The invention furthermore relates to a method and a battery cell.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001032 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PROCESSING SPRINGS AND PRODUCT MADE FROM SPRINGS

(51) International classification	:F16F 1/364, B27H 1/00, A47C 23/043
(31) Priority Document No	:23177712.9
(32) Priority Date	:06/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065219 :03/06/2024
(87) International Publication No	:WO 2024/251673
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RANDSBERG, Rain
2)JALAKAS, Tõnis

(57) Abstract :
Disclosed is a product, comprising a plurality of at least two layers of springs, each layer comprising a plurality of substantially parallel springs. A second layer of springs is placed on a first layer of springs, and the springs of the first layer are rotated by 60 to 120°, preferably by about 70 to 110°, and still more preferably by 80° to 100° with respect to the springs of the second layer. Further disclosed is a system comprising a product support system, and a spring application system. The product support system comprises a receiving level configured for receiving a plurality of layers of springs. Each layer comprises a plurality of springs. The springs in each layer are substantially parallel. The receiving level comprises a plurality of pins. The spring application system is configured for applying the plurality of springs to the product support system. Further disclosed is a method comprising providing a plurality of springs, placing a first plurality of the springs in a first layer, and placing a second plurality of springs in a second layer on the first layer of springs.

No. of Pages : 45 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202617001039 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POLICY AND CHARGING CONTROL FOR COMPUTING POWER NETWORK

(51) International classification :H04W 4/24
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113888
Filing Date :18/08/2023
(87) International Publication No :WO 2024/119887
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)LUO, Haiyan

(57) Abstract :
Various aspects of the present disclosure relate to apparatuses and methods for policy and charging control for a computing power network. In one aspect, a first apparatus receives, from a second apparatus or a third apparatus, a first request for a policy for management of a computing service. The first apparatus generates the policy for management of the computing service based at least on subscription information related to a consumer of the computing service. In turn, the first apparatus transmits, to the second apparatus or the third apparatus, the policy for management of the computing service.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001044 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRICAL CONNECTOR SYSTEM WITH A MALE TERMINAL ASSEMBLY HAVING A COMPRESSION LIMITING MEANS

(51) International classification	:H01R 13/17, H01R 43/16, H01R 13/05
(31) Priority Document No	:63/506238
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2024/055464
Filing Date	:04/06/2024
(87) International Publication No	:WO 2024/252287
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZEIDAN, Mohamad
2)NATTER, Brantley
3)HOLLIN, Nathan
4)PAVLOVIC, Slobodan
5)KRASS, Steve
6)DAWSON, James

(57) Abstract :
An electrical connector system is disclosed having a male connector assembly and a female connector assembly. The male connector assembly includes a male housing assembly and a male terminal assembly having a male terminal, a spring member with at least one contact arm with a significantly bent configuration and an openable jacket that encloses a substantial extent of the male terminal and the spring member. The male terminal assembly also includes a compression limiting means that prevents an external force from overly deforming the contact arm inward. Preventing excessive depression of the contact arm is desirable because it can damage the contact arm and/or the spring member. The female connector assembly includes a female housing assembly designed to receive a female terminal assembly as well as an extent of the male terminal assembly in a connected state during operation of the electrical connector system.

No. of Pages : 81 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001059 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BATTERY

(51) International classification :H01M 50/126, H01M 50/129, H01M 50/133
(31) Priority Document No :202310658995.X
(32) Priority Date :06/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/096647
Filing Date :31/05/2024
(87) International Publication No :WO 2024/251038
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HUANG, Zhiqi
2)LI, Rui
3)LI, Lin
4)GUO, Peipei

(57) Abstract :
A battery (100), comprising an electrode assembly (20) and a packaging bag (10) for accommodating the electrode assembly (20). The packaging bag (10) is provided with a nylon layer (16); the nylon layer (16) comprises a coloring material; the average value of color difference L values of the nylon layer (16) is greater than or equal to 6 and less than or equal to 12; and a standard deviation value of the color difference L values of the nylon layer (16) is s which satisfies s=0.2. The nylon layer (16) itself comprises the coloring material; in the manufacture of the nylon layer (16), by setting the content of the coloring material and the thickness of a nylon material, the color difference of the nylon layer (16) can be changed; moreover, the average value and standard deviation value of the color difference L values of the nylon layer (16) satisfy the ranges, so that a uniform color difference can be achieved; additionally, during the manufacture of the packaging bag (10), because the nylon layer (16) itself has a color and luster, the nylon layer (16) can be directly attached to a metal layer (15) without using an additive such as black ink, so that the bonding force between the nylon layer (16) and the metal layer (15) can be improved, thereby improving the mechanical strength and pit punching performance of the packaging bag (10).

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202618000245 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GAP BLOCKING SYSTEMS AND METHODS FOR AMUSEMENT PARK ATTRACTIONS

(51) International classification :A63G 7/00
(31) Priority Document No :62/827,144
(32) Priority Date :31/03/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/018774
Filing Date :19/02/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117049148
Filed on :27/10/2021

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2)WILCOX, Rachel Sarah
3)DANNENFELSER, Jr., Robert William
4)BERTONCELLO, James Anthony
5)RUSSELL, Jr., Michael David

(57) Abstract :
A gap blocking system includes a loading platform having a gap separating a first portion of the loading platform from a second portion of the loading platform. A ride vehicle is coupled to a transport extending through the gap. A guardrail assembly having a plurality of guardrail units is coupled to the first portion, where the guardrail units are configured to transition between a first position and a second position. The guardrail units are configured to block access to the gap when in the first position. The ride vehicle includes an engagement feature configured to interface with an individual guardrail unit of the guardrail units to selectively transition the individual guardrail unit from the first position to the second position. The individual guardrail unit is configured to permit the ride vehicle to occupy a guest-accessible position adjacent to or on the loading platform in the second position.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202618000314 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROBOT TOOL AND METHOD FOR COIL PACKAGING

(51) International classification :B25J 9/16, B25J 9/00, B65B 25/24
(31) Priority Document No :2050501-2
(32) Priority Date :30/04/2020
(33) Name of priority country :Sweden
(86) International Application No :PCT/EP2021/061436
Filing Date :30/04/2021
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217067684
Filed on :24/11/2022

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2)JÄRTE, Petter
3)FORSSBLAD, Marcus
4)ROSENLIND, Fredrik
5)OLSSON, Kristoffer

(57) Abstract :
A robot system for coil packaging, comprising: - two industrial robots (112,113) and a robot tool (100); - said industrial robots (112,113) each being provided with a robot arm (108,109) having a coupling robot piece (124,125) configured to interface with the robot tool (100); - said robot tool (100) having two ends (102,103) and a roll holder shaft (104) configured to hold a roll of packaging material (106), each end of said robot tool (100) being provided with a coupling tool piece (122,123) configured to interface with a said robot arm (108,109); characterized in that the robot arm (108,109) is configured as an elongate beam having said coupling robot piece (124,125) mounted at the end of the beam, wherein a said robot arm comprises a wrapping material clamp (146) configured to hold a strip of wrapping material of a said roll of packaging material.

No. of Pages : 16 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202618000444 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MATERIALS FOR RADIATIVE COOLING

(51) International classification :F24S 21/00, F25B 23/00, F28F 13/18
(31) Priority Document No :62/835,411
(32) Priority Date :17/04/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/028821
Filing Date :17/04/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117050594
Filed on :03/11/2021

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)RAMAN, Aaswath
2)GOLDSTEIN, Eli A.
3)FAN, Shanhui

(57) Abstract :
A material may be included in a cooling film or cooling panel to achieve cooling even under direct solar irradiation. The material includes one or more constituent materials and an outer surface configured to interact thermally with the atmosphere and with solar radiation. The material exhibits an emissivity of at least 0.8 in spectral range of 5 pm to 15 pm, an ultraviolet reflectivity of at least 0.5 in the spectral range of 275 nm to 375 nm, an ultraviolet absorptivity of at least 0.75 in the spectral range of 275 nm to 375 nm, or a combination thereof. A cooling film, or cooling panel, may be affixed to an exterior surface of a vehicle, structure, or system to provide cooling even under direct solar irradiance. To Be Published with FIGURE 11

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202618000849 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR FACE ALIGNMENT

(51) International classification :G06K 9/00
(31) Priority Document No :201810021987.3
(32) Priority Date :10/01/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/086557
Filing Date :11/05/2018
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202017029391
Filed on :10/07/2020

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WANG, BIN
2)WANG, GANG

(57) Abstract :
A method and system for face alignment. The method may include obtaining an image processing model set including M ($M \geq 2$) candidate models, and obtaining a test image including a target face. The method may also include conducting T ($T \geq 1$) stages of model set updating operation. Each stage of the T stages of model set updating operation may include conducting a performance evaluation to each candidate model of the image processing model set with respect to the test image, and updating the image processing model set by excluding at least one model from the image processing model set based on the performance evaluation. The method may further include designating, after completing the T stages of model set updating operation, at least one candidate model of the image processing model set as a target model, and determining, based on the target model, a result shape as a shape of the target face.

No. of Pages : 82 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001402 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-TIGIT ANTIBODIES AND USES THEREOF

(51) International classification	:C07K 16/28, C12N 1/21, A61P 37/02, C12N 1/19, A61P 35/00
(31) Priority Document No	:PCT/CN2023/098574
(32) Priority Date	:06/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/097464 :05/06/2024
(87) International Publication No	:WO 2024/251140
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)ZHENG, Yong
3)LUO, Fangfang
4)LIANG, Zhongshuang
5)CHEN, Haiqing
6)NIE, Siwei
7)GU, Jijie

(57) Abstract :
Provided are anti-TIGIT antibodies, the nucleic acid molecules encoding the anti-TIGIT antibodies, expression vectors and host cells used for the expression of anti-TIGIT antibodies. Further provides the methods for preventing and treating cancers and immune disorders by administering the anti-TIGIT antibodies.

No. of Pages : 53 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001404 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS, ARCHITECTURES, APPARATUSES AND SYSTEMS FOR DIFFERENTIAL CHANNEL STATE INFORMATION COMPRESSION AND FEEDBACK ON MISMATCH DETECTION

(51) International classification	:H04B 7/0456, H04B 7/06
(31) Priority Document No	:63/525009
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036102 :28/06/2024
(87) International Publication No	:WO 2025/010199
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TOOHER, Patrick
3)LUTCHOOMUN, Tejaswinee
4)BELURI, Mihaela

(57) Abstract :
A method, implemented in a wireless transmit and receive unit (WTRU), may include receiving one or more reference signals, selecting a first codebook-based precoding matrix based on the one or more reference signals and determining a second precoding matrix based on the one or more reference signals. The method may include determining a differential precoding matrix based on the first codebook-based precoding matrix and the second precoding matrix. The method may include determining a compressed differential precoding matrix based on the differential precoding matrix. The method may include transmitting feedback information indicating the compressed differential precoding matrix.

No. of Pages : 69 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/01/2026

(21) Application No.202617001406 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : DIAGNOSTIC DEVICE FOR GAS-INSULATED POWER EQUIPMENT AND DIAGNOSTIC METHOD FOR GAS-INSULATED POWER EQUIPMENT

(51) International classification :G01R 31/12
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/028786
Filing Date :07/08/2023
(87) International Publication No :WO 2025/032700
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)UCHII Toshiyuki
3)MUKAIDA Akihisa
4)OGAWA Satoi

(57) Abstract :
According to an embodiment of the present invention, a diagnostic device for gas-insulated power equipment has a cracked gas detecting means. The gas-insulated power equipment has a sealed container, a conductor, and an insulating gas. The sealed container is partitioned into a plurality of measurement areas. The conductor is disposed inside the sealed container. The insulating gas is a gas containing CO2 or O2 and filling the inside of the sealed container to insulate the conductor. The cracked gas detecting means detects whether O3 is present in the insulating gas in a measurement area of the sealed container.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001407 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : THREE-TERMINAL MULTILAYER CERAMIC CAPACITOR

(51) International classification :H01G 4/30, H01G 4/35
(31) Priority Document No :2023-112813
(32) Priority Date :10/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/016303
Filing Date :25/04/2024
(87) International Publication No :WO 2025/013381
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)FUJIWARA, Kentarou

(57) Abstract :
Provided is a three-terminal multilayer ceramic capacitor with which improved moisture resistance reliability can be achieved. In a three-terminal multilayer ceramic capacitor 10, each of third and fourth external electrodes 30c, 30d has: a central part 40 having a thickness of 3 μm or more, and first and second convex parts 41a, 41b having a thickness greater than that of the central part 40 and located closer to first and second end surfaces 12e, 12f than the central part 40; and first and second limit points 45a, 45b towards the first and second end surfaces 12e, 12f where, starting from first and second external electrode end parts on the side of the first and second end surfaces 12e, 12f, the thickness first becomes 3 μm or more. Between the first and second limit points 45a, 45b, first and second lead-out end parts 29a, 29b respectively of third and fourth lead-out electrode parts 28b1, 28b2 are positioned.

No. of Pages : 89 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001411 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-TIGIT X PVRIG ANTIBODIES AND USES THEREOF

(51) International classification	:C07K 16/28, A61P 35/00, C07K 7/06, C12N 15/13, A61K 39/395
(31) Priority Document No	:PCT/CN2023/098602
(32) Priority Date	:06/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/097579 :05/06/2024
(87) International Publication No	:WO 2024/251161
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)GU, Jijie
8)CHEN, Zhijian
9)RUI, Haopeng
10)CHEN, Zhiqiang
11)YANG, Xiaofeng

(57) Abstract :
Provided are anti-TIGIT/PVRIG antibodies and polypeptide complexes, the nucleic acid molecules encoding the same, expression vectors and host cells used for the expression of the antibodies. Further provides the methods for preventing and treating cancers and immune disorders by administering the anti-TIGIT/PVRIG antibodies.

No. of Pages : 70 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001416 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MACHINING SYSTEM

(51) International classification :B23B 31/113, B23B 31/00
(31) Priority Document No :10 2023 003 155.0
(32) Priority Date :31/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/068297
Filing Date :28/06/2024
(87) International Publication No :WO 2025/026623
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KEPPELER, Manuel

(57) Abstract :
A machining system with an exchangeable holder (12) which serves as tool holder, and with a holder receptacle (10) for receiving the holder (12). The holder receptacle (10) has a compensation means (24) and a fixing means (16) which is movable by means of an actuating means (18). The compensation means (24) serves on the end side as an axial rest for the holder (12) and in the rearward direction as a spring for resilient support of the fixing means (16).

No. of Pages : 16 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000914 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PREDICTION DEGREE BASED MOTION ESTIMATION

(51) International classification	:H04N 19/46, G06T 9/00, H04N 19/54, H04N 19/70
(31) Priority Document No	:23306155.5
(32) Priority Date	:07/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068151 :27/06/2024
(87) International Publication No	:WO 2025/011975
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MOCQUARD, Olivier

(57) Abstract :
Example embodiments provide encoding and decoding methods and apparatus for coding of mesh data. In example embodiments, a mesh decoding method includes: obtaining mesh information defining at least one connected component of a mesh; decoding at least a portion of the mesh information to generate a corner table, the corner table associating each corner of the mesh with a respective vertex from among a plurality of vertices in the mesh, the vertices having a first ordering; traversing the mesh to obtain a second ordering of the vertices; and decoding motion information of the vertices according to the second ordering of the vertices.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000915 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPROVEMENTS IN OR RELATING TO ORGANIC COMPOUNDS

(51) International classification	:A61K 8/11, A61K 8/26, A61K 8/27, A61Q 15/00
(31) Priority Document No	:23179473.6
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066361 :13/06/2024
(87) International Publication No	:WO 2024/256539
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BROOKS, Matthew Peter
2)AUSSANT, Emmanuel

(57) Abstract :
The present invention relates to the stable incorporation of malodour-reducing composition containing zinc neodecanoate into a consumer product containing water, and the delivery of zinc neodecanoate from the consumer product onto a surface containing a source of malodour and to deliver a sensorially perceptible malodour reduction effect to the surface.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000916 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROLLERS FOR 3D SCENE DESCRIPTIONS

(51) International classification	:H04N 21/44, G06T 13/20, H04N 21/81, H04N 21/854, H04N 21/8543
(31) Priority Document No	:23306167.0
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068034 :26/06/2024
(87) International Publication No	:WO 2025/011964
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)COVA REGATEIRO, João Pedro
3)LE CLERC, Francois
4)AVRIL, Quentin

(57) Abstract :
Example embodiments provide for the structure and processing of a runtime asset delivery file for a 3D scene. A method according to some embodiments includes obtaining a runtime asset delivery file for a 3D scene. The file includes a first syntax structure associating at least a first transformation and a second transformation with a node in the scene. The file further includes a first set of weight information including at least first weight information associated with the first transformation and second weight information associated with the second transformation. An animation of the node is generated by applying the first transformation to the node according to the first weight information and applying the second transformation to the node according to the second weight information. Example embodiments allow for transformations to be reused and recombined with different weights to give different effects, allowing for a more efficient representation of complex animations.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000917 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FRAME-ANOMALY BASED VIDEO SHOT SEGMENTATION USING SELF-SUPERVISED MACHINE LEARNING (ML) MODEL

(51) International classification	:G06V 10/774, G06V 10/82, G06V 20/40
(31) Priority Document No	:18/348002
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055952 :18/06/2024
(87) International Publication No	:WO 2025/008702
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)SRINIVASA, Srinidhi
2)MURALI, Basavaraj

(57) Abstract :
An electronic device and a method for implementation for frame-anomaly based video shot segmentation using self-supervised machine learning (ML) model is disclosed. The electronic device receives video data including a set of video frames and creates a synthetic shot dataset including a set of synthetic shots. The electronic device pre-trains an ML model and selects the training data including a first subset of video frames corresponding to a first synthetic shot. The electronic device fine-tunes the pre-trained ML model and selects a test video frame. The electronic device applies the fine-tuned ML model on the test video frame to determine whether the test video frame corresponds to an anomaly. The electronic device labels the first subset of video frames as a single shot. The set of video frames is segmented into a set of shots. The electronic device controls a rendering of the set of shots on a display device.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000918 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VIDEO ENGAGEMENT DETERMINATION BASED ON STATISTICAL POSITIONAL OBJECT TRACKING

(51) International classification	:H04N 21/4223, H04N 21/44, H04N 21/442, H04N 21/466
(31) Priority Document No	:18/348333
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055956 :18/06/2024
(87) International Publication No	:WO 2025/008704
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)BHARADWAJ, Chinmay
3)RAMANANDA, Gopinath
4)PAUL, Sabyasachi
5)RAO K, Mahima

(57) Abstract :
An electronic device and method for video engagement determination based on statistical positional object tracking is provided. The electronic device receives media content including a set of video frames based on a content playability factor and detects a set of objects included in each video frame based on an application of a first NN model on each video frame. The electronic device receives a set of images of an audience watching the media content. The electronic device estimates gaze co-ordinates associated with the audience based on an application of a second NN model on each image. The electronic device splits each video frame into a set of segments and maps the gaze co-ordinates to the set of segments. The electronic device determines an engagement score for each object based on the mapping of the gaze co-ordinates and renders the engagement score on a display device.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001069 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NANOEMULSION ADJUVANT COMPOSITIONS FOR HUMAN PAPILLOMAVIRUS VACCINES

(51) International classification :A61K 39/12, A61P 31/20
(31) Priority Document No :63/507269
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032682
Filing Date :06/06/2024
(87) International Publication No :WO 2024/254226
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)SOUKUP, Randal J.
6)SULLIVAN, Nicole Lea

(57) Abstract :
The present disclosure provides, among other things, a vaccine composition that includes a squalene nanoemulsion (SNE) adjuvant and HPV virus-like particles (VLPs) of at least one type of human papillomavirus (HPV) selected from the group consisting of HPV types: 6, 11, 16, 18, 26, 31, 33, 35, 39, 45, 51, 52, 53, 55, 56, 58, 59, 66, 68, 73, and 82.

No. of Pages : 57 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001070 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR GENERATING AND OPERATING PRIVACY-PROTECTED ADDRESS IN ULTRA-WIDEBAND WIRELESS NETWORK SYSTEM

(51) International classification	:H04B 1/7163, H04W 12/04, H04W 12/69, G01S 13/02, G01S 13/76
(31) Priority Document No	:10-2023-0083672
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009096 :28/06/2024
(87) International Publication No	:WO 2025/005724
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHOI, Jinsoo
3)CHO, Hangyu
4)JANG, Insun

(57) Abstract :
A method and an apparatus for generating and operating a privacy-protected address in an ultra-wideband (UWB) wireless network system are disclosed. The method performed by a first device in an UWB wireless network system, according to one embodiment of the present disclosure, may comprise the steps of: broadcasting a public-based advertising poll frame; receiving a public-based advertising response frame from second devices in response to the public-based advertising poll frame; transmitting a public-based SOR frame to the second devices; and performing a ranging session procedure with the plurality of second devices after an initialization procedure based on the public-based advertising poll frame, the public-based advertising response frame and the public-based SOR frame. Here, the poll message broadcasted in the ranging session procedure can include a private address based on identification information representing devices related to the ranging session procedure or IRK information generated using a pre-defined specific value.

No. of Pages : 146 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001071 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR GENERATING AND OPERATING PRIVACY-PROTECTED ADDRESS IN ULTRA-WIDEBAND WIRELESS NETWORK SYSTEM

(51) International classification :H04B 1/7163, H04W 48/16, G01S 13/02, G01S 13/76
(31) Priority Document No :10-2023-0080495
(32) Priority Date :22/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008585
Filing Date :21/06/2024
(87) International Publication No :WO 2024/262981
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CHO, Hangyu
4)JANG, Insun

(57) Abstract :
Disclosed are a method and an apparatus for generating and operating a privacy-protected address in a UWB wireless network system. A method performed by a first device in a UWB wireless network system according to an embodiment of the present disclosure may comprise the steps of: broadcasting a public-based advertising poll frame; in response to the public-based advertising poll frame, receiving a public-based advertising response frame from a second device; transmitting a public-based SOR frame to the second device; and after an initialization procedure based on the public-based advertising poll frame, the public-based advertising response frame, and the public-based SOR frame, performing a ranging session procedure with the second device. Here, a frame exchange in the ranging session procedure may be based on IRK information generated using information known to the first device and the second device via the initialization procedure.

No. of Pages : 131 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001072 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DETERGENT SUPPLY DEVICE AND LAUNDRY TREATMENT APPARATUS HAVING THE SAME

(51) International classification :D06F 39/02, D06F 37/12, D06F 39/08
(31) Priority Document No :10-2023-0129268
(32) Priority Date :26/09/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/006780
Filing Date :20/05/2024
(87) International Publication No :WO 2025/070930
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)JUNG, Sungwoon
2)PARK, Junghyun
3)KIM, Kunwoo

(57) Abstract :
Disclosed herein is a detergent supply device including a drawer including a body having a storage portion configured to store detergent, and a discharge valve provided in the body and configured to discharge the detergent out of the storage portion, a housing including a first chamber allowing the body to be withdrawably accommodated therein, a second chamber defining a space separated from the first chamber and connected to the first chamber through a connecting flow passage, and a chamber discharge portion configured to discharge a material inside the first chamber to an outside of the first chamber, a pump fixed to the housing, the pump being configured to be connected to the discharge valve to move the detergent from the storage portion into the second chamber when the body is inserted into the first chamber, a first flow passage providing a path for movement of water along a direction orthogonal to a withdrawal direction of the body to supply water to the first chamber, and a second flow passage branching from the first flow passage to supply water to the second chamber.

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134121 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TILE PANEL, SURFACE COVERING AND METHOD OF MANUFACTURING SUCH A PANEL

(51) International classification :E04F 15/02, E04F 15/10
(31) Priority Document No :2035203
(32) Priority Date :28/06/2023
(33) Name of priority country :Netherlands
(86) International Application No :PCT/EP2024/067854
Filing Date :25/06/2024
(87) International Publication No :WO 2025/003160
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)BOUCKÉ, Eddy Alberic

(57) Abstract :
The present invention relates to a decorative tile panel for covering a floor, ceiling, or wall. Furthermore, the invention relates to a surface covering for a floor, ceiling or wall surface which is constructed by a multitude of neighbouring tile panels according to the invention, wherein the plurality of tile panels are preferably interconnected.

No. of Pages : 49 No. of Claims : 73

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134151 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENGINE, HYBRID ELECTRIC VEHICLE AND COOLING METHOD

(51) International classification	:F02B 29/04, F02M 26/07, F02B 63/04
(31) Priority Document No	:202410660869.2
(32) Priority Date	:24/05/2024
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/102641
Filing Date	:28/06/2024
(87) International Publication No	:WO 2025/241260
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Disclosed are an engine, a hybrid electric vehicle and a cooling method. The engine comprises a compressor (2), an intercooler (6), a throttling valve body (10), an engine body (3), a recirculation unit (4), a turbine (5) and a catalyst (7), the intercooler (6) is provided with a first valve (1), a cooling channel (601) and an air inlet channel (602), and the cooling channel (601) is used for cooling the air inlet channel (602). The first valve (1) is in communication with the cooling channel (601), and the first valve (1) is used for controlling the flow of the cooling channel (601). The air inlet channel (602) is in communication with the air compressor (2) and an air inlet end of the engine body (3). The recirculation unit (4) is in communication with the turbine (5) and the compressor (2). The turbine (5) is in communication with an exhaust end of the engine body (3). The engine can improve the thermal efficiency.

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134268 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTROL DEVICE AND CONTROL PROGRAM

(51) International classification :B60W 40/06, B60W 40/114
(31) Priority Document No :2023-097275
(32) Priority Date :13/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/016128
Filing Date :24/04/2024
(87) International Publication No :WO 2024/257493
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)KAMIO, Shigeru
5)FUJITA, Yoshitaka
6)SANADA, Takeru

(57) Abstract :
A control device (10) comprises: a driving force acquisition unit (31) that acquires a driving force applied to a road surface by a vehicle (100); a longitudinal acceleration acquisition unit (32) that acquires longitudinal acceleration, which is the acceleration along a front-rear direction of the vehicle; an angle calculation unit (61) that calculates, on the basis of the driving force and the longitudinal acceleration, a trajectory angle (?), which is the angle formed by the trajectory of a rotation center axis of a wheel (104) of the vehicle with respect to the road surface; and a height estimation unit (62) that estimates, on the basis of the trajectory angle, step heights (H, H1-H3), which are the heights of steps (200) provided on the road surface.

No. of Pages : 63 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134367 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PRODUCING GRAIN-ORIENTED ELECTRICAL STEEL SHEET, AND INDUCTION HEATING DEVICE

(51) International classification	:C21D 9/46, C21D 8/12, C22C 38/00, C22C 38/60, H01F 1/16
(31) Priority Document No	:2023-107261
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022732 :24/06/2024
(87) International Publication No	:WO 2025/005025
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHINGAKI Yukihiro
3)TERASHIMA Takashi

(57) Abstract :
A method for manufacturing a grain-oriented electrical steel sheet having uniform and excellent magnetic characteristics in the sheet width direction is proposed, wherein, when a grain-oriented electrical steel sheet is produced by subjecting a steel material to hot rolling to form a hot-rolled sheet, cold-rolling the hot-rolled sheet to form a rolled sheet having a final sheet thickness, subjecting the cold-rolled sheet to decarburization annealing serving also as primary recrystallization annealing, and then performing finishing annealing for secondary recrystallization, the hot-rolled sheet is rolled at least one pass in a steel sheet temperature range between 150°C and 350°C (both inclusive) in a final cold rolling during the cold rolling, and, in the decarburization annealing, the average temperature increase rate T (°C/s) between 500°C and 700°C in a temperature raising process is 250°C/s or greater, and the time in which the temperature increase rate is reduced to 150°C/s or less in the range between 500°C and 700°C is changed in accordance with the value of x/w at each position in the sheet width direction (x being the distance (mm) from the sheet width center, and w being 1/2 of the sheet width (mm)). Also, an induction heating device for use in decarburization annealing in the above method is provided.

No. of Pages : 50 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000922 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND APPARATUS FOR ENABLING WTRU COLLABORATION AND AGGREGATION FOR PLMN SELECTION AND CELL SELECTION AND RESELECTION

(51) International classification	:H04W 48/16, H04W 36/08, H04W 48/20, H04W 92/18, H04W 88/04
(31) Priority Document No	:63/506250
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031046 :24/05/2024
(87) International Publication No	:WO 2024/253879
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SALIM, Umer
5)ZHANG, Guodong
6)PAN, Kyle Jung-Lin
7)LI, Yifan

(57) Abstract :
A first WTRU may be part of a group of a plurality of WTRUs. The first WTRU may receive, from another WTRU in the group, capability and configuration information associated with measurement collaboration. The first WTRU may select a second WTRU to perform measurement collaboration. The first WTRU may send, to the second WTRU, a request for measurement collaboration for cell selection or reselection. The request may be sent using a sidelink RRC message. The first WTRU may receive, from the second WTRU, measurement results for a set of cells, including each cell's RSRP and RSRQ. The first WTRU may select a cell based on a cell selection criteria. The cell selection criteria may include a group bias offset associated with the cells. The group bias offset for a given cell may be based on the number of WTRUs in the group that are served by that cell.

No. of Pages : 67 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000932 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR RECONSTRUCTING AN OBJECT BY X-RAY TOMOGRAPHY, COMPRISING A CALCULATION OF REGULARIZATION TERMS

(51) International classification :G06T 11/00
(31) Priority Document No :FR2307316
(32) Priority Date :07/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/068894
Filing Date :04/07/2024
(87) International Publication No :WO 2025/012086
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)GORGES, Sébastien
4)BERNARD, Guillaume
5)RIT, Simon
6)DESBAT, Laurent

(57) Abstract :
The invention relates to a method for reconstructing an object by x-ray tomography by means of x-ray sources and detectors. The method comprises the following steps: obtaining (EO) positions of the x-ray sources and detectors; pre-calculating (E1) a set of directions; calculating (E2) a tomographic incompleteness vector map; calculating (E3) a tomographic incompleteness map of the metrics IM(x); calculating (E4) regularization terms from the tomographic incompleteness vector map and from the tomographic incompleteness map of the metrics; and solving (E5), iteratively, a regularized tomographic reconstruction problem by means of the calculated regularization terms.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/01/2026

(21) Application No.202617000933 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTENT CATEGORY BASED MEDIA CLIP GENERATION FROM MEDIA CONTENT USING MACHINE LEARNING (ML) MODEL

(51) International classification	:H04N 21/25, G06V 20/40, H04L 67/50, H04N 21/44, H04N 21/45
(31) Priority Document No	:18/347911
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055950 :18/06/2024
(87) International Publication No	:WO 2025/008701
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PADMANABAN, Vijayalakshmi
3)JANAKIRAMAN, Balaji
4)RAJARETHINAM, Abilash

(57) Abstract :
An electronic device and a method for implementation for content category based media clip generation from media content using machine learning (ML) model is disclosed. The electronic device receives media content having a length of a first time duration. The electronic device receives a second time duration smaller than the first time duration. The electronic device receives a user input indicative of a set of content categories associated with the received media content. The electronic device applies a first machine learning (ML) model on the received media content. The electronic device generates a media clip from the received media content. A length of the media clip generated from the received media content corresponds to the received second time duration. The electronic device renders the media clip generated from the received media content on a display device.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000944 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SINGLE-AND MULTI-CYTOKINE FUSION PROTEINS AND USES THEREOF

(51) International classification	:C07K 14/54, A61K 39/385, A61K 39/395
(31) Priority Document No	:63/472939
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034221 :14/06/2024
(87) International Publication No	:WO 2024/259391
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TAKIMOTO, Jeffrey
3)ZHOU, Xueyuan

(57) Abstract :
Described herein are single- and multi-cytokine fusion proteins as well as cytokine VHH fusion proteins. Method of producing these fusion proteins as well as their uses are also described. Further included are method of using the fusion proteins as separate compositions that are administered to a subject in need thereof.

No. of Pages : 301 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000948 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPEEDING ON DEVICE

(51) International classification :G08G 1/01, G08G 1/052, G06F 16/29
(31) Priority Document No :63/521570
(32) Priority Date :16/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033547
Filing Date :12/06/2024
(87) International Publication No :WO 2024/258926
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)YEDLA, Arvind
3)THORNTON, Matthew

(57) Abstract :
Methods and systems for scheduling a query to an external server to retrieve data are provided where the query is transmitted from a device installed in a vehicle. The methods and systems include scheduling a query to a remote database based on a previously received at the requesting device, and more specifically, a comparison of the previously retrieved data and a measurement of the vehicle. Methods further include predicting and retrieving speed limit data along a probable path of travel, monitoring whether the vehicle is traveling along the probable path, and assessing speeding behavior against speed limit data for validly predicted paths.

No. of Pages : 24 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND APPARATUS, AND RECORDING MEDIUM STORING BITSTREAMS

(51) International classification	:H04N 19/119, H04N 19/136, H04N 19/176, H04N 19/70
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/KR2023/008618 :21/06/2023
(87) International Publication No	:WO 2024/262671
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIM, Jaehyun
3)PARK, Naeri
4)NAM, Junghak
5)JANG, Hyeongmoon

(57) Abstract :
An image decoding/encoding method and apparatus according to the present disclosure are capable of segmenting a current block on the basis of a predetermined segmentation type, and decoding/encoding a plurality of coding blocks generated by segmenting the current block. The predetermined segmentation type includes at least one of quad segmentation, binary segmentation, or ternary segmentation, and the quad segmentation can be divided into square quad segmentation that segments a square block into four and non-square quad segmentation that segments a non-square block into four.

No. of Pages : 78 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001084 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DATA SET DETERMINATION METHOD AND APPARATUS, DEVICE, CHIP AND STORAGE MEDIUM

(51) International classification :H04W 72/232, G06N 20/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102482
Filing Date :26/06/2023
(87) International Publication No :WO 2025/000196
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)CAO, Jianfei
2)SHI, Zhihua
3)LIU, Wendong

(57) Abstract :
Embodiments of the present application provide a data set determination method and apparatus, a communication device, a chip and a storage medium. The method comprises: a terminal sends a data set to a network device, wherein the data set comprises at least one input instance and at least one tag instance; the input instance is obtained by the terminal measuring a downlink reference signal in a first downlink reference signal set or a second downlink reference signal set, and the tag instance is obtained by the terminal measuring a downlink reference signal in a third downlink reference signal set; and the data set is used for training a first model on the network device, and the first model is used for predicting a target downlink reference signal and/or target link quality.

No. of Pages : 55 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202617001135 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LARGE-CAPACITY BATTERY, COVER PLATE, SHELL, CYLINDER ASSEMBLY, CYLINDER, ELASTIC SUPPORTING PIECE, BOTTOM SUPPORTING PIECE AND PREPARATION PROCESS OF LARGE-CAPACITY BATTERY

(51) International classification	:H01M 50/682, H01M 50/35, H01M 50/244, H01M 50/30, H01M 50/204
(31) Priority Document No	:202310662884.6
(32) Priority Date	:06/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/096998 :03/06/2024
(87) International Publication No	:WO 2024/251072
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHEN, Mengqi

(57) Abstract :
The present application relates to the field of batteries, in particular to a large-capacity battery, a cover plate, a shell, a cylinder assembly, a cylinder, an elastic supporting piece, a bottom supporting piece and a preparation process of a large-capacity battery. The problem of an existing large-capacity battery sharing pipeline assembly being difficult to assemble is solved. The large-capacity battery comprises a shell and a plurality of battery cells, and the plurality of battery cells are arranged in the shell in the same direction; and the shell is provided with a shared chamber, and an inner cavity of the shared chamber is in communication with inner cavities of all the battery cells. According to the present application, the plurality of battery cells are arranged in one shell with the shared chamber, the shared chamber does not need to be inserted, the problem of coaxial insertion does not need to be considered in an arrangement direction of the battery cells, and requirements for machining precision and assembly precision are relatively low; and a special tool is not needed, an assembly process is simple, machining difficulty and machining cost of the large-capacity battery with a shared system are greatly reduced, and mass production can be achieved.

No. of Pages : 249 No. of Claims : 73

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001204 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MATERIAL HEAD FLATNESS CONTROL WITH OPTICAL SENSORS

(51) International classification :B21B 38/02
(31) Priority Document No :63/511036
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035576
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006574
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)QUINTAL, Roberto Armbrust de Freitas
3)ROCHA, Felipe Mappa Franca
4)PORTO, Luiz Augusto Leal

(57) Abstract :
A metal processing system includes an optical sensor for measuring a flatness of a material head of a metal strip being processed by the metal processing system. The optical sensor may measure the flatness of the material head before an exit tension is established in the metal strip. In some cases, the optical sensor may measure the flatness of the material head during a start of the metal processing system. A method of processing a metal strip may include receiving a metal strip from a last stand of a rolling mill and measuring a flatness of a material head of the metal strip with an optical sensor.

No. of Pages : 14 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000364 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND APPARATUS, AND RECORDING MEDIUM STORING BITSTREAMS

(51) International classification	:H04N 19/122, H04N 19/60, H04N 19/176
(31) Priority Document No	:63/471972
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/007913 :10/06/2024
(87) International Publication No	:WO 2024/253491
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KOO, Moonmo
2)LIM, Jaehyun
3)KIM, Seunghwan

(57) Abstract :
An image decoding method and apparatus, according to the present disclosure, may derive transform coefficients of a current block from a bitstream, determine a non-separable primary transform (NSPT) set for the current block, determine an NSPT kernel of the current block from the NSPT set, derive residual samples by performing NSPT on the transform coefficients of the current block on the basis of the NSPT kernel, and reconstruct the current block on the basis of the residual samples. The NSPT may be applied on the basis that the size of the current block belongs to a group of one or more block sizes to which the NSPT may be applied.

No. of Pages : 160 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000368 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND DEVICE, AND RECORDING MEDIUM ON WHICH BITSTREAM IS STORED

(51) International classification	:H04N 19/122, H04N 19/60, H04N 19/176, H04N 19/70
(31) Priority Document No	:63/471971
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/007915 :10/06/2024
(87) International Publication No	:WO 2024/253492
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KIM, Seunghwan

(57) Abstract :
An image decoding method and device, according to the present disclosure, derive transform coefficients of the current block from a bitstream, determine a non-separable primary transform (NSPT) set for the current block, determine an NSPT kernel of the current block on the basis of the NSPT set and a transform index, perform NSPT on the transform coefficients of the current block on the basis of the NSPT kernel so as to derive residual samples, and can restore the current block on the basis of the residual samples. The NSPT can be applied on the basis that the size of the current block belongs to a group of one or more block sizes to which the NSPT can be applied.

No. of Pages : 188 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000369 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND DEVICE, AND RECORDING MEDIUM STORING BITSTREAM

(51) International classification	:H04N 19/122, H04N 19/124, H04N 19/176, H04N 19/61, H04N 19/70
(31) Priority Document No	:63/471970
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/007916 :10/06/2024
(87) International Publication No	:WO 2024/253493
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIM, Jaehyun
3)KIM, Seunghwan

(57) Abstract :
An image decoding method and device according to the present disclosure can acquire residual information from a bitstream, derive transform coefficients of a current block on the basis of the residual information, derive residual samples of the current block by performing at least one of inverse quantization or inverse transform on the transform coefficients of the current block, and restore the current block on the basis of the residual samples of the current block. Here, the inverse transform can be performed on the basis of at least one of non-separable transform or separable transform. A non-separable transform set for the non-separable transform can be determined on the basis of a mapping table defining mapping relationships between pre-defined intraprediction modes and non-separable transform sets.

No. of Pages : 156 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000373 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AUTHENTICATION METHOD, AND DEVICE

(51) International classification :H04W 4/08
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112407
Filing Date :10/08/2023
(87) International Publication No :WO 2025/030566
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)XIONG, Lihui
2)GAN, Lu
3)LI, Meng
4)SHI, Cong

(57) Abstract :
The present application relates to an authentication method, and a device, a computer-readable storage medium, a computer program product and a computer program. The method comprises: a first device receiving authentication requests from a plurality of second devices; the first device sending a first group request message to an authentication function entity, wherein the first group request message carries authentication parameters related to the plurality of second devices, and the authentication parameters are obtained on the basis of the authentication requests from the plurality of second devices; and the first device receiving a first group response message from the authentication function entity, wherein the first group response message carries a first group authentication code used for authenticating the authentication function entity, and the first group authentication code is obtained by means of performing calculation on the basis of the authentication parameters.

No. of Pages : 97 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134370 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CUSTOMIZED AVATARS FOR USE WITH NON-FUNGIBLE TOKENS

(51) International classification	:A63F 13/27, A63F 13/63, A63F 13/69, A63F 13/71, A63F 13/79
(31) Priority Document No	:63/472502
(32) Priority Date	:12/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033088 :07/06/2024
(87) International Publication No	:WO 2024/258745
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MELO, Anthony
4)RODRIGUEZ, Robert Anthony

(57) Abstract :
A customizable avatar system for an amusement park attraction includes one or more processors configured to identify a non-fungible token (NTT) associated with a user within the amusement park attraction. Additionally, the one or more processors are configured to adapt a virtual feature based on the NET for integration with a displayed avatar. The system also includes a display configured to display the avatar integrated with the virtual feature.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134371 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR SCHEDULING TRANSITORY DATA TRANSMISSIONS IN AN INTERACTIVE ENVIRONMENT

(51) International classification :A63F 13/235
(31) Priority Document No :63/507326
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033067
Filing Date :07/06/2024
(87) International Publication No :WO 2024/254492
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RODGERS, Rachel Elise
3)LEE, Christina Corrine

(57) Abstract :
An interactive system includes an environment controller and an interactive device. The interactive device includes one or more processors, one or more memory devices, and communication circuitry. The interactive device is communicatively coupled to the environment controller, the one or more processors may transmit regularly monitored data corresponding to the interactive device to the environment controller at a plurality of transmission schedules. The one or more processors may also receive transitory data indicative of an interaction with the interactive device. Further, the one or more processors may determine a transmission schedule of the plurality of transmission schedules on which to transmit the transitory data. Further still, the one or more processors may transmit the transitory data on the transmission schedule along with a corresponding portion of the regularly monitored data to the environment controller.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025

(21) Application No.202517134372 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEPARATION FAILURE CAPSULE REMOVAL MECHANISM

(51) International classification :A61J 3/07
(31) Priority Document No :2023-109402
(32) Priority Date :03/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020661
Filing Date :06/06/2024
(87) International Publication No :WO 2025/009322
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A separation failure capsule removal mechanism 1 removes a separation failure capsule 50 from a cap conveyance body 100, the separation failure capsule removal mechanism 1 comprising: a push-up part 10 which is disposed below a conveyance body main unit 101, and engages with a capsule body 51 of the separation failure capsule 50 to push up the separation failure capsule 50; and a pull-up part 20 which pulls up the separation failure capsule 50, protruding upwardly from the conveyance body main unit 101 after being pushed up by the push-up part 10, from a pocket 102. The pull-up part 20 comprises a pull-up roller in which a holding groove 21 for holding the capsule cap 51 of the separation failure capsule 50 is formed along the circumferential direction of the outer peripheral surface.

No. of Pages : 15 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134373 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MONOCLONAL ANTIBODY OR ANTIGEN-BINDING FRAGMENT THEREOF THAT SPECIFICALLY BINDS TO AXL, AND USE THEREOF

(51) International classification	:C07K 16/30, C07K 16/40, C12N 15/13, A61K 39/00, A61P 35/00
(31) Priority Document No	:2023114863
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Russia
(86) International Application No Filing Date	:PCT/RU2024/050107 :22/05/2024
(87) International Publication No	:WO 2024/253562
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PUTINTCEVA, Iuliia Vladimirovna
4)PURVINSH, Iana Voldemarovna
5)DMITRIEVA, Mariia Denisovna
6)KOCHETKOVA, Alina Sergeevna
7)VINOGRADOVA, Elena Vladimirovna
8)MOROZOV, Dmitry Valentinovich

(57) Abstract :
The present invention relates to the field of biotechnology and medicine, in particular to a monoclonal antibody or antigen-binding fragment thereof that specifically binds to AXL. The invention further relates to nucleic acids encoding said antibody, expression vectors, host cells and methods for producing same, methods for producing the antibodies according to the invention, pharmaceutical compositions comprising the antibody according to the invention, pharmaceutical compositions comprising the antibody according to the invention and other therapeutically active compounds, methods for treating AXL-mediated diseases or disorders, uses of the antibodies or pharmaceutical compositions thereof for treating AXL-mediated diseases or disorders, and uses of the antibodies and other therapeutically active compounds for treating AXL-mediated diseases or disorders.

No. of Pages : 35 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134374 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HORIZONTAL REVOLVING GATE

(51) International classification :A63G 31/10
(31) Priority Document No :63/472214
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030079
Filing Date :17/05/2024
(87) International Publication No :WO 2024/253826
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ERICKSON, Christopher

(57) Abstract :
A show-ride attraction includes a moving pathway configured to transport a guest toward a barrier, and a gate positioned across the moving pathway upstream of the barrier relative to a direction of travel of the moving pathway, wherein the gate is configured to transition between a first position and a second position in response to the guest engaging with the gate. The show-ride attraction further includes one or more sensors configured to detect transitioning of the gate from the first position to the second position, and a controller configured to control the moving pathway in response to an indication from the one or more sensors that the gate is transitioning and/or has transitioned to the second position.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000949 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PRECOATED STEEL SHEET

(51) International classification	:B32B 15/08, B32B 7/022, B32B 7/023, B32B 15/18, B32B 27/20
(31) Priority Document No	:2023-109651
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024132 :03/07/2024
(87) International Publication No	:WO 2025/009570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SHIBAO, Fumio

(57) Abstract :
[Problem] To further improve the aesthetic appearance and productivity of a precoated steel sheet by preventing shedding of resin particles from a coat layer or deformation of the resin particles. [Solution] A precoated steel sheet according to the present invention comprises a zinc-base-plated steel sheet and a coat layer lying on a surface of a zinc-based plating layer, wherein the coat layer comprises resin particles, a binder resin as a film-forming component, and a color pigment. In a section obtained by cutting any position of the coat layer in the thickness direction, the average areal proportion of the resin particles is in the range of 5-40%, the portions of the coat layer which contain no resin particles have an average film thickness dA in the range of 10-40 μm, the resin particles have an average particle diameter f which is up to 4.0 times the average film thickness dA, the portions of the coat layer which contain the resin particles have an average substantial film thickness dB in the range of 4-30 μm, and the average proportion by number of exposed resin particles is 5-50%.

No. of Pages : 61 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000969 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR SECONDARY CHANNEL ACCESS IN WIRELESS LAN SYSTEM

(51) International classification	:H04W 74/0816, H04W 74/00, H04L 5/00, H04W 84/12, H04W 74/0808
(31) Priority Document No	:10-2023-0074387
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007640 :04/06/2024
(87) International Publication No	:WO 2024/253406
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHOI, Jinsoo
3)BAEK, Sunhee
4)KIM, Geonhwan
5)YOON, Yelin
6)CHA, Dongju

(57) Abstract :
A method and a device for operating in a wireless LAN system are disclosed. The method performed by a first station (STA) in a wireless LAN system, according to one embodiment of the present disclosure, may comprise the steps of: receiving, from a second STA, a first frame including information related to channel access for one or more non-primary channels; performing a first back-off procedure in a first non-primary channel from among the one or more non-primary channels on the basis of the first frame; and, on the basis of the first frame and the first back-off procedure, transmitting a second frame to the second STA or receiving the second frame from the second STA in one or more channels including the first non-primary channel.

No. of Pages : 83 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000973 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DETERGENT SUPPLY DEVICE AND LAUNDRY TREATMENT APPARATUS HAVING THE SAME

(51) International classification :D06F 39/02, D06F 37/12, D06F 39/08
(31) Priority Document No :10-2023-0129267
(32) Priority Date :26/09/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/006762
Filing Date :20/05/2024
(87) International Publication No :WO 2025/070929
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)JUNG, Sungwoon
2)PARK, Junghyun
3)KIM, Kunwoo

(57) Abstract :
Disclosed herein is a detergent supply device comprising: a drawer comprising a body having a first storage portion and a second storage portion configured to store a detergent, a first discharge valve, and a second discharge valve; a housing comprising a first chamber, a second chamber arranged to communicate with the first chamber through a connecting flow passage, and a chamber discharge portion; a first flow passage; a second flow passage branching from the first flow passage to supply water to the second chamber; a first pump configured to be connected to the first discharge valve to supply the detergent from the first storage portion to the second chamber; and a second pump configured to be connected to the second discharge valve to supply the detergent from the second storage portion to the second body when the body is inserted into the first chamber.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000981 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MODULAR STATOR FOR AN AXIAL FLUX MACHINE

(51) International classification	:H02K 1/18, H02K 3/24, H02K 15/12, H02K 9/197, H02K 15/02
(31) Priority Document No	:23184449.9
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067623 :24/06/2024
(87) International Publication No	:WO 2025/011930
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MAGNAX
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(72)**Name of Inventor :**
1)LEIJNEN, Peter

(57) Abstract :
Method for manufacturing a stator of an axial flux machine, comprising: - providing a ring-shaped intermediate structure (1000), comprising: - stator elements (300) fixed in a skeleton; - radial channels (1301), present between any pair of adjacent stator elements (300); - providing a flow distributor (1500, 1900), the flow distributor (1500, 1900) and the intermediate structure (1000) being provided as separate parts; - mounting the flow distributor (1500, 1900) on the inner (1006) or outer surface (1007) of the intermediate structure (1000), wherein: - the flow distributor (1500, 1900) comprises a circumferential wall (1501, 1901), the circumferential wall comprising one or more recesses (1502, 1503, 1902), thereby defining at least one circumferential channel in fluid communication with one or more of the radial channels (1301), and - the flow distributor (1500, 1900) is adapted to define a flow pattern when circulating a cooling fluid between the stator elements (300).

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001253 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PROCESS TO RECOVER CARBON DIOXIDE FROM A GAS STREAM

(51) International classification :B01D 53/14
(31) Priority Document No :63/512739
(32) Priority Date :10/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034890
Filing Date :21/06/2024
(87) International Publication No :WO 2025/014635
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)DOWDLE, John R.
2)JACKSON, JR., William L.
3)RAMAN, Ashwin Kumar Yegya

(57) Abstract :
A process to recover carbon dioxide from a carbon dioxide-rich gaseous feed stream that comprises the following steps: a) an absorption step wherein carbon dioxide is absorbed from the rich feed stream into the aqueous absorbent to produce a gaseous feed stream than contains reduced carbon dioxide, called the "lean feed stream", and an absorbent containing increased levels of carbon dioxide, called the "rich absorbent"; and b) a regeneration step wherein the rich absorbent from the absorption step is subjected to a regeneration pressure lower than the absorption pressure and a regeneration temperature higher than the absorption temperature for a period of time such that carbon dioxide is desorbed from the absorbent and recovered, to form a lean absorbent that contains less carbon dioxide than the rich absorbent and is returned to the absorption step; and c) a transition step wherein (i) the rich absorbent passing from the absorption step to the regeneration step is heated and depressurized to prepare for the regeneration step and (ii) the lean absorbent passing from the regeneration step to the absorption step is cooled and pressurized to prepare for the absorption step, which transition step includes transferring heat from the lean absorbent to the rich absorbent in one or more heat exchangers, has the following refinements: (1) The regeneration step comprises at least: i. a high pressure regeneration stage, in which carbon dioxide is partially desorbed from the rich absorbent in a separator which is either a flash drum or an in-line separator, to provide a (A) high pressure carbon dioxide stream and (B) a semi-lean absorbent, and ii. a low pressure regeneration stage, in which further carbon dioxide is desorbed from a portion of the semi-lean absorbent in a regeneration column, to provide (A) a low pressure carbon dioxide stream and (B) a lean absorbent stream; and (2) the semi-lean absorbent from the high pressure regeneration stage is split with part of the semi-lean absorbent sent to the low pressure regeneration and part of the semi-lean absorbent returned through the transition step to the absorption step; and The absorption step is carried out in an absorption column, wherein (i) the rich feed stream is introduced into the absorption column in a lower portion of the absorption column and moves toward the top of the column, (ii) the lean absorbent is introduced into the absorption column in an upper portion of the column and moves toward the bottom of the column counter-current to the rich feed stream, (iii) the semi-lean absorbent is introduced into the absorption column at a point between the rich feed stream and the lean absorbent stream and moves toward the bottom of the column counter-current to the rich feed stream, and (iv) the lean feed stream is recovered from the upper portion of the column, and the rich absorbent is recovered from the lower portion of the column and sent through the transition step to the regeneration step.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001260 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CONTROLLING RIDE VEHICLE RESTRAINT VIA COMPUTER IMPLEMENTED PROCESS

(51) International classification	:A63G 7/00, A63G 31/00
(31) Priority Document No	:18/345979
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/035677
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/006646
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HABIAK, Gregory Paul
3)MAJDALI, David Gerard

(57) Abstract :
Aspects of the disclosure relate to methods, apparatus, and systems for controlling a ride vehicle restraint (232) in a ride system (100). A system is configured to identify one or more ride vehicles (104, 106, 118) stopped at a passenger loading platform (110), the one or more ride vehicles (108, 106, 118) including one or more seats (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B), determine which seat or seats (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) of the one or more seats (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) are in-service or out-of-service based at least in part on data corresponding to the identity of the one or more ride vehicles (104, 106, 118), instruct to lock one or more restraint systems (232) corresponding to at least one seat (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) of the one or more seats (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) determined to be out-of-service, and instruct to unlock one or more other restraint systems (232) corresponding to at least one seat (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) other seats of the one or more seats (124A, 124B, 126A, 126B, 134A, 134B, 136A, 136B) determined to be in-service.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000375 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HARQ OPERATIONS FOR MULTICAST SERVICES

(51) International classification	:H04W 28/04, H04L 1/1829
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/CN2023/116608
Filing Date	:01/09/2023
(87) International Publication No	:WO 2024/159748
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)YUE, Ran
3)HAN, Jing

(57) Abstract :
Various aspects of the present disclosure relate to HARQ operations for multicast services. In an aspect, a UE receives, from a base station, data for a multicast service. The data is associated with a first configuration, and the first configuration is associated with a mapping between the data and a HARQ process. The UE determines a HARQ operation associated with the data based on the first configuration. In this way, a scheme for HARQ operations for MBS multicast services may be proposed. The mechanism for mapping the data with a HARQ process and determining the HARQ operation thereby may facilitate avoiding potential misalignments in the designs for HARQ operations for the data and for the HARQ process, thus ensuring a unified solution for HARQ operations with both requirements for multicast services and HARQ processes fulfilled.

No. of Pages : 51 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000378 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMMUNICATION IN RIS-ASSISTED NETWORK

(51) International classification :H04L 5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112701
Filing Date :11/08/2023
(87) International Publication No :WO 2024/146141
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)WANG, Haiming
3)WANG, Jianfeng

(57) Abstract :
Example embodiments of the present disclosure relate to base stations, a UE, methods, apparatuses, processors, and computer storage medium for communication in RIS-assisted network. In the solution, a second base station transmits information to a first base station which controls a RIS, the information is related to multiple measurement results from a UE served by the second base station, and the information may be used by the first base station to determine at least one parameter of the RIS and transmit control information to the RIS based on the at least one parameter. In this way, the control information may be used by the RIS for forwarding a transmission signal from the second base station to the UE. Therefore, the UE served by the second base station may effectively communicate with the second base station, based on an assistance from the RIS controlled by the first base station.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000379 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WAKE-UP SIGNAL RECEIVING AND TRANSMITTING METHODS AND APPARATUSES, DEVICES, AND STORAGE MEDIUM

(51) International classification :H04W 52/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112732
Filing Date :11/08/2023
(87) International Publication No :WO 2025/035312
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CUI, Shengjiang

(57) Abstract :
Wake-up signal receiving and transmitting methods and apparatuses, devices, and a storage medium, relating to the technical field of mobile communication. The receiving method is executed by a terminal device, and comprises: in a first time interval, receiving a first signal by means of a first receiver of the terminal device, the first signal being used for waking up a second receiver of the terminal device. The transmitting method is executed by a network device, and comprises: in a first time interval, sending a first signal to a terminal device. Determining a transmission occasion and a monitoring occasion of the first signal by means of the first time interval greatly reduces the frequency of invalid transmission of wake-up signals by the network device and the frequency of invalid monitoring of wake-up signals by the terminal device, and enables the network device and the terminal device to determine whether to transmit and monitor a wake-up signal, thereby achieving overall energy saving optimization.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000388 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR STARTING UP ALL OR PART OF A SPINNING MILL

(51) International classification :G05B 19/418
(31) Priority Document No :23177753.3
(32) Priority Date :06/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065388
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251764
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)BAHLMANN, Bernd

(57) Abstract :
The present invention relates to a method for starting up all or part of a spinning mill S. Said spinning mill S may comprise a set of main machines (M, J) and/or a set of auxiliary machines (N, l). Said method may start up at least one main machine (M, i) of said set of main machines (M, J) and/or at least one auxiliary machine (N, k) of at a set of auxiliary machines (N, l) alone or in groups while a sum comprising said main functional characteristic (Formula), of said at least one main machine (M, i) and/or said auxiliary functional characteristic (Formula), of at least one auxiliary machine (N, k) may be inferior or equal to said limit operating parameters y (t'j,l) of said spinning mill S.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :31/12/2025

(21) Application No.202517134375 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR TRANSMISSION OR RECEPTION BASED ON DISTRIBUTED RESOURCE UNIT TONE PLAN IN WIRELESS LAN SYSTEM

(51) International classification	:H04W 72/541, H04W 72/53, H04W 72/0453, H04L 5/00, H04W 84/12
(31) Priority Document No	:10-2023-0072315
(32) Priority Date	:05/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007123 :27/05/2024
(87) International Publication No	:WO 2024/253368
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHUN, Jinyoung
3)CHOI, Jinsoo
4)LIM, Dongguk

(57) Abstract :
Disclosed are a method and device for transmission or reception based on a distributed resource unit tone plan in a wireless LAN system. A method performed by a first station (STA) in a wireless local area network (WLAN) system according to one embodiment of the present disclosure comprises the steps of: generating a PPDU including one or more fields mapped to multiple DRUs composed of N (N1) DRUs; and transmitting the PPDU to one or more second STAs on M (M1) channels excluding channels of a specific size in a bandwidth on the basis of the application of preamble puncturing to the channels of the specific size. Here, each of the N DRUs includes a plurality of subcarriers distributed in the frequency domain, and the N DRUs can be allocated one by one to N channels among the M channels.

No. of Pages : 50 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134435 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER SYSTEM AND AUTOMOBILE

(51) International classification :B60K 6/10
(31) Priority Document No :202410481928.X
(32) Priority Date :22/04/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/094495
Filing Date :21/05/2024
(87) International Publication No :WO 2025/222577
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)GAN, Shenglin
5)DONG, Qixin

(57) Abstract :
The present application relates to the technical field of automobile power, and discloses a power system and an automobile. The power system comprises a reduction axle, a differential, a flywheel, and a driving motor. The reduction axle and the differential are located on the same side of the flywheel. The reduction axle comprises a first section and a second section, the first section is connected to the second section, the driving motor and the flywheel each are transmittingly connected to the first section, and the first section is farther away from the driving motor than the second section. The differential comprises a first output gear and a housing, the first output gear is transmittingly connected to the housing and the second section, the orthographic projection of one end of the housing on a first projection plane is located in the orthographic projection of the flywheel on the first projection plane, and the first projection plane is a plane perpendicular to the length direction of the housing. In the power system of the present application, by arranging one end of the housing of the differential at the position where the first projection plane coincides with the flywheel, the difference in distance between two ends of the housing and respective wheels is reduced, that is, the lengths of two half shafts are close, thus reducing abnormal noise and vibration generated during operating.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134436 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPARK-IGNITION ENGINE CYLINDER HEAD COMPRISING A SPARK PLUG AND A MOBILE PRE-CHAMBER

(51) International classification	:F02B 19/12, F02B 19/16, F02B 25/00, F02D 13/02
(31) Priority Document No	:FR2305953
(32) Priority Date	:13/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/066421 :13/06/2024
(87) International Publication No	:WO 2024/256566
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GENCARELLI, Antonio
2)PRUNIER, Thierry
3)SANCHES, Laurent

(57) Abstract :
Cylinder head (3) for spark-ignition engine (2) comprising at least one spark plug shaft (30) under which the cylinder head casting delimits a first volume (300) wherein a spark plug (4) and a mobile pre-chamber (5) are configured for movement in the first volume (300), with respect to the spark plug (4), in order to circulate the drain air flow in the first volume (300) and in an intermediate volume (550) of the pre-chamber (5).

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134438 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWER SYSTEM AND VEHICLE

(51) International classification :B60K 6/36
(31) Priority Document No :202410434880.7
(32) Priority Date :11/04/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/094427
Filing Date :21/05/2024
(87) International Publication No :WO 2025/213537
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)DONG, Qixin

(57) Abstract :
The present application relates to the technical field of vehicle layout, and in particular to a power system and a vehicle. The power system comprises a driving electric motor, a transmission mechanism, an output mechanism, an electric generator, an engine and a flywheel. The driving electric motor has a first output shaft. The transmission mechanism comprises a transmission shaft, which is in transmission connection with the first output shaft and the output mechanism. The engine is in transmission connection with the flywheel. The orthographic projection of the first output shaft on a first projection plane and the orthographic projection of the transmission shaft on the first projection plane are both spaced apart from the orthographic projection of the flywheel on the first projection plane, and the first projection plane is a plane perpendicular to the lengthwise direction of the engine. The electric generator has an input shaft, the input shaft is in transmission connection with the flywheel, and the orthographic projection of the input shaft on the first projection plane is located within the orthographic projection of the flywheel on the first projection plane. Therefore, the compactness of the power system can be improved, and the width of the power system is reduced, thereby reducing the volume of the power system.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000982 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OVERMOULDED STATOR STRUCTURE FOR AN AXIAL FLUX MACHINE

(51) International classification	:H02K 1/20, H02K 21/24, H02K 1/18, H02K 3/24, H02K 15/02
(31) Priority Document No	:23184448.1
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067615 :24/06/2024
(87) International Publication No	:WO 2025/011929
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEIJNEN, Peter

(57) Abstract :
Method for manufacturing a structure (1000) for a stator of an axial flux machine comprising: - providing a mould (100) comprising: o a static portion comprising an outer wall (105) and an inner wall (104), with a ring-shaped space (108) therebetween; o movable spacers (101), any of the spacers (101) comprising an elongated portion (103) that extends in radial direction; - positioning stator elements (300) in the ring-shaped space (108) of the mould (100); - sliding the spacers (101) in radial direction such that the respective elongated portion (103) is inserted between a pair of adjacent stator elements (300), and radially compressing the stator elements (300), thereby reducing gaps between the coils (601) and the elongated portion (103) of respective spacers (101) and/or compressing the wires of respective coils (601); - applying an injection moulding process, such that the stator elements (300) are overmoulded, thereby obtaining the structure (1000).

No. of Pages : 40 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000983 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR EVALUATING DELAYED FRACTURE CHARACTERISTICS OF WELD ZONE OF METAL MATERIAL

(51) International classification :G01N 3/00, G01N 17/00
(31) Priority Document No :2023-114923
(32) Priority Date :13/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/016287
Filing Date :25/04/2024
(87) International Publication No :WO 2025/013378
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)OTSUKA Shinji
4)KAWABE Nao
5)KIM Jingeum
6)TAKASHIMA Katsutoshi
7)MATSUDA Hiroshi

(57) Abstract :
The purpose of the present invention is to provide a method for evaluating delayed fracture characteristics of a weld zone of a metal material, the method being capable of accurately and quantitatively evaluating delayed fracture characteristics of the weld zone of the metal material. The method for evaluating delayed fracture characteristics of a weld zone of a metal material comprises: a hydrogen introduction step for introducing hydrogen into a test material composed of two or more metal material pieces having a weld zone; a tensile load application step for applying a tensile load to the hydrogen-introduced test material and acquiring a displacement-load curve; and a first evaluation step for evaluating an initial cracking load on the basis of the displacement-load curve.

No. of Pages : 38 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000993 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RELEASE COATING FOR TAPES

(51) International classification :C09D 133/04
(31) Priority Document No :102023000014403
(32) Priority Date :10/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/US2024/024310
Filing Date :12/04/2024
(87) International Publication No :WO 2025/014552
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RAY, Himal, H.
3)QUINN, Carol
4)PACHOLSKI, Michaeleen, L.
5)MARIANI, Alessandro
6)PEREZ, Amandine
7)UHL, Isabelle

(57) Abstract :
The present disclosure provides a composition. In an embodiment, the composition is a release coating composed of an acrylic dispersion. The acrylic dispersion is composed of (i) an acrylic-based polymer, (ii) a surfactant, (iii) a neutralizer, and (iv) an ethoxylated phosphate ester. The release coating can be used on a release-coated side of a substrate.

No. of Pages : 29 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001004 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR RENDERING THREE-DIMENSIONAL CONTENT IN MULTI-TASK SYSTEM, AND DEVICE

(51) International classification :G06T 15/00, G06T 17/00
(31) Priority Document No :202310659805.6
(32) Priority Date :05/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/097564
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251157
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)FAN, Shunhao
2)YUE, Yating
3)HONG, Xinyan
4)ZHANG, Haiyue

(57) Abstract :
The present description relates to the technical fields of computer systems, computer graphics, and human-computer interaction, and in particular to a method for rendering three-dimensional content in a multi-task system, and a device. An application is responsible for processing an application logic, generating a rendering instruction of an object to be rendered, and sending the rendering instruction to a system, and the system renders said object according to the rendering instruction. According to the method, the pressure of data transmission between the application and the system can be reduced, the transmission delay is reduced, and the rendering resource is saved, so that the quality of display pictures of an XR system and the user experience are improved; and the power consumption of an XR device is reduced.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001005 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTI-PERSON COLLABORATION METHOD FOR THREE-DIMENSIONAL CONTENT, AND DEVICE

(51) International classification :G06T 13/80, H04N 21/6332, G06T 15/00
(31) Priority Document No :202310659511.3
(32) Priority Date :05/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/097522
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251152
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present application relates to the technical field of computer systems, computer graphics and human-computer interaction, and in particular to a multi-person collaboration method for three-dimensional content, and a device. The method comprises: a sharing provider device being responsible for processing application logic, generating a rendering instruction of a shared rendered object, and then sending the rendering instruction to a sharing demander device; and the sharing demander device rendering the shared rendered object according to the received rendering instruction and observation angle information of respective users. The method implements the replacement of the transmission of a shared picture with the transmission of the rendering instruction, reduces the data transmission pressure between the sharing provider device and the sharing demander device, reduces the transmission delay, and improves multi-person sharing experience in a multi-person collaboration system.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000389 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR THE PRODUCTION CONTROL OF CARDING MACHINES

(51) International classification :D01G 15/36, D01G 21/00
(31) Priority Document No :CH000598/2023
(32) Priority Date :06/06/2023
(33) Name of priority country :Switzerland
(86) International Application No :PCT/EP2024/064040
Filing Date :22/05/2024
(87) International Publication No :WO 2024/251516
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :Klosterstrasse 20 8406 Winterthur Switzerland
(72)**Name of Inventor :**
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2)WALTHER, Thomas
3)SCHELLING, Patrick
4)HÄRDI, Rudolf

(57) Abstract :
The invention relates to a method and a device for the production control of operating carding machines (1, 2, 3, 4), having a controller (5) and a multiplicity of carding machines that are operating with respective production outputs (16), and having a production level (20) predefined in the controller, wherein the individual carding machines (1, 2, 3) are controlled by the controller such that a sum of the individual production outputs of the respectively operating carding machines corresponds to the production level. If a carding machine fails, the controller increases the production output of at least one of the remaining carding machines or switches on a carding machine (4) that is not in operation, in order to maintain the production level.

No. of Pages : 12 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000390 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM FOR SETTING A PLURALITY OF CLEANING POINTS BY MEANS OF CAPTURE BY A SENSOR AND METHOD FOR SAME

(51) International classification	:D01G 15/76, D01G 21/00, D01H 11/00, D01G 31/00
(31) Priority Document No	:CH000592/2023
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Switzerland
(86) International Application No Filing Date	:PCT/EP2024/063400 :15/05/2024
(87) International Publication No	:WO 2024/251483
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WOLFER, Tobias
2)WALTHER, Thomas
3)SCHELLING, Patrick

(57) Abstract :
The present invention relates to a system for setting a plurality of cleaning points (190) by means of capture by a sensor (110) of the processed fibres in a fibre processing facility. Each sensor (110) is connected to an evaluation unit (120), and captures the fibres processed by the cleaning point (190). As soon as the system has identified a parameter to be adjusted, the system performs setting in order to keep the degree of cleaning constant or improve it. Alternatively, the system can also make a recommendation.

No. of Pages : 11 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000391 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A MONITORING DEVICE AND A MONITORING METHOD FOR A SPINNING MILL FOR DETERMINING STATUS INFORMATION ABOUT THE SPINNING MILL

(51) International classification :G05B 19/418, D01H 13/32
(31) Priority Document No :23178121.2
(32) Priority Date :07/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065695
Filing Date :07/06/2024
(87) International Publication No :WO 2024/251928
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)RIETER AG
Address of Applicant :Klosterstrasse 20 8406 Winterthur Switzerland
(72)**Name of Inventor :**
1)PATIL, Nitin Tukaram

(57) Abstract :
This disclosure relates to a monitoring device (9) for a spinning mill (M) for determining status information (S) about the spinning mill (M), wherein the spinning mill (M) comprises a plurality of textile machines (12,23,34,45,56,67) for processing textile materials (1,2,3,4,5,6,7). The monitoring device (9) is configured to: record textile statistics (91) about textile irregularities in the textile materials (1,2,3,4,5,6,7) being processed by the textile machines (12,23,34,45,56,67), record machine statistics (92) about machine faults at the textile machines (12,23,34,45,56,67) during processing of the textile materials (1,2,3,4,5,6,7), activate a status processor (94) for processing the textile statistics (91) and the machine statistics (92) for determining the status information (S), in particular based on one or more of a knowledge base (kb), a set of rules (rl) and an artificial intelligence machine (ai).

No. of Pages : 14 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000392 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SUBSTITUTED HETEROCYCLES AND USES THEREOF

(51) International classification	:C07D 498/06, C07D 471/16, C07D 498/16, A61K 31/553, A61K 31/55
(31) Priority Document No	:63/506493
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032852 :06/06/2024
(87) International Publication No	:WO 2024/254334
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)REN, Pingda
2)WU, Baogen
3)LI, Xiaoming
4)HE, Xiaohui
5)LI, Liansheng

(57) Abstract :
The present disclosure provides compounds and pharmaceutically acceptable salts thereof, and methods of using the same. The compounds and methods have a range of utilities as therapeutics, diagnostics, and research tools. In particular, the subject compositions and methods are useful for reducing signaling output of oncogenic protein.

No. of Pages : 277 No. of Claims : 67

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000420 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : UE BEHAVIOR RELATING TO PSI-BASED PACKET DISCARDING

(51) International classification :H04W 28/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/109321
Filing Date :26/07/2023
(87) International Publication No :WO 2025/020127
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)PALLE VENKATA, Naveen Kumar R.
4)CHENG, Peng
5)WU, Zhibin
6)HU, Haijing
7)CHEN, Yuqin
8)XU, Fangli
9)SIROTKIN, Alexander

(57) Abstract :
This disclosure relates to techniques for changing protocol data unit (PDU) set processing behavior upon activation or deactivation of PDU set importance (PSI) -based discarding mechanism, particularly where an indication to activate/deactivate the PSI-based discarding mechanism is received when a PDU set has been partially processed. In some scenarios, the PSI-based discarding mechanism may be applied to the remainder of the PDUs in the partially processed PDU set. In other scenarios, the PSI-based discarding mechanism may not be applied until the next PDU set. In some scenarios, the decision of whether to apply the PSI-based discarding mechanism to the remainder of the PDUs in the partially processed PDU set may be based on additional conditions, e.g., involving the processing progress of the PDU set, the importance of the PDU set, other configuration details of the data radio bearer (DRB), buffer size, etc.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000104 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTI-TIER INTEGRATED POWER-TO-AMMONIA SYSTEMS

(51) International classification	:C01C 1/04, C25B 1/042, F25J 3/04, H01M 8/20, C01B 3/02
(31) Priority Document No	:63/505994
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031693 :30/05/2024
(87) International Publication No	:WO 2024/249646
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BRUNENGO, Paolo
3)KHURANA, Rohit
4)BALDINI, Roberto

(57) Abstract :
A multi-tier integrated power-to-ammonia system includes a converter for generating ammonia and heat through a reaction involving a compressed mixture of hydrogen and nitrogen gases. The system includes a steam generator that can generate steam using the heat from the reaction, and a reversible solid-oxide system in fluid communication with the steam generator that can separate the steam into oxygen gas and hydrogen gas.

No. of Pages : 22 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000115 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR PRE-HEATING A PROCESS GAS

(51) International classification :F01K 25/10, F01K 3/08
(31) Priority Document No :2308302.5
(32) Priority Date :02/06/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051430
Filing Date :31/05/2024
(87) International Publication No :WO 2024/246558
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SMITH, Tomos

(57) Abstract :
The present invention provides an energy recovery subsystem (10) for a cryogenic energy storage system (1) comprising: an evaporator (14); a first heat exchanger (21) for passing heat energy from a heat transfer fluid (6) to a working fluid (5); one or more expansion stages (30) for extracting work from the working fluid (5);a recuperator (40) for passing heat energy from the working fluid (5) to the working fluid (5); a first arrangement of conduits (100) for the passing of working fluid (5); a second arrangement of conduits (200) connectable to a thermal energy storage device (TESD) (3) and connected to the first heat exchanger (21) for passing heat transfer fluid (6) therethrough; the first arrangement of conduits (100) connecting in sequence the evaporator (14), the recuperator (40), the first heat exchanger (21), the recuperator (40) for a second time and the one or more expansion stages (30).

No. of Pages : 22 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000140 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VIDEO CODING IN A MERGE MOTION VECTOR DIFFERENCE MODE UTILIZING DYNAMICALLY GENERATED PROBABILITIES

(51) International classification	:H04N 19/105, H04N 19/137, H04N 19/176, H04N 19/52
(31) Priority Document No	:23306121.7
(32) Priority Date	:03/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067620 :24/06/2024
(87) International Publication No	:WO 2025/008212
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PURI, Saurabh
3)POIRIER, Tangi
4)THIEBAUD, Sylvain
5)BOSSEN, Frank

(57) Abstract :
Apparatuses and methods are disclosed including techniques for encoding and decoding video data. Techniques disclosed provide for coding a video block of the video data, including adaptively modifying a set of refinement vectors based on respective probability values and selecting a refinement vector from the modified set of refinement vectors, where the selected refinement vector is applied to refine a base motion vector. An index indicating the selected refinement vector is then coded into the bitstream. Techniques disclosed also provide for decoding the video block of the video data, including adaptively modifying the set of refinement vectors based on the probability values, decoding from the bitstream the index indicating the refinement vector from the modified set of refinement vectors, and extracting the refinement vector from the modified set of refinement vectors based on the index.

No. of Pages : 28 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001422 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : USE OF HAIR STEM CELLS IN WOUND HEALING

(51) International classification	:A61K 35/36, A61P 17/00, A61P 17/02, A61L 15/44
(31) Priority Document No	:63/512628
(32) Priority Date	:09/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IL2024/050660 :07/07/2024
(87) International Publication No	:WO 2025/012893
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RONFARD, Vincent
2)KEMP, Paul

(57) Abstract :
A method comprising: (a) harvesting hair follicles by applying a wax to a first area of skin with hair follicles protruding therefrom; and (b) removing said wax from said first area and applying it to a wound in a second area of the skin so that said hair follicles and their keratinocyte stem cells contact said wound. Related compositions, articles of manufacture, and medical devices are also disclosed.

No. of Pages : 20 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001430 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A DUPLEX STAINLESS STEEL AND USE THEREOF

(51) International classification	:C22C 38/44, C22C 38/04, C22C 38/02, C22C 38/00, C22C 38/42
(31) Priority Document No	:23184294.9
(32) Priority Date	:07/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069141 :06/07/2024
(87) International Publication No	:WO 2025/012182
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ÖHLIN, Oscar

(57) Abstract :
The present disclosure relates to a corrosion resistant duplex stainless steel (ferritic austenitic alloy) which is suitable for use in a plant for the production of urea; and uses thereof. The disclosure also relates to objects made of said duplex stainless steel. Furthermore, the present disclosure also relates to a method for the production of urea and to a plant for the production of urea comprising one or more parts made from said duplex stainless steel, and to a method of modifying an existing plant for the production of urea.

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001488 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RELAY COMMUNICATION METHOD, TERMINAL DEVICE, AND NETWORK DEVICE

(51) International classification	:H04W 40/22, H04W 88/04, H04B 7/155, H04B 7/14, H04W 4/80
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2024/075829 :04/02/2024
(87) International Publication No	:WO 2025/161023
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GUO, Yali
2)LU, Fei

(57) Abstract :
The present application relates to a relay communication method, a terminal device, and a network device. The relay communication method comprises: a terminal device receives a near-field communication rule, the near-field communication rule comprising an RSC and multi-hop relay authorization information corresponding to the RSC. The present application can realize multi-hop relay communication by means of a plurality of relay UEs.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000463 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUNGICIDAL COMPOSITIONS

(51) International classification	:A01N 43/90, A01N 43/56, A01N 45/02, A01N 43/54, A01N 43/40
(31) Priority Document No	:23179120.3
(32) Priority Date	:14/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066165 :12/06/2024
(87) International Publication No	:WO 2024/256433
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)EDMUNDS, Andrew
2)SCARBOROUGH, Christopher Charles
3)WOLF, Hanno Christian
4)GRASSO, Valeria

(57) Abstract :
A fungicidal composition comprising a mixture of components (A) and (B), wherein components (A) and (B) are as defined in claim 1, and use of the compositions in agriculture or horticulture for controlling or preventing infestation of plants by phytopathogenic microorganisms, preferably fungi.

No. of Pages : 147 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000464 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPIROCYCLIC SUBSTITUTED OXOISOINDOLINYL PIPERIDINE-2,6-DIONE COMPOUND

(51) International classification	:A61P 35/00, C07D 491/107, A61K 31/4545
(31) Priority Document No	:63/506618
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032683 :06/06/2024
(87) International Publication No	:WO 2024/254227
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHERNEY, Emily Charlotte
2)PURANDARE, Ashok Vinayak
3)KUMI, Godwin Kwame
4)BALOG, James Aaron

(57) Abstract :
Disclosed is a compound of Formula I: I or stereoisomers, tautomers, or salts thereof. Also disclosed are methods of using such compounds to decrease the levels of IKZF1-4 proteins; and pharmaceutical compositions comprising the compound. The compound is useful in the treatment of viral infections and proliferative disorders, such as cancer.

No. of Pages : 78 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001262 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR INHIBITING MOVEMENT OF SHOTGUN GATE VIA COMPUTER IMPLEMENTED PROCESS

(51) International classification	:A63G 31/00, A63G 7/00
(31) Priority Document No	:18/345986
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/035911
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/006806
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)UNIVERSAL CITY STUDIOS LLC
Address of Applicant :100 Universal City Plaza Universal City, California 91608 U.S.A.
(72)**Name of Inventor :**
1)BEATRICE, Michael Anthony
2)HABIAK, Gregory Paul
3)MAJDALI, David Gerard

(57) Abstract :
Aspects of the disclosure relate to methods, apparatus, and systems for controlling movement of a shotgun gate 114, 116 in a ride system 100. A system is configured to identify one or more ride vehicles 104, 106, 118 stopped at a platform 110, the platform 110 including one or more shotgun gates 114, 116 respectively corresponding to one or more rows 124, 126, 134, 136, 144, 146 of the one or more ride vehicles 104, 106, 118, determine which row(s) 124, 126, 134, 136, 144, 146 of the one or more rows is in-service or out-of-service based on an identity of the one or more ride vehicles 104, 106, 118, instruct to remain closed at least one shotgun gate 114, 116 of the one or more shotgun gates 114, 116 corresponding to at least one row 124, 126, 134, 136, 144, 146 of the one or more rows 124, 126, 134, 136, 144, 146 determined to be out-of-service, and instruct to open any other shotgun gate 114, 116 of the one or more shotgun gates 114, 116 corresponding to at least one other row 124, 126, 134, 136, 144, 146 of the one or more rows 124, 126, 134, 136, 144, 146 determined to be in-service.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001264 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MOUNTING PROTECTIVE MEMBER OF SOLAR PANEL

(51) International classification	:H02S 20/00, H01L 31/18, H02S 30/00, B25J 5/02, B25J 9/16
(31) Priority Document No	:10-2023-0074323
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007657 :04/06/2024
(87) International Publication No	:WO 2024/253410
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HANWHA SOLUTIONS CORPORATION
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(72)**Name of Inventor :**
1)LEE, Jun Bae
2)CHOI, Jin Uk

(57) Abstract :
Disclosed is a system for mounting a protective member of a solar panel. A system for mounting a protective member of a solar panel according to one aspect of the present invention may comprise: a solar panel transfer device for transporting a solar panel; a protective member receiving device for receiving a plurality of protective members for protecting the edges of the solar panel; a protective member transfer device for transferring the protective members; and a protective member insertion device for receiving the protective members from the protective member transfer device and inserting the protective members into the edges of the solar panel.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001290 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A COMMUNICATIONS SYSTEM FOR MONITORING AN ELECTRIC BATTERY SYSTEM

(51) International classification	:H01M 10/48, H02J 7/00
(31) Priority Document No	:23180162.2
(32) Priority Date	:19/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067135
Filing Date	:19/06/2024
(87) International Publication No	:WO 2024/261077
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)DUKOSI LIMITED
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(72)**Name of Inventor :**
1)MCVEIGH, Gavin
2)SYLVESTER, Joel

(57) Abstract :
The present disclosure relates to a communications system for monitoring an electrical battery system. The communications system is a multitiered system with distinct Time-Division-Multiple-Access (TDMA) for respective levels.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202517133795 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPLICATION KEY MANAGEMENT IN COMMUNICATION NETWORK

(51) International classification :H04L 9/40
(31) Priority Document No :202311046228
(32) Priority Date :10/07/2023
(33) Name of priority country :India
(86) International Application No :PCT/IB2024/056524
Filing Date :03/07/2024
(87) International Publication No :WO 2025/012758
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KRISHNAMURTHY, Sandeep Raman
2)KHARE, Saurabh
3)MAVUREDDI DHANASEKARAN, Ranganathan

(57) Abstract :
Techniques are disclosed for application key management in a communication network environment comprising respectively utilizing different application keys for different sessions between user equipment and an application function associated with a communication network. For example, different session identifiers may be respectively utilized to generate and establish the different application keys for the application function.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202618001083 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGE COMPONENT PREDICTION METHOD AND DEVICE, AND COMPUTER STORAGE MEDIUM

(51) International classification :H04N 19/124
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2019/092711
Filing Date :25/06/2019
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117048185
Filed on :22/10/2021

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(72)**Name of Inventor :**
1)HUO, Junyan
2)MA, Yanzhuo
3)WAN, Shuai
4)YANG, Fuzheng
5)LI, Xinwei
6)RAN, Qihong

(57) Abstract :
An image component prediction method and device, and a computer storage medium. The method comprises: acquiring a first reference pixel set corresponding to an image component to be predicted of a coding block in a video image (S501); when the number effective pixel points in the first reference pixel set is less than a preset number, taking a preset component value as a predicted value corresponding to the image component to be predicted (S502); when the number of effective pixels in the first reference pixel set is greater than or equal to the preset number, screening the first reference pixel set to obtain a second reference pixel set (S503); when the number of effective pixel points in the second reference pixel set is less than the preset number, taking the preset component value as the predicted value corresponding to the image component to be predicted (S504); and when the number of effective pixel points in the second reference pixel set is equal to the preset number, determining a model parameter by means of the second reference pixel set, and according to the model parameter, obtaining a prediction model corresponding to the image component to be predicted, wherein, the prediction model is used to implement prediction processing of the image component to be predicted, so as to obtain the predicted value corresponding to the image component to be predicted (S505). FIG.5

No. of Pages : 81 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202618001433 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CARD-PAYMENT-SYSTEM BACK-UP PROCESSING FOR FAILED REAL-TIME PAYMENT SYSTEM TRANSACTION

(51) International classification	:G06Q 20/34, G06Q 20/40, G06Q 20/14
(31) Priority Document No	:62/747,422
(32) Priority Date	:18/10/2018
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2019/055759 :11/10/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202117019946 :30/04/2021

(71)**Name of Applicant :**
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Address of Applicant :2000 PURCHASE STREET, PURCHASE, NEW YORK 10577, UNITED STATES OF AMERICA U.S.A.
(72)**Name of Inventor :**
1)SINGH, Irina
2)MALHOTRA, Sandeep
3)SUBRAMANIAM, Shanthan

(57) Abstract :
A real-time payment system transaction is initiated to settle a purchase of goods or services. An indication is received that the real-time payment system transaction failed. In response to the indication, the purchase of goods or services is settled via a settlement system associated with a payment card account system.

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202421052474 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN ECO-FRIENDLY SOUND ACOUSTIC PANEL

(51) International classification	:G10K11/172, E04B1/82, E04B1/84, E04B1/86, G10K11/168
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dinta Vaghasiya

(57) Abstract :
ABSTRACT AN ECO-FRIENDLY SOUND ACOUSTIC PANEL The present invention relates to a sustainable acoustic panel comprising a box framework with a perforated medium-density fibreboard (MDF) top panel (100) and a plain MDF bottom panel (100). Enclosed within the framework is a multi-layer internal filler including a first layer of recycled PET plastic fiber, a second layer composed of natural fibers such as coir, jute, hemp, or bagasse bonded with biodegradable adhesive, and a third layer of recycled rubber derived from two- or three-wheeler scrap tires, bonded using a non-toxic binder. The intermediate layer is positioned between the second and third layers, and an air gap is maintained between the filler assembly and the bottom panel to optimize acoustic performance. The outer acoustic fabric layer made of natural and recycled fibers partially encloses the structure. The panel design enhances absorption across low, mid, and high frequencies while utilizing environmentally responsible materials, offering an eco-friendly solution for architectural acoustic treatments. Fig.16

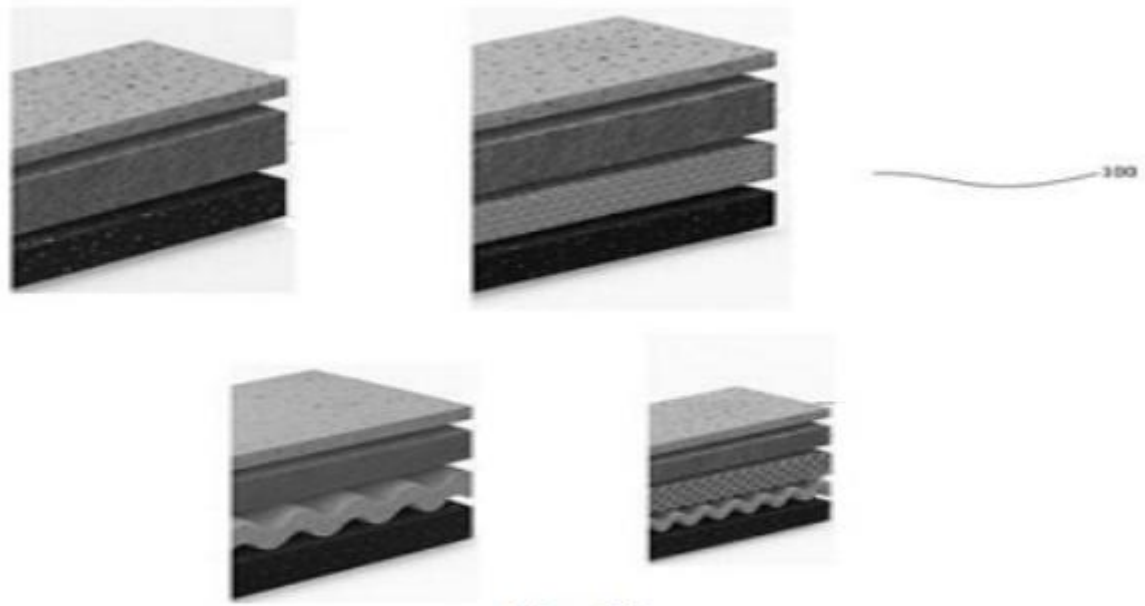


Fig. 16

No. of Pages : 33 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202421052479 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR PREDICTING FRIED FOOD ITEM QUALITY AND OPTIMUM PROCESSING AND PACKAGING PARAMETERS

(51) International classification	:G06Q10/08, G06T7/11, G06Q10/06, G06N20/00, G07C11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SACHANIA, Hitanshu Mitesh
4)SHRIVASTAVA, Surabhi
5)KAPSE, Shrikant Arjunrao
6)KAUSLEY, Shankar Balajirao
7)RAI, Beena

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR PREDICTING FRIED FOOD ITEM QUALITY AND OPTIMUM PROCESSING AND PACKAGING PARAMETERS Existing techniques lack control over how processes involved in fried food item manufacturing affect each other which leads to systemic losses in raw materials and sub-optimal set-points for process parameters. The present method predicts one or more quality parameters comprising oil uptake specific to food item on frying, by providing one or more parameters specific to food item to be fried, one or more frying oil parameters and one or more frying operating parameters as input to frying model. Fat concentration contained in fried food item prior to packaging is calculated using fat conversion model and shelf life of food item is predicted using packaging model. The one or more parameters specific to fried food item, one or more frying oil parameters, one or more frying operating parameters and one or more packaging parameters are optimized using optimized oil uptake and threshold moisture content by employing an optimization technique. [To be published with FIG. #2]

No. of Pages : 51 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202421052518 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EFFICIENT MUTUAL AUTHENTICATION OF SERVER AND CLIENT

(51) International classification	:H04L0009320000, H04L0009300000, H04L0009080000, H04W0012060000, G06F0021460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NARENDRA KUMAR, Nelabhotla Venkata
2)MADDALI, Lakshmi Padmaja
3)NARUMANCHI, Harika

(57) Abstract :
Password based authentication is one of the common forms of authentication used in practice. However, when a user/client device enrolls with a server using password information, the authentication process exposes hash of password information to the server which is prone to various types of passwords guessing attacks. Present disclosure provides a system and a method that authenticates a user without revealing his/her password information to a third-party identity provider. This is done by using bilinear parings to authenticate user without sending password information to the server and by way generating client shared secret, server secret, public key, private key and the like. This eliminates the need for storing any keys on multiple devices/third parties or storing password information on server side.

No. of Pages : 61 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202421052536 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A NOVEL PROCESS FOR ISOLATION& SCREENING OF L-ASPARAGINASE PRODUCING BACTERIA FROM BHIND REGION OF MADHYA PRADESH, INDIA

(51) International classification	:C12N0009820000, C12N0001200000, A01C0021000000, G06Q0010100000, G01N0033240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)Deepali Shukla
4)Apeksha Pandey
5)Yasmin Bano
6)Amardeep Kumar
(72)**Name of Inventor :**
1)Piyush shukla
2)PIYUSH SHUKLA
3)Deepali Shukla
4)Apeksha Pandey
5)Yasmin Bano
6)Amardeep Kumar

(57) Abstract :
The present investigation was targeted to screen the potentiality of L-Asparaginase production by soil bacteria, 70 different soil samples collected from various locations of Madhya Pradesh out of 70 sample 20,10,10,10,10 were collected from morena region. A total 312 bacteria were isolated from 70 samples. Out of them 229 were found positive for L-Asparaginse activity based on primary screening.

No. of Pages : 8 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202421052591 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Nasal formulation of Clopidogrel and process for its preparation

(51) International classification	:A61P9/00, A61P7/02, A61P9/10, A61K9/2018, A61K47/36	(71)**Name of Applicant :** **1)Kokate Bhagyashree Dnyandeep** Address of Applicant :Department of Pharmaceutical Sciences, Rashtrasant Tukadoji Maharaj Nagpur University, Mahatma Jyotiba Fuley Shaikshanik Parisar, Nagpur-440033, Maharashtra, India. Nagpur Maharashtra India **2)Belgamwar Veena Shailendra**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	(72)**Name of Inventor :** **1)Kokate Bhagyashree Dnyandeep** **2)Belgamwar Veena Shailendra**
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
Nasal formulation of Clopidogrel and process for its preparation The present invention relates to a nasal formulation of Clopidogrel and process for its preparation. The present invention discloses a nasal formulation of Clopidogrel comprising Clopidogrel, poly (lactic-co-glycolic acid) and aminated chitosan.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/07/2024

(21) Application No.202421052614 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : ISOLATION & SCREENING OF L-ASPARAGINASE PRODUCING BACTERIA FROM BANMORE REGION OF MADHYA PRADESH, INDIA

(51) International classification	:C12N0009820000, C12N0001200000, A01C0021000000, G06Q0010100000, G01N0033240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Yasmin Bano
5)Apeksha Pandey
6)Ravindra Prajapati
(72)**Name of Inventor :**
1)Piyush shukla
2)Piyush Shukla
3)Deepali Shukla
4)Yasmin Bano
5)Apeksha Pandey
6)Ravindra Prajapati

(57) Abstract :
The present investigation was targeted to screen the potentiality of L-Asparaginase production by soil bacteria, 70 different soil samples collected from various locations of Madhya Pradesh out of 70 sample 20,10,10,10,10 were collected from Gwalior region. A total 312 bacteria were isolated from 70 samples. Out of them 229 were found positive for L-Asparaginse activity based on primary screening.

No. of Pages : 5 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202421052712 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HANDLE ASSEMBLY FOR CONTAINER OF FOOD PROCESSING APPARATUS

(51) International classification	:A47J45/06, A47J45/07, A47J43/07, B65D23/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GARDIA, Shohel

(57) Abstract :
The present invention provides a handle assembly (100) for a container (102) of a food processing apparatus. The handle assembly (100) comprises a handle (104) and a coupling section (106). The coupling section (106) comprises a first section (108) fixedly coupled to the handle (104), a second section (110) adapted to couple with a bracket (112) on the container (102), and a locking pin (116) disposed in the first section (108). When the second section (110) is coupled to the bracket (112), and the locking pin (116) extends towards the second section (110), the handle (104) is coupled to the container (102). The handle assembly (100) comprises a button (122) kinematically coupled to the locking pin (116), such that, in response to actuating the button (122), the locking pin (116) retracts away from the second section (110) and allows the handle (104) to be decoupled from the container (102). FIG. 1

No. of Pages : 23 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/07/2024

(21) Application No.202421052740 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A PROCESS FOR ISOLATION & SCREENING OF L-ASPARAGINASE PRODUCING BACTERIA FROM MORENA REGION OF MADHYA PRADESH, INDIA

(51) International classification	:C12N0009820000, C12N0001200000, A01C0021000000, G06Q0010100000, G01N0033240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Apeksha Pandey
5)Yasmin Bano
(72)**Name of Inventor :**
1)Piyush shukla
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3)Deepali Shukla
4)Apeksha Pandey
5)Yasmin Bano

(57) Abstract :
The present investigation was targeted to screen the potentiality of L-Asparaginase production by soil bacteria, 70 different soil samples collected from various locations of Madhya Pradesh out of 70 sample 20,10,10,10,10 were collected from morena region. A total 312 bacteria were isolated from 70 samples. Out of them 229 were found positive for L-Asparaginse activity based on primary screening.

No. of Pages : 5 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202421052885 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNTHETIC WORKFLOW AND DATA GENERATION DRIVEN DYNAMIC LARGE DOMAIN LANGUAGE MODEL

(51) International classification	:G11C0007220000, H04L0041082300, G11C0029020000, H04L0043160000, G11C0011409300
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Akash Damodar Sureka

(57) Abstract :
ABSTRACT: SYNTHETIC WORKFLOW AND DATA GENERATION DRIVEN DYNAMIC LARGE DOMAIN LANGUAGE MODEL The present invention Synthetic Workflow, And Data Generation Driven Dynamic Large Domain Language Model with autonomous models to derive small domain and business processes and workflow context-specific synthetic data, machine learning models, AI agents generation dynamically and at scale, including dynamic and auto-generation on the fly personalised application interfaces and user experiences and interactive content, based on that synthetic data and DLDLM models, using taxonomy-based approach to adjust weights leveraging student-teacher model.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421052905 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TREE PLANTATION ROBOT EQUIPPED WITH ARTIFICIAL INTELLIGENCE

(51) International classification	:A01C11/02, A01B49/06, A01C11/00, A01G29/00, A01M7/00, G06N20/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Pranav Paithankar
4)Dr. Utkarsha Pacharaney
5)Samriddh Sahu
6)Swaroopa Bhosale
7)Utkarsh Alset
8)Anita Patil
9)Sandeep Chinke
10)Anurag Sutar

(57) Abstract :
ABSTRACT The concept of a tree plantation robot represents a novel solution to the challenges of reforestation and afforestation efforts in various environments. This robotic system is designed to autonomously plant tree saplings with precision and efficiency, thereby aiding in the restoration of forest ecosystems and combating deforestation. The developed tree plantation robot integrates advanced technologies such as artificial intelligence, machine learning, computer vision, and robotics to identify suitable planting locations, dig holes, plant saplings, and ensure their proper placement and care. Equipped with sensors and algorithms, the robot can assess soil conditions, climate data, and terrain characteristics to optimize the planting process for each specific location. Key features of the tree plantation robot include its ability to work in diverse terrains and climates, adapt to varying soil conditions, and operate in remote or difficult-to-access areas.

No. of Pages : 9 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421053048 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR HEATING AND STEAM GENERATION

(51) International classification	:H01L0021020000, H01L0021280000, A61L0002070000, F22G0001160000, C08F0210060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)R S JHA
2)RAGHAVENDRA DESAI
3)PRASAD JAMDADE
4)SWATI SHINDE

(57) Abstract :
ABSTRACT APPARATUS AND METHOD FOR HEATING AND STEAM GENERATION The present disclosure relates to an apparatus (1000) for heating and steam generation. The apparatus (1000) of the present disclosure comprises a fluid media conveying means (101) and an induction heating means (104). The apparatus of the present disclosure is easy and safe to operate, has a compact design, is simple and cost-effective, is environment-friendly, generates steam with higher energy efficiency, is suitable for applications needing quick output and requires minimal modifications in various existing systems. The method for heating and steam generation of the present disclosure is simple to perform and requires a comparatively shorter time, is economical and environmentally friendly. Figure 1:

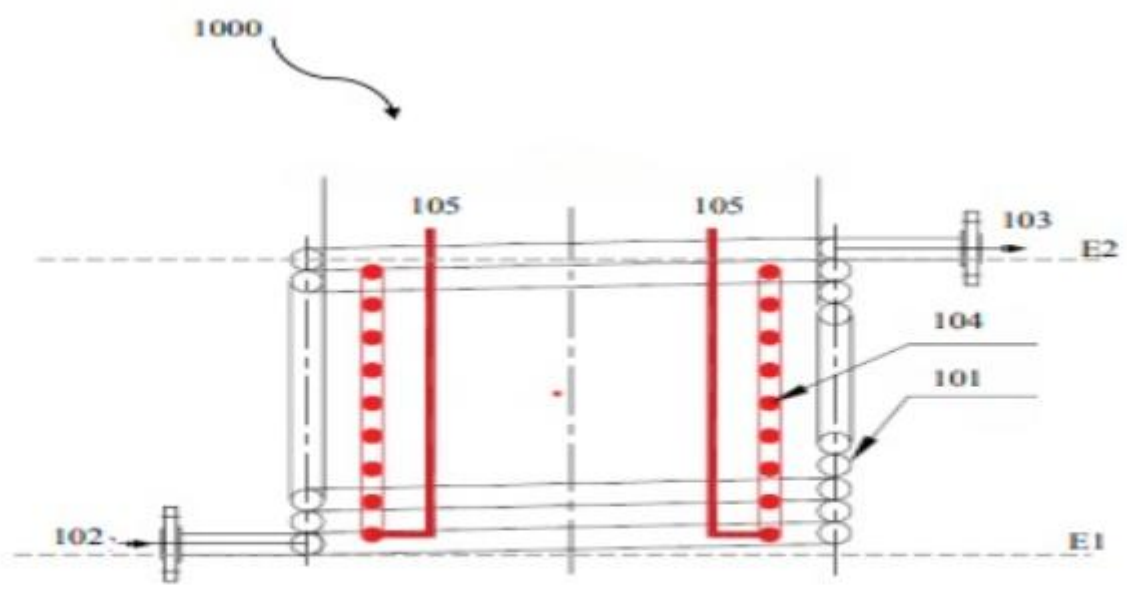


Figure 1

No. of Pages : 29 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421053099 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PROCESS OF REDUCING AMMONIACAL NITROGEN IN AN AQUEOUS EFFLUENT

(51) International classification	:B01J20/04, B01J20/30, C02F1/28, C02F1/52, C02F101/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GOEL, Prabhat
2)CHAUBEY, Mritunjay
3)DANGI, Goverdhanlal

(57) Abstract :
A PROCESS OF REDUCING AMMONIACAL NITROGEN IN AN AQUEOUS EFFLUENT The present invention relates to a process of reducing ammoniacal nitrogen in an aqueous effluent. The process comprising the steps of: a) adding formalin to untreated aqueous effluent to obtain a mixture i.e. urea-formaldehyde complex resin; b) maintaining pH of the mixture; c) evaporating the mixture to obtain a condensate with reduced ammoniacal nitrogen; and d) separating the condensate. Figure: 1

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421053150 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BOTTLE DISCHARGING AND DELIVERING EQUIPMENT OF COUNTING MACHINE

(51) International classification	:B07C0005340000, B65H0029660000, B65B0057200000, B65G0047310000, B65G0047260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHIH, CHI HUAN
2)CHEN, CHANG CHENG
3)ZHANG, JIAN BIN
4)WANG, HSIAO TING

(57) Abstract :
ABSTRACT BOTTLE DISCHARGING AND DELIVERING EQUIPMENT OF COUNTING MACHINE A bottle discharging and delivering equipment of counting machine includes a delivery belt (50) and a collection bin (60) under the delivery belt (50). The delivery belt (50) has a feeding end (51a) and an outputting end (51b). The feeding end (51a) has a fixed part (511) for receiving a bottle, and the outputting end (51b) has a swinging part (512) connected with the fixed part (511). When the bottle filled with objects is detected to be unqualified, the swinging part (512) of the delivery belt (50) swings downward to discharge the unqualified bottle into the collection bin (60) from the delivery belt (50). When the bottle is detected to be qualified, the bottle is outputted from the outputting end (51b). Reference Fig No.1

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :11/07/2024

(21) Application No.202421053172 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR GUIDING AN OPERATOR IN PERFORMING DIAGNOSTIC PROCEDURES ON A PATIENT'S BODY

(51) International classification	:G06N0003040000, G06K0009620000, A61B0005000000, G06N0003080000, A61B0090000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Dnyanraj Balwant Bhujbal

(57) Abstract :
A diagnostic device (10) for guiding a doctor in performing diagnostic procedures on a patient's body comprises a main body (12) having a top surface (13) and a bottom surface (14), with one or more user output modules (22) positioned on the top surface (13) and a set of sensors comprising peripheral sensors (16) and diagnostic sensors (18) arranged on the bottom surface (14). A processor (302) executes instructions stored in a memory (306) for receiving and processing preliminary inputs about the patient through a preliminary data acquisition module (307), determining a target body region and starting point, and performing scans to determine boundaries and examine specific organs. The device employs an artificial intelligence/machine learning (AI/ML) engine (310) to generate real-time audio, visual, and haptic instructions for guiding the operator, process multiple data streams, identify abnormalities, and provide diagnostic recommendations.

No. of Pages : 51 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053356 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PROCESS OF MANUFACTURING WOOD PANEL

(51) International classification	:B32B0021140000, B27K0003150000, B27D0001040000, E04F0015040000, B27L0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HEMAL P TURAKHIA

(57) Abstract :
ABSTRACT A PROCESS OF MANUFACTURING WOOD PANEL The present invention relates to a process of manufacturing wood panel. The use of rare and exotic woods and provide relatively higher-strength wood. Further, the aim of the present invention is to get combine different veneers of different wood species to foam a new wood. The present invention veneers can be moulded, which is a dimensionally much more stable product then the wood strength of the veneer is much higher than that of wood. The process of the present invention is and presently wood is higher strength, less expensive, easy to install, recycle process, more stable, less moisture content, safe, durable and environment friendly.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202421001969 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A POLYHERBAL ANTI-CANCER FORMULATION

(51) International classification	:A61K0036590000, A61K0036270000, A61K0036800000, A61K0036890500, A61K0036510000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Dr. RAVI MANEK
4)Dr. HITESH JANI
5)Dr. KASHYAP TUMMAR

(57) Abstract :
ABSTRACT A POLYHERBAL ANTI-CANCER FORMULATION The present invention is all about a polyherbal anti-cancer formulation. The present invention relates to a polyherbal anti-cancer formulation comprising various part of plants. The present invention provides a polyherbal anti-cancer formulation comprising Zingibar officinale, Tinospora cordifolia, Swertia chirayita, Picrorhiza kurroa, Cissampelos pareiras, Cyperus rotundus, Cedrus deodara, Marsdenia tenacissima, Holarrhena antidysenterica and Hemidesmus indicus as herbal ingrdients. The present invention also relates to a polyherbal anti-cancer formulation for treatment of breast cancer and process for preparing the same.

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053506 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A CONTAINER

(51) International classification	:B65D41/34, B65D1/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ANJANEYULU, VADDADHI SITARAM

(57) Abstract :
ABSTRACT A CONTAINER The present disclosure envisages a container (100) that comprises a body (102), a lid (106), a ring (108) and a handle (110). The body (102) includes a base (102a) and side-walls (102b) extending to a neck region (104). A first securing means and a second securing means facilitate attachment of the lid (106) to the neck region (104). The ring (108) is attached to both the neck region (104) and the lid (106). The ring (108) is threadably attached to the neck region (104). The ring (108) is attached to the lid (106) by engaging a third securing means with a fourth securing means. A handle (110) is pivotably connected to said ring (108). The first securing means, the second securing means, the third securing means, and the fourth securing means are snap-fit joints.

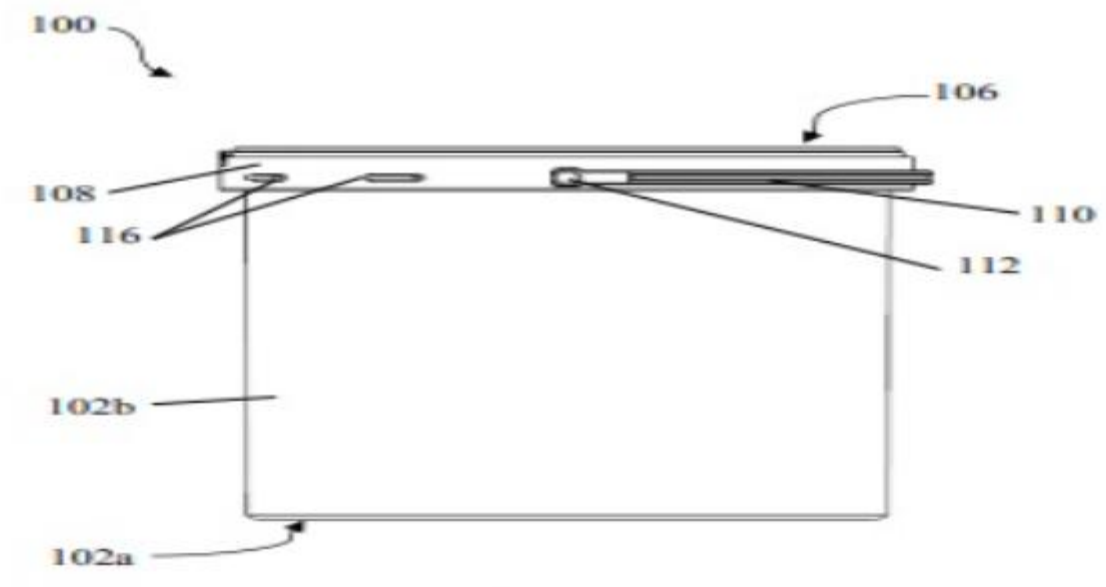


FIGURE 4

No. of Pages : 26 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053533 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR MULTI-SUBJECT PERSONALIZATION WITH SELECTIVE U-NET INFLUENCE

(51) International classification	:G06N0003040000, G06N0003080000, G06N0020200000, G10H0001000000, G06T0007110000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SRIVASTAVA, Vivek
3)KARANDE, Shirish Subhash

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR MULTI-SUBJECT PERSONALIZATION WITH SELECTIVE U-NET INFLUENCE Recently, an uptick in the interest in providing interpretability to foundational models has been observed. However, the significant effort is limited to the large language models. Diffusion models have proven significant for the generative AI landscape and the interpretability of these models The present disclosure presents a novel selective U-Net influence (SelUT) technique for greater control and interpretability of DreamBooth for multi-subject personalization task. Specifically, the influence of the trained U-Net block(s) is controlled in the present disclosure during model inference. It provides a greater handle on interpreting the contribution of individual U-Net blocks across quality aspects such as identity disentanglement, image aesthetic, human preference, etc. Furthermore, we present an ensemble selection strategy to incorporate the dynamicity between base DreamBooth and the models trained with selective influence of U-Net block(s) which significantly improve the capability of DreamBooth for multi subject personalization. [To be published with FIG. 1B]

No. of Pages : 29 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421053924 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PROTECTION OF LUMINAIRE FROM OVER-CURRENT

(51) International classification	:H05B37/02, H05B45/50, H05B44/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAMAL, Sworup
2)RATHADIA, Sandeep
3)CHAUDHARI, Jayshree

(57) Abstract :
The present invention provides a module (106) for protection of a LED luminaire (108) comprising a plurality of LEDs in constant current or constant voltage mode. The module (106) comprises a sensing sub-module (106A) configured to sense the current value in at least a LED of the LED luminaire (108). The module (106) comprises a control sub-module (106B) configured to compare the current value from the sensing sub-module (106A) with a threshold current value. The control sub-module (106B) is then configured to transmit feedback to a cut-off sub-module (106C). The cut-off sub-module (106C) is configured to cut off the power supply to at least the LED whose current value exceeds the threshold current value. Fig. 1B

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053360 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : THREE STROKE ENGINE.

(51) International classification	:F02B0075020000, F16H0007080000, F01L0001020000, F02B0075040000, F01P0003200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MR. PRADEEP H. SHINDE

(57) Abstract :
ABSTRACT OF THE INVENTION Three Stroke Engine' The present invention relates to 'Three-Stroke Engine', which involves combined Inlet and Compression Stroke, Power Stroke & Exhaust Stroke which works effectively with Flywheel & Turbocharger to increase its efficiency further. These Three Strokes are meant for increase in engine Power [Compared to Four (4) Stroke engine], reduction in fuel consumption and fricti'onal losses, increased Torque [Compared to Two (2) Stroke engine]. The Exhaust Valve is controlled by over Cam shaft per Valve Timings as defined on Cam shaft Profile, this cam shaft is driven by Engine Crankshaft,

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053372 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A NOVEL PROCESS FOR DETERMINING ANTI-INFLAMMATORY ACTIVITY OF SOLANUM VIRGINIANUM L.

(51) International classification	:A61P0029000000, A61K0036810000, G06Q0010100000, A61P0025200000, A61K0036740000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Manish Shukla
7)Pooja Sharma

(57) Abstract :
India have a long history in the therapeutic application of botanical drugs in traditional medicine. Ayurveda found as a most ancient method of health care syastem whose history of 2.2 millennia. Plant with medicinal activities are the main treating resources used in this system. This piece of work is performed for evaluating anti-inflammatory effect of solanum virginium.

No. of Pages : 5 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/07/2024

(21) Application No.202421053374 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A HOUSEHOLD APPLIANCE FOR MIXING, GRINDING & JUICING AN EDIBLE ITEM.

(51) International classification	:A47J0043046000, H02K0011330000, A47J0043070000, C12M0001340000, H02K0005220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Pandey, Dharmendra
3)Garg, Rishab

(57) Abstract :
Abstract A household appliance for mixing , grinding & juicing an edible item. The household appliance 10 comprises a base unit (12, 14) comprising a main body 16 having a motor unit 18. The appliance 10 comprises a motor chamber 20 enclosing the motor unit 18, such that, the motor unit 18 is fitted inside the motor chamber 20. The appliance 10 further comprises a damper 22 positioned in contact with the motor unit 18 and atleast two fitting elements 25 connects the motor unit 18 to anyone of the following the motor chamber 20 and a main body 16 during an operating condition.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053430 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CRYSTALLINE FORM OF AFICAMTEN

(51) International classification	:C07C0001200000, A23L0023000000, C09D0133080000, A61K0008390000, C07C0045680000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DESAI, Jitesh Amratlal
3)VYAS, Chirag Jayantilal
4)VAGHELA, Jaydev Rameshchandra
5)MAHALE, Rameshwar Vishwas

(57) Abstract :
CRYSTALLINE FORM OF AFICAMTEN The present invention relates to crystalline Form of aficamten and process for preparation thereof. Further, the present invention relates to composition and use of the crystalline Form of aficamten. In particular, the present invention relates to crystalline Form Z1 of aficamten and process for preparation thereof. The present invention also relates to a pharmaceutical composition comprising the crystalline Form Z1 of aficamten.

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053440 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A STABILIZER BAR FOR A VEHICLE

(51) International classification	:B60G0021055000, E05F0015689000, F16F0001380000, B65G0069000000, B62K0011140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DIVYA SAI GANISETTI

(57) Abstract :
ABSTARCT A STABILIZER BAR FOR A VEHICLE The preset disclosure provides a stabilizer bar (100) for vehicles (20) dynamically enhances stability and ride comfort through an innovative dual-stiffness mechanism. The stabilizer bar (100) comprises a first arm (10) and a second arm (12) interconnected via a coupler arrangement (14). The coupler arrangement (14) includes a first coupler (14a), a second coupler (14b), a bush (14c) with interlocking jaws (14a', 14b', 14c'), and a bearing (14d) enabling angular displacement. The dual-stiffness configuration provides a first stiffness (K1) for minor wheel (16) travel, ensuring smooth absorption of bumps (22) or potholes (24), and a second stiffness (K2) for vertical displacements exceeding ±20 mm, effectively reducing body roll during cornering or rough terrain. Advantageously, the stabilizer bar (100) offers lightweight construction, mechanical reliability, and compatibility with various vehicles, including electric and SUVs, providing superior adaptability, reduced wear on suspension components (18), and improved passenger safety.

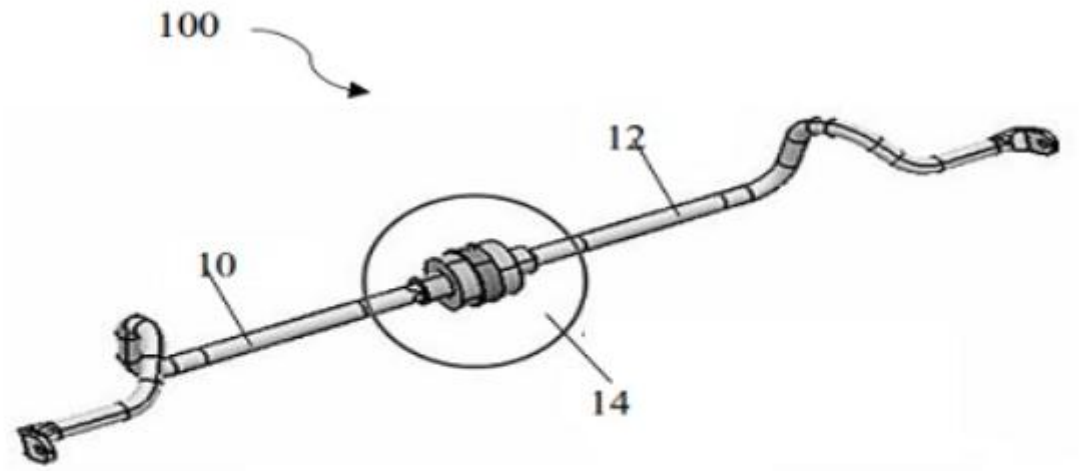


FIGURE 3A

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421053961 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CONTROLLING MOTOR TORQUE IN AN ELECTRIC VEHICLE

(51) International classification	:B60W10/06, B60W30/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)TATA MOTORS LIMITED
Address of Applicant :24 Homi Mody Street, Hutatma Chowk, Mumbai 400001 Maharashtra India
(72)**Name of Inventor :**
1)Naga Amancharla
2)Santosh Sharma
3)Sutanu Ganguly
4)Upendra Singh
5)Sohin Doshi
6)Pradeep Sawangikar

(57) Abstract :
ABSTRACT SYSTEM AND METHOD FOR CONTROLLING MOTOR TORQUE IN AN ELECTRIC VEHICLE The present invention relates to a system and method(s) for controlling motor torque in an electric vehicle. The system may include a controller (104) and a memory (106) communicably coupled to the controller (104). In an embodiment, the memory (106) stores a set of instructions which on execution causes the controller (104) to cause a current motor torque to reduce to a predefined torque threshold value upon detection of a release of an acceleration pedal in the electric vehicle. The controller (104) holds the current motor torque at the predefined torque threshold value for a predefined time interval upon the current motor torque reducing to the predefined torque threshold value. The controller (104) further allows the current motor torque to reduce to less than the predefined torque threshold value upon elapse of the predefined time interval. [To be published with FIG. 3]

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421053964 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A STABLE READY TO USE SUSPENSION OF EMPAGLIFLOZIN

(51) International classification	:A61K0031704800, A61P0003100000, A61K0009000000, B60G0007000000, A61K0009200000	(71)**Name of Applicant :** **1)Callidus Research Laboratories Private Limited.** Address of Applicant :PAP-A- 29/1 Chakan Industrial Area, Phase IV, Nighoje, Tal-Khed, Pune, Maharashtra, India, Pincode: 410501. Pune Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Bhadgale, Mahesh Mohanrao**
(33) Name of priority country	:NA	**2)Bafna, Vardhaman Chandrakant**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A Stable Ready To Use Suspension of Empagliflozin The present invention relates to a stable ready to use suspension of empagliflozin. Particularly, the present invention relates to a stable, taste-masked, ready to use suspension of empagliflozin and the process for preparing it. The present invention also relates to a method for treating patients with diabetes, type 1 or type 2 by administering a stable, taste-masked, ready-to-use suspension comprising empagliflozin and pharmaceutically acceptable excipients.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421053985 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DYNAMICALLY PROVISIONING QUALITY OF SERVICE BASED ON ROLE OF USER

(51) International classification	:H04L0045300000, H04W0028020000, H04L0045280000, H04L0065800000, H04L0047800000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BHATTACHARYYA, Abhijan
2)SAU, Ashis
3)MAHATO, Suraj Kumar
4)MAITY, Soumyadip

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR DYNAMICALLY PROVISIONING QUALITY OF SERVICE BASED ON ROLE OF USER Telerobotics is an end-to-end multi-sensory communication system comprising of different real-time interactive services shared between a remote operator and a robot over the Internet. Each service has unique quality of service (QoS) demand. The embodiments of the present disclosure herein address unresolved problem of the QoS demand in a telerobotics depending on role of user and an instantaneous application state. Embodiments herein provide a method and system for dynamically provisioning a desired quality of service (QoS) based on the role of a user without putting a request to a core network intelligence. The disclosure extends the conventional one-to-one telerobotics into cloud-based ‘multi-user federated telerobotics’ and provides reference architectures and exchange semantics to enable a multi-user telerobotics application to dynamically provision the desired application-level QoS by adapting the end-to-end network topology and transport characteristics utilizing adaptive features in standard transport and application-layer protocols. [To be published with FIG. 2]

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421053986 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONTENT AND CONTEXT SPECIFIC DYNAMICALLY PROVISIONING OF QUALITY OF SERVICE

(51) International classification	:H04L0065800000, H04L0041400000, G06F0009500000, H04L0067520000, H04L0047700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BHATTACHARYYA, Abhijan
2)SAU, Ashis
3)MAHATO, Suraj Kumar
4)MAITY, Soumyadip

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR CONTENT AND CONTEXT SPECIFIC DYNAMICALLY PROVISIONING OF QUALITY OF SERVICE
Telerobotics is an end-to-end multi-sensory communication system comprising of different real-time interactive services shared between a remote operator and a robot over the internet. Each service has unique quality of service (QoS) demand. The embodiments of the present disclosure address unresolved problems of the QoS demand in a telerobotics depending on content and context. Embodiments provide a method and system for dynamically provisioning a desired end-to-end quality of service (QoS) driven by the end-application based on type of the content and the instantaneous context of the application, thereby enabling application-context aware network intelligence. The disclosure extends the conventional one-to-one telerobotics into cloud-based multi-user federated telerobotics and provides reference architectures and exchange semantics to enable a multi-user telerobotics application to dynamically provision the desired application-level QoS. [To be published with FIG. 6]

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202421054001 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR MODELING A COLON OF A SUBJECT USING DIGITAL TWIN APPROACH

(51) International classification	:G16H0050500000, G01N0033500000, G06T0015080000, G06T0017000000, G16B0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JAYARAMAN, Srinivasan
2)DAS, Sudip Kumar

(57) Abstract :
Varied disorders are associated with the motility of the colon. State of the art approaches in colon modeling perform the modeling at the cellular level. The single cell modeling cannot be used for understanding mechanism of different disease conditions associated to the motility, thereby requiring tissue and organ level modeling. Method and system disclosed herein provide a digital twin approach for modeling a colon of a subject. In this approach, initially a single cell model of the colon is generated for a given set of inputs. Further, a tissue level model is generated based on the single cell model. Further, a biophysically based organ level model is generated from the tissue level model. The biophysically based organ level model is used to determine active force generated within the colon from a Calcium ion concentration associated with an obtained ICC-SMC slow wave.

No. of Pages : 37 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/06/2025
(21) Application No.202524057156 A
(43) Publication Date : 16/01/2026

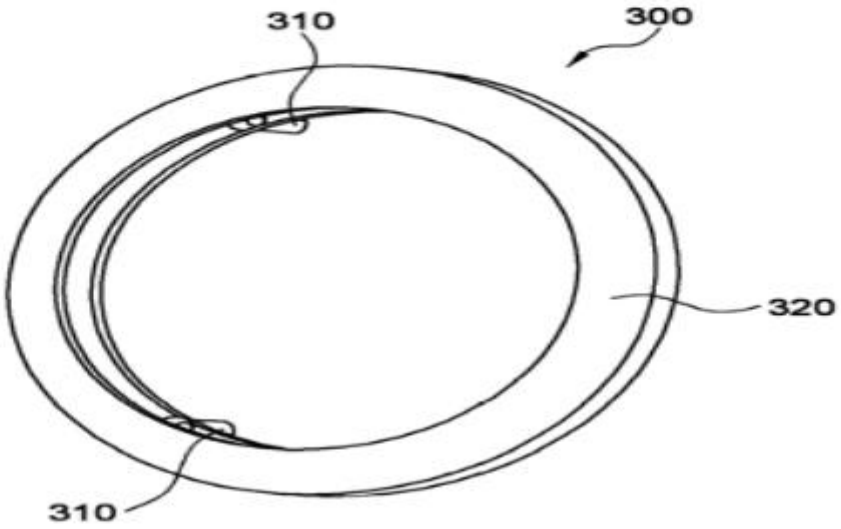
(54) Title of the invention : LUBRICANT SUPPLY SYSTEM

(51) International classification	:F16H0057040000, F16C0033660000, F04C0029020000, F16C0019060000, F04B0039020000
(31) Priority Document No	:KR 10-2024-0091069
(32) Priority Date	:10/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KIM, Dae Wook
2)KIM, Sang Woo
3)KIM, Nam Seok

(57) Abstract :
ABSTRACT LUBRICANT SUPPLY SYSTEM The present disclosure relates to a lubricant supply system, and more specifically, to a lubricant supply system applied to a motor for a vehicle. The lubricant supply system of the present disclosure includes a carrier that fixes the carrier bearing adjacent to the needle bearing to the motor housing, secures the flow path along which lubricant is supplied to one surface of the carrier, and includes the oil guide that stores the supplied lubricant during high-speed rotation and supplies the lubricant to other parts during low-speed rotation, thereby minimizing forced lubrication compared to conventional lubricant supply systems and smoothly supplying oil to the needle bearing and the carrier bearing even during high-speed rotation using a centrifugal force and wind power generated naturally from the on-axis rotors.

FIG. 4



No. of Pages : 21 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202524064712 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR MONITORING THE CONTINUITY OF PROTECTIVE EARTH OF CHARGING SYSTEM FOR ELECTRIC VEHICLES&CHARGING SYSTEM

(51) International classification	:B60L0053180000, G01R0031520000, B60L0003000000, H02H0003330000, B60L0058130000	(71)**Name of Applicant :** **1)BENDER GMBH & CO. KG** Address of Applicant :Londorfer Strasse 65 35305 Gruenberg, Germany Germany
(31) Priority Document No	:10 2024 119 766.8	(72)**Name of Inventor :** **1)Lars Morich**
(32) Priority Date	:11/07/2024	
(33) Name of priority country	:Germany	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT METHOD FOR MONITORING THE CONTINUITY OF PROTECTIVE EARTH OF CHARGING SYSTEM FOR ELECTRIC VEHICLES&CHARGING SYSTEM The invention relates to a method for monitoring the continuity of a protective earth(PE) of a conductive charging system(2) for electric vehicles(4), the charging system(2) being configured according to standard IEC 61851 1 and comprising a charging station(6) having a CP generator(8) for generating a CP control signal(10) and a charging cable(12), which has protective earth(PE), active conduc-tors(N,L1,L2,L3), a CP signal conductor(CP) and a PP signal con-tact(PP), the method comprising the steps of registering and evaluating a residual current(14) flowing in active conductors(N,L1,L2,L3) by means of AC/DC sensitive residual-current monitoring module(RCM) in combination with a measuring-current transformer(16). An interrup-tion(18) of protective earth(PE) is determined in the residual cur-rent(14) by registering and evaluating the CP control signal(10) gener-ated by the CP generator(8). Furthermore, the invention relates to a conductive charging system for electric vehicles, the conductive charging system being based on standard IEC 61851 1 and implement-ing the method according to the invention.

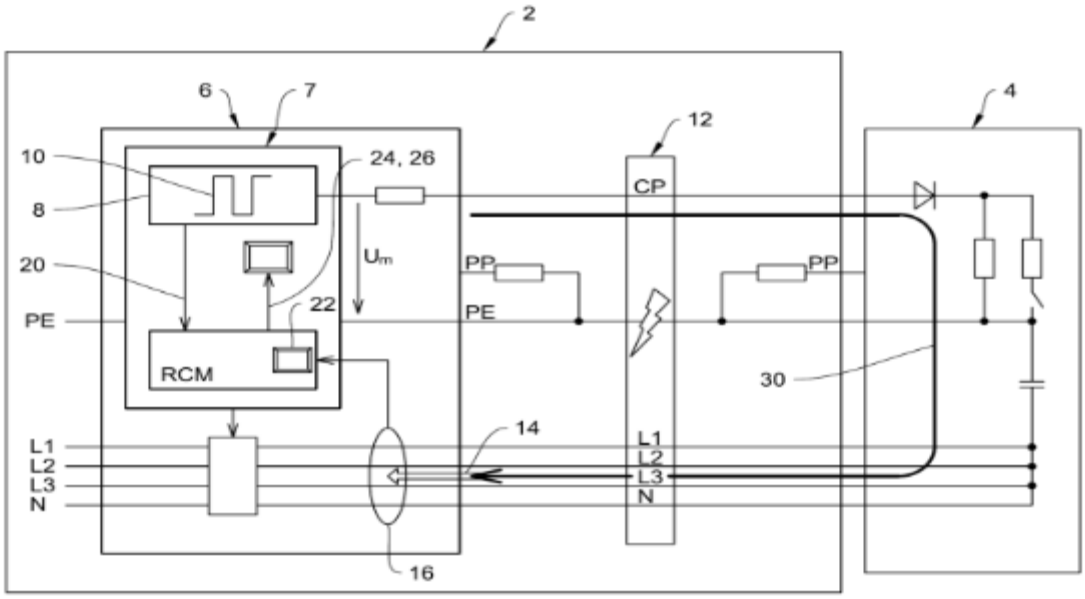


Fig. 2

No. of Pages : 23 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202524065671 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMAGING LENS ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification :G02B13/00, G02B7/02
(31) Priority Document No :63/670,197
(32) Priority Date :12/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Wei-Fong HONG
3)Chen-Wei FAN
4)Syuan Ruei LAI
5)Chien-Pang CHANG

(57) Abstract :
An imaging lens assembly (100) having an optical axis (X) includes a lens element assembly including lens elements disposed along the optical axis (X), and include a first lens element (120) and an anti-reflection coating (123). The first lens element (120) includes a first object-side surface (121) and a first image-side surface (122), wherein the optical axis (X) passes through the first object-side surface (121), and the first image-side surface (122) is disposed relative to the first object-side surface (121) along the optical axis (X). The anti-reflection coating (123) is disposed on the first object-side surface (121) and the first image-side surface (122). The anti-reflection coating (123) includes a nano structure layer (1232) and an intermediate layer (1231). A main material of the nano structure layer (1232) is Aluminium Oxide, and the nano structure layer (1232) includes ridge-like protrusions (12321). Reference Fig. 1B.

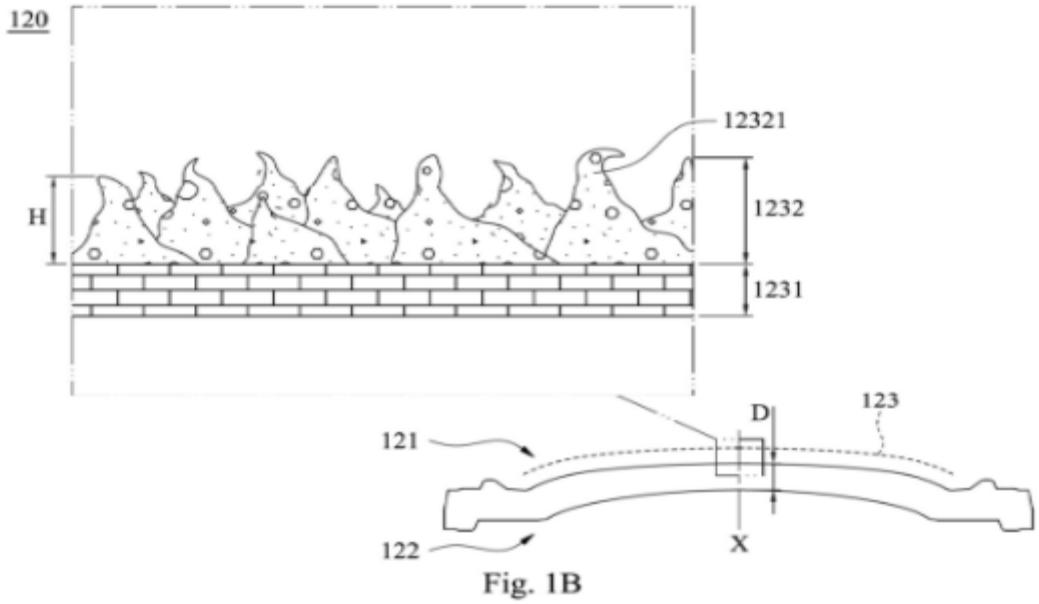


Fig. 1B

No. of Pages : 54 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421052906 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GRASS CUTTER ROBOT FOR A FOOTBALL STADIUM EQUIPPED WITH ARTIFICIAL INTELLIGENCE

(51) International classification	:A01D0101000000, G05D0001020000, G05D0001000000, E01C0013080000, A01D0034416000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)Pranav Paithankar
4)Dr. Utkarsha Pacharney
5)Samriddh Sahu
6)Swaroopa Bhosale
7)Utkarsh Alset
8)Anita Patil
9)Sandeep Chinke
10)Anurag Sutar

(57) Abstract :
ABSTRACT Maintaining the pristine condition of football stadiums, especially those with natural grass, presents numerous challenges, including the need for regular and precise mowing to ensure optimal playing conditions. This invention presents the design and implementation of an advanced grass-cutting robot specifically tailored for football stadiums. Equipped with state-of-the-art Artificial Intelligence (AI) capabilities, this robot autonomously navigates the complex terrain of a stadium, efficiently trimming the grass to the desired height.

No. of Pages : 9 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202421052917 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Pharmaceutical compositions

(51) International classification	:A61P0043000000, A61P0025160000, A61K0009160000, A61P0019020000, A61P0025040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Shah Piyush Bhailal
2)Shah Deepak Bhailal
3)Gundu Ramakant Kashinath
4)Patnaik Saswat
5)Misal Dadasaheb Shankarrao

(57) Abstract :
Pharmaceutical compositions The present invention relates to novel formulations of active pharmaceutical ingredient. The present invention relates to a pharmaceutical composition wherein the active pharmaceutical ingredient is a part of printing ink. The present invention relates to a pharmaceutical composition comprising active pharmaceutical ingredient and colour wherein active pharmaceutical ingredient and colour are mixed or associated with each other or present in a single layer. The present invention relates to a solution comprising active pharmaceutical ingredient and Color. The present invention relates to a use of solution comprising active pharmaceutical ingredient and Color for printing the pharmaceutical compositions.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/03/2025
(21) Application No.202524022575 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WORK VEHICLE AND DRIVE ASSEMBLY WITH FRONT-REAR DIFFERENTIAL

(51) International classification :B62D0055065000, B60K0017356000, B60K0023080000, F16H0048120000, B60K0017040000
(31) Priority Document No :18/771121
(32) Priority Date :12/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :One John Deere Place, Moline, Illinois, 61265 USA U.S.A.
(72)**Name of Inventor :**
1)LONG, RANDALL L.
2)EASTMAN, BRITON

(57) Abstract :
A drive assembly for a work vehicle having front and rear ground engaging members. The drive assembly includes a drive motor, a gear assembly driven by the drive motor, and a limited differential assembly. The limited differential assembly includes front and rear drive elements mechanically coupled to the respective front and rear ground engaging members, a power transmission ring driven by the gear assembly, and a disconnect ring mechanically coupled to the power transmission ring. The power transmission ring being coupled to the rear drive element. When the front drive element is in a first position, the power transmission ring is engaged with the front drive element. When the front drive element is in a second position, the power transmission ring is disengaged from the front drive element to not drive the front ground engaging member and permit the front and rear ground engaging members to rotate at different speeds.

No. of Pages : 48 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053456 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PURIFICATION OF HYALURONIDASE ENZYME

(51) International classification :A61K0038470000, C12N0009260000, B01D0015380000, C07K0001220000, B01D0015180000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Velu Mahalingam
3)Tushar Joglekar
4)Surya Bhushan Kumar
5)Sunil Patil

(57) Abstract :
METHOD FOR PURIFICATION OF HYALURONIDASE ENZYME The present invention relates to method for purification of hyaluronidase enzyme comprising three chromatographic purification methods for obtaining purified hyaluronidase enzyme, wherein first Anion exchange chromatography, second is pseudo affinity chromatography followed by multimodal chromatography.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053458 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A RESERVOIR TANK CAP AND METHOD OF OPERATION THEREOF

(51) International classification	:B60K0015040000, A61B0017840000, A61M0039020000, H01R0013627000, F16D0121020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PUJARI, Sachin
2)SALUNKHE, Swapnil

(57) Abstract :
Disclosed herein a reservoir tank cap comprising an outer body having a flexible portion on top and configured to accommodate a plurality of pawls, a screw attached to the outer body, made of flexible material and capable of engaging with an inner cap when pressed down, and an inner cap provided with threads on its inner side for tightening and loosening the cap on a reservoir opening, and self-locking threads on the top to provide a groove mechanism that allows the cap to slip in one direction and engage in the other direction, as well as a hole for screw engagement. The reservoir tank cap reduces the likelihood of accidental opening due to its dual-action mechanism, thus preventing spills and maintaining fluid integrity, wherein the cap incorporates a locking mechanism that engages when the cap is pressed down, thereby preventing caps from rotating freely unless it is pressed.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202421053499 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REAL ESTATE DERIVATIVES

(51) International classification	:G06Q0050160000, G06Q0040040000, G06Q0030060000, G06Q0040060000, H04L0027000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Sahill Shaha

(57) Abstract :
A real estate derivative is a financial instrument whose value is based on the price of real estate. The products viz. Swaps, Forwards, Options and Futures can use a real estate index or an underlying real estate asset/s to derive its value. Further, each property type and region can be used as a reference point for any real estate derivative. These real estate derivatives instrument may have a specific lot size, value, terms, expiry date or have completely customizable terms. Unlike traditional Real Estate derivatives which are based on estimated values of the properties, this present invention is based on actual property transactions (Purchase/Sale, Lease, Rental) taking place across the country and registered with the government or its agencies.

No. of Pages : 9 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202423052861 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR ENERGY BIDDING FOR PROSUMER IN AN ENERGY MARKET

(51) International classification	:G06Q0050060000, G06Q0040040000, G06Q0030080000, G06Q0030020000, G06Q0030060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SUBRAMANIAN, Easwara Naga
2)MANVI, Bharat Basavaraj
3)CHANDLEKAR, Sanjay Rajendrabhai

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR ENERGY BIDDING FOR PROSUMER IN AN ENERGY MARKET Existing approaches used for energy bidding prediction are limited to cases where clearing mechanism is the average clearing price rule (ACPR) and supply by wholesale suppliers is adequate. Furthermore, they target modeling and prediction for buyers, and not prosumers, and also do not provide any policy for a realistic auction setting, which involves incomplete information. System and method disclosed herein provide an approach for energy bidding for prosumer in an energy market. The system sources a plurality of information required for the bid prediction for a plurality of prosumers, and then applies a joined policy determined in accordance with the finite horizon Markov game (M) to generate an action for each of the set of prosumers. Further, an optimal bid is computed for each of the set of prosumers, and in turn, a marketing clearing for trading of the energy by the set of prosumers is determined by using a marketing clearing price mechanism. [To be published with FIG. 2]

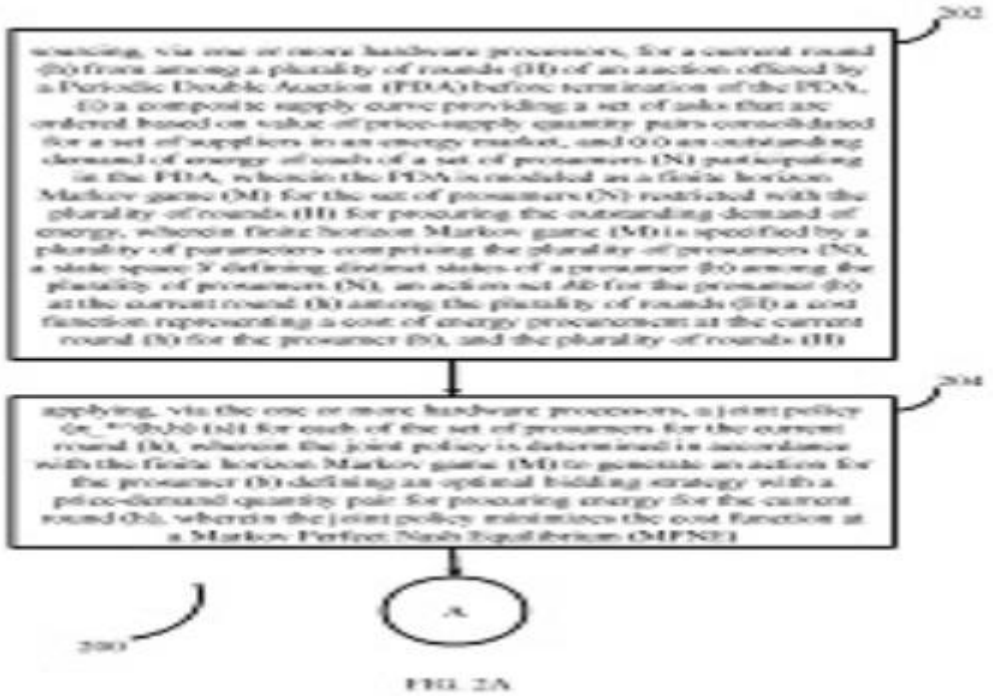


FIG. 2A

No. of Pages : 44 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/05/2025
(21) Application No.202524045487 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DRIVE ASSEMBLY, AXLE AND WORK MACHINE

(51) International classification	:B60K0017160000, B60K0006365000, B60K0001020000, E02F0009220000, B60K0006547000
(31) Priority Document No	:24188166.3
(32) Priority Date	:12/07/2024
(33) Name of priority country	:EUROPEAN UNION
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MANN, MANUEL
2)LANG, MATTHIAS
3)RAISCH, STEFAN
4)BUHRKE, FRANK
5)GUGEL, RAINER

(57) Abstract :
The invention relates to a drive assembly (22) for a work machine (10). The drive assembly (22) comprises an energy machine (40) and a rotational speed compensating device (44) and a first power output and a magnetic-electric epicyclic gear set (42), wherein the epicyclic gear set (42) is connected to the energy machine (40) via a drive shaft (46). The epicyclic gear set (42) is arranged for the purpose of setting and/or adjusting the rotational speed of the first power output (32) and/or of the rotational speed compensating device (44). The invention further relates to an axle (100) and a work machine (10). Figure 1

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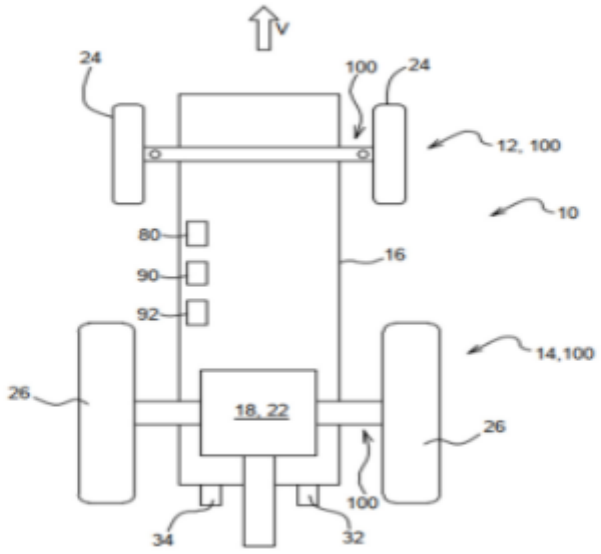


FIG. 1

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052326 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A GEL FORMULATION OF SESBANIA GRANDIFLORA (L.)

(51) International classification	:A61K0009000000, A61P0015100000, A61K0009060000, A61K0047320000, A61K0047380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
A TOPICAL GEL FORMULATION OF SESBANIA GRANDIFLORA EXTRACT ABSTRACT The present invention relates to a topical gel formulation of Sesbania grandiflora (L.) for the treatment of erectile dysfunction. The present invention possesses good physical appearance, with pH, viscosity, spreadability, in-vitro drug release study, stability study and skin irritancy study for gel formulation showing results within permissible limits. The present invention significantly increases the number of mounts, number of intromissions, ejaculation latency, intromission ratio and copulatory rate. Our SG gel formulation will have a positive effect on erectile dysfunction in aged animals, potentially attributed to increased eNOS, and testosterone levels, as well as decreased PDE5 levels.

No. of Pages : 30 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052334 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPROVED TOPIRAMATE COMPOSITIONS FOR THE TREATMENT OF ACNE AND SCARS

(51) International classification	: A61K31/36, A61P17/00, A61P17/02	(71)**Name of Applicant :** **1)AAYUZ BIOCEUTICALS LLP** Address of Applicant :Office: Flat No. 401, Star 'A' Apartment, Bhagya Nagar Colony, Opp: KPHB, Kukatpally, Hyderabad, 500072. Hyderabad Telangana India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
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(33) Name of priority country	:NA	**2)PONDUGULA PALLAVI REDDY**
(86) International Application No	:NA	**3)RAVI KANTH REDDY VUMMA**
Filing Date	:NA	**4)VIRAJA REDDY PALWAI**
(87) International Publication No	: NA	**5)PRADEEP KUMAR ADAPALA**
(61) Patent of Addition to Application Number	:NA	**6)DIVYA ADAPALA**
Filing Date	:NA	**7)RAJESH REDDY GANESUNI**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT IMPROVED TOPIRAMATE COMPOSITIONS FOR THE TREATMENT OF ACNE AND SCARS The present invention relates to an improved composition for treating disorders associated with prevention & treatment of acne and specifically to Topiramate compositions which are formulated for topical treatment of blackspot and scars/stretch marks. Dated this day, 29th June 2025 Signature: Dr. VURE PRASAD Patent Agent Reg. No.: IN/PA-1636 AGENT FOR APPLICANT (S)

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052359 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : “RAILROAD GUIDING SYSTEM FOR VEHICLE-ACTUATED SWITCHING OF TRACKS""

(51) International classification	:G08G0001080000, E04B0001344000, E04H0015580000, B60P0003077000, H04L0045240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Kannan Lakshminarayan
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4)Deepak Vishnu Muthuselvan

(57) Abstract :
ABSTRACT " RAILROAD GUIDING SYSTEM FOR VEHICLE-ACTUATED SWITCHING OF TRACKS " The present invention relates to a railroad guiding system designed for vehicle-actuated switching of tracks, enhancing the operational flexibility and safety of railroad systems. The system comprises a running track (300) along which a rail vehicle travels on a first path and a switching track (800) that provides an alternative second path. The system includes a pair of guide members (100A and 100B), flatbed (200), follower members (400A and 400B), and an actuating mechanism (500). The guide members are positioned substantially parallel to both the running track and the switching track at the beginning of the transition, where the tracks run parallel. The flatbed is placed ahead of the branch-off point and is configured to allow the flanges of the rail vehicle's wheels to roll without lateral constraint, based on the orientation of the selected guide member. This innovative configuration ensures smooth and efficient switching of the rail vehicle from the running track to the switching track.

No. of Pages : 28 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052361 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INTEGRATED DIGITAL PLATFORM FOR AFFORDABLE ADVENTURE PLANNING

(51) International classification	:G06Q0030020000, G06Q0010020000, G06Q0030060000, G06Q0050140000, G16H0010600000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)T. L. S. C. TAGORE
4)R. HRUTHIK RAJU
5)CH. BHARATH
6)C. HARTHIK
7)ADITYA
8)DR. PRASHANT KUMAR SHUKLA
9)ATUL BHATTAD

(57) Abstract :
INTEGRATED DIGITAL PLATFORM FOR AFFORDABLE ADVENTURE PLANNING The invention is a mobile application designed to revolutionize travel planning for budget-conscious adventurers. The application provides curated and personalized adventure recommendations based on user preferences, interests, and financial constraints. Key features include transparent cost estimations for travel components such as transportation, accommodation, meals, gear, and activities, leveraging real-time data from integrated APIs. Users benefit from intuitive budgeting tools to track income, categorize expenses, and allocate funds towards adventure goals, accompanied by visual aids like charts and progress bars. The invention also incorporates price comparison tools for travel bookings and gear purchases, a savings tracker to motivate users by displaying progress towards financial goals, and a social community forum for sharing travel experiences, seeking advice, and finding travel companions. The application prioritizes user experience with a user-friendly interface and secure data management practices, ensuring the confidentiality of personal and financial information. Through API integration and optional machine learning algorithms for personalized recommendations, the invention provides a comprehensive, secure, and engaging platform for planning affordable and memorable adventures.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202441052421 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPREHENSIVE CYBERSECURITY SOLUTION FOR ADVANCED THREAT DETECTION AND DATA PROTECTION

(51) International classification	:G06F0021550000, G06F0021570000, G06F0021620000, G06N0020000000, G06F0021560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)V. VINEETHA
5)S. THARUN
6)MD. SHAHID
7)T. SADHVIKA
8)K. SHANMUKHA
9)DR. PRASHANT KUMAR SHUKLA
10)DR. V. S. BHAGAVAN

(57) Abstract :
COMPREHENSIVE CYBERSECURITY SOLUTION FOR ADVANCED THREAT DETECTION AND DATA PROTECTION The present invention pertains to a comprehensive cybersecurity application designed to meet the complex demands of securing digital assets and networks against evolving cyber threats. The cybersecurity app integrates cutting-edge technologies to provide robust protection, including advanced threat detection mechanisms utilizing machine learning algorithms and anomaly detection techniques. These capabilities enable real-time monitoring and analysis of network traffic, identifying and categorizing potential security threats with high accuracy and efficiency. In addition to threat detection, the cybersecurity app implements industry-standard encryption protocols to ensure the confidentiality and integrity of sensitive data during transmission and storage. This includes end-to-end encryption methodologies that adhere to stringent security standards, thereby mitigating risks associated with data breaches and unauthorized access. A key feature of the cybersecurity app is its user-centric design, characterized by an intuitive interface that offers seamless navigation and user-friendly access to critical security functionalities. The interface provides real-time alerts on detected threats, updates on security status, and interactive educational resources aimed at enhancing user awareness and proactive engagement in cybersecurity practices. Moreover, the cybersecurity app supports scalability and adaptability, designed to evolve with emerging cybersecurity threats and technological advancements. Continuous updates and enhancements to threat detection algorithms and encryption protocols ensure resilience against new and evolving cyber threats, thereby maintaining its effectiveness in protecting digital environments. By empowering users through education and providing intuitive tools for proactive threat mitigation, the cybersecurity app sets a new standard in digital protection. It caters to the needs of both individual users and organizations, offering a comprehensive solution that not only secures digital assets but also fosters a culture of cybersecurity awareness and resilience.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :09/07/2024

(21) Application No.202441052427 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : EMERGENCY CHARGING COUNTER: A MULTI-SOURCE POWER SOLUTION FOR CRISIS SITUATIONS

(51) International classification	:H02J7/34, H02J7/32, H02J7/35
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)P. N. JYOTHERMYE
7)T. MEGHANA
8)D. SNEHITHA
9)L. SHREYA SREE
10)B. SATYA SAI KARTHIK
11)DR. ASHWIN RAUT
12)ATUL BHATTAD

(57) Abstract :
EMERGENCY CHARGING COUNTER: A MULTI-SOURCE POWER SOLUTION FOR CRISIS SITUATIONS The present invention introduces a versatile and portable emergency charging counter designed to provide reliable power for electronic devices during emergencies. The charging counter is equipped with various charging interfaces including standard electrical outlets, USB ports, and wireless charging pads, allowing it to accommodate a wide range of devices such as smartphones, tablets, and laptops. The power for these charging interfaces is supplied through multiple sources: a high-capacity rechargeable battery pack, integrated or detachable solar panels for renewable energy charging, and a manual hand-crank generator for generating power in the absence of sunlight or pre-charged battery. The charging counter's design emphasizes portability and ease of deployment, featuring a compact and lightweight structure that can be quickly transported and set up in various locations, particularly high-traffic and critical areas during emergencies. The modular and scalable nature of the counter allows for multiple units to be deployed together, providing a flexible solution that can be tailored to the specific needs of different emergency scenarios. Safety is a key aspect of the invention, with built-in mechanisms including surge protection to prevent voltage spikes, temperature control to avoid overheating, and short circuit prevention to ensure safe operation under various conditions. A user interface comprising a display screen and indicator lights provides real-time information on power levels, charging status, and any alerts, facilitating informed usage and management of the charging resources. The incorporation of renewable energy sources, particularly solar panels, promotes sustainability and resilience by reducing dependency on traditional power grids and ensuring functionality during prolonged power outages. Additionally, the ergonomic design of the hand-crank generator ensures that power can be manually generated in situations where other sources are unavailable, enhancing the device's reliability. This emergency charging counter provides a comprehensive and effective solution for maintaining connectivity and access to essential services during emergencies, enhancing community resilience and emergency preparedness by ensuring that electronic devices remain operational even in the most challenging situations.

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052495 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AI-ASSISTED SYSTEM FOR HEALTH PREDICTION USING TIME SERIES ANALYSIS OF NADI, HEREDITARY AND ASTROLOGY READINGS

(51) International classification	:G16H0050300000, G16H0010600000, G16H0050200000, G16H0050500000, G06N0005020000	(71)**Name of Applicant :** **1)SOOD, Surinder** Address of Applicant :6044, Prestige Shantiniketan, ITPL Road, Bangalore - 560048, Karnataka, India. Bangalore Karnataka India **2)TEWARY, Manish**
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)SOOD, Surinder** **2)TEWARY, Manish**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
The present disclosure pertains to a health prediction system (100) to predict health condition of entities by integrating multiple sources of data. The system includes an input unit (102) to receive various attributes of entities measured by one or more devices. This determines Nadi parameters, records, and plots changes in Vata, Pitta, and Kapha levels over a period of time to generate a Nadi reading chart. The system further analyzes the Nadi reading chart alongside a medical astrology chart derived from the entity's astrological birth chart and evaluates hereditary disease parameters. Further, utilizing advanced techniques such as time series analysis, correlation, covariance, and convolution, the system utilizes an artificial intelligence (AI) model to predict the entity's future health condition. Based on these predictions, the system (100) generates personalized health recommendations. This provides an accurate and reliable measure of the entity's health trajectory, facilitating timely medical interventions and personalized healthcare solutions.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052547 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR TEXTILE BLEACHING AND DYEING

(51) International classification	:D06B 21/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
A system (100) for textile bleaching and dyeing is disclosed. A bath chamber (105) utilizes a compression mechanism combined with microwave technology for textile bleaching and dyeing on a fabric. A reacting chamber (110) holds at least two rubber blankets (120) with a tensioning mechanism. A plurality of blanket guide rolls (125) guides at least two rubber blankets. The reacting chamber allow the fabric to travel from an inlet to an outlet under high tension and span the fabric through the length of the reacting chamber in a serpentine arrangement between the main cylinders (115) by passing the fabric beneath the first cylinder (115a), over the second cylinder (115b), beneath the third cylinder (115c), and continuing in an alternating path through the entire sequence of the main cylinders. A microwave distributor channel (130) heat water in the fabric to facilitate the reaction of chemicals within the fabric. FIG. 1

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052588 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AUGMENTED REALITY (AR) BASED NAVIGATION ASSISTANCE FOR VEHICLES

(51) International classification	:G01C0021360000, G08G0005000000, G01C0021200000, G05D0001000000, G06T0019000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LAKSHMANAN, Radhakrishnan
3)DESHMUKH, Shashank

(57) Abstract :
ABSTRACT AUGMENTED REALITY (AR) BASED NAVIGATION ASSISTANCE FOR VEHICLES The present disclosure relates to methods and systems for enhancing 5 vehicular navigation through the use of augmented reality (AR). The disclosed methods includes obtaining a predefined travel path for a vehicle, which comprises at least one junction point. A video feed of surroundings of the vehicle along the travel path is captured, and linked objects present in the travel path are identified based on the video feed. These linked objects 10 serve as references for navigating the junction points. AR navigation representations are generated to provide instructions for traversing the travel path at the junction points. The method further includes highlighting the linked object in the video feed at the junction point and displaying the AR navigation representations, which are overlaid on the linked object, to 15 assist the driver in making informed navigation decisions.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202441052595 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR POWER OPTIMIZATION OF A SATELLITE TERMINAL IN A VEHICLE

(51) International classification	:H04B0007185000, G07C0005000000, G07C0005080000, H04L0067120000, H04M0001724630
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Matthew Mazurek

(57) Abstract :
The present invention discloses a system and method for power optimization of satellite terminals. The method comprises establishing, by a telematics control unit (TCU), a bidirectional data band link (106) between the at least one satellite terminal (206) and at least one satellite (102). Further, at least one vehicle data of the vehicle (104) is collected by using an Electronic Control Unit (202). At least one vehicle status is determined based on the collected vehicle data, wherein the at least one vehicle status comprises a first status or a second status. A switching request is communicated to the satellite (102) for initiating a switch from at least one high frequency band link (106a) to at least one low frequency band link (106b), based on the request. When the low frequency band link (106b) is enabled, data transmission is restricted to low-byte data transfer comprising pre-defined messages. To be published with: Figure 2

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052651 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : Wash water treating system for the Liquid Waste generated from Flour Mill and the Method therefrom

(51) International classification	:G01N0033180000, C02F0009000000, C02F0001520000, C02F0001780000, C02F0003340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Deepa Bettadavarekere Mohan
4)Yogeshwar Shivakumar
5)Yashwanth Gowda Dudukanahalli Eregowda

(57) Abstract :
ABSTRACT Wash water treating system for the Liquid Waste generated from Flour Mill and the Method therefrom The disclosure describes 3 R Treatment Technique for the wash water generated in the process of washing wheat at the preliminary stages in the above-mentioned Flour Mill. The amount of water used to wash the wheat was recorded to be of the ratio 1:62.5 (Ratio of water to wheat). The properties of water pH, Turbidity, Conductivity, Chemical Oxygen Demand (COD), Alkalinity, Acidity, Chlorides, Fluorides, Nitrates, and Sulphates were measured to determine the effectiveness of the recovery treatments. Results indicated that the treatment is significantly effective for the percentage reduction of the Turbidity, COD, Alkalinity, Acidity, Chlorides, Fluorides, Nitrates, and Sulphates values i.e., 99.22%, 60%, 65.78%, 83.26%, 5.6%, 97.1%, 100%, 85% respectively. The treatments improved the color of the water. Decrease in conductivity, turbidity, and COD values illustrated the removal of wastes with the treatment.

No. of Pages : 11 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052667 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MN LAYERED OXIDES CATHODE FOR SODIUM ION BATTERIES AND AMETHOD OF PREPARING THE SAME

(51) International classification	:H01M0010054000, H01M0004525000, H01M0004505000, H01M0004580000, H01M0004020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Selvarasu, Praneetha
3)Basappa, Rajendra Hongahally
4)Bellie, Hariprakash
5)Godi, Mahesh

(57) Abstract :
Mn LAYERED OXIDES CATHODE FOR SODIUM ION BATTERIES AND A METHOD OF PREPARING THE SAME The present invention relates to a sodium-ion battery comprising a positive electrode, a negative electrode, and an electrolyte. The positive electrode or the cathode is NaxMn0.80Ni0.10Fe0.10O2 (NaxMNF-811) and NaxMn0.80Ni0.10Fe0.10-yMyO2 (NaxMNFMy-811), where x is selected from a value between 0.6 – 0.8 and My is at least one doping element. This positive electrode or cathode is synthesized using ammonium bicarbonate (NH4HCO3) assisted co-precipitation. Fig. 1

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052668 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPIRAL SLITTING PROCESS AND CELL DESIGN FOR TABLESS CYLINDRICAL CELLS

(51) International classification	:H01M0010040000, H01M0006160000, H01M0004380000, H01M0010058700, H01M0050538000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Godi, Mahesh

(57) Abstract :
SPIRAL SLITTING PROCESS AND CELL DESIGN FOR TABLESS CYLINDRICAL CELLS The present invention discloses an energy storage device jellyroll slitting system comprising a cylindrical tab-less cell with an electrode assembly including an anode and a cathode with an ultrasonic slitting machine including an ultrasonic transducer (505) and booster (510) with a horn-blade assembly (515) for slitting the uncoated electrodes in the jellyroll with spiral shaped grooves. It also includes a vacuum suction system placed in the horn-blades (515) to suck out any debris formed as a result of slitting, and a spiral slitting pattern along the said edges of the anode and the cathode. A plurality of cone shaped rollers (710) for shaping the slitted jellyroll are provided. The spiral slitting pattern is defined by a series of spirally shaped blades aligned with the edges of the electrode assembly to slit a jellyroll electrode to form a spiral-cutting impression and said plurality of cone shaped rollers (710), capable of rotating in a planetary fashion, are configured to shape the slitted jellyroll electrode, and said spiral slitting pattern is made using the ultrasonic slitting machine operating at 20 kHz to 40 kHz integrated with the vacuum suction system incorporating suction holes (615). Fig. 1

No. of Pages : 31 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052682 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : “AN ACTUATOR FOR A CIRCUIT BREAKER IN A SWITCHGEAR”

(51) International classification	:H01H50/30, H01F7/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Vikas Jakate
4)V Ramesh

(57) Abstract :
TITLE: “AN ACTUATOR FOR A CIRCUIT BREAKER IN A SWITCHGEAR” ABSTRACT An actuator (100) for a circuit breaker in a switchgear is disclosed. The actuator comprises a housing (102), an actuating shaft (108), at least one armature (112), and at least three windings (104). The housing (102) is defined with a bore (116) along a longitudinal axis (A-A) of the housing. The bore (116) of the housing (102) facilitates displacement of the actuating shaft (108) within the bore (116). The actuating shaft (108) is connectable to an electrical component of a circuit breaker. On selective energization of the at least three windings (104), the at least one armature (112) connected to the actuating shaft (108) is configured to be displaced within the bore (116) to facilitate multiple-stage based configuration of the actuator (100). FIG. 3 is a representative figure.

No. of Pages : 28 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052697 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR THE SYNTHESIS OF 3a,7ß-DIHYDROXY-5ß-CHOLAN-24-OIC ACID

(51) International classification	:B82Y0040000000, H01B0001020000, B82Y0030000000, B82Y0005000000, A61L0027120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Umamaheswar Siripurapu

(57) Abstract :
"METHOD FOR THE SYNTHESIS OF 3a,7ß-DIHYDROXY-5ß-CHOLAN-24-OIC ACID" The present invention provides cost effective chemo-enzymatic process for the preparation of 3a,7ß-dihydroxy-5ß-cholan-24-oic acid or Ursodiol (1) starting from 7-keto lithocholic acid. Further the present invention provides pure 3a,7ß-dihydroxy-5ß-cholan-24-oic acid or Ursodeoxycholic acid (1) having impurities A, B, C, D, E, F, G, H & I less than 1.0% (w/w) by HPLC.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/07/2024

(21) Application No.202441052738 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : ADVANCED SYSTEM FOR FAKE PROFILE DETECTION AND REPORTING ON SOCIAL MEDIA PLATFORMS

(51) International classification	:G06Q0050000000, G06N0020000000, G06K0009620000, G06Q0030020000, G06Q0020400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)KOPPURAVURI PAVAN SAI NAGA GANESH
8)POTURI VENKATA SRUTHI
9)DR. PRASHANT KUMAR SHUKLA
10)ATUL BHATTAD

(57) Abstract :
ABSTRACT ADVANCED SYSTEM FOR FAKE PROFILE DETECTION AND REPORTING ON SOCIAL MEDIA PLATFORMS The present invention relates to a system and method for identifying and reporting fake profiles on social media platforms. Utilizing advanced algorithms and machine learning techniques, the system analyzes various aspects of user profiles, including profile pictures, posting behavior, and content quality, to accurately distinguish between genuine and fraudulent accounts. The system comprises a data collection module, a machine learning algorithm trained on datasets of known fake profiles, a profile analysis module, and a comparison module that evaluates the likelihood of a profile being fake based on a confidence score. Users can report suspicious profiles through a user-friendly interface, which triggers a detailed investigation process. The investigation module conducts thorough analyses and determines appropriate actions, such as flagging profiles for further review or removal. The invention aims to enhance the trustworthiness and security of social media platforms by providing a reliable, efficient, and user-friendly solution for fake profile detection and reporting, ultimately fostering a safer and more trustworthy online environment

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052744 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SWITCHING CONVERTER TO REDUCE OVERSHOOTING IN OUTPUT VOLTAGE AND METHOD THEREOF

(51) International classification	:H02M0003158000, H02M0001000000, H02M0001420000, H02M0001320000, G11C0016100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SANKAR, Sivaneswaran
2)DATLA, Srihari Varma

(57) Abstract :
Disclosed is a switching converter. The switching converter includes a first switch and a second switch. The first switch and the second switch 104 are configured to regulate charging and discharging of an inductor. The switching converter also includes a control circuit configured to compare an output voltage of the switching converter with a threshold voltage. The control circuit is also configured to detect an overshoot in the output voltage based on the comparison. Further, the control circuit is configured to perform at least one of disable, based on the detection of the overshoot in the output voltage, each of the first and the second switch to increase a slope of an inductor discharge current flowing across the inductor, or activate a dummy load circuit such that the overshoot in the output voltage is reduced.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052788 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "HANDLING PRE-EMPTIVE LOW LATENCY TRAFFIC IN ULTRA-HIGH RELIABILITY"

(51) International classification	:A61B0005000000, H04N0005232000, G06F0009480000, A61K0009000000, H04W0036000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Karthik Srinivasa Gopalan

(57) Abstract :
"HANDLING PRE-EMPTIVE LOW LATENCY TRAFFIC IN ULTRA-HIGH RELIABILITY" Embodiments provide method and system for handling LL traffic in wireless network. The method includes receiving, by serving access point, interrupt request from second station at the serving access point while ongoing traffic of first station in an active data session with serving access point on first radio channel or first link. The second station is associated with a pre-emptive higher priority LL traffic compared to the first station. The serving access point determines second radio channel or the second link for handling ongoing traffic. The second radio channel or the second link is affiliated with intra-AP MLD and offloading via LLR or affiliated to an inter-AP and offloading via AP level redirection. The serving access point switches the ongoing traffic from first radio channel or first link to second radio channel or second link, when the second radio channel or second link is available for handling the ongoing traffic. FIG. 13

No. of Pages : 49 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052800 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD AND A SYSTEM FOR GENERATING A PARSER FOR A PROGRAMMING LANGUAGE

(51) International classification	:G06F0040253000, G06F0040211000, G06F0008410000, G06F0040284000, G06F0040205000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Disclosed is a system (100) and a method for defending a learning model. The system (100) includes, a processor (105) to execute instructions for receiving a reference program file for the programming language, file being free from grammatical errors, a lexical analyser generator module (115) for generating a lexical analyser for analyzing the reference program file and generating tokens, a parser generator module (120) for building an executable parser using the generated lexical analyser and an empty grammar file, an execution module (125) for running the executable parser on the reference program file to populate the empty grammar file with only the tokens and storing output of the parser as a first grammar file, and a file processing module (130) for processing the first grammar file with the reference file to generate a second grammar file containing the grammar of the programming language.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/07/2024

(21) Application No.202441052854 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : KALAKSHETRA MUBBHAGAM SILK SAREE

(51) International classification	:A41D 1/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KALAKSHETRA FOUNDATION

(57) Abstract :
Saree length 5.5 mts 50 inches width: The gorgeous Mubbhagam Saree designed by Smt. Rukmini Devi Arundale, is colourful saree with heavy zari work and two different border. The magenta body has zari veldhari with checks of 2.5 inches in kamala kodi and Hamsam of 1.5 inches in size in the centre. The warp and weft for the body is magenta. Border: 12 Inches - Ganga Jamuna border The saree has long borders of 12 inches each on either side. On one side is green border with warp and weft green. The other border is violet with warp and weft violet The border designs of ¾ inches have kamala kodi rettai pettu borders with orange muttu seer lines Thalappu: 39 inches Thalappu has benaras seer lines on both sides, followed by motif of horse, dancing ladies, yali, mango, benaras Thazambu reku. The border in the pallu have muttu kattu with magenta seer. The tip of the pallu has half pillayar moggu in the edge of the seer lines. The saree has an inside pallu with simple seer line, and one temple reku in thread work. The idea to create two thalappu is to wear the saree two ways with different border colours and different pallu (one zari side and one with simple thread work)

No. of Pages : 13 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052888 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR PERFORMING CHANNEL ESTIMATION

(51) International classification	:H04L0025020000, H04L0027260000, G06N0003040000, H04B0007060000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MAWATWAL, Khushboo
3)BALLEM, Jeevan Prakash

(57) Abstract :
Disclosed herein is a method (900) for performing channel estimation. The method comprises receiving (902), from a channel estimator unit, one or more initial channel estimates indicating one or more channel coefficients at a plurality of pilot subcarriers of a resource grid. The method comprises reconstructing (904), using a Neural Network (NN) based denoising module, one or more channel estimates for each of plurality of Resource Elements of the resource grid, based on the received one or more initial channel estimates. The NN based denoising module comprises a plurality of encoding layers and a plurality of decoding layers. The plurality of encoding layers reduces an input dimension of the one or more initial channel estimates based on one or more predefined patterns to generate an encoded representation. The plurality of decoding layers expands dimensionality of the encoded representation to generate reconstructed form of the one or more channel estimates.

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2024
(21) Application No.202441052893 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A VCU-less vehicle equipped with a MCU and display

(51) International classification	:G08G0001000000, H04L0061451100, H04B0001400000, G06Q0010060000, H04L0067306000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT A VCU-less vehicle equipped with a MCU and display Embodiments herein disclose an electric vehicle (EV), wherein the EV does not include a Vehicle Control Unit (VCU) module, and a Global System for Mobile Communications/General Packet Radio Service (GSM/GPRS) module, and a battery present in the vehicle can communicate data received from a Motor Control Unit (MCU) in the EV to at least one external entity using a GSM/GPRS module (which is present in the battery). FIG. 2

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441052907 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AIR-LESS TIRE AND SIMPLE AIR BALLOON SUSPENSION SYSTEM FOR VEHICLES

(51) International classification	:B60C0007100000, B60C0023040000, B60C0007180000, A61K0009000000, B60C0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Mr. MEKAPOTHULA DURGA VENKATESWARA REDDY

(57) Abstract :
“AIR-LESS TIRE AND SIMPLE AIR BALLOON SUSPENSION SYSTEM FOR VEHICLES” relates to an airless tire which absorbs shock and holds pressure applied to the tire without using air pressure and a simple air balloon suspension for vehicles to reduce the noise and vibrations caused by the uneven roads. The system comprises of a. a metal/plastic tubbed tire with a solid rubber button (4.1) attached to a metal/plastic tube (4.4), which is attached to a rim (4.2) of the vehicle; and b. an air balloon suspension system comprising an upper metal part (7.1) with a solid rubber arrangement (7.2), a rubber air balloon (7.3) and a free space provided for enlargement of the rubber air balloon; a lower metal part (7.6) with a solid rubber arrangement (7.5), and a connecting system (7.7) for connecting upper metal part and the lower metal part to each other.

No. of Pages : 16 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024

(21) Application No.202441052921 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF FEZOLINETANT AND ITS NOVEL INTERMEDIATES

(51) International classification	:B01J0035100000, C07C0067317000, A01N0041060000, A61P0033020000, A23L0033105000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Ms. Komuraboina Jyothi
6)Mr. Guntaboina sreenu
7)Mr. Pendyala Sai Teja
8)Ms. Chintanuri Pooja
9)Mr. Kandula Harish

(57) Abstract :
The present invention relates to an improved process for the preparation of Fezolinetant compound of Formula 1 and its novel intermediates. The present invention also relates to process for the preparation of novel intermediate compounds of Formulae 5 and 6. wherein, R is selected from C1-C4 alkyl group.

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :11/07/2024

(21) Application No.202441052931 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : STAND-ALONE INTERBODY CAGE AND SLENDER CAGE HOLDER WITH MODULAR TARGETING ARMS AND METHOD OF USE

(51) International classification	:A61F0002440000, A61F0002300000, A61F0002460000, F16C0033560000, G02B0006420000	(71)**Name of Applicant :** **1)GESCO HEALTHCARE PRIVATE LIMITED** Address of Applicant :G-6, GEE GEE CRESCENT, 114 POONAMALLEE HIGH ROAD, TAMIL NADU- 600084 CHENNAI, INDIA Chennai Tamil Nadu India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)ALLEN DANIEL GEORGE**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT STAND-ALONE INTERBODY CAGE AND SLENDER CAGE HOLDER WITH MODULAR TARGETING ARMS AND METHOD OF USE A cervical interbody cage along with sleek and slender cage holder is disclosed in present invention. The cage as well as the cage holder is equipped with ramp-up locking mechanism along with two flats on the tip of the cage as well as on the tapered surface of the cervical cage, allowing the cage to be locked and held from the centre by the inserter, which solves the complication of obstruct view during surgery. Further, the cage is made from material selected from polyetheretherketone (PEEK), titanium, ceramic or any other biomaterial and the cage has an ultralow profile, which does not protrude out of the anterior surface of the cervical spine.

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441052982 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR VALIDATING USER INPUT PROMPTS

(51) International classification	:H04M0003493000, G06F0021620000, G06F0021570000, G06F0040200000, G06F0040226000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)MADHUSUDAN SINGH
3)CHINMOY RAJPAL

(57) Abstract :
This disclosure relates to method (300) and system (100) for validating input prompts (504). The method (300) includes receiving (302) an input prompt (504) and a reason (502) for the input prompt (504) from a User Interface (UI). The method (300) further includes validating (304) the reason (502) for the input prompt (504) using a set of validation databases. Upon successful validation of the reason (502) for the input, the method (300) further includes determining (308) a truthiness of language and a latent sentiment corresponding to the input prompt (504) based on predefined criteria. The method (300) further includes calculating (310) a vulnerability score (528) corresponding to the input prompt (504) based on the truthiness of language and the latent sentiment. The method (300) further includes rendering (312) a validation report (532) for the input prompt (504) on the UI. FIG. 2

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441052995 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "UNIFIED ARCHITECTURE FOR INTERACTIVE AND SALIENT SEGMENTATION OF OBJECTS IN VIDEOS AND IMAGES"

(51) International classification	:G06N0003080000, G06N0003040000, G06T0005000000, G06F0003060000, G06T0007194000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Kalakonda Sai Shashank
5)Snehlata Yadav
6)Sharad Roy
7)Birudaraju Sri Charan
8)Kiran Nanjunda Iyer

(57) Abstract :
ABSTRACT "UNIFIED ARCHITECTURE FOR INTERACTIVE AND SALIENT SEGMENTATION OF OBJECTS IN VIDEOS AND IMAGES" The present invention provides a method and an electronic device (301) for performing unified segmentation of media content. The method includes determining a guidance map for an input frame based on a salient object from a past frame output mask and user-interacted objects in the media, operating in either salient mode or selective mode. The input frame of the media is then cropped based on the guidance map and the salient ROIs of the salient object. A weighted grayscale image of the cropped frame is generated from the past frame output mask. Subsequently, a fused spatio-color mesh grid representation of the cropped frame in YUV format is determined. The cropped image frame, along with the weighted grayscale image and the fused spatio-color mesh grid representation, is input into a segmentation model. The segmentation model generates either a salient object segmentation or a user-interacted object segmentation for the media. FIG. 3

No. of Pages : 47 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053016 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "INTEGRATING SHOCK AVOIDANCE SYSTEM BY REAL-TIME ML MODEL TILL CLOUD IIOT WITH ANALYTICAL VECTOR REPORTS"

(51) International classification	:G05B23/02, G05B19/418
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Mr. ARUNKUMAR BALRAJ
3)Ms. NAVYASHRI NERALEKERE VENKATACHALAIAH

(57) Abstract :
This invention presents a comprehensive system for managing moving mechanical parts in machinery, robotics, and automation solutions, integrating advanced technologies to detect, verify, control, avoid, record, and analyse potential risks, including shock avoidance through real-time ML models integrated with Cloud IIoT infrastructure and analytical vector reporting. By addressing operator dependency and mitigating functional, accidental, or fatal hazards, this system enhances safety and efficiency across industrial applications.

No. of Pages : 26 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053068 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TITLE OF THE INVENTIONAn improved process for (2S)-2-{[(2S)-1-(2-aminoacetyl)-2-methylpyrrolidine-2-carbonyl] amino}pentanedioic acid and intermediates thereof

(51) International classification	:A61K0008390000, C07D0403040000, C07D0333540000, A61Q0019100000, C07C0045680000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Achampeta Kodanda Ramprasad
3)Rebelli Pradeep
4)Goura Ramesh

(57) Abstract :
Abstract 5 TITLE OF THE INVENTION: An improved process for (2S)-2-{[(2S)-1-(2-amino acetyl) -2-methylpyrrolidine-2-carbonyl]amino}pentanedioic acid and intermediates thereof. 10 The present application relates to an improved process for trofinetide and intermediates thereof, is represented by the following structural formula-I.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053073 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : An improved process for (S)-(2-(5-chloro-4-methyl-1H-benzo[d]imidazol-2-yl)-2-methylpyrrolidin-1-yl) (5methoxy-2-(2H-1,2,3-triazol-2-yl) phenyl) methanone hydrochloride and intermediates thereof.

(51) International classification	:C07D0403140000, A61K0008390000, A61P0025280000, C07D0403040000, A61K0031419200
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)Pothuri Vijai Varma

(57) Abstract :
Abstract TITLE OF THE INVENTION: An improved process for (S)-(2-(5-chloro-4-methyl-1H-benzo[d]imidazol-2-yl)-2-methylpyrrolidin-1-yl) (5-methoxy-2-(2H-1,2,3-triazol-2-yl) phenyl) methanone hydrochloride and intermediates thereof. The present application relates to an improved process for the preparation of daridorexant hydrochloride and intermediates thereof, which is represented by the following structural formula-I.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053080 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A COMPARATIVE STUDY ON EFFECT OF STRAIGHT STEEL FIBER AND HOOKED END STEEL FIBER IN CONCRETE

(51) International classification	:C04B0014480000, C04B0028040000, E04C0005010000, C04B0014060000, C04B0020000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)J.S.Minimol
3)Karthikeyan T
(72)**Name of Inventor :**
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2)J.S.Minimol
3)Karthikeyan T
4)Abhishek S

(57) Abstract :
This comparative study investigates the effects of straight steel fibers and hooked end steel fibers on the properties of concrete. Steel fibers are widely used to enhance the mechanical performance of concrete, including its tensile strength, ductility, and durability. The study involves preparing concrete mixes incorporating straight steel fibers and hooked end steel fibers at various volume fractions. Key performance indicators such as compressive strength, flexural strength, and toughness are evaluated through standardized tests. The results indicate significant differences between the two types of fibers in terms of their impact on concrete behavior. Hooked end steel fibers demonstrate superior bonding with the concrete matrix, resulting in enhanced mechanical properties compared to straight steel fibers. This study provides valuable insights into the selection of steel fiber types for specific structural applications, contributing to the optimization of concrete mix designs for improved performance and longevity. The findings have potential implications for the construction industry, particularly in the design and execution of fiber-reinforced concrete structures.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053082 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SADDLE TYPE VEHICLE WITH A CONTROL UNIT

(51) International classification	:B62K0021020000, B60T0008175500, B60T0008260000, B62L0003080000, B62K0025280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT A SADDLE TYPE VEHICLE WITH A CONTROL UNIT The present invention relates to a saddle type vehicle comprising a frame assembly, a braking system, and an electronic control unit (104). The braking system comprises a front braking unit operably connected to a front wheel of the vehicle and a rear braking unit (120) operably connected to a rear wheel (102) of the vehicle. The electronic control unit (104) is adapted to operably connect with the front braking unit and the rear braking unit (120). The electronic control unit (104) is mounted on the frame assembly at a pre-defined location (122). The pre-defined location (122) is enclosed in a pre-defined zone defined by a first axis (A-A) and a second axis (B-B). The first axis (A-A) is parallel to a central vertical axis of the vehicle and passes through a centre C1 of the rear wheel (102) and the second axis (B-B) is the central vertical axis of the saddle type vehicle. Reference Figure 2

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053090 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A HEAT TRANSFER DEVICE

(51) International classification	:H05K0007200000, G06F0001200000, F28F0003120000, A61B0017000000, E21B0043160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Dr. Pankaj Srivastava

(57) Abstract :
The heat transfer device (100) comprises a base plate (103) having a front end (103a) and a rear end (103b), a plurality of mini channels (110) formed on the front end (103a) of the base plate (103) and the rear end (103b) of the base plate (103) being in contact with the heat source (104) to receive heat from the heat source (104); a working fluid (111) configured to flow inside the plurality of mini channels 10 (110) which evaporates by absorbing heat from the heat source (104) and condenses by emitting heat to the heat sink (107); a cover plate (105) disposed over the base plate (103) having a first end (105a) and a second end (105b) wherein the first end (105a) is configured to cover the front end (103a) of base plate (103) and the second end (105b) of the cover plate (105) being in contact with the heat sink (107) to 15 condense heat received from the heat source (104).

No. of Pages : 36 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053113 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ACCESSING AND VIEWING ORGANIZED RESOURCES IN DIGITAL LEARNING MATERIAL THROUGH DATA FILTERING

(51) International classification	:G06F0016951000, G09B0007000000, G06F0016953500, G06F0016220000, G06F0016435000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NISHA KAKUMANU
3)TARA KEERTHI KAKUMANU

(57) Abstract :
Embodiments disclose a system and method for simplifying access and viewing of a variety of digital learning meta resources. Utilizing advanced filtration based on categorized resource data, the system efficiently organizes content for effortless retrieval. It provides users with a personalized approach to accessing educational digital resource content, thereby improving accessibility and organization within digital meta learning materials. The available resources encompass images, sets of related pictures, various types of videos such as teaching and concept videos, keywords, tables, and more. With its innovative filtering features, the system aims to revolutionize the learning experience, making education more accessible, engaging, and impactful for students worldwide.

No. of Pages : 34 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053115 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A HYDRAULIC CONTROL SYSTEM FOR A TRACTOR SYSTEM

(51) International classification	:F15B0011160000, F15B0021080000, F15B0013020000, F02D0041140000, F16H0061020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)PAWAR, Sharad
6)GOMES, Maxson

(57) Abstract :
The present disclosure provides a hydraulic control system [200] for implementing independent control of a traction hydraulic cylinder [202] for performing a traction control operation, and a tipping hydraulic cylinder [204] for performing a tipping operation in a tractor system [100]. The hydraulic control system [200] comprises a traction isolating valve [210] and a tipping isolating valve [212] fluidly disposed between a main control unit [208] and the traction hydraulic cylinder [202] and the tipping hydraulic cylinder [204], respectively, to control a supply of the hydraulic fluid therebetween. Notably, each of the traction isolating valve [210] and the tipping isolating valve [212] enables independent control of the supply of the hydraulic fluid to the traction hydraulic cylinder [202] and the tipping hydraulic cylinder [204], respectively. Refer figure 3

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024

(21) Application No.202441053142 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : KALAKSHETRA YELLOW SELF-MUTTUKATTAM SAREE

(51) International classification	:A41D 1/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KALAKSHETRA FOUNDATION

(57) Abstract :
The Kalakshetra Yellow Self-Muttukattam Saree is a unique saree for the subtle and traditional designs. The saree is 5.5 meters long and 50 inches width. The warp and weft is yellow with a tint of grey. The saree has ¾ inches muttu kattam with arakku thread work with a self-boarder. Border: The size of the border is 10 inches. The border has thread work with rettai pettu and the designs are-three lines of rudraksham, two line ara neli, and muttu border Thalappu : 34 inches The thalappu has muttu seer with set seer lines, with the centre of the pallu having pillayar moggu and thazhambu reku – 3.5 inches with simple seer lines on either sides. The saree has two sides pallu to wear on either side of the saree.

No. of Pages : 9 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053175 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SADDLE TYPE VEHICLE

(51) International classification	:F02M0025080000, B60K0015035000, B60K0015040000, B62J0037000000, B62J0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BOOBALAN MANI
4)VETHANAYAGAM JAYAJOTHI JOHNSON

(57) Abstract :
Present invention relates to a saddle type vehicle (100). The saddle type vehicle (100) comprises a head pipe (102), a frame assembly (104), a fuel tank (106) and a canister unit (108). The frame assembly (104) extending rearwardly from the head pipe (102) in a vehicle front-rear direction. The fuel tank (106) being disposed on the frame assembly (104). The canister unit (108) comprises a canister (108a), wherein at least a portion of the canister (108a) is disposed between the head pipe (102) and the fuel tank (106). Reference Figure 1

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2024
(21) Application No.202441053205 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF P-TOLUENE SULFONYL METHYL ISOCYANIDE A BEMPEDOIC ACID INTERMEDIATE

(51) International classification	:H01L0051000000, C08G0077080000, C12N0007000000, A61K0031496000, C08G0077380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VATCHAVAI, Abhinav
3)KARUTURI, Sai Krishna
4)GUTTA, Madhusudhan
5)KILARU, Govinda Gopalakrishna

(57) Abstract :
The present application provides an improved process for the preparation of p-toluene sulfonyl methyl isocyanide compound of formula (I) which is suitable to manufacture in commercial scale. Formula (I)

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053242 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR TRANSMITTING A DEMODULATION REFERENCE SIGNAL (DMRS) SEQUENCE TO USER EQUIPMENT

(51) International classification	:H04L0005000000, H04W0072040000, H04L0005100000, H04L0025020000, H04L0027260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)KUMAR, Rajeev Ranjan
2)VENKATESH, Shruti
3)KOTHIWALE, Mahantesh

(57) Abstract :
A method (800) for transmitting a Demodulation Reference Signal (DMRS) sequence to a User Equipment (UE) (612) is disclosed. The method (800) includes receiving (802), at an Open Radio Access Network (O-RAN) Radio Unit (O-RU) (608), a reduced parameter set associated with DMRS configuration from an O-RAN-Distributed Unit (O-DU (606)). Upon receiving the reduced parameter set, generating (804), by the O-RU (608), a randomized bit stream. The method includes determining (806), by the O-RU (608), the DMRS sequence using the generated randomized bit stream. The method includes transmitting (808), by the O-RU (608), the determined DMRS sequence over one or more Resource Elements (REs) (610a, 610b, 610c…610n) in a frequency domain to a User Equipment (UE) (612) using the reduced parameter set.

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053294 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRO-HYDRAULIC POWER ASSISTED STEERING ASSEMBLY FOR A VEHICLE AND METHOD OF ASSEMBLING THE SAME

(51) International classification	:B62D5/065, B62D5/06, B62D5/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)DORAI RAJ, Senthil
3)VIJAYENTHRAN, Praveen

(57) Abstract :
ELECTRO-HYDRAULIC POWER ASSISTED STEERING ASSEMBLY FOR A VEHICLE AND METHOD OF ASSEMBLING THE SAME An electro-hydraulic power assisted steering assembly (100) for a vehicle (400) is disclosed. The assembly (100) comprises a steering gear unit (10) which in turn comprises a valve housing (12). The valve housing (12) comprises a first projection (14) which is defined with external threads (16). The assembly (100) further comprises an electric motor housing (20) which in turn comprises a second projection (22). The second projection (22) is defined with a bore (28) defined with internal threads (29) corresponding to the external threads (16) of the first projection (14). The external threads (16) of the first projection (14) of the valve housing (12) engages with the internal threads of the second projection (22) of the electric motor housing (20) to couple the steering gear unit (10) with the electric motor housing (20). Fig. 1.

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053343 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRO-HYDRAULIC POWER ASSISTED STEERING ASSEMBLY OF A VEHICLE AND METHOD OF ASSEMBLING THE SAME

(51) International classification	:B62D5/04, B62D5/065, B62D5/09, B62D5/12, B62D5/04, B62D5/065, B62D5/09, B62D5/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JAYARAMAN, Sriram
2)DORAI RAJ, Senthil
3)VIJAYENTHRAN, Praveen

(57) Abstract :
An electro-hydraulic power assisted steering assembly (100) for a vehicle (400) is disclosed. The assembly comprises a steering gear unit (10) which in turn comprises a valve housing (12). The valve housing includes a first projection (14) defined with a first internal threaded bore (16). There is an electric motor housing (20) which in turn comprises a second projection (22) defined with a second internal threaded bore (24). There is a lock nut (30) having a first external threaded section (32) and a support nut (40) having a second external threaded section (42). The second external threaded section of the support nut is configured to be engaged with the second internal threaded bore of the second projection and the first external threaded section of the lock nut is configured to be engaged with the first internal threaded bore to couple the electric motor housing with the steering gear unit.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053439 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A CAM-BOX COVER OF A FUEL SUPPLY SYSTEM OF AN ENGINE OF A VEHICLE

(51) International classification	:F02C0009260000, F21V0005040000, H01M0050147000, H05K0005020000, H01M0008247500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)R BHARANI DHARAN

(57) Abstract :
The present disclosure relates to a cam-box cover [200] of a fuel supply system [100] of a vehicle. The cam-box cover [200] comprises a cam-box cover plate [202], a fuel control unit (FCU) mounting portion [204], and a fuel line connector mounting portion [206]. The cam-box cover plate [202] is adapted to sealingly engage with and cover an opening of a cam-box housing [118]. , The cam-box cover plate [202], the FCU mounting portion [204], and the fuel line connector mounting portion [206], are integrally formed as part of the cam-box cover [200] for preventing oil leaks and providing ingress protection to various components housed within the cam-box housing [118]. Refer figures 3a & 3b.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053448 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GENETICALLY MODIFIED MICROORGANISM AND A METHOD FOR PRODUCING BIO-INDIGO

(51) International classification	:A61P0013020000, C07K0014005000, A61L0027360000, H04N0021266000, A61K0039120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Please see the attached

No. of Pages : 85 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/07/2024

(21) Application No.202441053451 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR ESTIMATING CHANNEL SPARSITY OF NEAR FIELD CHANNEL WITH LOW COMPUTATIONAL COMPLEXITY

(51) International classification	:H04L0005000000, H04L0025020000, H04L0027260000, H04L0025030000, G01S0003040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BYNAM, Kiran
3)VANKAYALA, Satya Kumar
4)YOON, Seungil

(57) Abstract :
The present disclosure relates to a method for estimating the channel sparsity of near field channels with low computational complexity. The method comprises computing the channel covariance matrix averaging over a few Orthogonal frequency-division multiplexing (OFDM) symbols. Further, the method comprises extracting the independent vectors of this covariance matrix. Furthermore, the method comprises finding the basis vector corresponding to each independent vector by solving the two independent equations. Furthermore, the method comprises finding the channel after finding the contribution of each basis vector in the channel. Additionally, the method comprises estimating the unknown parameters of each steering vector of the near field from the corresponding independent vector.

No. of Pages : 58 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053476 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A MULTI-FACETTED SHIFT FINGER AND A GEAR SHIFT ASSEMBLY FOR A VEHICLE

(51) International classification	:F16H0063200000, F16H0063300000, F16H0061240000, F16H0059020000, F21Y0115100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SATHISHWARAN NATARAJAN
4)DHANANJAYA RAO BOITA

(57) Abstract :
ABSTRACT A MULTI-FACETTED SHIFT FINGER AND A GEAR SHIFT ASSEMBLY FOR A VEHICLE The present disclosure refers to a multi-facetted shift finger for a shift tower(100) of a vehicle. The shift finger (10) being defined by an annular cylindrical body. The shift finger (10) comprises a plurality of surfaces defined by an arcuate-segment and is extending along the operative length of the shift finger (10); a groove (20a, 20b, 20c, 20d), configured to partition each of the surfaces and is extending along the operative length of the shift finger(10). The shift finger(10) is configured to be operably mounted on a rail(22) and is further configured to be displaced angularly and to move linearly with the movement of the rail to facilitate engagement and disengagement of gears in the gearbox of the vehicle.

No. of Pages : 42 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053526 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR IMPROVING CUSTOMER ENGAGEMENT

(51) International classification	:H04M0003510000, G06Q0030000000, G06Q0050000000, G06Q0010060000, G11B0027031000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Nikhil Talwar
2)Dhruv Baldwa

(57) Abstract :
A customer support system for improving engagement as a customer navigates a software product is provided. The customer support system includes a session recording module configured to capture a screen recording of a customer session. It further includes a session analysis module coupled to the session recording module and configured to analyse the screen recoding to generate a corresponding summary of the customer session and to tag a plurality of issues faced by the customer during the customer session. The customer support system further includes a suggestion module configured to provide a plurality of suggestions in real-time to the customer.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053543 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN ANTI-FLUTTER SEALANT COMPOSITION AND A METHOD FOR PREPARING THE SAME

(51) International classification	:C02F0003120000, C09K0003100000, B29C0073160000, H04N0021426000, B29L0030000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAHUL LALWANI
3)DIKSHA GARIYA
4)MUKTA CHEMBURKAR
5)VINAY KUMAR
6)TANMOY DIXIT

(57) Abstract :
ABSTRACT AN ANTI-FLUTTER SEALANT COMPOSITION AND A METHOD FOR PREPARING THE SAME The present invention relates to an anti-flutter sealant composition. Particularly, the invention relates to an anti-flutter sealant composition comprising an upcycled paint sludge and a method for preparing the same.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/07/2024
(21) Application No.202441053558 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "HANDLING FORBIDDEN PLMN LIST ON EXPIRY OF T3245 OR T3247 FOR DISASTER ROAMING"

(51) International classification	:H04W0048180000, H04W0048200000, H04W0060060000, H04W0008120000, H04W0036000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Jagadeesh Gandikota
4)Anurag Mandilwar
5)Pratibha Kattemane Satyaganapati
6)Arvind Ramamurthy

(57) Abstract :
ABSTRACT "HANDLING FORBIDDEN PLMN LIST ON EXPIRY OF T3245 OR T3247 FOR DISASTER ROAMING" Embodiments disclosed herein describe a method and a user equipment (UE) (200) for handling of forbidden public land mobile network (FPLMN) list on expiry of T3245 or T3247 for disaster roaming. The method involves the UE (200) registering for the disaster roaming services on a first PLMN (250) and the UE (200) detects whether the T3245 timer or T3247 timer is expired. Further, the UE (200) retains the first PLMN (250) in a FPLMN list or retaining the FPLMN list when a T3245 timer or a T3247 timer is expired, such that the UE (200) does not remove the first PLMN (250) from the FPLMN list or the UE (200) does not erase the FPLMN list. This invention enhances the UE's (200) ability to maintain connectivity and access to disaster roaming services, thereby improving communication reliability during emergency situations. FIG. 3

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/07/2024
(21) Application No.202441053591 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD OF FORMULATION OF DIETARY VITAMIN D2 SUPPLEMENTATION AND PRODUCT THEREOF

(51) International classification	:A61K0036906400, A23L0033150000, A61K0036610000, D21B0001060000, A61K0036630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DR. GAYATHRI GOPAKUMAR
3)DR. SHRIRAAM MAHADEVAN

(57) Abstract :
TITLE: A METHOD OF FORMULATION OF DIETARY VITAMIN D2 SUPPLEMENTATION AND PRODUCT THEREOF APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION AND RESEARCH ABSTRACT The present invention discloses a process of preparation of dietary vitamin D2 supplementation comprises of following steps; a. soaking cleaned and washed ragi and white soybeans followed by allowing to sprout with regular rinsing with water and dry roasting followed by grinding to form ragi powder and soybeans powder; b. sun drying curry leaves, green cardamom, cloves, long peppers and brown gingelly seeds and dry roasting followed by grinding to form curry leaves powder, green cardamom powder, cloves powder, long peppers powder and brown gingelly seeds powder; c. mixing the ragi powder, soybeans powder, curry leaves powder, cardamom powder, cloves powder, long peppers powder and brown gingelly seeds powder to form the dietary vitamin D2 supplementation. The present invention also discloses a dietary vitamin D2 supplementation prepared by the process as described above.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :13/07/2024

(21) Application No.202441053592 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD OF FABRICATION OF WOUND HEALING ACTIVITY AND ANTIMICROBIAL ACTIVITY EXHIBITING SURGICAL SILK SUTURES

(51) International classification	:A61K0036580000, A61K0036670000, C01G0009020000, A61P0017020000, C08K0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DR. SINDHUJA DEVI SANTHRASAGAR

(57) Abstract :
TITLE: A METHOD OF FABRICATION OF WOUND HEALING ACTIVITY AND ANTIMICROBIAL ACTIVITY EXHIBITING SURGICAL SILK SUTURES APPLICANT: DR. SINDHUJA DEVI SANTHRASAGAR ABSTRACT The present invention discloses a method of fabrication of Wound Healing Activity and Antimicrobial activity exhibiting surgical silk sutures, the process comprises of a. Synthesis of Piper Betel and Azadirachta indica Mediated Zinc Oxide Nanoparticles comprises of i. dissolving dried and powdered leaves of Piper betel and Azadirachta indica in distilled water and heating and filtering to form extract solution; ii. dissolving Zinc sulphate solution in distilled water and adding the extract solution followed by stirring until colour changes from light brown to dark brown and centrifuging. b. fabrication of Wound Healing Activity and Antimicrobial activity exhibiting surgical silk sutures comprises of mixing the obtained Nanoparticles in deionized water and dipping surgical silk suture. The present invention also discloses a Wound Healing Activity and Antimicrobial activity exhibiting surgical silk sutures prepared by the process as described above.

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/07/2024
(21) Application No.202441053644 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EASYLIFT ESCALATOR CHAIRS FOR ACCESSIBILITY

(51) International classification	:B66B0023120000, B66B0029000000, B66B0031000000, B66B0023000000, B66B0025000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention describes an adjustable chair system designed for seamless integration with escalators, with a specific focus on assisting physically challenged and elderly individuals. The system is devised to improve accessibility and safety for users who encounter difficulties standing or maintaining balance on conventional escalators, especially in situations where alternatives like stair lifts or elevators are unavailable or inconvenient. The adjustable chair system comprises two arms that securely attach to the corners of escalator handles. One arm is fixed, while the other is made of stretchable metal, allowing it to be extended and locked onto the escalator handles. The chair legs are designed to be movable, providing stability for the user during escalator movement. As the escalator begins to move, the system's springs automatically adjust to the escalator's motion, ensuring the chair remains stable and preventing the user from falling. This innovative system addresses the safety concerns of physically challenged and elderly individuals, making escalator usage more accessible and user-friendly.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2024
(21) Application No.202441053660 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A HIGH YIELDING ENANTIOSELECTIVE ENZYMATIC PROCESS FOR PREPARING URSODEOXYCHOLIC ACID

(51) International classification	:A61K0031575000, C12P0041000000, A61P0001040000, C08L0023020000, H01L0021560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Improved enantioselective enzymatic processes for preparing ursodeoxycholic acid with high pharmaceutical purity are provided. Also provided are improved enantioselective enzymatic processes for preparing ursodeoxycholic acid with high yield and high pharmaceutical and enantiomeric purity.

No. of Pages : 26 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053682 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HYBRID SHORT HAPTICS WAVEFORM GENERATION AND CLOSED LOOP AUTOMATIC BRAKING

(51) International classification	:G06F0003010000, G08B0006000000, G11C0011401000, G11C0016260000, G01R0029080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT HYBRID SHORT HAPTICS WAVEFORM GENERATION AND CLOSED LOOP AUTOMATIC BRAKING Systems and techniques are described herein for producing haptic effects. For example, a device can determine, based on one or more parameters, a drive voltage for an actuator associated with the device. The device can apply the drive voltage to the actuator to produce an acceleration waveform for generating a haptic effect at the device. The device can determine a back electromagnetic field (BEMF) associated with the acceleration waveform. The device can determine a braking voltage based on the BEMF. The device can apply the braking voltage to the actuator to dampen out residual acceleration in the acceleration waveform. [Fig. 3]

No. of Pages : 54 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053693 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SYSTEM FOR SUSTAINED RELEASE OF PHEROMONES FOR THE MANAGEMENT OF INSECT PESTS OF RICE

(51) International classification	:A01M0001140000, A01M0001020000, A01M0001040000, A01M0001100000, A01N0025180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Dr. RM Sundaram

(57) Abstract :
The present invention relates to a system and methods to control rice insect pests via slow release of pheromones over period exceeding 16 weeks. It includes a blend of pheromones for rice yellow stem borer (YSB) and rice leaf folder (RLF) in their natural ratio Enhancing effectiveness, the formulation is housed in a sealed container with two pinholes, placed inside a Delta trap with a sticky liner, creating a 'slow release trap' shields the pheromones from sunlight, degradation, and oxidation. The sticky liner captures male insects attracted to the pheromones. These slow release traps are used in rice fields for monitoring YSB and RLF pests and for mass trapping of pests. Field tests confirmed that the twelve traps per acre are most effective for mass trapping of YSB pests.

No. of Pages : 43 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053758 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD AND SYSTEM FOR ENHANCING HAND TRACKING EFFICIENCY

(51) International classification	:G06F0003010000, G06N0003040000, G06N0020000000, G06T0007194000, G06T0007254000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure outlines a method and system to enhance hand tracking efficiency in AR/VR devices. It initiates the process by capturing detailed environmental data using advanced sensors and then utilizes a pre-trained learning model to render 3D/2D scene information. This model, when combined with machine learning techniques, may distinguish dynamic objects from static elements through background removal, object possession time analysis, and 3D connectivity estimation. The process may thus focus on hand tracking by differentiating hands from other objects using trajectory analysis. The gesture identification unit may also accurately recognize and interprets user gestures. Continuous updates to the pre-trained model, based on new data and interactions, may further refine the object detection and tracking capabilities. This iterative enhancement may therefore allow the system to adapt and respond more accurately to user movements, delivering a more immersive and intuitive AR/VR experience. [Fig. 4]

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053767 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AI-DRIVEN ORAL HEALTH DEVICE FOR DIAGNOSING AND TREATING ORAL CONDITIONS

(51) International classification	:A61B0005000000, G16H0050200000, G16H0050300000, G16H0010200000, G16H0020400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Anna Tulasi

(57) Abstract :
AI-DRIVEN ORAL HEALTH DEVICE FOR DIAGNOSING AND TREATING ORAL CONDITIONS [0049] An AI-driven oral health device for diagnosing and treating oral conditions, includes an advanced artificial intelligence (AI) module configured to diagnose oral health conditions of a user; a user interface configured to provide real-time diagnostics and treatment options. A a display configured to present detailed information regarding oral health conditions, treatment progress, and patient responses during procedures; a water storage unit configured to rinse the mouth of the user; and a real-time feedback and monitoring system configured to continuously track and adjust treatments based on patient responses, wherein the AI module integrates with the user interface and display to enhance dental procedures and patient care by providing accurate diagnostics and personalized treatment plans.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053768 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN AI-INTEGRATED SPINAL ALIGNMENT SYSTEM FOR IMPROVING SPINAL EXAMINATIONS AND TREATMENTS

(51) International classification	:G03F0009000000, A61B0005000000, A61M0016000000, A61F0005020000, G16H0040200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Dr.Amaleswari Rajulapati
4)Anna Tulasi

(57) Abstract :
AN AI-INTEGRATED SPINAL ALIGNMENT SYSTEM FOR IMPROVING SPINAL EXAMINATIONS AND TREATMENTS [0052] An AI-integrated spinal alignment system for improving spinal examinations and treatments, includes a comprehensive spinal scanning module that scans the entire spinal cord to detect alignment irregularities, and a variation detection module using AI algorithms to analyze spinal curvature in all directions. An automated adjustment mechanism optimizes spinal alignment without patient discomfort, supported by a real-time feedback system ensuring precise procedure adjustments. A comfort optimization module dynamically adjusts the bed to maintain patient comfort, while an enhanced patient safety module prevents spinal injury. An AI-powered technology module continuously improves response to spinal variations. The system features a user-friendly interface for healthcare professionals to monitor operations and a customizable settings module for tailored patient treatment adjustments.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053769 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN AI-INTEGRATED EMERGENCY MEDICAL ASSISTANT SYSTEM FOR ENHANCING PATIENT CARE

(51) International classification	:G16H0050200000, A61B0005000000, A61B0005024000, G16H0010600000, G16H0080000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
AN AI-INTEGRATED EMERGENCY MEDICAL ASSISTANT SYSTEM FOR ENHANCING PATIENT CARE [0049] An AI-integrated emergency medical assistant system for enhancing patient care, includes a body scanning module with advanced imaging technology configured to perform comprehensive scans of a patient's entire body to detect physical abnormalities, injuries, and signs of acute conditions; a pulse monitoring module configured to measure pulse rates from both the legs and hands to provide critical cardiovascular data. An ophthalmic analysis module configured to assess indicators of neurological conditions, infections, or systemic diseases; an artificial intelligence system configured to analyze the collected data from the whole-body scanning module, pulse monitoring module, and ophthalmic analysis module in real-time to provide immediate insights and preliminary diagnoses. Further, a user interface configured to present the analysed data and insights to healthcare professionals for further evaluation and decision-making; and a communication interface module configured to integrate with hospital information systems to update patient records and assist in the coordination of care. Figure 1A

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053770 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A MULTI-PARAMETER HEALTH ANALYSIS DEVICE FOR COMPREHENSIVE HEALTH MONITORING

(51) International classification	:A61B0005000000, A61B0005145000, G16H0010600000, G16H0040670000, G16H0040630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A MULTI-PARAMETER HEALTH ANALYSIS DEVICE FOR COMPREHENSIVE HEALTH MONITORING [0049] A multi-parameter health analysis device for comprehensive health monitoring, includes four distinct sample input systems, each designated for a specific health parameter comprising pregnancy detection, menstrual cycle tracking, urine analysis, and blood glucose level measurement. An analysis module configured to simultaneously analyze the respective health parameters from the samples provided in each input system, a display module for providing real-time output of comprehensive results for each analyzed health parameter, a user interface with intuitive controls for sample input and result viewing. Further, a data management system for storing and organizing historical data, enabling data sharing with healthcare providers, advanced sensor technology for precise and reliable diagnostic results; and a quality control system to ensure consistent performance and accuracy across all parameter analyses, thereby providing a comprehensive, efficient, and user-friendly tool for both personal and clinical health monitoring, supporting proactive health management and facilitating informed healthcare decisions. Figure 1A

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053771 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN AI-ENHANCED MULTI-DIAGNOSTIC WEARABLE PATCH FOR MONITORING HEALTH PARAMETERS

(51) International classification	:A61B0005000000, A61B0005020500, G16H0040670000, A61B0005010000, G16H0050200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Anna Tulasi

(57) Abstract :
AN AI-ENHANCED MULTI-DIAGNOSTIC WEARABLE PATCH FOR MONITORING HEALTH PARAMETERS [0056] An AI-enhanced multi-diagnostic wearable patch for monitoring health parameters, includes a plurality of sensors configured to continuously monitor and collect health parameters of a user, including electrocardiogram (ECG) data, blood pressure, blood oxygen levels, and hydration status; an integrated artificial intelligence (AI) module operatively integrated to the plurality of sensors, configured to receive and analyze the collected health parameters. A processor coupled with the AI module, programmed to perform multiple operations including analyzing the collected health parameters to generate insights, detect potential health issues, and provide predictive analytics. A wireless communication module for transmitting processed health data, alerts, and recommendations to external devices such as smartphones and healthcare provider systems and a rechargeable power source ensuring continuous operation of the wearable patch. Figure 1A

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053772 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A SMART HEALTH UMBRELLA

(51) International classification	:A61B0005000000, A61B0005024000, A61B0005020500, G16H0040670000, G16H0040630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Anna Tulasi

(57) Abstract :
A SMART HEALTH UMBRELLA [0049] A Smart health umbrella for enhancing patient care, includes a canopy comprising solar panels configured to harness solar energy for powering internal components of the umbrella; a handle incorporating sensors for continuous monitoring of user health metrics, wherein the sensors are configured to measure at least one of heart rate, body temperature, and environmental conditions. A processor configured to receive data from the sensors and control environmental adjustments of the umbrella based on the received data, wherein the environmental adjustments comprise at least one of canopy ventilation and temperature control. A structural frame supporting the canopy and handle, wherein the frame is configured to maintain stability and durability of the umbrella; and a communication module configured to transmit health metric data to a user device for display and analysis.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202441053773 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : AN AI-POWERED HEALTH MONITORING HELMET SYSTEM FOR COMPREHENSIVE HEALTH DIAGNOSTICS AND CONTINUOUS PATIENT MONITORING

(51) International classification	:A61B0005000000, G16H0040670000, A42B0003040000, G16H0050300000, A61B0005024000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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4)Anna Tulasi

(57) Abstract :
AN AI-POWERED HEALTH MONITORING HELMET SYSTEM FOR COMPREHENSIVE HEALTH DIAGNOSTICS AND CONTINUOUS PATIENT MONITORING [0052] An AI-powered health monitoring helmet system for comprehensive health diagnostics and continuous patient monitoring, includes a head-mounted helmet, a plurality of sensors embedded inside the helmet configured to scan the head and monitor various health parameters, an AI module integrated within the helmet, configured to analyze data collected by the sensors and provide diagnostics, trend analysis, and preventive recommendations. A built-in display screen on the helmet, configured to show real-time health data and alerts, an alert for drawing immediate attention to detected health anomalies, a user-friendly interface facilitating easy navigation and access to health data, a wireless communication module configured for enabling remote data access and transmission to healthcare providers through mobile devices, thereby allowing for continuous monitoring, timely interventions, and enhanced patient care. Figure 1A

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202441053774 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : A SMART WEARABLE HEALTH MONITORING DEVICE FOR CONTINUOUS HEALTH MONITORING AND PROACTIVE HEALTH MANAGEMENT

(51) International classification	:A61B0005000000, G16H0040630000, A61B0005020500, G06F0001160000, A61B0005145000
(31) Priority Document No	:NA
(32) Priority Date	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A SMART WEARABLE HEALTH MONITORING DEVICE FOR CONTINUOUS HEALTH MONITORING AND PROACTIVE HEALTH MANAGEMENT [0050] A smart wearable health monitoring device for continuous health monitoring and proactive health management includes a housing configured to be worn on an arm; a fold-out display integrated into the housing, configured to provide immediate visual alerts and health recommendations. A plurality of sensors integrated within the housing, configured to monitor various health parameters and generate health data; an artificial intelligence (AI) module configured to analyze data from the plurality of sensors in real-time and generate personalized health suggestions and lifestyle recommendations based on the health data. An alert mechanism configured to automatically activate the fold-out display in response to predetermined high blood pressure readings. Further, a user interface configured to display health parameters; a power source configured to supply power to the sensors, display, alert mechanism, AI module, and user interface, thereby enabling continuous health monitoring and timely interventions

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053775 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN AI-ENHANCED VITAMIN DEFICIENCY DETECTION DEVICE FOR ANALYZING AND MONITORING VITAMIN LEVELS

(51) International classification	:G16H0040670000, A61B0005000000, G16H0080000000, G16H0040630000, G16H0050200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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4)Anna Tulasi

(57) Abstract :
AN AI-ENHANCED VITAMIN DEFICIENCY DETECTION DEVICE FOR ANALYZING AND MONITORING VITAMIN LEVELS [0050] An AI- enhanced vitamin deficiency detection device for analyzing and monitoring vitamin levels in the body, includes a housing configured to receive a user's forearm, a plurality of sensors disposed within the housing, said sensors configured to non-invasively assess the user's skin condition and generate data. A data processing unit operatively connected to the plurality of sensors, configured to receive and analyze the real-time data from the plurality of sensors; a user interface operatively connected to said data processing unit, configured to display real-time monitoring results and comprehensive health analysis. Further, a health monitoring module configured to enable continuous monitoring of vitamin levels over time and facilitate proactive health management and preventive care; and a telehealth compatibility module configured to support remote consultation with healthcare professionals for further interpretation of results and personalized advice, thereby providing comprehensive insights into the user's vitamin status.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053850 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FORMULATION OF LYOPHILIZED ORANGE JUICE TABLETS

(51) International classification	:A61K0009190000, A23L0002060000, B01D0011020000, A23L0002020000, G07F0013060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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(57) Abstract :
Formulation of lyophilized orange juice tablets. Fresh orange juice is extracted from naturally available oranges (specifically indigenous Nagpur oranges) and deep freeze at -20 degree centigrade wherein the extract kept at the deep freeze is further lyophilized at -80 degree centigrade in order to obtain lyophilized orange powder. The lyophilized orange powder is mixed and blended with sodium bicarbonate, mannitol, 58.18: 28.19: 4.55: 6.82: 2.27ratios and 37o C temperature. The mixture is further prepared into tablets in order to obtain lyophilized orange juice tablets that are rich in nutrients and vitamins essential for human consumption. [FIG. 1]

No. of Pages : 11 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053889 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR NON-VOLATILE MEMORY MANAGEMENT USING OUT OF BAND (OOB) PATH

(51) International classification	:G06F0003060000, G11C0029000000, G06F0011100000, G11C0016340000, H04L0005000000
(31) Priority Document No	:NA
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(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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3)Karthik Balan

(57) Abstract :
METHOD AND APPARATUS FOR NON-VOLATILE MEMORY MANAGEMENT USING OUT OF BAND (OOB) PATH ABSTRACT 5 Various example embodiments of the inventive concepts relate to methods for non-volatile memory management using Out Of Band (OOB) path. The method may include monitoring, by processing circuitry associated with a host device, an available spare memory percentage of a non-volatile memory included in a storage device, the storage device communicatively 10 connected to the host device, via the OOB path between the host device and the storage device, determining, by the processing circuitry, a trigger point to initiate a preemptive Garbage Collection (GC) process in the non-volatile memory based on the available spare memory percentage, and transmitting, by the processing circuitry, via the OOB path to the storage device , a command to initiate the preemptive GC process based on the determined trigger 15 point. FIG. 1A and 1B

No. of Pages : 30 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202441053892 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : DEVELOPMENT OF BIOPOLYMER USING MORINGA OLIFERA AND ITS APPLICATION IN FOOD PACKAGING

(51) International classification	:B65D 65/38, C08L 101/00, C08L 101/16, C08L 3/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)S. TAMIL SELVAN
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3)A.BHARANIKA
4)P.P.HARUN HAKEEM

(57) Abstract :
Biodegradable polymers are a suitable alternative for replacing traditional food packaging with environmental.concern ln recent years, much attention.has.,been paid-.to-the use.·of biopolymers as food packaging materials due to their important characteristics and properties. These include non-toxicity, ease of availability, biocompatibility, and biodegradability, indicating their potential as an alternative to conventional plastic packaging that has long been under environmental scrutiny. Starch is a plant polysaccharide and edible coating films with gas barrier properties. Starch films can be produced by casting .Glycerol is used as a plasticizer for reducing the brittleness. In this work, the casting method can be used to prepare starch and glycerin film using Moringa olifera leave extract. The extract was added in different ratios ofO, I, 3, 5 and 10% w to functionalize the film properties and its efficiency in packaging .This research investigates the extraction process of starch based biopolymer-using Moringa.leaves., followed by the fomtulation and characterization of the material. This study explores the development of a novel biopolymer derived from Moringa oleifera leaves, targeting its application in sustainable food packaging. This innovation not only addresses environmental concerns associated. with plastic waste but also leverages the natural abundance and nutritional benefits of Moringa oleifera.

No. of Pages : 4 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053933 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM, METHOD AND DEVICE FOR PREVENTING SIDE CHANNEL ATTACK

(51) International classification	:H04L0009080000, G06F0003023000, H04L0067020000, G06F0021100000, H04L0009060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Shreenivas Hegde
3)Meghana Prabhu

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR GENERATING SECURE KEYS The present disclosure relates to a system (100) and a method (300) for generating secure keys. The method (300) includes, configuring (305), a key generator module with one or more logics based on a user specified configuration via a request and/or based on a predetermined configuration, enabling (310), the one or more logics to be implemented in the key generator module based on configuring the key generator module, generating (315), a random number, which serves as an input for the key generator module to generate a key for each of the one or more logics configured in the key generator module, subsequent to enabling the one or more logics; and, generating, at the key generator module, the key for the one or more logics based on the input received, pertaining to the generated random number. The method further includes, storing (320), the generated key for each of the one or more logics in a pre-defined location of a plurality of key buffers; selecting (325), a random key buffer from the plurality of key buffers, based on the input received pertaining to a user request for the key and, fetching (330), the key based on the user request from the pre-defined location of the selected random key buffer; and transmitting (335), the fetched key from the pre-defined location of the selected key buffer to the user. REF FIG.1

No. of Pages : 27 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053939 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PEELABLE CLEANING COMPOSITION FOR FROSTED GLASS

(51) International classification :C11D0003120000, C11D0011000000, A61K0008810000, C09D0005200000, A61K0008260000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)D, Krishnamoorthy

(57) Abstract :
A peelable cleaning composition for frosted glass substrate is provided. The said peelable cleaning composition comprising at least one film forming polymer, expandable montmorillonite clay, and at least one thixotropic agent at select ratio. Said composition effectively removes contamination from the frosted glass substrate without any need for abrasion or wiping. The present disclosure further provides a method of cleaning the glass substrate using the peelable cleaning composition.

No. of Pages : 17 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441053958 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : "PRIOROTIZING CELL MEASUREMENT SEQUENCE FOR PERFROMING HANDOVER"

(51) International classification	:H04W0036000000, H04W0024100000, H04W0024080000, C07K0005093000, C07K0005090000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Keerthana Dhanasekar
3)Nishant
4)Kailash Kumar Jha

(57) Abstract :
ABSTRACT "PRIOROTIZING CELL MEASUREMENT SEQUENCE FOR PERFROMING HANDOVER" This patent application relates to a method for prioritizing cell measurement sequence for performing handover. The method includes receiving, by UE (801), conditional LTM configuration message, LTM measurement configuration message, Conditional Handover (CHO) measurement configuration message and legacy measurement configuration message. Further, method includes determining whether UE (801) is configured with conditional LTM configuration message. Further, method includes prioritizing conditional LTM candidate cells included in conditional LTM configuration message for performing handover, when UE is configured with conditional LTM configuration message. Further, method includes prioritizing at least one of LTM candidate cells included in LTM measurement configuration message for performing the handover, when UE is not configured with conditional LTM configuration message. Further, method includes prioritizing at least one of CHO candidate cells included in CHO measurement configuration message for performing handover, when UE (801) is not configured with conditional LTM configuration message, and LTM measurement configuration message. FIG. 8

No. of Pages : 67 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202441053967 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : SYNTHESIS AND ACTIVATION OF NICKEL COORDINATION COMPLEX – CARBON NANOTUBE COMPOSITES, AND APPLICATION THEREOF

(51) International classification	:C25B0001040000, C02F0001467000, B82Y0040000000, C02F0001461000, B01J0037340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)RAO, Nikhil N
3)KUMAR, Avani Anil
4)S, Gayathri

(57) Abstract :
The present invention demonstrates a simple, one-pot synthesis of composites of carbon nanotube (CNT) with Nickel coordination complexes and Cobalt-doped Ni-coordination complexes such as Nickel hydrazine@CNT, Nickel nitroprusside@CNT, and Co-doped Nickel nitroprusside@CNT as pre-catalysts. The electrochemical activation of these pre-catalysts yield NiOOH decorated on CNT, which exhibits excellent urea electro-oxidation reaction (UOR) activity. The UOR activity parameters such as current density and Tafel slope are superior to several UOR catalysts reported in prior art and the synthesis method is much simpler and less energy-intensive.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202441054008 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR CONTROLLING THE MOBILITY OF A VEHICLE

(51) International classification	:F02N0011080000, B62D0005040000, B60T0007040000, A61G0005040000, B60R0025045000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Shahbaz Ahmad
3)Milind Vilas Deshmukh
4)Venkataraman Srinivas
5)Bhushan Keshav Dambale

(57) Abstract :
Methods and systems for controlling the mobility of a vehicle The principal object of the embodiments herein is to disclose methods and systems for controlling the mobility of a vehicle, on receiving at least one user command. Embodiments disclose methods and systems for inhibiting the ignition supply to the starter motor relay of the internal-combustion-engine vehicles (ICEV) (300), and re-powering the ICEV during consecutive ignition cycle cannot be cranked. Embodiments disclose controlling the mobility of an electric vehicle (EV) (400), the method comprising: activating, by a processor (104), a primary switch for inhibiting the power supply of a brake pedal potentiometer (402) based on the received at least one user command; and activating, by the processor, a secondary switch for inhibiting the power supply of an Electronic Control Unit (ECU) (406), wherein the subsequent ignition cycle of the vehicle is cut off. FIG. 2

No. of Pages : 27 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/11/2024
(21) Application No.202444091729 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BISTABLE SWITCHING DEVICE

(51) International classification	:H01H5/06, H01H51/08
(31) Priority Document No	:10 2024 119 771.4
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)WOLF, Marco
3)KUMAR, K Pradeep

(57) Abstract :
The present invention relates to a bistable switching device (10, 10') for switching an electric circuit between a first position, in which a movable contact arrangement (100, 1100) and a mating contact arrangement (200, 1200) are in a first stable state, and a second position, in which the movable contact arrangement (100, 1100) and the mating contact arrangement (200, 1212, 1214, 1222, 1224) are in a second stable state. The switching device (10) comprising: a drive unit (300) with a motor (310), wherein the drive unit (300) generates a contact normal force in order to press the movable contact arrangement (100, 1100) against the mating contact arrangement (200, 1212, 1214, 1222, 1224) in at least one of the first position and the second position; a transmission unit (400, 1400) arranged between the drive unit (300) and the movable contact arrangement (100, 1100) for moving the movable contact arrangement (100, 1100) between the first position and the second position; wherein the movable contact arrangement (100, 1100) comprises a plurality of contact points (132_1, 132_2), the plurality of contact points (132_1, 132_2) reducing a current density in each of the contact points (132_1, 132_2); and the transmission unit (400) further comprising a mechanical linkage mechanism (410, 420, 430, 1410, 1420, 1430), wherein the mechanical linkage mechanism (410, 420, 430, 1410, 1420, 1430) increases the contact normal force for the 20 sum of the contact points of the plurality of contact points (132_1, 132_2) in at least one of the first position and the second position. FIGURE 22

No. of Pages : 55 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202544061310 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VERIFICATION OF CHANNEL PREDICTION

(51) International classification	:H04B17/309, H04L25/02, H04L1/00, H04L5/00, G06N20/00, H04W24/08
(31) Priority Document No	:63/670277
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Luca ROSE

(57) Abstract :
ABSTRACT VERIFICATION OF CHANNEL PREDICTION Example embodiments of the present disclosure relate to apparatuses, methods and computer readable storage medium for verification of channel prediction. In a method, a first apparatus receives, from a second apparatus, a reference signal over a radio channel, and then obtain an estimated metric of the radio channel using the reference signal. Further, the first apparatus obtains a first predicted metric of the radio channel using a first channel predictor, and then transmit feedback to the second apparatus, based on a comparison of a difference between the estimated metric and the first predicted metric of the radio channel with a threshold. (FIG. 10)

No. of Pages : 58 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202544061737 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VERIFICATION OF CHANNEL PREDICTION

(51) International classification	:H04L0005000000, H04L0025020000, H04W0074083300, H04B0017373000, H04Q0011000000
(31) Priority Document No	:63/670268
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT VERIFICATION OF CHANNEL PREDICTION Example embodiments of the present disclosure relate to apparatuses, methods and computer readable storage medium for verification of channel prediction. In a method, a first apparatus receives, from a second apparatus, a reference signal over a radio channel, and then obtains an estimated metric of the radio channel using the reference signal. The first apparatus transmits, to the second apparatus, the estimated metric of the radio channel to enable the second apparatus to verify functionality of a channel predictor. (FIG. 8)

No. of Pages : 56 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202544062608 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONTAINER TREATMENT MACHINE FOR TREATING CONTAINERS

(51) International classification	:B67C0007000000, B67C0003220000, B67C0003000000, G06F0009455000, A61M0001140000
(31) Priority Document No	:102024119907.5
(32) Priority Date	:12/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SIEGMUND, Michael

(57) Abstract :
Abstract Title: Container treatment machine for treating containers 5 A container treatment machine for treating containers, the container treatment machine comprising at least two treatment units for treating containers, at least one sensor for determining a state parameter which is indicative of a state of the container after and/or during the treatment and/or of an operating state of at least one treatment unit, and a control unit, wherein the control unit is con-10 figured to determine, on the basis of the state parameter and a digital image of the container treatment machine and at least one operating parameter of the treatment units, whether there is a deviation in the operation of the container treatment machine and what the cause of the deviation is, and to control the container treatment machine on the basis thereof. 15 FIG.1

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202544062829 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A RADIO TRANSCEIVER SYSTEM

(51) International classification	:H04N0007180000, H01Q0003260000, H01Q0005371000, H04L0025020000, H01Q0021000000
(31) Priority Document No	:2410165.1
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Feridoon JALILI

(57) Abstract :
A RADIO TRANSCEIVER SYSTEM A system comprising: a transceiver module comprising transceiver circuitry; antenna modules providing antennas; interconnects, between the transceiver module and antenna modules, completing communication paths between the transceiver circuitry and each antenna; phase control and amplification circuitry associated with the communication paths, wherein, for a first sub-set of the communication paths, the phase control and amplification circuitry is located in antenna modules and, for a second, different, sub-set of the communication paths, the phase control and amplification circuitry is located in the transceiver module.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202544062859 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMMUNICATION APPARATUS, CONTROL METHOD, AND PROGRAM

(51) International classification	:H04W0076150000, H04W0084120000, H04W0074080800, H04W0088060000, H04M0001724120
(31) Priority Document No	:2024-112049
(32) Priority Date	:11/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A communication apparatus conforming to Institute of Electrical and Electronics Engineers (IEEE) 802.11 series standards establishes multiple links at least including a first link and a second link with a first other communication apparatus, performs a process to acquire information about other peripheral communication apparatuses based on disconnection of any one link, among the multiple links established with the first other communication apparatus, and performs control so as to perform roaming to a second other communication apparatus based on the acquired information. [Figure 6]

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202544063879 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MEMBRANE ELEMENT FOR HUMIDIFIER AND HUMIDIFIER

(51) International classification	:F16K0025000000, F16J0003040000, F16L0051020000, F16D0003840000, A61M0016100000
(31) Priority Document No	:24187336.3
(32) Priority Date	:09/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)JAINEK, Herbert

(57) Abstract :
A membrane element (10) for a humidifier (100), includes a membrane media bellows (12) being zigzag-pleated and comprising a membrane media that is moisture permeable but gas impermeable, the membrane media bellows (12) extending at least partially in a circumferential direction about a longitudinal axis (14), the membrane media bellows (12) further comprising pleats (16) extending essentially parallel to the longitudinal axis (14), and the membrane media bellows (12) further comprising inner pleat folds (20) at an inner circumference (18) and outer pleat folds (24) at an outer circumference (22), a support body (40) comprising a hollow body and an outer wall (42) arranged at the inner circumference (18) of the membrane media bellows (12), and a bypass valve (30) integrated into the support body (40), the bypass valve (30) being for selectively blocking and unblocking a fluid passage (38) through the support body (40). Figure 1

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202544064542 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEALING ELEMENT

(51) International classification	:H01L0023495000, G02B0006440000, H01L0023310000, H01Q0005371000, F16J0015447000
(31) Priority Document No	:24 187 790.1
(32) Priority Date	:10/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)DI MEO, Hervé
5)LIDSTER, Robert

(57) Abstract :
The invention relates to a sealing element (10) for a high-pressure connection, having a first portion (12) and a second portion (14), wherein the first portion (12) is specified to dispose the sealing element (10) in a clearance (16), wherein a first side (18) of the first portion (12) is disposed so as to be substantially orthogonal to a second side (20) of the second portion (14), wherein the second portion (14) has a third side (22), wherein the second portion (14) is specified to press the third side (22) onto a gap (24) to be sealed when an increased ambient pressure acts on the second side (20). (Fig. 1)

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064885 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BRAKE DEVICE, AND VEHICLE

(51) International classification :B60T0008320000, B60T0013140000, B60T0008400000, B60T0013680000, B60T0008480000
(31) Priority Document No :2024-111179
(32) Priority Date :10/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TANAKA, Kentaro
3)OSHIMA, Hidekazu
4)SAWANO, Yoshiaki
5)TAKAHASHI, Shinya

(57) Abstract :
A brake device of a vehicle including a master cylinder and a brake caliper comprises: a modulator which includes a main flow path for causing brake fluid to flow from the master cylinder to the brake caliper, a sub flow path for causing the brake fluid to flow back from the brake caliper to the main flow path, and a supply flow path for supplying the brake fluid from the main flow path to the sub flow path; first detection means for detecting a cylinder pressure that is a pressure of the brake fluid in the master cylinder; second detection means for detecting a caliper pressure that is a pressure of the brake fluid of the brake caliper; and control means for determining an operation state of the modulator on a basis of a detection value of the cylinder pressure by the first detection means and a detection value of the caliper pressure by the second detection means, and controlling brake assist by the modulator according to a result of determining the operation state. Fig. 2

No. of Pages : 69 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064920 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUEL CIRCUIT FOR AN APPARATUS, ASSOCIATED APPARATUS AND METHOD

(51) International classification	:F02D0041300000, F02M0037000000, F02M0037320000, F02M0063020000, F02B0037013000
(31) Priority Document No	:24188601.9
(32) Priority Date	:15/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GIROUD François
2)ARDOUIN Yann
3)JONDEAU Mickael
4)BENZAOUI Hellal

(57) Abstract :
This fuel circuit (30) comprises a pumping device (32) comprising a low-pressure stage (34L) and a high-pressure stage (34H), the fuel circuit (30) being configured to supply, at high-pressure, fuel (22) collected from a fuel tank (20) to injectors (16) of an engine (12), a low-pressure circuit (36L) and a high-pressure circuit (36H), a fuel filter (50), which is arranged between an outlet (352) of the low-pressure stage (34L) and an intake (353) of the high-pressure stage (34H), a fist pressure sensor (P1) arranged upstream from the fuel filter (50), and a second pressure sensor (P2) arranged between the fuel filter (50) and the intake (353) of the high-pressure stage (34H). Figure for abstract: Figure 1

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064956 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND APPARATUS FOR LOGICAL CHANNEL PRIORITIZATION ENHANCEMENTS IN MOBILE COMMUNICATIONS

(51) International classification	:H04W0072230000, H04W0072566000, H04W0028060000, H04W0028020000, H04B0007260000	(71)**Name of Applicant :** **1)HTC Corporation** Address of Applicant :No. 23, Xinghua Road, Taoyuan District, Taoyuan City 330, Taiwan, R.O.C. China
(31) Priority Document No	:63/668,784	(72)**Name of Inventor :** **1)LEE, Yen-Yi**
(32) Priority Date	:09/07/2024	
(33) Name of priority country	:U.S.A.	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Various solutions for logical channel prioritization (LCP) enhancements in mobile communications are described. An apparatus may select a plurality of logical channels for an uplink (UL) grant. The apparatus may allocate resources of the UL grant to one or more of the plurality of logical channels in a decreasing priority order. Each of the one or more of the plurality of logical channels carries delay-critical data or is associated with a positive number of tokens. Then, the apparatus may decrement the positive number of tokens for each of the one or more of the plurality of logical channels by a total size of medium access control (MAC) service data units (SDUs) served to a corresponding logical channel of the one or more of the plurality of logical channels. After that, the apparatus may multiplex the MAC SDUs in a MAC protocol data unit (PDU) for transmission on the UL grant to a network node. Figure 5

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064990 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROTOR

(51) International classification	:H02K1/276, H02K1/28, H02K9/06, H02K15/028
(31) Priority Document No	:24188037.6
(32) Priority Date	:11/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Pragstrasse 26-46, 70376, Stuttgart, Germany Germany
(72)**Name of Inventor :**
1)KOTAR, Rok
2)RUGELJ, Andraz

(57) Abstract :
The invention relates to a rotor (1) for an electric machine, especially a spoke-type internal-permanent-magnet motor. The rotor (1) comprises a shaft (2) and an annular rotor body (3). The shaft (2) is arranged in the rotor body (3) at a dis-tance, so that an annular cavity (8) is formed between the shaft (2) and the rotor body (3). (Figure 1)

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064994 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENHANCED JET SPRAY DERMAL TREATMENT HANDPIECE

(51) International classification	:A61B0017000000, A61B0018000000, A61M0035000000, A01M0007000000, A61N0005060000
(31) Priority Document No	:US 63/671,285
(32) Priority Date	:15/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)Natalya SHTEIN
3)Shai BETELMAN
4)Amit BARAK
5)Hagai BARAK
6)Rona LEVIN

(57) Abstract :
A multi-technology dermal treatment unitary handpiece includes a jet spray delivery handpiece having an elongate housing terminating in one or more nozzles for directing along an axis a therapeutic spray towards the skin of a subject at a desired spray application distance therefrom; and one or more symbiotic treatment handpiece elements terminating in an operative end member having a dermal touch surface for conveying a treatment to the skin, the treatment being symbiotic with therapy provided by the therapeutic spray, wherein the operative end member and the touch surface are laterally spaced apart from the axis, and wherein the operative end member and the touch surface are axially displaced from the one or more nozzles by a distance determined to limit the proximity of the one or more nozzles to the skin of a subject to no less than the desired spray application distance. Fig.2A

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202544065465 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DISPLAY PANEL HAVING SEPARATORS AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:H10K0059122000, H10K0059121000, H10K0059120000, H10K0059131000, H10K0071000000
(31) Priority Document No	:10-2024-0092555
(32) Priority Date	:12/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JUCHAN PARK
2)YOOMIN KO
3)SUNHO KIM

(57) Abstract :
DISPLAY PANEL HAVING SEPARATORS AND ELECTRONIC DEVICE INCLUDING THE SAME A display panel includes a driving element layer including a pixel driver, a light-emitting element on the driving element layer and including a lower electrode, an intermediate layer including at least a light-emitting layer, and a upper electrode, a pixel defining film on the driving element layer, a connection electrode formed of a conductive material on the pixel defining film and electrically connected to the pixel driver and the upper electrode, a first separator on the pixel defining film adjacent to the light-emitting element, and a second separator on the pixel defining film and spaced apart from the first separator, wherein the first separator includes a first side surface adjacent to the light-emitting element and a second side surface facing the second separator, and the first connection electrode is disposed on at least a portion of the first side surface, and the conductive material exposes the second side surface. [FIG. 1]

No. of Pages : 115 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202544065540 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01M0050150000, H01M0050188000, H01M0050147000, H01M0050550000, H01J0037320000
(31) Priority Document No	:2024216312233
(32) Priority Date	:10/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Xiamen Hithium Energy Storage Technology Co., Ltd.
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(72)**Name of Inventor :**
1)Yinghao Gao
2)Hepan Xiao
3)Yunfeng Fu
4)Jiben Tan

(57) Abstract :
ABSTRACT END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure discloses an end cover assembly, an energy storage device, and an electricity-consumption apparatus. The end cover assembly includes an end plate, a pole post, and a connector. The end plate includes a first surface and a second surface oppositely disposed along a thickness direction of the end plate, and further includes a first pole hole extending through the end plate. The pole post includes a first post segment and a second post segment, wherein an outer circumferential surface of the first post segment is connected to an outer circumferential surface of the second post segment via an annular step surface. The first post segment is inserted into the first pole hole. The connector is located at a side of the annular step surface of the pole post and includes a second pole hole that is coaxial with the first pole hole. The second post segment is inserted into the second pole hole and connected to the connector. A side of the connector facing the annular step surface is provided with a first groove, and the first groove is in communication with the second pole hole. The first groove and the annular step surface have respective orthographic projections on the plane where the first surface lies, and these projections have an overlapping region. A portion of the first projection of the first groove extends beyond an outer contour line of the second projection of the annular step surface.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202544065794 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FILTER ASSEMBLY FOR WATER DISPENSER

(51) International classification :C02F0001000000, B01D0035300000, A47J0031600000, A47J0031440000, F25D0023120000
(31) Priority Document No :63/669,582
(32) Priority Date :10/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Carren Min Hua Chang

(57) Abstract :
A filter cartridge for a water dispenser includes a connection portion having a base connected to a filter portion for filtering water to be supplied to the water dispenser, a fluid connection extending upward from the base, and one or more locking wings connected to the base and extending outward on opposite sides of the base. The fluid connection is configured to be in fluid communication with the filter portion and configured to permit passage of the water into and/or out of the filter portion. Each locking wing has a lip extending outwardly such that a space is defined between an underside of the lip and an upper side of the base, and each locking wing is configured to engage a flange on a filter head and to receive the flange in the space to lock the filter cartridge in connection with the filter head. Fig. 12

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202544065858 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INJECTION MOLDING MACHINE

(51) International classification	:B29C0045760000, B29C0045500000, B33Y0030000000, B29C0045140000, B29C0045000000
(31) Priority Document No	:2024-111190
(32) Priority Date	:10/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TOYO INNOVEX CO., LTD.
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(72)**Name of Inventor :**
1)Ryuto KASAHARA

(57) Abstract :
INJECTION MOLDING MACHINE. An injection molding machine performs a plasticization process causing a screw to move backward during rotation to plasticize a granular resin supplied to a heating cylinder through a hopper in accordance with a plasticization condition, a purging process causing the screw to move forward in the heating cylinder separated from a mold to discharge a molten resin plasticized by the plasticization process, a correction process causing a learned model having learned in advance to correct the plasticization condition so as to bring a waveform data piece close to an ideal state, the waveform data piece indicating a change in a physical quantity obtained during a course of discharging the molten resin by the purging process, and an injection process causing the screw to move forward in the heating cylinder in contact with the mold that is clamped to inject the molten resin plasticized by the plasticization process into a cavity.

No. of Pages : 35 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202544066358 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A USER EQUIPMENT AND NETWORK NODE

(51) International classification	:H04B0007060000, H04W0072510000, H04B0017120000, H04B0007041300, H04W0072232000
(31) Priority Document No	:2410179.2
(32) Priority Date	:12/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Timo KOSKELA
3)Sami-Jukka HAKOLA
4)Simon SVENDSEN
5)Samantha CAPORAL DEL BARRIO

(57) Abstract :
A USER EQUIPMENT AND NETWORK NODE A user equipment, UE, comprising means for determining a multi-antenna port calibration capability of the UE, wherein the multi-antenna port calibration capability depends on a capability of the UE to perform relative phase and/or amplitude calibration between multiple antenna ports of the UE. FIG 3

No. of Pages : 76 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/09/2025
(21) Application No.202547084492 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR EVALUATING ORIGINALITY OF A WRITTEN COMPOSITION AND A SYSTEM THEREOF

(51) International classification	:G06F 40/10, G06F 11/34, G06F 18/24, G06Q 50/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/SG2024/050441 :05/07/2024
(87) International Publication No	:WO 2026/010559
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DAEDALEAN EDUCATION PTE LTD
Address of Applicant :43 Sian Tuan Avenue, Hong Kong Park Singapore 588317 Singapore
(72)**Name of Inventor :**
1)HO, Jia Xuan
2)KONG, Min Wee

(57) Abstract :
A method for evaluating originality of a written composition including a plurality of text strings is provided. Method includes receiving the plurality of text strings, such that each of the plurality of text strings includes one or more words, spacings between the words and/or a punctuation, determining a typing duration of each of the plurality of text strings, receiving at least one edit instruction to edit at least one of the plurality of text strings, and determining the originality of the plurality of text strings based on the typing duration and the number of edit instructions. A system of the method is provided.

No. of Pages : 20 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202547114441 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SPRAY-DRIED COMPOSITIONS COMPRISING ADRENERGIC RECEPTOR MODULATORS

(51) International classification	:A61K 9/00, A61K 9/16, A61K 31/137, A61P 37/08
(31) Priority Document No	:2308121.9
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051426 :31/05/2024
(87) International Publication No	:WO 2024/246554
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)RÖNN, Robert

(57) Abstract :
According to the invention, there is provided a pharmaceutically-acceptable composition in the form of a solid, amorphous, mono-particulate powder comprising a mixture of: (a) a pharmacologically-effective dosage amount of an adrenergic receptor modulator, or a pharmaceutically-acceptable salt thereof; and (b) a pharmaceutically-acceptable carrier material, which carrier material comprises a maltodextrin, which solid compositions, when dissolved in aqueous media, exhibit a pH of between about 4.5 and about 8.0. Said compositions are suitable for, for example, transmucosal drug delivery, including nasal delivery, by which said compositions may be loaded into a single-use nasal applicator. Compositions are preferably made by way of spray drying and may further include a disaccharide, such as lactose or trehalose which, along with the active ingredient and the maltodextrin, may be spray-dried together in combination. Compositions may further comprise one or more alkyl saccharides. Preferred alkyl saccharides include sucrose esters, such as sucrose monolaurate. Preferred adrenergic receptor modulators include epinephrine (adrenaline). The compositions are thus particularly useful in the treatment of allergic reactions, including anaphylaxis.

No. of Pages : 73 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025
(21) Application No.202547124052 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RESTYLING IMAGES USING A DIFFUSION MODEL WITH TEXT CONDITIONING AND A DEPTH MAP

(51) International classification	:G06T 5/60, G06T 5/77
(31) Priority Document No	:63/667027
(32) Priority Date	:02/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2025/036295 :02/07/2025
(87) International Publication No	:WO 2026/011074
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)ACHA, Alex Rav
4)ZHU, Judy
5)NG, Clement
6)KNAAN, Yael Pritch
7)FRUCHTER, Shlomo
8)FELDMAN, Bryan
9)CHU, Qinghao
10)COHEN, Matan

(57) Abstract :
A media application receives an initial image, user input that selects one or more objects in the initial image, and a textual request to generate an output image that modifies the one or more selected objects in the initial image. The media application generates a user-selected mask that includes object pixels corresponding to the one or more selected objects. A diffusion model receives the textual request to generate the output image, a depth map, and the user-selected mask, where the diffusion model is trained to generate output pixels that are not associated with a human subject. The diffusion model outputs the output image that satisfies the textual request.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000012 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : THIN WALL CANNULA

(51) International classification :A61M 5/32
(31) Priority Document No :23183866.5
(32) Priority Date :06/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/US2024/035995
Filing Date :28/06/2024
(87) International Publication No :WO 2025/010191
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEANG, Sandra
2)DUINAT, Brigitte
3)FREMON, Benoit
4)PRAIS, Alfred, W.

(57) Abstract :
A medical injection cannula configured for use with a syringe includes a sidewall defining a lumen and having a proximal end and a distal end, and a beveled tip defining an opening to the lumen. A length-to-diameter ratio of the cannula is defined by a ratio, wherein Lhydrodynamic theoretical needle is a theoretical hydrodynamic length of the cannula, and Dneedle_inner is an inner diameter of the sidewall of the cannula. The length-to-diameter ratio is between 7.00x1011 and 9.40x1012 m-3.

No. of Pages : 15 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000082 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EMERGENCY POWER DEVICE, ELEVATOR SYSTEM, METHOD FOR THE EMERGENCY OPERATION OF AN ELEVATOR SYSTEM

(51) International classification	:B66B 5/02, H01M 10/04
(31) Priority Document No	:23183876.4
(32) Priority Date	:06/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068738 :03/07/2024
(87) International Publication No	:WO 2025/008405
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SCHMITT, Dominik
2)PIFFERINI, Mirko
3)CERINI, Marzio

(57) Abstract :
The invention relates to an emergency power device (3) for an elevator system (1), comprising – an energy store (5), in particular a battery, in particular a 48V battery, - an energy store holder (7), wherein the energy store holder (7) and the energy store (5) are frictionally and/or interlockingly connected in a mounted state, - wherein the emergency power device (3) can be carried, in particular carried by a person.

No. of Pages : 17 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000083 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEBONDABLE ADHESIVE TAPE

(51) International classification	:C09J 5/00, C08K 5/3445, C08K 5/36, C09J 7/10, C09J 7/30
(31) Priority Document No	:23177451.4
(32) Priority Date	:06/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/062195 :03/05/2024
(87) International Publication No	:WO 2024/251443
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KUNDT, Matthias
2)STAPF, Stefanie
3)RAMM, Christian

(57) Abstract :
The present inventions is directed to a curable and electrochemically debondable adhesive tape comprising an adhesive composition comprising: a) at least one epoxide compound; b) a curing agent consisting of one or more compounds which have at least one epoxide reactive group and which do not possess a disulfide functional group; c) a healing agent consisting of one or more compounds which contain at least one disulfide functional group and optionally at least one epoxide reactive group selected from: hydroxyl; thiol; amine; or carboxyl; d) a toughener; and, d) an electrolyte, wherein the composition is characterized by a molar ratio of epoxide-reactive groups to epoxide groups of from 0.6:1 to 1.3: 1.

No. of Pages : 44 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000084 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DRILL

(51) International classification :B23B 51/00
(31) Priority Document No :PCT/JP2023/025141
(32) Priority Date :06/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/021696
Filing Date :14/06/2024
(87) International Publication No :WO 2025/009363
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MATSUBARA, Kouki

(57) Abstract :
The present invention is such that, when viewed along the central axis thereof, the start point phase of a first discharge groove is located in a range of +10° to +90° with respect to a center cutting edge, the end point phase of the first discharge groove is located in a range of -40° to 0° with respect to the center cutting edge, the start point phase of a second discharge groove is located in a range of +10° to +90° with respect to an outer peripheral blade, and the end point phase of the second discharge groove is located in a range of -40° to 0° with respect to the outer peripheral blade. The first discharge groove has a first front groove section and a first rear groove section connected to the first front groove section. The second discharge groove has a second front groove section and a second rear groove section connected to the second front groove section. The torsion angle of the first front groove section monotonically decreases when approaching the first rear groove section. The torsion angle of the second front groove section monotonically decreases when approaching the second rear groove section. The torsion angle of each of the first rear groove section and the second rear groove section is 0°.

No. of Pages : 36 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000085 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMBUSTING BIOGAS AND CAPTURING CARBON DIOXIDE

(51) International classification	:B01D 53/62, C01B 32/50, F23J 15/00, B01D 53/81, C08K 3/26
(31) Priority Document No	:63/471353
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/065560 :06/06/2024
(87) International Publication No	:WO 2024/251860
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TEMKE, Marcus
2)HOLMES, Geoff

(57) Abstract :
A method of capturing carbon dioxide (CO2) from a biogas stream includes: flowing the biogas stream to a reactor, the biogas stream including biogenic methane and biogenic CO2; combusting the biogenic methane of the biogas stream in the reactor and generating a combustion CO2; flowing an exhaust gas stream from the reactor, the exhaust gas stream including the combustion CO2 and the biogenic CO2; and processing the biogenic CO2 and the combustion CO2 of the exhaust gas stream to form a product CO2 stream.

No. of Pages : 59 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000088 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR SINUSOIDAL IDENTIFICATION FOR PACKET LOSS CONCEALMENT

(51) International classification :G10L 19/005
(31) Priority Document No :63/471888
(32) Priority Date :08/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/065146
Filing Date :03/06/2024
(87) International Publication No :WO 2024/251636
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SVEDBERG, Jonas
2)SEHLSTEDT, Martin

(57) Abstract :
A method is provided to determine whether or not to mute valley bins in a frequency domain, FD, evolution step of a packet loss concealment in a phase error concealment unit in a decoder (200, 1912, 2000). The method includes obtaining (1305) an initial number of peaks, n_plocs, and peak locations, plocs, of the audio signal; if the number of peaks indicated by n_plocs is 1 or 2, performing (1307), using the plocs, a non-pure sinusoidal analysis to determine whether or not the audio signal is a pure sinusoid; responsive to determining that the audio signal is not a pure sinusoid, not muting (1309) the valley bins in the FD evolution step; and responsive to determining that the audio signal is a pure sinusoid, muting (1311) the valley bins in the FD evolution step.

No. of Pages : 45 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000089 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HAFNIUM PRECURSORS AND RELATED METHODS

(51) International classification :C23C 16/455, C23C 16/08, C23C 16/52
(31) Priority Document No :63/471472
(32) Priority Date :06/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/031749
Filing Date :30/05/2024
(87) International Publication No :WO 2024/253946
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)WATSON, Michael
3)BATTLE, Scott, L.
4)CALHOUN, Matthew, W.
5)GARRETT, Benjamin, R.
6)GOGGANS, Wesley, W.

(57) Abstract :
A precursor vessel comprises a hafnium halide precursor. The hafnium halide precursor comprises less than 1 ppm of at least one impurity. The at least one impurity comprises at least one of a titanium contaminant, a chromium contaminant, an aluminum contaminant, an iron contaminant, or any combination thereof. Related systems and related methods are also provided, including, for example and without limitation, systems for delivery of vapor precursors, methods for purifying a precursor, and the like.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000090 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR DETECTING PYRAZINAMIDE RESISTANCE MUTATIONS IN MYCOBACTERIUM TUBERCULOSIS

(51) International classification :C12Q 1/686, C12Q 1/04, C12Q 1/6844
(31) Priority Document No :63/506227
(32) Priority Date :05/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032255
Filing Date :03/06/2024
(87) International Publication No :WO 2024/254002
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)CHAKRAVORTY, Soumitesh

(57) Abstract :
This disclosure provides an improved assay capable of rapidly detecting pyrazinamide resistance mutations in Mycobacterium tuberculosis.

No. of Pages : 32 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000091 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DSRNA MOLECULE FOR INHIBITING LP(A) GENE EXPRESSION AND USE THEREOF

(51) International classification :C12N 15/113, A61K 31/713, A61K 48/00, A61P 3/06
(31) Priority Document No :202310810311.3
(32) Priority Date :04/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103238
Filing Date :03/07/2024
(87) International Publication No :WO 2025/007872
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)WANG, Lingyu
3)SU, Xiaoye
4)REN, Jiafeng
5)SHAO, Yu
6)ZHONG, Qiang

(57) Abstract :
Disclosed are a modified dsRNA molecule and a use thereof. Specifically, provided is a dsRNA molecule for inhibiting LP(a) gene expression, comprising a sense strand and an antisense strand complementary to form a double-stranded region, wherein the sense strand and/or the antisense strand comprises 15-25 nucleotides or consists of 15-25 nucleotides. The dsRNA molecule can be used for treating and/or preventing LP(a) gene-mediated diseases.

No. of Pages : 54 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000093 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PHOTOVOLTAIC DEVICES COMPRISING ADHERING LAYERS

(51) International classification :H01G 9/20
(31) Priority Document No :23183717.0
(32) Priority Date :05/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/IB2024/055931
Filing Date :18/06/2024
(87) International Publication No :WO 2025/008700
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)LINDSTRÖM, Henrik
2)FILI, Giovanni

(57) Abstract :
The present invention relates to a photovoltaic device comprising a porous conductive layer 4 comprising titanium particles 5 made of titanium or an alloy thereof, a conductor device in electrical contact with the porous conductive layer, and an adhering layer 12 arranged between the porous conductive layer 4 and the conductor device 10. The adhering layer 12 comprises an adhesive 14 and first conducting particles 16 distributed in the adhesive. At least a portion of the porous conductive layer 4 comprises second conducting particles 18 distributed among the titanium particles 5. The second conducting particles 18 are made of a conducting material that substantially resists formation of an electrically insulating oxide layer on its surface upon oxidation. The titanium particles 5 and the second conducting particles 18 are sintered together so that conducting junctions 20 are formed between the titanium particles 5 and the second conducting particles 18, and the first conducting particles 16 in the adhering layer 12 is in electrical contact with the second conducting particles 18.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000094 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : HEAVY-LOAD ELEVATOR SYSTEM COMPRISING A PLURALITY OF DRIVE MACHINES

(51) International classification :B66B 7/10
(31) Priority Document No :23183226.2
(32) Priority Date :04/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068471
Filing Date :01/07/2024
(87) International Publication No :WO 2025/008297
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CAPLAZI, Marco
2)ROBEK, Mihael

(57) Abstract :
The invention relates to an elevator system (1) in particular in the form of a heavy-load elevator system for loads of more than 20 t. The elevator system comprises - a travelling component (3), such as, for example, an elevator car (5), which is able to move along a travel path (7); - a first drive machine (9) and a second drive machine (11); - a controller (13) for controlling an operation of both the first drive machine and the second drive machine; - a plurality of suspension means (15); and - a special fastening component (23). A first subgroup (17) of the suspension means extends between the travelling component and the first drive machine, while a second subgroup of the suspension means extends between the travelling component and the second drive machine. Ends (21) of both the first and the second subgroup of the suspension means are fastened here to the common fastening component. The fastening component is fixed to a part (25) of a building accommodating the elevator system or to the traveling component so as to be loadable in tension in a first direction (31) of the travel path and is able to move transversely to the travel path along a compensation path (35) in a second direction (33). This allows insufficient synchronization between the two drive machines to be compensated for or to be counteracted.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000095 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR ENVIRONMENTAL MANAGEMENT OF CARBON DIOXIDE IN WATER SYSTEMS

(51) International classification	:B01D 53/62, C02F 1/66, C02F 1/68
(31) Priority Document No	:63/506757
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032859 :06/06/2024
(87) International Publication No	:WO 2024/254341
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)WIGDER, David
3)DUKLES, Lindsey
4)GLOVER, Jason
5)PFEIFFER, Matthew
6)SMITH, Benjamin, P.

(57) Abstract :
An example system for processing liquid to change an amount of carbon dioxide in the liquid includes a container including an inlet to receive liquid and an outlet to release the liquid and the container for holding the liquid, one or more sensors coupled to the container to measure carbon content in the liquid that is held in the container, and a control system including a processor for executing instructions to: receive outputs of the one or more sensors, and based on the outputs of the one or more sensors, control dosing of material into the container that reacts with carbon dioxide to change the amount of carbon dioxide in the liquid such that an amount of the material introduced into the container changes over time responsive to changes in the carbon content being measured in the liquid.

No. of Pages : 44 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202647000096 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MANAGING LATENT REPLAYS AT UE SIDE DURING STATEFUL MODEL UPDATE AT A GNB AND/OR UE

(51) International classification	:G06N 3/045, G06N 3/08, G06N 3/084, G06N 3/096, G06N 20/00
(31) Priority Document No	:2308551.7
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/058412 :28/03/2024
(87) International Publication No	:WO 2024/251408
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RANASINGHE MUDIYANSELAGE, Vismika Maduka
3)BUTT, Muhammad Majid
4)SYED MUHAMMAD, Fahad
5)FEKI, Afef
6)HASSAN, Sakira

(57) Abstract :
Example embodiments may relate to systems, methods and/or computer programs for managing latent replays for use in continual learning in a networked system. According to a first aspect of this specification, there is described apparatus, comprising means for: executing a first model part of a machine-learning model to generate an intermediate model output, wherein the machine-learning model is a two-sided machine-learning model comprising the first model part for execution by the apparatus and a second model part for execution at a further apparatus; causing transmission of the intermediate model output to the further apparatus; updating the first model part of a machine-learning model; generating, in response to one or more trigger conditions from a set of trigger conditions, one or more latent replay samples, the one or more latent replay samples each comprising an intermediate model output generated by the updated first model part of the machine- learning model from a respective refence input; and transmitting, to the further apparatus, one or more of the latent replay samples.

No. of Pages : 28 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000261 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : NOVEL PD-L2 MUTANTS

(51) International classification	:C07K 14/705, A61K 47/68, C07K 14/47, C07K 16/28, A61K 48/00
(31) Priority Document No	:63/471298
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032759 :06/06/2024
(87) International Publication No	:WO 2024/254273
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MKRTICHYAN, Mikayel
3)CAMACHO-HORVITZ, Isabela

(57) Abstract :
Isolated polypeptides are described, which are mutants of programmed cell death 1 ligand 2 ("PD-L2") and can either activate or suppress immune cells through activating or suppressing programmed cell death protein 1 ("PD-1"). Further described are pharmaceutical compositions including the polypeptides and methods of using the polypeptides.

No. of Pages : 36 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000262 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LIVER SUPPORT SYSTEMS AND METHODS OF USE

(51) International classification :A61M 1/36, C12N 5/078
(31) Priority Document No :63/507225
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033069
Filing Date :07/06/2024
(87) International Publication No :WO 2024/254494
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)SUBRAMANIAN, Gangadharan
3)YONEYAMA, Yosuke
4)KUMAGAI-SUZUKI, Maki
5)MYERS, Robert P.
6)RAO, Ravichandran

(57) Abstract :
The present disclosure relates to liver support systems comprising (a) an apheresis column; and (b) a detoxification column comprising a plurality of liver tissues, wherein the liver support system is configured to allow a fluid to flow from the apheresis column to the detoxification column. The detoxification column can provide in detoxification, secretory and regenerative function. Detoxification can include promoting the central urea cycle which is severely compromised and CYP function which is critical for detoxification of xenobiotics, cellular metabolism and homeostasis. The apheresis column can function to adsorb granulocytes from the fluid and to protect the plurality of liver tissues from inflammatory damage. The present disclosure relates to methods of using the liver support systems and engineered cells for use in the liver support systems.

No. of Pages : 30 No. of Claims : 57

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202647000263 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A TURRET WINDER, AND METHOD

(51) International classification :B65H 19/22
(31) Priority Document No :102023000013824
(32) Priority Date :03/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/EP2024/068163
Filing Date :27/06/2024
(87) International Publication No :WO 2025/008271
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)ACCIARI, Giuseppe

(57) Abstract :
The winder comprises a turret winder rotatable around a horizontal axis, on which two rotation members are supported to engage and rotate winding spindles on which reels of web material are formed. The winder further comprises, for each rotation member, a respective support roller that is maintained in contact with the reel or reels being wound on the respective rotation member (25, 27), so as to transfer at least part of the weight of the reel and to reduce the vibrations of the winding spindle.

No. of Pages : 23 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000264 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AN ARRANGEMENT FOR PROVIDING A FLOW OF FOOD PRODUCT COMPRISING A LIQUID WITH PARTICLES, A FILLING MACHINE AND A METHOD

(51) International classification	:B01F 27/1145, B01F 27/9212, B01F 35/10, B01F 35/30, B67C 3/22
(31) Priority Document No	:23178006.5
(32) Priority Date	:07/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064700 :29/05/2024
(87) International Publication No	:WO 2024/251575
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)OLSSON, Mikael
3)ANDERSEN, Lasse
4)MAGNUSSON, Jimmy
5)SLATTERYD, Stefan
6)WIESE, Thomas

(57) Abstract :
An arrangement (100) for providing a flow of agitated food product comprising a liquid with particles is presented. The arrangement (100) comprises: a product tank (124) configured to buffer the food product, wherein a bottom portion (108c) of the product tank (124) has a conical shape; an agitator (110) arranged inside the product tank (124), said agitator (110) comprising a shaft (118) extending along the main axis (A), and an agitator device (126), wherein the agitator device (126) comprises an outer and an inner helix member (130, 132), wherein a respective radius (R1, R2) of the outer and inner helix member (130, 132) gradually increases from a bottom end (130b, 132b) to a top end (130a, 130b) of the outer and inner helix member (130, 132), wherein the respective bottom end (130b, 132b) of the outer and inner helix member (130, 132) is connected to a lower end of the shaft (118) via a respective first and second connecting member (134a, 134b), wherein the outer helix member (130) is connected to the first connecting member (134a) at a first radial distance (D1) from the shaft (118), and the inner helix member (132) is connected to the second connecting member (134b) at a second radial distance (D2) from the shaft (118), wherein the second radial distance (D2) is shorter than the first radial distance (D1).

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000265 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CULTURE MEDIUM COMPOSITION AND CULTURE METHOD

(51) International classification	:C12N 1/00, C12N 5/071, C12N 5/073, C12N 5/0735
(31) Priority Document No	:2023-095757
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020864 :07/06/2024
(87) International Publication No	:WO 2024/253186
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KONISHI Takafumi
3)TAKEKITA Kazuhiro

(57) Abstract :
The present invention provides an improved culture medium composition that can be used for culturing mammalian pluripotent stem cells, and preferably can be used for establishing and maintaining mammalian pluripotent stem cells useful for the production of cultured meats such as beef and pork, and a culture method using the same. A culture method according to the present invention includes a culture medium composition for a mammalian pluripotent stem cell culture that is a serum-free culture medium containing (1) a CDK8/19 inhibitor, (2) a ROCK inhibitor, (3) an SMAD activator, and (4) a STAT3 activator and includes a step for culturing mammalian pluripotent stem cells in the culture medium composition.

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000271 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INHIBITORS OF FATTY ACID BINDING PROTEINS (FABPS), METHODS OF USE AND METHODS OF MAKING

(51) International classification	:A61K 31/13, A61K 31/095, C07D 333/02, C07D 333/26, C07D 409/02
(31) Priority Document No	:63/471207
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032570 :05/06/2024
(87) International Publication No	:WO 2024/254161
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Disclosed herein are FABP inhibitor compounds and their use in pharmaceutical compositions for treating diseases including cancers that highly express any of these FABPs, in particular triple-negative breast cancer (TNBC) and other inflammation-induced diseases including cardiovascular disease, obesity or an obesity-related disorders, diabetes, dyslipidemia, impaired glucose tolerance or impaired fasting glucose, vitiligo, psoriasis, autoimmune disorders, pain and dementia. Also disclosed herein are methods for preparing the disclosed compounds.

No. of Pages : 134 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000272 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PURIFYING AN IMMUNOGLOBULIN G DEGRADING ENZYME (IDES) FROM STREPTOCOCCUS PYOGENES

(51) International classification	:C12N 9/52, C07K 1/22, C12N 15/70, G01N 30/02, C07K 14/315
(31) Priority Document No	:23306196.9
(32) Priority Date	:12/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069681 :11/07/2024
(87) International Publication No	:WO 2025/012384
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)STEPHANT, Gaël
3)DOUAR, Anne

(57) Abstract :
The present disclosure relates to a method for purifying an immunoglobulin degrading enzyme (IdeS) from Streptococcus pyogenes, preferably for removing IdeS charge variants and IdeS obtainable from said method.

No. of Pages : 34 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000273 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : LOUDSPEAKERS AND METHODS OF USE THEREOF

(51) International classification	:H04R 11/02, H04R 11/14, H04R 1/28
(31) Priority Document No	:63/505759
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032250 :03/06/2024
(87) International Publication No	:WO 2024/249999
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PINKERTON, Joseph F.

(57) Abstract :
Electroacoustic drivers that can be utilized in loudspeaker systems that utilize drivers having a magnetic negative spring (MNS). The magnets of the MNS can be arranged such that a rotatable magnetic core is rotatable in the plane that is perpendicular to the axis of movement of the armature of the MNS, such that magnitude of the first magnetic negative spring force and magnitude of the second magnetic negative spring force of the MNS are varied based upon the position of rotation of the rotatable magnetic core. The loudspeaker can include an enclosure, a sound panel mechanically connected to the enclosure, and a magnetic negative spring having a first permanent magnet connected to an armature and a second permanent magnet that can rotate with respect to the first permanent magnet in response to a feedback signal.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000274 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VEHICLE

(51) International classification :B62K 5/10, B62K 25/16, B62K 5/05
(31) Priority Document No :2023-094652
(32) Priority Date :08/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/019979
Filing Date :31/05/2024
(87) International Publication No :WO 2024/253029
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)TODA Kengo
4)MATSUZAWA Takaaki
5)YAMATO Hideaki
6)KODACHI Takashi
7)FURUTA Takayuki

(57) Abstract :
[Problem] To provide a vehicle with which it is possible to improve operability when traveling at high speed and to make the vehicle less liable to tip over when traveling at low speed. [Solution] A three-wheeled bike 1 comprises a saddle 2, wheels 3, a handlebar 4, a frame 5, and a differential leaning mechanism 6. The three-wheeled bike 1 comprises: a control device 8 for controlling the three-wheeled bike 1; and a differential leaning mechanism adjusting device 7 for adjusting a damping force of the differential leaning mechanism 6. The control device 8 comprises: a traveling speed detecting unit 81 for detecting the traveling speed of the three-wheeled bike 1; and a differential leaning mechanism control unit 82 for causing the differential leaning mechanism adjusting device 7 to adjust the damping force of the differential leaning mechanism 6 so as to reduce the damping force when the traveling speed detected by the traveling speed detecting unit 81 is high, and causing the differential leaning mechanism adjusting device 7 to adjust the damping force of the differential leaning mechanism 6 so as to increase the damping force when the traveling speed detected by the traveling speed detecting unit 81 is low.

No. of Pages : 27 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000281 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-CD200R1 ANTIBODY AND USE THEREOF

(51) International classification :C07K 16/28, A61K 39/00
(31) Priority Document No :10-2023-0071439
(32) Priority Date :02/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007469
Filing Date :31/05/2024
(87) International Publication No :WO 2024/248532
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)KIM, Jongbin
4)LEE, Sunghyun
5)CHO, Minjung
6)KANG, Sunghyun
7)YOO, Minyoung

(57) Abstract :
The present invention relates to an anti-CD200R1 antibody or an antigen-binding fragment thereof; a nucleic acid encoding same; an expression vector comprising the nucleic acid; a host cell having the nucleic acid or the expression vector introduced thereinto; a method for preparing the antibody or an antigen-binding fragment thereof; a bi- or multi-specific antibody comprising the antibody or an antigen-binding fragment thereof; a chimeric antigen receptor (CAR) comprising the antibody or an antigen-binding fragment thereof; an immune cell expressing the antibody or an antigen-binding fragment thereof or a chimeric antigen receptor comprising same; an immunosuppressive composition comprising the antibody or an antigen-binding fragment thereof, and a medicinal use.

No. of Pages : 119 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/01/2026

(21) Application No.202647000282 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND APPARATUSES FOR WAVELENGTH LOCKING FOR OPTICAL WAVELENGTH DIVISION MULTIPLEXED MICRO-RING MODULATORS

(51) International classification	:G02F 1/01, G02F 1/015
(31) Priority Document No	:18/205748
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032214 :03/06/2024
(87) International Publication No	:WO 2024/253993
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAJ, Mayank
3)XIE, Chuan
4)KUMAR, Sandeep
5)WANG, Zhaowen
6)PATTANAGIRI GIRIYAPPA, Sukruth
7)UPADHYAYA, Parag
8)FRANS, Yohan

(57) Abstract :
Some examples described herein provide for controlling output modulation amplitude for optoelectronic devices. In an example, a method includes transmitting a data pattern to an optical modulator device. The method also includes identifying, for each heater control value of a plurality of heater control values for a heater thermally coupled with the optical modulator device, an optical modulation amplitude corresponding to the heater control value based on a corresponding photodiode current value identified while transmitting the data pattern. The method also includes determining a maximum optical modulation amplitude for the optical modulator device based on a plurality of optical modulation amplitudes corresponding to the plurality of heater control values according to the identifying. The method also includes controlling the heater based at least in part on the determined maximum optical modulation amplitude that has been modified according to scaling maximum photodiode current values.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000349 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REUSABLE AUTO-INJECTION DEVICE WITH PIVOTING SPRING LOAD

(51) International classification :A61M 5/20, A61M 5/32
(31) Priority Document No :202310860887.0
(32) Priority Date :13/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/US2024/037284
Filing Date :10/07/2024
(87) International Publication No :WO 2025/014985
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HU, Olivia

(57) Abstract :
A reusable auto-injector is provided including a syringe housing configured to receive a pre-filled syringe and an injector body connected to the syringe housing and pivotable between a closed position and an open position. The injector body includes a slider housing and a slider assembly positioned within the slider housing and movable axially relative thereto between first and second positions. The slider assembly includes a guide pin with a spring positioned thereon that is actuatable between an extended state and a compressed state. The spring is in the extended state with the slider assembly in the first position and is in the compressed state with the slider assembly in the second position. A pair of connecting rods pivotably connect the syringe housing to the injector body and interact with the slider assembly to actuate the spring to the compressed state upon pivoting of the injector body to the open position.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000371 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FACILITATING UE-CENTRIC PROCEDURES

(51) International classification	:H04B 7/06, H04B 7/08, H04L 5/00, H04W 72/23
(31) Priority Document No	:63/471068
(32) Priority Date	:05/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055089 :24/05/2024
(87) International Publication No	:WO 2024/252221
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HAKOLA, Sami-Jukka
3)LADDU, Keeth Saliya Jayasinghe

(57) Abstract :
In accordance with an example embodiment of the present invention, an apparatus comprising: at least one processor; and at least one memory including computer program code, wherein the at least one memory and the computer program code are configured to, with the at least one processor, cause the apparatus at least to: receive, from a network device, information related to at least one condition, wherein the at least one condition is based at least partially on at least one of one or more best beams, one or more transmission configuration indication states, or one or more reference signals for the apparatus; determine, based on the information, that the at least one condition is fulfilled; and transmit, to the network device, information in response to determination that the at least one condition is fulfilled.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202647000475 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REGULATOR FOR PROVIDING AN ADDITIVE TO A BEVERAGE AND DRINKING CONTAINER

(51) International classification	:C02F 1/00, A47J 31/00, A47J 31/60, B01F 21/00, B01F 33/501
(31) Priority Document No	:2035003
(32) Priority Date	:05/06/2023
(33) Name of priority country	:Netherlands
(86) International Application No Filing Date	:PCT/NL2024/050292 :05/06/2024
(87) International Publication No	:WO 2024/253525
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WADMAN, Alexis Adrian Felipe

(57) Abstract :
A regulator is provided for providing at least one additive to a beverage. The regulator comprises a regulator inlet for receiving the beverage, a regulator outlet for providing the beverage with the additive and an additive chamber having a chamber inlet and a chamber outlet, the additive chamber being arranged to receive the additive. In the regulator, a first flow path is provided through the regulator, from the regulator inlet to the regulator outlet, which flow path is arranged to enable a flow of a liquid and the flow path ranging from the regulator inlet to the chamber inlet and from the chamber outlet to the regulator outlet. By enabling a flow of the beverage along the additive that may be provided in the additive chamber, additive is added to the beverage. The adding may take place by means of a solid piece of additive being soluble in the beverage

No. of Pages : 25 No. of Claims : 49

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202647000755 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUSES, SYSTEMS, AND METHODS FOR TRANSMITTING THERAPEUTIC GAS

(51) International classification :A61M 16/00
(31) Priority Document No :202310660438.1
(32) Priority Date :06/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/097474
Filing Date :05/06/2024
(87) International Publication No :WO 2024/251144
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)LI, Yuan
5)WANG, Fei

(57) Abstract :
This disclosure describes a therapeutic gas delivery device. The therapeutic gas delivery device may include a therapeutic gas source configured to generate therapeutic gas, and a gas storage section connected downstream of the therapeutic gas source. The gas storage section being configured to store at least part of the therapeutic gas from the therapeutic gas source. Furthermore, the device may include a gas output section connected downstream of the gas storage section, the gas output section being configured to output the therapeutic gas on demand. In addition, the device may include a replenishment section connected to the gas storage section, the replenishment section configured to supplement gas to the gas storage section. Moreover, the device may include a pressure control unit connected to the gas storage section, configured to stabilize a pressure inside the gas storage section. Also, the device may include a flow control unit coupled to the gas output section, configured to control a quantity of the therapeutic gas delivered through the gas output section.

No. of Pages : 35 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000780 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR POLYMERIZATION BY MEANS OF RING-OPENING OR POLYCONDENSATION

(51) International classification :C08G 77/08
(31) Priority Document No :FR2307270
(32) Priority Date :07/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/000071
Filing Date :04/07/2024
(87) International Publication No :WO 2025/012532
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PARISOT, Hervé
4)KATO, Tsuyoshi
5)SHI, Limiao
6)BACEIREDO, Antoine

(57) Abstract :
The invention relates to a method for producing linear organopolysiloxanes OL by means of a polymerization reaction from organopolysiloxanes O (cyclic and/or linear), and using a catalytic system AI. More precisely, the method of the present invention can be used to obtain linear organopolysiloxanes OL having a controlled molar mass and with a very low level of residual cyclic organopolysiloxanes. The present application also relates to the linear organopolysiloxane OL obtained according to the various embodiments of the method of the present invention described.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000788 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WIRELESS SENSING SYSTEM FOR EXTREME AND HARSH ENVIRONMENTS

(51) International classification	:G01D 21/02, B01J 8/00, G01N 29/00, H04Q 9/00
(31) Priority Document No	:63/506992
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032188 :03/06/2024
(87) International Publication No	:WO 2024/253982
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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9)TREADWAY, Jacob P.

(57) Abstract :
A system including a vessel having a wall defining a volume. The vessel may contain media. The system also includes a wireless sensing system having a plurality of sensor nodes dispersed within the media and that may measure one or more parameters or conditions within the vessel and to wirelessly transmit a first data signal containing the one or more parameters/conditions, and one or more through-wall communications systems attached to the wall of the vessel and that may wirelessly communicate with the plurality of sensor nodes, to transmit a first communication signal, a first power signal, or both through the wall of the vessel, to receive the first data signal, and to transmit a second data signal through the wall of the vessel, and a control system communicatively coupled to the wireless sensing system and that may determine and profile the one or more parameters/conditions based on the second data signal.

No. of Pages : 30 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000790 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PACKAGE FORMING APPARATUS AND PACKAGING MACHINE FOR FORMING PACKAGES

(51) International classification	:B65B 9/20, B29C 65/36, B65B 51/30, B65B 65/00, B65B 59/04
(31) Priority Document No	:102023000011751
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/064979 :31/05/2024
(87) International Publication No	:WO 2024/251615
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BARBI, Massimiliano

(57) Abstract :
There is described a package forming apparatus (1) comprising a first operative unit (4) and a second operative unit (4) Each one of the first operative unit (4) and the second operative unit (5) comprises a plurality of respective operative devices (7), each one configured to manipulate in collaboration with another operative device (7) a tube (3) filled with a pourable product for forming the packages (2) and a respective conveyor device (8) configured to advance the respective plurality of operative devices (7) along an advancement path (Q). The first operative unit (4) and the second operative unit (5) are controllable in an operative configuration in which the first operative unit (4) and the second operative unit (5) are configured to manipulate the tube (3) and an idle configuration. At least one of the first operative unit (4) and the second operative unit (5) is angularly movable about a rotation axis (A) for controlling the first operative unit (4) and the second operative unit (5) between the respective operative configuration and the respective idle configuration.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000791 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TITANIUM DIOXIDE-BASED FIBROUS SOLIDS

(51) International classification :B01J 21/06, B01J 35/30
(31) Priority Document No :FR2305870
(32) Priority Date :09/06/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/064805
Filing Date :29/05/2024
(87) International Publication No :WO 2024/251591
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)EUZEN, Patrick

(57) Abstract :
The present invention relates to a solid with an SBET specific surface area greater than 100 m2/g comprising 75 to 95% by weight of titanium dioxide TiO2 and 1 to 20% by weight of a mineral compound in the form of fibers, limits included, relative to the total weight of the anhydrous solid, said fibers comprising from 70 to 100% by weight of silica and said fibers having a median diameter of between 5 nm and 50 µm and an average length of between 50 nm and 1000 µm. The invention also relates to a process for preparing said solid and to the use thereof as a support or catalyst, in particular in a process for the hydrolysis of sulfur-containing or nitrogen-containing compounds.

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/01/2026

(21) Application No.202647000814 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : AN APPARATUS FOR OPERATING A LIQUOR GUN OF A RECOVERY BOILER, A RECOVERY BOILER AND A METHOD OF OPERATING THE APPARATUS

(51) International classification	:F23C 5/06, F23D 11/02, F23G 7/04
(31) Priority Document No	:20235639
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050027 :23/01/2024
(87) International Publication No	:WO 2024/252063
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)NOKKA, Tero
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5)OSMALA, Kari

(57) Abstract :
The invention relates to an apparatus for operating a liquor gun (20) of a recovery boiler (100), wherein the apparatus comprises liquor burner rack (10) comprising -a base (11) -a frame (12) attached movably on a base (11) being provided outside a recovery boiler (100) such that the frame (12) is movable back and forth along the base (11) in a direction towards a liquor gun opening (101) at a wall (102) of the recovery boiler (100), -a holder (13) for holding a liquor gun (20) within the frame (12), and attached upwards and downwards movable at the frame (12) and rotatable in respect of a tilting axis (TX) being perpendicular to the directions of the back-and-forth movements of the frame (12) and the holder (13), -an entering element (14) being arranged to move the frame (12) back and forth along the base (11) such that at least part of the liquor gun (20) hold by the holder (13) is movable into and out from the recovery boiler (100) through the liquor gun opening (101), -a lifting element (15) arranged to lift and lower the holder (13) in respect of the frame (12), and -a tilting element (16) arranged to tilt the holder (13) in respect of the tilting axis (TX), and wherein the apparatus further comprises a hatch (103) arranged at the recovery boiler (100) liquor gun opening (101) and arranged to be closed and opened by a hatch actuator (104). In the apparatus according to the invention the hatch actuator (104) is arranged to open and close the hatch (103) automatically according to movements of the frame (12) of the liquor gun rack (10) such that when the frame (12) is moved towards the liquor gun opening (101) the hatch (102) is opened and when the frame (12) is moved away from the liquor gun opening (101) the hatch (103) is closed. The invention relates also to a recovery boiler (100) and a method of operating the apparatus.

No. of Pages : 13 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000815 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SENSOR DEVICE

(51) International classification :G01D 5/12
(31) Priority Document No :2023-096363
(32) Priority Date :12/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/015111
Filing Date :16/04/2024
(87) International Publication No :WO 2024/257472
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KONDO Hayato
3)NAGATA Takayuki
4)IWAKI Toshikazu

(57) Abstract :
This sensor device (100) acquires a measurement value of an instrument (G1) having: a magnet (G18) that rotates together with a pointer (G14) around an axis (AX) of a shaft member (G17) orthogonal to a scale-marked scale surface (G16a) of a scale plate (G16); and a transparent plate (G15) that covers the scale plate (G16), the pointer (G14), and the magnet (G18). The sensor device (100) comprises: a sensor device body (D1) that is disposed so as to overlap the axis (AX) when viewed in a direction along an axial direction (Z) of the axis (AX), has a sensor unit (21) for acquiring position information about the magnet (G18), and acquires a measurement value on the basis of the position information; and an attachment unit (A1) for attaching the sensor device body (D1) to the instrument (G1).

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000864 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VEHICLE

(51) International classification	:B62K 5/08, B62K 5/05, B62K 5/10, B62K 25/16
(31) Priority Document No	:2023-094654
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/019981 :31/05/2024
(87) International Publication No	:WO 2024/253031
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)YAMATO Hideaki
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7)FURUTA Takayuki

(57) Abstract :
[Problem] To provide a vehicle with which it is possible to form a space between a handlebar and a wheel, and to improve the degree of freedom in the design of the vehicle. [Solution] A three-wheeled bike 1 comprises: a saddle 2 on which a human body sits; at least three wheels 3, including a left and right pair of front wheels 31 and a rear wheel 32; a handlebar 4 for steering the wheels 3; and a frame 5 for supporting the wheels 3 and the handlebar 4. The three-wheeled bike 1 is provided with a hub center steering mechanism including: a left and right pair of swing arms 51 which are supported by the frame 5 and allow the front wheels 31 to swing in a vertical direction; and a steering link 53 which connects the handlebar 4 and hubs of the front wheels 31 together and steers each front wheel 31 on the basis of an operation of the handlebar 4.

No. of Pages : 26 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000865 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CONVEYANCE SYSTEM AND DEVICE TO BE CONVEYED

(51) International classification	:B61B 13/00, B60R 19/48, B65G 1/00, G05D 1/43
(31) Priority Document No	:2023-114918
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/007698 :01/03/2024
(87) International Publication No	:WO 2025/013335
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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Address of Inventor : NA

(57) Abstract :
This conveyance system includes a conveyance device and a device to be conveyed, connects the device to be conveyed to the conveyance device, and conveys the device to be conveyed to a predetermined place by driving the conveyance device. The device to be conveyed is provided with a collision detection unit for detecting collisions of the device to be conveyed with obstacles.

No. of Pages : 17 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000877 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PACKAGE FORMING APPARATUS AND PACKAGING MACHINE FOR FORMING PACKAGES

(51) International classification	:B65B 51/30, B65B 9/20, B65B 65/00, B29C 65/36
(31) Priority Document No	:102023000011748
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/064977 :31/05/2024
(87) International Publication No	:WO 2024/251614
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BARBI, Massimiliano

(57) Abstract :
There is described a package forming apparatus (1) comprising a first operative unit (4) and a second operative unit (5) spaced apart from one another and defining an advancement space (6) within which, in use, a tube (3) advances Each one of the first operative unit (4) and the second operative unit (5) comprises a plurality of respective operative devices (7), a respective conveyor device (8) configured to advance the respective plurality of operative devices (7). Each operative device (7) comprises a respective cart (12) moveably coupled to the conveyor device (8) and an operative group (13) connected to and being laterally spaced apart from the respective cart (12) such that the respective operative group (13) is adapted to move within the advancement space (6). Each conveyor device (8) comprises a control unit (14) configured to advance the respective carts (12) and a support structure (15) spaced apart from the control unit (14) and moveably supporting the respective operative groups (13). Each support structure (15) comprises a first guide (16) and a second guide (17) spaced apart from the first guide (16).

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000879 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : VEHICLE

(51) International classification	:B62K 5/10, B62K 5/05
(31) Priority Document No	:2023-094653
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/019980
Filing Date	:31/05/2024
(87) International Publication No	:WO 2024/253030
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)YAMATO Hideaki
6)KODACHI Takashi
7)FURUTA Takayuki

(57) Abstract :
[Problem] To provide a vehicle that can adjust the maximum inclination angle of leaning. [Solution] A vehicle comprises a saddle, wheels, handles, a frame 5, and a differential leaning mechanism 6A. The differential leaning mechanism 6A is provided with: a differential leaning link 62 that is rotatably attached to a shaft 631 and that is connected at both ends thereof to wheels via a swing arm 51; an annular first cam 632 that is rotatably attached to the shaft 631 and that integrally rotates with the differential leaning link 62; an annular second cam 633 that is non-rotatably attached to the shaft 631 and that fits with the first cam 632; a slider 634 that moves the position of the second cam 633 along the shaft 631; and a spring holder 635 that restricts movement of the second cam 633 in the direction away from the first cam 632. The first cam 632 and the second cam 633 are fit by fitting together corresponding protruding and recessed surfaces.

No. of Pages : 27 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000880 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR THE ELECTROCATALYSIS OF MUNICIPAL SLUDGE AND BIOSOLIDS

(51) International classification	:C02F 1/46, C02F 1/461, C02F 1/00, C02F 9/00
(31) Priority Document No	:63/506601
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033133 :07/06/2024
(87) International Publication No	:WO 2024/254547
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BOTTE, Gerardine G.

(57) Abstract :
Methods and systems for electrocatalysis of municipal sludge and biosolids. Such methods (and systems thereof) include selecting a sludge source; preparing a slurry, where the slurry comprises the sludge source and an electrolyte; adjusting a pH of the slurry, where the adjusting the pH of the slurry results in the slurry having an adjusted pH in a range between approximately (8) and (14); flowing the slurry through an electrochemical cell, where the electrochemical cell includes an anode, a cathode, and a catalyst; applying a potential between the anode and the cathode, where applying the potential includes oscillating a cell voltage between the anode and the cathode at an oscillation frequency; resultant to the applying the potential, breaking down carbon bonds in the slurry with nitrogen and phosphorus; releasing inorganic nitrogen and inorganic phosphorus; and obtaining an electrolyzed sludge, where the electrolyzed sludge includes an electrolyzed solid comprising nitrogen and phosphorus.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000881 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FUEL COMPOSITION

(51) International classification	:C10L 1/06, C10L 1/182, C10G 3/00, C10L 1/02, C10L 10/00
(31) Priority Document No	:63/506950
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/064776 :29/05/2024
(87) International Publication No	:WO 2024/251585
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BERA, Tushar Kanti
2)FANG, Jung Zhengyuan
3)WILLIAMS, Rodney Glyn

(57) Abstract :
A fuel composition comprising: (i) from 35 vol% to 95 vol% of a renewable alcohol component; and (ii) from 5 vol% to 65 vol% of a renewable naphtha 5 component, wherein the renewable naphtha component has a total iso-paraffins and n-paraffins content of at least 90 mass%, an iso-paraffins content of at least 60 mass%, an n-paraffins content of less than 30 mass%, and an iso- paraffins to n-paraffins ratio of greater than 3:1. 10 The fuel composition provides reduced CO and NOx emissions, while meeting the requirements of flexible fuel specifications, such as US California CCR § 2292.4.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000951 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MECHANISM FOR ENABLING SIDELINK RADAR SPECTRUM SHARING

(51) International classification :H04W 72/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/099088
Filing Date :08/06/2023
(87) International Publication No :WO 2024/250222
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)BUTHLER, Jakob Lindbjerg
3)VAN PHAN, Vinh

(57) Abstract :
The present disclosure relates to sidelink radar spectrum sharing. In particular, a first apparatus obtains at least one first set of sensing parameters used by at least one first sensor. The at least one first sensor is collocated with the first apparatus. The first apparatus determines, based on the at least one first set of sensing parameters and a sidelink resource configuration of the first apparatus, a spectrum sharing configuration to perform a first sidelink transmission to at least one second apparatus by the first apparatus. In this way, it may reduce a shared frequency interference and improve potential carrier aggregation. Further, a better coordination on use of the shared frequency may be achieved between systems on the shared frequency.

No. of Pages : 39 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202647000952 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENHANCEMENTS ON CSI FRAMEWORK

(51) International classification :H04L 5/00
(31) Priority Document No :63/472013
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055635
Filing Date :09/06/2024
(87) International Publication No :WO 2024/252371
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LADDU, Keeth Saliya Jayasinghe

(57) Abstract :
In accordance with example embodiments of the invention there is at least a method and apparatus to perform receiving, by a network device from a network node of a communication network, at least one channel state information report configuration associated with at least one uplink resource; determining from measurements performed based at least in part on the at least one channel state information report configuration that at least one event has occurred; and providing over the at least one uplink resource the network node with information comprising an indication that the event has occurred. Further, to perform transmitting, by a network node for a network device of a communication network, at least one channel state information report configuration associated with at least one uplink resource, wherein measurements are performed by the network device based at least in part on the at least one channel state information report configuration for determining that at least one event has occurred; and receiving over the at least one uplink resource information comprising an indication that the at least one event occurred, wherein the information is based at least partially on the channel state information report configuration.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000953 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OFFLOADING OF PROCESSING TO A NETWORK ACCORDING TO A SUBSCRIPTION

(51) International classification	:H04L 67/1012, H04L 67/1036, H04L 67/59, H04W 4/02, H04L 67/131
(31) Priority Document No	:2308930.3
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/061212 :24/04/2024
(87) International Publication No	:WO 2024/256074
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)GOSHI, Ece
4)HANNÁK, Gábor
5)FOROUGHI, Parisa
6)WU, Huanzhuo

(57) Abstract :
An apparatus includes at least one processor and at least one memory. The at least one memory stores instructions which, when executed by the at least one processor, cause the user equipment apparatus at least to perform: determining, based at least on a processing-offloading subscription for a UE and an energy efficient offloading policy, at least one candidate energy efficient host for handling processing to be offloaded by the UE; and transmitting a respective identifier of the at least one candidate energy efficient host to a network function of a network, where the network function is configured to cause offloading of the processing to the network.

No. of Pages : 31 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000954 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IP PATH REACHABILITY UPDATING

(51) International classification :H04L 45/24
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100257
Filing Date :14/06/2023
(87) International Publication No :WO 2024/254791
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)LAITILA, Matti Einari
4)TADAS, Gayathri

(57) Abstract :
Embodiments of the present disclosure relate to IP path reachability updating. In an aspect, a network device obtains Internet Protocol (IP) path status information from at least one entity of a first communication system, determines, based on the IP path status information, that a change to at least one IP path among a plurality of IP paths is required, each of the plurality of IP paths being for IP traffic forwarding within the first communication system, and based on determining that the change is required, updates IP path reachability information for the at least one IP path, the IP path reachability information indicating that one or more devices of a second communication system connected to at least one terminal device of the first communication system is reachable via the at least one IP path. The embodiments of the present disclosure can update IP path reachability information quickly and reliably.

No. of Pages : 39 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000955 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : RF MAP CONSTRUCTION VIA AGGREGATION OF MULTIPLE SENSING UE REPORTS

(51) International classification :H04B 7/06, H04B 7/08, H04W 24/10
(31) Priority Document No :18/240732
(32) Priority Date :31/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/041428
Filing Date :08/08/2024
(87) International Publication No :WO 2025/049066
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GULATI, Kapil
3)KESAVAREDDIGARI, Himaja
4)GUAN, Kyle Chi

(57) Abstract :
A method of wireless communication at a UE is described herein. The method includes transmitting a sensing report including (1) a first indication of at least one radio frequency (RF) measurement associated with at least one BPL and (2) a second indication of a representation of an environment of the UE. The method includes obtaining an RF map based on the transmitted sensing report, where the RF map is indicative of at least one surface in the environment of the UE that is associated with at least one suitable BPL. The method includes communicating based on the RF map.

No. of Pages : 63 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000985 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : POWDERY MILDEW RESISTANCE GENE IN CARROT

(51) International classification :A01H 1/00, A01H 5/06, A01H 6/06, C07K 14/415, C12N 15/82
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/065355
Filing Date :08/06/2023
(87) International Publication No :WO 2024/251363
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention relates to a protein capable of providing resistance to powdery mildew caused by the plant pathogen Erysiphe heraclei in carrot plants. The invention also provides nucleic acid, a genomic fragment, and a dominant carrot resistance gene. The invention further provides carrot plants resistant to powdery mildew caused by the plant pathogen Erysiphe heraclei. The present invention further relates to methods for identifying powdery mildew-resistant carrot plants, methods for providing powdery mildew-resistant carrot plants and means for identifying powdery mildew-resistant carrot plants. The present invention also relates to seeds, plant parts, callus, suspension cultures, somatic embryos, clones, and progeny of the present plants.

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647000986 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : INTEGRATED PROCESS FOR COMPLETE CONVERSION OF RESIDUE FEEDSTOCK

(51) International classification :C10G 9/00, C10B 55/00, C10G 69/06
(31) Priority Document No :18/207178
(32) Priority Date :08/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/065304
Filing Date :04/06/2024
(87) International Publication No :WO 2024/251722
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DE GRUYL, David
3)OZA, Trushit
4)DECOODT, Xavier
5)PEER, Eric

(57) Abstract :
The focus of this invention is the economic integration of two well-known technologies to provide an economical, integrated process unit for the complete conversion of residue feedstock. The technologies employed are heavy oil hydrocracking, which can be via an ebullated-bed, fixed-bed or slurry bed process, and coking, which can be via a delayed coking or fluid coking (with or without integrated gasification). The invention is most applicable to residue hydrocracking of high CCR and metals atmospheric and vacuum residues where coking of the unconverted hydrocracker residue is the most practical and economical method of hydrocracking bottoms disposal.

No. of Pages : 12 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202647001029 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CODED MULTISOURCE MEDIA FORMAT (CMMF) INSTANTIATION FOR TRANSPORT OF MEDIA DATA

(51) International classification	:H04L 65/611, H04L 65/612, H04L 65/65, H04L 65/70, H04L 65/80
(31) Priority Document No	:63/518302
(32) Priority Date	:08/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/041531 :08/08/2024
(87) International Publication No	:WO 2025/035006
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)STOCKHAMMER, Thomas
2)BOUAZIZI, Imed
3)BIBER, Aytac

(57) Abstract :
An example device for retrieving media data includes a memory configured to store media data; and a processing system including a decoder implemented in circuitry, the processing system being configured to: retrieve a manifest file indicating a plurality of network locations for at least a first segment of media data and a second segment of the media data, the plurality of network locations each being hosted by separate physical server devices; retrieve at least a first portion of the first segment from a first network location of the network locations; retrieve at least a second portion of the second segment from a second network location of the network locations; and provide the at least first portion of the first segment and the at least second portion of the second segment to the decoder.

No. of Pages : 91 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001189 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLUTTER TIDYING ROBOT UTILIZING FLOOR SEGMENTATION FOR MAPPING AND NAVIGATION SYSTEM

(51) International classification	:G05D 1/242, G05D 1/243, G05D 1/667, G05D 1/246, G05D 105/00
(31) Priority Document No	:202341040880
(32) Priority Date	:15/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2024/034389 :17/06/2024
(87) International Publication No	:WO 2024/259441
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)JADHAV, Akash
3)SINGH, Shantanu
4)KRISHNA, Dhruv
5)HAMILTON, Justin David

(57) Abstract :
A method and apparatus are disclosed for a clutter tidying robot utilizing floor segmentation for its mapping and navigation system, whereby a perception module and navigation module transform lidar and image data from lidar sensors and cameras of a robot sensing system using segmentation and pseudo-laserscan or point cloud transformations to generate global and local maps. The robot pose and maps are transmitted to a robot brain that directs an action module to produce robot action commands controlling the operation of a clutter tidying robot using the pose and map data. In this manner multi-stage planning and sophisticated obstacle avoidance techniques may be incorporated into autonomous robot operations.

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001246 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPERATIONS AT RADIO ACCESS NODES

(51) International classification :H04W 24/10, H04W 36/08, H04W 92/20
(31) Priority Document No :20235666
(32) Priority Date :14/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/EP2024/062375
Filing Date :06/05/2024
(87) International Publication No :WO 2024/256081
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)FEKI, Afef
3)KHATIBI, Sina
4)SONG, Jian
5)HÖHNE, Hans Thomas
6)SYED MUHAMMAD, Fahad
7)BUTT, Muhammad Majid
8)ALI-TOLPPA, Janne

(57) Abstract :
A network apparatus comprising: means for receiving, from a user equipment (UE) in a wireless network, first information dependent on a first UE measurement for the UE before a change of a primary radio access node for the UE from a first radio access node controlled by the apparatus to a second radio access node controlled by another apparatus, wherein the first UE measurement for the UE is a measurement at the UE of a signal transmitted by the first radio access node; means for receiving from the another apparatus or from the user equipment, second information dependent on a second UE measurement for the UE after the change of the primary radio access node for the UE from the first radio access node controlled by the apparatus to the second radio access node controlled by the other apparatus, wherein the second UE measurement for the UE is a configured measurement at the UE of a signal transmitted by the first radio access node; means for controlling allocation of wireless network resources in dependence upon: i) the received first information and ii) the received second information.

No. of Pages : 44 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001251 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SELECTIVE RUTHENIUM DEPOSITION AND RELATED SYSTEMS AND METHODS

(51) International classification	:C23C 16/455, C23C 16/14, C23C 16/04, C23C 16/52
(31) Priority Document No	:63/472158
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033110 :07/06/2024
(87) International Publication No	:WO 2024/254529
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHEN, Phil S.H.
2)HENDRIX, Bryan C.
3)CONDO, Eric

(57) Abstract :
Selective ruthenium deposition and related systems and methods are provided. A method comprises vaporizing at least a portion of a ruthenium precursor to produce a vaporized ruthenium precursor; contacting a first surface portion and a second surface portion of a substrate with the vaporized ruthenium precursor and at least one reducing gas; and depositing ruthenium on the first surface portion of the substrate with a selectivity of at least 25 Å relative to the second surface portion of the substrate. A device comprises a substrate having a first surface portion and a second surface portion adjacent to the first surface portion; and a ruthenium layer located on the first surface portion of the substrate, wherein the ruthenium layer has a thickness of at least 25 Å on the first surface portion of the substrate; wherein the second surface portion of the substrate does not comprise ruthenium.

No. of Pages : 34 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202647001285 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-INFLUENZA VIRUS COMPOSITION CONTAINING XANTHAN GUM OR FUCOIDAN

(51) International classification	:A61K 31/723, A61K 31/737, A61K 9/00, A61P 31/16
(31) Priority Document No	:10-2023-0075141
(32) Priority Date	:12/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007193 :28/05/2024
(87) International Publication No	:WO 2024/258087
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)LEE, Dong Jin
4)CHOI, Jong Seo
5)LEE, Kyung Min
6)KIM, Gwan Young

(57) Abstract :
The present invention relates to an antiviral composition against influenza virus and a pharmaceutical composition for preventing or treating influenza virus infection, each comprising xanthan gum or fucoidan as an active ingredient, and a method for preventing or treating influenza virus infection using same.

No. of Pages : 36 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001286 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FOOD HOLDING CABINET

(51) International classification	:A47J 39/02, A47J 36/24, A21B 1/40, A21B 3/04, A21B 3/00
(31) Priority Document No	:63/507330
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033293 :10/06/2024
(87) International Publication No	:WO 2024/254610
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)STETTES, Gregory Glen
2)MILLS, Travis
3)HOWARD, Timmothy A.
4)HORTON, Anthony

(57) Abstract :
Food preparation apparatus and associated components and methods. The food holding cabinet may be configured to hold various types of food according to different recipes. The food holding cabinet includes at least one conditioning element (e.g., heater) to condition a food holding cavity of the apparatus. The food preparation apparatus may include a humidity sensor configured to be easily removed for maintenance or replacement.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001287 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A PULL-TAB APPLICATOR

(51) International classification	:B65B 61/18, B65B 51/22, B29C 65/36, B29C 65/78, B29C 65/74
(31) Priority Document No	:23178568.4
(32) Priority Date	:11/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065892 :10/06/2024
(87) International Publication No	:WO 2024/256317
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PERSSON, Jens
2)OLIN, Anders
3)NILSSON, Jonas
4)BJÖRVIKEN, Tom

(57) Abstract :
A pull-tab applicator (300) for attaching a pull-tab (104) to a protective layer (206) that covers a hole (106) in a packaging material (102) is presented. The protective layer (206) has an outer side (210) configured to face the pull-tab (104) and an inner side (208) configured to face a food product (FP). The pull-tab applicator (300) comprises a pull-tab engagement unit (310) and an anvil (308) arranged opposite the pull-tab engagement unit (310). The anvil (308) comprises an air channel (400) arranged to provide an air flow (402) on the inner surface (208) of the protective layer (206) at the location of the hole (106) such that the protective layer (206) is pushed towards the pull-tab (104) when the pull-tab engagement unit (310) is operated to attach the pull-tab to the protective layer (206).

No. of Pages : 12 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001304 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : GLOBAL NAVIGATION SATELLITE SYSTEM (GNSS) AIDING

(51) International classification	:G01S 19/06, G01S 19/25, G01S 19/37, G01S 19/09
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/071197 :28/07/2023
(87) International Publication No	:WO 2025/029281
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)CHUNG, Sherk
2)ATKINSON, Ian Andrew
3)PATKAR, Saket

(57) Abstract :
An example method includes obtaining, by a global navigation satellite system (GNSS) processor of a mobile computing device and based on signals received from GNSS satellites, a stream of I/Q samples; providing, by the GNSS processor and for another processor, the stream of I/Q samples; receiving, by the GNSS processor and from the other processor, aiding data that is determined based on the stream of I/Q samples, wherein the aiding data, that includes: a code phase, a frequency, and a time for a GNSS satellite of the GNSS satellites; and processing, by the GNSS processor and based on the aiding data, the stream of I/Q samples to determine a first fix for the mobile computing device.

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001333 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPERATIONS AT RADIO ACCESS NODES

(51) International classification	:H04W 24/02, H04W 36/00, H04W 92/20, H04W 92/22
(31) Priority Document No	:63/508230
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/064317 :24/05/2024
(87) International Publication No	:WO 2024/256143
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SONG, Jian
5)HÖHNE, Hans Thomas
6)SYED MUHAMMAD, Fahad
7)BUTT, Muhammad Majid
8)ALI-TOLPPA, Janne

(57) Abstract :
A network apparatus comprising: means for receiving, from a user equipment (UE) in wireless network, first information dependent on a first UE measurement for the UE before a change of a primary radio access node for the UE from a first radio access node controlled by the apparatus to a second radio access node controlled by another apparatus, wherein the first UE measurement for the UE is a measurement at the UE of a signal transmitted by the first radio access node; means for receiving from the another apparatus, second information dependent on a second UE measurement for the UE after the change of the primary radio access node for the UE from the first radio access node controlled by the apparatus to the second radio access node controlled by the other apparatus, wherein the second UE measurement for the UE is a configured measurement at the UE of a signal transmitted by the first radio access node; and means for configuring the other apparatus to report the second information wherein the configuration at least specifies an identity of the user equipment

No. of Pages : 44 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001334 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : STORAGE DEVICE COMPRISING AN INTEGRATED WORK AREA IN FRONT OF THE ACCESS AREA

(51) International classification :B65G 1/04
(31) Priority Document No :10 2023 118 300.1
(32) Priority Date :11/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/069536
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012333
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DONNER, Nico

(57) Abstract :
The invention relates to a storage device (1) comprising: at least two shelf columns (4) that are located opposite each other with respect to a storage shaft (2); a plurality of storage goods carriers (20) on which storage goods (25) can be placed; and at least one access area (6) which is accessible from outside the storage device through an access opening (42) allowing for the placement of storage goods on a storage goods carrier located in the access area and/or for the removal of storage goods from a storage goods carrier located in the access area, wherein: each shelf column has storage compartments (18) arranged one above the other in each of which two storage goods carriers can be accommodated one behind the other, as seen from the storage shaft; the storage device has a conveyor device (10) for transporting at least one storage goods carrier through the storage shaft between one of the storage compartments and the access area; and the storage device has at least one work area (8) which is accessible from outside the storage device and extends below the storage compartments of a shelf column from a front side (40) of the storage device towards the storage shaft up to the access opening. A storage device according to the invention saves space and allows quick access to the storage goods. At the same time, operation of the storage device is ergonomic.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001335 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DEVICE AND METHOD FOR HEATING A SLAB

(51) International classification	:B21B 1/46, B22D 11/12, C21D 9/00
(31) Priority Document No	:10 2023 205 377.2
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/065984 :10/06/2024
(87) International Publication No	:WO 2024/252030
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BREUER, Michael

(57) Abstract :
The invention relates to a heating device (1) and to a method for heating a slab (2) made of a steel material. The heating device (1) has at least a first, a second, and a third heating unit (11, 12, 13) which are arranged one behind the other in a passage direction R, and a transport device (14) having transport portions (14-1,..., 14-6), the latter for transporting the slab from outside the heating device (1) into one of the heating units (11, 12, 13), between the heating units (11, 12, 13), and from the third heating unit (13) to a forming device (30). In order to make the heating process of a slab to a forming temperature necessary for its deformation more energy-efficient and flexible, the heating unit selected as the first to which the slab (2) is supplied from outside the heating device (1) is the one among the first, second, or third heating units (11, 12, 13) having an input temperature range that includes the actual temperature of the slab to be heated, as determined by the temperature-determining device (4).

No. of Pages : 14 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001354 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRAINING OF A MACHINE LEARNING MODEL BASED ON UE MEASUREMENTS MADE BEFORE AND AFTER A CHANGE OF PRIMARY RADIO ACCESS NODE

(51) International classification :H04W 36/00
(31) Priority Document No :63/508221
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/061341
Filing Date :25/04/2024
(87) International Publication No :WO 2024/256075
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)KHATIBI, Sina
4)SONG, Jian
5)HÖHNE, Hans Thomas
6)SYED MUHAMMAD, Fahad
7)BUTT, Muhammad Majid
8)ALI-TOLPPA, Janne

(57) Abstract :
An apparatus comprising: means for receiving, from a user equipment (UE) or a radio access node, first information dependent on a first UE measurement for the UE before a change of a primary radio access node radio access node for the UE from a first radio access node radio access node associated with the apparatus to a second radio access node radio access node associated with another apparatus, wherein the first UE measurement for the UE is a measurement at the UE of a signal transmitted by the first radio access node radio access node; means for receiving from the another apparatus or from the user equipment, second information dependent on a second UE measurement for the UE after a change of the primary radio access node radio access node for the UE from the first radio access node radio access node associated with the apparatus to the second radio access node radio access node associated with the other apparatus, wherein the second UE measurement for the UE is a measurement at the UE for a signal transmitted by the first radio access node radio access node; and means for controlling training of a machine learning model to use: i) the received first information and ii) the received second information.

No. of Pages : 44 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001355 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WATER-SOLUBLE METALWORKING OIL AGENT

(51) International classification	:C10M 173/00, C10M 133/04, C10M 145/26, C10N 30/08, C10N 30/16
(31) Priority Document No	:2023-095481
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020727 :06/06/2024
(87) International Publication No	:WO 2024/253164
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KOYA Shunsuke

(57) Abstract :
Provided is a water-soluble metalworking oil agent which contains a fatty acid (B) and two or more amine compounds (A) having a volatilization rate of 20% or less as calculated from formula (i) when being heated at 50°C for 48 hours, and in which the contained amount of an amine compound (X) that does not correspond to component (A) is less than 5.0 parts by mass with respect to 100 parts by mass of the total amount of component (A). • Formula (i): Volatilization rate (%) = ([mass of amine compounds before being heated]-[mass of amine compounds after being heated for 48 hours]) / [mass of amine compounds before being heated] × 100

No. of Pages : 56 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001356 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COLD ROLLING STAND FOR COLD ROLLING A COLD ROLLED STRIP, METHOD FOR PRODUCING A COLD ROLLED STRIP, METHOD FOR CHANGING A ROLLER CONFIGURATION IN A COLD ROLLING STAND, AND ROLLER ASSEMBLY FOR USE DURING THE METHOD

(51) International classification	:B21B 1/28, B21B 3/02, B21B 13/00, B21B 27/02, B21B 31/10
(31) Priority Document No	:10 2023 205 369.1
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/065824 :07/06/2024
(87) International Publication No	:WO 2024/252000
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PULST, Holger
3)WIETZIG, Christian

(57) Abstract :
The invention relates to a cold rolling stand (2) for cold rolling a cold rolled strip. The cold rolling stand (2) has an upper and a lower working roller (4, 6), and the upper and lower working rollers (4, 6) have different diameters. The invention additionally relates to a method for producing a cold rolled strip (7) using a cold rolling stand (2) and also to a method for changing a roller configuration in a cold rolling stand (2).

No. of Pages : 16 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001366 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS, SYSTEMS, AND COMPUTER READABLE MEDIA FOR USING SERVICE COMMUNICATION PROXY (SCP) TO AUTOMATICALLY CONFIGURE SERVICE-BASED INTERFACE (SBI) TRANSACTION TIMEOUTS

(51) International classification	:H04L 41/0806, H04L 41/0895, H04L 43/0852, H04L 43/0864, H04L 69/28
(31) Priority Document No	:18/236377
(32) Priority Date	:21/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/042977 :19/08/2024
(87) International Publication No	:WO 2025/042861
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)THUKRAL, Saurabh

(57) Abstract :
A method for automatically configuring service-based interface (SBI) timeouts includes determining, by a service communication proxy (SCR), latency measurements for SBI interfaces with producer network functions (NFs). The method further includes maintaining, by the SCR, a database of the latency measurements for the SBI interfaces with the producer NFs. The method further includes communicating, by the SCR, the latency measurements to an element management system (EMS) for automatically configuring, at consumer NFs, timeouts for the SBI interfaces associated with the producer NFs.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001371 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MODEL AUGMENTATION FRAMEWORK FOR DOMAIN ASSISTED CONTINUAL LEARNING IN DEEP LEARNING

(51) International classification	:G06N 3/045, G06N 3/048, G06N 3/096, G06N 3/084, G06N 3/0464
(31) Priority Document No	:63/529297
(32) Priority Date	:27/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036939 :05/07/2024
(87) International Publication No	:WO 2025/024110
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)PACHAURI, Kulbhushan

(57) Abstract :
Techniques are described herein for generating block extender model. An example method includes a system accessing a base model trained for identifying a base class. The system can access an extender comprising block extenders, the extender class distinct from the base class. The system can connect the extender with the base model to generate an augmented model. The system can input training data to the augmented model, the training data is provided to the base model and the extender, the training data comprising the custom class. The system can train the extender model to identify the custom class based at least in part on the training data and the signal received from the base machine learning model. The system can generate a trained extender based at least in part on the training, the extender trained to identify an object associated with the extender class.

No. of Pages : 66 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202647001373 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BEARING RING

(51) International classification :F16C 33/58, F16C 19/52
(31) Priority Document No :10 2023 207 583.0
(32) Priority Date :08/08/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/071928
Filing Date :01/08/2024
(87) International Publication No :WO 2025/031954
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)SCHOEPPL, Oskar
5)BLEICHER, Christoph

(57) Abstract :
The invention relates to a bearing ring (1) having a sandwich structure composed of at least three layers (2, 4, 6), at least part of the first layer (2) forming a raceway (8), the second layer (6) being arranged as an intermediate layer on the first layer (2) and at least part of the third layer (4) being arranged on the intermediate layer (6), the first layer (2) being made of a first material, the intermediate layer (6) being made of a second material, and the third layer (4) being made of a third material, the second material differing from the first and third materials, and the second material of the intermediate layer (6) comprising a material that fulfills an insulating, damping, and/or weight-reducing function.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001374 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : BEARING RING

(51) International classification :F16C 19/52, F16C 27/06, F16C 41/00
(31) Priority Document No :10 2023 207 584.9
(32) Priority Date :08/08/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/071929
Filing Date :01/08/2024
(87) International Publication No :WO 2025/031955
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)MOCNIK, Alexander
4)SCHOEPPL, Oskar
5)BLEICHER, Christoph

(57) Abstract :
The invention relates to a bearing ring (1) having a sandwich structure composed of at least three layers (2, 4, 6), at least part of the first layer (2) forming a raceway (8), the second layer (6) being arranged as an intermediate layer on the first layer (2), at least part of the third layer (4) being arranged on the intermediate layer (6), and at least one electronic device (18, 20) being embedded in the intermediate layer (6).

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202647001444 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : APPARATUS, METHODS AND COMPUTER READABLE MEDIA

(51) International classification	:H04W 36/00, H04W 24/10, H04W 88/08
(31) Priority Document No	:2309263.8
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/064773
Filing Date	:29/05/2024
(87) International Publication No	:WO 2024/260695
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)KARIMIDEHKORDI, Ali
4)SPAPIS, Panagiotis
5)DIMNIK, Riikka Karoliina
6)DALSGAARD, Lars

(57) Abstract :
There is provided an apparatus comprising means for receiving, at a distributed unit, an indication of cells known at a user equipment associated with the distributed unit, means for determining whether a target cell is known at the user equipment based on the indication and means for configuring the user equipment based on the determining.

No. of Pages : 25 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001445 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : OPTMIZING SPATIAL PRECODING BASED PAPR REDUCTION TO REDUCE INTERFERENCE

(51) International classification	:H04L 27/26, H04B 7/0456, H04L 5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/FI2023/050371
Filing Date	:20/06/2023
(87) International Publication No	:WO 2024/261370
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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4)TIIROLA, Esa, Tapani
5)VALKAMA, Mikko

(57) Abstract :
In accordance with an example embodiment of the present disclosure a user equipment is disclosed. for the user equipment includes means for receiving, from a network entity, a configuration for peak cancellation signal, PCS, interference measurements, wherein the configuration identifies reference signal resources for the PCS interference measurements; means for performing PCS interference measurements on one or more reference signal resources identified in the received configuration; and means for providing, to the network entity, measurement report of the PCS interference measurements. A network entity, methods, and computer programs are also disclosed.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001446 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : DCI DECODING ENHANCEMENT

(51) International classification	:H04W 72/04, H04L 5/00, H04W 72/12, H04L 1/00, H04W 72/23
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/025813 :21/06/2023
(87) International Publication No	:WO 2024/263158
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)HATHIRAMANI, Navin
3)LAKSHMINARAY ANAPURAM KRISHNAKUMAR, Kamakshi

(57) Abstract :
An apparatus configured to : receive, from a BS, a configuration for a downlink control information comprising an indication of whether at least one further DCI is available in a slot; decode the downlink control information in a monitoring occasion of the slot; and in response to a determinatio that the indication comprises an indication that the at least one further DCI is available, perform blind decoding of the at least one further DCI. An apparatus configured to : determine a DCI format in which to include an indication of whether at least one further downlink control information is available in a slot; transmit, to a UE, a configuration for a downlink control information with the determined DCI format, wherein the downlink control information comprises the indication of whether the at least one further DCI is available in the slot; and transmit, to the UE, the downlink control information.

No. of Pages : 42 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001456 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : IMPLEMENTING ENERGY SAVINGS IN A CELLULAR COMMUNICATION NETWORK

(51) International classification	:H04L 41/14, H04W 28/02, H04W 52/02, H04W 52/00, H04B 7/0413
(31) Priority Document No	:63/582672
(32) Priority Date	:14/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039544 :25/07/2024
(87) International Publication No	:WO 2025/058717
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SUN, Kexuan
2)MUHAMMAD, Awn

(57) Abstract :
A cellular communication network includes a plurality of antennas. A plurality of radio units are coupled to the plurality of antennas and configured to input analog signals to the plurality of antennas. One or more distributed units coupled to the plurality of radio units and configured to control operation of the plurality of radio units. One or more central units are coupled to the one or more distributed units. A near real time radio access network (RAN) intelligent controller (RIC) coupled to at least one of the one or more distributed units or the one or more central units by way of one or more E2 interfaces, the near real time RIC configured to invoke execution or enforcement of energy saving controls or policies by the at least one of the one or more distributed units or the one or more central units over the one or more E2 interfaces.

No. of Pages : 39 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001486 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTRIC AGRICULTURAL TRACTOR

(51) International classification	:B60K 1/02, B60K 1/00, B60K 1/04, B60K 6/00, B62D 21/18
(31) Priority Document No	:FR2307244
(32) Priority Date	:06/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/069115 :05/07/2024
(87) International Publication No	:WO 2025/008541
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHAUVEAU, Jérôme
3)SHARPE, Anthony

(57) Abstract :
The invention relates to an electric agricultural tractor (1) comprising a front axle (10) and a rear axle (20), a chassis (30) connected to said axles, at least one power auxiliary (40, 42), means for electrically driving the axles and the power auxiliary, said means being powered by an electric power supply battery (60), said tractor comprising electric drive means comprising respective independent electric drives (2a, 2b, 2c) of the front axle (10), the rear axle (20) and at least one power auxiliary (40, 42); a chassis (30) comprising a hollow body (31), said chassis (30) extending in a longitudinal direction; a structural electric power supply battery (60) extending in the hollow body of said chassis, the hollow body (31) defining a mechanical casing of said battery.

No. of Pages : 21 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202647001518 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PREPARING INTERMEDIATE OF ADRENERGIC RECEPTOR AGONIST

(51) International classification :C07D 487/04
(31) Priority Document No :202310673643.1
(32) Priority Date :08/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/106105
Filing Date :18/07/2024
(87) International Publication No :WO 2024/251302
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)XU, Huan
4)LIU, Shikui
5)ZHENG, Hongjie
6)LEI, Xiaoli
7)ZHANG, Jing

(57) Abstract :
A method for preparing an intermediate of an adrenergic receptor agonist. The method comprises the following steps: cyclizing the compound of formula E1 or the compound of formula E2 and the compound of formula F0 to obtain the compound of formula C, wherein R1 is methyl, ethyl, isopropyl, propyl, tert-butyl, or butyl; R3 is H, Cl, F or Br; and L1 and L2 are each individually a leaving group. The method uses easily available raw materials, avoids the use of toxic and harmful reagents, is mild in terms of reaction conditions, is simple to operate, achieves a substantial improvement in yield and reduction in cost, and is more favorable for commercial production.

No. of Pages : 32 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202648000910 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD OF CATEGORIZING AND ANSWERING CALLS

(51) International classification	:G06F 16/683, H04M 3/436, H04M 3/42
(31) Priority Document No	:62/937,769
(32) Priority Date	:19/11/2019
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2020/060965 :18/11/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202247033655 :18/11/2020

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8)ABDULLAH, Usman
9)CALVO, Andres
10)MAXWELL, Brandon
11)CHIOU, Rebecca, Gisoo Park
12)ROBINSON, Curtis
13)THOMAS, Yale
14)LEDLEY, Richard
15)SHASTRY, Abhijith
16)KHWAJA, Ayesha
17)JIN, Xiansha
18)WANG, Wei, Li
19)GUTALA, Subash
20)GOYAL, Shashank

(57) Abstract :
ABSTRACT A METHOD OF CATEGORIZING AND ANSWERING CALLS A method is provided in which there are steps for receiving, at a client device, a call from a caller device. The client device determines based on an identifier associated with the call, whether the call satisfies predefined call handling criteria. In response to determining that the call satisfies the predefined call handling criteria, answering the call by the client device without user input. The client device generates during the call, a transcription of at least a portion of call audio from the call and presenting, by the client device and during the call, the transcription via a user interface. Fig. 3

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202431053883 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ANTI-SPROUT COMBINATION

(51) International classification :A61K0045060000, E01D0012000000, A45C0009000000, A45F0004020000, G03C0001290000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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3)MONDAL, Achintya

(57) Abstract :
The present invention relates to a combination comprising 1,4-Dimethylnaphthalene (1,4-DMN) and an essential oil for treatment of tuber diseases or to inhibit sprouts on tubers. The present invention also relates to a method for inhibiting sprouts on tubers comprising applying the combination or a composition comprising 1,4-Dimethylnaphthalene (DMN) and an essential oil by fogging. The invention is beneficial for the technical field of agriculture, in particular tuber storage.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202431053891 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A METHOD FOR CONTROLLING NITROGEN CONCENTRATION IN STEEL FOR A STEEL MAKING PROCESS

(51) International classification	:C21C0005520000, C21C0005560000, C21C0007000000, F27B0003080000, G01N0027120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Adiraju Kranthi Kumar
4)Vimal Tiwari
5)Biswajit Ghosh
6)Subodh Kumar

(57) Abstract :
TITLE: “A METHOD FOR CONTROLLING NITROGEN CONCENTRATION IN STEEL FOR A STEEL MAKING PROCESS” ABSTRACT A method for controlling nitrogen concentration in steel in a furnace shell for a steel making process is provided. The method includes the steps of charging a hot feed, further, injecting oxygen to produce a slag layer over the hot feed. The method further includes the step of injecting predetermined amount of nut coke into the hot feed from a top portion of the furnace shell to generate a foam on one of the slag layer and the hot feed. The hot feed is further subjected to arcing. Further, injecting coke and a secondary feed through an injector defined at lateral portion of the furnace shell. The coke, the secondary feed coupled with oxygen and the hot feed forms liquid steel in the furnace vessel. Finally, tapping the liquid steel from the furnace shell. The tapped liquid steel includes the concentration of Nitrogen (N) less than 45 ppm. Figure. 2 is a representative figure.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/06/2025
(21) Application No.202537056964 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CULTURE METHODS

(51) International classification	:C12N 5/00, C12M 1/34
(31) Priority Document No	:2219240.5
(32) Priority Date	:20/12/2022
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2023/053308 :19/12/2023
(87) International Publication No	:WO 2024/134183
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CONNON, Che John
3)MADKOUR, Azzeldin

(57) Abstract :
The present invention relates to a method for reducing aggregation in a cell cluster-based cell culture system, such as a microcarrier-based or a spheroid-based cell culture system.

No. of Pages : 52 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/09/2025
(21) Application No.202537082866 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A TREATMENT METHOD OF AT LEAST ONE COLLOIDAL TOC PRESENT IN WASTEWATER

(51) International classification	:C02F 1/56, C02F 1/66, C02F 101/30, C02F 101/32, C02F 101/34
(31) Priority Document No	:10-2023-0031407
(32) Priority Date	:09/03/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/EP2024/056276 :08/03/2024
(87) International Publication No	:WO 2024/184539
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BAE, Young Han
3)KIM, Min Ho
4)HONG, Tae Seung
5)LEE, Jae Woo
6)JEONG, Tae Kwang

(57) Abstract :
A treatment method of at least one colloidal TOC present in wastewater, said at least one colloidal TOC being selected among starch, oil, and dye, comprising the steps of: (a) un-stabilizing the at least one colloid TOC by adding an alkaline source to the wastewater to raise the pH to 11 to 12.5; (b) precipitating the at least one colloid TOC by adding a polymer flocculant; and (c) separating the at least one precipitated colloid TOC into solid and liquid under conditions of pH 11 to 12.5 and discharging it out of the system.

No. of Pages : 22 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/09/2025
(21) Application No.202537083192 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : AGROCHEMICAL COMPOSITION

(51) International classification	:A01N 25/04, A01N 59/02, A01N 59/20, A01N 65/36
(31) Priority Document No	:2302379.9
(32) Priority Date	:20/02/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/054267 :20/02/2024
(87) International Publication No	:WO 2024/175584
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BURTON, Robert

(57) Abstract :
The present disclosure relates to agrochemical combinations, compositions, and methods for controlling pest infestation in crops. The present disclosure more particularly relates to a suspoemulsion formulation comprising sulphur and orange oil, wherein orange oil is adsorbed onto precipitated silica.

No. of Pages : 50 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/09/2025
(21) Application No.202537084226 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ELECTROLYSER UNIT COMPRISING A PLURALITY OF INDIVIDUAL ELECTROLYSER STACKS AND METHOD FOR CONNECTING ELECTROLYSER STACKS TO FORM UNITS

(51) International classification	:C25B 9/65, C25B 9/70, C25B 9/77, C25B 15/00, C25B 15/02
(31) Priority Document No	:PA202300143
(32) Priority Date	:17/02/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/EP2024/054051 :16/02/2024
(87) International Publication No	:WO 2024/170767
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)NYGAARD LAURIDSEN, Anders

(57) Abstract :
The invention comprises a method for connecting a pair of electrolyser stacks with electrolyte, electric current and gas drain piping. Accordingly, each pair of stacks of the electrolyser: - through interconnection endplates are supplied with alkaline electrolyte at elevated pressure by common electrolyte supply pipes and further, - through the interconnection endplate drain off oxygen gas containing electrolyte, and hydrogen gas containing electrolyte, to common gas separation vessels for oxygen and hydrogen respectively, - pull first electrically interconnected current injection electrodes adjacent to interconnection endplates to zero electrical potential through a zero potential conductor, and - supply second current injection electrodes placed adjacent to distal endplates with electric current at potentials equally higher and lower respectively than the zero potential at the first electrodes.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/09/2025
(21) Application No.202537087462 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : EYE TRACKING DEVICE

(51) International classification	:A61B 5/16, A61B 3/00, A61B 3/113, A61B 3/14, A61B 5/00
(31) Priority Document No	:798237
(32) Priority Date	:17/03/2023
(33) Name of priority country	:New Zealand
(86) International Application No Filing Date	:PCT/NZ2024/050030 :15/03/2024
(87) International Publication No	:WO 2024/196265
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)DANESH-MEYER, Helen Victoria

(57) Abstract :
Forms of the technology provide a display screen to show a target for viewing by the eye and a camera for imaging the eye when the eye is viewing the display screen. The device may comprise a reflector, a display screen positioned relative to the reflector such that the eye views the display screen reflected in the reflector, and a camera for imaging the eye when the eye is viewing the display screen, the camera being positioned to image the eye through the reflector. The device may also comprise a frame configured to position the display screen and the camera relative to the eye during use. The frame may comprise a housing to house the display screen and the camera in a light-controlled environment.

No. of Pages : 49 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/09/2025
(21) Application No.202537088069 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : FURNACE POWER SUPPLY APPARATUS, SYSTEM FOR THE POWER SUPPLY OF A FURNACE, FURNACE, USE OF THE FURNACE POWER SUPPLY APPARATUS AND OPERATING METHOD

(51) International classification	:H05B 7/144, H02M 3/335, H02M 7/04
(31) Priority Document No	:10 2023 104 536.9
(32) Priority Date	:24/02/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/054667
Filing Date	:23/02/2024
(87) International Publication No	:WO 2024/175779
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)NERI, Luca
2)IONITA, Mircea G.

(57) Abstract :
The present invention discloses a furnace power supply apparatus (100) for the supply of an electric arc furnace, electric re- duction furnace or a submerged arc-resistance furnace with elec- tric energy, - wherein the furnace power supply apparatus (100) is con- nectable to a three phase power network (110), - wherein the furnace power supply apparatus (100) is con- nectable to at least one electrode (120), - wherein the furnace power supply apparatus (100) comprises: - at least one AC/DC converter circuit (130) connectable to the three phase power network (110) and configured to rectify an alternating current of at least one phase of the three phase power network (110), - at least one DC/DC converter circuit (150) configured to handle a voltage level higher than or equal to 500 VDC.

No. of Pages : 59 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/09/2025
(21) Application No.202537089092 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : PRODUCTION OF SULFURIC ACID AND CARBON DIOXIDE MINERALIZATION

(51) International classification	:B01D 53/62, B01D 53/78, C01B 17/74, C01F 11/18, C01B 32/60
(31) Priority Document No	:63/455387
(32) Priority Date	:29/03/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IL2024/050304 :26/03/2024
(87) International Publication No	:WO 2024/201455
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)HITE, Itamar
3)BEN MENASHE, Avi

(57) Abstract :
The invention provides a process for the preparation of sul furic acid and minerali zation of CO2 from industrial gases, comprising : CO2- absorption step, comprising continuously sparging C02- containing gas through an aqueous solution of ammonia in a first reactor, or continuously sparging C02-containing gas and ammonia gas through water, to form [(NH4) 2CO3/NH4HCO3] solution; continuously withdrawing [(NH4) 2CO3/NH4HCO3] solution from the first reactor and providing said [(NH4) 2CO3/NH4HCO3] solution, after it has been optionally cooled, to a second reactor, wherein NH3 and CO2-bearing gas stream discharged from the first reactor is fed to the second reactor, thereby producing (NH4) 2CO3 aqueous solution in the second reactor and releasing an essentially NH3 and CO2- free gas from the second reactor; CO2-minerlai ztion step, comprising reacting the (NH4) 2CO3 in water with calcium sul fate [CaSO4], to form a solution of ammonium sul fate [(NH4) 2SO4] and precipitate solid calcium carbonate [CaCO3], separating CaCO3 from said solution and recovering ammonium sulfate crystals from the solution; and H2SO4- format ion step, comprising thermally decomposing the (NH4) 2SO4 to give sul furic acid and supplying a stream of ammonia released from the thermally decomposed (NH4) 2SO4 to the CO2-absorption step.

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/09/2025
(21) Application No.202537089362 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MULTICOMPONENT DEEP EUTECTIC SOLVENTS, THEIR PREPARATION AND USE

(51) International classification	:A61K 9/08, A61K 47/18, A61K 47/20
(31) Priority Document No	:PCT/EP2023/055248
(32) Priority Date	:01/03/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/055165
Filing Date	:28/02/2024
(87) International Publication No	:WO 2024/180161
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CVJETKO BUBALO, Marina
3)KALIAS, Dimitrios

(57) Abstract :
The present invention belongs to the fields of chemistry and biotechnology, more precisely to the field of deep eutectic solvents for various uses. The invention relates to multicomponent deep eutectic solvents (DESs), methods for their preparation and use of said multicomponent DESs. The multicomponent DESs according to the first aspect of the invention comprises at least 2 components, wherein at least one of the components is selected in the group consisting of ectoine, trimethylamine N-oxide (TMAO), sarcosine, glycerophosphocholine (GPC), dimethylsulfonopropionate (DMSP), guanidine, arginine, and taurine. A second aspect of the present invention is a multicomponent DESs comprising at least 4 components. In a preferred embodiment, at least one of the components of the DESs are selected in the group comprising naturally occurring osmolytes.

No. of Pages : 29 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/09/2025
(21) Application No.202537089449 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A STABLE NON-AQUEOUS BIOPESTICIDE

(51) International classification :A01N 63/30, A01N 25/04, A01N 25/30, A01P 7/04
(31) Priority Document No :23305428.7
(32) Priority Date :28/03/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/IB2024/053011
Filing Date :28/03/2024
(87) International Publication No :WO 2024/201356
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LECOLLINET, Gregory
2)BESSE, Samantha
3)BURTON, Robert

(57) Abstract :
The present invention relates to a biopesticide formulation of an entomopathogenic fungus or spores thereof. The present invention particularly discloses an oil dispersion comprising an entomopathogenic fungus or spores thereof, in particular Beauveria bassiana. The present invention also relates to the methods of preparation of the said formulation and uses thereof.

No. of Pages : 49 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/09/2025
(21) Application No.202537090310 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS FOR MAKING POLYMER MASTERBATCHES AND FORMULATIONS CONTAINING BOTH CARBON BLACK AND CARBON NANOTUBES

(51) International classification	:C08J 3/22, C08K 3/04, C08L 23/12
(31) Priority Document No	:63/489797
(32) Priority Date	:13/03/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/019478 :12/03/2024
(87) International Publication No	:WO 2024/191967
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HU, Zhaokang
2)CORELLA, Daniel
3)LI, Zhenpeng
4)KAMAT, Ranjan K.

(57) Abstract :
The present disclosure relates to methods for making a polymer masterbatch by melt processing a first base polymer and carbon nanotubes to form a first polymer mixture, and then melt processing the first polymer mixture and a carbon black and optionally a second base polymer to form the polymer masterbatch. A related method of making a polymer composition can further include a step of melt processing the polymer masterbatch and a bulk polymer to form the polymer composition. With these methods, surface resistivity properties can be improved over conventional compounding and masterbatch preparation techniques.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/10/2025
(21) Application No.202537095701 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : WORKING FLUID COMPOSITION

(51) International classification	:C09K 5/04, F01K 25/08
(31) Priority Document No	:2303310.3
(32) Priority Date	:07/03/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/050601 :07/03/2024
(87) International Publication No	:WO 2024/184645
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TOFT, John Francis
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(57) Abstract :
The present invention relates to organic working fluid compositions, especially for use in an Organic Rankine Cycle (ORC) engine in the generation of electricity from waste heat. In general, such working fluid compositions comprise an organofluorine component (e.g. hydrofluoroether such as a hydrocarbyl-perfluorocarbyl ether), a diluent component (e.g. DCE), and a superwetting agent.

No. of Pages : 256 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/10/2025
(21) Application No.202537096853 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENERGY ABSORPTION MEMBER COMPRISING A COMPOSITE AND A METAL MEMBER

(51) International classification	:B62D 21/15, B62D 25/02, B60K 1/04
(31) Priority Document No	:23167410.2
(32) Priority Date	:11/04/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/059199 :04/04/2024
(87) International Publication No	:WO 2024/213464
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)IGNES I MULLOL, Nuria
2)ALI-LARNENE, Amar

(57) Abstract :
The present invention relates to a system comprising: - a structural member of a vehicle and - a reinforcement member inserted into the structural member and comprising a hollow metal structure and a 3D-structure attached to the metal structure. The present invention further relates to a method to absorb energy, particularly impact energy.

No. of Pages : 15 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/10/2025
(21) Application No.202537097499 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SEMICONDUCTOR MODULE

(51) International classification :H01L 25/07, H01L 23/28
(31) Priority Document No :2023-039354
(32) Priority Date :14/03/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/008710
Filing Date :07/03/2024
(87) International Publication No :WO 2024/190588
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)INABA Hayato
2)IKEDA Takashi
3)KUWANO Ryoji

(57) Abstract :
[Problem] The purpose is to provide a semiconductor module in which a case is reinforced and deflection can be suppressed by providing multiple ribs extending from the end of a terminal block. [Solution] In a semiconductor module 1 according to the present invention, a case 20 is attached in an annular manner around an edge 11 of a substrate 10. The semiconductor module 1 is characterized in that the case 20 has a terminal block 30, an inner rib 50, an outer rib 60, and an intermediate rib 70, the inner rib 50, the outer rib 60, and the intermediate rib 70 being provided in multiple numbers so as to extend from the terminal block 30.

No. of Pages : 17 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/10/2025
(21) Application No.202537099236 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MACHINE FOR MAKING INTERLACED CHAINS WITH A RIBBON

(51) International classification :D04D 11/00
(31) Priority Document No :102023000006081
(32) Priority Date :29/03/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/053007
Filing Date :28/03/2024
(87) International Publication No :WO 2024/201352
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A machine (1) for interlacing a ribbon (N) within the links (M) of a chain (C) in a wavy pattern, comprises: - a controlled advancement system (10) of the chain (C) adapted to translate the chain (C) in a horizontal plane (X, Y) at predetermined steps to position the links (M) of the chain (C) in the processing zone; - an inserting system (20) of the ribbon (N), comprising a clamping block (22) adapted to translate in a vertical direction (Z), orthogonal to the horizontal plane (X, Y) and provided with a first gripper (23) and a second gripper (24), wherein said grippers (23, 24) are adapted to grasp and clamp a rigid guiding element (G, GA) provided at a first terminal end (N1) of the ribbon (N) and guide or lead it cyclically through the links (M) of the chain (C); and - a leading system (30) of the ribbon (N), comprising two arms (32,33) arranged on opposite sides relative to the horizontal plane (X, Y) of the controlled advancement system (10) on which the chain (C) is laid, adapted to translate obliquely, and wherein each arm (32, 33) is provided with a finger-like end (P1, P2), adapted to engage with the ribbon (N) to make it slide and lead it so as to complete the insertion of the ribbon (N) into the link (M) of the chain (C) after the passage of the rigid guiding element (G, GA).

No. of Pages : 22 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202537116013 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD OF PREPARING 4-AMINOINDAN AND METHOD OF PREPARING DIHYDROINDENYL-PYRAZOLO[3,4-B]PYRIDINE-AMINE COMPOUND

(51) International classification	:C07C 209/36, C07C 211/57, C07C 201/12, C07C 205/06, C07C 205/56
(31) Priority Document No	:10-2023-0054357
(32) Priority Date	:25/04/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/IB2024/053975 :24/04/2024
(87) International Publication No	:WO 2024/224298
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)YOON, Dooha
3)CHIN, Seiho

(57) Abstract :
The present invention relates to a method of preparing 4-aminoindan and a method of preparing a dihydroindenyl-pyrazolo[3,4-b]pyridine-amine compound, wherein the method of preparing 4-aminoindan comprises the steps of: (Sa) using compound 1 to prepare compound 2; and (Sb) using compound 2 to prepare 4-aminoindan.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202537116064 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METHOD FOR PREPARING 4-AMINOINDAN AND METHOD FOR PREPARING DIHYDROINDENYL-PYRAZOLO[3,4-B]PYRIDINE-AMINE

(51) International classification	:C07C 209/36, C07C 211/57, C07C 201/12, C07C 205/06, C07C 205/49
(31) Priority Document No	:10-2023-0054356
(32) Priority Date	:25/04/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/IB2024/053974 :24/04/2024
(87) International Publication No	:WO 2024/224297
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHIN, Seiho

(57) Abstract :
The present invention relates to a method for preparing 4-aminoindan and a method for preparing a dihydroindenyl-pyrazolo[3,4-b]pyridine-amine compound, in which the method for preparing 4-aminoindan comprises the steps of: (Sa) preparing at least one of compound 2a and compound 2b using compound 1; and (Sb) preparing 4-aminoindan using at least one of compound 2a and compound 2b.

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/11/2025
(21) Application No.202537116641 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : SARM1 MODULATORS, PREPARATIONS, AND USES THEREOF

(51) International classification	:C07D 403/04, C07D 213/16, C07D 413/04, A61K 31/44, A61K 31/4427
(31) Priority Document No	:PCT/CN2023/091176
(32) Priority Date	:27/04/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/089946 :26/04/2024
(87) International Publication No	:WO 2024/222835
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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8)ZHANG, Zhaolan
9)SUN, Weidong
10)LI, Bo
11)XU, Yanping
12)JIANG, Yimin
13)ZHENG, Min
14)YANG, Xiaofei
15)YANG, Bowei
16)YANG, Shaoqiang
17)RUAN, Hanying
18)YAN, Rui
19)LI, Ying
20)HUANG, Zhi
21)WU, Huihui
22)LI, Yong

(57) Abstract :
This disclosure provides compounds of Formula 1, compositions comprising the same, and methods of using the same, including uses in modulating SARM1 and treating various diseases and conditions, e.g., those caused by or associated with axonal degeneration.

No. of Pages : 309 No. of Claims : 52

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025
(21) Application No.202537117327 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TRANSPORTATION DRONE

(51) International classification	:B64U 10/16, B64D 1/10, B64U 70/87, B64U 60/55, B64C 39/02
(31) Priority Document No	:10-2023-0056278
(32) Priority Date	:28/04/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/005119 :17/04/2024
(87) International Publication No	:WO 2024/225683
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LEE, Sang-Mook

(57) Abstract :
The present invention relates to a transportation drone, wherein the drone comprises a main body having a wing unit formed at an upper portion and a transportation space formed at a lower portion through which a transportation object, such as an automobile, can be transported in and out in a front-to-rear direction; and a buoyancy unit having a plurality of tubes coupled to the lower portion of the main body such that the plurality of tubes can be inflated and deflated by air pressure. In such a configuration, the tubes, which are inflated and deflated by air pressure along the lower periphery of the main body, are coupled. The tubes can be seated on the surface of the water through buoyancy by inflating and deflating sequentially and can be made to float on the surface of the water by inflating and deflating sequentially when overturning on the surface of the water, thereby preventing flooding accidents.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025
(21) Application No.202537117522 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLIMATE-FRIENDLY PUZZOLANA PRODUCTION

(51) International classification	:F27B 7/06, F27B 7/34, F27B 7/36, F27B 7/38, F27D 7/02
(31) Priority Document No	:10 2023 114 757.9
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/065279 :04/06/2024
(87) International Publication No	:WO 2024/251709
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GRUND, Guido
2)WAGNER, Eugen
3)SCHEFER, Dirk

(57) Abstract :
The present invention relates to a device for producing a thermally activated clay, wherein the device has a rotary kiln (10) and a hot-gas generating device (20) separate from the rotary kiln (10), wherein the hot-gas generating device (20) and the rotary kiln (10) are connected by a gas line (23) for transferring hot gases generated in the hot-gas generating device (20).

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025
(21) Application No.202537117534 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : MRI-COMPATIBLE BIOPSY ROBOT

(51) International classification :A61B 34/30, A61B 10/02, A61B 90/00
(31) Priority Document No :63/462916
(32) Priority Date :28/04/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/026646
Filing Date :26/04/2024
(87) International Publication No :WO 2024/227077
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)NACEV, Aleksandar
7)NASAB, Nariman Majdi

(57) Abstract :
Disclosed herein is a robotic system that can be used for needle-guided diagnostics. The diagnostics can include biopsies. Such a robot may be configured for use with MRI devices, for example including low-field strength MRI scanners. Such a robot may be size accessible within closed-bore tunnel-shaped scanners.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :27/11/2025

(21) Application No.202537117877 A

(43) Publication Date : 16/01/2026

(54) Title of the invention : METHODS AND DEVICES ON TRANSFORM COEFFICIENT DEQUANTIZATION

(51) International classification	:H04N 19/124, H04N 19/70, H04N 19/184
(31) Priority Document No	:63/462507
(32) Priority Date	:27/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/026698 :27/04/2024
(87) International Publication No	:WO 2024/227118
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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8)YU, Bing

(57) Abstract :
Methods for video decoding and encoding, and apparatuses are provided. In one video decoding method, a decoder may obtain a dequantization offset according to at least one of following parameters: a transition state, a quantization parameter (QP), or a segment of magnitude of an original quantization index. Further, the decoder may obtain a quantization index based on the dequantization offset and the original quantization index. Moreover, the decoder may obtain a dequantized transform coefficient based on the quantization index.

No. of Pages : 50 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202537118199 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ROBOT IN MRI-GUIDED INTERVENTIONS

(51) International classification :A61B 34/30, A61B 90/50, B25J 9/10
(31) Priority Document No :63/462914
(32) Priority Date :28/04/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/026640
Filing Date :26/04/2024
(87) International Publication No :WO 2024/227073
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)BRATHWAITE, Paul
5)NASAB, Nariman Majdi
6)NACEV, Aleksandar

(57) Abstract :
Disclosed herein are systems and methods relating to a new robot for MRI-guided interventions compatible with different MRI scanners, particularly low-field scanners with small bores. The systems and method disclosed herein may allow for precise, minimally invasive procedures.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202537125080 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : METADATA GENERATION METHOD, RECOGNITION METHOD, AND ELECTRONIC DEVICE

(51) International classification	:G06F 16/41, G06F 16/48
(31) Priority Document No	:202310675278.8
(32) Priority Date	:08/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/079079
Filing Date	:28/02/2024
(87) International Publication No	:WO 2024/250750
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HU, Ziyuan
3)ZHOU, Haibo
4)CHU, Cheng Kang
5)LI, Tieyan

(57) Abstract :
Embodiments of the present application provide a metadata generation method, a recognition method, and an electronic device. The method comprises: first, acquiring media content; and then, generating metadata of the media content, wherein the metadata of the media content comprises an artificial intelligence generated content (AIGC) identifier, and the AIGC identifier indicates whether the media content is AIGC. Accordingly, in a subsequent process, whether media content is AIGC can be recognized according to an AIGC identifier in metadata of the media content. In this way, users can be helped to determine the authenticity of media content to a certain extent, and the vigilance of users in using (such as reposting) media content is improved to a certain extent.

No. of Pages : 56 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202537127164 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : A TRANSPARENT LIQUID LAUNDRY BOOSTER COMPOSITION COMPRISING PERFUME

(51) International classification	:C11D 3/50, C11D 3/20, C11D 17/00, C11D 17/04, C11D 1/72
(31) Priority Document No	:23179599.8
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065574 :06/06/2024
(87) International Publication No	:WO 2024/256255
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MCGUIRE, Patrick Thomas
4)MJORNSTEDT, Sebastian Emanuel Aputsiaq

(57) Abstract :
A transparent liquid laundry booster composition comprising: 0.01 to 20 wt.% perfume, 1 to 40 wt.% non-ionic surfactant, 0.05 to 5 wt.% network forming polymer and 0.001 to 10 wt.% beads having a diameter of 200 µm to 1500 µm, wherein the pH is 7.2 to 8.2.

No. of Pages : 13 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202537127166 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COMPOSITION

(51) International classification	:C11D 3/22, C11D 3/37, C11D 17/00
(31) Priority Document No	:PCT/CN2023/100120
(32) Priority Date	:14/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/EP2024/065144 :03/06/2024
(87) International Publication No	:WO 2024/256195
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GONG, Suijing
3)SHEN, Jun

(57) Abstract :
A liquid composition is disclosed comprising (a) from 0.0001 to 5% by weight of a bacterial cellulose; and (b) from 0.01 to 10% by weight of a copolymer polymerized from monomers comprising: (i) at least one ethylenically unsaturated carboxylic acid; and (ii) at least one C1-C5 alkyl ester and/or at least one C1-C5 hydroxyalkyl ester of acrylic acid or methacrylic acid; wherein the bacterial cellulose and the copolymer are present in a weight ratio of from 1:20 to 10:1.

No. of Pages : 45 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025

(21) Application No.202537128673 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : COOPERATIVE COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04W 16/14
(31) Priority Document No :202310731838.7
(32) Priority Date :16/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/096522
Filing Date :31/05/2024
(87) International Publication No :WO 2024/255612
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)GUO, Yuchen

(57) Abstract :
The present application provides a cooperative communication method and apparatus. The method comprises: receiving, by a first device, a first frame from a second device on a first link, the first device using a Non-Simultaneous Transmission and Reception (NSTR) link pair comprising the first link and a second link, the first link being a secondary link of the first device, the second link being a primary link of the first device, the first frame being used for instructing to share a first time-frequency resource on the first link, a time-domain location of the first time-frequency resource being within a first Transmission Opportunity (TXOP) of the second device on the first link; and determining, by the first device according to states of the first link and the second link, whether to send a second frame to the second device on the first link, the second frame being an acknowledgement frame of the first frame. According to the method, cooperation between a plurality of APs can be made easier and simpler and more efficient.

No. of Pages : 70 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202538124902 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : ENGINE UNIT AND VEHICLE

(51) International classification	:H02K 21/22, H02K 7/00, H02K 29/03, F02N 11/04
(31) Priority Document No	:2012-262546
(32) Priority Date	:30/11/2012
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2013/082302 :21/11/2013
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202538021129 :08/03/2025

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1)NISHIKAWA, Takahiro
2)HINO, Haruyoshi
3)FURUTA, Hideki

(57) Abstract :
Provided is an engine unit that achieves improvement in both engine startability and vehicle mountability without use of a swing-back function and a decompression function, and, when used in combination with the swing-back function and/or the decompression function, achieves further improvement in the engine startability and the vehicle mountability. An engine unit mounted to a vehicle includes a starter motor. A flywheel provided in the starter motor includes magnetic pole faces that are provided on inner circumferential surfaces of permanent magnet parts with respect to a radial direction of the starter motor. The magnetic pole faces are arranged side by side in a circumferential direction of the starter motor. The number of the magnetic pole faces is more than 2/3 of the number of slots. At least at a time of starting a four-stroke engine body, a control device changes a current supplied to a winding of each phase, to thereby enable the flywheel to rotate with overcoming of a high-load region.

No. of Pages : 67 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202538131899 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : REFERENCE SIGNAL OBTAINING METHOD AND APPARATUS, AND COMPUTER READABLE STORAGE MEDIUM

(51) International classification	:H04L 5/00, H04L 27/26, H04W 72/04, H04W 64/00, H04B 7/0456
(31) Priority Document No	:201710687455.9
(32) Priority Date	:11/08/2017
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2018/095881 :17/07/2018
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202037008207 :17/07/2018

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2)ZHANG, Xu
3)ZHOU, Yongxing

(57) Abstract :
This application relates to the mobile communications field, and in particular, to a technology for obtaining a reference signal in a wireless communications system. In a method for obtaining a reference signal, a terminal device obtains position offset information; the terminal device obtains a first sequence based on the position offset information; and the terminal device demodulates, by using the first sequence, a control channel signal carried in a control channel resource set, to obtain downlink control information. In this way, MU-MIMO transmission performance is improved. FIG. 2

No. of Pages : 91 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202637001740 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : TWO-STAGE GRINDING OF MATERIAL FOR PRODUCTION OF A BINDER, ESPECIALLY A CEMENT

(51) International classification	:C04B 7/52, C04B 20/02
(31) Priority Document No	:10 2023 122 884.6
(32) Priority Date	:25/08/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/073518
Filing Date	:22/08/2024
(87) International Publication No	:WO 2025/045706
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)SACHSE, Carsten

(57) Abstract :
The present invention relates to an apparatus (10) for grinding a mineral material, wherein the apparatus comprises a first grinding apparatus (20) and a second grinding apparatus (30) downstream of the first grinding apparatus (20), wherein the first grinding apparatus (20) is designed to achieve a Blaine fineness of 2500 to 5000 cm2/g, wherein the second grinding apparatus (30) has an energy input of at least 100 kW/m3.

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202637003083 A
(43) Publication Date : 16/01/2026

(54) Title of the invention : CLEANING APPARATUS, CLEANING DEVICE, AND CLEANING SYSTEM

(51) International classification :A47L 11/40
(31) Priority Document No :202410867273.X
(32) Priority Date :28/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108570
Filing Date :30/07/2024
(87) International Publication No :WO 2026/000531
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A cleaning apparatus, a cleaning device, and a cleaning system. The cleaning apparatus comprises a housing (100), a plurality of cleaning members (400), and a driving mechanism, wherein the plurality of cleaning members (400) are all mounted on the housing (100); the driving mechanism is directly or transmittingly connected to the cleaning members (400), the driving mechanism is used for driving the plurality of cleaning members (400) to move relative to the housing (100), the driving mechanism comprises a driving member (200), the driving member (200) is arranged on the housing (100), and the number of the driving members (200) is less than the number of the cleaning members (400).

No. of Pages : 77 No. of Claims : 39

CONTINUED TO PART- 3